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Tuesday, September 6, 2011

Bhadra 15, 1933 (Saka)

LOK SABHA DEBATES

(English Version)

Eighth Session
(Fifteenth Lok Sabha)



(Vol. XIX contains Nos. 21 to 26)

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LOK SABHA DEBATES

LOK SABHA

Tuesday, September 6, 2011/Bhadra 15, 1933 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

[Translation]

MADAM SPEAKER: Q. No. 461—Shri K. Sugumar.

...(Interruptions)

SHRI SHAILENDRA KUMAR (Kaushambi): Madam Speaker, I have given a notice for suspension of the question Hour...(Interruptions)

MADAM SPEAKER: Let the question Hour continue.

...(Interruptions)

SHRI SHAILENDRA KUMAR: Madam, corruption is prevailing in Uttar Pradesh...(Interruptions)

MADAM SPEAKER: You all please sit down.

...(Interruptions)

MADAM SPEAKER: Nothing will go on record.

(Interruptions)...*

11.02 hrs.

At this stage, Shri C.R. Patil and some other hon. Members came and stood on the floor near the Table

...(Interruptions)

[Translation]

SHRI SHAILENDRA KUMAR: In Uttar Pradesh
...(Interruptions)

MADAM SPEAKER: Nothing will go on record except the Question Hour.

(Interruptions)...*

11.02¼ hrs.

At this stage, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table

...(Interruptions)

[Translation]

ORAL ANSWER TO QUESTION

MADAM SPEAKER: Question No. 461—Shri K. Sugumar.

[English]

Co-Operative Farming

*461. SHRI K. SUGUMAR: Will the Minister of AGRICULTURE be pleased to state:

(a) the present status of co-operative farming in the country;

(b) whether the Government has assessed the benefits accrued, as a result of cooperative farming in the country;

(c) if so, the details thereof;

(d) whether the Government has launched any scheme to promote cooperative farming in the country;

(e) if so, the details thereof;

(f) whether various State Governments have been consulted in this regard; and

(g) if so, the details thereof and the response of the State Governments thereto?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) to (g) A statement is laid on the Table of the House.

Statement

(a) to (g) 'Cooperation' being a State subject, the States are expected to take necessary steps to promote cooperative farming. However, in view of importance of cooperatives, the National Policy for Farmers, which was

*Not recorded.

formulated after consultation with the States, provides for encouraging and supporting small farmers' cooperatives to take up activities such as processing, value addition and marketing of agri products; formation of Farmers Groups; Joint Liability Groups, etc., which has helped in strengthening the cooperative sector, thus benefitting farmers. Many schemes of the Government of India, such as Centrally Sponsored scheme on National Horticulture Mission, Central Sector Scheme for Development/Strengthening of Agricultural Marketing Infrastructure, Grading and Standardisation, Rural Godown Scheme, Rashtriya Krishi Vikas Yojana, Support to State Extension Programmes for Extension Reforms, etc. *inter-alia* support the cooperative institutions for promotion of agriculture.

SHRI K. SUGUMAR : Hon. Madam Speaker, I am very sorry to say that the hon. Minister has demolished my good intention about cooperative farming, I myself being a farmer, by saying that 'cooperation' is a State Subject. ...*(Interruptions)* I do agree that it is a State Subject and we should not curtail the jurisdiction of the States provided under the federal set up. ...*(Interruptions)* The hon. Minister is aware how we made a revolution in the dairy sector. ...*(Interruptions)* Although, as the hon. Minister has stated, it was also a State Subject, but the then Government ensured a dairy revolution through NDDB. ...*(Interruptions)* However, I find no such initiative being taken or proposed to be taken in the reply given by the hon. Minister. ...*(Interruptions)*

Therefore, I would like to know from the hon. Minister whether he would like to go in the similar fashion and as adopted by NDDB in making cooperative farming a success in the country. ...*(Interruptions)*

MADAM SPEAKER: Nothing will go on record.

*(Interruptions)...**

SHRI SHARAD PAWAR: Madam, co-operation is a State subject, but there are schemes in the Agriculture Ministry for institutions that are in the area of marketing, processing and export from where we can support the State Government's proposals. ...*(Interruptions)* If any

*Not recorded.

specific proposal is sent from the State to the Government of India, then I will be happy to support it. ...*(Interruptions)*

SHRI K. SUGUMAR : Madam, all the countries in the world-including the developed countries - had adopted co-operative farming in their countries, and they were able to export surplus food grains and vegetable oils. ...*(Interruptions)*

It is understood from the reply given by the hon. Minister that most of the benefits provided to the farmers were related to post-harvesting. ...*(Interruptions)* I would like to bring to the notice of the Government that the State Government of Tamil Nadu, under the dynamic leadership of our hon. Chief Minister Amma, had launched many schemes in the past as well as is doing presently for the benefit of farmers right from the beginning to post-harvest. ...*(Interruptions)*

You would be glad to know that our hon. Chief Minister has taken a massive programme to eradicate Parthenium plant, which is spoiling the farming sector. Therefore, I would like to know this from the hon. Minister. ...*(Interruptions)* Is the Government planning to extend possible help to the State Government of Tamil Nadu to undertake this massive programme across the State?...*(Interruptions)*

MADAM SPEAKER: Nothing will go on record.

*(Interruptions)...**

SHRI SHARAD PAWAR: Madam Speaker, the programme which the hon. Chief Minister intended to take up in Tamil Nadu is a very useful programme. If I get a specific proposal from the Tamil Nadu Government, I am ready to apply my mind and try to resolve the issue. I will be very happy to support the State Government in this regard. ...*(Interruptions)*

WRITTEN ANSWERS TO QUESTIONS

Procurement of Night Vision Devices

*462. SHRI ADHALRAO PATIL SHIVAJI:

SHRI GAJANAN D. BABAR:

Will the Minister of HOME AFFAIRS be pleased to state:

*Not recorded.

(a) whether telescopic Night Vision Devices (NVDs) are used by the Central Para-Military Forces (CPMFs), at present;

(b) if so, the details thereof;

(c) whether NVDs were procured from Central Public Sector Undertaking for the use of CPMFs recently;

(d) if so, the details thereof and the total number of NVDs procured;

(e) whether there are reports that faulty night vision devices were procured and given to the CPMFs;

(f) if so, the steps taken to check the quality and efficiency of such devices before procurement;

(g) whether the Government proposes to inquire into the matter; and

(h) if so, the details and outcome thereof alongwith the action taken against the guilty officials concerned?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Madam.

(b) The Central Armed Police Forces (CAPFs) are using various Night Visions Devices (NVDs) such as

Passive Night Vision (PNV) Monocular, Binoculars and Goggles, PNV Weapon' Sights for 5.56 mm INSAS Rifles and Light Machine Guns (LMGs), PNV Sights for 84 mm Rocket Launchers, Hand Held Thermal Imagers (HHTI) etc.

(c) Yes, Madam.

(d) A total number of 2671 Nos. of PNV Monocular, 8052 Nos. of PNV Binoculars, 203 Nos. of PNV Goggles and 8109 Nos. of PNV Weapon Sights and 1491 Nos. of HHTI have been procured from M/s Bharat Electronics Limited (BEL). Details are as under:-

An order for procurement of 8109 Nos. Passive Night Vision Telescopic Weapon Sights for 5.56 mm INSAS Rifles and LMGs was placed by BSF with M/s BEL, a Central Public Sector Undertaking for the use of BSF, CRPF, ITBP AND Assam Rifles. As on 17 August 2011, supply of 7675 Nos. of NVDs has been received.

Orders for 17 Nos. of PNV Binoculars 103 Nos. of PNV Monocular and 203 Nos. of Goggles were placed by NSG, and orders for 98 Nos. PNV Binoculars and 75 Nos. of Monocular were placed by SSB. In addition, 2463 Nos. of PNV Monocular, 7937 Nos. of PNV Binoculars have also been purchased by MHA in 2006 and 2009 from M/s BEL.

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| Purchased by | PNV Monocular | PNV Binocular | PNV Goggles | PNV Weapon Sight | HHTI |
|--------------|---------------|---------------|-------------|------------------|------|
| MHA | 2463 | 7937 | - | - | - |
| BSF | - | - | - | 8109 | 1491 |
| SSB | 75 | 98 | - | - | - |
| NSG | 103 | 17 | 203 | - | - |
| Total | 2671 | 8052 | 203 | 8109 | 1491 |

(e) No, Madam. No such report has been received from the end user/field formations of Central Armed Police Forces (CAPFs).

(f) The NVDs are accepted technically after a user trial where various technical parameters have been

checked by a Board of Officers. A pre-dispatch Inspection (POI), to check the store for its conformity with the approved Qualitative Requirements (QRs), of each lot of supply is carried out by a Board of Officers before delivery by the firm. On receipt of the supply, a Joint Receipt

Inspection (JRI) of the equipment was conducted by Board of Officers, before accepting the stores in all cases.

(g) to (h) Do not arise.

Production of Spices

*463. SHRI PONNAM PRABHAKAR:

SHRI ASHOK KUMAR RAWAT:

Will the Minister of AGRICULTURE be pleased to state:

(a) the production of various spices in the country during each of the last two years and the current year, State-wise and spice-wise;

(b) whether the area under cultivation and production of spices including pepper have registered a decline in the country;

(c) if so, the details thereof alongwith the reasons therefor; and

(d) the details of the schemes/programmes undertaken to increase production, alongwith the steps being taken by the Government to increase area under cultivation and boost the production of spices, including pepper in the remaining period of the XIth Five Year Plan?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) Statements I and II showing production of various spices in the country during each of the last two years and the current year, State-wise and spice-wise are enclosed.

(b) and (c) While the area under spices is more or less stable, the total production of spices in the country

has increased over the last three years from 50.78 lakh MT during 2008-09 to 53.65 lakh MT during 2010-11. However, production of pepper has been fluctuating and has declined in 2010-11 compared to the previous year. Reasons for this, *inter alia*, include the following:

- Substantial number of pepper gardens have turned senile.
- Widespread incidence of pests resulting in low productivity.
- Replacement of pepper area with other lucrative alternative crops like rubber.

(d) The Department of Agriculture and Cooperation is implementing two Centrally Sponsored Schemes, viz., (i) Horticulture Mission for North-East and Himalayan States (HMNEH) and (ii) National Horticulture Mission (NHM) in remaining States and Union Territories of the country for the holistic development of horticulture crops including spices. Under these Missions, assistance is provided for production of planting material, area expansion of spices crop, replanting/rejuvenation of senile plantation, Integrated Nutrient Management (INM), Integrated Pest Management (IPM), technology dissemination, etc.

In addition, specific programmes have been initiated for pepper rejuvenation in Idukki and Wayanad districts of Kerala. For Idukki district, Rs. 120 crore has been sanctioned to Spices Board as subsidy under NHM over a period of five years for rejuvenation of 60,000 ha of old and senile pepper gardens. In Wayanad district, Spices Board has started replanting/rehabilitation of pepper gardens with a financial outlay of Rs.48 crore, made available by the Ministry of Commerce.

Statement-I

State-wise area and production of spices

(Area: '000 ha, Production: '000 Metric Tonnes)

| State | 2008-09 | | 2009-10 | | 2010-11 | |
|----------------|---------|---------|---------|---------|---------|---------|
| | Area | Prod. | Area | Prod. | Area | Prod. |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| Andhra Pradesh | 312.34 | 1236.86 | 317.44 | 1266.87 | 289.21 | 1069.18 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|---------------------|---------|---------|---------|---------|---------|---------|
| Arunachal Pradesh | 9.29 | 48.13 | 9.11 | 55.72 | 9.75 | 61.60 |
| Assam | 82.78 | 216.97 | 82.57 | 228.73 | 89.15 | 222.11 |
| Bihar | 11.28 | 12.36 | 11.28 | 12.36 | 13.01 | 12.54 |
| Chhattisgarh | 12.72 | 9.32 | 12.91 | 10.17 | 11.67 | 8.32 |
| Goa | 0.65 | 0.17 | 0.65 | 0.17 | 0.65 | 0.17 |
| Gujarat | 541.71 | 750.01 | 476.40 | 725.76 | 479.42 | 792.61 |
| Haryana | 13.74 | 60.50 | 13.16 | 66.69 | 15.11 | 77.86 |
| Himachal Pradesh | 7.19 | 20.39 | 6.35 | 15.92 | 6.64 | 19.56 |
| Jammu and Kashmir | 3.89 | 0.91 | 3.89 | 0.91 | 3.87 | 0.91 |
| Karnataka | 230.98 | 392.52 | 270.29 | 446.40 | 259.12 | 460.39 |
| Kerala | 239.49 | 118.76 | 255.11 | 125.75 | 234.76 | 113.13 |
| Madhya Pradesh | 245.82 | 334.98 | 265.55 | 395.67 | 287.52 | 413.65 |
| Maharashtra | 117.00 | 107.80 | 117.10 | 107.70 | 116.52 | 100.57 |
| Manipur | 11.95 | 10.53 | 17.68 | 15.30 | 10.47 | 24.14 |
| Meghalaya | 16.61 | 68.33 | 16.69 | 71.69 | 16.78 | 71.44 |
| Mizoram | 28.55 | 104.25 | 20.75 | 107.02 | 21.45 | 110.55 |
| Nagaland | 10.15 | 35.85 | 10.85 | 37.45 | 7.46 | 38.50 |
| Odisha | 125.37 | 159.32 | 124.50 | 173.26 | 124.02 | 174.70 |
| Punjab | 8.41 | 52.03 | 15.93 | 40.59 | 18.42 | 63.53 |
| Rajasthan | 555.08 | 565.70 | 580.53 | 592.74 | 598.89 | 667.98 |
| Sikkim | 21.55 | 46.28 | 23.36 | 49.44 | 24.38 | 52.37 |
| Tamil Nadu | 138.49 | 292.40 | 136.56 | 287.60 | 134.28 | 341.16 |
| Tripura | 4.68 | 15.69 | 4.89 | 17.05 | 5.75 | 18.08 |
| Uttar Pradesh | 55.54 | 214.93 | 58.58 | 207.45 | 59.08 | 215.55 |
| Uttarakhand | 1.94 | 13.06 | 2.08 | 15.14 | 6.69 | 38.74 |
| West Bengal | 95.87 | 188.40 | 93.15 | 161.44 | 96.91 | 192.94 |
| Puducherry | 0.02 | 0.03 | 0.02 | 0.03 | 0.02 | 0.03 |
| Andaman and Nicobar | 1.66 | 2.54 | 1.66 | 2.63 | 1.60 | 3.07 |
| Total | 2904.74 | 5078.99 | 2949.04 | 5237.63 | 2942.60 | 5365.37 |

Source: Directorate of Arecanut and Spice Development, D/o Agriculture and Cooperation

Statement-II*Crop-wise area and production of spices*

(Area: '000 ha, Production: '000 Metric Tonnes)

| Crops | 2008-09 | | 2009-10 | | 2010-11 | |
|-------------------|----------------|----------------|----------------|----------------|----------------|----------------|
| | Area | Prod. | Area | Prod. | Area | Prod. |
| Pepper | 180.37 | 48.10 | 199.65 | 55.70 | 183.78 | 52.04 |
| Ginger | 139.04 | 610.38 | 156.09 | 679.29 | 148.82 | 701.99 |
| Chillies | 792.18 | 1350.73 | 826.37 | 1481.35 | 792.11 | 1223.40 |
| Turmeric | 171.95 | 825.95 | 170.97 | 783.14 | 195.07 | 992.94 |
| Cardamom | 87.16 | 16.76 | 87.42 | 15.27 | 86.70 | 15.71 |
| Garlic | 195.07 | 1010.90 | 194.26 | 964.16 | 202.86 | 1072.40 |
| Coriander | 526.30 | 453.65 | 529.52 | 491.27 | 530.86 | 482.23 |
| Cumin | 525.64 | 281.53 | 515.61 | 302.44 | 507.85 | 314.22 |
| Fennel | 73.17 | 113.58 | 51.68 | 83.91 | 61.68 | 105.32 |
| Fenugreek | 72.73 | 102.13 | 79.86 | 113.21 | 81.22 | 118.36 |
| Ajwain | 28.39 | 21.47 | 25.76 | 21.35 | 25.85 | 22.18 |
| Other seed spices | 24.07 | 20.46 | 24.37 | 21.17 | 37.61 | 39.55 |
| Clove | 2.17 | 1.00 | 2.20 | 0.94 | 2.43 | 1.17 |
| Nutmeg | 16.45 | 11.41 | 16.20 | 11.43 | 16.13 | 11.43 |
| Tamarind | 59.86 | 204.83 | 60.08 | 206.92 | 59.59 | 206.34 |
| Cinnamon | 0.51 | 0.04 | 0.51 | 0.038 | 0.51 | 0.04 |
| Tejpat | 2.44 | 4.98 | 2.44 | 4.980 | 2.44 | 4.98 |
| Others | 7.24 | 1.10 | 6.06 | 1.07 | 7.10 | 1.07 |
| Total | 2904.74 | 5078.99 | 2949.04 | 5237.63 | 2942.60 | 5365.37 |

Source: Directorate of Arecanut and Spice Development, D/o Agriculture and Cooperation.

Convergence of NFSA with UID

*464. Dr. JYOTI MIDHA:

SHRI PREMDAS:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has prepared any draft of the proposed National Food Security Act (NFSA);

(b) If so, the details and the salient features thereof;

(c) whether the proposed price differential of foodgrains and the likely extent of coverage of the Act have been incorporated therein;

(d) if so, the details thereof;

(e) whether the Government proposes to link the said scheme to the smart card based Unique Identification (UID) system; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (f) In pursuance of the announcement made by the President or India in her address to the Joint Sussion of Parliament on 4th June, 2009, to enact a new law – the National Food Security Act – the Government prepared a Concept Note and had consultations with the Central Ministries/ Departments, States/Union Territories, experts and other stakeholders. Based on their comments/suggestions and recommendations of National Advisory Council (NAC) and Expert Committee constituted under the Chairmanship of Chairman, Prime Minister's Economic Advisory Council, the Government have prepared a draft National Food Security Bill, covering various aspects of the proposed legislation.

The Draft Bill provides for food and nutritional security in a human life cycle approach, It contains provisions, *inter alia*, for coverage of population under two categories of households-priority and general-at subslidised but differentiated prices. The Draft Bill also contains provision for reforms in the Targeted Public Distribution System, including leveraging AADHAR for Identification of beneficiaries.

The draft Bill was placed before the Limpowered Group of Ministers (EGoM), on 11-07-2011 and in pursuance of the directions of the EGoM, the draft bill has been got vetted by the Ministry of Law and Justice. After consultations with States/Union Territories and Central Ministries/Departments on the Draft Bill, approval of Government at the appropriate level will be obtained before its introduction in the Parliament.

Citizenship to Migrants

*465. SHRI KABINDRA PURKAYASTHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the manner in which requests for grant of Indian citizenship to foreign nationals are considered at present;

(b) whether the Government of India confer citizenship by making appropriate legislation, to the Hindus of West Pakistan in the State of Gujarat and Rajasthan by amending the relevant laws in 2004;

(c) whether the Bengali Hindus migrated from erstwhile East Pakistan (now Bangladesh) have received the same treatment;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether the Government proposes to review the matter; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) As per rule 11 and 12 of the Citizenship Rules, 2009, an application for the grant of Indian citizenship is to be submitted by the applicant to the Collector/DM/DC within whose jurisdiction the applicant is ordinarily a resident. The Collector/DM/DC, after satisfying himself regarding the eligibility of the applicant to become a citizen of India, forwards the application to the State Government/UT administration within 60 days. Thereafter, the State Government forwards the application, along with its recommendations, to the Ministry of Home Affairs within 30 days. In the Ministry of Home Affairs, Government of India, each application is examined in terms of the provisions of the Citizenship Act, 1955 and rules made there under after obtaining security clearance

from the security agencies. Each applicant whose case is found to be fully compliant with the prescribed conditions is informed about the acceptance of his/her application through the State Government. The applicant is then required to furnish, through the State Government, a certificate of the renunciation of his/her foreign citizenship issued by the Mission of the concerned country and proof of payment of the requisite fee prescribed for such registration. Thereafter, a certificate of Indian citizenship is issued to the applicant through the State Government. In order to make the aforesaid procedure simpler, faster and more transparent, the Ministry of Home Affairs has introduced a new procedure for online submission of the applications for the grant of Indian citizenship.

(b) Yes, Madam. An amendment of the Citizenship Rules was made in 2004 by which the powers of registering as Indian citizen were delegated to the officers of the Government of Gujarat and Rajasthan for a period of one year. This was further extended upto 28-02-2007 in two spells.

(c) and (d) The above provision was applicable to all Pakistan nationals irrespective of whether they resided in erstwhile West Pakistan or East Pakistan. However, powers to register as citizen of India were delegated in the 2004 Notification only to the concerned officers of the States of Rajasthan and Gujarat.

(e) and (f) At present, it is felt that there is no need to consider any proposal for delegating such powers to any State Government. The Ministry of Home Affairs has already introduced the new procedure for online submission of the applications for the grant of Indian citizenship in order to make the aforesaid procedure simpler, faster and transparent.

[Translation]

Area Under Pulses and Oilseeds

*466. SHRIMATI USHA VERMA: Will the Minister of AGRICULTURE be pleased to state:

(a) the area under pulses and oilseeds cultivation during the last three years, Statewise;

(b) the quantum of pulses and oilseeds imported during the above period;

(c) whether the area under pulses and oilseeds cultivation is shrinking due to the high production costs and continued acquisition of cultivable land for other purposes;

(d) if so, the details thereof; and

(e) the steps taken by the Government to expand the cultivable area?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) State-wise details of area coverage under pulses and oilseeds during the last three years i.e., 2008-09 to 2010-11 are given in the enclosed Statement.

(b) Details of quantities of pulses and oilseeds imported during the last three years are given in the table below:

| Year | Quantity imported (‘000 Tonnes) | |
|--------------------------|------------------------------------|----------|
| | Pulses | Oilseeds |
| 2008-09 | 2474.11 | 40.78 |
| 2009-10 | 3509.58 | 70.06 |
| 2010-11 (Provisional) | 2591.25 | 52.80 |

(c) and (d) The area coverage under pulses has been hovering around 23 million hectare and that under oilseeds has been in the range of around 26 million hectares. However, during 2010-11, the area under pulses is estimated to be significantly higher at 26.3 million hectares (4th Advance Estimates). Further, to avoid reduction in acreage of agricultural crops including pulses due to acquisition of arable land for non-agricultural purposes, the National Rehabilitation and Resettlement Policy (NRRP)-2007, *inter-alia*, envisages that as far as possible, projects may be set up on wasteland, degraded land or un-irrigated land. Also, acquisition of agricultural land for non-agricultural use in the projects may be kept to the minimum, multi-cropped land for such purposes may be avoided to the extent

possible and acquisition of irrigated land, if unavoidable, may be kept to the minimum.

(e) In order to increase cultivable land in the country and maintain balance and different types of uses, the Government is implementing various programmes/schemes such as (i) National Watershed Development Project for Rainfed Areas (NWDPR), (ii) Soil Conservation in the Catchments of River Valley Projects and Flood Prone Rivers (RVP and FPR), (iii) Reclamation and Development of Alkali and Acid Soils (RADAS) and (iv) Watershed Development Project in Shifting Cultivation Areas (WDPSCA).

Given the limited availability of cultivable land, competing demands of land from non-farm sectors and of different crops within the farm sector itself, to increase production of pulses and oilseeds in the country, emphasis is given on improvement in productivity of these crops. To increase production of pulses and oilseeds in the country through area expansion to the extent possible

and enhancement of productivity, the Government of India is implementing various Crop Development Schemes such as National Food Security Mission-Pulses, Integrated Scheme of Oilseeds, Pulses, Maize and Oil Palm (ISOPOM) and Rashtriya Krishi Vikas Yojana (RKVY) through State Governments. In addition to above schemes, during 2010-11, two new programmes for bringing Green Revolution to Eastern India and Integrated Development of 60,000 Pulses and Oilseeds Villages in rainfed areas have been initiated under RKVY. The National Food Security Mission has been strengthened from 1-4-2010 with the merger of pulses component of ISOPOM and inclusion of two new potential States namely; Assam and Jharkhand for pulses production. A new programme "Accelerated Pulses Production Programme (A3P)" in the form of block demonstrations has been started in 16 pulse growing States of the country. Further, in order to incentivise farmers for Cultivation of pulses and oilseeds, their Minimum Support Prices (MSPs) for 2010-11 have also been increased.

Statement

State-wise Estimates of Area coverage under Pulses and Oilseeds during 2008-09 to 2010-11

| State | Area ('000 Hectares) | | | | | |
|----------------|-----------------------|---------|----------|----------|---------|----------|
| | Pulses | | | Oilseeds | | |
| | 2008-09 | 2009-10 | 2010-11* | 2008-09 | 2009-10 | 2010-11* |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| Andhra Pradesh | 1771.0 | 1932.0 | 2130.0 | 2599.0 | 2072.0 | 2316.0 |
| Assam | 113.7 | 115.3 | 116.0 | 254.7 | 275.3 | 293.0 |
| Bihar | 585.7 | 564.9 | 605.3 | 138.1 | 138.8 | 144.8 |
| Chhattisgarh | 859.8 | 808.9 | 855.5 | 381.5 | 330.1 | 316.6 |
| Gujarat | 784.0 | 733.0 | 852.0 | 2984.8 | 2793.0 | 2853.0 |
| Haryana | 181.8 | 132.0 | 177.0 | 541.3 | 533.4 | 519.5 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|-------------------|---------|---------|---------|---------|---------|---------|
| Himachal Pradesh | 31.0 | 30.4 | 29.9 | 13.7 | 14.0 | 13.9 |
| Jammu and Kashmir | 30.6 | 29.7 | 45.2 | 65.3 | 65.1 | 65.3 |
| Jharkhand | 387.6 | 315.7 | 407.0 | 130.6 | 141.5 | 181.4 |
| Karnataka | 2087.0 | 2479.0 | 2699.0 | 2178.0 | 2001.0 | 1660.0 |
| Kerala | 7.7 | 10.3 | 3.8 | 2.3 | 1.9 | 2.0 |
| Madhya Pradesh | 4559.8 | 4940.5 | 5178.0 | 6489.6 | 6765.1 | 7029.9 |
| Maharashtra | 3082.0 | 3376.0 | 4070.0 | 3980.0 | 3884.0 | 3527.0 |
| Odisha | 804.9 | 867.2 | 852.2 | 298.3 | 292.2 | 293.1 |
| Punjab | 23.9 | 20.1 | 20.4 | 59.7 | 61.6 | 53.9 |
| Rajasthan | 3672.5 | 3501.0 | 4710.0 | 4649.0 | 4133.1 | 5054.9 |
| Tamil Nadu | 536.1 | 534.7 | 727.4 | 585.4 | 495.0 | 536.8 |
| Uttar Pradesh | 2223.3 | 2540.7 | 2427.0 | 1346.2 | 1084.0 | 1073.0 |
| Uttarakhand | 64.0 | 64.0 | 63.0 | 26.0 | 29.0 | 27.0 |
| West Bengal | 182.6 | 181.9 | 192.2 | 703.7 | 682.6 | 696.7 |
| Others | 104.1 | 104.9 | 117.7 | 130.7 | 166.3 | 166.3 |
| All India | 22093.1 | 23282.3 | 26278.5 | 27557.8 | 25958.9 | 26824.1 |

*As per 4th Advance Estimates released on 19-07-2011.

Remunerative Price for Farmers

*467. DR. RAGHUVANSH PRASAD SINGH: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the total quantum of wheat, paddy, rice and other agriculture produce procured by the Food Corporation of India alongwith the number of farmers benefited therefrom during each of the last three years and the current year, State-wise;

(b) the details of arrangements made for the procurement and the number of procurement centres opened by FCI during the said period, State-wise;

(c) whether there are reports that the farmers in some States including Bihar failed to get remunerative or the Minimum Support Price (MSP) fixed for the produce;

(d) if so, the details thereof and the reaction of the Government thereto alongwith the corrective steps taken/proposed to be taken in this regard; and

(e) the details of the mechanism put in place in various States including Bihar to ensure remunerative price/MSP to the farmers?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The total

quantum of wheat, Paddy and rice rocured by the Food Corporation of India (FCI) during each of the last three years and the current year, state wise is given at enclosed statements I, II and III. No other product is procured by FCI. However, no separate data is maintained on the number of farmers benefitting from procurement by FCI.

(b) Before the onset of every Kharif Marketing Season (KMS) and Rabi Marketing Season (RMS), detailed instructions covering all the arrangements to be made for procurement are issued to the Field offices. In collaboration with State Government/agencies, sufficient number of procurement centres are opened and advance arrangement of gunny bags and funds are made. The number of procurement centres opened by FCI and State Agencies during the said period, State-wise is given at Statement IV and V.

(c) As per Government of India policy, whatever produce comes to the Government purchase centre conforming to Fair and Average Quality (FAQ) specification, is purchased by Government Agencies at Minimum Support Price (MSP). FCI has not received any report that farmers in some States failed to get Minimum Support Price fixed for Wheat and Paddy conforming to prescribed FAQ specification.

(d) Does not arise.

(e) As per existing policy of procurement of foodgrains, MSP operations for paddy, coarse grains and wheat are extended to the farmers through FCI and State Agencies. In order to ensure that the farmers get remunerative MSP for Wheat and paddy, the requisite steps taken are at Annexure-VI.

Statement-I

Wheat Procurement for Central Pool for last three years and current Year (Marketing Season Wise)

[Figures in lakh tonnes]

| SI No. | States/Uts | 2008-09 | 2009-10 | 2010-11 | 2011-12 |
|--------|-------------------|---------|---------|---------|---------|
| 1. | Bihar | 5.00 | 4.37 | 1.83 | 4.77 |
| 2. | Chandigarh | 0.10 | 0.12 | 0.09 | 0.07 |
| 3. | Delhi | 0.06 | - | 0.10 | 0.08 |
| 4. | Gujarat | 4.14 | 0.75 | 0.01 | 1.05 |
| 5. | Himachal Pradesh | | 0.01 | Neg. | |
| 6. | Haryana | 52.37 | 69.24 | 63.47 | 68.91 |
| 7. | Jammu and Kashmir | 0.01 | 0.01 | 0 | - |
| 8. | Jharkhand | 0.02 | Neg. | Neg. | - |
| 9. | Madhya Pradesh | 24.10 | 19.68 | 35.38 | 48.94 |
| 10. | Maharashtra | 0.10 | - | | - |
| 11. | Punjab | 99.41 | 107.25 | 102.09 | 109.57 |
| 12. | Rajasthan | 9.35 | 11.52 | 4.76 | 13.02 |

| Sl No. | States/Uts | 2008-09 | 2009-10 | 2010-11 | 2011-12 |
|--------------|---------------|---------------|---------------|---------------|---------------|
| 13. | Uttar Pradesh | 31.38 | 38.82 | 16.45 | 34.60 |
| 14. | Uttarakhand | 0.85 | 1.45 | 0.86 | 0.42 |
| 15. | West Bengal | | | 0.09 | - |
| Total | | 226.89 | 253.82 | 225.13 | 281.43 |

Neg. - Less than 500 tonnes

Statement-II

Rice Procurement for Central Pool for last three Years and current Year (Marketing Season Wise)

[Figs. in Lakh Tonnes]

| Sl.No. | States/Uts | 2007-08 | 2008-09 | 2009-10 | 2010-11 |
|--------|-------------------|---------|---------|---------|---------|
| 1. | Andra Pradesh | 75.97 | 90.58 | 75.55 | 93.03 |
| 2. | Assam | - | 0.03 | 0.08 | 0.16 |
| 3. | Bihar | 5.55 | 10.83 | 8.90 | 8.55 |
| 4. | Chandigarh | 0.10 | 0.10 | 0.14 | 0.10 |
| 5. | Chattisgarh | 27.43 | 28.48 | 33.57 | 36.81 |
| 6. | Delhi | - | - | - | 0.00 |
| 7. | Gujarat | 0.23 | - | - | 0.00 |
| 8. | Haryana | 15.74 | 14.25 | 18.19 | 16.87 |
| 9. | Himachal Pradesh | - | - | - | 0.01 |
| 10. | Jharkhand | 0.19 | 1.43 | 0.23 | 0.00 |
| 11. | Jammu and Kashmir | - | 0.07 | - | 0.10 |
| 12. | Karnataka | 0.19 | 1.07 | 0.86 | 1.76 |
| 13. | Kerala | 1.68 | 2.37 | 2.61 | 2.63 |
| 14. | Madhya Pradesh | 0.69 | 2.47 | 2.55 | 4.35 |
| 15. | Maharashtra | 1.60 | 2.61 | 2.29 | 2.85 |

| Sl.No. | States/Uts | 2007-08 | 2008-09 | 2009-10 | 2010-11 |
|--------|---------------|---------|---------|---------|---------|
| 16. | Nagaland | - | - | - | 0.00 |
| 17. | Odisha | 23.57 | 28.01 | 24.96 | 24.61 |
| 18. | Puducherry | 0.06 | 0.07 | 0.08 | 0.00 |
| 19. | Punjab | 79.81 | 85.54 | 92.75 | 86.35 |
| 20. | Rajasthan | 0.19 | 0.11 | - | 0.00 |
| 21. | Tamil Nadu | 9.69 | 12.01 | 12.41 | 14.69 |
| 22. | Uttar Pradesh | 28.91 | 40.07 | 29.01 | 24.27 |
| 23. | Uttaranchal | 1.47 | 3.49 | 3.75 | 4.17 |
| 24. | West Bengal | 14.29 | 17.43 | 12.40 | 11.28 |
| Total | | 287.36 | 341.02 | 320.34 | 332.58 |

Neg. - Less than 500 tonnes

*Position as on 30-08-11

Statement-III

Paddy Procurement for Central Pool for last three Years and current Year

[Figs. In Lakh Tonnes]

| States | KMS 2007-08 | KMS 2008-09 | KMS 2009-10 | KMS 2010-11 |
|------------------|-------------|-------------|-------------|-------------|
| Andhra Pradesh | 5.57 | 11.61 | 4.52 | 24.48 |
| Assam | - | 0.04 | 0.12 | 0.23 |
| Bihar | 7.64 | 12.35 | 10.68 | 11.19 |
| Chandigarh | 0.13 | 0.09 | 0.20 | 0.13 |
| Chhatisgarh | 22.44 | 30.59 | 44.28 | 51.16 |
| Gujarat | - | - | - | - |
| Haryana | 17.85 | 18.22 | 26.36 | 24.82 |
| Himachal Pradesh | - | - | - | 0.00 |
| Jharkhand | 0.25 | 0.38 | 0.14 | 0.00 |

| States | KMS 2007-08 | KMS 2008-09 | KMS 2009-10 | KMS 2010-11 |
|-------------------|---------------|---------------|---------------|---------------|
| Jammu and Kashmir | - | 0.02 | - | 0.04 |
| Karnataka | - | 0.00 | 0.15 | 0.33 |
| Kerala | 2.51 | 3.54 | 3.89 | 3.93 |
| Madhya Pradesh | 1.03 | 2.24 | 2.07 | 4.28 |
| Maharashtra | 2.39 | 1.65 | 2.33 | 1.94 |
| Nagaland | - | - | - | - |
| Odisha | 34.43 | 40.28 | 35.99 | 36.30 |
| Puducherry | 0.09 | 0.11 | 0.01 | - |
| Punjab | 103.20 | 120.83 | 138.06 | 128.86 |
| Rajasthan | - | - | - | - |
| Tamil Nadu | 14.46 | 17.90 | 18.53 | 21.43 |
| Uttar Pradesh | 22.16 | 32.71 | 13.99 | 14.46 |
| Uttarakhand | 0.18 | 0.10 | 0.35 | 0.15 |
| West Bengal | 12.28 | 11.88 | 8.32 | 9.77 |
| Total | 246.61 | 304.54 | 310.00 | 333.51 |

Note:- The rice procured as shown in Annexure-II is obtained by custom milling of paddy shown in Annexure-III as well as obtained through levy route from private traders/millers.

Statement-IV

The List of Purchase Centres Operated by FCI/State Agencies RMS 2008-09 Onwards

| Region | 2008-09 | | | 2009-10 | | | 2010-11 | | | 2011-12 (Provisional) | | |
|--------|---------|-------|-------|---------------------------|-------|-------|---------------------------|-------|-------|---------------------------|-------|-------|
| | FCI | State | Total | FCI | State | Total | FCI | State | Total | FCI | State | Total |
| | Agen. | | | Agen. | | | Agen. | | | Agen. | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 |
| Punjab | 221 | 1379 | 1600 | 380 (Including Shared) | 1230 | 1610 | 387 (Including Shared) | 1315 | 1702 | 395 (Including Shared) | 1345 | 1740 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 |
|----------------------|-----------------------------|--------|--------|-----------------------------|--------|--------|-----------------------------|-------|--------|-----------------------------|--------|--------|
| Haryana | 80 (Including Shared) | 284 | 364 | 74 (Including Shared) | 291 | 365 | 81 (Including Shared) | 286 | 367 | 69 (Including Shared) | 298 | 367 |
| Uttar Pradesh | 978 (Including Nafed) | 3865 | 4843 | 508 | 3901 | 4409 | 73 | 4425 | 4498 | 62 | 4393 | 4455 |
| Rajasthan | 84 | 206 | 290 | 119 | 178 | 297 | 119 | 185 | 304 | 119 | 186 | 305 |
| Madhya Pradesh | 579 | 1038 | 1617 | 42 | 1206 | 1248 | 22 | 1206 | 1228 | 0 | 1250 | 1250 |
| Delhi | 2 | 0 | 2 | 4 | 0 | 4 | 4 | 0 | 4 | 4 | 0 | 4 |
| Bihar | 203 | 4295 | 4498 | 150 | 2702 | 2852 | 111 | 456 | 567 | 90 | 560 | 650 |
| Himachal Pradesh | 7 | 0 | 7 | 7 | 0 | 7 | 7 | 0 | 7 | 7 | 0 | 7 |
| Gujarat | 62 | 153 | 215 | 0 | 153 | 153 | 0 | 188 | 188 | 17 | 188 | 205 |
| Jharkhand | 13 | 0 | 13 | 18 | 0 | 18 | 8 | 0 | 8 | 10 | 0 | 10 |
| Chhattisgarh | 0 | 1333 | 1333 | 0 | 1333 | 1333 | 0 | 1333 | 1333 | 0 | 1333 | 1333 |
| Jammu and Kashmir | 15 | 0 | 15 | 15 | 0 | 15 | 15 | 0 | 15 | 33 | 0 | 33 |
| Maharashtra | 0 | 85 | 85 | 0 | 85 | 85 | 0 | 58 | 58 | 0 | 456 | 456 |
| Uttarakhand | 43 | 199 | 242 | 33 | 167 | 200 | 33 | 167 | 200 | 23 | 179 | 202 |
| West Bengal | 0 | 0 | 0 | 0 | 0 | 0 | 0 | | | 0 | 50 | 50 |
| Total | 2,287 | 12,837 | 15,124 | 1,350 | 11,246 | 12,596 | 860 | 9,619 | 10,479 | 829 | 10,238 | 11,067 |

Statement-V

The Number of Purchase Centre Operated/Proposed for Last Three Years and Current Year

| Sl. No. | Region | KMS 2007-08 | | | KMS 2008-09 | | | KMS 2009-10 (Provisional) | | | KMS 2010-11 (Provisional) | | | | |
|---------|-------------------|-------------|----------------|-------|-------------|----------------|-------|------------------------------|----------------|-------|------------------------------|----------------|-------|-----|-------|
| | | FCI | State Agencies | Total | FCI | State Agencies | Total | FCI | State Agencies | Total | FCI | State Agencies | Total | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 | 15 | 16 |
| 1. | Andhra Pradesh | 162 | 475 | 637 | 168 | 321 | 489 | 140 | - | 114 | 254 | 143 | 366 | - | 509 |
| 2. | Assam | 11 | - | 11 | 12 | - | 12 | 11 | - | - | 11 | 21 | - | - | 21 |
| 3. | Bihar | 202 | 2,749 | 2,951 | 153 | 3,638 | 3,791 | 101 | - | 2,813 | 2,914 | 74 | 475 | - | 549 |
| 4. | Chhatisgarh | - | 1,533 | 1,533 | - | 1,577 | 1,577 | - | - | 1,577 | 1,577 | - | 1,587 | - | 1,587 |
| 5. | Delhi | 2 | - | 2 | 2 | - | 2 | 2 | - | - | 2 | 4 | - | - | 4 |
| 6. | Gujrat | - | - | - | - | 9 | 9 | - | - | - | - | 8 | 2 | - | 10 |
| 7. | Haryana | 40 | 273 | 313 | 41 | 138 | 179 | 11 | 38 | 132 | 181 | 6 | 76 | 101 | 183 |
| 8. | Himachal Pradesh | 5 | - | 5 | 5 | - | 5 | 5 | - | - | 5 | 5 | - | - | 5 |
| 9. | Jharkhand | 26 | 1 | 27 | 36 | 4 | 40 | 26 | - | 3 | 29 | 10 | - | - | 10 |
| 10. | Jammu and Kashmir | 2 | - | 2 | - | 15 | 15 | 15 | - | - | 15 | 15 | - | - | 15 |
| 11. | Karnataka | - | 23 | 23 | - | 29 | 29 | - | - | 32 | 32 | - | 40 | - | 40 |
| 12. | Kerala | - | 200 | 200 | - | 210 | 210 | - | - | 450 | 450 | - | 470 | - | 470 |
| 13. | Maharashtra | 15 | 886 | 901 | 15 | 869 | 884 | 15 | - | 857 | 872 | 15 | 873 | - | 888 |
| 14. | Madhya Pradesh | 154 | 254 | 408 | 89 | 376 | 465 | - | - | 475 | 475 | - | 473 | - | 473 |

| | | | | | | | | | | | | | |
|--------------------|--------------|---------------|---------------|--------------|---------------|---------------|------------|------------|---------------|---------------|------------|---------------|-------------------|
| 15. Odisha | 1,868 | 990 | 2,858 | 157 | 2,117 | 2,274 | 80 | - | 1,050 | 1,130 | 31 | 472 | 503 |
| 16. Puducherry | 7 | - | 7 | 12 | - | 12 | 12 | - | - | 12 | - | - | - |
| 17. Punjab | 279 | 1,264 | 1,543 | 208 | 1,338 | 1,546 | 80 | 169 | 1,339 | 1,588 | 118 | 1,255 | 348 1,721 |
| 18. Rajasthan | 12 | - | 12 | 12 | - | 12 | NIL | NIL | - | - | - | - | - |
| 19. Tamil Nadu | - | 1,200 | 1,200 | - | 1,300 | 1,300 | - | - | 1,281 | 1,281 | - | 317 | 317 |
| 20. Uttar Pradesh | 302 | 1,974 | 2,276 | 199 | 1,974 | 2,173 | 98 | - | 3,743 | 3,841 | 46 | 2,189 | - 2,235 |
| 21. Uttarakhhand | - | 50 | 50 | - | 39 | 39 | 10 | - | 49 | 59 | 9 | 43 | 52 |
| 22. West Bengal | 50 | 1,301 | 1,351 | 38 | 175 | 213 | 38 | - | 1,462 | 1,500 | - | 1,500 | - 1,500 |
| Grand Total | 3,137 | 13,173 | 16,310 | 1,147 | 14,129 | 15,276 | 644 | 207 | 15,377 | 16,228 | 505 | 10,138 | 449 11,092 |

*Paddy and Coarsegrain

\$ Centres operated jointly

Statement-VI*Steps taken to ensure payment of Minimum**Support Price to farmers*

1. Before the start of every marketing season, State Food Secretaries and Regional Offices of FCI are requested to make arrangements to open adequate number of purchase centers, keeping in view the procurement potential of the area.
2. Farmers are made aware of the MSP operations through wide publicity e.g. display of banners, pamphlets, announcement for MSP and specification in print and electronic media etc.
3. Payment for the wheat and paddy procured from farmers is made directly to the farmers in all the States except Punjab and Haryana, where payment is made through Aarthiyas.
4. State Governments are encouraged to undertake decentralised procurement, so as to enhance the procurement of food grains and better reach of MSP to farmers.
5. MSP has been enhanced from time to time to encourage delivery of foodgrains into central pool purchase, apart from declaring bonus over and above the MSP.

*[English]***Contract Farming by Foreign Firms**

*468. SHRI RAVNEET SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has received reports that certain foreign firms are engaged in contract farming in collaboration with Indian firms;

(b) if so, the details thereof;

(c) whether such foreign firms are permitted to export all their produce unhindered;

(d) if so, the quantity of foodgrains exported by such firms during each of the last three years and the current year; and

(e) the steps taken by the Government to regulate their working, considering the food security scenario of the country?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) to (e) As 'Agriculture Marketing' is a State subject, the State Governments are competent to make provisions for contract farming in their laws. As per information collected from States and Union Territories, the status of contract farming is given in enclosed Statement-I.

According to Foreign Trade Policy, export of various agricultural items are prohibited, namely non-basmati rice, wheat, pulses and edible oils. Similarly, many items like various seeds, etc. are also restricted for exports. These policies are applicable to all exporters. The export of agriculture commodities is regulated taking into consideration their requirement and availability in the country. Company wise export figures are not disseminated on account of commercial confidentiality. The export of foodgrains in last three years is given at enclosed Statement-II.

In order to regulate the working of contract farming, the Ministry of Agriculture has framed a Model State Agricultural Produce Marketing (Development and Regulation) Act, 2003 and Model State Agricultural Produce Marketing (Development and Regulation) Rules, 2007 for adoption by States/Union Territories. The Model Act, *inter-alia*, provides provisions for the registration of contract farming sponsors, recording of contract farming agreements with the Agricultural Produce Marketing Committee (APMC) or a prescribed authority under the Act and a dispute settlement mechanism. It also provides for protection of title or rights of the farmers over the land under such contracts. These are intended to protect the interest of farmer.

Statement-I*Status of Contract Farming*

| Sl. No. | Name of the State | Multinationals and others under contract farming as reported by the states |
|---------|-------------------|---|
| 1 | 2 | 3 |
| 1. | Assam | M/s Kishlay Snack Products, Dewan Patty, Fancy Bazar, Guwahati. |
| 2. | Bihar | Golden chips company, Coimbatore Chennai engaged in contract farming in Begusarai district of Bihar. |
| 3. | Goa | Godrej Agrovet Pvt. Ltd Khadki Velgem Sattari Goa (for oil palm) and Sanjivani Sahakari Sakhar Karkhana Ltd , Dharbandora Tisk Usgao, Pond a Goa(for Sugarcane) are engaged in contract farming in state of Goa. |
| 4. | Gujarat | Agrocell corporation, McCain India Ltd and Desai Cold storage. Desai Fruits and Vegetables (Banana). McCain India Ltd, a foreign company has applied to register their agreement of contact farming with State Marketing Board. |
| 5. | Haryana | Public sector undertaking Haryana Cooperative Supply and Marketing Federation Ltd. (HAFED) has undertaken contract farming in 795 Acres of Basmati Rice during Kharif 2006 and 621 Acres of Wheat variety C-306. M/s SKOL Breweries Pvt. Ltd. (Barley), M/s United Breweries Pvt. Ltd (Barley), M/s Techno Agri Sciences Ltd. (Potato) and M/s Malt Company Pvt Ltd (Barley). |
| 6. | Mizoram | Godrej Agrovet Pvt Ltd , Food and fertilizers Ltd, Ruchi Soya Industries Ltd, Eco-first India Ltd. |
| 7. | Maharashtra | <p>Cotton</p> <ol style="list-style-type: none"> 1. NCC Ganpat Cotton Pvt. Ltd, Malkaur 2. NCC Matoshri Cotton Pvt. Ltd, Malkaur 3. NCC Shree Cotton Cotton Pvt. Ltd, Hiverkhed 4. NCC Jaylaxmi Fibres Pvt. Ltd., Dhule 5. NCC Narsinh Pvt. Ltd., Pathri 6. NCC C.J. Cotton Pvt. Ltd., Telgaon 7. NCC Abhinandan cotton Pvt. Ltd., Majalgaon 8. NCC Santosh Fibres Pvt. Ltd., Jaina <p>Banana</p> <p>Desai Fruits and Vegetables Pvt. Ltd., Kandhar</p> |

| 1 | 2 | 3 |
|-----|------------|--|
| 8. | Odisha | M/s Welspun India Private Ltd., M/s Super Spinning Mill, M/s Amit Green acre and M/s Eco Farm |
| 9. | Punjab | Tata Chemicals Ltd, Pepsi Foods Ltd, Mahendra Shubhlabh Services Ltd., Escorts Ltd Chambal Agritech Ltd, AM Todd Ltd., Hindustan Liver Ltd, Niranjana Rice Exports Pvt. Ltd., KRBL Ltd., United Beverages Ltd. (Barley), Markfed, Gee Gee Agro Tech, Tata Chemicals Ltd, Vee Tee Fine Foods, Pagro Foods Ltd (Vegetables), Technico Agri Sciences Ltd. (Potato/Potato seed). |
| 10. | Tamil Nadu | Appachi CARE Foundation, Pollachi and Super Spinning Mills, Shiva Textile Ltd., Suguna Poultry Farm Ltd., Pioneer Hatcheries, Pollachi Pongalur Sakthi Chiken Private Ltd., M/S Mohan Breweries and Distilleries Ltd, M/s Shiva Distilleries Ltd., M/s Kaveri Palm Oil Ltd. Godrej Agrovet Ltd., Ruchi Soya Industries Ltd. and Vaidehi Properties Pvt. Ltd. |

*Source: based on the information received from the States.

Statement-II

India's Export of Food Grains for the last three years and the period April-May, 2011

| Description | Quantity in Tonnes | | | | | | | |
|------------------------------------|---------------------|-----------------|----------------|-----------------|----------------|-----------------|----------------|----------------|
| | Value in Rs. crores | | | | | | | |
| | 2008-09 | | 2009-10 | | 2010-11 | | Apr'11-May'11 | |
| | Qty | Val. | Qty | Val | Qty | Val | Qty | Val |
| Pulses | 136275 | 540.22 | 99915 | 407.35 | 199067 | 852.90 | 50157 | 261.36 |
| Rice-Basmati | 1556409 | 9477.03 | 2016869 | 10889.60 | 2168870 | 10581.56 | 482308 | 2367.03 |
| Rrice (Other Than Basmati) | 931885 | 1687.37 | 139544 | 365.30 | 94538 | 221.27 | 49048 | 163.21 |
| WHEAT | 1119 | 1.46 | 30 | 0.05 | 511 | 0.99 | — | — |
| OTHER CEREALS | 3999650 | 3920.58 | 2892415 | 2973.19 | 3184328 | 3598.82 | 673760 | 880.59 |
| OIL SEEDS | 608274 | 3029.00 | 611764 | 3083.62 | 810057 | 4443.50 | 171774 | 932.47 |
| TOTAL EXPORT OF FOOD GRAINS | 7233612 | 18655.66 | 5760537 | 17719.12 | 6457371 | 19699.04 | 1427047 | 4604.76 |

Source: Directorate' General of Commercial Intelligence and Statistics (DGCI and S)

Mechanism for Sugar Release

*469. SHRI MANOHAR TIRKEY:

SHRI PRASANTA KUMAR MAJUMDAR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether a regulated release mechanism has been in operation for distribution of sugar,

(b) If so, the details thereof alongwith its impact on the price of sugar in the country indicating the price of sugar in the domestic market during the last one year, month-wise;

(c) whether similar regulatory mechanism is operational in any other industry in the country;

(d) if so, the details thereof; and

(e) If not, the rationale behind continuation of this mechanism in sugar industry?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC

DISTRIBUTION (PROF. K.V. THOMAS): (a) Yes Madam.

(b) Under the regulated release mechanism, there is judicious release of sugar every month in the country for the domestic market. The purpose is to ensure availability of sugar at reasonable prices, throughout the year, keeping in mind the domestic demand and supply situation, international scenario, market sentiments, etc. A statement indicating the retail prices of sugar in the country during the last one year i.e. from September, 2010 to August, 2011 (upto 30th August, 2011) is given in the statement.

(c) to (e) Sugar is an essential commodity of mass consumption. The manufacturing of sugar is carried out for five to six months in a year whereas it is consumed throughout the year. Through the regulated release mechanism, the Government endeavours to safeguard the interest of sugarcane growers, sugar producers and the general public. Hence the special regulatory mechanism, which is operational in the sugar industry, is being continued.

Statement

*Retail prices of sugar during the period from September, 2010 to August, 2011
(upto 30th) in the four metropolitan cities*

(Rs. Per kg.)

| Centre | Sep, 2010 | Oct. 2010 | Nov. 2010 | Dec. 2010 | Jan. 2011 | Feb. 2011 | Mar. 2011 | Apr. 2011 | May 2011 | June, 2011 | July, 2011 | August 2011 (upto 30th) |
|---------|-----------------|-----------------|-----------------|-----------------|-----------------|-----------------|-----------------|-----------------|-----------------|---------------|-----------------|----------------------------------|
| Delhi | 31.00 | 31.00 | 31.00- 33.00 | 33.00 | 33.00- 34.00 | 33.00 | 32.00- 33.00 | 32.00 | 32.00 | 32.00 | 31.00- 32.50 | 32.00- 33.00 |
| Mumbai | 29.00- 30.00 | 30.00 | 30.00- 32.00 | 32.00- 33.00 | 33.00- 34.00 | 32.00- 33.00 | 31.00- 32.00 | 32.00 | 31.00- 32.00 | 31.00 | 30.00- 32.00 | 32.00 |
| Kolkata | 29.00- 30.00 | 30.00- 31.00 | 31.00- 33.00 | 32.00- 33.00 | 32.00- 33.00 | 32.00 | 32.00- 33.00 | 31.00- 32.00 | 32.00 | 32.00 | 32.00 | 32.00 |
| Chennai | 28.00- 28.50 | 28.00 | 29.00- 32.00 | 32.00- 33.00 | 31.00- 32.00 | 30.00- 31.00 | 29.00- 30.00 | 29.00 | 29.00 | 29.00 | 29.00- 31.00 | 30.00- 31.00 |

(Source: Price Monitoring Cell, Department of Consumer Affairs)

Soil Moisture Management

*470. SHRI M.I. SHANAVAS: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Water Technology Centre, New Delhi, an institute of the Indian Agricultural Research Institute (IARI), the Indian Council of Agricultural Research (ICAR) Institutes. and Agriculture Universities have conducted Crop Water Management works/studies for efficient use of water;

(b) if so, the details and the outcome thereof;

(c) the details of programmes/schemes undertaken for management of soil moisture in the country;

(d) whether suggestions have been received from various quarters to popularize the use of crops requiring less quantum of water alongwith moisture saving devices/ technique in the farm sector;

(e) if so, the details thereof;

(f) whether it is also proposed to promote innovation in this regard; and

(g) if so, the details thereof alongwith the incentives proposed to be given for the innovation?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) and (b) Yes, Madam. The ICAR through Water Technology Centre (WTC), IARI, New Delhi, Central Soil Water Conservation Research and Training Institute (CSWCRTI), Dehradun, Directorate of Water Management Researcht.(DWMR), Bhubaneswar, Central Soil Salinity Research Institute (CSSRI), Kamal, Central Research Institute for Dryland Agriculture (CRIDA), Hyderabad and Central Arid Zone Research Institute (CAZRI), Jodhpur are conducting research on different aspects of crop management envisaging judicious use of water. The centers of associated four All India Co-ordinated Research Projects on Water Management, Ground Water Utilization, Use of Saline Waters and Dryland Agriculture located at various State Agricultural Universities are also involved. These institutes are providing-requisite technology support which include rationalizing cropping patterns towards lower water demanding crops, efficient

crop diversification including multiple uses, agroforestry etc, enhancing irrigation efficiencies through laser levelling, optimal basin sizes and shift to micro-irrigation techniques, optimal irrigation scheduling especially for the most water profligate paddy crop, appropriate tillage systems including resource conservation technologies and surface retention of crop residues for mulching, augmenting water supplies through rain water harvesting for supplementary irrigation, integrated watershed management for soil moisture conservation and ground water recharge, promoting use of saline waters and domestic sewage, use of and short/medium range weather forecasting for optimizing crop productivity in the country. Technologies for developing efficient rain water harvesting structures such as farm ponds, nalla bunds, check dams, percolation tanks, khadin, tanka, nadi, dugout and embankment type ponds etc. have also been developed. Several in-situ soil water conservations techniques like ridge-furrow/broad bed system, compartmental/contour bunding, etc. have also been put forth.

(c) The Government is promoting following programs/schemes namely, (i) National Watershed Development Project for Rainfed Areas; (ii) Soil Conservation in the Catchments of River Valley Project and Flood Prone River (RVP and FPR); (iii) Watershed Development Project in Shifting Cultivation Areas (WDPSCA); (iv) Integrated Watershed Management Programme (IWMP); (v) Farmers Participatory Action Research Programme; (vi) Artificial Recharge to Ground Water through Dugwell; (vii) National Project for Repair, Renovation and Restoration (RRR) of Water Bodies; (viii) National Mission on Micro Irrigation; (ix) Command Area Development and Water Management (CADWM) Programme; (x) National Horticulture Mission etc. for conservation and better utilization of water in agriculture.

(d) and (e) Yes, Madam. The suggestions are received from time to time from public representatives, eminent scientists, and scientists in National Agricultural Research System (NARS) and in workshops, seminars as also in inter-action with other stakeholders.

(f) and (g) Yes, Madam. Enhancing water use efficiency is a high priority area of research in the council.

Promising scientists are encouraged to submit innovative proposals for competitive grants under projects like National Agricultural Innovative Project and National Fund for Basic, Strategic and Frontier Application Research in Agriculture (NFBSFARA). Innovations are also being acknowledged through awards (including cash award) like Vasantryao Naik Award for Outstanding Research Application in Dry land farming systems, Ground Water Augmentation Award, National Water Award and The Jain - INCID *Krishi Sinchai Vikas Puraskar*, etc.

Bylaws for Heritage Sites

*471. SHRI D.B. CHANDRE GOWDA: Will the Minister of CULTURE be pleased to state:

(a) whether the Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act, 2010 bans any new construction within 100 metres in all directions of the Archaeological Survey of India (ASI) protected monuments;

(b) if so, the details thereof;

(c) whether the Government has completed the baseline survey of properties around protected monuments which is mandatory for preparing heritage bylaws as per the amendment in the aforesaid Act;

(d) if so, the details thereof and if not the reasons therefor; and

(e) the steps taken by the Government to expedite it?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) to (e) As per section 20A of the Ancient Monuments and Archaeological Sites and Remains Act, 1958, no new construction is allowed within the prohibited areas of protected monuments/sites declared to be of national importance. The Act has recently been amended vide Notification No. 13 dated 30-3-2010 as 'The Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act, 2010' wherein the provision to constitute the National Monuments Authority and to notify Competent Authorities for the purposes of section 20C, 20D and 20E is made in addition to above. The rules to

the Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act, 2010, which contain the provisions to make it operational have been finalized and are to be notified in the official Gazette.

The Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act, 2010 provides for conducting survey of prohibited and regulated area of protected monuments or protected sites for the purpose of detailed site plan for preparation of heritage by-laws by the Competent Authority, in consultation with Indian National Trust for Arts and Cultural Heritage or such other expert heritage bodies. The Archaeological Survey of India has partially undertaken baseline work with regard to protected monuments and protected areas on Google Earth map. However, keeping in view the enormous volume of work, its complex nature, authenticity and reliability it has been decided that the work be taken up by the Survey of India through detailed survey and preparation of detailed site plan for each monument/site, declared protected by the Central Government as of national importance. Similarly, Director General, Defence Estates has also been requested to conduct survey of monuments/sites falling within their jurisdiction.

[Translation]

Employment in Farm Sector

*472. SHRI SURESH KASHINATH TAWARE:

SHRI S. PAKKIRAPPA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has taken note of the employment opportunities offered by farm sector in the country;

(b) if so, the details of employment generated by the farm sector during the 10th and 11th Plan period alongwith the schemes/programmes undertaken for the purpose;

(c) whether any targets have been set for generation of employment opportunities during the 11th Plan period;

(d) if so, the details and the outcome thereof, so far;

(e) whether new schemes/programmes have been undertaken to further improve employability in the farm sector; and

(f) if so, the details thereof?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) to (f) The Eleventh Plan document of the Planning Commission has estimated that agriculture has contributed 8.8 million job opportunities in the 11-year period from 1993-94 to 2004-05 and projected to contribute no increase in the Eleventh Plan and a net decrease of 4 million agricultural workers in the period 2006-07 to 2016-17. The Eleventh Plan (2007-12) aims at generation of 58 million work opportunities in high growth sectors so that the unemployment rate falls to 4.83 per cent by the end of the Plan.

There is already surplus labour which is underemployed in agriculture. Main employment issue in the agriculture sector is increase in farm labour income, and not the creation of a larger number of employed workers. Primary focus of the programmes of Ministry of Agriculture is to increase production and productivity in agriculture. No schemes/programmes are implemented by the Ministry of Agriculture exclusively to improve the employability in farm sector.

Future Trading and Price Rise

*473. SHRIMATI JAYSHREEBEN PATEL:

SHRI ASADUDDIN OWAISI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has received any suggestions/recommendations regarding linkage of futures trading in essential commodities to the rising trend in their prices;

(b) if so, the details thereof;

(c) whether the Government has constituted any working group on Consumer Affairs headed by the Chief Minister of Gujarat to suggest ways and measures to control prices;

(d) if so, whether the said working group has since submitted its report to the Government;

(e) if so, the details thereof indicating the issues raised and recommendations made including futures trading in essential commodities; and

(f) the present status of implementation of the said report?

THE MINISTER OF STATE OF THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The Government has received references linking futures trading with increase in the prices of essential commodities. However, available information shows that there is no evidence that rise in food prices in India is due to forward trading in essential commodities. The RBI conducted a detailed study (Annual Report 2009-10) of the futures market since the start of the electronic commodity trading. The empirical analysis using the monthly data for the period 2004 to 2009 revealed that several commodities which are not traded in the commodities exchange, such as vegetables (except potato), fruits and milk, exhibited significant price increases during the year 2009-2010. Moreover, certain commodities that were suspended for trading in 2007, such as rice, wheat, tur and urad, also exhibited significant price increases subsequently. In conclusion, the report stated that commodity prices in India seem to be influenced more by other drivers of price changes, particularly demand-supply gap in specific commodities, the degree of dependence on imports and international price movements in these commodities.

(c) and (d) Yes Madam. The Working Group has submitted its report to the Government on 2nd March, 2011.

(e) The Working Group on Consumer Affairs chaired by Chief Minister, Gujarat, with Chief Ministers of Andhra Pradesh, Maharashtra and Tamil Nadu as members had been set up to suggest strategies/plan of action *inter-alia* for:

(i) Increasing efficiency of distribution channels from farm to consumers.

(ii) Reducing intermediation costs and for reducing gap between farm gate and retail prices.

- (iii) State interventions for retailing essential commodities at reasonable prices.
- (iv) Enforcement of statutory provisions to improve availability of essential commodities at reasonable prices.

The recommendations of the Working Group are given in the enclosed statement.

(f) The Working Group on Consumer Affairs has made recommendations covering *inter-alia* areas relating to Agriculture, Food and Public Distribution and Consumer Affairs. These recommendations have since been examined for a decision by the Government.

Statement

The recommendations of the Working Group are as under:

1. Increasing efficiency of distribution channels from farm to consumers:
 - (a) Increasing competition in Agriculture Produce Markets,
 - (b) Need for Single Agricultural Market,
 - (c) Addressing information asymmetry,
 - (d) Improving Agri-infrastructure of backward and forward linkages for Agriculture Production and Marketing,
 - (e) Strengthen Spot and Future Markets. However, the Working Group has suggested *inter-alia* that food security being the utmost concern, for the time being, there should be a ban on the trading of essential commodities in the futures market.
 - (f) Integrate warehousing cold chain infrastructure,
 - (g) Testing and grading of farm produce and
 - (f) Development of Human Resources in the field of Agriculture Marketing.
2. Reducing intermediation costs and for reducing gap between farm gate and retail prices:
 - (a) Promoting farmers market,

- (b) Reduction in farmers marketing risk,
- (c) Promote setting up of agro processing infrastructure,
- (d) Monetary policy in the nature of priority sector credit and
- (e) Promote retailing by organized sector/ cooperatives.

3. State interventions for retailing essential commodities at reasonable prices:

- (a) Maintain adequate stock of essential commodities across the country,
 - (b) Set up Price Stabilization Fund,
 - (c) In case of crops having minimum support price (MSP), set up credible procurement system,
 - (d) Set up Global Food/crop production monitoring system and
 - (e) In the short term encourage substitution of pulses while implement policies to achieve self sufficiency in the production of pulses.
4. Enforcement of statutory provisions to improve availability of essential commodities at reasonable prices:
- (a) To strengthen Essential Commodities Act and Prevention of Black Marketing and Maintenance of Supplies of Essential Commodities Act and
 - (b) Need for enabling provisions to improve transparency in Trading/storage of essential commodities.

Broadcasting Content Complaints Council

*474. SHRI DINESH CHANDRA YADAV: Will the MINISTER OF INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Broadcasting Content Complaints Council (BCCC) has a mandate to monitor the contents of the programme being telecast on the TV channels;
- (b) if so, the details thereof;

(c) the composition of BCCC and the criteria fixed for selection of office bearers to the said council; and

(d) the steps taken to educate the general public about the existence of BCCC?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI AMBIKA SONI): (a) to (d) The Broadcasting Content Complaint Council (BCCC) is an independent self regulatory body set up by the Indian Broadcasting Foundation (IBF), in consultation with the Ministry, to regulate the content on general entertainment channels. The BCCC has the mandate to: look into all' complaints relating to violation of Programme Code by entertainment channels, and give suitable directions to concerned channels to modify or withdraw any objectionable content. If it is reported to the BCCC or it comes to its notice that any Broadcaster/Television Channel is not complying with its directions, it has the mandate to initiate anyone or a combination of the following action:-

- (i) Issue a warning to implement the direction within next forty-eight hours.
- (ii) Direct the Channel to air an apology in such manner as may be decided.
- (iii) Issue a directive to the IBF not to consider the outstandings of that Channel for processing till the matter is resolved.
- (iv) Issue a directive to IBF to take necessary action to expel the concerned member.
- (v) In exceptional cases of a Television Channel not carrying out the directions of the BCCC, the BCCC may recommend to the Ministry of Information and Broadcasting for appropriate action against the Channel, as per the law.

As per the self regulation guidelines, any Directive issued by the BCCC to the IBF shall be binding and must be implemented with immediate effect.

The BCCC is a 13 Member body consisting of a Chairperson being a retired judge of Supreme Court or High Court and 12 other Members. The composition of other members is as under:

- (i) Four eminent persons
- (ii) Four broadcaster members
- (iii) Four members from national level Statutory Commissions

In the last category, the National Commissions will be mandatorily represented by National Commission for Women (NCW), the National Commission for Protection of Child Rights (NCPCR) and National Commission for Scheduled Castes (NCSC). The fourth Member will be selected for a meeting of BCCC depending on the nature of the complaint, to represent other National Commissions like National Commission for Other Backward Classes, National Commission for Minorities.

The Chairperson of the BCCC will be appointed by the Board of IBF by a majority decision. The four eminent persons (non-Broadcaster Members) shall be renowned persons of impeccable integrity, high social standing and outstanding achievements in the field of administration, media, and social work and would be selected by separate panel of eminent persons to be appointed by the IBF Board. Members from national level statutory commissions shall either be the Chairperson or any other Member of such Commission so nominated by the Chairperson of the Commission to be part of BCCC. The four Broadcaster Members would be nominated at the voting at the Annual General Body Meeting (AGM) to ensure fair and transparent representation. All decisions of the BCCC shall be by simple majority of the Members present. The Chairperson and other Members excepting Broadcasting Members shall hold office for a period of three years. The term of Broadcasters Members shall be for one year.

The BCCC has since been constituted and has started functioning from 30-6-2011.

The IBF has undertaken publicity measures to educate the public about the existence of BCCC and the most prominent action in this regard is a scroll running on all programmes after each half an hour where the viewers are being advised to register complaints relating to the content to BCCC. The details of BCCC are available at the website of IBF i.e. www.ibfindia.com.

[English]

Pulses Under PDS

*475. SHRI NRIPENDRA NATH ROY:

SHRI NARAHARI MAHATO:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has received requests/suggestions to include more items including edible oils and pulses under the Public Distribution System (PDS);

(b) if so, the details thereof and the reaction of the Government thereto;

(c) the steps taken thereon; and

(d) the other steps taken to streamline PDS?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) Government allocates wheat, rice, coarse grains, sugar and kerosene to States/Union Territory (UT) Governments for distribution to the eligible beneficiaries under Targeted Public Distribution System (TPDS). There is no proposal at present to include additional items such as edible oils and pulses under TPDS. However, State/UT Governments have been advised that the Fair Price Shops (FPS) owners should be encouraged to enlarge the basket of commodities by adding non-PDS items for sale through these outlets. Some State/UT Governments are distributing items like pulses, edible oils, iodized salt, spices etc. through Fair Price Shops.

Government has implemented a scheme for distribution of imported edible oils since 2008-09 with a subsidy of Rs. 15/- per kg. through State Government at a rate of 1 litre per ration card per month. The State Governments/UTs may distribute the subsidized edible oils through PDS shops/other outlets as decided by them and may restrict the distribution to Below Poverty Line (BPL) families or cover Above Poverty Line (APL) families as well, depending upon the availability and the distribution logistics. The Government has extended the scheme during 2009-10, 2010-11 and in current year upto 30-09-2011. Government has also taken up a

scheme for distribution of subsidized imported pulses through State Governments/UTs with subsidy of Rs. 10/- kg for distribution to BPL families @ 1 kg per month since November 2008. The Scheme is valid upto 31-03-2012.

Strengthening and streamlining of TPDS is a continuous process. In consultation with the State/UT Governments, a Nine Point Action Plan was evolved in 2006, which *inter-alia* includes continuous review of BPL/AAY list and to eliminate bogus/ineligible ration cards along with strict action to be taken against the guilty to ensure leakage free distribution of foodgrains. To improve functioning of TPDS, States/UTs have also been advised to ensure timely availability of foodgrains at FPSs, greater transparency in functioning of TPDS, improved monitoring and vigilance at various levels and introduction of new technologies such as Computerization of TPDS operations at various levels.

[Translation]

Shortage of Manpower in FPIs

*476. SHRI HARISH CHOUDHARY:

SHRI VIJAY BAHADUR SINGH:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the total number of persons employed in the Food processing Industry (FPI) sector as on date;

(b) whether shortage of skilled manpower in FPIs is hampering the growth of the sector;

(c) if so, the details thereof;

(d) whether the Government has any plan/scheme for human resource development and strengthening of institutions in FPI;

(e) if so, the details thereof including the funds sanctioned and achievements made during each of the last three years and the current year, State-wise; and

(f) the further steps being taken by the Government in this regard?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
|-----|-------------------|---|--------|---|--------|---|---------|---|--------|----|---------|
| 2. | Andhra Pradesh | 1 | 24.50 | 1 | 25.00 | 3 | 111.733 | 0 | 0 | 5 | 161.233 |
| 3. | Arunachal Pradesh | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 4. | Assam | 1 | 25.00 | 0 | 0 | 1 | 36.39 | 0 | 0 | 2 | 61.39 |
| 5. | Bihar | 1 | 25.00 | 0 | 0 | 0 | 0 | 0 | 0 | 1 | 25.00 |
| 6. | Delhi | 1 | 34.39 | 1 | 34.10 | 1 | 37.50 | 0 | 0 | 3 | 105.99 |
| 7. | Gujarat | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 8. | Haryana | 1 | 25.00 | 0 | 0 | 1 | 36.01 | 0 | 0 | 2 | 61.01 |
| 9. | Himachal Pradesh | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 10. | Jammu and Kashmir | 1 | 23.605 | 2 | 58.16 | 0 | 0 | 0 | 0 | 3 | 81.765 |
| 11. | Karnataka | 0 | 0 | 1 | 16.65 | 1 | 37.125 | 0 | 0 | 2 | 53.775 |
| 12. | Jharkhand | 1 | 15.45 | 0 | 0 | 0 | 0 | 0 | 0 | 1 | 15.45 |
| 13. | Kerala | 1 | 16.125 | 1 | 25.00 | 1 | 37.50 | 1 | 25.00 | 4 | 103.625 |
| 14. | Maharashtra | 0 | 0 | 3 | 75.00 | 5 | 153.14 | 1 | 31.25 | 9 | 259.39 |
| 15. | Madhya Pradesh | 1 | 23.905 | 0 | 0 | 0 | 0 | 0 | 0 | 1 | 23.905 |
| 16. | Manipur | 1 | 13.00 | 1 | 10.56 | 0 | 0 | 0 | 0 | 2 | 23.56 |
| 17. | Mizoram | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 18. | Meghalaya | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 19. | Nagaland | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 20. | Odisha | 0 | 0 | 1 | 37.50 | 0 | 0 | 0 | 0 | 1 | 37.50 |
| 21. | Punjab | 0 | 0 | 1 | 19.37 | 0 | 0 | 0 | 0 | 1 | 19.37 |
| 22. | Puducherry | 0 | 0 | 0 | 0 | 1 | 37.50 | 0 | 0 | 1 | 37.50 |
| 23. | Rajasthan | 2 | 50.00 | 0 | 0 | 0 | 0 | 0 | 0 | 2 | 50.00 |
| 24. | Tamil Nadu | 0 | 0 | 2 | 59.375 | 1 | 37.50 | 1 | 21.875 | 4 | 118.75 |
| 25. | Tripura | 0 | 0 | 0 | 0 | 1 | 26.795 | 0 | 0 | 1 | 26.795 |
| 26. | Uttar Pradesh | 1 | 37.50 | 4 | 100.98 | 3 | 94.195 | 0 | 0 | 8 | 232.675 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
|-------|--------------|----|---------|----|---------|----|---------|---|--------|----|----------|
| 27. | West Bengal | 2 | 47.00 | 3 | 74.99 | 0 | 0 | 0 | 0 | 5 | 121.99 |
| 28. | Uttarakhand | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 29. | Chhattisgarh | 0 | 0 | 1 | 25.00 | 0 | 0 | 0 | 0 | 1 | 25.00 |
| 30. | Goa | 0 | 0 | 0 | 0 | 1 | 19.32 | 0 | 0 | 1 | 19.32 |
| Total | | 15 | 360.475 | 22 | 561.685 | 20 | 664.708 | 3 | 78.125 | 60 | 1664.993 |

(ii) Details of grant released for Food Processing Training Centres (FPTCs)

(Rs. in Lakh)

| Sl. No. | Name of the State | 2007-08 | | 2008-09 | | 2009-10 | | 2010-11 | | 2011-12 (up to 31-08-2011) | | Total | |
|---------|-----------------------------|---------|--------|---------|--------|---------|--------|---------|--------|----------------------------------|--------|-------|--------|
| | | No. | Amount | No. | Amount | No. | Amount | No. | Amount | No. | Amount | No. | Amount |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 |
| 1. | Andaman and Nicobar Islands | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 2. | Andhra Pradesh | 04 | 13.50 | 01 | 2.47 | 07 | 33.07 | 4 | 15.32 | 2 | 10.00 | 18 | 74.36 |
| 3. | Arunachal Pradesh | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 4. | Assam | 0 | 0 | 0 | 0 | 2.00 | 8.00 | 1 | 6.00 | 0 | 2.00 | 3 | 16.00 |
| 5. | Bihar | 0 | 0 | 01 | 2.00 | 0 | 1.13 | 1 | 3.99 | 0 | 0 | 2 | 7.12 |
| 6. | Delhi | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 7. | Gujarat | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 8. | Haryana | 01 | 1.99 | 01 | 1.46 | 05 | 19.90 | 3 | 13.49 | 4 | 17.79 | 14 | 54.63 |
| 9. | Himachal Pradesh | 02 | 9.30 | 0 | 0 | 0 | 0 | 1 | 4.00 | 0 | 0 | 03 | 13.30 |
| 10. | Jammu and Kashmir | 0 | 0 | 01 | 4.00 | 0 | 0 | 0 | 0 | 0 | 0 | 01 | 4.00 |
| 11. | Karnataka | 01 | 7.20 | 0 | 0 | 04 | 15.60 | 4 | 23.00 | 3 | 11.80 | 12 | 57.60 |
| 12. | Jharkhand | 01 | 1.60 | 0 | 0 | 0 | 0.85 | 0 | 0 | 0 | 0 | 01 | 2.45 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 |
|-------|----------------|----|--------|----|-------|----|--------|----|--------|----|-------|-----|--------|
| 13. | Kerala | 01 | 7.00 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 01 | 7.00 |
| 14. | Maharashtra | 04 | 10.00 | 01 | 4.00 | 04 | 20.66 | 3 | 11.50 | 0 | 0 | 12 | 46.16 |
| 15. | Madhya Pradesh | 13 | 25.61 | 10 | 20.00 | 02 | 5.00 | 4 | 17.00 | 1 | 4.00 | 30 | 71.61 |
| 16. | Manipur | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 17. | Mizoram | 01 | 7.50 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 01 | 7.50 |
| 18. | Meghalaya | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 19. | Nagaland | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 20. | Odisha | 01 | 2.00 | 0 | 0 | 05 | 19.12 | 4 | 19.75 | 0 | 1.90 | 10 | 42.77 |
| 21. | Punjab | 01 | 1.62 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 01 | 1.62 |
| 22. | Puducherry | 0 | 0 | 0 | 0 | 01 | 11.00 | 0 | 0 | 0 | 0 | 01 | 11.00 |
| 23. | Rajasthan | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 24. | Tamil Nadu | 02 | 3.69 | 0 | 3.00 | 0 | 0 | 0 | 0 | 0 | 0 | 02 | 6.69 |
| 25. | Tripura | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 26. | Uttar Pradesh | 07 | 24.76 | 02 | 6.08 | 0 | 1.00 | 1 | 3.82 | 0 | 0 | 10 | 35.66 |
| 27. | West Bengal | 02 | 4.00 | 01 | 2.90 | 02 | 12.00 | 1 | 6.00 | 0 | 0 | 06 | 24.90 |
| 28. | Uttarakhand | 0 | 0 | 01 | 3.90 | 0 | 0 | 1 | 4.00 | 0 | 0 | 02 | 7.90 |
| 29. | Chhattisgarh | 0 | 0 | 0 | 0 | 0 | 0 | 3 | 12.00 | 0 | 0 | 3 | 12.00 |
| Total | | 41 | 119.77 | 19 | 49.81 | 32 | 147.33 | 31 | 139.87 | 10 | 47.49 | 133 | 504.27 |

(iii) Details of grant released for Entrepreneurship Development Programmes (EDP)

(Rs. in lakhs)

| State | 2008-09 | | 2009-10 | | 2010-11 | | 2011-12 (up to 31-08-2011) | | Total | |
|-----------------|---------|-------|---------|-------|---------|------|----------------------------------|------|-------|------|
| | Ph. | Fin. | Ph. | Fin. | Ph. | Fin. | Ph. | Fin. | Ph. | Fin. |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
| Andaman Nikobar | - | | — | — | — | | | | | |
| Andhra Pradesh | 20 | 20.00 | 17 | 24.90 | 14 | 16.5 | 6 | 11.5 | 57 | 72.9 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
|------------------------|----|-------|----|-------|----|------|----|------|----|-------|
| Assam | 0 | 0 | 10 | 10.00 | 20 | 25 | 2 | 2 | 32 | 37 |
| Arunachal Pradesh | 2 | 2.00 | 0 | 0 | 8 | 8 | 0 | 0 | 10 | 10 |
| Bihar | 12 | 12.00 | 5 | 10.00 | 6 | 8.00 | 2 | 7 | 25 | 37 |
| Chhattisgarh | 6 | 6.00 | 5 | 7.39 | 15 | 18.5 | 0 | 0 | 26 | 31.89 |
| Dadra and Nagar Heveli | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| Daman and Diu | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| Delhi | 0 | 0 | 0 | 0 | 3 | 3 | 5 | 5.00 | 8 | 8 |
| Goa | 0 | 0 | 3 | 3.00 | 3 | 3 | 3 | 4.5 | 9 | 10.5 |
| Gujarat | 1 | 1.00 | 0 | 0 | 0 | 0 | 0 | 0 | 1 | 1 |
| Haryana | 14 | 14.00 | 7 | 8.50 | 8 | 12.5 | 0 | 3 | 29 | 38 |
| Himachal Pradesh | 2 | 2.00 | 4 | 7.25 | 5 | 8 | 5 | 11 | 16 | 28.25 |
| Jammu and Kashmir | 10 | 10.00 | 0 | 0 | 10 | 12.5 | 0 | 6.5 | 20 | 29 |
| Karnataka | 14 | 14.00 | 3 | 3.00 | 6 | 8 | 0 | 2.94 | 23 | 28.94 |
| Kerala | 0 | 0 | 11 | 11.25 | 12 | 12.4 | 0 | .87 | 23 | 24.52 |
| Lakshadweep | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| Madhya Pradesh | 16 | 16.00 | 1 | 1.45 | 11 | 14 | 5 | 6.1 | 33 | 37.55 |
| Maharashtra | 34 | 34.00 | 17 | 24.90 | 11 | 15 | 16 | 23.3 | 78 | 97.2 |
| Manipur | 1 | 1.00 | 1 | 1.00 | 7 | 7 | 1 | 1 | 10 | 10 |
| Mizoram | 2 | 2.00 | 0 | 0 | 7 | 7 | 2 | 2 | 11 | 11 |
| Meghalaya | 0 | 0 | 3 | 3.00 | 7 | 7 | 0 | 2.49 | 10 | 12.49 |
| Nagaland | 1 | 1.00 | 5 | 7.00 | 8 | 8 | 0 | 4.7 | 14 | 20.7 |
| Orissa | 8 | 8.00 | 18 | 25.90 | 19 | 21 | 5 | 9.46 | 50 | 64.36 |
| Puducherry | 0 | 0 | 2 | 2.00 | 2 | 2.5 | 0 | 1.00 | 4 | 5.5 |
| Punjab | 5 | 5.00 | 0 | 0 | 10 | 11.5 | 5 | 7.5 | 20 | 24 |
| Rajasthan | 10 | 10.00 | 0 | 5.00 | 5 | 5 | 1 | 5.93 | 16 | 25.93 |
| Sikkim | 2 | 2.00 | 4 | 5.00 | 2 | 2 | 0 | 3.37 | 8 | 12.37 |
| Tamil Nadu | 3 | 3.00 | 14 | 19.00 | 18 | 19.5 | 2 | 6.1 | 37 | 47.6 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
|---------------|------------|---------------|------------|---------------|------------|---------------|-----------|--------------|------------|---------------|
| Tripura | 5 | 5.00 | 5 | 5.00 | 5 | 5 | 3 | 3.00 | 18 | 18 |
| Uttar Pradesh | 0 | 0 | 10 | 12.50 | 12 | 17 | 10 | 12.5 | 32 | 42 |
| Uttanchal | 0 | 0 | 14 | 18.95 | 2 | 5 | 5 | 6.76 | 21 | 30.71 |
| West Bengal | 8 | 8.00 | 9 | 14.00 | 6 | 10.18 | 0 | 4.13 | 23 | 36.31 |
| Jharkhand | 2 | 2.00 | 4 | 4.00 | 10 | 12 | 1 | 0.95 | 17 | 18.95 |
| Total | 178 | 178.06 | 172 | 233.99 | 252 | 304.08 | 79 | 154.6 | 681 | 871.67 |

- (iv) **Training at Recognized National/State level Institutes etc sponsored by MFPI/ other training programmes:**
During 11th Plan no application has been received so far for assistance under this scheme, hence no expenditure has been incurred.

Statement-II

Funds Released under the Scheme of Strengthening of Institutions during last three years and current financial year

- (i) Indian Institute of Crop Processing Technology (IICPT)

| Year | Expenditure (Rs. In Crore) |
|---------|----------------------------|
| 2008-09 | 7.00 |
| 2009-10 | 37.15 |
| 2010-11 | 28.50 |
| 2011-12 | — |

- (ii) National Meat And Poultry Processing Board (NMPB)

| Year | Expenditure (Rs. In Crore) |
|---------|----------------------------|
| 2008-09 | 0.60 |
| 2009-10 | 3.00 |
| 2010-11 | 4.00 |
| 2011-12 | — |

- (iii) Indian Grape Processing Board (IGPB)

| Year | Expenditure (Rs. In Crore) |
|---------|----------------------------|
| 2008-09 | — |
| 2009-10 | 1.50 |
| 2010-11 | 1.87 |
| 2011-12 | — |

- (iv) National Institute of Food Technology, Entrepreneurship and Management (NIFTEM)

| Year | Expenditure (Rs. In Crore) |
|---------|----------------------------|
| 2008-09 | 40.00 |
| 2009-10 | 38.00 |
| 2010-11 | 90.00 |
| 2011-12 | — |

Infiltration of Terrorists

*477. SHRI ANURAG SINGH THAKUR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether infiltration of terrorists have been reported from bordering States including Rajasthan during the last three years and the current year;

(b) if so, the details thereof;

(c) the steps taken by the Government to check infiltration of terrorists into Indian territory from the border areas alongwith the outcome thereof; and

(d) the details of the concrete arrangements proposed to be made by the Government to check infiltration from across all the borders?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The Border Guarding Forces deployed on the Indo-Bangladesh and Indo-Pakistan borders have reported the apprehension/killing of terrorists as below:-

| Border | 2008 | | 2009 | | 2010 | | 2011 (upto July) | |
|-----------------|------|---------|------|---------|------|---------|------------------|---------|
| | App. | Killing | App. | Killing | App. | Killing | App. | Killing |
| Indo-Bangladesh | 8 | 0 | 3 | 0 | 20 | 1 | 4 | 0 |
| Indo-Pak | 3 | 6 | 0 | 0 | 0 | 2 | 0 | 1 |

Further, 239 and 232 terrorists have been reportedly killed in Jammu and Kashmir in 2009 and 2010 respectively. There is no specific report of infiltration of terrorists in the Rajasthan sector of the Indo-Pakistan border. The reports of infiltration of terrorists in respect of Indo-Myanmar, Indo-Nepal, Indo-Bhutan and Indo-China borders are NIL.

(c) and (d) Government has adopted a multi-pronged approach to check illegal, cross border activities:

- (i) Construction of fence and patrol roads in the bordering states along the international border.
- (ii) Floodlighting along Indo-Pakistan and Indo-Bangladesh border.
- (iii) Sanction of additional BOPs along international borders to reduce inter-se distance for effective domination of the border.
- (iv) Provision of Hi-Tech equipments like LORROS (Long Range Reconnaissance and Observation System), BFSR (Battle Field Surveillance Radar), HHTI (Hand Held Thermal Imager), Night Vision Devices/Goggles etc.
- (v) Round-the-clock surveillance and patrolling by the Border Guarding Forces.

- (vi) Up-gradation of Intelligence (Int) network and coordination with sister agencies.
- (vii) Conduct of Special Operations, along the border and in-depth areas.
- (viii) Frequent visits to border by Unit Commandant and other Senior Officers to supervise effective domination of the border.
- (ix) Intelligence-based operations to neutralize terrorist/espionage cells/modules. This is done in a coordinated and sustained manner by the Central and State Security and intelligence agencies.

Advertising Rights to Companies

*478. SHRI HUKUMDEO NARAYAN YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Metro Rail Corporation (DMRC) has given the advertisement rights in respect of properties under its jurisdiction to some companies;

(b) if so, the details of those companies, the duration for which the said rights have been awarded and the amount charged therefor from each company;

(c) whether these companies have further sub-leased the said rights on higher prices; and

(d) if so, the steps taken by the DMRC to check such sub-leasing of advertising rights and to manage its own advertising work?

THE MINISTER OF URBAN DEVELOPMENT (SHRI KAMAL NATH): (a) Yes, Madam.

(b) The details of Companies which have been given advertisement rights with duration of contract and license fee per month, as reported by Delhi Metro Rail Corporation (DMRC) Ltd. are enclosed as statement.

(c) DMRC has reported that as per the terms and conditions of the contract, the advertisement rights cannot be sub-leased further by the Company.

(d) Does not arise.

Statement

Details of Companies which have been given advertisement rights with duration of contract and license fee per month

| Sl.No. | Name of the Company | Duration of Contract | | Current Revenue per month (in Rs.) |
|--------|---|----------------------|------------|------------------------------------|
| | | Rental Start | Rental End | |
| 1 | 2 | 3 | 4 | 5 |
| 1. | M/s Jegson Publicity, New Delhi | 05.10.2008 | 04.10.2011 | 3,91,200 |
| 2. | M/s TDI International, New Delhi | 10.07.2009 | 09.07.2014 | 17,93,750 |
| 3. | SELVEL Advertisers, New Delhi | 10.01.2008 | 09.01.2012 | 5,18,176 |
| 4. | Pioneer Publicity Corp. (P) Ltd, New Delhi. | 21.11.2006 | 20.11.2018 | 4,200 |
| 5. | M/s TDI International, New Delhi | 06.08.2009 | 05.06.2014 | 14,43,750 |
| 6. | Pioneer Publicity Corp. (P) Ltd, New Delhi. | 26.02.2010 | 25.02.2015 | 30,49,149 |
| 7. | M/s Reliance Broadcast Network Ltd., New Delhi. | 01.09.2007 | 31.08.2011 | 57,73,185 |
| 8. | Prachar Communications, New Delhi. | 17.07.2007 | 18.07.2012 | 3,85,000 |
| 9. | CZE Technology, Delhi. | 01.01.2009 | 31.12.2018 | 1,00,000 |
| 10. | Pioneer Publicity Corp. (P) Ltd, New Delhi. | 24.03.2010 | 23.03.2015 | 8,01,600 |
| 11. | Pioneer Publicity Corp. (P) Ltd, New Delhi. | 24.03.2010 | 23.03.2015 | 2,06,237 |
| 12. | e.g. Communication, New Delhi. | 20.05.2010 | 19.05.2013 | 29,64,823 |
| 13. | M/s Reliance Braodcast Network Ltd, New Delhi. | 27.12.2010 | 26.12.2015 | 4,05,000 |
| 14. | Traffic Media (I) Pta Ltd, Delhi. | 19.08.2010 | 18.08.2015 | 36,00,000 |
| 15. | M/s AKS Advertising Ltd, Delhi. | 25.09.2010 | 24.09.2015 | 47,85,750 |

| 1 | 2 | 3 | 4 | 5 |
|-----|--|------------|------------|-----------|
| 16. | M/s Reliance Broadcast Network Ltd, New Delhi. | 04.03.2010 | 03.03.2015 | 18,25,000 |
| 17. | M/s Reliance Broadcast Network Ltd, New Delhi. | 10.01.2011 | 09.01.2016 | 62,08,333 |
| 18. | N.S. Publicity (I) Ltd, Jaipur | 02.04.2011 | 01.04.2016 | 55,20,000 |
| 19. | Rural Communication and Marketing, New Delhi | 08.02.2011 | 07.02.2016 | 4,09,950 |
| 20. | Times Innovative Media Ltd, Noida | 01.09.2008 | 31.08.2011 | 10,23,000 |
| 21. | Pioneer Publicity Corp. (P) Ltd, New Delhi. | 22.09.2007 | 21.09.2011 | 24,04,914 |
| 22. | Pioneer Publicity Corp. (P) Ltd, New Delhi. | 01.07.2008 | 30.06.2018 | 70,850 |
| 23. | M/s Shalimar Adv., New Delhi. | 01.10.2009 | 30.09.2014 | 2,18,750 |
| 24. | N.S. Publicity (I) Ltd, Jaipur | 26.02.2010 | 25.02.2015 | 38,00,000 |
| 25. | OM 360 Degree Ent. and Adv. Ltd, New Delhi. | 16.04.2010 | 15.04.2015 | 28,88,000 |
| 26. | e.g. Communication, New Delhi. | 25.05.2010 | 24.05.2013 | 22,25,586 |
| 27. | M/s Reliance Broadcast Network Ltd, New Delhi. | 01.09.2010 | 31.08.2015 | 52,34,000 |
| 28. | e.g. Communication, New Delhi. | 01.03.2011 | 28.02.2014 | 27,08,507 |
| 29. | Pioneer Publicity Corp. (P) Ltd, New Delhi. | 04.08.2010 | 03.08.2015 | 15,64,271 |
| 30. | OM 360 Degree Ent. and Adv. Ltd, Delhi. | 31.07.2010 | 30.07.2015 | 15,00,010 |
| 31. | Pioneer Publicity Corp. (P) Ltd, New Delhi. | 07.10.2010 | 06.10.2015 | 13,21,833 |
| 32. | Pioneer Publicity Corp. (P) Ltd, New Delhi. | 19.02.2011 | 18.02.2016 | 59,40,000 |
| 33. | Times Innovative Media Ltd, Noida | 26.12.2010 | 25.12.2015 | 49,24,551 |

PYKKA Scheme

*479. SHRI GOVIND PRASAD MISHRA:

DR. KRUPARANI KILLI:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the number of Panchayat/Block Panchayat/

villages covered under the Panchayat Yuva Krida Aur Khel Abhiyan(PYKKA) Scheme, State-wise;

(b) the number of sportspersons benefited after implementation of PYKKA scheme during each of the last three years and the current year, State-wise;

(c) whether the Union Government has noticed/ received complaints about the inadequate distribution/

misutilisation of funds released under the said scheme; and

(d) if so, the details thereof and the action taken thereon during the said period, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKAN): (a) 47,058 village panchayats and 1,417 block panchayats have been covered under the Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) Scheme, for the last three years (2008-09 to 2010-11) and upto 31st July, 2011 of the current financial year. State-wise details are

given in the enclosed statement-I.

(b) PYKKA being a community sports programme is open to all age groups. Annual competitions are organized at block, district, state and national level. 7.22 lakh, 22.50 lakh and 43.15 lakh men and women participated in the competitions held in 2008-09, 2009-10 and 2010-11 respectively. State-wise details are given in the enclosed statement-II.

(c) Yes, Madam.

(d) Details are given below:

| Complaints received/noticed | Action taken thereon |
|--|--|
| Complaints dated 29-11-2010 and 27-10-2011 from Ms. Shruti Choudhary, M.P. (LS): Villages for granting of funds under PYKKA were chosen in a lackadaisical manner without involving the M.P. of the area and involve M.P. of the area for selection of village/block panchayats for allocation of funds under the scheme | All the State Governments/Administration of UTs including Haryana have been advised to associate the Members of Parliament representing the district, in the District Level Executive Committee (DLEC) of PYKKA for effective implementation of PYKKA scheme. Government of Haryana has agreed to include local Members of Parliament as special invitees in the meeting of the DLEC. |
| Shri Shyam Kishore Shukla, MLA, U.P: Non-utilisation of funds released to U.P. under PYKKA for the year, 2008-09. | Government of Uttar Pradesh has reported that funds for the year 2008-09 have been disbursed to the Panchayat level implementing agencies in the State. |
| Complaint dated 2-12-2010 from Secretary, Durnity Nibarana Manch, Bhubaneshwar: Allegation of corruption on implementation of PYKKA scheme in Orissa. | Government of Orissa reported on 1-9-2011 that the Collector, Sundargarh, has enquired into the matter and found no basis in the allegation. |

Statement-I

State-wise coverage of village panchayats and block panchayats under PYKKA for the last three years (2008-09 to 2010-11).

| Sl. No. | Name of the State/UT | Coverage of village/block panchayats PYKKA scheme | |
|---------|----------------------|---|----------------------------|
| | | Number of village panchavats covered | Number of block panchayats |
| 1 | 2 | 3 | 4 |
| 1. | Andhra Pradesh | 6570 | 339 |
| 2. | Arunachal Pradesh | 1065 | 96 |

| 1 | 2 | 3 | 4 |
|-----|------------------|------|-----|
| 3. | Assam | 333 | 22 |
| 4. | Bihar | 847 | 53 |
| 5. | Chhattisgarh | 982 | 14 |
| 6. | Goa | 19 | 04 |
| 7. | Gujarat | 1975 | 44 |
| 8. | Haryana | 1857 | 36 |
| 9. | Himachal Pradesh | 72 | 24 |
| 10. | Jammu Kashmir | 413 | 14 |
| 11. | Jharkhand | 403 | 21 |
| 12. | Karnataka | 1694 | 54 |
| 13. | Kerala | 200 | 30 |
| 14. | Madhya Pradesh | 2304 | 31 |
| 15. | Maharashtra | 5441 | 70 |
| 16. | Manipur | 79 | 04 |
| 17. | Meghalaya | 166 | 16 |
| 18. | Mizoram | 409 | 13 |
| 19. | Nagaland | 550 | 25 |
| 20. | Odisha | 1869 | 93 |
| 21. | Punjab | 3699 | 42 |
| 22. | Rajasthan | 869 | 24 |
| 23. | Sikkim | 64 | 40 |
| 24. | Tamil Nadu | 1261 | 38 |
| 25. | Tripura | 624 | 24 |
| 26. | Uttar Pradesh | 9696 | 164 |
| 27. | Uttarakhand | 2250 | 29 |
| 28. | West Bengal | 335 | 33 |
| | UTs | | |

| 1 | 2 | 3 | 4 |
|--------------|-----------------------------|---------------|--------------|
| 29. | Andaman and Nicobar Islands | 60 | 06 |
| 30. | Lakshayadweep | 02 | 09 |
| 31. | Puducherry | 50 | 05 |
| Total | | 47,058 | 1,417 |

Statement-II

State-wise details of participants in the annual sports competitions held under 'PYKKA during 2008-09, 2009-10 and 2010-11

| Sl.No. | Name of the state/UT | 2008-09 | 2009-10 | 2010-11* |
|--------|----------------------------|----------|----------|----------|
| 1. | Andhra Pradesh | 1,34,097 | 1,35,211 | 6,58,819 |
| 2. | Arunachal Pradesh | 29,310 | 46,832 | 2,808 |
| 3. | Assam | 1,39,900 | 21 | 15,212 |
| 4. | Andaman and Nicobar Island | — | — | 296 |
| 5. | Bihar | #143 | 161 | 1,71,166 |
| 6. | Chhattisgarh | #134 | 88,885 | 1,00,400 |
| 7. | Chandigarh | — | — | 1,368 |
| 8. | Delhi | — | — | 8,183 |
| 9. | Dadar Nagar haveli | — | — | 1,126 |
| 10. | Goa | #156 | — | 3,285 |
| 11. | Gujarat | #164 | 1,54,359 | 16,735 |
| 12. | Damman and Diu | — | — | 9,33 |
| 13. | Haryana | #167 | 76,227 | 1,71,994 |
| 14. | Himachal Pradesh | 5,140 | 21,329 | 45,215 |
| 15. | Jammu and Kashmir | — | — | 60,484 |
| 16. | Jharkhand | #140 | — | 15,057 |
| 17. | Karnataka | #168 | 1,13,584 | 2,00,686 |

| Sl.No. | Name of the state/UT | 2008-09 | 2009-10 | 2010-11* |
|--------|----------------------|----------|-----------|-----------|
| 18. | Kerala | #149 | 1,75,487 | 64,900 |
| 19. | Madhya Pradesh | #159 | 1,48,303 | 2,06,582 |
| 20. | Maharashtra | #166 | 2,05,749 | 3,22,073 |
| 21. | Manipur | — | 190 | 7,657 |
| 22. | Meghalaya | — | — | 35,586 |
| 23. | Mizoram | 19,992 | 21,758 | 47,962 |
| 24. | Nagaland | — | 22,253 | 28,421 |
| 25. | Orissa | #64,367 | 64,896 | 2,43,540 |
| 26. | Puducherry | — | — | 4,088 |
| 27. | Punjab | 1,20,418 | 1,15,484 | 1,38,005 |
| 28. | Rajasthan | — | 1,44,491 | 98,575 |
| 29. | Sikkim | -- | 15,568 | 2,497 |
| 30. | Tamil Nadu | #168 | 3,97,235 | 7,90,796 |
| 31. | Tripura | 16,859 | 15,516 | 32,464 |
| 32. | Uttrakhand | — | 16,723 | 1,45,825 |
| 33. | Uttar Pradesh | 1,89,585 | 3,02,708 | 5,79,690 |
| 34. | West Bengal | #86 | 65,773 | 92,326 |
| 35. | Delhi | #51 | -- | — |
| Total | | 7,21,519 | 22,48,944 | 43,14,754 |

*This includes participants of rural, inter-school, north east and women competitions.

#Only participants national level competitions.

TV Tower in Border Areas

*480. SHRI BHAUSAHEB RAJARAM WAKCHAURE:
Will the MINISTER OF INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government has received complaints from the people of the border areas/army personnel that they are compelled to watch anti-India

propaganda being telecast through T.V channels operated by the neighbouring countries including Pakistan due to non-availability of low capacity television towers in such areas;

(b) if so, the number of such complaints received by the Government in this regard during each of the last three years and the current year, State-wise;

(c) whether the Government has received requests from border States to increase the capacity of the existing low capacity T.V towers covering the border areas. including Rajasthan;

(d) if so, the details thereof; and

(e) the remedial measures taken/being taken by the Government in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI AMBIKA SONI): (a) to (e) Prasar Bharati has informed that, complaints about unsatisfactory TV coverage in hilly border areas are occasionally received. However, no centralized data in this regard is maintained. No complaints from army personnel in the border areas have been received in the recent past.

Doordarshan has been assigning priority to strengthening of TV coverage in Border areas in its expansion plans formulated from time to time. Special packages for expansion and improvement of Doordarshan services in NE states and Jammu and Kashmir have also been implemented. 273 TV transmitters of varying power are presently functioning in the border districts.

Requests for the expansion of DD coverage in Border areas have been received from time to time, from various quarters. Following requests have been received during the last three years.

- i. Upgradation of VLPTs at Nongstoin and Baghmara (Meghalaya) to HPTs.
- ii. Upgradation of LPT at Tuensang and VLPT at Mon (Nagaland) to HPTs.
- iii. Strengthening of Doordarshan coverage in border areas of Rajasthan.
- iv. Establishment of new TV transmitters at Khunana and Jarmola Dhar in Uttarakhand.
- v. Establishment of new TV transmitters at Tamlu town in Nagaland.

All the areas uncovered by terrestrial transmitters (including border areas), alongwith the rest of the country have been provided with multichannel TV coverage

through Doordarshan free-to-air DTH service "DD Direct Plus" signals of which can be received anywhere in the country with the help of small sized dish receive units.

For further expansion of Radio and TV terrestrial coverage in Jammu and Kashmir, a scheme involving an outlay of Rs. 100.00 crore has been approved in the 11th Five Year Plan. This scheme *inter-alia* includes projects of establishment of five High Power TV Transmitters in Jammu and Kashmir (Kashmir region-1; Jammu region-1; Ladakh region-1 besides 2 HPTs at Rajouri).

[English]

Deployment of Tuna Boats

5291. SHRI ABDUL RAHMAN: Will the Minister of AGRICULTURE be pleased to state:

(a) the total quantity of tuna caught in the country during the years 2009-10 and 2010-11, year-wise;

(b) the total quantity of tuna caught from the Exclusive Economic Zone as distinct from all areas in 2009-10 and 2010-11;

(c) whether it is a fact that Fishery Survey of India has advised the deployment of tuna boats only from European countries in our EEZ; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) and (b) The total quantity of tuna and tuna like species caught in the territorial waters and the Exclusive Economic Zone of the country during 2009-10 is 1,35,262 tonnes. The data for the year 2010-11 is under compilation.

(c) No, Madam.

(d) Does not arise.

Shivaji Stadium

5292. SHRI MAHESH JOSHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the renovation work of the Shivaji Stadium is still incomplete, even months after the Commonwealth Games, 2010;

(b) if so, the details thereof and the reasons for delay;

(c) the details of the funds released by the Government for the said purpose;

(d) the time by which the said work is likely to be completed; and

(e) the action taken against the persons/officials responsible for the delay in the renovation of the Stadium?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Madam.

(b) New Delhi Municipal Council (NDMC) has informed that while the stadium part is complete, some works related to facade and services within the facility block building and basement parking area are incomplete. Overall, 95% work is complete. The reasons for the delay, mentioned by the NDMC, are as under:

- (i) There were shops, restaurants, kiosks, etc. in the alignment of the project. While making arrangements of their allotment, cancellation or shifting, the allottee of Clock Tower Restaurant went to the Court against NDMC. The delay in clearance of court case and possession of encumbrance free site caused major constraint in completion of the work as per planned schedule.
- (ii) The existing Electric Sub-Station and Municipal Underground Reservoir/Water Boosting Station on this plot of land, feeding adjoining area, were also to be constructed in the basement of Shivaji Stadium and were to be made functional before demolishing and cleaning this site for construction of stadium.
- (iii) The project site is very restrictive and needed extra efforts due to double handling of materials as well as shortage of space for execution and stacking of construction material.

(iv) Extraordinary rains during the year 2010.

(c) The details of the funds released by the Government of NCT of Delhi for construction/repairing of Shivaji Stadium in connection with the Commonwealth Games 2010 are as under:

| Sl. No. | Year | Rupees in thousands |
|---------|------------------------|---------------------|
| 1. | Plan Fund 2008-09 | 150,000 |
| 2. | Plan Fund 2009-10 | 300,000 |
| 3. | Plan Fund (RE) 2010-11 | 578,000 |

(d) The target date for completion of main pitch and facility block is end of September, 2011 and for warm-up pitch is end of December, 2011.

(e) Does not arise in view of (b) above.

[Translation]

Foreigners In Illegal Activities

5293. SHRI DILIP SINGH JUDEV: Will the Minister of HOME AFFAIRS pleased to state:

(a) whether a large number of foreigners have been reported to be involved in various crimes and illegal activities in the country;

(b) if so, the details thereof alongwith the number of foreigners arrested, convicted and awarded life imprisonment and capital punishment in the country during each of the last three years and the current year, nationality-wise;

(c) whether the Government has any mechanism to tackle criminal activities of foreigners in the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Instances of violation of law and involvement in illegal activities by foreign nationals in various parts of the country have been reported.

Registration of cases and action thereon comes within the purview of police stations and State Governments/ Union Territory Administration concerned. Details of foreigners arrested during the years 2007 to 2009 under various provisions of the Foreigners' Act are given in the enclosed statement. Details for the year 2010 have not been compiled. Statistical data of number of foreigners convicted and awarded life imprisonment and capital punishment in the country and nationality-wise is not centrally maintained.

(c) and (d) Police and maintenance of law and order being State responsibility primarily, the detection of missing foreign nationals including those involvement in criminal activities is a continuing priority for all States/ Union Territory Administrations, as also the Central Government. In those cases where the foreigner is also arrested and action taken under the relevant Acts, the foreigner is deported/repatriated only after completion of his sentence. The foreigner is deported under section 3(2)(c) of the Foreigners Act, 1946.

Statement

Details of foreigners who were arrested [Lok Sabha Unstarred Q. No. 5293]

| Country | 2007 | 2008 | 2009 |
|-------------|-------|------|------|
| Afghanistan | 15 | 23 | 4 |
| Angola | 0 | 1 | 0 |
| Argentina | 0 | 1 | 0 |
| Australia | 2 | 2 | 0 |
| Austria | 0 | 2 | 0 |
| Azerbaijan | 0 | 1 | 0 |
| Bahrain | 0 | 0 | 1 |
| Bangladesh | 12080 | 6816 | 5312 |
| Belarus | 0 | 0 | 1 |
| Belgium | 1 | 2 | 0 |
| Brazil | 1 | 1 | 0 |
| Burundi | 1 | 0 | 0 |
| Cameroon | 0 | 3 | 0 |
| Canada | 8 | 4 | 3 |
| China | 2 | 4 | 2 |
| Congo | 5 | 3 | 1 |
| Costa Rica | 2 | 0 | 0 |

| Country | 2007 | 2008 | 2009 |
|--------------------|------|------|------|
| Croatia | 0 | 1 | 0 |
| Czech Republic | 1 | 1 | 3 |
| Denmark | 2 | 0 | 0 |
| Djibouti | 2 | 0 | 1 |
| Dominican Republic | 0 | 1 | 0 |
| Eritrea | 0 | 0 | 8 |
| Ethiopia | 6 | 0 | 0 |
| Finland | 0 | 1 | 3 |
| France | 10 | 6 | 7 |
| Germany | 10 | 10 | 9 |
| Ghana | 2 | 3 | 3 |
| Guinea | 0 | 0 | 2 |
| Guinea Bissau | 1 | 0 | 0 |
| Greece | 0 | 2 | 0 |
| Hungary | 0 | 0 | 1 |
| Iran | 20 | 14 | 15 |
| Iraq | 1 | 6 | 1 |
| Ireland | 1 | 0 | 1 |
| Israel | 5 | 8 | 1 |
| Italy | 6 | 2 | 7 |
| Ivory Coast | 2 | 3 | 2 |
| Japan | 3 | 4 | 2 |
| Jordan | 0 | 4 | 0 |
| Kazakhstan | 2 | 0 | 0 |
| Kenya | 13 | 7 | 6 |
| Korea North | 0 | 0 | 1 |
| Lebanon | 1 | 0 | 0 |

| Country | 2007 | 2008 | 2009 |
|--------------|------|------|------|
| Liberia | 1 | 1 | 2 |
| Lithuania | 0 | 1 | 0 |
| Malaysia | 4 | 7 | 3 |
| Maldives | 1 | 1 | 2 |
| Mali | 1 | 0 | 0 |
| Mauritius | 0 | 0 | 1 |
| Mexico | 1 | 2 | 0 |
| Morocco | 5 | 1 | 0 |
| Mozambique | 0 | 0 | 2 |
| Myanmar | 13 | 50 | 43 |
| Nepal | 48 | 36 | 36 |
| Netherlands | 6 | 4 | 3 |
| New Zealand | 0 | 0 | 3 |
| Nigeria | 66 | 104 | 92 |
| Norway | 0 | 0 | 3 |
| Oman | 0 | 1 | 0 |
| Pakistan | 42 | 45 | 30 |
| Palestine | 3 | 0 | 1 |
| Philippines | 0 | 6 | 2 |
| Poland | 1 | 2 | 2 |
| Portugal | 2 | 2 | 0 |
| Qatar | 1 | 0 | 1 |
| Russia | 8 | 18 | 20 |
| Rwanda | 0 | 0 | 3 |
| Saudi Arabia | 1 | 0 | 1 |
| Sierra Leone | 1 | 1 | 0 |

| Country | 2007 | 2008 | 2009 |
|----------------|--------------|-------------|-------------|
| Singapore | 2 | 1 | 1 |
| Somalia | 1 | 1 | 6 |
| South Africa | 5 | 4 | 5 |
| South Korea | 4 | 1 | 0 |
| Spain | 1 | 1 | 3 |
| Sri Lanka | 46 | 105 | 63 |
| Stateless | 6 | 10 | 6 |
| Sudan | 5 | 3 | 6 |
| Swaziland | 0 | 0 | 1 |
| Sweden | 2 | 0 | 0 |
| Switzerland | 4 | 1 | 2 |
| Taiwan | 0 | 1 | 0 |
| Tanzania | 2 | 12 | 11 |
| Thailand | 2 | 3 | 13 |
| Turkmenistan | 0 | 1 | 1 |
| Turkey | 1 | 0 | 2 |
| U.S.A | 4 | 6 | 5 |
| Uganda | 3 | 3 | 1 |
| Ukraine | 0 | 2 | 2 |
| United Kingdom | 26 | 37 | 14 |
| Uzbekistan | 8 | 11 | 3 |
| Vietnam | 0 | 1 | 0 |
| Yemen | 1 | 3 | 15 |
| Zambia | 1 | 0 | 0 |
| Zimbabwe | 0 | 1 | 0 |
| Others | 1 | 0 | 0 |
| Total | 12535 | 7426 | 5807 |

Soyabean Seeds

5294. SHRI RAJU SHETTI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is aware that thousands of farmers have had to suffer financial losses due to non-sprouting of soyabean seeds sold by 'Mahabeez' and other 23 seed companies and sown in large parts of Maharashtra;

(b) if so, the details thereof;

(c) whether the Union Government proposes to issue any directive to the State Government in this regard;

(d) if so, the details thereof; and

(e) the action taken by the Government against the guilty seed companies?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Yes, Madam. Ministry of Agriculture, on the basis of the newspaper reports regarding abnormally low percentage of germination/non-germination of Soyabean seeds in different parts of Maharashtra, has called for a report from the State Government. Government of Maharashtra informed that during the Kharif season 2011, complaints were received from farmers from Khandesh, Marathwada and Vidharbha regions regarding germination problems in soyabean seeds. Around 28,171 complaints were received from 124 blocks of 25 districts covering an area of 29,538 hectare including 3082 seed lots with seed quantity of 25,398.51 qtls.

(c) to (e) Department of Agriculture and Cooperation has called for a report from the State Government of Maharashtra on the abnormally low percentage of germination/non-germination of soyabean seeds in different parts of the State. Government of Maharashtra informed that out of 29,538 ha. area involved in the complaints, 27,336 ha. area has been inspected by Field Officers. Out of total complaints, 15% complaints are due to low rainfall, 10% complaints are due to sowing below 5 cm. depth and remaining 75% complaints are due to poor quality of seeds supplied by different seed

companies. It has been further informed that most of the companies have given compensation by replacing seeds for re-sowing and other remaining companies have given cash compensation amounting to Rs. 43.54 lakhs. It is added that re-sowing has been done in 25,984 ha. out of affected area of 26,234 ha. and the crop condition at present is satisfactory in the State.

Further, Government of Maharashtra has also requested the Directorate of Soyabean Research (DSR), Indore to constitute and depute a committee of experts for verification of this issue and to investigate the reasons for future precautionary measures during soya bean seed production and distribution in the State. Accordingly, the committee visited farmers' fields, seed production plots, seed processing plants, godowns at various places/locations. The Committee observed that Soyabean Seed problem in Maharashtra this season is due to very scanty rainfall in June followed by dry spell, insufficient rains in early July, sowing on insufficient soil moisture and higher soil temperature, deep sowings than recommended depth. In addition, mechanical damage to seeds due to improper handling led to a vast drop in germination percent as well as seed vigour.

For regulating the quality of seeds in the country and for curbing the sale of substandard/spurious seeds, adequate provisions are available under the Seeds Act, 1966, Seeds Rules, 1968 and Seeds (Control) Order, 1983. The State Governments are fully empowered to take action in all such cases at their level. Further, the Inspectors notified under relevant provisions of these legal instruments have powers to draw the samples, seize the stock and issue 'Stop Sale Order' in case the commodities under reference contravenes the provision of law.

[English]

Commercial Trees Along Tsunami Shelter

5295. SHRI BISHNU PADA RAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether commercial trees are standing near tsunami permanent shelter/PHC/Community hall in Gandhinagar, Luxminagar and Jogindernagar Campbellbay in Andaman and Nicobar Islands causing threat to life and property;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) There are many trees surrounding permanent shelters in the villages of Joginder Nagar, Gandhi Nagar and Laxmi Nagar.

Andaman and Nicobar Administration has intimated that on receipt of individual petitions from the beneficiaries of permanent shelters, who perceive danger from such trees, each case is decided after following due process of law and appropriate orders are issued, if trees are found to be dangerous to life and property. In Joginder Nagar and Gandhi Nagar, 12 trees have been declared as dangerous and orders have been issued to remove them.

[Translation]

Ambedkar Awas Yojana

5296. SHRI PASHUPATI NATH SINGH: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) the number of persons benefited so far under the Ambedkar Awas Yojana being run by the Government throughout the country; and

(b) the total amount of funds provided to the State of Jharkhand under the said scheme during the last three years?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) The Government of India had released funds for construction of a total of 4,60,244 houses and 65,682 toilets under Valmiki Ambedkar Awas Yojana (VAMBAY) throughout the country. The scheme has been subsumed in the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) which was launched on 3-12-2005.

(b) No fund has been released to the Government of Jharkhand under the scheme during the last three years.

[English]

Expenditure on Renovation and Construction of Bungalows

5297. SHRI RUDRAMADHAB RAY: Will the MINISTER OF URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government has laid down norms for incurring expenditure on renovation/construction of Bungalow for the use of Union/State Government Ministers including Chief Ministers; and

(b) if so, the details thereof and the details of enforcement/prosecution as per the norms during the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) Yes, Madam. Certain norms are there for renovation/construction of the bungalows for the use of Union Government Ministers. For renovation, the norms are in the form of CPWD's internal list under which works are carried out in the following heads:

1. Upgradation works
2. Aesthetic Improvement.
3. Retrofitting Union Government Ministers' bungalows.

For new construction, plinth area norms for Type VII and Type VIII bungalows have been laid down which are given the enclosed statement.

As per the laid down norms for renovation 66 bungalows have been renovated till now.

Statement

No. 11012/1/2004-WI

Government of India

Ministry of Urban Development

(Works Division)

New Delhi, the 18th April 2006

Office Memorandum

Sub: Fixation of plinth area norms for Type-VII and Type-VIII bungalows in Lutyen's Bungalow Zone.

No definite plinth area norms had been prescribed for the Type-VII and Type-VIII bungalows which are located in the Lutyen's Bungalow Lone area, even though for the remaining categories of houses i.e, Type-I to Type-VI, specific norms have been prescribed from time to time. The existing bungalows which were mostly constructed during pre-independence period and vary greatly in terms of the size as well as ancillary facilities. In view of the changing requirement of the dignitaries now occupying these bungalows. their security considerations, additional facilities have also been created in these bungalows from time to time.

2. Subsequent to the issuance of Lutyen's Bungalow Zone construction guidelines, the matter of permitting additional construction in existing bungalows was considered in view of the increased functional requirements and also the fact that many of the Ministers, Supreme Court Judges, High Court Judges, Secretaries to the Government of India are often allotted bungalows below their entitlement. With the approval of Prime Minister's Office, guidelines for additional construction/ up-gradation of bungalows were issued vide Ministry's O.M. No. 11012/2/95-WI, dated 12-4-1996.

3. The 1996 guidelines allowed office accommodation to the extent of 500 sq.ft. in each bungalow. In addition to this an additional residential accommodation with the ceiling of 500 sq.ft. subject to overall ceiling of 4498 sq.ft. was also permitted in case the occupant was allotted a bungalow below his entitlement. Besides, security structures like guard room,

PSO shed arid sentry post were also allowed to be constructed.

4. It has since been decided by the competent authority, to fix norms for Type-VII and Type-VIII categories of bungalows in the Lutyen's Bungalow Zone area so that they act as a bench mark in the event of reconstruction of the existing bungalows or construction of new bungalows by way of redevelopment of existing sites.

5. The norms fixed for Type-VII and Type-VIII bungalows comprise the area permitted for main bungalow, office space, staff quarters, garages and security requirements. The details of the area to be provided for each of the above units have been given in the Annex. The total. plinth area of Type-VII bungalow would come to 6889 sq.ft, in case of four staff quarters and 7319 sq.ft in case of six staff quarters. The plinth area for Type-VIII bungalow shall be 9175 sq.ft.

6. The above scales of plinth area for Type-VII and Type-VIII bungalows shall be taken as the yardstick for the purpose of reconstruction/new construction of bungalows in the Lutyen's Bungalow Zone in future.

(S.M. Acharya)

Additional Secretary (UD)

To
DG (W), CPWD

All occupants of Type-VII and Type-VIII bungalows in LBZ

Annexure

Plinth Area Norms for type-VII and VIII Bungalows

| Type | Area of Unit | | Staircase/ Circulation | | Sleeping out Balconies | | Car garage (s) | | Office | | |
|----------------------|--------------|--------|---------------------------|--------|---------------------------|--------|----------------|---------|--------|--------|---------|
| | Sq.m | Sq.ft. | Sq.m | Sq.ft. | Sq.m | Sq.ft. | Sq.m | Sq.ft. | Sq.m | Sq.ft. | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
| Type VII Bungalow | Main | 316.00 | 3400.00 | 12.00 | 130.00 | 22.00 | 236.00 | 41.80 | 450.00 | 92.90 | 1000.00 |
| | | | | | | | | (2 No.) | | | |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
|-----------------------|------------------------|--------------------|---------|-------|--------|-------|--------|-------|--------|-------|---------|
| | Unit | 80.00* (4 No.) | 860.00 | 13.50 | 145.00 | 15.00 | 160.00 | - | | - | |
| | Staff Quar- ters | | | | | | | | | | |
| Type VIII Bungalow | Main Unit | 418.00 | 4500.00 | 12.00 | 130.00 | 22.00 | 236.00 | 83.60 | 900.00 | 92.92 | 1000.00 |
| | Staff Quar- ters | 120.00* (6 No.) | 1290.00 | 27.00 | 290.00 | 30.00 | 320.00 | - | | - | |

| Type | | Security | | | | | | | | Total | |
|-----------------------|------------------------|------------|--------|---------------|--------|-------------|--------|---------|----------|-------|--|
| | | Guard Room | | Frisking Room | | Sentry Post | | Total | | | |
| | | Sq.m | Sq.ft. | Sq.m | Sq.ft. | Sq.m | Sq.ft. | Sq.m | Sq.ft. | | |
| | | 13 | 14 | 15 | 16 | 17 | 18 | 19 | 20 | | |
| Type VII Bungalow | Main | 33.75 | 365.00 | 9.20 | 100.0 | 4.00 | 43.00 | | | | |
| | Unit | | | - | | (2 No.) | | 573.70@ | 6889.00@ | | |
| | Staff Quar- ters | | | | | | | | | | |
| Type VIII Bungalow | Main Unit | 33.75 | 365.00 | 9.20 | 100.00 | 4.00 | 43.00 | | | | |
| | Staff Quar- ters | | | - | | (2 No.) | | 852.43 | 9175.00 | | |

Remarks

@In case, 6 staff quarters are provided for Type VII bungalows, the total plinth area shall be 613.70 Sq.m or 7319 sq.ft

*Maximum permissible area for servant quarter as per MPD-2001 is 20 Sq.m,

Implementation of PDS

5298. SHRIMATI J. SHANTHA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has urged the States to ensure effective implementation of the Public Distribution System (PDS) so as to control prices; and

(b) if so, the details thereof and the response of the States thereto?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) With a view to specifically target poor sections of society, Targeted Public Distribution System (TPDS) was launched in 1997. Under TPDS, foodgrains @ 35 kg. per family per month are allocated to States/Union Territories for 6.52 crore accepted number of Below Poverty Line (BPL)/Antyodaya Anna Yojana (AAY) families for distribution at subsidized prices through Fair Price Shops. Allocation of foodgrains are also made to Above Poverty Line (APL) families depending upon the availability of foodgrains in central pool and past offtake. Presently, the allocations of foodgrains to APL families range between 15 kg and 35 kg per family per month.

To control food inflation, the Government has from time to time made adhoc additional allocation of foodgrains under TPDS. It has also made allocations of rice and wheat for Other Welfare Schemes such as Mid-Day Meals Schemes, ICDS, Annapurna, Welfare Institutions, SC/ST/OBC Hostels, etc and for festivals and for natural calamity reliefs to States/UTs.

Strengthening and streamlining of TPDS is a continuous process. To improve functioning of TPDS, Government has been regularly requesting State/UT Governments for continuous review of lists of BPL and AAY families, ensuring timely availability of foodgrains at Fair Price Shops (FPSs), ensuring greater transparency in functioning of TPDS, improved monitoring and vigilance at various levels and introduction of new technologies such as Computerization of TPDS operations at various levels.

Removal of Hoardings

5299. SHRI SAMEER BHUJBAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Supreme Court has issued any directive regarding removal of hoardings/advertisements in the National Capital Territory of Delhi;

(b) if so, the details thereof and the reaction of the Delhi Government in this regard;

(c) the role of the Union Government in removing the hoardings/advertisements along the National Highways passing through Delhi; and

(d) the steps taken/being taken to remove such hoardings?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Yes, Madam. In its order dated 20-11-1997 in CWP No. 13029/85, titled Shri M.C. Mehta Vs. Union of India and Others, Hon'ble Supreme Court directed the civic authorities of Delhi including Delhi Development Authority, the Railways, the police and transport authorities to identify and remove all hoardings which are on road sides and which are hazardous and a disturbance to safe traffic movement. This was reiterated by Hon'ble Supreme Court in their order dated 10-12-1997. Subsequently, in the order dated 12th October, 2007 in the aforementioned Writ Petition, Hon'ble Supreme Court approved an outdoor advertisement policy for the city of Delhi. The said policy provides for guidelines for display of advertisements through different kind of advertising devices, classified into four categories, with certain restrictions, while some of the advertisement modes have not been permitted for display of advertisements. The Municipal Corporation of Delhi (MCD) has been directed to implement the policy.

The Hon'ble Supreme Court in their order dated 08-10-2010 directed MCD to consider two reports submitted by Environment Pollution (Prevention and Control) Authority (EPCA) and to place its decision in this regard before the Hon'ble Court. The decision of the Corporation has been submitted to the Hon'ble Court and the matter is sub-judice.

(c) As per provisions contained in Section 143 of the Delhi Municipal Corporation Act, 1957 and Section 89 of the New Delhi Municipal Council Act, 1994, no advertisement can be displayed in public view, visible from a public street/public place, in any manner, whatsoever at any place within Delhi, without the permission of the Commissioner, MCD or the Chairperson, NDMC, within their respective jurisdictions. As per extant policy of Ministry of Road Transport and Highways, no advertisement hoardings are permitted on National Highways within the Right of Way except informatory signs of public interest such as hospitals, bus stations, etc. or advertisements of temporary nature announcing local events such as Mela, Flower Show, etc. Under the policy of private sponsorship of road signs and greening of National Highways, the private entrepreneurs are allowed to depict the name/logo of their company in a sign of specified dimension. Instructions are issued to executing agencies from time to time for removal of unauthorised hoardings.

(d) Action against illegal hoardings is a continuous process and the same is taken on regular basis through various administrative and legal instruments. The steps taken by the MCD to discourage display of unauthorised advertisements include launching the Zero Tolerance Campaign for removal of unauthorised advertisements, banners, posters, etc; imposing penalties on unauthorised displays; monitoring new events in the city displaying outdoor advertisements and taking action against them if their displays are found to be unauthorised; etc.

Heritage Status for Western Ghats

5300. SHRI NILESH NARAYAN RANE: Will the Minister of CULTURE be pleased to state:

(a) the names of the sites in Western Ghats identified and submitted to the UNESCO for inclusion in the World Heritage Site, State-wise;

(b) whether the process of selection and submission had the concurrence of all the concerned States;

(c) if so, whether any State including Karnataka had opposed the proposal;

(d) if so, the details thereof; and

(e) the steps taken by the Ministry to address these concerns?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) There are 39 sites in the Western Ghats in the States of Karnataka, Kerala, Tamil Nadu and Maharashtra that have been identified and included in the serial nomination of the Western Ghats. The details are given in the enclosed statement.

(b) Yes, Madam.

(c) and (d) All concerned State Governments had given consent to the proposal. However, the Government of Karnataka suddenly and unilaterally withdrew the consent to the proposal to include 10 sites in Karnataka vide letter dated 17th June, 2011.

(e) The Minister of Environment and Forests has written to Chief Minister, Karnataka vide letter dated 20th June, 2011 dispelling the unfounded concerns of the State, and not to insist on the withdrawal of 10 sites of Karnataka from the country's proposal for inscription of 39 serial sites falling in the Western Ghats region in four states. It has been impressed upon the Government of Karnataka that the World Heritage designation to a site, in no way affects the present management regime of the site, which would continue to be managed through its existing Management Plan and/or Working Plan under the legal provisions of the country's Wild Life (Protection) Act, 1972; Indian Forest Act, 1927; and the Forest Rights Act, 2006. In other words, the UNESCO would not impose any legal regime of its own even when the sites gets included in the World Heritage List, and the national laws would always remain supreme. Further, the local and tribal communities living in and around these 39 serial sites would not be adversely affected by the World Heritage designation.

Statement*Serial Sites: Western Ghats*

| Sub-cluster | Site Element No. | Site Element Name | Area (km ²) | State |
|-------------------|------------------|--|-------------------------|------------|
| (1) Agasthyamalai | 001 | Kalakad-Mundanthurai Tiger Reserve | 895.00 | Tamil Nadu |
| | 002 | Shendumey Wildlife Sanctuary | 171.00 | Kerala |
| | 003 | Neyyar Wildlife Sanctuary | 128.00 | Kerala |
| | 004 | Peppara Wildlife Sanctuary | 53.00 | Kerala |
| | 005 | Kulathupuzha Range | 200.00 | Kerala |
| | 006 | Palode Range | 165.00 | Kerala |
| | | Sub-Total | 1,612.00 | |
| (2) Periyar | 007 | Periyar Tiger Reserve | 777.00 | Kerala |
| | 008 | Ranni Forest Division | 828.53 | Kerala |
| | 009 | Konni Forest Division | 261.43 | Kerala |
| | 010 | Achankovil Forest Division | 219.90 | Kerala |
| | 011 | Srivilliputtur Wildlife Sanctuary | 485.00 | Tamil Nadu |
| | 012 | Tirunelveli (North) Forest Division (part) | 234.67 | Tamil Nadu |
| | | Sub-Total | 2,806.53 | |
| (3) Anamalai | 013 | Eravikulam National Park (and proposed extension) | 127.00 | Kerala |
| | 014 | Grass Hills National Park | 31.23 | Tamil Nadu |
| | 015 | Karian Shola National Park | 5.03 | Tamil Nadu |
| | 016 | Karian Shola (part of Parambikulam Wildlife Sanctuary) | 3.77 | Kerala |
| | 017 | Mankulam Range | 52.94 | Kerala |
| | 018 | Chinnar Wildlife Sanctuary | 90.44 | Kerala |
| | 019 | Mannavan Shola | 11.26 | Kerala |
| | | Sub-Total | 321.57 | |
| (4) Nilgiri | 020 | Silent Valley National Park | 89.52 | Kerala |
| | 021 | New Amarambalam Reserved Forest | 246.97 | Kerala |
| | 022 | Mukurti National Park | 78.50 | Tamil Nadu |

| Sub-cluster | Site Element No. | Site Element Name | Area (km ²) | State |
|--------------------|------------------|--------------------------------|-------------------------|-------------|
| | 023 | Kalikavu Range | 117.05 | Kerala |
| | 024 | Attapadi Reserved Forest | 65.75 | Kerala |
| | | Sub-Total | 597.79 | |
| (5) Talacauvery | 025 | Pushpagiri Wildlife Sanctuary | 102.59 | Karnataka |
| | 026 | Brahmagiri Wildlife Sanctuary | 181.29 | Karnataka |
| | 027 | Talacauvery Wildlife Sanctuary | 105.00 | Karnataka |
| | 028 | Padinalknad Reserved Forest | 184.76 | Karnataka |
| | 029 | Kerti Reserved Forest | 79.04 | Karnataka |
| | 030 | Aralam Wildlife Sanctuary | 55.00 | Kerala |
| | | Sub-Total | 707.68 | |
| (6) Kudremukh | 031 | Kudremukh National Park | 600.32 | Karnataka |
| | 032 | Someshwara Wildlife Sanctuary | 88.40 | Karnataka |
| | 033 | Someshwara Reserved Forest | 112.92 | Karnataka |
| | 034 | Agumbe Reserved Forest | 57.09 | Karnataka |
| | 035 | Balahalli Reserved Forest | 22.63 | Karnataka |
| | | Sub-Total | 881.36 | |
| (7) Sahyadri | 036 | Kas Plateau | 11.42 | Maharashtra |
| | 037 | Koyna Wildlife Sanctuary | 423.55 | Maharashtra |
| | 038 | Chandoli National Park | 308.90 | Maharashtra |
| | 039 | Radhanagari Wildlife Sanctuary | 282.35 | Maharashtra |
| | | Sub-Total | 1,026.22 | |
| Grand-Total | | | 7,953.15 | |

Export of Flowers

5301. SHRI G.M. SIDDESHWARA: Will the Minister of AGRICULTURE be pleased to state:

(a) the total quantity and value of flowers exported from the country during the current year; country-wise; and

(b) the total foreign exchange earned by the Government therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY

AFFAIRS (SHRI HARISH RAWAT): (a) A statement showing country-wise total quantity and value of flowers exported from the country during 2010-11 is enclosed.

(b) The Government earned the total foreign exchange of 48.5 million US Dollar (Rs. 21528 lakh) from the export of flowers during April 2010 to December, 2010.

Statement

Country-wise total quantity and value of flowers exported from the country during the current year

| Country | 2010-11 (April' 10 to December' 10) | |
|----------------------|-------------------------------------|---------------------|
| | Qty (in MT) | Value (in Rs. Lakh) |
| 1 | 2 | 3 |
| United States | 5830.92 | 4481.16 |
| Germany | 3587.97 | 3333.77 |
| Netherland | 2334.42 | 3044.24 |
| United Kingdom | 3273.36 | 2542.66 |
| United Arab Emirates | 618.74 | 702.33 |
| Japan | 320.39 | 699.51 |
| Canada | 407.76 | 669.53 |
| Italy | 990.05 | 659.91 |
| Belgium | 662.11 | 646.33 |
| Ethiopia | 55.82 | 461.74 |
| Australia | 234.87 | 435.1 |
| France | 352.72 | 385.13 |
| Spain | 327.5 | 315.32 |
| Poland | 260.06 | 264.55 |
| Ecuador | 0.67 | 172.02 |
| South Africa | 194.95 | 168.54 |
| Latvia | 157.92 | 145.07 |
| Singapore | 174.53 | 139.03 |

| 1 | 2 | 3 |
|---------------------|--------|--------|
| Thailand | 157.31 | 118.29 |
| Austria | 129.81 | 118.18 |
| Korea Republic | 58.84 | 110.88 |
| Hong Kong | 108.82 | 110.24 |
| Bahrain | 29.96 | 99.45 |
| New Zealand | 69.69 | 93.9 |
| Saudi Arabia | 63.39 | 89.11 |
| Portugal | 107.47 | 81.9 |
| Qatar | 56.9 | 79.69 |
| Malaysia | 42.09 | 77.78 |
| Mexico | 52.45 | 65.88 |
| Colombia | 26.24 | 63.39 |
| Slovenia | 54.03 | 62.36 |
| Costa Rica | 73.35 | 58.99 |
| Taiwan | 28.92 | 51.01 |
| Argentina | 45.39 | 50.91 |
| Sweden | 50.59 | 50.05 |
| Switzerland | 22.23 | 46.3 |
| Greece | 73.34 | 46.26 |
| Iroatia | 66.56 | 45.83 |
| Denmark | 48.57 | 42.67 |
| Israel | 13.14 | 42.51 |
| Mauritius | 12.49 | 39.16 |
| Dominic Republic | 58.53 | 37.62 |
| Egypt Arab Republic | 35.52 | 36.62 |
| Hungary | 36.41 | 36.46 |

| 1 | 2 | 3 |
|----------------|-------|-------|
| Sri Lanka | 79.01 | 34.57 |
| Uruguay | 50.92 | 34.07 |
| Czech Republic | 30.9 | 33.3 |
| Puerto Rico | 49.88 | 31.7 |
| Chile | 32.19 | 30.62 |
| Bulgaria | 22.91 | 28.9 |
| Russia | 19.64 | 27.73 |
| Lebanon | 9.95 | 27.08 |
| Nepal | 36.02 | 26.67 |
| Kuwait | 10.77 | 23.36 |
| China P Rp | 7.75 | 19.19 |
| Maldives | 20.66 | 18.74 |
| Indonesia | 0.69 | 16.74 |
| Bhutan | 46 | 16.26 |
| Oman | 8.03 | 15.62 |
| Bangladesh | 14.02 | 13.69 |
| Jordan | 11.83 | 11.81 |
| Unspecified | 11.3 | 10.13 |
| Romania | 18.17 | 7.54 |
| Pakistan | 1.57 | 7.17 |
| Guatemala | 3.44 | 6.6 |
| Ireland | 6.18 | 6.57 |
| Kenya | 0.31 | 6.33 |
| Cyprus | 9.46 | 6.12 |
| Philippines | 2.83 | 5.86 |
| Reunion | 5.52 | 5.49 |

| 1 | 2 | 3 |
|-------------------------|-----------------|-----------------|
| Lithuania | 8.51 | 4.94 |
| Slovak Republic | 2.1 | 4.86 |
| Luxembourg | 2.51 | 4.24 |
| Iran | 0.08 | 3.65 |
| Serbia | 7.32 | 3.61 |
| Turkey | 0.1 | 3.29 |
| Vietnam Social Republic | 2.3 | 3.24 |
| Brazil | 4.5 | 2.39 |
| Azerbaijan | 0.2 | 1.06 |
| Nigeria | 0.61 | 0.87 |
| Botswana | 0.03 | 0.66 |
| Morocco | 0.02 | 0.29 |
| Sierra Leone | 0.1 | 0.28 |
| Uganda | 0.01 | 0.21 |
| Gambia | 0.02 | 0.2 |
| Jamaica | 0.02 | 0.17 |
| Trinidad | 0.05 | 0.09 |
| Seychelles | 0.06 | 0.09 |
| Mali | 0.22 | 0.09 |
| St. Kitts Nevis | 0.04 | 0.06 |
| Finland | Negligible | 0.05 |
| Libya | 0.1 | 0.03 |
| Djibouti | Negligible | 0.01 |
| Total | 21845.65 | 21527.62 |

Source: Directorate General of Commercial Intelligence and Statistics (DGCIS)

Decline in Camel Population

5302. SHRI P. VISWANATHAN Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is aware of the dwindling camel population in the country;

(b) if so, the details of camel population in the country during the last three decades;

(c) whether it is a fact that the camel milk contains high medicinal and nutritional properties;

(d) if so, whether the Government has any proposal to develop camel as a dairy animal through the National Research Centre on Camel (NRCC); and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSTNG INDUSTRIES: (a) Yes, Madam.

(b) As per Livestock Censuses, camel population in the country during the last three decades is given below:

(In Million Numbers)

| 1977 | 1982 | 1987 | 1992 | 1997 | 2003 | 2007 |
|------|------|------|------|------|------|------|
| 1.10 | 1.08 | 1.00 | 1.03 | 0.91 | 0.63 | 0.52 |

Source: Livestock Census, Directorate of Economics and Statistics, and, Department of Animal Husbandry, Dairying and Fisheries, M/O Agriculture.

(c) Looking at the national and international literature regarding medicinal properties of camel milk, the National Research Center on Camel (NRCC) has done some experimentation in association with the Medical College and the primary results suggested that the camel milk has medicinal value. At present also the Indian Council of Medical Research (ICMR) is running a project on this aspect.

(d) Yes, Madam. the NRCC is already projecting the attribute of milk potential of camel as a beneficial character.

(e) The NRCC has initiated a project in the year 2007-08 and three breeds viz. Bikaneri, Kachchi and Mewari have been included. The milk production potential of Camel is being evaluated. A camel milk dairy and a camel milk parlour has also been initiated at the Centre. Efforts are being made to do value addition to the milk in the form of different milk products.

Lower Entitlement for APL

5303. SHRIMATI SHRUTI CHOUDHRY:

SHRI RAYAPATI SAMBASIVA RAO:

SHRI RAJAJIAH SIRICILLA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government proposes to reduce the entitlement of Above Poverty Line (APL) families under the proposed National Food Security Act;

(b) if so, the details thereof and the reasons therefor;

(c) whether views of all the States have been obtained in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) Allocation for Above Poverty Line (APL) families, at present, is made depending upon the availability of stock of foodgrains in the Central Pool and past offtake. The draft National Food Security Bill prepared by the Government contains provisions, *inter alia*, for coverage of population under two categories of households - priority and general - with differentiated entitlements.

States/Union Territories are being consulted on the Draft Bill. After consultations with States/Union Territories and Central Ministries/Departments on the Draft Bill, approval of Government at the appropriate level will be obtained before its introduction in the Parliament.

Increasing Sugar Stock Limit

5304. SHRI ANANTHA VENKATARAMI REDDY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has increased sugar stock holding limit to encourage procurement from sugar mills;

(b) whether the Government has also extended the order which authorises States to impose stock limit on sugar;

(c) if so, the details thereof; and

(d) the manner in which the said steps would help to control sugar prices?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) The Central Government has enhanced the stock holding limit of 2000 quintals of vacuum pan sugar to 5000 quintals with effect from 1-4-2011 and extended the stock holding limit upto 30-09-2011 vide Notification dated 30 March 2011. These measures are expected to prevent hoarding/excess stocking due to which prices of sugar will remain stable in the domestic market.

[Translation]

Allotment of Houses/Plots by DDA

5305. SHRI TUFANI SAROJ: Will the MINISTER OF URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority (DDA) has allotted houses/plots under Housing Scheme-81 to all the eligible candidates;

(b) if not, the number of waitlisted applicants till date and the time by which they are likely to be allotted; and

(c) the number of sectors that were proposed to be developed under the Rohini Housing Scheme-81 and thereafter?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) DDA launched Rohini Residential Scheme -1981 for allotment of plots. Details of registrants is as under:-

| | | |
|--------------------|---|-------|
| -Total registrants | - | 82384 |
| -Allotment made | - | 55169 |

-Registration cancelled - 1915

-Waitlisted - 25300

(b) DDA has stated that a total number of 21328 residential plots have been carved out to accommodate waitlisted registrants. The same will be allotted after receiving feasibility and infrastructure availability report.

(c) Sector 1 to Sector 37 of Rohini.

[English]

Allocation of Sugar

5306. SHRI SURESH KUMAR SHETKAR: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether there is any proposal for supply of additional/special quota of sugar for the ensuing sugar season; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) No Madam.

(b) Does not arise.

[Translation]

Phal, Subji Mandi Prangan Yojana

5307. SHRI PREMCHAND GUDDU: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government has received any proposal relating to 'Phal, Sabzi Mandi Prangan Yojana' from the State Government of Madhya Pradesh;

(b) if so, the details thereof;

(c) the time by which funds are likely to be sanctioned and released for the purpose;

(d) whether the Union Government has received such a proposal from other States also; and

(e) if so, the details thereof alongwith the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (c) No, Madam. There is no such scheme being implemented by Government. Ministry of Agriculture is implementing National Horticulture Mission for holistic development of horticulture which includes creation of market infrastructure for fruits and vegetables.

The component of market Infrastructure includes rural primary markets, wholesale markets and terminal market complexes. For rural primary markets credit linked back ended subsidy @ 40% in general areas and @ 55% in hilly and tribal areas of the maximum project cost of Rs. 20.00 lakh is available. For wholesale markets credit linked back ended subsidy @ 25% in general areas and @ 33.33% in hilly and tribal areas of the maximum project cost of Rs. 100.00 lakh is available. For terminal market complex, under Public Private Partnership (PPP) mode, assistance @ 25% to 40% (limited to Rs. 50.00 crore) of project cost of Rs. 150.00 crore, which includes 25% as floor subsidy plus 15% as subsidy on bidding is available.

State Horticulture Mission, Madhya Pradesh had forwarded eleven projects of mandi development to be considered under NHM. The projects were considered by Empowered Committee of NHM on 24-03-2011 and State was requested to revise the Proposals in accordance with provisions of NHM. The State Government has now informed that projects have been sanctioned by M.P. Agriculture Marketing Board and as such no sanction is required from NHM for these projects.

Union Government has sanctioned one wholesale market and seven rural primary markets in Madhya Pradesh under the scheme in Madhya Pradesh during 2005-2011. The total project cost of these markets is Rs. 37.80 crore and the NHM assistance is Rs. 9.44 crore which has been released to the State.

(d) and (e) Under the scheme 367 proposals from various States for setting up of rural primary markets (265 nos) and wholesale markets (102 nos) have been received during 2005-2011. So far, 331 proposals have

been sanctioned under NHM which includes 245 rural primary markets and 86 wholesale markets. Total project cost of these markets is Rs. 525.13 crore for which assistance through NHM is Rs. 126.95 crore.

Condition of Hastal Minar

5308. SHRI KIRTI AZAD: Will the Minister of CULTURE be pleased to state:

(a) whether the Mughal period Hastal Minar in Delhi is in a dilapidated condition due to negligence and rampant encroachment;

(b) if so, the details thereof;

(c) whether the Government proposes to restore it to its original glory; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) to (d) The Hastal Minar in Delhi is not a centrally protected monument under the jurisdiction of the Archaeological Survey of India.

[English]

Service Provider

5309. SHRI HAMDULLAH SAYEED: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is mandatory for a service provider to act on the orders issued by a competent authority regarding tapping of phones;

(b) if so, who is the competent authority in this regard;

(c) whether a service provider can refuse to intercept or delay it for verification; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Yes Madam.

(b) As per Rule 419-A of the Indian Telegraph Rules 1951, as amended from time to time, Union Home Secretary in the Government of India and the State Home Secretary at the State level are the competent authorities?

(c) and (d) No Madam, if the orders/directions for interception are issued by a competent authority.

[*Translation*]

Subsidy for Agriculture

5310. SHRI BADRI RAM JAKHAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government provides subsidy under various schemes for development of agriculture;

(b) if so, the details of such subsidies provided by the Government during each of the last three years and the current year, State-wise and scheme-wise;

(c) whether the Government has carried out any assessment to provide such subsidy to farmers on the

basis of the size of their holdings; and

(d) if so, the details and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Subsidy is provided under various components of Centrally Sponsored Schemes, as per approved guidelines.

(b) Funds are released by the Department of Agriculture and Cooperation to the State Government as grants-in-aid and the State Government burses subsidy to the beneficiaries as per scheme guidelines. A Statements I to X indicating the state-wise funds provided under Centrally Sponsored Schemes from which subsidies disbursed during last three years and current year are enclosed.

(c) No, Madam.

(d) Does not arise.

Statement-I

State-wise and Year-wise details of amount released under National Food Security Mission from 2008-09 to 2011-12

(Rs. in Crore) As on 31-07-2011

| Sl. No. | year States | 2008-09 Release | 2009-10 Release | 2010-11 Release | 2011-12 Release |
|---------|-------------------|--------------------|--------------------|--------------------|--------------------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Andhra Pradesh | 84.15 | 123.81 | 119.42 | 31.89 |
| 2. | Assam | 27.06 | 36.16 | 66.58 | 0.35 |
| 3. | Bihar | 81.05 | 44.14 | 51.56 | 23.03 |
| 4. | Chhattisgarh | 71.65 | 21.16 | 19.54 | 32.72 |
| 5. | Gujarat | 8.33 | 15.08 | 23.89 | 4.43 |
| 6. | Haryana | 11.05 | 28.65 | 35.75 | 1.96 |
| 7. | Jammu and Kashmir | 0.00 | 0.00 | 0.00 | 0.00 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-------|----------------|--------|--------|---------|--------|
| 8. | Jharkhand | 9.80 | 4.93 | 16.49 | 0.00 |
| 9. | Karnataka | 30.15 | 47.65 | 72.52 | 44.92 |
| 10. | Kerala | 1.89 | 2.78 | 2.1 | 0.00 |
| 11. | Madhya Pradesh | 64.38 | 59.33 | 160.72 | 17.57 |
| 12. | Maharashtra | 72.17 | 107.40 | 147.12 | 65.85 |
| 13. | Odisha | 62.24 | 63.41 | 58.53 | 46.47 |
| 14. | Punjab | 35.69 | 61.22 | 37.57 | 4.44 |
| 15. | Rajasthan | 18.83 | 39.15 | 76.05 | 35.64 |
| 16. | Tamil Nadu | 33.51 | 30.58 | 30.08 | 25.76 |
| 17. | Uttar Pradesh | 155.20 | 226.28 | 177.57 | 74.40 |
| 18. | West Bengal | 63.36 | 71.65 | 33.94 | 0.40 |
| Total | | 830.51 | 983.38 | 1129.43 | 409.83 |

Statement-II

State-wise and Year-wise details of amount released under National Horticulture Mission during 2008-09 to 2011-12

(Rs. in Crore) As on 31-07-2011

| Sl. No. | States | 2008-09 Release | 2009-10 Release | 2010-11 Release | 2011-12 Release |
|---------|----------------|--------------------|--------------------|--------------------|--------------------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Andhra Pradesh | 129.68 | 95.67 | 105.18 | 0.00 |
| 2. | Bihar | 31.22 | 24.35 | 0.00 | 0.00 |
| 3. | Chattisgarh | 30.00 | 60.00 | 96.57 | 45.00 |
| 4. | Goa | 1.00 | 1.50 | 2.12 | 0.00 |
| 5. | Gujarat | 35.32 | 25.21 | 54.97 | 38.25 |
| 6. | Haryana | 33.00 | 56.00 | 51.50 | 40.37 |
| 7. | Jharkhand | 50.00 | 30.84 | 16.00 | 25.00 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|--------------|----------------|--------|--------|--------|--------|
| 8. | Karnataka | 125.37 | 80.02 | 93.25 | 53.12 |
| 9. | Kerala | 75.17 | 0.00 | 44.00 | 10.00 |
| 10. | Madhya Pradesh | 60.00 | 35.45 | 51.00 | 30.00 |
| 11. | Maharashtra | 130.22 | 91.73 | 126.14 | 63.75 |
| 12. | Odisha | 23.41 | 35.00 | 32.59 | 20.00 |
| 13. | Punjab | 14.12 | 25.78 | 35.00 | 23.37 |
| 14. | Rajasthan | 40.98 | 25.00 | 40.00 | 35.00 |
| 15. | Tamil Nadu | 96.88 | 61.80 | 77.50 | 62.00 |
| 16. | Uttar Pradesh | 63.73 | 91.43 | 54.00 | 0.00 |
| 17. | West Bengal | 6.07 | 0.00 | 28.80 | 0.00 |
| Total States | | 946.17 | 739.78 | 908.62 | 445.86 |

Statement-III

*State-wise and Year-wise details of amount released under Macro Management
of Agriculture during 2008-09 to 2011-12*

(Rs. in Crore) As on 31-07-2011

| Name of State/UT | 2008-09 Release | 2009-10 Release | 2010-11 Release | 2011-12 Release |
|-------------------|--------------------|--------------------|--------------------|--------------------|
| 1 | 2 | 3 | 4 | 5 |
| Andhra Pradesh | 34.29 | 62.53 | 36.76 | 26.68 |
| Arunachal Pradesh | 20.50 | 22.50 | 32.21 | 8.61 |
| Assam | 8.12 | 8.12 | 11.68 | 0.00 |
| Bihar | 45.93 | 38.15 | 33.05 | 16.32 |
| Chhattisgarh | 21.70 | 21.70 | 20.82 | 8.81 |
| Goa | 1.40 | 1.00 | 0.46 | 0.19 |
| Gujarat | 50.45 | 38.30 | 39.19 | 15.47 |
| Haryana | 23.00 | 26.90 | 13.34 | 6.80 |
| Himachal Pradesh | 25.85 | 20.00 | 22.91 | 8.53 |

| 1 | 2 | 3 | 4 | 5 |
|-------------------|--------|--------|--------|--------|
| Jammu and Kashmir | 30.26 | 30.90 | 15.83 | 15.72 |
| Jharkhand | 5.32 | 8.76 | 8.88 | 4.55 |
| Karnataka | 48.85 | 50.25 | 47.90 | 20.26 |
| Kerala | 9.07 | 12.75 | 11.84 | 5.01 |
| Madhya Pradesh | 58.35 | 61.71 | 69.15 | 26.08 |
| Maharashtra | 103.13 | 92.75 | 109.10 | 37.69 |
| Manipur | 20.50 | 23.50 | 47.21 | 8.61 |
| Mizoram | 27.16 | 18.02 | 40.09 | 6.01 |
| Meghalaya | 14.25 | 14.25 | 21.09 | 9.75 |
| Nagaland | 23.25 | 24.75 | 36.71 | 9.75 |
| Odisha | 43.60 | 23.54 | 38.74 | 13.53 |
| Punjab | 17.50 | 18.75 | 8.14 | 6.88 |
| Rajasthan | 37.75 | 47.91 | 55.85 | 23.62 |
| Sikkim | 18.50 | 17.46 | 28.36 | 7.80 |
| Tamil Nadu | 42.70 | 29.35 | 46.08 | 13.89 |
| Tripura | 18.50 | 10.80 | 36.29 | 7.80 |
| Uttar Pradesh | 108.93 | 120.60 | 101.29 | 46.02 |
| Uttarakhand | 23.00 | 22.36 | 23.23 | 9.82 |
| West Bengal | 38.11 | 50.78 | 38.45 | 18.14 |
| Total | 919.97 | 918.39 | 994.65 | 382.34 |

Statement-IV

State-wise and Year wise details of amount released under National Mission on Micro Irrigation during 2008-09 to 2011-12

| State | 2008-09 Release | 2009-10 Release | 2010-11 Release | 2011-12 Release |
|----------------|--------------------|--------------------|--------------------|--------------------|
| 1 | 2 | 3 | 4 | 5 |
| Andhra Pradesh | 97.27 | 143.11 | 240.00 | 126.00 |
| Bihar | 0.00 | 0.00 | 0.00 | 0.00 |

| 1 | 2 | 3 | 4 | 5 |
|----------------------|--------|--------|--------|--------|
| Chattisgarh | 9.54 | 12.52 | 10.19 | 10.00 |
| Delhi | 0.00 | 0.00 | 0.00 | 0.00 |
| Goa | 0.02 | 0.11 | 0.24 | 0.00 |
| Gujarat | 48.99 | 44.47 | 120.00 | 65.00 |
| Haryana | 12.07 | 2.12 | 13.61 | 8.42 |
| Jharkhand | 0.00 | 0.00 | 1.50 | 2.50 |
| Karnataka | 73.19 | 63.81 | 92.54 | 32.00 |
| Kerala | 0.00 | 0.00 | 0.00 | 0.00 |
| Madhya Pradesh | 46.50 | 34.75 | 79.61 | 43.00 |
| Maharashtra | 147.48 | 107.07 | 222.37 | 0.00 |
| Odisha | 3.38 | 5.28 | 8.10 | 3.23 |
| Punjab | 5.05 | 8.59 | 12.61 | 6.31 |
| Rajasthan | 23.82 | 56.93 | 120.00 | 63.57 |
| Tamil Nadu | 0.00 | 0.00 | 65.91 | 37.50 |
| Uttar Pradesh | 1.50 | 0.00 | 8.12 | 0.00 |
| West Bengal | 0.00 | 0.00 | 0.00 | 0.00 |
| Himalyan States | | | 1.00 | |
| North Eastern States | | | | |
| Grand Total | 468.81 | 478.76 | 995.80 | 397.53 |

Statement-V

State-wise and Year-wise details of amount released under Horticulture Mission for North East and Himalayan States from during 2008-09 to 2011-12

(Rs. in Crore) As on 31-07-2011

| Sl. No. | Name of States | 2008-09 Release | 2009-10 Release | 2010-11 Release | 2011-12 Release |
|---------|-------------------|-----------------|-----------------|-----------------|-----------------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Arunachal Pradesh | 17.65 | 14.92 | 26.85 | 20.00 |
| 2. | Assam | 36.75 | 37.43 | 29.95 | 0.00 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-------------|-------------------|--------|--------|--------|--------|
| 3. | Manipur | 25.00 | 30.29 | 39.51 | 20.00 |
| 4. | Meghalaya | 28.62 | 19.32 | 26.75 | 16.00 |
| 5. | Mizoram | 30.50 | 35.00 | 38.90 | 20.00 |
| 6. | Nagaland | 24.50 | 39.50 | 44.00 | 20.00 |
| 7. | Sikkim | 26.75 | 34.28 | 24.55 | 0.00 |
| 8. | Tripura | 17.00 | 30.00 | 26.20 | 0.00 |
| 9. | Jammu and Kashmir | 18.15 | 17.00 | 30.00 | 0.00 |
| 10. | Himachal Pradesh | 21.00 | 15.89 | 15.00 | 10.00 |
| 11. | Uttarakhand | 20.00 | 17.00 | 29.00 | 0.00 |
| Grand Total | | 265.92 | 290.63 | 330.71 | 106.00 |

Statement-VI

State wise and Year wise details of amount released under National Bamboo Mission during 2008-09 to 2011-12

(Rs. in Crore) As on 31-07-2011

| Sl. No. | States | 2008-09 Amount Release | 2009-10 Amount Release | 2010-11 Amount Release | 2011-12 Amount Release |
|---------|-------------------|------------------------------|------------------------------|------------------------------|------------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Andhra Pradesh | 1.18 | 0.00 | 0.40 | 0.00 |
| 2. | Bihar | 0.00 | 0.00 | 1.08 | 0.00 |
| 3. | Chhattisgarh | 5.49 | 4.27 | 5.67 | 2.60 |
| 4. | Goa | 0.00 | 0.00 | 0.00 | 0.00 |
| 5. | Gujarat | 4.50 | 3.70 | 1.60 | 0.00 |
| 6. | Himachal Pradesh | 1.88 | 0.00 | 1.64 | 0.00 |
| 7. | Jammu and Kashmir | 1.10 | 0.20 | 0.00 | 0.00 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----------|-----------------------------|--------------|--------------|--------------|--------------|
| 8. | Jharkhand | 2.77 | 1.09 | 3.52 | 1.25 |
| 9. | Karnataka | 3.24 | 3.23 | 4.22 | 2.25 |
| 10. | Kerala | 0.49 | 0.30 | 0.00 | 0.00 |
| 11. | Madhya Pradesh | 0.00 | 0.00 | 0.00 | 0.00 |
| 12. | Maharashtra | 4.84 | 1.91 | 3.00 | 0.00 |
| 13. | Odisha | 1.41 | 1.85 | 3.06 | 2.50 |
| 14. | Punjab | 0.79 | 0.00 | 0.00 | 0.00 |
| 15. | Rajasthan | 2.70 | 2.00 | 1.88 | 0.00 |
| 16. | Tamil Nadu | 1.50 | 0.00 | 0.40 | 0.00 |
| 17. | Uttar Pradesh | 1.89 | 0.63 | 1.18 | 2.00 |
| 18. | Uttarakhand | 2.85 | 0.79 | 2.20 | 1.20 |
| 19. | West Bengal | 1.29 | 0.00 | 0.00 | 0.00 |
| | Sub Total | 37.92 | 19.97 | 29.85 | 11.80 |
| C | NE STATES | | | | |
| 23. | Arunachal Pradesh | 1.96 | 0.50 | 2.00 | 0.00 |
| 24. | Assam | 7.55 | 3.38 | 6.94 | 0.00 |
| 25. | Manipur | 4.98 | 1.30 | 13.07 | 7.80 |
| 26. | Meghalaya | 3.55 | 3.39 | 0.95 | 0.00 |
| 27. | Mizoram | 8.25 | 9.00 | 17.38 | 8.75 |
| 28. | Nagaland | 13.70 | 9.65 | 11.55 | 7.80 |
| 29. | Sikkim | 2.14 | 1.55 | 3.33 | 0.00 |
| 30. | Tripura | 1.38 | 0.40 | 1.90 | 0.00 |
| | Sub Total (N.E.) | 43.51 | 29.17 | 57.12 | 24.35 |
| | Grand Total | 81.43 | 49.14 | 86.97 | 36.15 |

Statement-VII

*State wise and Year wise details of amount released under
ISOPOM during 2008-09 to 2011-12*

(Rs. in Crore) As on 31-07-2011

| Sl.No. | Name of the State | 2008-09 Release | 2009-10 Release | 2010-11 Release | 2011-12 Release |
|--------|-------------------|--------------------|--------------------|--------------------|--------------------|
| 1. | Andhra Pradesh | 30.00 | 37.32 | 57.57 | 0.00 |
| 2. | Assam | 0.00 | 0.00 | 0.00 | 0.00 |
| 3. | Bihar | 8.00 | 8.60 | 7.99 | 1.66 |
| 4. | Chhattisgarh | 8.84 | 12.62 | 11.67 | 8.76 |
| 5. | Gujarat | 16.00 | 23.63 | 17.86 | 0.00 |
| 6. | Goa | 0.00 | 0.00 | 0.00 | 0.00 |
| 7. | Haryana | 7.00 | 6.56 | 5.03 | 5.23 |
| 8. | Himachal Pradesh | 0.10 | 0.59 | 0.89 | 0.83 |
| 9. | Jammu and Kashmir | 0.00 | 0.83 | 1.32 | 2.06 |
| 10. | Karnataka | 27.00 | 17.38 | 57.49 | 2.04 |
| 11. | Kerela | 0.60 | 0.35 | 0.00 | 0.23 |
| 12. | Madhya Pradesh | 35.00 | 43.29 | 56.19 | 55.59 |
| 13. | Maharashtra | 29.00 | 34.28 | 54.98 | 60.00 |
| 14. | Mizoram | 3.90 | 5.54 | 8.77 | 1.72 |
| 15. | Odisha | 5.75 | 31.64 | 30.50 | 29.13 |
| 16. | Punjab | 0.31 | 0.58 | 0.61 | 1.40 |
| 17. | Rajasthan | 31.40 | 30.02 | 50.71 | 27.51 |
| 18. | Tamil Nadu | 19.00 | 17.54 | 11.33 | 8.37 |
| 19. | Tripura | 0.00 | 0.00 | 0.00 | 0.00 |
| 20. | Uttar Pradesh | 14.50 | 18.22 | 12.22 | 9.02 |
| 21. | West Bengal | 4.00 | 7.55 | 6.14 | 1.00 |
| Total | | 240.40 | 296.54 | 391.27 | 214.55 |

Statement-VIII

State wise and Year wise details of amount released under Technology Mission on Cotton during 2008-09 to 2011-12

(Rs. in Crore) As on 31-07-2011

| Sl. No. | States | 2008-09 Release | 2009-10 Release | 2010-11 Release | 2011-12 Release |
|---------|----------------|--------------------|--------------------|--------------------|--------------------|
| 1. | Andhra Pradesh | 8.82 | 7.77 | 0.69 | 0.00 |
| 2. | Gujrat | 12.90 | 8.55 | 1.05 | 1.04 |
| 3. | Haryana | 3.85 | 3.66 | 0.77 | 0.82 |
| 4. | Karnataka | 4.13 | 2.49 | 0.71 | 0.57 |
| 5. | Madhya Pradesh | 1.43 | 7.30 | 1.85 | 0.96 |
| 6. | Maharashtra | 9.59 | 12.00 | 7.81 | 2.12 |
| 7. | Odisha | 1.41 | 1.30 | 1.01 | 0.85 |
| 8. | Punjab | 0.00 | 0.00 | 0.00 | 0.00 |
| 9. | Rajasthan | 1.04 | 1.32 | 0.57 | 0.44 |
| 10. | Tamil Nadu | 4.00 | 3.24 | 0.69 | 0.50 |
| 11. | Tripura | 0.05 | 0.20 | 0.20 | 0.00 |
| 12. | Uttar Pradesh | 0.59 | 0.36 | 0.13 | 0.27 |
| 13. | West Bengal | 2.19 | 0.00 | 0.13 | 0.00 |
| Total | | 50.00 | 48.19 | 15.61 | 7.57 |

Statement-IX

State-wise and Year wise details of amount released under Support to States Extension Programmes for Extension Reforms (ATMA) during 2008-09 to 2011-12

| State | 2008-09 Release | 2009-10 Release | 2010-11 Release | 2011-12 Release |
|----------------|--------------------|--------------------|--------------------|--------------------|
| 1 | 2 | 3 | 4 | 5 |
| Andhra Pradesh | 10.26 | 9.89 | 20.23 | |
| Bihar | 22.56 | 12.47 | 24.73 | 10.21 |

| 1 | 2 | 3 | 4 | 5 |
|-------------------|--------|--------|--------|-------|
| Chhatisgarh | 4.00 | 0.50 | 3.98 | |
| Goa | 0.00 | 0.00 | 0.00 | |
| Gujarat | 1.89 | 5.57 | 5.10 | |
| Haryana | 4.77 | 7.38 | 1.20 | 6.00 |
| Himachal Pradesh | 3.37 | 5.15 | 4.03 | 5.21 |
| Jammu and Kashmir | 0.00 | 0.00 | 4.45 | 6.48 |
| Jharkhand | 0.00 | 6.05 | 7.81 | |
| Karnataka | 4.52 | 2.50 | 6.35 | |
| Kerala | 4.70 | 3.43 | 5.10 | 5.73 |
| Maharashtra | 14.25 | 9.39 | 22.35 | |
| Madhya Pradesh | 21.98 | 15.34 | 9.90 | 10.00 |
| Odisha | 14.24 | 15.11 | 18.39 | |
| Punjab | 6.38 | 2.11 | 4.64 | |
| Rajasthan | 5.75 | 11.87 | 10.58 | |
| Tamil Nadu | 12.66 | 11.13 | 26.55 | |
| Uttar Pradesh | 25.86 | 41.59 | 42.48 | 3.76 |
| Uttarakhand | 1.80 | 6.64 | 3.00 | |
| West Bengal | 18.15 | 0.00 | 0.00 | |
| Assam | 2.00 | 0.00 | 3.75 | |
| Arunachal Pradesh | 0.39 | 1.98 | 3.37 | |
| Manipur | 2.86 | 0.00 | 1.75 | 2.68 |
| Meghalaya | 0.00 | 0.00 | 2.21 | |
| Mizoram | 1.93 | 1.22 | 0.76 | 1.73 |
| Nagaland | 2.70 | 3.79 | 4.20 | |
| Tripura | 2.86 | 1.78 | 0.50 | 1.08 |
| Sikkim | 1.68 | 0.75 | 0.00 | 0.60 |
| Total | 191.56 | 175.64 | 237.41 | 53.48 |

Statement-X

State wise and Year wise details of amount released under National Project on Management of Soil Health and Fertility (NPMSHF) during 2008-09 to 2011-12

(Rs. in Crore) As on 31-07-2011

| Sl. No. | Name of States | Amount Released 2008-09 | Amount Released 2009-10 | Amount Released 2010-11 | Amount Released 2011-12 |
|---------|-------------------|----------------------------|----------------------------|----------------------------|----------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Andhra Pradesh | 1.75 | 1.83 | 1.49 | 0.00 |
| 2. | Karnataka | 1.25 | 2.71 | 0.00 | 0.00 |
| 3. | Kerala | 1.50 | 1.77 | 0.00 | 0.00 |
| 4. | Rajasthan | 4.15 | 2.68 | 4.09 | 0.00 |
| 5. | Uttar Pradesh | 0.15 | 2.40 | 0.00 | 0.00 |
| 6. | Madhya Pradesh | 0.86 | 0.00 | 0.00 | 0.00 |
| 7. | Punjab | 0.35 | 1.35 | 0.00 | 0.00 |
| 8. | West Bengal | 1.64 | 0.00 | 0.00 | 0.00 |
| 9. | Uttarakhand | 0.25 | 0.00 | 0.00 | 0.00 |
| 10. | Nagaland | 0.15 | 0.00 | 0.00 | 0.00 |
| 11. | Odisha | 2.17 | 0.00 | 2.17 | 0.00 |
| 12. | Arunachal Pradesh | 0.75 | 0.00 | 0.75 | 0.00 |
| 13. | Maharashtra | 0.65 | 2.80 | 0.60 | 0.00 |
| 14. | Himachal Pradesh | 0.35 | 1.44 | 0.00 | 0.00 |
| 15. | Mizoram | 0.60 | 0.12 | 0.00 | 0.00 |
| 16. | Goa | 0.05 | 0.00 | 0.00 | 0.00 |
| 17. | Jharkhand | 0.00 | 2.56 | 0.00 | 0.00 |
| 18. | Bihar | 0.00 | 9.05 | 3.43 | 0.00 |
| 19. | Meghalaya | 0.00 | 0.60 | 0.00 | 0.00 |
| 20. | Tamil Nadu | 0.00 | 2.50 | 0.00 | 0.00 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-------|-------------------|-------|-------|-------|------|
| 21. | Tripura | 0.00 | 1.36 | 0.00 | 0.00 |
| 22. | Manipur | 0.00 | 0.89 | 0.00 | 0.00 |
| 23. | Haryana | 0.00 | 0.00 | 1.44 | 0.00 |
| 24. | Sikkim | 0.00 | 0.00 | 0.65 | 0.00 |
| 25. | Chhatisgarh | 0.00 | 0.00 | 0.59 | 0.00 |
| 26. | ISS, ICAR, Bhopal | 0.00 | 3.90 | 1.68 | 0.00 |
| 27. | Gujarat | 0.00 | 0.00 | 0.00 | 1.61 |
| Total | | 16.62 | 37.96 | 16.89 | 1.61 |

Scheme started from 2008-09

[English]

Status of Sports in States

5311. SHRI DHANANJAY SINGH: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has noticed that the performance of sports in various States are not satisfactory;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government has conducted any study in this regard;

(d) if so, the finding of such study; and

(e) if not, the reasons therefor and the steps taken/proposed to be taken by the Government for improving the performance of sports in the country, sports, discipline-wise?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKAN): (a) and (b) No, Madam. Sports in a State subject. The Ministry of Youth Affairs and Sports does not maintain data with regard to performance of sports in different States.

(c) No, Madam.

(d) Question does not arise.

(e) Since Sports is a State subject, the responsibility for promotion and development of sports in States is that of respective State Governments. Therefore, it is the responsibility of the concerned States to find out the reasons if they consider their performance below par in sports and to take measures aimed at improving their performance in sports.

However, for complementing the efforts of States in promotion and development of sports, the Ministry of Youth Affairs and Sports and Sports Authority of India (SAI) are operating a number of schemes viz. Scheme of Panchayat Yuva Krida aur Khel Abhiyan (PYKKA), Scheme of Assistance for the Creation of Urban Sports Infrastructure, Scheme of Assistance to National Sports Federations (NSFs), Scheme of Talent Search and Training, Scheme of National Sports Development Fund, Scheme of Special Awards to Winners in International Sports Events and their Coaches, Scheme of Pension to Meritorious Sportspersons, Scheme of National Welfare Fund for Sportspersons, National Sports Talent Contest (NSTC) Scheme, Army Boys Sports Company (ABSC) Scheme, SAI Training Centres (STC) Scheme, Special Area Games (SAG) Scheme and Centres of Excellence (COX) Scheme.

[Translation]

Clay Pack Treatment on Monuments

5312. SHRIMATI JYOTI DHURVE: Will the MINISTER OF CULTURE be pleased to state:

(a) the details of historical monuments in the country on which the Government/Archaeological Survey of India (ASI) has used clay pack treatment to give them face-lifts;

(b) the reasons behind the use of the said technique;

(c) whether the use of clay pack treatment on the said monuments has yielded the desired results particularly on the Taj Mahal;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether the Government proposes to use the same technique on more monuments in the country;

(f) if so, the details thereof and if not, the reasons therefor;

(g) whether the use of this technique is in conformity with ASI's conservation Manual, UNESCO convention and other International Charters; and

(h) if so, the details thereof?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) Archaeological Survey of India has used clay pack treatment in the recent past, for removal of accretionary deposits, at Moti Masjid at Agra Fort, Sheikh Salim Chisti's tomb at Fatehpur Sikri, Diwane-e-Am, Dewane-e-Khas and Shahburj at Red Fort, Delhi and Victoria Memorial at Kolkata. This method is used because it is non-abrasive, non-corrosive and very effective to remove deposits from marble surfaces.

(c) to (f) Yes Madam. The adherent accretionary deposits were successfully removed from to marble surfaces. Conservation work of the monuments is a continuous process and same technique will be applied to clean the marble surfaces at different monuments as and when the necessity arises.

(g) and (h) Yes Madam. This technique is internationally recognized and conforms to guidelines in conservation Manual/International Charters.

Review of Print and Electronic Media

5313. SHRI JITENDRA SINGH BUNDELA:

KUMARI SAROJ PANDEY:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of newspapers, magazines and electronic media channels so far registered in the country, media-wise;

(b) whether the Government has conducted any review/monitoring of the functioning of the media;

(c) if so, the details of such monitoring/review conducted during each of the last three years and the current year, media-wise;

(d) the number of newspapers and electronic media channels de-registered during the said period and the reasons therefor, media-wise;

(e) whether the Government has received suggestions from the Press Commission and other stakeholders to formulate a code of conduct for the print and the electronic media; and

(f) if so, the details thereof and the action taken thereon so far?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHARY MOHAN JATUA): (a) In so far as Print Media is concerned, the total number of newspapers including magazines registered upto 15-8-2011 is 84,277. As on 31-8-2011, 780 satellite TV Channels, including 35 channels of Doordarshan have been permitted under the Uplinking/Downlinking Guidelines of the Government.

(b) No Madam.

(c) Does not arise.

(d) 53 newspapers have been de-registered during the last three years and the current year (upto 31-8-2011). The reason for deregistration/cancellation is ceasing of publication by the owner.

As regards satellite TV channels, in the last three years two companies have requested to withdraw their permissions for their one channel each.

(c) and (f) The Government has been making efforts to promote self regulation as far as regulation of print media/TV content is concerned.

Accordingly, the Press Council of India (PCI) has formulated 'Norms of Journalistic Conduct' under Section 13(2) of the Press Council Act, 1978 for newspapers, news agencies and journalists in accordance with high professional standards.

Further, as part of the self regulatory mechanism for electronic media, Indian Broadcasting Foundation (IBF) has set up Broadcast Content Complaints Council (BCCC) for regulating general entertainment channels; and News Broadcasters Association (NBA) formed News Broadcasting Standards Authority (NBSA) to consider the content related complaints of news channels.

The NBA has formulated a Code of Ethics and Broadcasting Standards covering a wide range of principles to self-regulate news broadcasting. NBA has also formulated News Broadcasting Standards Regulations. For regulating general entertainment channels, IBF has laid down Content Code and Certification Rules 2011, covering an entire gamut of content-related principles and criterion for television broadcast.

Advertisement Standard Council of India (ASCI) has also developed a Code of conduct for self regulation in advertising and they have set up a Consumer Complaints Cell (CCC) to examine complains relating to advertisements.

Assistance for Processing Facility

5314. KUMARI SAROJ PANDEY: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government has formulated any action plan to provide processing facility for the products of small farmers at local level in the country;

(b) if so, the details thereof alongwith the number of farmers provided assistance so far; and

(c) if not, the time by which such scheme is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (Dr. CHARAN DAS MAHANT): (a) to (c) For the development of the food processing sector, the Government has taken various initiatives to strengthen the Food Processing Infrastructure. Government has approved a scheme for Mega Food Parks, Cold Chain, Value Added Centres and Modernization of Abattoirs. The Infrastructure scheme envisages a well-defined agri/horticultural-processing zone containing state of the art processing facilities with support infrastructure and well established supply chain. It aims to provide a mechanism to bring together farmers, processors and retailers and link agricultural production to the market so as to ensure maximization of value addition, minimization of wastages and improving farmers' income. The primary objective of the scheme is to facilitate establishment of an integrated value chain, with processing at the core and supported by requisite forward and backward linkages.

Besides, in order to assist the Small entrepreneurs and domestic agro-processing industries, the Scheme for Technology Upgradation/Establishment Modernisation of Food Processing Industries is specifically aimed at creation of new processing capacity and up-gradation of existing processing capabilities, including Milk, Fruit and Vegetables, Meat, Poultry, fishery, wine, consumer items, oil seeds, rice milling, flour milling, pulse etc. Under this scheme Ministry of Food Processing Industries extends financial assistance in the form of grant-in-aid to entrepreneurs @ 25% of the cost of Plant and machinery and Technical Civil Works subject to a maximum of Rs. 50 lakhs in general areas (33.33% subject to a maximum of Rs. 75 lakhs in North Eastern and difficult areas).

Under the Scheme for Technology Upgradation/Establishment/Modernisation of Food Processing Industries during 2007-08 to 2011-12 total 2532 Food Processing Industries have been assisted with an amount of approx. Rs. 41463.414 lakhs (as on 03-08-2011).

Seed Banks

5315. SHRI BHOOPENDRA SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of seed banks operating in Madhya Pradesh;

(b) whether the existing seed banks are adequate to fulfil the requirement of farmers of the State;

(c) whether the Union Government proposes to open more seed banks in the State; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) A Seed Bank is functioning in Madhya Pradesh through Madhya Pradesh Rajya Beej Evam Farm Vikas Nigam to meet sudden demand for seeds arising due to natural calamities or other unforeseen situations. National Seeds Corporation and State Farms Corporation of India are also maintaining Seed Bank at National level to supplement the efforts of the State Seed Corporations in meeting seeds demand of State. Thus, existing Seed Bank supplemented by the national level seed bank is adequately catering to the needs of the farmers of the State.

(c) No, Madam.

(d) Question does not arise.

[English]

CGEWHO Houseing Scheme

5316. SHRI E.G. SUGAVANAM: Will the MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) Whether the Central Government Employees Welfare Housing Organisation (CGEWHO) has launched Chennai Phase-II Housing Scheme in 2005;

(b) If so, the details and present status thereof along with the number of dwelling units handed over to beneficiaries so far;

(c) Whether there is any delay in construction of dwelling units;

(d) If so, the reasons therefor and the penalty prescribed in the contract agreement between the CGEWHO and contractor of Chennai Phase-II project; and

(e) The steps taken by the CGEWHO for early completion of project and handing over possession of the flats to the beneficiaries?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) Yes, Madam.

(b) As per the information given by CGEWHO, Chennai Phase-II project was launched on 30-11-2005. The details of the dwelling units (DUs) being constructed is as under:-

| Type of DU | Configuration | No. of DUs | Super Area |
|------------------|---------------|------------|-------------|
| A | *G+3 | 64 | 614 Sq.ft. |
| B | **S+4 | 248 | 1055 Sq.ft. |
| C | S+4 | 180 | 1353 Sq.ft. |
| D | S+4 | 80 | 1672 Sqft. |
| Total No. of DUs | | 572 | |

*Ground, **Stilt Parking

The project is on the verge of completion and It is expected that all the works pertaining to the project shall be completed soon. No Dwelling Unit (DU) has been handed over to the beneficiaries so far.

(c) and (d) CGEWHO has informed that the project has been delayed due to unforeseen reasons; heavy rainfall and subsequent flooding as well as requirement of additional works towards pile foundation, delay in supply of steel, non-release of timely payment to the contractor, scarcity of sand and non-availability of water proofing material at site.

There is a provision in the agreement with the contractor for charging liquidated damages, if the delay is attributable to the contractor. However, the same can be effected only on completion of the project.

(e) CGEWHO has deployed additional manpower and materials and has also constituted Project Monitoring Committee (PMC) to monitor the housing projects for its early completion.

Marine Police Academy

5317. SHRI S.S. RAMASUBBU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some State Governments have sought permission from the Union Government for setting up of Marine Police Academy;

(b) if so, the details thereof;

(c) whether the Union Government has proposed to extend necessary assistance to the State Governments for the above project;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Coastal States like Gujarat, Kerala and Tamil Nadu have requested Government of India for setting up of National Marine Police Academy/National Marine Police Training Institute.

(c) and (d) There is no proposal to provide assistance to the State Governments for setting up of National Marine Police Academy.

(e) Training requirements of Marine Police, for performing marine duties, are effectively and timely met by Indian Coast Guard. So far 2346 Marine Police personnel have been trained by Indian Coast Guard.

Indian Probe Commission

5318. DR. SANJEEV GANESH NAIK:

SHRI RAJIAH SIRICILLA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Pakistan has allowed the visit of the Indian Probe Commission in the country recently for investigation into the 26/11 Mumbai terror attacks;

(b) if so, the details thereof and the progress made in the matter;

(c) whether the Government has also taken similar steps to permit the Pakistan team for probing into the said attacks;

(d) if so, the details thereof;

(e) whether there is any Mutual Legal Assistance Treaty between the two countries; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) Yes Madam. As per the Joint Statement issued at the time of last India-Pakistan Home/Interior Secretary Talks held in New Delhi on March 28-29, 2011, "Pakistan conveyed its readiness in principle, based upon the principle of comity and reciprocity, to entertain a Commission from India with respect to Mumbai Terror Attack investigations. Modalities and composition in this connection will be worked out through diplomatic channels. Dates for the visit of the Judicial Commission from Pakistan in connection with Mumbai attack trial will be conveyed by India within 4-6 weeks".

(e) to (f) No Madam.

Insurance Cover for Fishermen

5319. SHRI JAYARAM PANGI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has given any direction to the insurance companies to provide insurance coverage for fish ponds of the fishermen; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (Dr. CHARAN DAS MAHANT): (a) No, Madam.

(b) Does not arise.

[Translation]

Centenary Celebration of Champaran Satyagraha

5320. SHRIMATI RAMA DEVI: Will the Minister of CULTURE be pleased to state:

(a) whether the Government has formulated/ proposes to formulate any scheme to develop Champaran in Bihar in view of the forthcoming centenary celebration of the Champaran Satyagraha;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) to (c) The programmes to mark the centenary of the Champaran Satyagraha are in the process of being formulated by Gandhi Smriti and Darshan Samiti, an autonomous organisation under the administrative control of Ministry of Culture.

Funds for Urban Development

5321. SHRI RAM SINGH KASWAN: Will the MINISTER OF URBAN DEVELOPMENT be pleased to state:

(a) whether the Government of Rajasthan has made a request for financial assistance as well as 'foreign assistance for the purpose of urban development during each of the last three years;

(b) if so, the details thereof;

(c) the action taken by the Government so far in this regard; and

(d) the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) to (d) Yes Madam, under Urban Infrastructure Governance (UIG) Sub-Mission of Jawaharlal Nehru National Urban Renewal Mission (JNNURM), three projects have been approved for Rajasthan, with the approved cost of Rs. 401.40 crore with Additional Central Assistance (ACA) of Rs. 234.32 crore during the last three years i.e. 2008-09 to 2010-11. An amount of Rs. 202.81 crore and Rs. 28.26 crore has been released during 2008-09 and 2009-10 respectively.

Under Urban Infrastructure Development Scheme for Small and Medium Town (UIDSSMT), 37 projects in 35 towns have been approved for Rajasthan, with the

approved cost of Rs. 609.89 crore with Additional Central Assistance (ACA) of Rs. 490.63 crore during the last three years, i.e., 2008-09 to 2010-11, out of which an amount of Rs. 191.82 crore, has been released during 2008-09.

[English]

Damage to Irrigation Infrastructure

5322. SHRIMATI HARSIMRAT KAUR BADAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the quantum of loss suffered by the State of Punjab due to damage to the irrigation infrastructure on account of the recent floods;

(b) whether the Government proposes to provide financial assistance to the State to rebuild the said infrastructure; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) As per the information received from the Government of Punjab, 38 persons have lost their lives, 379 cattle heads have been lost and 2073 houses/huts damaged and 1.89 lakh acre of cropped area have been reportedly affected in the State, due to heavy rain/floods during south-west monsoon 2011. In addition, these calamities have damaged infrastructure in some parts of the States including flood protection embankments on various cohes and have disrupted road communication system.

As per the existing scheme of State Disaster Response Fund (SDRF), the repair/restoration of damaged infrastructure of immediate nature can be undertaken from SDRF, which is readily available with the State Government. However, rebuilding of the damaged infrastructure is required to be undertaken out of the overall development plan funds of the State and Centre.

Expenditure on Government Quarters

5323. SHRI S.R. JEYADURAI: Will the MINISTER OF URBAN DEVELOPMENT be pleased to state:

(a) the total budgetary allocation made by the Government for maintenance of Government quarters and buildings during each of the last three years and the current year;

(b) the total expenditure incurred by the Government, out of the allocated amount, during the said period, year-wise;

(c) whether Central Public Works Department (CPWD) generally spends money at the fag-end of the financial year thereby encouraging sub-standard works; and

(d) the steps taken by the Government to ensure timely planning and execution of works by the CPWD in

order to avoid delays, sub-standard works and cost escalation?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) The total budgetary allocation for the maintenance of Government quarters and buildings during each of the last three years and current year along with expenditure are given in the statement-I and II.

(c) No, Madam.

(d) Regular monitoring meetings are taken apart from physical inspection of the works at various levels to ensure quality of works, avoid delays and cost escalation.

Statement-I

Budget allocation vis-a-vis expenditure for the last three years and current year under MH: 2216-Housing (NP)

(Figure in Crores of Rs.)

| Major Head/Sub head | F.Y. 2008-09 | | | F.Y. 2009-10 | | | F.Y. 2010-11 | | | F.Y. 2011-12 | | |
|---|--------------|-------------|------------|--------------|-------------|------------|--------------|-------------|------------|--------------|-------------|--------------------|
| | BE | Final Grant | Total Exp. | BE | Final Grant | Total Exp. | BE | Final Grant | Total Exp. | BE | Final Grant | Total Upto 31-7-11 |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 |
| MH:-2216-Housina (NP) | | | | | | | | | | | | |
| 2216-Minor Works | 15.45 | 13.00 | 12.69 | 16 | 13 | 13.58 | 16 | 16 | 16.21 | 18 | - | 5.13 |
| 2216-Ordinary Repairs (GPRA) W.C. Salary | - | - | - | - | - | - | 84.6 | 89.25 | 90.79 | 95.1 | - | 38.98 |
| 2216-Ordinary Repairs (GPRA) | 147.02 | 167.8 | 169.92 | 165.97 | 201.93 | 201.38 | 95.02 | 160 | 158.67 | 118.19 | - | 42.38 |
| 2216-Special Repairs (GPRA) | 70 | 55 | 56.39 | 70 | 50 | 54.29 | 66.5 | 66.5 | 66.24 | 76 | - | 13.62 |
| 2216-Purchase of Equipment | 0.65 | 0.5 | 0.45 | 0.55 | 0.5 | 0.44 | 0.5 | 0.5 | 0.61 | 0.5 | - | 0.02 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 |
|--|---------------|---------------|---------------|---------------|---------------|---------------|---------------|---------------|---------------|---------------|----|---------------|
| 2216-Ordinary Rep of M.P. Houses | 24.5 | 24.5 | 23.35 | 30 | 30.3 | 30.71 | 30 | 35 | 33.48 | 30 | - | 16.56 |
| 2216-Special Rep. of M.P. Houses | 2.85 | 2.5 | 2.42 | 3.5 | 3.2 | 3.16 | 3.5 | 3.5 | 3.31 | 4 | - | 1.04 |
| 2216-Lease Charges | 40 | 40 | 39.65 | 40 | 41.5 | 41.07 | 40 | 68.18 | 66.15 | 65 | - | 15.87 |
| 2216-Furnishing | 7 | 7 | 7.09 | 7 | 7.8 | 7.71 | 7 | 7 | 7.38 | 9 | - | 4.58 |
| Total | 307.47 | 310.30 | 311.96 | 333.02 | 348.23 | 352.34 | 343.12 | 445.93 | 442.84 | 415.79 | | 138.18 |
| Other Housing | | | | | | | | | | | | |
| 2216-Minor Works (OH) | 2.9 | 2.3 | 3.37 | 4.2 | 4 | 3.99 | 4.2 | 4.2 | 4.71 | 4.2 | - | 0.74 |
| 2216-Ordinary Repairs (OH) W.C. Salary | - | - | - | - | - | - | 29 | 29 | 27.9 | 33.23 | - | 12.21 |
| 2216-Ordinary Repairs (OH) | 50 | 50.93 | 50.38 | 60 | 64 | 64.11 | 31 | 31 | 36.7 | 31 | - | 15.58 |
| 2216-Special Repairs (OH) | 7.5 | 5.35 | 5.66 | 10 | 8.5 | 8.5 | 10 | 10 | 8.49 | 11 | - | 1.64 |
| Total:- | 60.4 | 58.58 | 59.41 | 74.2 | 76.5 | 76.6 | 74.2 | 74.2 | 77.8 | 79.43 | | 30.17 |
| Grand Total: | 367.87 | 368.88 | 371.37 | 407.22 | 424.73 | 428.94 | 417.32 | 520.13 | 520.64 | 495.22 | | 168.35 |

Statement-II

*Budget allocation vis-a-vis expenditure for the last three years and
current year under MH: 2059-PW (NP)*

(Figure in Crores of Rs.)

| Major Head/Sub head | F.Y. 2008-09 | | | F.Y. 2009-10 | | | F.Y. 2010-11 | | | F.Y. 2011-12 | | |
|-----------------------------------|--------------|----------------|---------------|--------------|----------------|---------------|--------------|----------------|---------------|--------------|----------------|--------------------------|
| | BE | Final Grant | Total Exp. | BE | Final Grant | Total Exp. | BE | Final Grant | Total Exp. | BE | Final Grant | Total Upto 31-7-11 |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 |
| MH: 2059-Public Works (NP) | | | | | | | | | | | | |
| 2059-New Supplies and Repairs | 12 | 11.86 | 13.1 | 12 | 11 | 10.96 | 10 | 10 | 9.85 | 10 | - | 4.21 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 |
|---|---------------|---------------|---------------|---------------|---------------|---------------|---------------|---------------|---------------|---------------|----------|---------------|
| 2059-Maintenance and Repairs-W.C. Salaries | - | - | - | - | - | - | 82.25 | 82.25 | 92.33 | 88.5 | - | 35.24 |
| 2059-Other Maintenance Exp. (GPOA) | 167.7 | 201.96 | 200.67 | 248.7 | 248.7 | 247.73 | 153.45 | 153.45 | 151.82 | 177.53 | - | 57.04 |
| 2059-Minor Works | 11 | 10.05 | 9.01 | 11 | 9.5 | 9.34 | 10 | 8.5 | 8.41 | 10 | - | 3.07 |
| 2059-Major Works | 4.2 | 4.2 | 4.09 | 5 | 5 | 4.95 | 5 | 5 | 5.97 | 5 | - | 1.5 |
| 2059-Lease Charges | 105 | 103.17 | 101.88 | 105 | 105 | 104.98 | 112 | 112 | 117.56 | 120 | - | 41.46 |
| 2059-Stock (Suspense) | 30 | 11.46 | 10.64 | 18 | 8 | 7.71 | 10 | 4.75 | 3.92 | 5 | - | 2.18 |
| 2059-MWA (Suspense) | 3 | 3 | 3.06 | 3 | 3 | 2.28 | 3 | 3 | 1.44 | 3 | - | 0.56 |
| 2059-Maintenance of other Samadhis | 3.62 | 3.62 | 3.59 | 3.34 | 3.34 | 3.31 | 5 | 5 | 4.82 | 6 | - | 3.24 |
| Total: | 336.52 | 349.32 | 346.04 | 406.04 | 393.54 | 391.26 | 390.7 | 383.95 | 396.12 | 425.03 | - | 148.5 |
| Other Buildings | | | | | | | | | | | | |
| 2059-Maintenance and Repairs-W.C. Salaries (Other Bldgs.) | - | - | - | - | - | - | 26.25 | 31.2 | 31.98 | 34.5 | - | 14.61 |
| 2059-Other Maintenance Exp. (Other Bldgs.) | 58.3 | 58.3 | 58.41 | 80.3 | 85.3 | 84.8 | 49.05 | 49.05 | 52.31 | 66.8 | - | 21.63 |
| 2059-Minor Works | 2 | 2 | 2.41 | 3 | 2.66 | 2.92 | 2.5 | 2.5 | 3.65 | 3 | - | 1.05 |
| Total: | 60.3 | 60.3 | 60.82 | 83.3 | 87.96 | 87.72 | 51.55 | 82.75 | 87.94 | 104.3 | - | 37.29 |
| Grand Total: | 396.82 | 409.62 | 406.86 | 489.34 | 481.5 | 478.98 | 442.25 | 466.7 | 484.06 | 529.33 | - | 185.79 |

Commercial Activities

5328. SHRI RAJIAH SIRICILLA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is any proposal to allow limited commercial activities at petrol pumps by the Delhi Development Authority;

(b) if so, the details thereof; and

(c) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF

URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) Yes, Madam.

(b) The Master Plan for Delhi (MPD-2021) notified by Ministry of Urban Development, Government of India on 7-2-2007 regarding permissibility of commercial activities in 'new fuel stations' stipulates the following:

'Maximum 10 Floor Area Ratio (FAR) permissible for non-inflammable, non-hazardous commercial activities subject to payment of conversion charges/levies, as prescribed by the Government from time to time.'

(c) The proposed modifications were carried out on the basis of request of Oil Companies as well as for convenience of the people.

[Translation]

Irregularities in PDS Supply

5325. SHRI NATHUBHAI GOMANBHAI PATEL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has received any complaints regarding irregularities in distribution of foodgrains to the beneficiaries under the Public Distribution System in the Union Territory of Dadra and Nagar Haveli;

(b) if so, the details thereof and the reaction of the Government thereto; and

(c) the corrective steps taken by the Government to ensure supply of foodgrains to the beneficiaries in the Union Territory as per their entitlement?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) No reports have been received about irregularities in implementation of TPDS in the Union Territory of Dadra and Nagar Haveli.

However, strengthening and streamlining of TPDS is a continuous process. Government has regularly reviewed and has issued instructions to States/Union Territories to strengthen functioning of Targeted Public Distribution System (TPDS) by improving monitoring mechanism and vigilance, increased transparency in functioning of TPDS, adoption of revised Model Citizen's Charter, use of Information and Communication Technology (ICT) tools and improving the efficiency of Fair Price Shop operations.

[English]

Special Economic Zone for Food Processing

5326. SHRI C. SIVASAMI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government has any proposal for setting up of a Special Economic Zone for food processing in Tuticorin area of Tamil Nadu;

(b) if so, the details thereof;

(c) the details of funds, infrastructure and other facilities proposed to be provided in this regard: and

(d) the time by which the proposal is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (Dr. CHARAN DAS MAHANT): (a) No, Madam. This Ministry has no proposal for setting up a Special Economic Zone for Food Processing in Tuticorin area of Tamil Nadu. However, under Infrastructure Development Scheme, this Ministry has approved setting up of a Mega Food Park at Dharmapuri in Tamil Nadu under 11th Plan Schemes.

(b) This Mega Food Park with a total project cost of Rs. 133.45 crore is located at Morrapur, Dharmapuri District, Tamil Nadu. Out of the above project cost, grants-in-aid of Rs. 50.00 crore has been sanctioned for this project.

(c) Rs. 5.00 crore has been released on 01-07-2010 out of sanctioned grants-in-aid of Rs. 50.00 crore as 1st tranche of 1st instalment. The Mega Food Park Project aims at creating state of the art infrastructure facilities for the food processing industries from farm gate to retailer's outlet with an efficient supply chain management having strong backward and forward linkages. The infrastructure and other facilities envisaged under the Scheme of Mega Food Parks are facilities for cleaning, sorting and grading, packaging, dry ware houses, Controlled Atmosphere Chambers, ripening chambers, cold chain infrastructure including reefer vans, roads, drainage, water supply, electricity and effluent treatment plant etc.

(d) As per the guidelines, time for completion of a Mega Food Park is 24 months after the release of 1st instalment.

External Aid for Development of NE States

5327. SHRI C.M. CHANG: Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:

(a) The total number of projects receiving external aid from the Asian Development Bank and the World Bank for Development of the North-Eastern States during each of the last three years and the current year, State-wise; and

(b) The total funds received during the said period, State-wise and project-wise?

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): (a) Two projects of Ministry of Development of North Eastern Region have been proposed for external aid from the Asian Development Bank (ADB) and the World Bank. These are: (i) North Eastern States Roads Investment Programme (NESRIP) with assistance from the ADB and (ii) North East Rural Livelihood Project with assistance from the World Bank.

(i) **ADD assisted North Eastern States Roads Investment Programme (NESRIP):** The Scheme was approved on 19th May 2011 at estimated cost of Rs. 1353.83 crore. The Asian Development Bank will be providing loan assistance of upto US \$ 200 million (Rs. 908 crore) under its Multi-tranche Financing Facility (MFF). Under the Scheme, a total of 433.7 Km long roads in NE States of Assam (137.6 Km), Manipur (93.2 Km), Meghalaya (93.4 Km), Mizoram (55.0 Km), Sikkim (34.2 Km) and Tripura (20.3 Km) will be constructed/upgraded/improved over a period of 5 (five) years, i.e., 2011-2016. The loan agreement is expected to be signed by early next year after completing the remaining formalities prescribed for external aid.

(ii) **World Bank aided North East Rural Livelihood Project:** The Ministry of DoNER have proposed to implement the North East Rural Livelihood

Project in 8 (eight) selected districts of 4 (four) NE States of Mizoram, Nagaland, Sikkim and Tripura with soft loan assistance from the World Bank. For effective implementation of the project, a North East Livelihood Promotion Society (NELPS) has been constituted which has started functioning from December 2009. The duration of the project is 5 (five) years, commencing from 2011. The total estimated cost of the project is Rs. 683.2 crore (US \$ 144.4 million). The World Bank will contribute Rs. 614.8 crore (US \$ 130 million) as IDA soft loan and Ministry of DoNER will contribute Rs. 68.4 crore (US \$ 14.4 million) from its budget allocation.

(b) (i) Nil in respect of ADB assisted NESRIP.

(i) The World Bank has provided an advance for Project Preparatory Facility (PPF) of US \$ 1.215 million to finance expenditures required for preparation of the project. The following budget allocations have been made to the Project Regional Office for pre-project activities during the last three years:

| Year | Allocation (Rs. in crores) | Expenditure (in Rs.) |
|----------------------------------|-------------------------------|-------------------------|
| 2008-09 | 1.00 | 73,27,697 |
| 2009-10 | 2.50 | 17,51,926 |
| 2010-11 | 35.00 | 1,62,23,746 |
| 2011-12 (upto 30th June 2011) | 35.00 | 28,72,319 |

Performance of Agricultural Schemes

5328. SHRI KISHANBHAI V. PATEL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether despite various ongoing schemes for promotion of agriculture in the country, more than 30 per cent of the farmers are living below poverty line;

(b) if so, whether the Government has made any study to assess the performance of each of these

schemes during each of the last three years and the current year;

(c) if so, the outcome of such study;

(d) whether the Government proposes to reform such schemes;

(e) if so, the details thereof; and

(f) the details of the steps taken so far by the Government in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) At present about 21.8 per cent population in the country are living below the poverty line (mixed reference period).

(b) to (f) Performance of schemes is reviewed by the Department as well as Planning Commission every year by way of 'Half Yearly Review' of Plan Schemes. Performance of schemes has also been reviewed by the Planning Commission in Mid-Term Appraisal of the agricultural schemes of the 11th Plan and opined that, it is matter of satisfaction that agricultural growth rate has accelerated compared to the earlier period. To address area specific issues in agricultural production, Government introduces new schemes or modify the existing scheme (s) based on field experiences, for example, the Department of Agriculture and Cooperation has launched a National Mission on Micro Irrigation in 2010-11 and nine sub-schemes under Rashtriya Krishi Vikas Yojana this year. Further, allocation of the

Department of Agriculture and Cooperation has increased considerably from Rs. 10105.67 crore in 2008-09 to Rs. 17122.87 crore in 2011-12 facilitating more investment in agriculture covering a large number of crops and wider range of activities to supplement the efforts of the farmers to increase agricultural production and thereby income of the farmers.

Outstanding Dues of DD/AIR

5329. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Doordarshan (DD) and All India Radio (AIR) owe dues to various Ministries/Departments;

(b) if so, the details of such dues and the names of the Government Departments/Ministries to which the outstanding amount is payable by DD and AIR, DD/AIR-wise;

(c) the period since when the dues are payable and the reasons therefor;

(d) the steps being taken by the DD/AIR to settle such dues; and

(e) the total profit earned by the DD/AIR during each of the last three years and the current year, DD/AIR-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHRAY MOHAN JATUA): (a) to (c) Prasar Bharati has informed that the total amount of 1305.02 crore as on 31-3-2011 is due to various Ministries/Departments by AIR/DD as per details given below:-

(Rs. in crore)

| Ministry/ Department | WPC Wing, Department of Telecommunication, Ministry of Communication and Information Technology | Department of Space/ISRO | Total dues |
|-------------------------|--|-----------------------------|---------------|
| | Spectrum Charges | Space segment charges | |
| AIR | 32.40 | 178.71 | 211.11 |
| DD | 447.28 | 646.63 | 1093.91 |
| Total | 479.68 | 825.34 | 1305.02 |

(d) The dues are mainly on account of Space Segment and Spectrum Charges. GoM on Prasar Bharati has recommended that such outstandings up to 31-3-2011 be waived.

(e) Prasar Bharati being a public service

broadcaster, has to perform as per the mandate on broadcasting and in accordance with established norms. Therefore, its functioning is not principally guided by commercial motives. However, the details of revenue generated by AIR/DD for the last three years and the current year are given below:-

(Rs. in crore)

| Year | Net Commercial | | Other Resources | Total |
|---------------------------|----------------|--------|-----------------|---------|
| | DD | AIR | | |
| 2008-09 | 737.05 | 194.42 | 69.44 | 1000.91 |
| 2009-10 | 828.48 | 215.92 | 102.03 | 1146.43 |
| 2010-11 * | 944.44 | 257.39 | 74.60 | 1276.43 |
| 2011-12 (up to June 2011) | 207.85 | 110.71 | 10.11 | 328.67 |

*subject to reconciliation

[Translation]

Rehabilitation of Naxalites

5330. SHRIMATI KAMLA DEVI PATLE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any plan to bring the naxalites into the mainstream and rehabilitate them, in the country;

(b) if so, the details thereof, State-wise including Chhattisgarh; and

(c) the success achieved thereunder?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) In order to bring naxalites into the mainstream, the States have their own surrender and rehabilitation policies. Government of India has approved revised guidelines for surrender-cum-rehabilitation of naxalites in the naxal affected States which, *inter alia*, provides for an immediate grant of Rs. 1.5 lakh, a stipend of Rs. 2000 for three years, vocational training and incentives for surrender of weapons.

The details of naxalites surrendered during last

three years are as under:

| Year | Naxalites Surrendered |
|------|-----------------------|
| 2008 | 400 |
| 2009 | 150 |
| 2010 | 266 |

Rainfed Areas

5331. SHRI JAI PRAKASH AGARWAL: Will the Minister of AGRICULTURE be pleased to state:

(a) the total land area under cultivation in the country alongwith the percentage of rainfed area, out of the above;

(b) whether the Government has any agricultural policy for such areas;

(c) if so, the details thereof;

(d) whether the Government proposes to constitute a National Rainfed Area Authority; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) The net sown area in the country is about 141.36 million hectare (2008-09) of which 78.17 million hectare (about 55%) is rained.

(b) and (c) Government has accorded high priority to holistic and sustainable development of rainfed areas. Specific thrust is given for rainfed areas in all major schemes of Ministry of Agriculture like Macro Management in Agriculture (MMA), National Food Security Mission (NFSM), National Horticulture Mission (NHM), National Mission on Micro Irrigation (NMMI), Rashtriya Krishi Vikas Yojana (RKVY) etc. Rainfed Area Development Programme (RADP) introduced in the year 2011-12, as a sub-scheme under Rashtriya Krishi Vikas Yojana (RKVY) is being piloted in 10 states with an outlay of about Rs. 250 crore for productivity enhancement and augmenting family income through alternate production systems. Besides, watershed development programmes are being implemented for the development of rainfed and degraded areas based on concept of natural resource conservation.

(d) and (e) The National Rainfed Area Authority (NRAA) was set up as an expert body in November, 2006 to provide knowledge inputs regarding systematic upgradation and management of country's dryland and rainfed agriculture. NRAA is assisting States in preparation of States specific perspective plans for development of rainfed areas.

[English]

Accumulation of sugar stocks

5332. SHRI N. CHELUVARAYA SWAMY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the sugar mills are becoming sick and are unable to pay the sugarcane dues to the farmers on account of accumulation of sugar stocks during the last two years and the current year;

(b) if so, the details thereof indicating the quantum and value of sugar stocks held by these mills, State-wise;

(c) whether the Government has formulated any plan to expert such stocks and create liquidity in the sugar sector;

(d) if so, the detail thereof; and

(e) the steps taken to ensure remunerative price to sugarcane farmers in the country?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) No Madam. As per the latest position available for the fortnight ending 15-06-2011, out of total cane price payable of Rs. 42563.90 Crores for sugarcane for the sugar season 2010-2011, an amount of Rs. 40907.90 Crores has been paid upto 15-06-2011, leaving a balance of Rs. 1656.01 Crores, which is 3.89 % of the total cane. price payable.

(c) and (d) During the current sugar season 2010-2011, the Central Government has allowed export of 26.18 lac tons of sugar under various categories to augment the liquidity of the sugar factories, and to enable them to settle cane price dues/arrears, speedily.

(e) The Central Government has introduced the concept of Fair and Remunerative Price (FRP) in case of sugarcane, from 2009-10 sugar season, in place of Statutory Minimum Price (SMP), which is in fact a big step forward as it ensures upfront payment towards margins on account of profit and risk to sugarcane farmers on the cost of production and transportation of sugarcane. FRP of sugarcane is the floor price below which no sugar factory can purchase sugarcane from farmers, Besides, there is a concept of State Advisory Prices (SAP) of the sugarcane in a few States and SAPs are invariably higher than the FRP.

[Translation]

Smuggling on Borders

5333. SHRI DEVJI M. PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some intelligence posts at Indo-Pak border have been closed recently;

(b) if so, the details thereof alongwith the reasons;

(c) whether there are reports of increasing smuggling activities at Indo-Pak border along Rajasthan;

(d) if so, the details thereof; and

(e) the steps taken by the Government to check the ongoing smuggling there?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) As per available reports, no intelligence post of Central Agencies at Indo-Pakistan border has been closed recently.

(c) and (d) The details of seizure by Border Security Force along Rajasthan during the last 3 years and current year is as follows:-

| Year | FICN | Narcotics | Arms | Amnn. |
|------|---------|-----------|------|-------|
| 2008 | 2495000 | 22 | 1 | 8 |
| 2009 | 30500 | 0 | 6 | 4 |
| 2010 | 0 | 39 | 7 | 163 |
| 2011 | 273000 | 2 | 4 | 18 |

(e) The following steps have been taken by the Border Guarding Force deployed on the border to check smuggling.

(i) Effective domination of the Border by carrying out round the clock surveillance of the Borders, viz. patrolling, laying nakas establishing of observation posts all along the IB and strengthening of existing defences of the BOPs.

(ii) Erection of Border Fencing on the International Border.

(iii) Flood lighting of the border to enhance the observation during night hours.

(iv) Introduction of Force multipliers and Hi Tech surveillance equipment such as long Range Reconnaissance and Observation System (LORROS), Battle Field Surveillance Radars (BFSR), Hand Held Thermal Imagers (HHTI), Night Vision Devices/Goggles (NVDs/NVGs) etc.

(v) Up-gradation of intelligence (int) network and coordination with sister agencies.

(vi) Conduct of special operations along the Border and in depth areas.

(vii) Frequent visit to Border by unit Commandant and other senior officers to supervise effective domination of the Border.

Crop Insurance Scheme

5334. SHRI MAHABAL MISHRA:

SHRI MANOHAR TIRKEY:

SHRI PRASANTA KUMAR MAJUMDAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has formulated any proposal to extend the insurance scheme being implemented by the Ministry of Agriculture upto the Ministry of Commerce and Industry so as to provide protection to the farmers engaged in production of cash crops;

(b) if so, the details thereof;

(c) whether the Government proposes to provide crop insurance to farmers dealing in commercial crops like tea, coffee, rubber, tobacco and spices;

(d) if so, the details thereof;

(e) whether the State Governments have been asked to share the insurance premium for farmers benefiting from the scheme; and

(f) if so, the reaction of the State Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (d) Ministry of Agriculture, Department of Agriculture and Cooperation is implementing four insurance schemes i.e. National Agriculture Insurance Scheme (NAIS), Pilot Modified National Agricultural Insurance Scheme (MNAIS), Pilot Weather Based Crop Insurance Scheme (WBCIS) and Pilot Coconut Palm Insurance Scheme (CPIS). Some cash crops like cotton, sugarcane, jute, coconut are already provided insurance under the schemes of Department of Agriculture and Cooperation.

In addition, Department of Commerce is already implementing Weather (Rainfall) Insurance as a Risk Management Support for Coffee Growers and has also formulated a proposal on crop insurance scheme for some cash crops like tea, rubber, tobacco and some spices which is under finalization.

(e) and (f) All the above schemes of Department of Agriculture and Cooperation were formulated and finalized in consultation with the State Governments. Presently, subsidy in premium @ 10% to small and marginal farmers under ongoing National Agricultural Insurance Scheme (NAIS), subsidy ranging from 25% to 50% to all farmers under Pilot Weather Based Crop Insurance Scheme (WBCIS) and subsidy in premium ranging up to 75% to all farmers is under Modified NAIS is being provided. Subsidy is shared on 50:50 basis by Central and State Governments. Besides, Pilot Coconut Palm Insurance Scheme (CPIS) has also been implemented from 2009-10 under which Government subsidy up to 75% in premium is available to farmers.

Issuance of Bis Quality Certificates

5335. SHRI HANSRAJ G. AHIR: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has decided to allow the private sector to issue Bureau of Indian Standard (BIS) quality certificates;

(b) if so, the details thereof;

(c) whether any discussions were held with the concerned Ministries and stakeholders in this regard;

(d) if so, the details and the outcome thereof;

(e) whether the Government has taken into account the abrogation of powers of BIS/Government agencies in regard to issuance of quality certification in finalising the said proposal; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) No, Madam.

(b) Does not arise in view of (a) above.

(c) to (f) Yes, Madam. Discussions were held with Ministry of Commerce regarding introduction of an enabling provision in the Bureau of Indian Standards Act, 1986 for having parallel bodies to issue licenses. No final decision has been taken yet. A detailed cabinet proposal is under consideration.

[English]

Purchase of Electrical Poles

5336. SHRI SONAWANE PRATAP NARAYANRAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether New Delhi Municipal Council (NDMC) and Municipal Corporation of Delhi (MCD) have been reported to purchase eight handed electrical poles during the Commonwealth Games, 2010 at exorbitant and different rates than the minimum rate approved by the Government;

(b) if so, whether the said organizations paid higher amount to the suppliers than the approved rates;

(c) if so, the details thereof;

(d) the details of action taken by the Government against the officers responsible for the same; and

(e) the effective measures taken by the Government to check repetition of such practices in Government purchases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (e) New Delhi Municipal Council (NDMC) has informed that there were no minimum rates approved by the Government for octagonal poles. The poles were the part of the works "upgradation of street lighting in NDMC area Phase-I and II" which was awarded at the rates approved by the Council after following due process of tendering. As informed by the NDMC, the octagonal poles were not purchased at exorbitant rates and there was no financial loss to the exchequer.

Municipal Corporation of Delhi (MCD) has informed that the work on street lights was carried out in two phases after following tendering procedure as per laid down guidelines and the tender was awarded to the lowest tenderer.

The Central Vigilance Commission, during intensive examination of "upgradation of street lighting on roads in Delhi under jurisdiction of MCD Phase-I", however observed some irregularities and referred the matter to CBI to conduct further investigation, after which the prosecution sanction against four officials of MCD was given.

Empowerment of Rural Women

5337. SHRI BHARTRUHARI MAHTAB: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of women engaged in agriculture and agro-related business/activities in the country, State-wise; and

(b) the steps taken/being taken by the Government to provide priority sector agricredit and support to ensure empowerment of women in rural areas?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) The number of female cultivators and female agricultural labourers as per census 2001 has been depicted in enclosed statement-I. Number of women engaged in agro-related business/activities in the country under Agri-Clinics and Agri-Business Centres (ACABC) Scheme and projects under National Cooperative Union of India (NCUI) has been given at statement-II. In addition to this, women are also engaged in agro related business on their own enclosed.

(b) The Department is not implementing any specific scheme to provide agricultural credit to women farmers. However, several measures have been taken for improving agricultural credit flow and bringing down the rate of interest on farm loans. List of important initiatives taken by the Government in the recent years is placed at enclosed statement-III.

There has now been a shift in Department's approach from executing 'stand alone programmes' to gender mainstreaming by subsuming women related initiatives in various schemes. As per the directives of Planning Commission, funds to the tune of 30% are allocated for Women Component Plan (WCP) under the Beneficiary Oriented Schemes of the Ministry and the States have been directed to ensure flow of benefits to women farmers. Support provided under main beneficiary oriented schemes having specific provision for women farmers have been summarized at enclosed statement-IV.

Statement-I

| Sl.No. | Name of the State | Number of Female Cultivators (Main and Marginal) | Number of Female Agricultural Labour (Main and Marginal) |
|--------|-------------------|--|--|
| 1 | 2 | 3 | 4 |
| 1. | Andhra Pradesh | 2657970 | 7378411 |
| 2. | Arunachal Pradesh | 142964 | 8511 |

| 1 | 2 | 3 | 4 |
|-----|----------------------------|---------|---------|
| 3. | Assam | 1096705 | 431024 |
| 4. | Andaman and Nicobar Island | 6524 | 1126 |
| 5. | Bihar | 1736356 | 4687493 |
| 6. | Chandigarh | 454 | 102 |
| 7. | Chattisgarh | 1844654 | 1828799 |
| 8. | Dadra Nagar Haveli | 21398 | 9286 |
| 9. | Daman and Diu | 2026 | 976 |
| 10. | Delhi | 10591 | 4549 |
| 11. | Goa | 24687 | 19836 |
| 12. | Gujarat | 1895984 | 2652007 |
| 13. | Haryana | 1162467 | 561688 |
| 14. | Himachal Pradesh | 1120558 | 38513 |
| 15. | Jammu and Kashmir | 586979 | 56082 |
| 16. | Jharkhand | 1484135 | 1365975 |
| 17. | Karnataka | 2051016 | 3606015 |
| 18. | Kerala | 122117 | 542497 |
| 19. | Madhya Pradesh | 4155130 | 3882302 |
| 20. | Maharashtra | 5132579 | 5891228 |
| 21. | Manipur | 165423 | 63702 |
| 22. | Meghalaya | 211992 | 80806 |
| 23. | Mizoram | 125835 | 14008 |
| 24. | Nagaland | 277918 | 14922 |
| 25. | Odisha | 899970 | 2411908 |
| 26. | Pondicherry | 1263 | 30134 |
| 27. | Punjab | 302198 | 385721 |
| 28. | Rajasthan | 6077340 | 1468387 |
| 29. | Sikkim | 61151 | 8238 |

| 1 | 2 | 3 | 4 |
|-------|---------------|----------|----------|
| 30. | Tamil Nadu | 1853550 | 4381270 |
| 31. | Tripura | 92338 | 113492 |
| 32. | Uttar Pradesh | 4687675 | 5155312 |
| 33. | Uttarakhand | 885694 | 69189 |
| 34. | West Bengal | 998712 | 2282721 |
| Total | | 41896353 | 49446230 |

Statement-II

| SI.No. | Name of the State | Number of Ventures established by women under ACABC scheme | Number of Women engaged in various income generating by activities including agriculture and allied sectors under projects of National Cooperative Union of India (NCUI) |
|--------|----------------------------|--|--|
| 1 | 2 | 3 | 4 |
| 1. | Andhra Pradesh | 28 | 280 |
| 2. | Arunachal Pradesh | 0 | 0 |
| 3. | Assam | 10 | 476 |
| 4. | Andaman and Nicobar Island | 0 | 805 |
| 5. | Bihar | 22 | 957 |
| 6. | Chandigarh | 0 | 0 |
| 7. | Chattisgarh | 4 | 2 |
| 8. | Dadra Nagar Haveli | 0 | 0 |
| 9. | Daman and Diu | 0 | 0 |
| 10. | Delhi | 0 | 0 |
| 11. | Goa | 1 | 77 |
| 12. | Gujarat | 8 | 1048 |

| 1 | 2 | 3 | 4 |
|-------|-------------------|-----|-------|
| 13. | Haryana | 0 | 0 |
| 14. | Himachal Pradesh | 0 | 73 |
| 15. | Jammu and Kashmir | 7 | 172 |
| 16. | Jharkhand | 1 | 0 |
| 17. | Karnataka | 14 | 660 |
| 18. | Kerala | 6 | 1108 |
| 19. | Madhya Pradesh | 1 | 2021 |
| 20. | Maharashtra | 78 | 0 |
| 21. | Manipur | 23 | 533 |
| 22. | Meghalaya | 0 | 10 |
| 23. | Mizoram | 0 | 24 |
| 24. | Nagaland | 2 | 25 |
| 25. | Odisha | 4 | 2352 |
| 26. | Pondicherry | 3 | 0 |
| 27. | Punjab | 4 | 255 |
| 28. | Rajasthan | 10 | 136 |
| 29. | Sikkim | 0 | 110 |
| 30. | Tamil Nadu | 117 | 0 |
| 31. | Tripura | 0 | 0 |
| 32. | Uttar Pradesh | 3 | 2329 |
| 33. | Uttarakhand | 2 | 0 |
| 34. | West Bengal | 2 | 1146 |
| Total | | 350 | 14599 |

Statement-III

Agriculture Credit plays a very important role in improving agricultural production, productivity, mitigating the distress of farmers including women farmers. The

Government has taken several measures for improving agricultural credit flow and bringing down the rate of interest on farm loans. Important initiatives taken by the Government in the recent years are:-

- A decision was taken in June, 2004 to double the flow of agriculture credit in three years with reference to base year 2003-04.
 - From Kharif 2006-07, farmers are receiving crop loans up to a principal amount of Rs. 3 lakh at 7% rate of interest. Over a period of 3 years i.e 2009-10 to 2011-12, the subvention for timely repayment of loan has been increased from 1% to 2% and now it is 3%. Thus the effective rate of interest for such farmers who repay the loans on time would be only 4%.
 - The limit of collateral free farm loan have been increased from Rs. 50,000/- to Rs. 1,00,000/-.
 - State Governments have been advised to launch an intensive branch/village level campaign for providing Kisan Credit Card to all the eligible and willing farmers in a time bound manner.
 - To relieve the burden of over dues, the Government has waived loans and given relief through one time settlement to about 3.69 Crore farmers involving provisionally estimated amount of Rs. 65,318.33 Crore. These farmers are now eligible to avail fresh credit from the banking system.
 - The Government has constituted a Task Force under the chairmanship of Chairman, NABARD to look into the issue of a large number of farmers, who had taken loans from private money lenders in the country.
 - The Government is implementing a Rehabilitation Package for 31 suicide prone districts in the States of Andhra Pradesh, Karnataka, Kerala and Maharashtra involving financial outlay of Rs. 16978.69 crore.
2. Under the Centrally Sponsored Scheme 'Support to States Extension Programme for Extension Reforms', which is being implemented in 603 districts of 28 States and 3 UTs, grant in aid is released to the State Designated Agency of the respective states for extension and training activities with a view to impart the latest agricultural technologies to the farmers including women farmers through exposure visits, demonstrations, kisan melas, mobilization of farmer groups and setting up of Farm Schools. 3-0% beneficiaries have to be women farmers.
 3. Under the Central Sector Scheme "Establishment of Agri-Clinic and Agri-Business" (ACABC), women graduates in agriculture and allied areas are being provided credit linked subsidy @44% for setting-up of agri-ventures in agriculture and allied areas.
 4. Under the Revised Scheme 'Macro Management for Agriculture' (MMA), States have been provided sufficient flexibility to develop and pursue the programmes on the basis of their regional priorities. Under the revised MMA, at least 33% of the allocation has to be made for small, marginal and women farmers.
 5. Under the 'National Programme for Organic Farming' (NPOF), funds are being utilized for training of women farmers in organic farming and 25% seats have been reserved for them.
 6. Under the National Watershed Development Project for Rainfed Areas (NWDPR), women living in the watershed area are mobilized into Self Help Groups and User Groups of Women to ensure all the perspectives and interests of women are adequately reflected in the watershed action plan.
 7. Under Mini Mission-II of Technology Mission on Cotton and Mini Mission-II of Jute, Technology, funds are being utilized to provide components like seeds, agricultural inputs to

Statement-IV

1. Under the National Horticulture Mission, women are being organized into Self Help Groups and input, technological and extension support etc. is being provided to make them self reliant.

women farmers who own land, whereas, training is being provided to women farmers including landless women farmers.

8. Under National Food Security Mission, funds are being utilized to provide assistance to women farmers for purchasing equipment such as Cono Weeders for Rice, Knap Sack Sprayers, Zero - till Seed Drill, Rotavators, Power Weeders, Pump Sets, Sprinkler Sets and Pheromone Traps for pulses, etc.
9. Under the Capital Investment Subsidy Scheme for Construction/Renovation of Rural Godowns, women farmers are provided subsidy @ 33.33% of the capital cost of the project.
10. Under the Central Sector Scheme 'Promotion and Strengthening of Agricultural Mechanization through Training Testing and Demonstration', funds are being utilized for providing training and also distribution of gender friendly equipment amongst farm women.
11. Under the scheme "Strengthening and Modernization of Pest Management Approach in India", subsidy on total cost of equipments to the tune of 50% is being provided to women organizations for opening mass production units of bio-control agents/bio-pesticides, for improving availability of bio-control agents and bio-pesticides to farmers and to purchase of laboratory equipment for setting up bio-control laboratories.
12. Under the Central Sector Scheme for Cooperative Education and Training and Assistance to NCDC for Development of Cooperative programme, NCUI is running four exclusive women's development projects located at Shimoga (Karnataka), Berhampur (Orissa), Imphal (Manipur) and Bhopal (MP).

Refugees in India

5338. SHRI VARUN GANDHI:

SHRI BALKRISHNA KHANDERAO SHUKLA:

SHRI RAMESH BAIS:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of refugees from Bangladesh, Nepal, Sri Lanka and Tibet are residing in the country;

(b) if so, the details thereof, State-wise;

(c) the details of refugees who returned to their countries during the last three years and the current year, country-wise;

(d) whether the Government issues documents to enable them including Tibetan refugees to travel abroad;

(e) if so, the details thereof;

(f) whether they have a right to education, employment etc. in the country; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The details of such refugees residing in the country are not centrally maintained.

(d) and (e) The refugees can travel abroad after obtaining exit permission from concerned FRROs/FROs. The details of such refugees are not centrally maintained. The Tibetan refugees have facility to travel abroad, and the equivalent of passport for them is the Identity Certificate issued by MEA/Regional Passport Officer. They are however, required to obtain "No Objection to Return to India (NORI)" before leaving. NORI is issued by the concerned FRRO on the recommendation of the Tibetan Administration. Tibetan Refugees (TRs) leaving India without NORI cease to be Tibetan Refugees.

(f) and (g) They have right to education and to employment in India in Private Sector as available to other foreigners.

Land Purchased By Foreigners

5339. SHRI P.T. THOMAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether foreigners are entitled to purchase any land in the country;

(b) if so, the details thereof;

(c) if not, whether any case of purchasing land by foreign nationals in the country has come to the notice of the Government; and

(d) if so, the details thereof; and

(e) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (e) Purchase of immovable property in India by foreigners is not a prohibited activity. It is a regulated activity. In terms of Reserve Bank of India's circular No. 04/2011-12 dated July 1, 2011, the salient points of regulation are as follows:-

- (i) A Non-Resident Indian/a Person of Indian Origin can acquire by way of purchase any immovable property (other than agricultural land/plantation property/farm house) in India.
- (ii) Foreign nationals of non-Indian origin resident outside India are not permitted to acquire any immovable property in India, unless such property is acquired by way of inheritance from a person who was resident in India. However, they can acquire or transfer immovable property in India, on lease, not exceeding five years without the prior permission of the Reserve Bank of India.
- (iii) Foreign Nationals of non-Indian origin, other than a citizen of Pakistan, Bangladesh, Sri Lanka, Afghanistan, China, Iran, Nepal or Bhutan, can acquire immovable property in India on becoming resident in India in terms

of Sections 2(v) of the Foreign Exchange Management Act, 1999. In this connection, he has to satisfy the condition of period of stay.

- (iv) Foreign nationals belonging to Pakistan, China, Bangladesh, Sri Lanka, Afghanistan, Iran, Nepal or Bhutan cannot acquire or transfer any immovable property in India, without the prior permission of RBI.

Cultural Activities in Jharkhand

5340. SHRI NISHIKANT DUBEY: Will the Minister of CULTURE be pleased to state:

(a) whether the Government any of its autonomous organizations have undertaken any cultural activities/programmes for promotion and development of culture in the State of Jharkhand during the last three years and the current year;

(b) if so, the details thereof, year-wise; and

(c) the achievements made in this regard?

THE MINISTER OF HOUSING AND POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) The Ministry of Culture and its autonomous organizations have undertaken various cultural activities' for promotion and development of culture in various States of the country including Jharkhand.

(b) Details of the cultural activities undertaken during the last three years and current year in the State of Jharkhand are given in the enclosed statement.

(c) All the programmes received good response and were appreciated by the local artist community and art lovers.

Statement

Details of the cultural activities undertaken by the organizations under Ministry of Culture in the State of Jharkhand during the last three years and the current year:-

- (i) Lalit Kala Akademi organized the following:-

| Sl.No. | Name of the Programme | Years |
|--------|---|---------|
| 1. | Tribal/Contemporary Metal Casting Workshop/Camp at Ranchi from 11-17, Jan, 2009 | 2008-09 |

| Sl. No. | Name of the Programme | Years |
|---------|--|---------|
| 2. | National Tribal Folk and Contemporary Art Camp at Jamshedpur during 19-25, March, 2010 | 2009-10 |
| 3. | Regional Painting Camp at Ranchi during 13-19, March, 2010 | 2009-10 |
| 4. | Slide Show presentation by the Camp Artists at Ranchi during 13-19, March, 2010 | 2009-10 |
| 5. | Regional Digital Photography Workshop Ranchi | 2010-11 |

- (ii) Centre for Cultural Resources and Training has trained teachers on the subject of promotion of Culture as follows:-

| Sl.No. | Year | No. of Trainer Teacher In Jharkhand |
|--------|-------------------|-------------------------------------|
| 1. | 2008-09 | 121 |
| 2. | 2009-10 | 63 |
| 3. | 2010-11 | 56 |
| 4. | 2011-12 till date | 74 |

- (iii) Eastern Zonal Cultural Centre organized the following:-

| Sl. No. | Name of the Programme (2010-11) |
|---------|--|
| 1. | Cultural Training Camp for Children |
| 2. | Metal Craft Workshop |
| 3. | Folk and Tribal Dance Festival of Eastern States |
| 4. | Workshop on the Rare Craft of State |

- (iv) Indira Gandhi Rashtriya Manav Sangrahalaya.

During the year 2008-09 the Museum organized a week long training workshop on Museum and Heritage Management In which curators from some of the museums situated in the Jharkhand also participated. A field work was carried out in Jharkhand mainly for collection of traditional objects of "Saralkela Chhow Dance Masks." Among the "Mahapatra's Community in

singbhum district, around 22 nos. of different kinds of masks and one musical instrument have been collected.

During the year 2010-11 the museum organized a national seminar on "Anthropology In India during Pre-Independent and Post-Independent Period" at Ranchi from 17th to 19th December, 2010. The Museum also felicitated Shri Mahendra Hembrom, an artist from Jharkhand for his contribution In the development of the exhibitions and organization of programmes of this museum on the Museum's 35th Foundation Day. A field work was conducted In Jharkhand particularly for collection of ethnographic objects and documentation among the Oraon, Munda and Malar communities in Ranchi district. Around 55 numbers of ethnographic objects have been collected. During the year 2011-12 a team of Munda tribe from Jharkhand presented a glimpse of their tribal culture In the 3-day long cultural programme organized from 10th to 12th August, 2011 on the occasion of International Day of World's Indigenous People and International Youth Day.

- (v) National School of Drama conducted production oriented theatre workshops of short duration in Jharkhand. Year-wise details are as follows:-

| | |
|---------|--|
| 2008-09 | 14-09-2008 to 05-10-2008 at Ranchi |
| 2010-11 | 23-06-2010 to 22-07-2010 at Chanderpur |

Drinking Water Guidelines

5341. SHRI K. SUDHAKARAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the World Health Organization (WHO) has launched an updated edition of drinking water guidelines;

(b) if so, whether the Government has adopted the new WHO guidelines on safe drinking water at all levels from household rainwater harvesting to bulk water supply systems for urban habitations; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) World Health Organisation (WHO) has issued the 4th edition of Guidelines for Drinking water Quality in July 2011. These are guidelines, and different countries should take into account their particular socio-cultural, environmental and economic circumstances in establishing national standards/regulations.

(b) and (c) Bureau of Indian Standards (BIS) is responsible for standardization, marking and quality certification of goods etc. BIS has published the Indian Standard Drinking Water Specification IS:10500-1991 which is the standard in India. The Manual on Water Supply and Treatment (1999) published by the Ministry also gives guidelines for physical and chemical parameters as per WHO guidelines 1993.

[Translation]

Construction of Flyovers

5342. SHRI MANIKRAO HODLYA GAVIT: Will the MINISTER OF URBAN DEVELOPMENT be pleased to state:

(a) the total number of underpasses and flyovers construction which was started in Delhi by various agencies under the Ministry during the last three years;

(b) the number of such underpasses and flyovers construction of which has been completed and those which are still under construction as on 31-7-2011;

(c) the number of underpasses and flyovers proposed to be constructed during the next two years alongwith the amount of expenditure likely to be incurred thereon; and

(d) the total amount of expenditure incurred on completed works in this regard during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) As per information provided by Government of National Capital Territory of Delhi (GNCTD), New Delhi Municipal Council, Municipal Corporation of Delhi (MCD) and Delhi Tourism and Transport Development Corporation Limited, construction of a total number of 44 underpasses and flyovers/grade separators was started in Delhi during the last three years.

(b) The above mentioned agencies have also informed that construction of 24 underpasses and flyovers/grade separators have been completed and 20 of them are under progress.

(c) MCD has informed that it has a proposal to undertake work on two grade separators at an estimated cost of Rs. 143.44 crore. GNCTD has informed that it has proposals for construction of 4 flyovers/grade separators.

(d) The above mentioned agencies have informed that approximately Rs. 2849.40 crore have been spent in this regard during the last three years.

Security of Confidential Documents

5343. SHRI BHUDEO CHOUDHARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the arrangements made by the Government for security of confidential and important documents/files in the interest of the country;

(b) whether important documents/files including documents related to emergency are missing in certain Departments/Ministries and some officials have been caught for spying; and

(c) if so, the details thereof and the steps taken to check such activities including the action taken against the guilty officials?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The Government of India has formulated a Manual of Departmental Security Instructions which is required to be followed by each and every Ministry/Department of the Government of India, which is a confidential document.

(b) to (c) As per available information no reports regarding missing documents/files or instances of spying by any official regarding missing documents/files related to emergency have come to the notice of the Government.

Irregularities in NDMC

5344. DR. BALIRAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether various irregularities and scams have been reported in various works undertaken by the New Delhi Municipal Council (NDMC) for the Commonwealth Games (CWG), 2010;

(b) if so, the details thereof; and

(c) the details of the inquiries conducted and the action taken by the Government against the guilty officers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The New Delhi Municipal Council (NDMC) has informed that CVC, the CAG and High Level Committee (HLC) headed by Shri V.K. Shunglu, have reported shortcomings in some of the NDMC projects including projects like stadiums, street-lighting, signages, etc.

Action has been taken by the Government to initiate Departmental proceedings against the officials found responsible for execution of work with poor quality of materials and by registering 3 cases by CBI in the matter. Besides this, the Government has constituted a Group of Ministers (GOM) to look into the issues relating to the reports of the High Level Committee.

Declaration of Assets

5345. SHRI BALKRISHNA KHANDERAO SHUKLA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Ministry has issued direction to all its officers to declare their assets;

(b) if so, the details thereof and the reasons therefor;

(c) the number of officers who have declared their assets so far, category-wise; and

(d) the action taken by the Government to expedite the process?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUHDURY MOHAN JATUA): (a) to (d) The information is being collected and will be laid on the Table of the House.

Extortion of Money

5346. SHRI MAHENDRASINH P. CHAUHAN:

SHRI MANSUKHBHAI D. VASAVA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are complaints regarding extortion of money from footpath vendors and shopkeepers by Delhi Police personnel and corrupt officers of Government agencies in Delhi;

(b) if so, the details thereof;

(c) the number of police personnel against whom action has been taken for extorting money from footpath vendors and shopkeepers during each of the last three years and the current year; and

(d) the steps taken by the Government to stop such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) Information is being collected and will be laid on the Table of the House.

[English]

Food Security Bill

5347. SHRI MANISH TEWARI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether certain provisions, recommended by the National Advisory Council, have been excluded from the draft of the National Food Security Bill;

(b) if so, the details thereof and the reasons therefor;

(c) the proposed process/mechanism and work flow for procurement, storage and distribution of foodgrains alongwith the details of the entities involved therein;

(d) the total estimated subsidy burden likely to be borne by the Government as a result of the implementation; and

(e) the functional areas in which IT enabled services and technology are proposed to be used to ensure greater accountability and transparency?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (e) Based on recommendations of the National Advisory Council (NAC) and Expert Committee constituted under the Chairmanship of Chairman, Prime Minister's Economic Advisory Council and comments/suggestions received from the Central Ministries/Departments, States/UTs, experts and other stakeholders, the Government have prepared a draft National Food Security Bill, covering various aspects of the proposed legislation, including procurement, storage and distribution. The draft Bill also contains provisions for reforms in Targeted Public Distribution System, such as application of information and communication technology tools including end-to-end computerization in order to ensure transparent recording of transactions at all levels, and to prevent diversion.

After consultations with States/Union Territories and Central Ministries/Departments on the Draft Bill, approval of Government at the appropriate level will be obtained before its introduction in the Parliament.

Complaints Through e-Mail

5348. SHRI PURNMASI RAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether as per the Central Secretariat Manual of Office Procedure (CSMOP). the Ministry Central Public Works Department (CPWD) is liable to respond to the complaints both written as well as through e-mails sent

to them within a stipulated time;

(b) if so, the time by which the allottees who sent e-mails likely to be informed of the action taken on their complaints;

(c) if so, the details of complaints received from the allottee of General. Pool Residential Accommodation (GPRAs) residing in New Delhi areas during the current year; and

(d) the action taken by the Government/CPWD thereon so far?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) There is no module to receive complaints through emails as CPWD has introduced a better system of registration and attendance of the complaints related to maintenance of Government quarters. Complaints are received and registered through Computerized Registration system and a Toll-Free No. (1800 114499) in Delhi, with a view to improve the efficiency and quality of maintenance services. The new service enables generation of computerized record for registration of complaints, their attendance, report on feed-back from residents, etc. in an objective manner through a third party call centre. These records enable the department to generate automatic reports on the efficiency, promptness and the quality of service being provided by the CPWD Service Centres. In cases of delayed services or unsatisfactory services, the system provides for their onward transmission to senior supervisory officers automatically. The specific timeframe has been given for attending of various type of complaints.

(c) and (d) Details of complaints received and attended through the new system w.e.f. 1-1-2011 till date are as under:-

| Minor Complaints | | Minor complaints converted into major complaints | |
|-------------------------|---------------------------|--|---------------------------|
| No of complaints lodged | No of complaints attended | No of complaints lodged | No of complaints attended |
| 874373 | 661624 | 139389 | 44533 |

Implementation of Assam Accord

5349. SHRIMATI BIJOYA CHAKRAVARTY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has signed Assam Accord to resolve the problem of illegal immigrants;

(b) if so, the details thereof; and

(c) the number of foreigners detected and deported from the soil of Assam since the signing of Assam Accord?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) A memorandum of Settlement, known as Assam Accord was signed on 15-8-85 between the Government of Assam and representative organizations, the all Assam Students Union (AASU) and the all Assam Gana Sangram Parishad (AAGSP) to end the agitation witnessed by the State of Assam over the issue of foreigners. Action has been taken to implement all the provisions of the Assam Accord. Certain provisions of the Accord are of continuing nature e.g. speedy all round economic development of Assam, measures to prevent infiltration, crossing/attempting to cross the border etc. and therefore, need to be continuously monitored. Central Government has been holding tripartite meeting with Government of Assam and representative of All Assam Students Union (AASU) to review implementation of various clauses of Assam Accord. Present status clause-wise Implementation of Assam accord is enclosed as statement. Under the Accord, foreigners have been divided into the following categories:-

- (i) Those who came to Assam before 1-1-1966.
- (ii) Those who came to Assam between 1-1-1966 and 24-3-1971
- (iii) Those who came to Assam or after 25-3-1971.

In pursuance to the clauses of the Assam Accord, Section 6A was inserted in the Citizenship Act, 1955 in the year 1985 which purports to grant recognition to all migrants of Indian origin who "came into Assam from the specified territory on the prescribed dates." Those who came, prior to 1-1-1966, are to be treated as full-fledged

citizens, whereas those who came after 1-1-1966 up to 24-3-1971 were to be detected and, on detection, their names were to be deleted from the electoral rolls for a period of ten years. This detection was to be carried out on the basis of the Foreigners (Tribunals) Order, 1964 constituted under the provisions of the Foreigners Act, 1946. Those in category (iii) were to be detected and expelled under the illegal Migrants (Determination by Tribunal) (IMDT) act, 1983.

Supreme Court of India vide their judgment dated 12-7-2005 in Writ Petition No. 131/2000 Sarbanand Sonowal Vs Uoi had declared the IMDT Act and Rules made thereunder ultra vires to the Constitution and had struck down the same. The Court had also directed to establish adequate tribunals under the provisions of Foreigners (Tribunals) Order, 1964. Subsequent to the scrapping of IMDT Act, 1983 by the Supreme Court of India on 12th July, 2005 the following Acts have come into force in Assam vis-a-vis detection and deportation of illegal foreigners:-

- (a) The Foreigners Act, 1946
- (b) The passport (Entry into India) Act, 1920
- (c) The Immigration (Expulsion from Assam) Act, 1950
- (d) The passport Act, 1967.

In pursuance of the order of Supreme Court of India following action has been taken by the Government:

- (a) Tribunals and Appellate Tribunal constituted under the Illegal Migrants (Determinations by Tribunals) Act, 1983 have ceased to function w.e.f. 12th July 2005.
- (b) In pursuance of the Supreme Court judgment, the Central Government had approved the proposal of the Government of Assam on 22-12-2005 for establishment of 21 more tribunals in addition to the existing 11 foreigners tribunals in the State of Assam. Four Additional foreigners tribunals have been sanctioned in August, 2009.
- (c) Cases pending in the erstwhile IMD Tribunals stand transferred to the Foreigners Tribunals.

At present, detection of foreigners in Assam is now being done under Foreigners (Tribunal) Order, 1964. Functioning of Foreigners Tribunals are being reviewed periodically.

(c) As per report, Foreigners Tribunals set up in Assam declared 32060 nos. of persons as illegal migrants (pre-1971 stream) during the period between the year 1986-2011 (upto 31st May, 2011). Of which, 12700 declared migrants have registered themselves with the competent authority. Under IMDT, Act between the period 1985 to 2005 (12 July, 2005), Tribunals had disposed of 24021 cases declaring 12846 nos. of persons as illegal migrants/foreigner nationals (post 1971 stream) and 11175 persons as Indian Nationals. 1547 declared illegal migrants were deported during the said period. Between the year 2006 to 2011 (31st May, 2011) 6912 persons were declared illegal migrants/foreigners by Foreigners Tribunals who came to Assam on or after 25-3-1971. Besides, 27103 nos. of fresh/re-infiltrated persons, were deported to their respective country during the period between the year 1985 to 2011 (upto 31st May, 2011).

Statement

Clause wise Implementation Status of the Assam Accord

CLAUSE 5 – FOREIGNERS ISSUE:

- (i) The Citizenship Act, 1955, Citizenship Rules, 1956 and the Foreigners (Tribunals) Order, 1964, were amended.
- (ii) Special Registration Officers have been appointed for registration of persons detected as foreigners who entered Assam between 1-1-1966 to 24-3-1971.
- (iii) A total of 3153 including 1280 additional posts, sanctioned under Prevention of Infiltration of Foreigners (PIF) scheme to assist State Government and Border Security force (BSF) in detection and deportation of foreigners/illegal migrants and act as a second line of defence.
- (iv) Thirty-six Foreigners Tribunals have been constituted in the State of Assam under the

provisions of Foreigners Act, 1946 for detection of illegal migrants/foreigners.

CLAUSE 6 and 7—SAFEGUARDS AND ECONOMIC DEVELOPMENT:

- (i) A Cultural Centre called the Sri manta Sankaradeva Kalashetra Complex has been established.
- (ii) Sri Jyoti Chitranban (Film) Studio at Guwahati has been modernized. Additional Rs. 10 crore has been sanctioned for further expansion/modernization of the Institute in the financial year 2006-07.
- (iii) The Government of Assam has constituted a Cabinet Sub-Committee has been constituted in July, 2011 to deal with the matter of updation of National Register of Citizens (NRC) and Implementation of Clause 6 of Assam Accord.
- (iv) Numaligarh Refinery was set up at a cost of nearly Rs. 2,500 crores.
- (v) Two Central Universities, one at Tejpur, and the other at Silchar, have been set up.
- (vi) An IIT has been set up at Guwahati.
- (vii) Kathalguri Power Project (60 MW) has been commissioned.
- (viii) Work for implementation of Assam Gas Cracker Project and Bogibeel rail-cum road project have started.

CLAUSE 8 TO 14 – OTHER ISSUES:

- (i) The power to issue citizenship certificate now vests only with the Central Government.
- (ii) Construction of 2760.12 kms of fencing has been completed against 3436.59 kms sanctioned along Indo-Bangladesh Border. Construction of 3539.35 kms of border roads has also been completed against 44.26.11 kms.
- (iii) Ex-gratia payment was made to the next of kin of persons killed in the course of the agitation.

- (iv) disciplinary cases against employees in connection with the agitation were reviewed.
- (v) In the matter of recruitment, orders were issued by the Central Government for relaxation in upper age limit upto a maximum of six years in the case of candidates who had ordinarily resided in the State of Assam during the period 1-1-1980 to 15-8-1985.
- (vi) NSA detainees detained in connection with agitation were released.

[Translation]

Boat for Floods

5350. CAPT. JAI NARAIN PRASAD NISHAD: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government provided boats to flood affected States including Bihar;
- (b) whether these boats were purchased or hired;
- (c) whether all the boats were returned by the State Governments in good condition;
- (d) if so, the details thereof;
- (e) if not, whether the Government reimbursed the cost of damaged boats or those which were not returned by the boatmen; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (f) Yes, Madam. The boats provided to the States including Bihar, have been purchased by Government of India. The boats are integral part of the Natural Disaster Response Force/Armed Forces and are deployed along with the response forces. As such only boats are never provided to the States by Government of India. The cost of utilization of boats along with manpower in the case of National Disaster Response Force is borne by Government of India, whereas in the case of Armed Forces, it is got reimbursed from the State Governments under the authority of Aid to Civil Power.

[English]

Construction of Bridges

5351. SHRI BADRUDDIN AJMAL: Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:

- (a) whether the North Eastern Council (NEC) sanctions projects for construction of bridges in the North Eastern Region;
- (b) if so, the details of such projects during the last three years, State-wise;
- (c) the present status of the projects; and
- (d) the time by which these projects are likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): (a) Yes, Madam.

- (b) No such projects have been sanctioned during the last three years.
- (c) and (d) Does not arise.

Effects of Mall Culture

5352. SHRI RAMSINH RATHWA:

PROF. RANJAN PRASAD YADAV:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the unprecedented growth in mall culture in the country effected by big corporate houses has had any adverse impact on small retail outlets in the unorganised sector;
- (b) if so, whether the Government has formulated any action plan to protect the business and earnings of the unorganised retailers; and
- (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The organized retailers

register their shops/malls with concerned authorities in State/Union Territory Governments. The share of organized retailing in the total retail trade is very small and it would not have any major adverse impact on retail outlets in the unorganized sector. The Government had instituted a study on the subject of "Impact of Organized Retailing on the Unorganized Sector", through the Indian Council for Research on International Economic Relations (ICRIER). The report, received in 2008, has projected that both organized and unorganized retail will not only co-exist but also achieve rapid and sustained growth in future. The study also indicated that the growth of organized retail will enhance the employment potential of the Indian economy. There was no evidence of a decline in overall employment in the unorganized sector as a result of the entry of organized retailers.

(b) and (c) Retail trade is a state subject and states have their own policy in this matter. The Government is, however, fully committed to securing the legitimate interests of all stakeholders engaged in the retail business. Government also fully recognizes the need to ensure that small retailers are not adversely affected by the growing organized retail and that there is no adverse effect on employment.

Report of Interlocutors

5353. SHRI INDER SINGH NAMDHARI:

SHRI ANANT KUMAR HEGDE:

SHRI KISHANBHAI V. PATEL:

SHRI PRADEEP KUMAR MAJHI:

SHRI ARJUN ROY:

Will the Minister HOME AFFAIRS of be pleased to state:-

(a) whether the group of interlocutors constituted by the Government for Jammu and Kashmir have submitted any reports;

(b) if so, the details of the recommendations made in its reports alongwith progress of the initiatives;

(c) whether the Government has announced any plan for Jammu and Kashmir in the recent past;

(d) if so, the details in this regard; and

(e) the extent to which the situation have improved after the implementation of said plan in the State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Yes Madam. The Group of Interlocutors has made a number of recommendations in the nature of confidence building measures. These recommendations have been sent to the concerned authorities.

(c) to (e) The Government approved the following eight point plan to restore peace in Jammu and Kashmir in October, 2010:-

- (i) Appointment of interlocutors for dialogue.
- (ii) Release of students, youths detained for stone pelting.
- (iii) Review the cases of all PSA detainees.
- (iv) Review the deployment of security forces in the Kashmir valley;
- (v) Ex-gratia relief to the families of the deceased persons at Rs. 5.00 lakh per person killed in the civil disturbances since June 11, 2011;
- (vi) Appointment of special task forces to examine developmental needs of Jammu and Ladhak regions.
- (vii) Reopen all schools, colleges, universities and other educations institutions.
- (viii) Provide Additional Central Assistance of Rs. 100 crore to the state Government.

After the visit of All Party Delegation to Jammu and Kashmir from 21-22nd September, 2010 and subsequent announcement of the 8th Point Plan by the Government, the law and order situation in Kashmir Valley has improved considerably.

[Translation]

Seminar on FPIs

5354. SHRI RAM SUNDAR DAS:

SHRI BHISMA SHANKER ALIAS KUSHAL
TIWARI:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government has organised any seminar of State Ministers of Food Processing Industries;

(b) if so, the details thereof alongwith the outcome thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) to (c) Yes, Madam. The State Food processing Ministers' Conference was organized by the Ministry of Food processing Industries on 06-10-2009, Among the issues that were discussed include development of food processing infrastructure, formulation of food processing policies, capacity building, financing for the sector, food safety and quality and institutional strengthening.

Ministry of Food Processing Industries (MFPI) with the intention to make concerted efforts for development and growth of food processing sector, is encouraging the State Government to frame a separate Food Processing Policy for their respective States. This aims to facilitate the States to create enabling environment for creating rural infrastructure, raise level of processing and generate farm level employment keeping in view their distinct agri produce.

Some of the States namely, Karnataka, Uttar Pradesh, Bihar, Madhya Pradesh, Rajasthan, Andhra Pradesh and West Bengal have formulated separate State Food Processing Policy, Some of the States i.e. Punjab, Tripura, Chhattisgarh, Haryana and Odisha are having their Food Processing Policy as a part of Industrial Policy.

[English]

False Birth Certificate

5355. SHRI YASHVIR SINGH: Will the Minister of HOME AFFAIRS be please to state:

(a) whether the Government has received any complaint with regard to recruitment of Indian police Service (IPS) officers on the basis of false birth certificates;

(b) if so, the details including the total number of such cases reported/registered and the action taken against the guilty officers, State-wise; and

(c) the steps taken by the Government to check such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) No, Madam.

(b) to (c) Does not arise.

Immigration of Foreigners

5356. SHRI RAJEN GOHAIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of measures taken by the Government to address the issue of immigration of foreigners from neighbouring countries including Bangladesh;

(b) the details of the outcome thereof;

(c) the progress made in the updation of the National Register of Citizens (NRC) of North Eastern Region in the country including Assam; and

(d) whether updation of NRC provides a solution to the issue of illegal immigrants in the country including Assam?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Central Government is vested with the powers to deport a foreign national under Section 3(2)(c) of the Foreigners Act 1946. These powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/Union Territory Administrations. Detection and deportation of such illegal immigrants is a continuous process. A revised procedure for detection and deportation of illegal Bangladeshi immigrants was communicated to State Governments/union Territory Administrations in November, 2009. This was partially modified in February, 2011. The procedure includes sending back, then and there, the illegal immigrants who are intercepted at the border while entering India unauthorisedly. A number of Initiatives have

been taken by the Government to prevent/curb infiltration from across the border from Bangladesh and Pakistan, which also include:-

- (i) Effective domination of the border by carrying out round the clock surveillance of the borders.
- (ii) Erection of border fencing on the International Border.
- (iii) Floodlighting of the border to enhance the observation during night.
- (iv) Introduction of hi-tech surveillance equipment including night navigation devices.
- (v) Setting up of 1185 Border Out Posts (BOPs) along Indo-Bangladesh border to reduce the inter BOP distance for effective border domination, of which 802 BOPs have already been established. Setting up of remaining 383 BOPs have been sanctioned.
- (vi) Border Security Force is presently manning 609 Border Out Posts (BOPs) on the Indo-Pakistan border. Construction of additional 126 BOPs has been sanctioned.

A major issue which affects the timely deportation/repatriation of the illegally staying Bangladeshi and Pakistani nationals is the delay in verification of nationality of the persons apprehended by the respective Governments. This matter is taken up regularly with the Governments of Bangladesh and Pakistan through diplomatic channels. As per information available, Border Security Force is co-operating with the police authorities of various States/UTs and is facilitating the deportation/repatriation of Bangladeshi and Pakistan nationals.

(c) and (d) Government of India has decided to update the NRC 1951 in the State of Assam. Accordingly, the State Government has prepared the modalities for updating NRC 1951. No basis of the modalities prepared and after taking approval from the concerned authority, the Office of the Registrar General, India had issued notification for updating NRC 1951 (Pilot Project) in the two revenue circles, namely, Barpeta Revenue Circle in the Barpeta District and Chaygaon Revenue Circle in

the Kamrup district of Assam w.e.f. 1st June, 2010. However, due to certain administrative problems, the Government of Assam had to temporarily stop the updation work of NRC. The State Government has constituted a Cabinet Sub-Committee on 03-08-2010 to give recommendations on the guidelines/procedure to be followed for updation work, after detailed discussion with the stake holders.

Acid Attack on Women

5357. SHRI J.M. AARON RASHID: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Supreme Court has recently directed the Union Government and State Governments to restrict the sale of acid to prevent the increasing incidents of acid attacks on women;

(b) if so, the details thereof alongwith the reaction of the Union Government and State Governments in this regard;

(c) whether the Union Government has already put in place/any proposal to formulate a scheme to provide compensation to the victims for their treatment and rehabilitation;

(d) if so, the details thereof;

(e) whether the Government proposes to bring a more stringent law to deal with acid attackers as such attacks are not less heinous than murder; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Yes. Supreme Court in Laxmi versus Union of India and ors case has directed the Union and State Governments to restrict sale of acid to prevent increasing incidents of acid attacks on women.

(b) As per the input provided by the Ministry of Chemicals and Fertilizers, at present, chemical industry is deregulated and hence there is no scope of statutory control over the distribution of acids in the country as this will adversely affect the growth of chemical industry as a whole.

(c) and (d) As regards compensation to the victims of acid attack, a new section 357A has been inserted in the Cr. P.C. through the Code of Criminal Procedure (Amendment) Act, 2008, which provides for compensation to victims of crime. State Governments have been directed to formulate a Victim Compensation Scheme.

(e) and (f) A writ petition (Cri.) No. 129 of 2006-Laxmi (minor) through her father vs. Union of India and others has been filed in the Supreme Court of India. The prayers made in the Writ Petition, *inter alia*, include to make an amendment in the Indian Penal Code and the Criminal Procedure Code for dealing with acid attack as a special offence as according to the petition the existing provisions are not enough. During the pendency of this writ petition some amendments in Criminal Procedure Code has already been Incorporated. The matter is sub-judice and final judgement is awaited.

[*Translation*]

Drainage for Diversion of Flood Water

5358. SHRI MADHUSUDAN YADAV: Will the Minister of Urban Development be pleased to state:

(a) whether the Union Government has received some proposal from the State Government of Chhattisgarh regarding drainage development scheme for diversion of flood water;

(b) if so, the details and the present status thereof and the time by which it is likely to be approved; and

(c) the amount that is likely to be released during the current financial year for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) No Detailed Project Report (DPR) on drainage development scheme for diversion of flood water has been received for consideration under Urban Infrastructure and Governance (UIG) sub-mission and Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) from the Government of Chhattisgarh.

(c) Does not arise.

Nutritious Diet Under PDS

5359. SHRI P.L. PUNIA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government proposes to include new nutritious items under the Public Distribution System (PDS);

(b) if so, the details thereof and the time by which the said items are likely to be included under the PDS; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) Under Targeted Public Distribution System (TPDS), Government allocates wheat, rice, coarse grains, sugar and kerosene to State/Union Territory (UT) Governments for distribution to the eligible beneficiaries. There is no proposal at present to include new nutritious food items under the TPDS.

However, State/UT Governments have been advised that Fair Price Shop (FPS) owners should be encouraged to enlarge the basket of commodities by adding non-PDS items for sale through these outlets. Some of the State/UTs like Andhra Pradesh, Himachal Pradesh, West Bengal, etc. have reported distribution of non-PDS items like pulses, edible oils, iodized salt, spices, etc. through PDS outlets.

Storage of Foodgrains in Villages

5360. SHRI IJYARAJ SINGH:

RAJKUMARI RATNA SINGH:

PROF. RANJAN PRASAD YADAV:

S.K. SAIDUL HAQUE:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is aware that storage of foodgrains in villages by farmers is a great problem;

(b) if so, whether due to poor storage facilities, foodgrains is lost by pests, weather etc;

(c) if so, the estimated loss thereof per year in the country; and

(d) the steps being taken by the Government to reduce loss of foodgrains due to rats, pests and weather as well as to enable farmers to store grains in villages?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (d) The Government is aware of the problems being faced by farmers in storage of foodgrains in villages. While scientific estimates of foodgrain losses due to poor storage facilities are not separately available, a nationwide assessment of study on Post-harvest losses of foodgrains carried out by Indian Council of Agricultural Research (2010), projects a loss between 3.9 percent to 6.1 percent.

The Ministry of Agriculture launched 'Grameen Bhandaran Yojana' in 2001 with the objective to create scientific storage capacity with allied facilities in rural areas to meet out various requirements of farmers for storing farm produce, processed farm produce, agricultural inputs, etc., and to prevent distress sale by creating the facility of pledge loan and marketing credit. The scheme is demand driven and subsidy @ 25% is provided to all categories of farmers, agricultural graduates, cooperatives and CWCs/SWCs. In case of North Eastern States/hilly areas and SC/ST entrepreneurs and their cooperatives and women farmers, subsidy is provided @ 33.33 percent. 15% of the capital cost of the project is provided to all other categories of individuals, companies and corporations etc. The scheme has now been made more farmer friendly by allowing subsidy for smaller godowns of 50 MT size in general and 25 MT in hilly areas.

As on 31st July, 2011, 25302 godowns having a capacity of 288.02 lakh tonnes with a subsidy release of Rs. 751.34 crores have been sanctioned by NABARD and NCDC all over the country.

[English]

Amendment in Constitution

5361. SHRI R. THAMARASELVAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the United Liberation Front of Assam (ULFA) has demanded an amendment in the Constitution to protect the interest, identity and rights of the local people of Assam to resolve their conflict;

(b) if so, the details thereof; and

(c) the response of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) United Liberation Front of Assam (ULFA) has submitted a 12 point broad framework for talks to the Union Home Minister in the presence of Chief Minister, Assam on 5-8-2011. Action has been initiated for holding talks with ULFA.

[Translation]

Irregularities in DDA

5362. SHRI ANJAN KUMAR M. YADAV:

SHRI S. ALAGIRI:

SHRI GORAKH PRASAD JAISWAL:

SHRI MANSUKH BHAI D. VASAVA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether several cases of corruption and irregularities in the Delhi Development Authority (DDA) have come to the notice of the Government during each of the last three years and the current year;

(b) if so, the details along with the number of cases which have been investigated by the Central Vigilance Department during the said period and the present status thereof;

(c) whether the Government/DDA has initiated any action into such matter; and

(d) if so, the details thereof and the action taken against the erring officials during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) Yes, Madam. The details of officials of DDA found involved in corruption cases and action taken against the officials found guilty during the period from 1-1-2008 till date, as reported by DDA, are given in the enclosed

statement.

(c) and (d) DDA has reported that appropriate penalty is imposed on the officials found guilty of corruption charges. DDA has also reported that all procedures, rules and regulations are being put up on its web site with special focus on increasing transparency.

Statement

Details of officials of DDA found involved in corruption cases and action taken against the officials found guilty during the period from 1-1-2008 till date:

| Sl. No. | Name S/Shri | Designation | Penalty imposed | Date of penalty | Name of Investigating Agency |
|---------|------------------------|----------------------------|---------------------------------------|--------------------|------------------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | R.K. Sharma | Jr. Engineer (C) | Convicted and dismissed from service. | 25-6-2008 | CBI |
| 2. | Hari Shanker Sharma | Jr. Engineer (C) | -do- | 10-07-2008 | CBI |
| 3. | R.C. Jain | Jr. Engineer (C) | -do- | 11-11-2008 | ACB |
| 4. | Kamal Roy Bhatnagar | Upper Division Clerk | -do- | 18-6-2008 | ACB |
| 5. | S.C. Gautam | Jr. Engineer (C) | -do- | 16-2-2009 | ACB |
| 6. | Surender Singh | Patwari | Convicted and compulsorily retired. | 7-7-2009 | CBI |
| 7. | Ram Karan Pathak | Lower Division clerk | Convicted and removed from service. | 3-6-2008 | ACB |
| 8. | Khyali Ram Pant | Field Investigator | -do- | 24-8-2009 | CBI |
| 9. | Vir Karan Chugh | Surveyor | Convicted and compulsorily retired. | 27-8-2009 | ACB |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|---------------------|-------------------------|---|------------|--------------|
| 10. | Rama Tyagi | Peon | Convicted and removed from service. | 7-10-2009 | Delhi Police |
| 11. | M.S. Tyagi | Jr. Engineer (C) | Convicted and dismissed from service. | 5-4-2010 | CBI |
| 12. | Ishwar Singh Panwar | Asstt. Engineer | -do- | 22-4-2010 | ACB |
| 13. | Mahesh Kumar | Patwari | Convicted and compulsorily retired. | 24-9-2010 | CBI |
| 14. | Dharambir Singh | Patwari | Convicted and dismissed from service. | 6-10-2010 | ACB |
| 15. | Rajesh Kr. Balyan | Jr. Engineer (E) | -do- | 19-10-2010 | ACB |
| 16. | S.K. Katria | Asstt. Engineer (C) | -do- | 22-10-2010 | CBI |
| 17. | Iqbal Singh Maan | Patwari | Dismissed from service. | 1-12-2010 | ACB |
| 18. | T.R. Mendiratta | Lower Division Clerk | Convicted. Action for dismissal/ removal is under process. | | ACB |
| 19. | Ved Prakash | Upper Division | Convicted. Action for compulsory retirement is under process. | | CBI |
| 20. | Ajit Kumar | Lower Division | Convicted. Action for dismissal/ removal is under process. | | CBI |
| 21. | Pradeep Kumar | Asstt. Accounts Officer | Convicted. Action is under process. | | CBI |
| 22. | Hari Mohan | Jr. Engineer | -Do- | | CBI |

Storm Water Drainage Project

5363. SHRI SANJAY BHOI: Will the Minister of Urban Development be pleased to state:

(a) whether the Government of Odisha has requested the Union Government for revision of the project cost for Storm Water Drainage system in Bhubaneswar city under JNNURM;

(b) if so, the details and the present status thereof; and

(c) the time by which the said proposal is likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) Yes, Madam. Government of Odisha has submitted a proposal for revision of the project cost to Rs. 13064.00 lakh from the approved cost of Rs. 6833.00 lakh for the project named 'Storm Water Drainage System' of Bhubaneswar City approved on 26-02-2009 under Urban Infrastructure and Governance (UIG) submission of Jawaharlal Nehru National Urban Renewal Mission (JNNURM). The project has been appraised by the Ministry and sent to State of Odisha for its Compliance.

(c) The projects under UIG submission are considered for approval subject to their technical appraisal/compliance and availability of funds for the State.

[Translation]

Change of Name

5364. SHRIMATI DEEPA DASMUNSI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is a demand to change the name of West Bengal to Bengal State; and

(b) if so, the details thereof and the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) The Government of India has not received any such proposal from the State Government.

(b) Does not arise.

[English]

Tsunami Alarms

5365. SHRI BAIJAYANT PANDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has devised any action plan to forewarn the fishermen and others in the deep seas about the impending storms; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes Madam.

(b) Cyclone warning protocol for ports and fishermen is a well executed action and fully integrated in the warning dissemination procedures of the India Meteorological Department (IMD). The components of warning to fishermen and others in the deep seas and the coastal areas are as under:

Port warning:

- Port warnings are issued when disturbed weather is likely to affect the ports.
- Ports are warned 5-6 times a day during period cyclonic storm.
- There are different types of signals for different ports.
- Uniform system of strong warning signals introduced from 1st April 1898.

Fishermen Warning:

- The fishermen are issued warning when strong offshore and onshore winds speed exceeding 45 km, squally weather, gales and state of sea very rough or wave heights are 4 meters or more.
- The warnings are disseminated to fishermen through ports, fisheries officials and All India Radio broadcast daily 3-4 times in local language.
- Fishermen warning contain information about synoptic situation, signals hoisted and advise not to go out in to the sea.

Details of sea area and coastal weather bulletin:

- Issued by area cyclone warning centre for deep sea and for coastal shipping.
- Normally twice a day.
- Thrice a day in case of depression/deep depression.
- Six times a day in case of a cyclone.

The bulletin contains significant system, expected weather, wind, state of sea, ports warning, etc.

Agricultural Growth

5366. SHRI ANTO ANTONY: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the price deregulation of Urea has any adverse impact on the agricultural growth;
- (b) if so, the details thereof; and
- (c) the remedial steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Urea is presently under statutory price control regulated under the Fertilizer (Control) Order, 1985.

- (b) Do not arise.

[*Translation*]

Places of Cultural Importance

5367. SHRI JAGDISH SHARMA: Will the MINISTER OF CULTURE be pleased to state:

- (a) whether the Government proposes to formulate any scheme for maintenance of places of cultural importance in the country;
- (b) if so, the details thereof;
- (c) the details of places of cultural importance identified in the country including the State of Bihar;

(d) whether any of these places are lying in ruins due to lack of proper maintenance and development; and

(e) if so, the details thereof and the action taken/proposed to be taken by the Government thereon?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) The places of historical/cultural/archaeological importance are declared protected under Ancient Monuments and Archaeological Sites and Remains Act 1958, amended and validated in 2010. The protected monuments are maintained properly by the Archaeological Survey of India.

(c) There are 3676 centrally protected monuments under the Archaeological Survey of India. The details of protected monuments in the country including the state of Bihar are given in the enclosed statement.

(d) and (e) The protected monuments are in a good state of preservation. The conservation work and at these monuments is attended regularly depending upon the availability of resources and need of the repairs.

Statement*Protected Monuments under Archaeological Survey of India*

| Sl.No. | Name of State/U.T. | Number of Monuments |
|--------|----------------------|---------------------|
| 1 | 2 | 3 |
| 1. | Andhra Pradesh | 137 |
| 2. | Arunachal Pradesh | 03 |
| 3. | Assam | 55 |
| 4. | Bihar | 70 |
| 5. | Chhattisgarh | 47 |
| 6. | Daman and Diu (U.T.) | 12 |
| 7. | Goa | 21 |
| 8. | Gujarat | 202 |

| 1 | 2 | 3 |
|-------|--------------------|------|
| 9. | Haryana | 89 |
| 10. | Himachal Pradesh | 40 |
| 11. | Jammu and Kashmir | 69 |
| 12. | Jharkhand | 12 |
| 13. | Karnataka | 507 |
| 14. | Kerala | 26 |
| 15. | Madhya Pradesh | 292 |
| 16. | Maharashtra | 285 |
| 17. | Manipur | 01 |
| 18. | Meghalaya | 08 |
| 19. | Nagaland | 04 |
| 20. | N.C.T. Delhi | 174 |
| 21. | Odisha | 78 |
| 22. | Pondicherry (U.T.) | 07 |
| 23. | Punjab | 33 |
| 24. | Rajasthan | 162 |
| 25. | Sikkim | 03 |
| 26. | Tamil Nadu | 413 |
| 27. | Tripura | 08 |
| 28. | Uttar Pradesh | 743 |
| 29. | Uttarakhand | 042 |
| 30. | West Bengal | 133 |
| Total | | 3676 |

[English]

Export of Organic Products

5368. SHRI ARUN YADAV: Will the Minister of AGRICULTURE be pleased to state:

(a) the general policy of certification of land under organic cultivation in the country and whether there has been an increase in the certification of such land;

(b) if so, the details thereof alongwith the total production of certified organic agri-products during each of the last three years and the current year;

(c) the target fixed for export of certified organic food products and the actual export done during the above period; and

(d) the details of proceeds from export of the organic food during the said period, country-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Under National Programme for Organic Production (NPOP), the cultivated as well as the forest collection is certified as organic. As per the data provided by APEDA accredited certification agencies, the area of certified land has increased from 3.79 million ha (2009-10) to 4.43 million ha (2010-11) registering a growth of 17%.

(b) Production of certified organic agri-products for last 3 years is given below:

| 2008-09 (Million tonnes) | 2009-10 (Million tonnes) | 2010-11 (Million tonnes) |
|-----------------------------|-----------------------------|-----------------------------|
| 1.62 | 1.70 | 3.88 |

Source: Data provided by APEDA

Accredited Certification Agencies

(c) There is no specific target fixed for organic export. However, there has been a steady increase in the export of organic products. The export of certified organic products for the last three years is given below:

| Year | Export Volume (MT) | Export Value (INR Crore) |
|---------|-----------------------|-----------------------------|
| 2008-09 | 44476 | 537 |
| 2009-10 | 58408 | 626 |
| 2010-11 | 69837 | 699 |

Source: Data provided by APEDA Accredited Certification Agencies

(d) Country-wise export data were not used to be maintained till 2010. However, the export of organic products Continent wise for the year 2010-11 is as follows:

| Continent | Quantity (Metric Tonnes) | Value (lakh) |
|------------|--------------------------|--------------|
| Africa | 184.64 | 86.85 |
| Asia | 8867.16 | 10766.33 |
| Australia | 910.06 | 827.44 |
| Canada | 15060.84 | 10023.13 |
| EU | 30814.03 | 36452.21 |
| Newzealand | 608.55 | 192.91 |
| USA | 13391.58 | 11512.44 |
| Total | 69836.86 | 69861.31 |

Source: Data provided by APEDA Accredited Certification Agencies

State Human Rights Commissions

5369. SHRI KUNVARJIBHAI MOHANBHAI BAVALIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Human Rights Commissions have been constituted in all the States;

(b) if so, the details thereof, and if not, the reasons therefor, State-wise; and

(c) the measures taken by the Union Government to ensure that Human Rights Commissions are constituted in all the States and for proper accountability of the States in matters of human rights violation alongwith the steps taken to strengthen the said Commissions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Due to persisment efforts of Government of India and National Human Rights Commission (NHRC), as on date, the following 20 States have set up State Human Rights Commissions (SHRCs):-

(1) Assam, (2) Andhra Pradesh, (3) Bihar, (4) Chhattisgarh, (5) Gujarat (6) Himachal Pradesh, (7) Karnataka, (8) Kerala, (9) Jammu and Kashmir, (10) Madhya Pradesh, (11) Maharashtra, (12) Manipur, (13) Orissa, (14) Punjab, (15) Rajasthan, (16) Tamil Nadu, (17) Uttar Pradesh, (18) West Bengal, (19) Sikkim and (20) Jharkhand.

(c) The Government of India and National Human Rights Commission are keen that every State sets up a State Human Rights Commission (SHRC). The Government and NHRC have been recommending to all those States which have not yet constituted their State Commission to do so at the earliest. Further, the NHRC has taken the initiative to hold inter-action with the SHRCs to explore and further strengthen areas of cooperation and partnership. The existence and functioning of State Human Rights Commission in the States goes a long way in the better protection of Human Rights.

Establishment Cost of CWC

5370. SHRI KODIKKUNNIL SURESH: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the total establishment cost of the Central Warehousing Corporation (CWC) *vis-a-vis* its total expenditure during each of the last three years and the current year;

(b) whether the steps taken by the Government to reduce the establishment cost of CWC have proved effective;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The establishment cost of the CWC *vis-a-vis* the total expenditure during the last three years and the current year (upto July, 2011) is given in the enclosed statement.

The increase in establishment cost during 2009-10 was due to revision of fringe benefits as well as

provisions made due to enhancement of the ceiling on gratuity from Rs. 3.50 lakh to Rs. 10 lakh.

(b) to (d) In order to reduce the administrative cost, CWC has taken several measures such as reduction in non-plan expenditure on heads like telephone, TA/DA, Advertisement, entertainment, etc. 13 (thirteen) number of Construction Cells of CWC have also been closed, retaining only 04 construction cells. The total number of employees on the rolls has been getting reduced every year progressively, resulting in reduction of establishment cost proportionally.

The turn over per employee which was Rs. 14.31 lakh in 2008-09 had increased to Rs. 18.17 lakh in 2010-11 which indicates the efficient utilization of manpower in the Corporation.

Statement

Details of year wise establishment cost and total expenditure of Central Warehousing Corporation

(Rs. in crore)

| Year | Establishment cost | Total expenditure |
|---------|--------------------|-------------------|
| 2008-09 | 333.42 | 738.81 |
| 2009-10 | 404.70 | 824.07 |

| Force | Number of personnel proceeded on Voluntary retirement | | | |
|--------------|---|------|------|------------------|
| | 2008 | 2009 | 2010 | 2011 (Till July) |
| Assam Rifles | 956 | 1257 | 734 | 528 |
| BSF | 3529 | 6319 | 5443 | 2740 |
| CISF | 470 | 809 | 997 | 424 |
| CRPF | 1505 | 3587 | 2812 | 1119 |
| ITBP | 231 | 653 | 464 | 150 |
| SSB | 206 | 408 | 532 | 313 |

| Year | Establishment cost | Total expenditure |
|------------------------------|--------------------|-------------------|
| 2010-11 | 355.23 | 825.82 |
| 2011-12 (upto July, 2011) | 119.45 | 282.01 |

Voluntary Retirement by CPMF Personnel

5371. SHRI A. SAMPATH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a number of Central Para-Military Forces (CPMF) personnel took voluntary retirement;

(b) if so, the details thereof and the reasons therefor alongwith the total number of such cases reported during each of the last three years and the current year, forcewise; and

(c) the steps taken by the Government to check such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Only few Central Armed Police Force (CAPF) Personnel took voluntary retirement. The details of the personnel proceeded on voluntary retirement during 2008 to 2011 are as under:-

Generally, the CAPF personnel have cited personal/ domestic problems as reasons for seeking voluntary retirement.

(c) Following steps have been taken by the Government to deal with the situation:

- i. Implementing a transparent leave policy;
- ii. Regular interaction, both formal and informal, among Commanders, officers and troops;
- iii. Revamping of grievances redressal machinery;
- iv. Provision of basic amenities/facilities for troops and their families;
- v. Better medical facilities for troops and their families;
- vi. Increased Risk, Hardship and other allowances;
- vii. Provision of STD telephone facilities to the troops to facilitate being in touch with their family members and to reduce tension in the remote locations;
- viii. Yoga classes for better stress management;
- ix. Recreational and sports facilities etc;
- x. Central Police Canteen facilities to the troops and their families; etc.

Availability of Seeds at Post Offices

5372. DR. MANDA JAGANNATH: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of outlets opened in various States/ Union Territories for sale of seeds during each of the last two years and the current year, State-wise;

(b) whether the Government has any proposal to make seeds available for agriculture through the post offices in the country;

(c) if so, the details thereof;

(d) the States in which seeds are likely to be made available at post offices; and

(e) the time by which such scheme is likely to be implemented in various parts of the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) The number of seed outlets in various States/Union Territories for sale of seeds existing during last two years including the current year in the country is given in enclosed statement.

(b) No, Madam.

(c) to (e) Question does not arise.

Statement

The details of seed outlets for sale of seeds in the country.

| Sl.No. | Name of State | Number of Seed Outlets | | |
|--------|---------------------|------------------------|-----------|-----------|
| | | 2009-2010 | 2010-2011 | 2011-2012 |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andhra Pradesh | 9480 | 9590 | 10670 |
| 2. | Assam | 41 | 41 | 41 |
| 3. | Andaman and Nicobar | 3 | 3 | 3 |
| 4. | Arunachal Pradesh | 2 | 2 | 2 |
| 5. | Bihar | 5633 | 5633 | 5633 |
| 6. | Chandigarh | 5 | 5 | 5 |

| 1 | 2 | 3 | 4 | 5 |
|-------|-------------------|--------|--------|--------|
| 7. | Chhattisgarh | 270 | 274 | 272 |
| 8. | Delhi | 176 | 176 | 176 |
| 9. | Dadar and Nagar | 1 | 1 | 1 |
| 10. | Diu and Daman | 2 | 3 | 3 |
| 11. | Gujarat | 7827 | 10981 | 11832 |
| 12. | Goa | 2 | 2 | 2 |
| 13. | Haryana | 5453 | 6699 | 8231 |
| 14. | Himachal Pradesh | 232 | 271 | 324 |
| 15. | Jammu and Kashmir | 1170 | 1178 | 1094 |
| 16. | Jharkhand | 400 | 400 | 400 |
| 17. | Karnataka | 4815 | 5069 | 5216 |
| 18. | Kerala | 1076 | 1076 | 1076 |
| 19. | Lakshadweep | 2 | 2 | 2 |
| 20. | Madhya Pradesh | 11328 | 11350 | 11369 |
| 21. | Meghalaya | 10 | 12 | 17 |
| 22. | Maharashtra | 31061 | 30678 | 31363 |
| 23. | Manipur | 7 | 7 | 8 |
| 24. | Mizoram | 9 | 9 | 9 |
| 25. | Nagaland | 7 | 7 | 7 |
| 26. | Odisha | 1362 | 1362 | 1362 |
| 27. | Punjab | 7234 | 7234 | 7879 |
| 28. | Pondicherry | 50 | 45 | 50 |
| 29. | Rajasthan | 8622 | 8622 | 8622 |
| 30. | Sikkim | | 12 | 16 |
| 31. | Tamil Nadu | 9053 | 9100 | 9122 |
| 32. | Tripura | 3 | 5 | 6 |
| 33. | Uttar Pradesh | 25774 | 25898 | 26038 |
| 34. | Uttaranchal | 752 | 1323 | 1323 |
| 35. | West Bengal | 34000 | 34000 | 35000 |
| Total | | 165869 | 171070 | 177174 |

Compensation of Farmers

5373. SHRI DEEPENDER SINGH HOODA: Will the Minister of AGRICULTURE be pleased to state:

(a) the guidelines set by the Government for giving compensation to the farmers for failed crops due to drought and other natural calamities;

(b) whether the Government is aware that a meagre amount of compensation has been given to the farmers in some States;

(c) if so, the details thereof, State-wise; and

(d) the remedial measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (d) Under the existing scheme of State Disaster Response Fund (SDRF)/National Disaster Response Fund (NDRF), there is no provision for giving compensation to the farmers for failed crops due to drought and other natural calamities.

In the event of notified calamity, financial assistance is given in accordance with the approved norms of SDRF/NDRF schemes. Ministry of Home Affairs is concerned with policy issues relating to natural calamities as well as administration of SDRF/NDRF. There are laid down items and norms of financial assistance from SDRF/NDRF including for input subsidy for damaged crops in the event of a notified calamity.

During 2011-12, an amount of Rs. 257.61 crore has been released from NDRF to the Government of Andhra Pradesh for the floods/cyclonic storms of 2010-11.

[Translation]

Hostile Witnesses

5374. SHRI PRATAPRAO GANPATRAO JADHAO:
DR. SANJAY SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether several criminals are set free due to witnesses turning hostile in the court;

(b) if so, the number of criminals who were set free in such cases during each of the last three years and the current year;

(c) whether the Government proposes to make any plan to check the same; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Data in respect of Criminals set free due to witnesses turning hostile in the court is not maintained.

(c) and (d) Madam. At present there is no such proposal.

[English]

Loss of Foodgrains

5375. SHRI P. LINGAM:

PROF. RANJAN PRASAD YADAV:

SHRI RAM SINGH KASWAN:

SHRI GANESHRAO NAGORAO

DUDHGAONKAR:

DR. SANJEEV GANESH NAIK:

SHRI GURUDAS DASGUPTA:

SHRI NISHIKANT DUBEY:

SHRI SUDARSHAN BHAGAT:

KUMARI SAROJ PANDEY:

SHRI VARUN GANDHI:

SHRI RAMKISHUN:

SHRI JAGADANAND SINGH:

SHRI MANGANI LAL MANDAL:

SHRIMATI BHAVANA PATIL GAWALI:

SHRI P. VISWANATHAN:

SHRI MAHENDRASINH P. CHAUHAN:

SHRI KAMLESH PASWAN:

SHRI ASHOK TANWAR:

SHRI VIKRAMBHAI ARJANBHAI MADAM:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether taking a serious note of the damage to foodgrains during the last one year, the Supreme Court had directed the Union Government to create more storage space and ensure safe and proper storage of foodgrains;

(b) if so, the details thereof and the reaction of the Government thereto alongwith the action taken thereon indicating the financial and physical targets set and the additional storage space created/hired during each of the last three years and the current year, State-wise;

(c) whether the Government has taken steps to create room for fresh arrival of foodgrains in view of the prospects of a bumper crop during the ensuing seasons;

(d) if so, the details thereof and the success achieved therein, State-wise; and

(e) the details of the foodgrains still stored in the open alongwith the steps taken to bring all the foodgrains under covered storage?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (e) In view of reports of damages to Central Pool stocks of foodgrains in some godowns of FCI and State agencies during last year, Hon'ble Supreme Court suggested to Government to take some long term and short term measures. While creation of adequate storage facilities was suggested for the long term, increase in quantum of food supply to BPL population and distribution of foodgrains to deserving population at very low cost or no cost was to be taken up in the short term.

In order to create additional covered storage space, Government has formulated a scheme to reduce dependence on CAP (Open Storage) by construction of covered godowns both in procurement as well as consumption areas through private entrepreneurs. A capacity of about 152.97 lakh tons has been planned for 19 States under the Scheme through private entrepreneurs and Central and State Warehousing Corporations. CWC and SWCs are constructing 5.31 and 15.49 lakh tons respectively under the Scheme, out of which a capacity of about 3.5 lakh tons has already been completed. The physical target under the scheme is the

total planned capacity of 152.97 lakh tons as stated above, but there is no financial involvement of the Government in the initial stage of creation of this storage capacity under Private Public Partnership mode.

In the 11th Five Year Plan an allocation of Rs. 154.82 crores has also been made to FCI for construction of storage godowns, which will also result in addition of another about 1.2 lakh tons of storage capacity. This Department has also prepared a proposal for construction of additional storage capacity of 5.4 lakh tons in the North Eastern States by Food Corporation of India (FCI) with a total allocation of Rs. 568.17 crores. The proposal of the Department has been approved by the Expenditure Finance Committee (EFC) in its meeting held on 1-07-2011.

State-wise storage capacity with FCI as on 31-3-2009, 31-3-2010 and 15-7-2011 is at enclosed statement I, II and III.

Apart from creation of additional covered storage capacity, FCI has hired capacity from CWC/SWCs/ Government agencies/private parties to store the procured foodgrains. A new scheme under the name "Private Warehousing Scheme-2010" has also been floated by FCI on 30-11-2010 wherein General Managers of FCI in various regions have been delegated powers to hire private godowns with preservation, maintenance, security, etc at par with CWC/SWC godowns. The godowns under this scheme will be hired for a period of one year, in order to ensure storage space for fresh arrival of foodgrains in the procurement season.

No stock of foodgrains is lying in open without any protective cover in the custody of Food Corporation of India (FCI) and State agencies. Due to shortage of covered storage capacity, wheat and paddy are also stored in cover and plinth (CAP) storage. CAP storage is built on scientific lines with raised concrete plinths of standard height and stacks are covered with low density polyethylene (LDPE) covers. Sometimes due to paucity of scientific (pucca) CAP with raised standard plinth, wheat and paddy are also stored on unscientific (kutcha) plinths in CAP storage. However, stocks from such plinths are moved out giving them overriding priority.

Detail of foodgrains stored in CAP in FCI and State agencies as on 1-8-2011 is at enclosed statement IV.

Statement-I*The State-wise Storage Capacity with F.C.I. As on 31-3-2009*

(Fig. in Lac Tonnes)

| Sl.No. | Region/U.T. | Covered | | | | | Total Hired | Total Covered | CAP (Open) | | Grand Total | Stocks Held | UTLZ. %Age | |
|--------|---------------------------|-----------------|----------------|-----------------|----------------|--------------------|----------------|------------------|------------|----------|----------------|----------------|---------------|-----------|
| | | F.C.I. Owned | State Govt. | Hired C.W.C. | From S.W.C. | Private Parties | | | Owned | Hired | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 | 15 |
| 1. | Bihar | 3.66 | 0.03 | 0.66 | 0.79 | 0.48 | 1.96 | 5.62 | 0 | 0 | 0 | 5.62 | 4.2 | 75 |
| 2. | Jharkhand | 0.66 | 0.02 | 0.13 | 0.17 | 0.2 | 0.52 | 1.18 | 0 | 0 | 0 | 1.18 | 0.93 | 79 |
| 3. | Odisha | 2.93 | 0 | 0.9 | 2.94 | 0.15 | 3.99 | 6.92 | 0 | 0 | 0 | 6.92 | 4.87 | 70 |
| 4. | West Bengal | 8.59 | 0.2 | 0.88 | 0 | 0.61 | 1.69 | 10.28 | 0 | 0 | 0 | 10.28 | 9.12 | 89 |
| 5. | Sikkim | 0.1 | 0.01 | 0 | 0 | 0 | 0.01 | 0.11 | 0 | 0 | 0 | 0.11 | 0.08 | 73 |
| | Total (E.Zone) | 15.94 | 0.26 | 2.57 | 3.9 | 1.44 | 8.17 | 24.11 | 0 | 0 | 0 | 24.11 | 19.2 | 80 |
| 6. | Assam | 2.07 | 0 | 0.17 | 0.1 | 0.39 | 0.66 | 2.73 | 0 | 0 | 0 | 2.73 | 1.48 | 54 |
| 7. | Arunachal Pradesh | 0.18 | 0.02 | 0 | 0 | 0 | 0.02 | 0.2 | 0 | 0 | 0 | 0.2 | 0.09 | 45 |
| 8. | Meghalaya | 0.14 | 0 | 0.07 | 0.05 | - | 0.12 | 0.26 | 0 | 0 | 0 | 0.26 | 0.11 | 42 |
| 9. | Mizoram | 0.22 | 0.01 | 0 | 0 | 0 | 0.01 | 0.23 | 0 | 0 | 0 | 0.23 | 0.12 | 52 |
| 10. | Tripura | 0.27 | 0.05 | 0.17 | 0 | 0 | 0.22 | 0.49 | 0 | 0 | 0 | 0.49 | 0.26 | 53 |
| 11. | Manipur | 0.2 | 0 | 0 | 0 | 0 | 0 | 0.2 | 0 | 0 | 0 | 0.2 | 0.06 | 30 |
| 12. | Nagaland | 0.2 | 0 | 0.12 | 0 | 0 | 0.12 | 0.32 | 0 | 0 | 0 | 0.32 | 0.21 | 66 |
| | Total (N.E.Z.) | 3.28 | 0.08 | 0.53 | 0.15 | 0.39 | 1.15 | 4.43 | 0 | 0 | 0 | 4.43 | 2.33 | 53 |
| 13. | Delhi | 3.36 | 0 | 0 | 0 | 0 | 0 | 3.36 | 0.34 | 0 | 0.34 | 3.7 | 3.35 | 91 |
| 14. | Haryana | 7.68 | 3.84 | 1.92 | 3.99 | 2.55 | 12.3 | 19.98 | 3.18 | 0 | 3.18 | 23.16 | 14.24 | 61 |
| 15. | Himachal Pradesh | 0.14 | 0.06 | 0.05 | 0 | 0 | 0.11 | 0.25 | 0 | 0 | 0 | 0.25 | 0.2 | 80 |
| 16. | Jammu and Kashmir | 1.03 | 0.16 | 0 | 0 | 0.1 | 0.26 | 1.29 | 0 | 0 | 0 | 1.29 | 1.03 | 80 |
| 17. | Punjab | 21.84 | 0.04 | 3 | 27.27 | 3.67 | 33.98 | 55.82 | 6.31 | 0 | 6.31 | 82.13 | 49.19 | 79 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 | 15 |
|-----|---------------------|---------------|-------------|--------------|--------------|--------------|---------------|---------------|--------------|-------------|--------------|---------------|---------------|-----------|
| 18. | Chandigarh | 0.4 | 0 | 0.37 | 0.2 | 0 | 0.57 | 0.97 | 0.08 | 0 | 0.08 | 1.05 | 1.06 | 101 |
| 19. | Rajasthan | 7.06 | 0 | 0.36 | 0.17 | 0.79 | 1.32 | 8.38 | 1.58 | 0.07 | 1.65 | 10.03 | 5.98 | 60 |
| 20. | Uttar Pradesh | 14.95 | 0.07 | 2.22 | 4.51 | 0.23 | 7.03 | 21.98 | 4.15 | 0 | 4.15 | 26.13 | 14.53 | 56 |
| 21. | Uttaranchal | 0.66 | 0.27 | 0.39 | 0.56 | 0.05 | 1.27 | 1.93 | 0.09 | 0.08 | 0.17 | 2.1 | 1.95 | 93 |
| | Total (N.Z.) | 57.12 | 4.44 | 8.31 | 36.7 | 7.39 | 56.84 | 113.96 | 15.73 | 0.15 | 15.88 | 129.84 | 91.53 | 70 |
| 22. | Andhra Pradesh | 12.66 | 0 | 3.1 | 15.09 | 0.45 | 18.64 | 31.3 | 2.85 | 0 | 2.85 | 34.15 | 30.14 | 88 |
| 23. | Andaman and Nicobar | 0.07 | 0 | 0 | 0 | 0 | 0 | 0.07 | 0 | 0 | 0 | 0.07 | 0.03 | 43 |
| 24. | Kerala | 5.17 | 0 | 0 | 0 | 0 | 0 | 5.17 | 0 | 0 | 0 | 5.17 | 4.34 | 84 |
| 25. | Karnataka | 3.78 | 0 | 1.13 | 1.24 | 0 | 2.37 | 6.15 | 0.92 | 0 | 0.92 | 7.07 | 5.85 | 83 |
| 26. | Tamil Nadu | 5.8 | 0 | 2.04 | 0.53 | 0 | 2.57 | 8.37 | 0.58 | 0 | 0.58 | 8.95 | 8.32 | 93 |
| 27. | Puducherry | 0.44 | 0 | 0 | 0.02 | 0 | 0.02 | 0.46 | 0.08 | 0 | 0.08 | 0.54 | 0.39 | 72 |
| | Total (S.Z.) | 27.92 | 0 | 6.27 | 16.88 | 0.45 | 23.6 | 51.52 | 4.43 | 0 | 4.43 | 55.95 | 49.07 | 88 |
| 28. | Gujarat | 5 | 0.19 | 0.79 | 0 | 0.02 | 1 | 6 | 0.3 | 0 | 0.3 | 6.3 | 5.37 | 85 |
| 29. | Maharashtra | 11.77 | 0.13 | 1.96 | 2.03 | 0.88 | 5 | 16.77 | 0.92 | 0 | 0.92 | 17.69 | 12.41 | 70 |
| 30. | Goa | 0.15 | 0 | 0 | 0 | 0 | 0 | 0.15 | 0 | 0 | 0 | 0.15 | 0.17 | 113 |
| 31. | Madhya Pradesh | 3.37 | 0.23 | 1.49 | 1.56 | 0.89 | 4.17 | 7.54 | 0.35 | 0 | 0.35 | 7.89 | 6.23 | 79 |
| 32. | Chhatisgarh | 5.12 | 0.13 | 0.12 | 0.99 | 0.07 | 1.31 | 6.43 | 0 | 0 | 0 | 6.43 | 6.27 | 98 |
| | Total (W.Z.) | 25.41 | 0.68 | 4.36 | 4.58 | 1.86 | 11.48 | 36.89 | 1.57 | 0 | 1.57 | 38.46 | 30.45 | 79 |
| | Grand Total | 129.67 | 5.46 | 22.04 | 62.21 | 11.53 | 101.24 | 230.91 | 21.73 | 0.15 | 21.88 | 252.79 | 192.58 | 76 |

Statement-II

The State-wise Storage Capacity with F.C.I. As on 31-3-2010

(Fig. in Lac Tonnes)

| Zone | Sl.No. | Region/U.T. | Covered | | | | | | | | | | CAP | | Grand Total | Stocks Held | Utilization %Age | |
|-------|--------|-----------------------|--------------|-------------|---------------|-------------|-------------|-----------------|--------------|-------------|-------------|-------------|-------------|-------------|--------------|--------------|------------------|-------|
| | | | F.C.I. Owned | | Total Covered | | | | | | | | Owned | Hired | | | | Total |
| | | | State | Govt. | C.W.C. | S.W.C. | Hired | Private Parties | Total | Hired | Total | Owned | | | | | | |
| | | | | | | | | | | | | | 4 | 5 | | | | 6 |
| East | 1. | Bihar | 3.66 | 0.03 | 0.62 | 0.97 | 0.47 | 2.09 | 5.75 | 0.97 | 0.00 | 0.97 | 0.00 | 0.97 | 6.72 | 4.62 | 69 | |
| | 2. | Jharkhand | 0.66 | 0.03 | 0.13 | 0.15 | 0.20 | 0.51 | 1.17 | 0.02 | 0.00 | 0.02 | 0.00 | 0.02 | 1.19 | 1.04 | 87 | |
| | 3. | Odisha | 2.93 | 0.00 | 0.67 | 2.68 | 0.15 | 3.50 | 6.43 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 6.43 | 3.41 | 53 | |
| | 4. | West Bengal | 8.59 | 0.19 | 0.85 | 0.00 | 0.92 | 1.96 | 10.55 | 0.51 | 0.00 | 0.51 | 0.00 | 0.51 | 11.06 | 9.07 | 82 | |
| | 5. | Sikkim | 0.10 | 0.01 | 0.00 | 0.00 | 0.00 | 0.01 | 0.11 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 2.73 | 2.00 | 73 | |
| | | Total (E.Zone) | 15.94 | 0.26 | 2.27 | 3.80 | 1.74 | 8.07 | 24.01 | 1.50 | 0.00 | 1.50 | 0.00 | 1.50 | 25.51 | 18.22 | 71 | |
| N.E. | 6. | Assam | 2.07 | 0.00 | 0.18 | 0.11 | 0.37 | 0.66 | 2.73 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 2.73 | 2.00 | 73 | |
| | 7. | Arunachal Pradesh | 0.18 | 0.04 | 0.00 | 0.00 | 0.00 | 0.04 | 0.22 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.22 | 0.09 | 41 | |
| | 8. | Meghalaya | 0.14 | 0.00 | 0.07 | 0.05 | 0.00 | 0.12 | 0.26 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.26 | 0.17 | 65 | |
| | 9. | Mizoram | 0.22 | 0.01 | 0.00 | 0.00 | 0.00 | 0.01 | 0.23 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.23 | 0.15 | 65 | |
| | 10. | Tripura | 0.29 | 0.05 | 0.17 | 0.00 | 0.00 | 0.22 | 0.51 | 0.00 | 0.00 | 0.00 | 0.00 | 0.51 | 0.40 | 78 | | |
| | 11. | Manipur | 0.20 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.20 | 0.00 | 0.00 | 0.00 | 0.00 | 0.20 | 0.17 | 85 | | |
| | 12. | Nagaland | 0.20 | 0.00 | 0.14 | 0.00 | 0.00 | 0.14 | 0.34 | 0.00 | 0.00 | 0.00 | 0.00 | 0.34 | 0.32 | 94 | | |
| | | Total (N.E.Z.) | 3.30 | 0.10 | 0.56 | 0.16 | 0.37 | 1.19 | 4.49 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 4.49 | 3.30 | 73 | |
| North | 13. | Delhi | 3.36 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 3.36 | 0.31 | 0.00 | 0.31 | 0.00 | 0.31 | 3.67 | 2.32 | 63 | |
| | 14. | Haryana | 7.68 | 4.07 | 2.22 | 4.96 | 2.18 | 13.43 | 21.11 | 3.33 | 0.01 | 3.34 | 0.01 | 3.34 | 24.45 | 17.37 | 71 | |

| | 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 | 15 | 16 |
|-------------------------|--------------|-------------|--------------|--------------|-------------|--------------|---------------|--------------|-------------|--------------|---------------|---------------|-----------|------|------|----|
| 15. Himachal Pradesh | 0.14 | 0.06 | 0.06 | 0.05 | 0.00 | 0.00 | 0.00 | 0.00 | 0.11 | 0.25 | 0.00 | 0.00 | 0.00 | 0.25 | 0.20 | 80 |
| 16. Jammu and Kashmir | 1.03 | 0.15 | 0.00 | 0.00 | 0.00 | 0.13 | 0.00 | 0.13 | 0.28 | 1.31 | 0.00 | 0.00 | 0.00 | 1.31 | 0.68 | 52 |
| 17. Punjab | 21.17 | 0.34 | 3.45 | 34.74 | 4.31 | 42.84 | 64.01 | 6.35 | 2.97 | 9.32 | 73.33 | 58.14 | 79 | | | |
| 18. Chandigarh | 1.07 | 0.00 | 0.71 | 0.84 | 0.00 | 1.55 | 2.62 | 0.18 | 0.16 | 0.34 | 2.96 | 2.39 | 81 | | | |
| 19. Rajasthan | 7.06 | 0.00 | 1.32 | 2.69 | 1.88 | 5.89 | 12.95 | 1.82 | 1.31 | 3.13 | 16.08 | 17.13 | 107 | | | |
| 20. Uttar Pradesh | 14.95 | 0.07 | 2.26 | 4.06 | 0.23 | 6.62 | 21.57 | 5.20 | 0.10 | 5.30 | 26.87 | 15.62 | 58 | | | |
| 21. Uttarakhand | 0.66 | 0.30 | 0.50 | 0.56 | 0.05 | 1.41 | 2.07 | 0.16 | 0.14 | 0.30 | 2.37 | 2.01 | 85 | | | |
| Total (N.Z.) | 57.12 | 4.99 | 10.51 | 47.85 | 8.78 | 72.13 | 129.25 | 17.35 | 4.69 | 22.04 | 151.29 | 115.86 | 77 | | | |
| 22. Andhra Pradesh | 12.66 | 0.07 | 5.30 | 16.39 | 1.07 | 22.83 | 35.49 | 2.62 | 0.00 | 2.62 | 38.11 | 35.65 | 94 | | | |
| 23. Andaman and Nicobar | 0.07 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 43 | | | |
| 24. Kerala | 5.17 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 5.17 | 0.20 | 0.00 | 0.20 | 5.37 | 4.24 | 79 | | | |
| 25. Karnataka | 3.78 | 0.00 | 1.76 | 1.42 | 0.25 | 3.43 | 7.21 | 1.16 | 0.00 | 1.16 | 8.37 | 6.83 | 82 | | | |
| 26. Tamil Nadu | 5.80 | 0.00 | 2.27 | 0.50 | 0.57 | 3.34 | 9.14 | 0.56 | 0.00 | 0.56 | 9.70 | 8.28 | 85 | | | |
| 27. Puducherry | 0.44 | 0.00 | 0.05 | 0.05 | 0.00 | 0.10 | 0.54 | 0.05 | 0.00 | 0.05 | 0.59 | 0.56 | 95 | | | |
| Total (S.Z.) | 27.92 | 0.07 | 9.38 | 18.36 | 1.89 | 29.70 | 57.62 | 4.59 | 0.00 | 4.59 | 62.21 | 55.59 | 89 | | | |
| 28. Gujarat | 5.00 | 0.14 | 1.39 | 0.00 | 0.00 | 1.53 | 6.53 | 0.27 | 0.00 | 0.27 | 6.80 | 6.80 | 100 | | | |
| 29. Maharashtra | 11.77 | 0.13 | 2.41 | 2.42 | 2.23 | 7.19 | 18.96 | 1.02 | 0.00 | 1.02 | 19.98 | 12.51 | 63 | | | |
| 30. Goa | 0.15 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.15 | 0.00 | 0.00 | 0.00 | 0.15 | 0.12 | 80 | | | |
| 31. Madhya Pradesh | 3.37 | 0.41 | 1.63 | 1.79 | 1.95 | 5.78 | 9.15 | 0.35 | 0.00 | 0.35 | 9.50 | 7.70 | 81 | | | |
| 32. Chhatisgarh | 5.12 | 0.18 | 0.70 | 2.31 | 0.12 | 3.31 | 8.43 | 0.00 | 0.00 | 0.00 | 8.43 | 5.55 | 66 | | | |
| Total (W.Z.) | 25.41 | 0.86 | 6.13 | 6.52 | 4.30 | 17.81 | 43.22 | 1.64 | 0.00 | 1.64 | 44.86 | 32.68 | 73 | | | |
| Grand Total | 129.69 | 6.28 | 28.85 | 76.69 | 17.08 | 128.90 | 258.59 | 25.08 | 4.69 | 29.77 | 288.36 | 225.65 | 78 | | | |

Statement-III

The State-wise Storage Capacity with F.C.I. As on 15-07-2011

| Zone | Sl.No. | Region/U.T. | Covered | | | | | | | | | | CAP | | Grand Total | Stocks Held | Utilization (%Age) | Total Effective Storage on Capa-effective capacity |
|-------|--------|-----------------------|--------------|-------------|-------------|-------------|-------------|-------------|-----------------|-------------|---------------|-------------|--------------|--------------|--------------|--------------|--------------------|--|
| | | | F.C.I. Owned | | Hired | | S.W.C. | | Private Parties | | Total Covered | | Hired | Total | | | | |
| | | | State | Govt. | C.W.C. | Govt. | S.W.C. | Private | Parties | Hired | Total | | | | | | | |
| | | | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 | 15 | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 | 15 | 16 | 17 | 18 | |
| East | 1. | Bihar | 3.66 | 0.03 | 0.80 | 1.02 | 0.47 | 2.32 | 5.98 | 1.00 | 0.00 | 1.00 | 6.98 | 4.06 | 58.00 | 6.60 | 62 | |
| | 2. | Jharkhand | 0.66 | 0.03 | 0.19 | 0.21 | 0.20 | 0.63 | 1.29 | 0.05 | 0.00 | 0.05 | 1.34 | 0.72 | 54.00 | 1.34 | 54 | |
| | 3. | Odisha | 3.02 | 0.00 | 0.80 | 2.19 | 0.15 | 3.14 | 6.16 | 0.00 | 0.00 | 0.00 | 6.16 | 2.75 | 45.00 | 6.16 | 45 | |
| | 4. | West Bengal | 8.59 | 0.19 | 0.91 | 0.00 | 0.90 | 2.00 | 10.59 | 0.51 | 0.00 | 0.51 | 11.10 | 5.43 | 49.00 | | | |
| | 5. | Sikkim | 0.10 | 0.01 | 0.00 | 0.00 | 0.00 | 0.01 | 0.11 | 0.00 | 0.00 | 0.00 | 0.11 | 0.01 | 9.00 | 10.49 | 52 | |
| | | Total (E.Zone) | 16.03 | 0.26 | 2.70 | 3.42 | 1.72 | 8.10 | 24.13 | 1.56 | 0.00 | 1.56 | 25.69 | 12.57 | 50.00 | 24.59 | 53 | |
| N.E. | 6. | Assam | 2.07 | 0.00 | 0.23 | 0.11 | 0.37 | 0.71 | 2.78 | 0.00 | 0.00 | 0.00 | 2.78 | 1.15 | 41.00 | 2.72 | 42 | |
| | 7. | Arunachal Pradesh | 0.18 | 0.05 | 0.00 | 0.00 | 0.00 | 0.05 | 0.23 | 0.00 | 0.00 | 0.00 | 0.23 | 0.07 | 30.00 | 0.23 | 30 | |
| | 8. | Meghalaya | 0.14 | 0.00 | 0.07 | 0.05 | 0.00 | 0.12 | 0.26 | 0.00 | 0.00 | 0.00 | 0.26 | 0.07 | 27.00 | 0.26 | 27 | |
| | 9. | Mizoram | 0.22 | 0.01 | 0.00 | 0.00 | 0.00 | 0.01 | 0.23 | 0.00 | 0.00 | 0.00 | 0.23 | 0.13 | 57.00 | 0.23 | 57 | |
| | 10. | Tripura | 0.29 | 0.05 | 0.14 | 0.00 | 0.00 | 0.19 | 0.48 | 0.00 | 0.00 | 0.00 | 0.48 | 0.29 | 60.00 | 0.48 | 60 | |
| | 11. | Manipur | 0.20 | 0.01 | 0.00 | 0.00 | 0.00 | 0.01 | 0.21 | 0.00 | 0.00 | 0.00 | 0.21 | 0.08 | 38.00 | 0.21 | 38 | |
| | 12. | Nagaland | 0.20 | 0.00 | 0.13 | 0.00 | 0.00 | 0.13 | 0.33 | 0.00 | 0.00 | 0.00 | 0.33 | 0.13 | 39.00 | 0.33 | 39 | |
| | | Total (N.E.Z.) | 3.30 | 0.12 | 0.57 | 0.16 | 0.37 | 1.22 | 4.52 | 0.00 | 0.00 | 0.00 | 4.52 | 1.92 | 42.00 | 4.46 | 43 | |
| North | 13. | Delhi | 3.36 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 3.36 | 0.31 | 0.00 | 3.31 | 3.67 | 1.16 | 32.00 | 2.86 | 41 | |
| | 14. | Haryana | 7.68 | 4.17 | 3.08 | 5.60 | 2.27 | 18.14 | 22.80 | 3.33 | 0.11 | 3.44 | 26.24 | 20.04 | 76.00 | 26.24 | 76 | |

| | 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 | 15 | 16 | 17 | 18 |
|-------------------------|---|---|---|--------------|-------------|--------------|--------------|-------------|--------------|---------------|--------------|-------------|--------------|---------------|---------------|--------------|---------------|-----------|
| 15. Himachal Pradesh | | | | 0.14 | 0.06 | 0.05 | 0.00 | 0.00 | 0.11 | 0.25 | 0.00 | 0.00 | 0.00 | 0.25 | 0.12 | 48.00 | 0.25 | 48 |
| 16. Jammu and Kashmir | | | | 1.03 | 0.15 | 0.00 | 0.00 | 0.03 | 0.18 | 1.21 | 0.10 | 0.00 | 0.10 | 1.31 | 0.75 | 57.00 | 1.12 | 67 |
| 17. Punjab | | | | 21.17 | 0.59 | 4.72 | 38.61 | 4.27 | 48.19 | 69.36 | 7.14 | 3.28 | 10.42 | 79.78 | 63.60 | 80.00 | 83.22 | 79 |
| 18. Chandigarh | | | | 1.07 | 0.17 | 0.83 | 1.08 | 0.00 | 2.08 | 3.15 | 0.17 | 0.12 | 0.29 | 3.44 | 2.22 | 65.00 | | |
| 19. Rajasthan | | | | 7.06 | 0.00 | 1.68 | 3.12 | 1.89 | 6.69 | 13.75 | 1.85 | 1.72 | 3.57 | 17.32 | 15.82 | 91.00 | 17.26 | 92 |
| 20. Uttar Pradesh | | | | 14.95 | 0.17 | 4.71 | 12.30 | 0.22 | 17.30 | 32.25 | 5.19 | 0.00 | 5.19 | 37.44 | 24.94 | 67.00 | 35.35 | 71 |
| 21. Uttarakhand | | | | 0.66 | 0.27 | 0.46 | 0.60 | 0.05 | 1.38 | 2.04 | 0.21 | 0.11 | 0.32 | 2.36 | 1.99 | 84.00 | 2.30 | 87 |
| Total (N.Z.) | | | | 57.12 | 5.48 | 15.53 | 61.31 | 8.73 | 91.05 | 148.17 | 18.30 | 5.34 | 23.64 | 173.81 | 130.64 | 76.00 | 168.60 | 77 |
| South | | | | 12.66 | 0.05 | 7.08 | 19.98 | 2.09 | 29.20 | 41.86 | 2.62 | 0.00 | 2.62 | 44.48 | 39.67 | 89.00 | 43.85 | 91 |
| 23. Andaman and Nicobar | | | | 0.07 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.07 | 0.00 | 0.00 | 0.00 | 0.07 | 0.05 | 71.00 | | |
| 24. Kerala | | | | 5.17 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 5.17 | 0.20 | 0.00 | 0.20 | 5.37 | 3.50 | 65.00 | 5.37 | 65 |
| 25. Karnataka | | | | 3.78 | 0.00 | 1.58 | 1.61 | 0.25 | 3.44 | 7.22 | 1.16 | 0.00 | 1.16 | 8.38 | 6.50 | 78.00 | 8.38 | 78 |
| 26. Tamil Nadu | | | | 5.80 | 0.00 | 2.35 | 0.51 | 0.56 | 3.42 | 9.22 | 0.61 | 0.00 | 0.61 | 9.83 | 5.21 | 53.00 | 9.94 | 56 |
| 27. Puducherry | | | | 0.44 | 0.00 | 0.08 | 0.06 | 0.00 | 0.14 | 0.58 | 0.06 | 0.00 | 0.06 | 0.64 | 0.33 | 52.00 | | |
| Total (S.Z.) | | | | 27.92 | 0.05 | 11.09 | 22.16 | 2.90 | 36.20 | 64.12 | 4.65 | 0.00 | 4.65 | 68.77 | 55.26 | 80.00 | 67.54 | 82 |
| West | | | | 5.00 | 0.14 | 1.62 | 0.00 | 0.00 | 1.76 | 6.76 | 0.27 | 0.00 | 0.27 | 7.03 | 5.44 | 77.00 | 6.96 | 78 |
| 29. Maharashtra | | | | 11.90 | 0.00 | 2.63 | 3.17 | 2.31 | 8.11 | 20.01 | 1.02 | 0.10 | 1.12 | 21.13 | 13.36 | 63.00 | 17.72 | 76 |
| 30. Goa | | | | 0.15 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.15 | 0.00 | 0.00 | 0.00 | 0.15 | 0.10 | 67.00 | | |
| 31. Madhya Pradesh | | | | 3.37 | 0.07 | 1.36 | 0.98 | 1.87 | 4.28 | 7.65 | 0.36 | 0.00 | 0.36 | 8.01 | 5.87 | 73.00 | 7.88 | 74 |
| 32. Chhatisgarh | | | | 5.12 | 0.06 | 0.87 | 2.71 | 0.23 | 3.87 | 8.99 | 0.00 | 0.00 | 0.00 | 8.99 | 7.90 | 88.00 | 8.99 | 88 |
| Total (W.Z.) | | | | 25.54 | 0.07 | 6.48 | 6.86 | 4.41 | 18.02 | 43.56 | 1.65 | 0.10 | 1.75 | 45.31 | 32.67 | 72.00 | 41.55 | 79 |
| Grand Total | | | | 129.69 | 6.18 | 36.37 | 93.91 | 18.13 | 154.59 | 284.50 | 26.16 | 5.44 | 31.60 | 316.10 | 233.46 | 74.00 | 306.74 | 76 |

Effective Capacity-Capacity available with FCI for storage of foodgrains, as reported by the Regions.

Statement-IV*Region-wise stock position of Wheat and Paddy held in CAP in FCI Depots as on 01-08-2011*

(Fig. in MT)

| Region | Wheat In CAP | Paddy In CAP | Total Foodgrains |
|-------------------|--------------|--------------|------------------|
| Punjab | 937096 | 0 | 937096 |
| Haryana | 306915 | 222 | 307137 |
| Rajasthan | 767313 | 0 | 767313 |
| Uttrakhand | 11506 | 0 | 11506 |
| Uttar Pradesh | 375887 | 0 | 375887 |
| Delhi | 6018 | 0 | 6018 |
| Himachal Pradesh | 2436 | 0 | 2436 |
| Arunachal Pradesh | 85648 | 31692 | 117340 |
| Tamil Nadu | 45635 | 0 | 45635 |
| Karnataka | 98294 | 0 | 98294 |
| Maharashtra | 9609 | 0 | 9609 |
| Madhya Pradesh | 6857 | 0 | 6857 |
| Chhattisgarh | 0 | 191894 | 191894 |
| Gujarat | 43637 | 0 | 43637 |
| Country Total | 2696851 | 223808 | 2920659 |

Region-wise stock position of Wheat and Paddy held in CAP with State Government. Agencies as on 01-08-2011:

(Fig. in MT)

| Region | Wheat In CAP | Paddy In CAP | Total Foodgrains |
|----------------|--------------|--------------|------------------|
| Punjab | 8778703 | 3608000 | 12386703 |
| Haryana | 5483276 | 22739 | 5506015 |
| Tamil Nadu | 0 | 235470 | 235470 |
| Madhya Pradesh | 450590 | 0 | 450590 |
| Chhattisgarh | 0 | 339267 | 339267 |
| Country Total | 14712569 | 4205476 | 18918045 |

[*Translation*]

Reorganisation Commission

5376. SHRI ARJUN RAM MEGHWAL:

SHRI VISHWA MOHAN KUMAR:

SHRIMATI DEEPA DASMUNSI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has received proposals/recommendations from various State Governments regarding constitution of a Second State Reorganisation Commission to examine the issues, relating to bifurcation/restructuring of States;

(b) if so, the details thereof and the total number of such proposals/recommendations received by the Union Government alongwith the action taken thereon, State-wise; and

(c) the time by which such a Commission is likely to be constituted?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) No, Madam.

(b) and (c) Do not arise.

[*English*]

Sponsoring Sports

5377. SHRI BHAKTA CHARAN DAS: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has any proposal to sponsor various games like hockey, football etc. other than cricket;

(b) if so, the details thereof and the steps taken in this regard;

(c) if not, the reasons therefor;

(d) whether the Government has received any proposal from the various State Governments including Odisha in this regard;

(e) if so, the details thereof and the action taken on such proposals;

(f) whether the Government proposes to include such games in schools/colleges of the country; and

(g) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKAN):

(a) to (c) No, Madam. The Government does not sponsor any game. However, the Government supplements the efforts of the recognized National Sport Federation concerned through financial assistance for holding national/international sports events in India, participation of sportspersons/teams in international sports events abroad, training/coaching of national level sportspersons/teams through Indian and foreign coaches, procurement of equipment and consumables etc. as per agreed Long Term Development Plans (LTDPs).

(d) No, Madam.

(e) Does not arise.

(f) As per the Right of Children to Free and Compulsory Education Act, 2009, every school is required to provide playgrounds, sports equipments as well as part time instructors for physical education. However, there is no proposal for including any specific sport discipline In the curriculum of schools and colleges.

(g) Does not arise.

Role of Agricultural Universities

5378. SK. SAIDUL HAQUE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union government has assessed in consultation with the States the role of agricultural universities in the field of development of seeds, variety of fruits and vegetables;

(b) whether there is any deficiency in transferring new technology development by these universities to the farmers that is from lab to land;

(c) whether the said agricultural universities have been playing the role of organic certification without imposing any hurdles to the farmers; and

(d) the details of guidelines given by the Government to the said agricultural universities for product technology, standardization of cooking methods, development of instant rice and pest resistant crops etc.?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) In order to enhance the productivity of major crops in the country, the Indian Council of Agricultural Research (ICAR) has taken up crop improvement research programmes of Wheat, Rice, Maize, Sorghum, Millets, Oilseeds, Pulses, Cotton, forage Crops, Sugarcane and Jute through interdisciplinary approaches in conjunction with State Agricultural Universities (SAUs) through All India Coordinated Research Projects (AICRPs). Horticultural crops are covered by the AICRPs on Tropical and Sub-tropical fruits, tuber crops, vegetable crops. These research programmes, in conjunction with SAUs include basic and strategic research related to crop improvement, production and production technologies. These issues are also discussed in Regional Committee meetings, where state governments and state agricultural universities are also invited.

Seed production programmes, including breeder seed, are also a collaborative effort between ICAR and State Agriculture Universities.

(b) The ICAR has established 594 Krishi Vigyan Kendras (KVKs) till date in the country. Out of this 593 KVKs are functioning. The KVKs aim to assessment, refinement and demonstration of technology/products. The activities include on-farm testing to identify the location specificity of agricultural technologies under various farming systems, frontline demonstration to establish the potentials of improved agricultural technologies on the farmers fields, and training of farmers including farm women and extension personnel to update their knowledge and skills.

In addition, the Centrally sponsored scheme 'Support to State Extension Programme for Extension Reforms' popularly known as Agricultural Technology Management Agency (ATMA) scheme is under

implementation in 603 districts of 28 states and 3 union territories of the country.

(c) No such case has come to the notice of Indian Council of Agricultural Research.

(d) ICAR through its institutes and AICRPs on crops have developed guidelines and protocols for research in respect of insect pest and disease resistance in crop plants, quality attributes of crop commodities, the culinary properties of food crops, besides adaptability to different agro-ecological zones of the country. These guidelines are reviewed in the annual group meeting/workshops of AICRPs, wherein ICAR officials, SAUs scientists, State Department officials and other stake holders participate and offer their views. The feedback on the prevailing methodologies adopted is reviewed, besides finalizing research protocols to tackle emerging issues and overcoming constraints. This provides a continuous platform for development of newer pest resistant crops with novel traits.

[Translation]

Seizure of Explosives

5379. SHRI GANESHRAO NAGORAO
DUDHGAONKAR:

SHRIMATI BHAVANA PATIL GAWALI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details and number of cases reported regarding seizure of explosives in the country during the last three years and the current year, State-wise;

(b) the number of persons arrested and the action taken against them; and

(c) the measures taken by the Government to check such cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) A statement made on the basis of available data is enclosed as—

(b) This information is not centrally maintained.

(c) The Explosives Act, 1884 and the Explosives

Rules, 2008 have adequate provisions to bar illegal manufacture, import, export, transport, possession, sale and use of explosives. The Petroleum and Explosive

Safety Organisation (PESO), Nagpur - under the Department of Industrial Policy and Promotion, has issued several instructions in recent times to ensure scrupulous following of the law by the users of explosives.

Statement

| Sl.No. | States | Explosives recovered/seized (in kgs) | | | |
|--------|-------------------|--------------------------------------|-----------|----------|------------------------|
| | | 2008 | 2009 | 2010 | 2011 (Upto July, 2011) |
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Andhra Pradesh | 43311.1 | 877732.5 | 24834.0 | 7269.0 |
| 2. | Arunachal Pradesh | 2.0 | 4.5 | 1400.4 | 0 |
| 3. | Assam | 771.75 | 2289.385 | 2083.85 | 244.0 |
| 4. | Bihar | 4322.00 | 11779.0 | 25826.0 | 2250.2 |
| 5. | Chhattisgarh | 0 | 2.1 | 17875.05 | 199.4 |
| 6. | Goa | 0 | 0 | 0 | 0 |
| 7. | Gujarat | 239.0 | 2623.62 | 3777.28 | 2897.05 |
| 8. | Haryana | 0 | 0 | 20.0 | 0 |
| 9. | Himachal Pradesh | 14.0 | 70.0 | 10.0 | 0 |
| 10. | Jammu and Kashmir | 641.15 | 729.14 | 3869.05 | 201.9 |
| 11. | Jharkhand | 6198.25 | 28606.425 | 3843.06 | 3109.4 |
| 12. | Karnataka | 4514.1 | 8374.5 | 18189.0 | 1130.5 |
| 13. | Kerala | 2409.2 | 4537.1 | 10769.21 | 1875.0 |
| 14. | Madhya Pradesh | 0 | 0 | 3739.25 | 1557.525 |
| 15. | Maharashtra | 8215.425 | 2935.165 | 15093.15 | 12667.11 |
| 16. | Manipur | 6.15 | 28.75 | 116.0 | 32.0 |
| 17. | Meghalaya | 120.4 | 1072.0 | 349.0 | 533.0 |
| 18. | Mizoram | 0 | 0 | 0 | 6004 |
| 19. | Nagaland | 206.0 | 0 | 1.95 | 55.225 |
| 20. | Odisha | 32.79 | 6.0 | 632.0 | 86.0 |
| 21. | Punjab | 59.4 | 77.762 | 82.605 | 0 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-------|---------------|-----------|------------|-----------|-----------|
| 22. | Rajasthan | 4420.5 | 4038.2 | 15634.09 | 11728.5 |
| 23. | Sikkim | 428.0 | 0 | 0 | 0 |
| 24. | Tamil Nadu | 8369.13 | 6198.45 | 24503.0 | 1208.145 |
| 25. | Tripura | 1.07 | 57.17 | 0 | 0 |
| 26. | Uttar Pradesh | 13796.5 | 19235.4 | 18754.0 | 5160.0 |
| 27. | Uttarakhand | 0 | 22.044 | 0 | 0 |
| 28. | West Bengal | 6.5 | 29.5 | 680.25 | 35.5 |
| Total | | 98084.415 | 180448.711 | 192080.07 | 58243.455 |

[English]

MSP for Agricultural Produce

5380. SHRI ANAND PRAKASH PARANJPE:

SHRI EKNATH MAHADEO GAIKWAD:

SHRI BHASKARRAO BAPURAO PATIL
KHATGAONKAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the farmers of various States including seven Eastern States have not been offered the Minimum Support Price (MSP) fixed by the Government;

(b) if so, the details thereof and the reasons for the same, State-wise;

(c) whether this may upset the calculations on extending the benefits of green revolution to the eastern sector and also affects the overall food production in the country;

(d) if so, the details thereof; and

(e) the steps taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY

OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Minimum Support Prices (MSPs) fixed by the Government are applicable throughout the country. The MSP is ensured through procurement by central, state and cooperative agencies in the states. State governments have been alerted from time to time to make adequate arrangements to ensure MSP to farmers.

The total procurement of paddy in 2010-11, (as on 1st September, 2011), in the eastern states of Assam, Bihar, Chhattisgarh, Orissa, Uttar Pradesh and West Bengal has been 10.57 million tonnes constituting about 32 percent of the total procurement of rice in the country. The total procurement of wheat in 2011-12 rabi marketing season in the states of Bihar and Uttar Pradesh has been 3.94 million tonnes constituting about 14% of the total procurement of wheat in the country.

(c) to (e) A programme "Bringing Green Revolution in Eastern States" is being implemented in seven states of Uttar Pradesh, Jharkhand, Bihar, West Bengal, Assam, Orissa and Chhattisoarh to increase the productivity of rice based cropping system by intensive cultivation through promotion of recommended agriculture technology and package of practices by addressing the underlying constraints of different agro-climatic sub regions.

Central Assistance to Libraries

5381. SHRI M. VENUGOPALA REDDY: Will the Minister of CULTURE be pleased to state:

(a) the number of public libraries in the country, State-wise;

(b) the Central assistance made available and utilised during each of the last two years and the current year;

(c) whether the Government has any proposal to enhance the financial assistance provided to the public libraries;

(d) if so, the details thereof; and

(e) the measures taken by the Government for the improvement of these libraries?

THE MINISTER OF HOUSING AND URBAN

POVERTY ALLIVATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) The number of public libraries in the country, state-wise is enclosed as statement.

| | |
|-----------------------|--------------|
| (b) 2009-10 | 3370.14 Lakh |
| 2010-11 | 3545.20 Lakh |
| 2011-12 (upto August) | 1926.90 Lakh |

(c) and (d) The Committee of Secretaries constituted to look into the implementation of recommendation of National Knowledge Commission have resolved to strengthen the Raja Rammohun Roy Library Foundation both in terms of finance and human resource. But no additional financial budgetary support has been finalized.

(e) In the Inter Ministerial Meeting held in March 2011, certain programmes for the development of libraries have been recommended. These includes a National Census of Libraries and Training of Library Staff.

Statement

Number of Libraries in the Country as per AC Nielsen ORG-MARG, Report

| Sl. No. | State/Union Territory | State Central | Regional Divisional | District | City and Town | Village | Total |
|---------|----------------------------|---------------|---------------------|----------|---------------|---------|-------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1. | Andaman and Nicobar Island | 1 | 0 | 0 | 0 | 5 | 6 |
| 2. | Andhra Pradesh | 1 | 6 | 23 | 217 | 2517 | 2764 |
| 3. | Arunachal Pradesh | 1 | 0 | 9 | 0 | 36 | 46 |
| 4. | Assam | 1 | 0 | 10 | 30 | 0 | 41 |
| 5. | Bihar and Jharkhand | 1 | 5 | 26 | 69 | 4000 | 4101 |
| 6. | Chandigarh | 1 | 0 | 0 | 1 | 0 | 2 |
| 7. | Dadra and Nagar Haveli | 1 | 0 | 1 | 1 | 0 | 3 |
| 8. | Daman | 0 | 0 | 0 | 1 | 0 | 1 |
| 9. | Delhi | 1 | 0 | 0 | 114 | 104 | 219 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
|-------|------------------------------------|----|----|-----|------|-------|-------|
| 10. | Diu | 0 | 0 | 0 | 1 | 0 | 1 |
| 11. | Goa | 1 | 0 | 0 | 9 | 0 | 10 |
| 12. | Gujrat | 1 | 2 | 18 | 202 | 6491 | 6714 |
| 13. | Haryana | 1 | 0 | 6 | 43 | 0 | 50 |
| 14. | Himachal Pradesh | 1 | 0 | 11 | 2 | 207 | 221 |
| 15. | Jammu and Kashmir | 1 | 1 | 14 | 44 | 0 | 60 |
| 16. | Karnataka | 1 | 11 | 19 | 299 | 1966 | 2296 |
| 17. | Kerala | 1 | 0 | 11 | 180 | 1127 | 1319 |
| 18. | Lakshadweep | 1 | 0 | 0 | 0 | a | 1 |
| 19. | Madhya Pradesh and Chattishgarh | 1 | 4 | 24 | 109 | 15800 | 15938 |
| 20. | Maharashtra | 1 | 5 | 34 | 286 | 3562 | 3888 |
| 21. | Manipur | 1 | 0 | 5 | 1 | 0 | 7 |
| 22. | Meghalaya | 1 | 0 | 4 | 1 | 1 | 7 |
| 23. | Mizoram | 1 | 0 | 2 | 1 | 0 | 4 |
| 24. | Nagaland | 1 | 0 | 1 | 0 | 0 | 2 |
| 25. | Odisha | 1 | 0 | 13 | 15 | 3500 | 3529 |
| 26. | Pondicherry | 1 | 0 | 2 | 52 | 0 | 55 |
| 27. | Punjab | 1 | 0 | 11 | 68 | 500 | 580 |
| 28. | Rajasthan | 1 | 5 | 24 | 40 | 2500 | 2570 |
| 29. | Sikkim | 1 | 0 | 3 | 0 | 0 | 4 |
| 30. | Tamil Nadu | 1 | 0 | 15 | 1448 | 1083 | 2547 |
| 31. | Tripura | 1 | 0 | 2 | 7 | 500 | 510 |
| 32. | Uttar Pradesh and Uttaranchal | 1 | 0 | 54 | 69 | 1500 | 1624 |
| 33. | West Bengal | 1 | 0 | 21 | 334 | 2286 | 2642 |
| Total | | 31 | 39 | 363 | 3644 | 47685 | 51762 |

Task Force for Utilisation of Funds

5382. SHRI RADHE MOHAN SINGH:

SHRI R. DHUVANARAYANA:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has proposed to establish a task force to ensure the proper utilisation of facilities and a watch on possible irregularities in the utilisation of funds generated from the infrastructures created for the Commonwealth Games (CWG);

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKAN):

(a) to (c) Government had constituted a Committee under the Chairpersonship of the Director General, Sports Authority of India (SAI), with eminent sportspersons and Senior Sports Journalist as Members with the following terms of reference:-

(a) A list of preferred sporting and other activities, which could be allowed stadia-wise.

(b) The correct balance between revenue generation objective and sports promotion objectives.

(c) The Strategies to leverage the stadia for hosting prestigious sporting events.

(d) The Strategies for attracting commercially viable anchor-tenants who have a strong sports agenda like professional/commercial leagues etc.

(b) Operation of players' academies by eminent sportspersons.

(f) Alternative approved models for operation and maintenance of SAI Stadia including public-private partnership and corporate so .AI responsibilities models.

(g) To make any other recommendations.

The Committee had given certain suggestions for proper utilization of the five Stadia viz Jawahar Lal Nehru Stadium Complex, Dr. Karni Singh Shooting Ranges, Indira Gandhi Stadium Complex, Major Dhyana Chand National Stadium and Dr. Shyama Prasad Mookerjee Swimming Pool Complex. The scheme of "Come and Play" has been launched to promote sports in May 2011 in consequence of one such recommendations of the said committee and more than 10,000 trainees have been registered for training under this scheme. In addition to this, the Stadia are also being utilized for holding National Camps and various kinds of competitions.

Subsidies to Distilleries

5383. SHRI M.B. RAJESH: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government has released certain norms to allow subsidies to distilleries for producing grain based alcohol;

(b) if so, whether any State Governments have allowed subsidies to distilleries for producing grain based alcohol; and

(c) the possible impact on availability of foodgrains in the event of such a policy?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) Ministry of Food Processing Industries has not released any norms to allow subsidies to distilleries for producing grain based alcohol.

(b) The Ministry does not maintain information on subsidies being provided to the distilleries for producing grain based alcohol by the State Governments. Further, alcohol is a State Subject and as such all matters including licensing and manufacturing of alcohol are dealt by the respective State Governments. However, States like Maharashtra and Karnataka are providing subsidies/incentives to wine produced from wine grapes.

(c) Does not arise in view of (a) above.

Subsidy on Organic Fertilisers

5384. SHRI PREM DAS RAI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any subsidy is provided on procurement of manure for organic farming and agriculture as opposed to huge subsidies being given for inorganic fertilisers;

(b) if so, the details thereof;

(c) whether the Government plans to introduce any such subsidies in States like Sikkim which have declared themselves as organic States; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMANTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (d) The Government is providing financial assistance for organic manure under the following schemes to States/UTs, including Sikkim:-

- (i) Under National Project on Organic Farming (NPOF) financial assistance is provided as credit linked back ended subsidy through NABARD for setting up of fruit/vegetable waste/ agro-waste compost unit @ 33% of the total cost of project up to Rs. 60.00 lakh per unit and @ 25% of the total cost of project up to Rs. 40.00 lakh per unit of bio-fertilizer/bio-pesticides production units.
- (ii) Under National Horticulture Mission (NHM) financial assistance is provided for setting up vermicompost production units @ 50% of the cost subject to a maximum of Rs. 30,000/- per beneficiary.
- (iii) Under National Project on Management of Soil Health and Fertility (NPMSHF) there is provision for subsidy on promotion of organic fertilizer up to Rs. 500/- per hectare.
- (iv) Assistance is also available for organic fertilizers under Rashtriya Krishi Vikas Yojna (RKVY).

Residential Quarters for Delhi Police

5385. DR. PRASANNA KUMAR PATASANI:

SHRI RUDRAMADHAB RAY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total strength of Delhi Police, rank-wise;

(b) the total number of houses available for Delhi Police personnel in the National Capital Territory of Delhi, rank-wise;

(c) whether there is shortage of housing for the said personnel;

(d) if so, whether the Government has any proposal to construct more houses for them; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The total strength of Delhi Police, rank-wise as on 31-07-2011 is as under:-

| Rank | Sanctioned strength |
|--|---------------------|
| Commissioner of Police | 01 |
| Special Commissioner of Police | 10 |
| Joint Commissioner of Police | 20 |
| Additional Commissioner of Police | 19 |
| Deputy Commissioner of Police/Additional Deputy Commissioner of Police | 53 |
| DANIPS/JAG | 54 |
| Assistant Commissioner of Police | 348 |
| Inspector | 1319 |
| Sub-Inspector | 5305 |
| Assistant Sub-Inspector | 6783 |
| Head Constables | 20817 |
| Constable | 46739 |

| Rank | Sanctioned strength |
|---------------------------------|---------------------|
| Class - C (Multi-Tasking Staff) | 2200 |
| Civilian | 94 |
| Total | 83762 |

(b) The total number of houses available for Delhi Police personnel in the National Capital Territory of Delhi, rank-wise are as under:-

| Type | Eligibility for allotment rank-wise | No. of quarters |
|--------------|-------------------------------------|-----------------|
| Type-I | Constables, Class-C and Civilians | 5224 |
| Type-II | ASIs and HCs | 8559 |
| Type-III | Inspectors and SIs | 1503 |
| Type-IV | Addl. DCsP and ACsP | 246 |
| Type-V | DCsP | 46 |
| Type-VI | Other Sr. officers | 01 |
| Total | | 15579 |

Besides, quarters are also available for Delhi Police personnel from Railway Authority and under Estate Office Quota. Details of such quarters are given below:-

| Type | Number of quarters of Railway Authority | Number of quarters under Estate Quota |
|--------------|---|---------------------------------------|
| Type-I | 52 | 91 |
| Type-II | 19 | 196 |
| Type-III | 1 | 82 |
| Type-IV | 0 | 10 |
| Type-V | 0 | 1 |
| Type-VI | 0 | 0 |
| Total | 72 | 380 |

(c) to (e) Yes, there is shortage of houses for Delhi Police personnel. A total of 610 quarters are under various stages of construction. Besides 5202 quarters are proposed to be constructed through PPP mode.

Immigration Formalities at Mumbai Port

5386. SHRI S. ALAGIRI:

SHRI ANJAN KUMAR M. YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether immigration formalities are being done at the entrance of Mumbai Port instead of at the International cruise terminal;

(b) if so, the details thereof;

(c) the steps taken to undertake all formalities of immigration in the internal cruise terminal; and

(d) the extent of success achieved by the Government as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) No, Madam. Immigration formalities are not being done at the entrance of Mumbai Port. Only sign on and sign off formalities are being done at Immigration office at the entrance of Mumbai Port. Immigration formalities are being done on board for cruise liners and Cargo Vessels.

(c) and (d) The present system of on board immigration clearance is not proposed to be changed.

[Translation]

Supply of Foodgrains

5387. SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH:

DR. MURLI MANOHAR JOSHI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the proposed food security scheme for providing foodgrains to the poor has been delayed;

(b) if so, the details thereof and the reasons therefor alongwith the action taken for implementation of the said scheme at the earliest;

(c) whether there are sufficient stocks of foodgrains in the country to meet the demand under the proposed scheme;

(d) if so, the details thereof; and

(e) if not, the steps taken to increase the stocks of foodgrains in the country?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) In pursuance to the announcement made by the President of India in her address to the Joint Session of Parliament on 4th June, 2009, to enact a new law - the National Food Security Act - the Government prepared a Concept Note and had consultations with the Central Ministries/Departments, States/Union Territories, experts and other stakeholders Based on their comments/suggestions and recommendations of National Advisory Council (NAC) and Expert Committee constituted under the Chairmanship of Chairman, Prime Minister's Economic Advisory Council, the Government have prepared a draft National Food Security Bill, covering various aspects of the proposed legislation.

After consultations with States/Union Territories and Central Ministries/Departments on the Draft Bill, approval

of Government at the appropriate level will be obtained before its introduction in the Parliament.

(c) to (e) The stock position of rice and wheat in the Central Pool as on 1-7-2011 was 640.46 lakh tons as against the minimum buffer norm of 319 lakh tons.

Upgradation of Border Roads

5388. DR. KIRODI LAL MEENA:

DR. RATTAN SINGH AJNALA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of funds allocated, released and utilised for construction and upgradation of roads along different borders of the country during each of the last three years and the current year, border-wise;

(b) the details of the roads proposed to be constructed alongwith the different borders and the status of the construction of roads, border-wise; and

(c) the details of physical achievement made in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Border-wise details of funds allocated, released and utilized for 250 construction and upgradation of roads along different borders of the country during each of the last three years and the current year is as under:

(Rs. In crore)

| Border | Year | | | | | | | |
|---------------|-----------------|--------------------------|-----------------|--------------------------|-----------------|--------------------------|--------------------------------|--------------------------|
| | 2008-09 | | 2009-2010 | | 2010-2011 | | 2011-12 (till 31st July, 2011) | |
| | Funds allocated | Funds Released/ utilized | Funds allocated | Funds Released/ utilized | Funds allocated | Funds Released/ utilized | Funds allocated | Funds Released/ utilized |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| Indo-China | 50.00 | 49.90 | 334.50 | 334.50 | 297.52 | 293.87 | 280.00 | 161.31 |
| Indo-Pakistan | 185.12# | 50.00* | 157.60# | 80.00* | 197.54# | 90.00* | 139.69# | 50.00* |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|----------------|-------|-------|--------|--------|--------|--------|-------|-----|
| Indo-Nepal | 0.50 | Nil | 2.00 | Nil | 2.00 | Nil | 2.00 | Nil |
| Indo-Bhutan | 0.50 | Nil | 2.00 | Nil | 2.00 | Nil | 2.00 | Nil |
| Indo-Banladesh | 63.64 | 63.60 | 130.00 | 130.00 | 128.00 | 128.00 | 80.00 | Nil |

*This includes construction of roads, fencing, floodlighting and BOPs in Gujarat sector.

#Total allocation of budget for Indo-Pakistan Border Works.

(b) and (c) 27 roads on Indo-China border for a length of 804 km. have been undertaken by MHA for construction. Out of which 375.55 km. of formation work and 71.69 km. of surfacing work has been completed. Project for construction of 1560 km. of border patrol roads is sanctioned along Indo-Bangladesh border, out of which 905 km. of roads have been constructed. The Cabinet Committee on Security has approved the development of 1377 km. roads of operational and strategic significance in areas along the Indo-Nepal border and 824 km. of roads along Indo-Bhutan border. Construction of these roads have not started. In Gujarat Sector, 595 km. of roads has been approved, out of which 300 km. of road has been constructed.

[English]

Price of Edible Oil

5389. SHRI K.J.S.P. REDDY:

SHRI RAJU SHETTI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the prices of edible oil including groundnut have increased during the last two years and the current year due to decline in production of oil and oilseeds;

(b) if so, the details thereof indicating the production, demand, import and price of edible oils during the said period alongwith the expenditure incurred on its import; and

(c) the effective steps taken to improve production and availability of edible oils in the country?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) As far as production of oilseeds is concerned, as per the 4th advance estimate of Ministry of Agriculture for 2010-11 estimated production of oilseeds is about 311.01 lakh tons i.e. 62.18 lakh tons higher than 2009-10 (an increase of 25%) and production of oils from these oil seeds is likely to be higher by 13.18 lakh tons compared to 2009-10 (an increase of 23.5%). Despite this there has been increase in the domestic prices of edible oils because of increase in international prices of edible oils. Since there is gap between demand and supply of edible oils in the country and about half of the demand is met through imports, therefore any increase in international prices adversely affects the domestic prices of edible oils which is the reason for increase in domestic prices during the last two years and the current year.

The details of wholesale domestic prices of edible oils are as under:

Value in Rs. per quintal

| Edible Oil | Year | | |
|----------------------|----------------|----------------|-----------------|
| | 2009 (Jan-Dec) | 2010 (Jan-Dec) | 2011 (Jan-July) |
| Mustard oil | 4984 | 5141 | 6119 |
| Groundnut oil | 6058 | 7515 | 8344 |
| Soyabean Refined oil | 4526 | 4697 | 6185 |
| Sunflower oil | 4249 | 5009 | 6475 |

The decrease in sowing area in groundnut during current Kharif season due to delay in monsoon has firmed the prices of groundnut oil.

The net availability, import of edible oils and expenditure incurred on import during the last two years and current year are as follows:-

| Oil Year (Nov.-Oct.) | Net availability of edible oils from all domestic sources* in lakh tons | Import of edible oils** (in lakh tons) | Value of edible oils imported** (Rs. in crores) |
|-------------------------|---|--|---|
| 2008-09 | 84.56 | 811.83 | 27035 |
| 2009-10 | 79.46 | 88.23 | 34677 |
| 2010-11 (estimated) | 94.36 | 49.48 (Nov.-Jun.) | 28181 |

Source: *Derived from edible oilseeds production declared by Deptt. of Agriculture and Cooperation.

**The Solvent Extractors' Association of India (SEAI), Mumbai

(c) The Government has taken various steps to improve production and availability of oilseeds/edible oils in the country such as:

- (i) A Centrally sponsored Integrated Scheme of Oilseeds, Pulses, Oil Palm and Maize (ISOPOM) is being implemented in 14 major oil seeds growing states and 9 oil palm growing states to increase production of oilseeds/edible oils. Under this scheme as well as Macro Management of Agriculture (MMA) and Rashtriya Krishi Vikas Yojana (RKVY), assistance is provided for improving agronomic practices.
- (ii) Extension work is being taken up for propagation of improved production and pest management technologies in respect of oilseeds.
- (iii) A new sub-scheme has been introduced during 2010-11 under RKVY as a special initiative for pulses and oil seeds for organizing 60,000 "pulses and oilseeds villages" in rainfed areas.
- (iv) Government has allocated additional budget of Rs. 300 crores during 2011-12 under RKVY for oil-palm area expansion programme.

(v) Imports of edible oils have been facilitated through liberal import duty structure.

(vi) In order to moderate prices of edible oils and to augment its availability in the domestic market, Government has introduced a 'Scheme for Distribution of Subsidised Imported Edible Oils through States/UTs Governments' with a Central subsidy of Rs. 15/- per kg.

Soil Testing

5390. SHRI SURESH ANGADI:

SHRI VARUN GANDHI:

SHRI CHANDRAKANT KHAIRE:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has prepared any plan to provide information to each farmer of the country regarding the quality of soil of his farming land;

(b) if so, the details thereof;

(c) whether laboratories for testing the soil of farmers' land are established in each district of the country; and

(d) if so, the details thereof and the daily testing capacity of each laboratory?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) The soil samples of farmer's fields are tested by 715 soil testing laboratories (STLs) all over the country with total analyzing capacity of 78.32 lakh soil samples per annum in 2009-10. Based on such tests, soil health cards are also issued to farmers by State Governments.

(c) and (d) Under the 'National Project on Management of Soil Health and Fertility' launched during 2008-09, financial assistance has been released to States/UTs for setting up 124 new STLs and 116 Mobile STLs so far during 11th Five Year Plan to enable coverage of all districts of the country. The annual analyzing capacity of each STL is 10,000 samples and that of each mobile STL is 5,000 samples generally.

[*Translation*]

Promotion of Seasonal Agricultural Produce

5391. SHRI PREMDAS RAI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has prepared any scheme/project to promote the production of seasonal agricultural produce like vegetables and fruits in rural areas;

(b) if so, the details thereof;

(c) whether the Government has conducted any survey in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) The Department of Agriculture and Cooperation (DAC) is implementing two Centrally Sponsored Schemes, viz (i) Horticulture Mission for North East and Himalayan States (HMNEH) and (ii) National Horticulture Mission (NHM) in remaining States and Union Territories for the holistic

development of horticulture sector in the country by adopting an area based regionally differentiated cluster approach. Under these schemes, all horticulture crops such as fruits, spices, flowers and aromatic plants, plantation crops of cashew and cocoa are included for area expansion. Whereas, under HMNEH, vegetables are covered for area expansion, under NHM, vegetables are covered through seed production, protected cultivation and vegetable seed infrastructure.

(c) and (d) National Horticulture Board in the DAC publishes every year "Indian Horticulture Data Base" which contains information on area, production and productivity of important horticulture crops. During 2009-10, the total area and production of horticulture crops is 20.87 million ha and 223.09 million tonnes respectively, out of which, area and production of fruits and vegetables is 6.32 million ha and 7.98 million ha and 71.51 million tonnes and 133.73 million tonnes respectively.

Foodgrain Procurement Policy

5392. SHRI SURENDRA SINGH NAGAR: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government proposes to formulate a uniform policy for the procurement of grains;

(b) if so, the details thereof; and

(c) the extent to which farmers are likely to benefit from the said policy?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) As per existing policy, Government procures foodgrains (wheat, rice and coarse cereals) conforming to uniform specifications at Minimum Support Price (MSP) from the farmers through Food Corporation of India (FCI) and States/State agencies for the Central Pool. Procurement of foodgrains is open ended wherein all the foodgrains offered by farmers including small and marginal farmers at MSP and conforming to prescribed specifications are procured. Farmers have a choice to sell it to FCI/State Agencies at MSP or to sell in the open market, as is advantageous to them. This policy is uniformly applicable

throughout the country. There is no proposal to change the existing procurement policy.

Promoting Football

5393. SHRI VISHWA MOHAN KUMAR:

SHRIMATI DEEPA DASMUNSI:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the performance of the Indian football team at the South Asian Football Federation (SAFF) tournament was not satisfactory;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the Government has made any assessment in this regard; and

(d) if so, the details thereof and the steps taken/being taken by the Government to promote/develop football game in the country so that the Indian football team would be able to win medals in various international sports competitions?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKAN):
(a) to (d) Out of last 3 South Asian Football Federation (SAFF) tournaments, Indian team was champion in 2005 and 2009 and runners-up in 2007. Next SAFF tournament is to be held in December, 2011.

The primary responsibility for the development of various sports disciplines vests in the National Sports Federation (NSF) concerned, which in case of football is the All India Football Federation. The Government supplements their efforts through financial assistance for holding national/international sports events in India, participation of sportspersons/teams in international sports events abroad. training/coaching of national level sportspersons/teams through Indian and foreign coaches, procurement of equipment and consumables etc as per agreed Long Term Development Plans (LTDPs). At state level, it is the responsibility of state level federations and the concerned state government to develop various sports disciplines. Apart from this, the Sports Authority of India is running the following promotional schemes in

which football is one of the disciplines and training by experienced coaches with scientific back up is provided to the players to achieve excellence at national/international level:

- (a) National Sports Talent Scheme (NSTC)
- (b) Army Boys Sports Company (ABSC)
- (c) SAI Training Centre (STC)
- (d) Special Area Games (SAG)
- (e) Centre of Excellence (COE)

Under above schemes, there are total 1441 trainees, (1302 boys and 139 girls) getting training in football discipline in various SAI Centres.

[English]

Arrest in Malegaon Blasts

5394. SHRI PRALHAD JOSHI:

SHRI SHRIPAD YESSO NAIK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some persons were arrested in the 2008 Malegaon blast case;

(b) if so, the details thereof;

(c) whether arrested persons were also found to be involved in other blast cases;

(d) if so, the details thereof; and

(e) the status of investigation into the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) As per available information, twelve accused persons were arrested in Malegaon blast case of 2008, namely (1) Pragya Singh Chandrapal Singh Thakur @ Swami Purnachetanand Giri; (2) Shivnarayan Gopal Singh Kalsangra @ Shivji; (3) Shyam Bhavarlal Sahu; (4) Ramesh Shivji Upadhyaya; (5) Sameer Sharad Kulkarni; (6) Ajay @ Raja Eknath Rahirkar; (7) Rakesh Dattatraya Dhawade Rao; (8) Jagdish Chintaman Mhatre; (9) Lt. Colonel Prasad Srikant Purohit; (10) Sudhakar

Udaybhan Dhar Dwivedi @ Dayanand Pandey, (11) Sudhakar Onkarnath Chaturvedi; and (12) Pravin Mutalik.

(c) and (d) The above arrested accused persons have not yet been made accused in other blast cases as on date.

(e) The case was initially investigated by the Malegaon Police. Later on, it was transferred to ATS, Mumbai which re-registered the case at ATS, P.S. Mumbai. After, completion of investigation of the case, a chargesheet was filed by ATS, Mumbai on 20-01-2009 in the competent court. Supplementary chargesheet filed by ATS, Mumbai on 21-04-2011. The investigation of this case has now been transferred to the National Investigation Agency vide Ministry of Home Affairs' order dated 13-04-2011.

[*Translation*]

National Contingency Plan

5395. SHRI RAKESH SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to formulate a national contingency plan in view of the natural disaster taking place due to global warming and climatic changes; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) No, Madam. However, the Government of India has formulated and released its National Action Plan on Climate Change (NAPCC) to meet the challenges of Climate Change. The NAPCC included eight National Missions and 24 other initiatives including disaster management.

MSP for Cotton

5396. SHRI MAKAN SINGH SOLANKI:

SHRI GOPINATH MUNDE:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is a huge gap between the input cost incurred on cotton production in the country and the Minimum Support Price (MSP) of cotton;

(b) if so, whether the Government is contemplating to increase its MSP and impose duty on import of cotton;

(c) whether the Government has formulated any scheme to ensure remunerative prices of cotton to the farmers; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Government of India while announcing Minimum Support Price (MSP) for cotton, *interalia*, considers cost of production of cotton including all the input costs. The all-India weighted average cost of production (C2) for cotton projected by the Commission for Agricultural Costs and Prices (CACP) for 2010-11 is Rs. 2128.59 per quintal. Accordingly, the MSP for 2010-11 season has been fixed at Rs. 2500 per quintal for cotton of staple length 24.5 mm - 25.5 mm and Micronaire value 4.3-5.1 and Rs. 3000 per quintal for cotton of staple length 29.5 mm-30.5 mm and Micronaire value 3.5-4.3. The all India cost of production for cotton for 2011-12 has been projected by CACP at Rs. 2528.37 per quintal. Hence, the MSP for cotton for 2011-12 season has been raised by Rs. 300 over previous season and fixed at Rs. 2800 per quintal for cotton of medium staple length of 24.5 mm-25.5 mm and Micronaire value of 4.3-5.1 and Rs. 3300 per quintal for cotton of long staple length of 29.5 mm-30.5 mm and Micronaire value of 3.5-4.3.

Department of Agriculture and Cooperation has not proposed for imposing duty on cotton. Further, domestic cotton mills are meeting their cotton requirements from domestic markets, rather than resorting to imports. As a result, the cotton imports into the country are about 5 to 10 lakh bales mainly of Extra Long Staple (ELS) varieties, which are in short supply.

(c) and (d) The Government of India announces Minimum Support Prices (MSP) for cotton to ensure

remunerative prices to the farmers on the recommendations of CACP. The CACP, while formulating its recommendations on price policy considers, *inter-alia*, cost of production, changes in input prices, input/output price parity, trends in market prices, demand and supply situation, inter-crop price parity, effect on industrial cost structure, effect on general price level, effect on cost of living, suggestions received from farmers/others, international market price situation and parity between prices paid and prices received by the farmers.

Illegal Construction in MCD/DDA Flats

5397. SHRI SHAILENDRA KUMAR: Will the MINISTER OF URBAN DEVELOPMENT be pleased to state:

(a) whether the Government has received complaints of illegal construction in residential areas in Delhi;

(b) if so, the number of such complaints received by the Delhi Development Authority/Municipal Corporation of Delhi for the last three years and the nature of such complaints;

(c) the number of flats included in list of illegal construction on the basis of such complaints; and

(d) the number of cases where DDA/MCD have taken action in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) Yes, Madam.

(b) DDA has stated that it has received 945 complaints of illegal construction in de-notified areas and 1102 such complaints in notified areas, i.e. the areas under its jurisdiction, during the last 3 years. The MCD has stated that overall 13553 properties (including residential, non-residential as well as flats) have been booked on account of unauthorized/illegal constructions during the period from 01-01-2008 upto June 2011.

(c) DDA has reported that 1951 complaints for illegal construction in respect of flats have been received by it, whereas MCD has stated that no separate record is maintained by it regarding complaints of illegal construction in respect of flats.

(d) DDA has reported that in the last 3 years, 945 complaints have been received for de-notified areas and the same stand transferred to MCD for taking further necessary action at their end. It has further stated that in the notified areas, i.e. the areas under its jurisdiction, a total of 1102 complaints have been received for which the action has been processed. The MCD have reported that during the period from 01-01-2008 upto June 2011, overall 13553 properties have been booked under Section 343 and 344 (1) of the Delhi Municipal Corporation Act, 1957 on account of unauthorized/illegal construction, out of which demolition and sealing action against 6822 properties has been taken. MCD has further stated that demolition action without booking against 13440 properties is at 'ongoing stage'.

Funds for State Police

5398. DR. BHOLA SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether various State Governments have sought 100% assistance from the Union Government for modernisation of police force, setting up of NSG hubs and anti-terror schools;

(b) if so, the details thereof and the total number of such proposals received during each of the last three years and the current year, State-wise; and

(c) the total, funds released in this regard during the said period, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) Under the Scheme for Modernization of State Police Forces (MPF Scheme), there have been two category of States namely, Category "A" which are entitled to 100% central assistance and Category "B" States which are given assistance in the ratio of 75% Central share and 25% as State share. All North Eastern States, Sikkim and Jammu and Kashmir fall in Category "A" and remaining States are in Category "B". The State Governments have been seeking increased allocation of funds under the Scheme from time to time. During the last three financial years, 2008-09, 2009-10 and 2010-11, an amount of Rs. 1157.64 crore, Rs. 1230.00 crore and Rs. 1224.63 crore respectively was released

to various States under the MPF Scheme. A statement-I indicating funds released to the States under the MPF Scheme in the last three years is enclosed statement-I. No funds have yet been released in 2011-12.

Requests were received from various State Governments for setting up of National Security Guards (NSG) Hubs during the period 2008 to 2011. A statement-II showing the requests received from various State Governments in this regard is enclosed statement-II Four (04) Regional Hubs of National Security Guards have been set up by the Government at Chennai, Hyderabad, Kolkata and Mumbai. These Hubs have been made operational on 30th June/1st July, 2009. The Government has also approved setting up of two Regional Centres of NSG at Kolkata and Hyderabad.

In order to strengthen the training inputs in the States affected by insurgency and terrorism, the Ministry of Home Affairs is implementing a Plan Scheme during the 11th Plan period for providing assistance to State

Governments for establishment of Counter-Insurgency and Anti-Terrorist (CIAT) Schools. Initially, the Central Government, with the help of Bureau of Police Research and Development in the financial year 2008-09 had identified five States namely, Bihar, Chhattisgarh, Assam, Orissa and Jharkhand and in each State four CIAT schools were to be established. Later, the Ministry has received requests of four States (West Bengal - 2 and Tripura, Manipur and Nagaland - one CIAT school each) in the year 2009-10. The Ministry of Home Affairs had redistributed schools in July, 2010. The Ministry has requested in 2011-12 to all the nine States, where this Scheme is in operation, to indicate whether they require additional CIATs Schools in the next Plan period or not. The requirements projected by the States are given in enclosed statement-III. A statement showing the State-wise and year-wise details of funds released to various State Governments under this Plan Scheme is enclosed statement-IV.

Statement-I

| Sl.No. | Name of State | Funds released during (Rs. in crore) | | |
|--------|-------------------|--------------------------------------|---------|---------|
| | | 2008-09 | 2009-10 | 2010-11 |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andhra Pradesh | 83.83 | 115.54 | 89.96 |
| 2. | Arunachal Pradesh | 14.72 | 11.50 | 10.75 |
| 3. | Assam | 68.11 | 60.79 | 48.51 |
| 4. | Bihar | 41.57 | 59.34 | 63.67 |
| 5. | Chhattisgarh | 26.54 | 17.04 | 29.8 |
| 6. | Goa | 4.00 | 7.08 | 2.3 |
| 7. | Gujarat | 48.02 | 52.18 | 55.27 |
| 8. | Haryana | 27.51 | 46.63 | 30.41 |
| 9. | Himachal Pradesh | 9.99 | 7.10 | 6.36 |
| 10. | Jammu and Kashmir | 109.65 | 111.18 | 148.25 |
| 11. | Jharkhand | 69.85 | 33.49 | 36.9 |

| 1 | 2 | 3 | 4 | 5 |
|-------|----------------|---------|---------|---------|
| 12. | Karnataka | 69.61 | 63.96 | 83.01 |
| 13. | Kerala | 22.90 | 32.54 | 42.68 |
| 14. | Madhya Pradesh | 40.37 | 54.87 | 72.41 |
| 15. | Maharashtra | 75.86 | 72.48 | 42.26 |
| 16. | Manipur | 39.23 | 27.44 | 26.63 |
| 17. | Meghalaya | 10.81 | 9.73 | 8.48 |
| 18. | Mizoram | 12.69 | 11.48 | 19.55 |
| 19. | Nagaland | 38.42 | 31.50 | 33.77 |
| 20. | Odisha | 42.54 | 51.87 | 54.24 |
| 21. | Punjab | 21.56 | 33.50 | 26.08 |
| 22. | Rajasthan | 49.10 | 51.18 | 47.88 |
| 23. | Sikkim | 6.12 | 4.72 | 2.17 |
| 24. | Tamil Nadu | 50.10 | 60.67 | 92.52 |
| 25. | Tripura | 20.66 | 22.92 | 23.08 |
| 26. | Uttar Pradesh | 102.31 | 125.17 | 77.61 |
| 27. | Uttarakhand | 19.39 | 5.29 | 6.35 |
| 28. | West Bengal | 32.18 | 48.81 | 43.73 |
| Total | | 1157.64 | 1230.00 | 1224.63 |

Statement-II

| Sl.No. | Request received from | Date of letter | Purpose of the request |
|----------------|-----------------------|--------------------------|--|
| 2008-09 | | | |
| 1. | Madhya Pradesh | 03-12-2008 | Request for setting up of SAG Unit of NSG at Bhopal. |
| 2. | Tamil Nadu | 01-12-2008 | NSG Hub |
| 3. | Karnataka | 03-12-2008 23-12-2008 | Stationing of NSG Unit at Bangalore |

| Sl.No. | Request received from | Date of letter | Purpose of the request |
|-------------|-----------------------|----------------|---|
| 4. | West Bengal | 15-12-2008 | Locating Anti-Terrorist Unit of NSG at Kolkata |
| 5. | Assam | 10-12-2008 | Setting up of NSG Hub at Guwahati |
| 2009 | | | |
| 1. | Andaman and Nicobar | 07-11-2009 | Request for establishment of Mini Hub at Port Blair |
| 2011 | | | |
| 1. | Gujarat | 18-02-2011 | Request for setting up of a Regional Hub. |

Statement-III

| States | Original distribution | Present distribution | Nos. of additional/new distribution Schools proposed by States |
|--------------|-----------------------|----------------------|--|
| Assam | 4 | 3 | 1 |
| Bihar | 4 | 3 | 2 |
| Jharkhand | 4 | 4 | 0 |
| Odisha | 4 | 3 | 1 |
| Chhattisgarh | 4 | 4 | 0 |
| Nagaland | - | 1 | 0 |
| Manipur | - | 1 | 1 |
| West Bengal | - | 1 | 2 |
| Tripura | - | 1 | 1 |
| Total | 20 | 21 | 8 |

Statement-IV

| Sl.No. | State | Amount released in years (rupees in crore) | | | | Total |
|--------|-------|---|---------|---------|---------|-------|
| | | 2008-09 | 2009-10 | 2010-11 | 2011-12 | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 1 | Assam | 1.50 | 3.00 | - | - | 4.5 |
| 2 | Bihar | 1.50 | 3.00 | - | 1.66 | 6.16 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|-------|--------------|-------|-------|------|------|-------|
| 3 | Chhattisgarh | 3.00 | 1.50 | 1.50 | - | 6 |
| 4 | Jharkhand | 3.00 | 1.50 | 1.50 | - | 6 |
| 5 | Odisha | 3.00 | 1.50 | - | 1.97 | 6.47 |
| 6 | West Bengal | - | - | 1.50 | - | 1.5 |
| 7 | Nagaland | - | - | 1.50 | - | 1.5 |
| 8 | Manipur | - | - | 1.50 | - | 1.5 |
| 9 | Tripura | - | - | 1.50 | - | 1.5 |
| Total | | 12.00 | 10.50 | 9.00 | 3.63 | 35.13 |

Pending Projects

5399. SHRI GANESH SINGH: Will the Minister of CULTURE be pleased to state:

(a) whether a number of projects/proposals pertaining to archaeology, archives and museums are pending with the Government;

(b) if so, the steps being taken by the Government to expedite the clearance of these proposals; and

(c) the time by which they are likely to be cleared?

THE MINISTER OF HOUSING AND POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) No Madam.

(b) and (c) Do not arise.

Production of Fruits and Vegetables

5400. SHRI ANANTKUMAR HEGDE:

SHRI HARSH VARDHAN:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that more land is being used for production of fruits and vegetables during the last three years in the country;

(b) if so, the details thereof; and

(c) the details of fruits and vegetables produced during the last three years and the current year, area-wise and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Yes, Madam. The area under production of fruits and vegetables during the last three years in the country has slightly increased, as shown in the table below:

| | (in 000' ha) | | |
|------------|--------------|---------|----------|
| Year | 2008-09 | 2009-10 | 2010-11* |
| Fruits | 6100.9 | 6329.2 | 6624.7 |
| Vegetables | 7980.7 | 7984.8 | 8217.0 |
| Total | 14081.6 | 14314.0 | 14841.7 |

Source: National Horticulture Board

*2nd Advanced Estimate - Department of Agriculture and Cooperation

(c) A statement showing the details of fruits and vegetables produced during the last three years and the current year, area-wise and State-wise is enclosed.

Statement-I

| | Statement-I | | | | | | | | | | | | | |
|------------------------|----------------|---------|----------------------|---------|----------------|---------|----------------------|---------|----------------|---------|----------------------|---------|---------|---------|
| | Fruits | | | | | | Vegetables | | | | | | | |
| | Area ('000 Ha) | | Production ('000 MT) | | Area ('000 Ha) | | Production ('000 MT) | | Area ('000 Ha) | | Production ('000 MT) | | | |
| 2008-09 | 2009-10 | 2010-11 | 2008-09 | 2009-10 | 2010-11 | 2008-09 | 2009-10 | 2010-11 | 2008-09 | 2009-10 | 2010-11 | 2008-09 | 2009-10 | 2010-11 |
| (P) | (P) | (P) | (P) | (P) | (P) | (P) | (P) | (P) | (P) | (P) | (P) | (P) | (P) | (P) |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | | |
| Andaman and Nicobar | 3.0 | 3.1 | 2.9 | 24.9 | 26.8 | 25.5 | 4.0 | 5.2 | 5.5 | 30.8 | 41.5 | 33.4 | | |
| Ahhdra Pradesh | 935.9 | 921.1 | 951.5 | 11407.0 | 12918.3 | 13105.8 | 324.6 | 331.3 | 345.5 | 5267.5 | 5426.2 | 5654.9 | | |
| Arunachal Pradesh | 57.6 | 72.0 | 72.0 | 108.0 | 101.9 | 107.9 | 23.8 | 4.2 | 4.2 | 110.0 | 38.5 | 38.5 | | |
| Assam | 105.2 | 117.3 | 120.3 | 1574.8 | 1575.5 | 1630.2 | 240.1 | 255.2 | 259.8 | 2916.7 | 4569.9 | 4796.8 | | |
| Bihar | 290.7 | 293.6 | 296.4 | 3722.8 | 3464.9 | 3911.8 | 826.9 | 836.0 | 845.0 | 13385.7 | 13906.8 | 14630.2 | | |
| Chandigarh | 0.1 | 0.1 | 0.1 | 1.1 | 1.1 | 1.1 | 0.1 | 0.1 | 0.1 | 1.7 | 1.7 | 1.7 | | |
| Chhattisgarh | 111.7 | 125.3 | 164.2 | 965.7 | 1185.9 | 1392.0 | 302.6 | 315.4 | 337.6 | 3041.0 | 3601.1 | 4166.4 | | |
| Dadra and Nagar Haveli | 1.8 | 1.8 | 0.0 | 19.7 | 19.7 | 0.0 | 1.0 | 1.0 | 1.1 | 4.5 | 4.5 | 5.5 | | |
| Daman and Diu | 0.0 | 0.0 | 0.0 | 0.0 | 0.0 | 0.0 | 0.2 | 0.2 | 0.0 | 0.2 | 0.2 | 0.0 | | |
| Delhi | 0.1 | 0.1 | 0.1 | 1.0 | 1.0 | 1.0 | 36.1 | 36.1 | 36.3 | 617.4 | 617.4 | 618.9 | | |
| Goa | 11.9 | 11.0 | 11.0 | 88.1 | 78.4 | 78.6 | 5.7 | 5.7 | 5.7 | 57.6 | 57.8 | 57.8 | | |
| Gujarat | 316.8 | 352.9 | 341.4 | 5822.3 | 6985.1 | 7191.5 | 394.8 | 406.8 | 466.0 | 6807.1 | 7255.5 | 8744.0 | | |
| Haryana | 37.6 | 41.5 | 45.2 | 263.9 | 303.9 | 374.7 | 298.4 | 300.9 | 343.8 | 3893.4 | 3987.0 | 4372.7 | | |
| Himachal Pradesh | 193.3 | 208.4 | 197.9 | 624.7 | 382.7 | 1008.2 | 74.7 | 79.8 | 77.9 | 1263.9 | 1390.7 | 1388.1 | | |
| Jammu and Kashmir | 205.1 | 209.8 | 325.1 | 1538.1 | 1534.7 | 2220.5 | 60.7 | 69.8 | 69.8 | 1023.6 | 1374.2 | 1397.6 | | |

| | | | | | | | | | | | | |
|----------------|---------------|---------------|---------------|----------------|----------------|----------------|---------------|---------------|---------------|-----------------|-----------------|-----------------|
| Jharkhand | 72.0 | 37.7 | 65.3 | 395.9 | 577.6 | 654.5 | 242.1 | 212.1 | 238.7 | 3637.0 | 3469.2 | 3868.2 |
| Karnataka | 315.4 | 351.0 | 351.5 | 5269.8 | 5712.4 | 6147.2 | 448.0 | 441.2 | 462.2 | 7724.9 | 7082.2 | 7429.1 |
| Kerala | 320.8 | 296.7 | 298.9 | 2558.9 | 2398.3 | 2432.0 | 163.6 | 151.6 | 151.7 | 3509.4 | 3518.1 | 3517.1 |
| Lakshadweep | 0.4 | 0.4 | 0.4 | 1.2 | 1.2 | 1.2 | 0.4 | 0.4 | 0.4 | 14.1 | 14.1 | 14.1 |
| Madhya Pradesh | 92.4 | 113.1 | 132.3 | 2372.5 | 2864.0 | 3373.5 | 291.7 | 250.7 | 283.7 | 4105.8 | 3112.6 | 3698.6 |
| Mahatashtra | 1432.3 | 1540.6 | 1504.0 | 10924.8 | 10396.6 | 10074.0 | 448.3 | 451.8 | 594.0 | 6368.0 | 6172.6 | 7797.0 |
| Manipur | 42.4 | 38.4 | 68.7 | 341.9 | 281.9 | 286.3 | 16.6 | 19.9 | 40.8 | 174.3 | 221.8 | 443.0 |
| Meghalaya | 32.9 | 32.9 | 30.2 | 294.8 | 294.8 | 241.9 | 44.3 | 44.3 | 25.8 | 415.8 | 415.8 | 217.4 |
| Mizoram | 34.1 | 27.1 | 29.0 | 123.1 | 328.3 | 353.9 | 14.4 | 10.6 | 9.8 | 114.4 | 179.1 | 167.6 |
| Nagaland | 18.2 | 30.8 | 18.2 | 15.1.3 | 223.7 | 151.3 | 10.4 | 10.4 | 10.4 | 78.3 | 78.3 | 78.2 |
| Odisha | 285.8 | 302.1 | 323.9 | 1532.8 | 1845.1 | 1951.9 | 672.5 | 694.2 | 706.7 | 8467.4 | 8963.6 | 9260.6 |
| Pondicherry | 1.2 | 1.2 | 0.9 | 27.9 | 27.9 | 19.5 | 4.5 | 4.5 | 1.7 | 81.0 | 81.0 | 28.0 |
| Punjab | 64.8 | 67.6 | 71.7 | 1182.9 | 1365.1 | 1396.7 | 178.4 | 183.3 | 173.8 | 3410.3 | 3522.5 | 3546.3 |
| Rajasthan | 30.6 | 32.1 | 51.1 | 484.7 | 676.5 | 695.1 | 125.6 | 131.9 | 156.1 | 736.7 | 1071.9 | 1372.5 |
| Sikkim | 10.5 | 12.2 | 12.9 | 15.7 | 18.5 | 20.1 | 21.5 | 28.7 | 24.5 | 98.0 | 147.7 | 124.4 |
| Tamil Nadu | 318.6 | 291.6 | 310.4 | 8207.7 | 6379.0 | 6924.0 | 286.3 | 263.7 | 249.1 | 8693.5 | 7627.7 | 6910.4 |
| Tripura | 36.5 | 36.9 | 36.9 | 477.2 | 573.8 | 573.8 | 25.6 | 32.5 | 32.7 | 294.7 | 446.9 | 450.3 |
| Uttar Pradesh | 346.3 | 356.7 | 385.0 | 4439.6 | 5380.1 | 5776.4 | 987.8 | 1020.1 | 845.6 | 18950.1 | 22435.7 | 18478.2 |
| Ultranchal | 171.7 | 193.8 | 193.8 | 725.3 | 723.6 | 752.0 | 81.8 | 82.6 | 87.7 | 1077.6 | 997.3 | 1144.7 |
| West Bengal | 203.2 | 208.3 | 211.6 | 2775.6 | 2861.0 | 2951.6 | 1323.6 | 1302.7 | 1323 | 22704.3 | 21906.5 | 23234.3 |
| Total | 6100.9 | 6329.2 | 6624.7 | 68465.5 | 71515.5 | 75825.6 | 7980.7 | 7984.8 | 8217.0 | 129076.8 | 133737.6 | 137686.6 |

Source: National Horticulture Board: (P) - 2nd Advanced Estimate - Department of Agriculture and Cooperation.

Coverage Under NFSM

5401. SHRI BHISMA SHANKER ALIAS KUSHAL
TIWARI:

SHRI PRABHATSINH P. CHAUHAN:

Will the Minister of AGRICULTURE be pleased to state:

(a) the names of districts in the country covered under the National Food Security Mission (NFSM);

(b) the norms laid down by the Government for selection of districts under the said scheme;

(c) whether the Union Government has received any request to include some more districts from the State Governments including Gujarat and Uttar Pradesh; and

(d) if so, the details thereof and the response of the Government thereto, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (d) The districts under National Food Security Mission (NFSM) are identified based on certain criteria. For NFSM-Rice, those districts are identified which have more than 50,000 ha area under rice and productivity less than the State's average productivity; for NFSM-Wheat the districts in which irrigation coverage under wheat is more than 50% and productivity is less than State's average are identified. The districts for implementation of NFSM-Pulses are selected based on existing large area under pulses, potential for area expansion through inter-cropping and utilization of rice fallows. Later, from the year 2010-11, the Pulses component of Integrated Scheme for Oilseeds, Pulses, Oilpalm and Maize (ISOPOM) was merged under NFSM-Pulses to cover 100% area in the NFSM-Pulses districts.

In total, 480 districts of 18 States are covered under NFSM. NFSM-Rice is being implemented in 142 districts of 15 States, NFSM-Wheat is being implemented in 142 districts of 9 States and NFSM-Pulses is under implementation in 468 districts of 16 States. The Statement I, II and III showing the State-wise names of districts

covered under NFSM-Rice, NFSM-Wheat and NFSM-Pulses are enclosed respectively.

This Ministry had received requests from some States including Gujarat and Uttar Pradesh for inclusion of new districts/replacement of existing districts. The districts that fulfilled the criteria were included under the programme.

Statement-I

*State-wise Districts Covered Under
NFSM-Rice (Total 142 Districts)*

| State | District |
|-------------------------------|---------------|
| 1. Andhra Pradesh (11) | |
| 1. | Adilabad |
| 2. | Guntur |
| 3. | Khammam |
| 4. | Krishna |
| 5. | Mahaboobnagar |
| 6. | Medak |
| 7. | Nalgonda |
| 8. | Nellore |
| 9. | Srikakulam |
| 10. | Visakhapatnam |
| 11. | Vizianagaram |
| 2. Assam (13) | |
| 1. | Barpeta |
| 2. | Bongaigaon |
| 3. | Darrang |
| 4. | Dhemaji |
| 5. | Goalpara |
| 6. | Karbi-Anglong |
| 7. | Kokrajhar |

| State | District | State | District |
|-----------|--------------------------|-----------|----------------------|
| 8. | Lakhimpur | 3. | Jashpur |
| 9. | Morigon | 4. | Kawardha |
| 10. | Nalbari | 5. | Korba |
| 11. | Sonitpur | 6. | Koriya |
| 12. | Nagaon | 7. | Raigarh |
| 13. | Tinsukia | 8. | Raipur |
| 3. | Bihar (18) | 9. | Raj Nandgaon |
| 1. | Araria | 10. | Sarguja |
| 2. | Banka | 5. | Gujarat (2) |
| 3. | Champan (East) | 1. | Dahod |
| 4. | Champan (W) | 2. | Pancbmahals |
| 5. | Darbhanga | 6. | Jharkhand (7) |
| 6. | Gaya | 1. | Gumla |
| 7. | Jamui | 2. | Hazaribagh |
| 8. | Katihar | 3. | Khunti |
| 9. | Kishanganj | 4. | Ramgarh |
| 10. | Madhubani | 5. | Ranchi |
| 11. | Madhepura | 6. | Simdega |
| 12. | Muzaffarpur | 7. | Singhbhumi (w) |
| 13. | Nalanda | 7. | Karnataka (7) |
| 14. | Saharsa | 1. | Belgaum |
| 15. | Samastipur | 2. | Dakshin Kannada |
| 16. | Sitamarhi | 3. | Hassan |
| 17. | Siwan | 4. | Raichur |
| 18. | Supaul | 5. | Shimoga |
| 4. | Chhattisgarh (10) | 6. | Uduppi |
| 1. | Dantewara | 7. | Uttar Kanada |
| 2. | Janjgir-Champa | 8. | Kerala (1) |

| State | District | State | District |
|-------|------------------------------|-------|-------------------------------|
| | 1. Pallakkad | | 11. Nawapara |
| | 9. Madhya Pradesh (9) | | 12. Nawrangpur |
| | 1. Anuppur | | 13. Nayagarh |
| | 2. Damoh | | 14. Phulbani |
| | 3. Dindori | | 15. Sundargarh |
| | 4. Katni | | 12. Tamil Nadu (5) |
| | 5. Mandla | | 1. Nagapattinam |
| | 6. Panna | | 2. Pudukkottai |
| | 7. Rewa | | 3. Ramanathapuram |
| | 8. Satna | | 4. Sivagangai |
| | 9. Shahdol | | 5. Thiruvapur |
| | 10. Maharashtra (6) | | 13. Uttar Pradesh (27) |
| | 1. Bhandara | | 1. Azamgarh |
| | 2. Chandrapur | | 2. Badaun |
| | 3. Gadchiroli | | 3. Bahraich |
| | 4. Gondia | | 4. Ballia |
| | 5. Nasik | | 5. Balrampur |
| | 6. Pune | | 6. Banda |
| | 11. Orissa (15) | | 7. Bareilly |
| | 1. Angul | | 8. Basti |
| | 2. Bolangir | | 9. Chatrapati Sahuji Maharaj |
| | 3. Boudha | | 10. Deoria |
| | 4. Deoghar | | 11. Fatehpur |
| | 5. Dhenkanal | | 12. Ghazipur |
| | 6. Jajpur | | 13. Gonda |
| | 7. Jharsuguda | | 14. Gorakhpur |
| | 8. Kalahandi | | 15. Hardoi |
| | 9. Keonjhar | | 16. Mainpuri |
| | 10. Malkangiri | | 17. Mau |

| State | District |
|------------|------------------------------|
| 18. | Mirzapur |
| 19. | Raebareli |
| 20. | Rampur |
| 21. | Saharanpur |
| 22. | Shravasti |
| 23. | Siddharthnagar |
| 24. | Sitapur |
| 25. | Sonbhadra |
| 26. | Sultanpur |
| 27. | Unnao |
| 14. | West Bengal (8) |
| 1. | 24 Parganas (S) |
| 2. | Cooch-Behar |
| 3. | Dinajur(North) |
| 4. | Howrah |
| 5. | Jalpaiguri |
| 6. | Midnapur (East) |
| 7. | Midnapur (West) |
| 8. | Purulia |
| 15. | Jammu and Kashmir (3) |
| 1. | Jaamu |
| 2. | Kathua |
| 3. | Samba |

Statement-II

*State-wise Districts Covered Under
NFMS-Wheat (Total 142 Districts)*

| State | District |
|-----------|-------------------|
| 1. | Bihar (25) |
| 1. | Araia |

| State | District |
|-----------|--------------------|
| 2. | Banka |
| 3. | Bhazalpur |
| 4. | Bhabua |
| 5. | Champan (E) |
| 6. | Champan (W) |
| 7. | Darbhanga |
| 8. | Jamui |
| 9. | Katihar |
| 10. | Khagaria |
| 11. | Kishanganj |
| 12. | Madhubani |
| 13. | Madhepura |
| 14. | Munghyr |
| 15. | Muzaffarpur |
| 16. | Nalanda |
| 17. | Nawada |
| 18. | Purnea |
| 19. | Rohtas |
| 20. | Samastipur |
| 21. | Saran |
| 22. | Sheikhpura |
| 23. | Sitamarhi |
| 24. | Supaual |
| 25. | Vaishali |
| 2. | Gujarat (4) |
| 1. | Ahmedabad |
| 2. | Banaskantha |
| 3. | Mehsana |

| State | District | State | District |
|-------|-----------------------------------|-------|---------------------------|
| | 4. Sabarkantha | | 18. Raisen |
| | 3. Haryana (7) | | 19. Rajgarh |
| | 1. Ambala | | 20. Rewa |
| | 2. Bhiwani | | 21. Sagar |
| | 3. Gurgaon | | 22. Satna |
| | 4. Jhajjar | | 23. Shahadol |
| | 5. Rohtak | | 24. Sehore |
| | 6. Mahendergarh | | 25. Seoni |
| | 7. Yamunanagar | | 26. Shivpuri |
| | 4. Madhya Pradesh (30) | | 27. Sidhi |
| | 1. Balaghat | | 28. Tikamgarh |
| | 2. Betul | | 29. Ujjain |
| | 3. Bhind | | 30. Vidisha |
| | 4. Chhattarpur | | 5. Maharashtra (8) |
| | 5. Damoh | | 1. Ahmednagar |
| | 6. Dewas | | 2. Auranzabad |
| | 7. Dhar | | 3. Dhule |
| | 8. Dindori | | 4. Nagpur |
| | 9. East Nimar | | 5. Nasik |
| | 10. Guna | | 6. Parbhani |
| | 11. Harda | | 7. Pune |
| | 12. Indore | | 8. Sholapur |
| | 13. Jabalpur | | 6. Punjab (10) |
| | 14. Jhabua | | 1. Amritsar |
| | 4. Madhya Pradesh (contd.) | | 2. Barnala |
| | 15. Katni | | 3. Bhatinda |
| | 16. Mandla | | 4. Ferozpur |
| | 17. Panna | | 5. Gurdaspur |

| State | District | State | District |
|-------|------------------------------|-------|------------------------------|
| | 6. Hoshiarpur | | 7. Barabanki |
| | 7. Mohali | | 8. Bareilly |
| | 8. Roop nagar | | 9. Basti |
| | 9. Sangroor | | 10. Chandauli |
| | 10. Taran Taran | | 11. Chtrapati Sahuji Maharaj |
| | 7. Rajasthan (15) | | 12. Deoria |
| | 1. Ajmer | | 13. Faizabad |
| | 2. Banswara | | 14. Fatehpur |
| | 3. Bhilwara | | 15. Ghazipur |
| | 4. Bikaner | | 16. Gonda |
| | 5. Jaipur | | 17. Gorakhpur |
| | 6. Jalore | | 18. Hamirpur |
| | 7. Jhalawar | | 19. Hardoi |
| | 8. Kota | | 20. Jaunpur |
| | 9. Nagore | | 21. Jhansi |
| | 10. Pali | | 22. Kaushambi |
| | 11. S. Madhopur | | 23. Kushinagar |
| | 12. Sikar | | 24. Lucknow |
| | 13. Sirohi | | 25. Maharajganj |
| | 14. Tonk | | 26. Mainpuri |
| | 15. Udaipur | | 27. Mathura |
| | 8. Uttar Pradesh (39) | | 28. Mau |
| | 1. Allahabad | | 29. Pratapgarh |
| | 2. Ambedkar Nagar | | 30. Rai Bareilly |
| | 3. Azamgarh | | 31. Ravidas Nagar |
| | 4. Bahraich | | 32. Sant Kabir Nagar |
| | 5. Ballia | | 33. Shravasti |
| | 6. Balrampur | | 34. Siddharthnagar |

| State | District |
|-----------|------------------------|
| 35. | Sitapur |
| 36. | Sonbhadra |
| 37. | Sultanpur |
| 38. | Unnao |
| 39. | Varanasi |
| 9. | West Bengal (4) |
| 1. | Coochbehar |
| 2. | Dinajpur (N) |
| 3. | Dinainurt (S) |
| 4. | Jalpaiguri |

Statement-III

*State-wise Districts Covered Under
NFSM-Pulses (Total 468 Districts)*

| State | District |
|-------|----------------------------------|
| 1. | Andhra Pradesh All 22 Districts. |
| 2. | Assam |
| | 1. Bakssa |
| | 2. Barpeta |
| | 3. Bongaigaon |
| | 4. Dhubri |
| | 5. Jorhat |
| | 6. Kamrup |
| | 7. Kokrajhar |
| | 8. Sonitpur |
| | 9. Nagaon |
| | 10. Udalgiri |
| | Total 10 Districts |
| 3. | Bihar All 38 Districts |

| State | District |
|-------|---------------------------------|
| 4. | Chhattisgarh All 18 Districts |
| 5. | Guiarat All 26 Districts |
| 6. | Haryana All 21 Districts |
| 7. | Jharkhand |
| | 1. Chatra |
| | 2. Dumka |
| | 3. Garhwa |
| | 4. Giridih |
| | 5. Gumla |
| | 6. Hazaribagh |
| | 7. Latehar |
| | 8. Lohardaga |
| | 9. Pakur |
| | 10. Palamu |
| | 11. Ranchi |
| | 12. Sahebganj |
| | 13. Saraikela |
| | 14. Simdega |
| | 15. Singhbhumi (West) |
| | 16. Khunti |
| | 17. Ramgarh |
| 8. | Karnataka All 30 Districts |
| 9. | Madhya Pradesh All 50 Districts |
| 10. | Maharashtra All 33 Districts |
| 11. | Odisha All 30 Districts |
| 12. | Punjab All 20 Districts |
| 13. | Rajasthan All 33 Districts |
| 14. | Tamil Nadu All 30 Districts |
| 15. | Uttar Pradesh All 72 Districts |
| 16. | West Bengal All 18 Districts |

*[English]***Food Scarcity**

5402. SHRI RAYAPATI SAMBASIVA RAO: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government had directed the Food Commissioners to visit villages and obtain information on the prevalence of food scarcity and hunger deaths;

(b) if so, the details and the outcome thereof indicating the tours conducted during the current year, State-wise; and

(c) the steps being taken to remove food scarcity and check hunger deaths in future?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The Department Food and Public Distribution has requested all State Governments/UT Administrations for a report on deaths, if any, due to hunger and starvation. State Governments/UT Administrations have so far reported that there have been no incidence of death due to hunger/starvation in their States/UTs.

(c) For ensuring food security to the poor and vulnerable population and tackling the problem of hunger in the country, the Government has been providing food grains at highly subsidized prices to the targeted population through the State Governments/UT Administrations under the Targeted Public Distribution System (TPDS) and Other Welfare Schemes (OWS) such as Mid-Day Meal Scheme, Wheat Based Nutrition Programme, Rajiv Gandhi Scheme for Empowerment of Adolescent Girls (RGSEAG), Annapurna, Emergency Feeding Programme, etc. During 2011-12, under TPDS, a quantity of 543.58 lakh tons of food grains have been allocated to States/U.Ts. This include additional allocation of 50 lakh tons of food grains made for BPL families at BPL issue prices and 3.87 lakh tons of additional allocation made to 13 States for distribution in the poorest districts as per order of the Hon'ble Supreme Court. 47.45 lakh tons of food grains have been allocated to States/UTs for the Other Welfare Schemes.

TPDS is operated under the joint responsibility of the Central Government and State Governments/UT Administrations. The Central Government is responsible for procurement, storage and its further allocation to the States/UTs. State Governments/UT Administrations are responsible for lifting the allocated foodgrains and its distribution within the States/UTs and in ensuring the allocated foodgrains reach the targeted beneficiaries, particularly, the vulnerable sections of the population and to put in place an effective mechanism to monitor the same so that no one suffers from starvation or hunger.

Livestock Insurance Scheme

5403. SHRI ANANTH KUMAR: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of individuals covered under the Livestock Insurance Scheme in 2008-09, 2009-10 and 2010-11;

(b) whether the Government has considered relaxation in norms in those areas chronically affected by floods, droughts and other such natural disasters; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) As per the information made available by the Livestock Development Board/State Animal Husbandry Department, the number of individuals covered under the Livestock Insurance Scheme in 2008-09, 2009-10 and 2010-11 are as under:

(in lakh Numbers)

| Year | 2008-09 | 2009-10 | 2010-11 |
|-----------------------|---------|---------|---------|
| Number of individuals | 1.82 | 5.46 | 6.55 |

(b) and (c) No, Madam.

Promotion of Monuments

5404. SHRI NITYANANDA PRADHAN:

SHRI BAIJAYANT J. PANDA:

SHRIMATI PRIYA DUTT:

SHRIMATI DEEPA DASMUNSI:

SHRI P. VISWANATHAN:

SHRI PRATAPRAO GANPATRAO JADHAO:

SHRI R. THAMARAISELVAN:

Will the Minister of CULTURE be pleased to state:

(a) the names of both protected and unprotected monuments and sites in the States of Maharashtra and West Bengal, separately;

(b) the details of funds allocated and utilized for maintenance and conservation of the protected monuments in the said States during each of the last three years and the current year, State-wise;

(c) whether the Government proposes to develop and promote the Adilabad Fort in Delhi and all Buddhist sites in the State of Odisha;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether the Government proposes to undertake more excavation and exploration activities in the country;

particularly in the State of Tamil Nadu to further throw light on history of their civilizations; and

(f) the steps taken/proposed to be taken by the Government to preserve the world heritage monuments in the country and make them accessible to visitors throughout the years?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) The detailed list of 285 centrally protected monuments, archaeological sites and remains in Maharashtra and 133 in West Bengal under the jurisdiction of Archaeological Survey of India is at enclosed Statements I and II respectively. No comprehensive survey of unprotected monuments in the country has been undertaken by the Archaeological Survey of India.

(b) The funds allocated and spent on conservation, preservation, maintenance and development of environs of these centrally protected monuments during the last three years and for the current year is as under:

| | (Rupees in lakhs) | | | |
|--------------------|-------------------|---------|---------|---------------------------|
| Maharashtra | 2008-09 | 2009-10 | 2010-11 | 2011-12 (upto Aug.'11) |
| Allocation | 750.15 | 785.00 | 705.00 | 655.00 |
| Expenditure | 750.14 | 784.99 | 704.98 | 377.46 |
| West Bengal | 2008-09 | 2009-10 | 2010-11 | 2011-12 (upto Aug.'11) |
| Allocation | 382.00 | 338.00 | 417.00 | 380.00 |
| Expenditure | 373.15 | 329.50 | 416.31 | 89.18 |

(c) and (d) The ASI maintains all the centrally protected monuments and sites, including Adilabad Fort in Delhi and Buddhist sites in Odisha, on regular basis, depending upon their special needs, within the available manpower and financial resources. The centrally protected monuments/sites are in a fairly good state of preservation.

(e) At present, Archaeological Survey of India (ASI) has no plan/proposal to undertake more excavation particularly in the State of Tamil Nadu.

(f) All world heritage sites are in a good state of conservation and are being regularly maintained by Archaeological Survey of India as per existing international charters and guidelines. In addition to the

conservation, preservation, maintenance and development of environs of the world heritage-sites, creation of tourist-related amenities (e.g. drinking water, toilet blocks, facilities for physically challenged, pathways,

cultural notice boards/sign age, vehicle parking, cloak rooms, etc are also among the regular activities which the ASI undertakes as per needs and availability of resources.

Statement-I

List of Centrally Protected Monuments/Sites in Maharashtra

| Sl. No. | Name of Monumentes/Sites | Location | District |
|--------------------------|--|----------------------|------------|
| Aurangabad Circle | | | |
| 1. | Damri Masjid | Ahmednagar | Ahmednagar |
| 2. | Gate near Niyamat Khan's Place | Ahmednagar | Ahmednagar |
| 3. | Kotla of Twelve Imams | Ahmednagar | Ahmednagar |
| 4. | Mucca Masjid | Ahmednagar | Ahmednagar |
| 5. | Old tomb near Changiz Khan's palace | Ahmednagar | Ahmednagar |
| 6. | Tomb of Nizam Ahmedshah | Ahmednagar | Ahmednagar |
| 7. | Hemadpanthi Temple | Bemini | Ahmednagar |
| 8. | Dhokcshwar Caves | Dhoke | Ahmednagar |
| 9. | Building Known as Faria Bagh | Ghotan | Ahmednagar |
| 10. | Jain Temple | Bhingar Cantonment | Ahmednagar |
| 11. | Temple of Mallikarjuna | Ghotan | Ahmednagar |
| 12. | Cave and Temple | Harishchandra Gad | Ahmednagar |
| 13. | Jarasangh Nagari | Jorve | Ahmednagar |
| 14. | Temple of Mallikarjuna | Karjat | Ahmednagar |
| 15. | Temple of Shiva called Naktichedeul | Karjat | Ahmednagar |
| 16. | Old Temple | Kokamthan | Ahmednagar |
| 17. | Temple of Devi | Mandavagaon Katrabad | Ahmednagar |
| 18. | Salbathan's Tomb | Mohekari | Ahmednagar |
| 19. | Temple of Shiva on the futher side of the stream | Parner | Ahmednagar |
| 20. | Baleshwar Temple | Pedgaon | Ahmednagar |
| 21. | Temple of Laxmi Narayan | Pedgaon | Ahmednagar |

| Sl. No. | Name of Monumentes/Sites | Location | District |
|---------|--|--------------------|------------|
| 22. | Temple of Amriteshwar | Ratanwadi | Ahmednagar |
| 23. | Triple shrined temple of Bhavani | Tahakri | Ahmednagar |
| 24. | Five Stone Gates | Tisgaon | Ahmednagar |
| 25. | Temple of Devi | Toka | Ahmednagar |
| 26. | Temple of Siddbeshwar Mahadev | Toka | Ahmednagar |
| 27. | Temple of Vishnu and Five Ghats at attached thereto. | Toka | Ahmednagar |
| 28. | Ancient sites and remains at Daimabad | Daimabad (Ladgaon) | Ahmednagar |
| 29. | Ancient site locally known as Ladmod | Newasa | Ahmednagar |
| 30. | Dahihanda gate of outer city wall. | Akola | Akola |
| 31. | Khirki gate in the outer city wall | Akola | Akola |
| 32. | South-East bastion of the outer city wall together with 10 years of the adjacent wall on each side, variously known as panch Burj Hasrath Yab and containing a persion inscription. | Akola | Akola |
| 33. | Balapur fort | Balapur | Akola |
| 34. | Chhatri near Dak Banglow | Balapur | Akola |
| 35. | Black stone temple of Bhawani | Barsi Takil | Akola |
| 36. | Narnala Fort: i Akot Gateway, ii Ambar Mahal iii Delhi Gateway, iv Large and Two smaller Guns v Mahakali Gateway, vi Mendheao Gateway vii Shahapur Gateway, viii Sirpur Gateway ix Small Mosque, x Tank buikt to contain Oil and Ghee. | Patur | Akola |
| 37. | Patur Cave (Two Cave) | Patur | Akola |
| 38. | Tank in front of tomb of Lalkhan | Amner | Akola |
| 39. | Tomb of Lalkhan | Amner | Amaravati |
| 40. | Gawilgarh Fort (The walls and the whole area contained by them) | Chikalda | Amaravati |

| Sl. No. | Name of Monumentes/Sites | Location | District |
|---------|--|----------------------|------------|
| 41. | City wall of Nawab Ismail Khan | Bllichpur (Achalpur) | Amaravati |
| 42. | Dula Gate | Bllichpur (Achalpur) | Amaravati |
| 43. | Haripura Gate | Bllichpur (Achalpur) | Amaravati |
| 44. | Hauz Katora | Bllichpur (Achalpur) | Amaravati |
| 45. | Jiwanpura Gate | Bllichpur (Achalpur) | Amaravati |
| 46. | Temple of Anandeshwar | Lasur | Amaravati |
| 47. | Ajanta Caves | Ajanta | Aurangabad |
| 48. | Aurangabad Caves | Aurangabad | Aurangabad |
| 49. | Tomb of Rabia Daurani (Bibi-Ka-Maqbara) | Aurangabad | Aurangabad |
| 50. | Daulatabad Fort and Monument therein (i.e. Chand Minar) | Daulatabad | Aurangabad |
| 51. | Ellora Caves | Ellora | Aurangabad |
| 52. | Tomb of Aurangazeb | Khultabad | Aurangabad |
| 53. | Tomb of Malik Ambar | Khiltabad | Aurangabad |
| 54. | Ancient Site/Mound | Paithan | Aurangabad |
| 55. | Pitalkhora Caves | Paitalkhora | Aurangabad |
| 56. | Ghrishneshwar Temple, chattries and other ancient sites | Verul (Ellora) | Aurangabad |
| 57. | Area coutaining the old remains of two temples consisting of a collection of Massive stones in two separate heaps, One immediately outside padampur to the north and the other immediately to the south of Ganeshpur | Padampur | Bhandara |
| 58. | Remains of the temple to the North of the Village | Padampur | Bhandara |
| 59. | Remains of the temple to the North-west of the village | Padampur | Bhandara |
| 60. | Remains of the temple close to the south of the village Ganeshpur | Padampur | Bhandara |
| 61. | Remains of the temple locally known as Nath Bawa | Padampur | Bhandara |
| 62. | Fort | Pratapgrah | Bhandara |

| Sl. No. | Name of Monumentes/Sites | Location | District |
|---------|---|-------------------------------|------------|
| 63. | All the remains of the circumambulation wall of Pauni Fort | Pauni | Bhandara |
| 64. | Ancient mounds on which the modern temple of jagannath stands | Pauni | Bhandara |
| 65. | Mound known as Hardulala-ki-Tekri | Pauni | Bhandara |
| 66. | Cromlesh known as 'Tillota' (Frying Pan) | Pipalgaon | Bhandara |
| 67. | Ukkadeshwar Mahadev Temple | Ukkad Pimpri | Bheed |
| 68. | Moti Samadhi | Deulgaon Raja | Buldhana |
| 69. | Three old Temples | Dhotra | Buldhana |
| 70. | Mosque | Fathekheycla (Sakharkheda) | Buldhana |
| 71. | Two old Temple | Kothali | Buldhana |
| 72. | Dharmasala locally called chhatri | Lonar | Buldhana |
| 73. | Fifteen Temple | Lonar | Buldhana |
| 74. | Gaimukha Temple and Tank | Lonar | Buldhana |
| 75. | Gaimukha Temple No. 1 of Daitya Sudana | Lonar | Buldhana |
| 76. | Square Kunda on the East of the Town | Lonar | Buldhana |
| 77. | Temple of Daitya Sudana | Lonar | Buldhana |
| 78. | Dharmasala at North-East corner of the town | Mehkar | Buldhana |
| 79. | Mosque | Rohinkhed | Buldhana |
| 80. | Temple of Mahadev | Sakegaon | Buldhana |
| 81. | Temple of Vishnu, remains of an old building to the east of that temple and remains of small temple | Satgaon | Buldhana |
| 82. | Tank | Sindhkhed Raja | Buldhana |
| 83. | Temple of Mahadev | Sindhkhed Raja | Buldhana |
| 84. | Lakhuji Jadhavrao's Samadhi | Sindhkhed | Buldhana |
| 85. | Fort Wall | Ballarpur | Chandrapur |
| 86. | Fort | Bhandak | Chandrapur |
| 87. | Large high knoll immediately to the east of Bhandranath temple with remains of a temple, with huge stone carved blocks and a figure of Ganapati | Bhandak | Chandrapur |

| Sl. No. | Name of Monumentes/Sites | Location | District |
|---------|--|-----------------|-------------|
| 88. | Pandavas caves containing three images | Bhandak | Chandrapur |
| 89. | Achaleshwar Temple and another small temple within an enclosure | Chandrapur | Chandrapur |
| 90. | Enclosure and buldings of the Gond Raja's Tomb just outside the Achaleshwar gate the city. | Chandrapur | Chandrapur |
| 91. | Fort Wall | Chandrapur | Chandrapur |
| 92. | Lalpeth monoliths consisting of the sixteen colosal stone images. i. Anna Purna, ii. Bhim, iii. Fish, iv. Ganga v. Ganpati, vi. Hanuman, vii. Hanuman, viii. Kali, ix. Mahadev, x. Mahadev xi. Nandi, xii. Rawan, xiii. Snake, xiv. Tortoise xv. Ganpati xvi. Ganga | Chandrapur | Chandrapur |
| 93. | Mahadev Temple close to the Municipal office | Chandrapur | Chandrapur |
| 94. | Tern pie of the Mahakali | Chandrapur | Chandrapur |
| 95. | Temple of Keshavanath | Churul | Chandrapur |
| 96. | Ancient Temple | Deotek | Chandrapur |
| 97. | Hemadpanth Temple containing images of Dattatraya, Mahadev and Laxminarayan | Dhanora | Chandrapur |
| 98. | Old Bridge | Ghutkala | Chandrapur |
| 99. | Old Temple of Chandikadevi | Ghutkala | Chandrapur |
| 100. | Remains of an old Fort | Khatora | Charidrapur |
| 101. | Temple of Mahadev | Mahadwari | Chandrapur |
| 102. | Temple of Mahadev | Neri | Chandrapur |
| 103. | Ramdigi temple and Ramdigi pool | Nimdhela Forest | Chandrapur |
| 104. | Old Hemadpanthi Temple | Palebaras | Chandrapur |
| 105. | Old Temple of Mahadev | Rajgarh | Chandrapur |
| 106. | Math | Balsana | Dhulia |
| 107. | Small Temple on Survey No. 141 | Balsana | Dhulia |
| 108. | Temple of Durga | Balsana | Dhulia |

| Sl. No. | Name of Monumentes/Sites | Location | District |
|---------|---|-------------|------------|
| 109. | Temple of Shiva | Balsana | Dhulia |
| 110. | Temple of the left side of shiva's Temple in Survey No. 418 | Balsana | Dhulia |
| 111. | Temple in front of the above in Survey No. 418 | Balsana | Dhulia |
| 112. | Temple between Durga's Temple and Math in Survey No. 141 | Balsana | Dhulia |
| 113. | Old gateways in the ruined fort and caves | Bhamer | Dhulia |
| 114. | Seven Mohammedan Tombs | Thalner | Dhulia |
| 115. | Three Mohammedan Tombs | Thalner | Dhulia |
| 116. | Ancient site and remains | Prakasha | Dhulia |
| 117. | Old Temple | Armori | Gadchiroli |
| 118. | Stone Circle | Arsoda | Gadchiroli |
| 119. | Group of twenty cromlechs or Kistvaens | Chamurshi | Gadchiroli |
| 120. | Rock Caves | Jharapapra | Gadchiroli |
| 121. | Group of Temple | Markanda | Gadchiroli |
| 122. | Fortress of Tipagarh | Murumgaon | Gadchiroli |
| 123. | Large Temple | Thanegaon | Gadchiroli |
| 124. | Fort wall | Waira | Gadchiroli |
| 125. | Temple of Bhandareswar | Waira | Gadchiroli |
| 126. | Ancient mound and monument known as Pawar's Gadhi | Bahal | Jalgaon |
| 127. | Temple of Changdev | Changdev | Jalgaon |
| 128. | Temple of Debi and Sambha | Dighi | Jalgaon |
| 129. | Maheswara Temple | Patan | Jalgaon |
| 130. | Temple of Chandika Devi | Patan | Jalgaon |
| 131. | Temple of Nagarjun | Patan | Jalgaon |
| 132. | Temple of Shringer Chavdi | Patan | Jalgaon |
| 133. | Mahadev Temple | Sangameswar | Jalgaon |
| 134. | Mudhai Devi Temple | Vaghli | Jalgaon |

| Sl. No. | Name of Monumentes/Sites | Location | District |
|---------|---|-------------------|----------|
| 135. | Old Temple of Siddheshwar with three inscriptions slabs | Vaghli | Jalgaon |
| 136. | Ancient site and remains | Tekwada | Jalgaon |
| 137. | Archaeological site and remains | Bhokardan | Jalna |
| 138. | Remains of an old fort on the hill | Bhiwagarh | Nagpur |
| 139. | Fort | Dpnagartal | Nagpur |
| 140. | Temple of Mahadev | Ghogra | Nagpur |
| 141. | Stone Circle | Junapani | Nagpur |
| 142. | Stone Circle | Ghorar | Nagpur |
| 143. | Ancient Buddhist remains comprising monastery, stupas, Rock-cut inscription etc. | Mansar and Kahari | Nagpur |
| 144. | Stone circle | Nildho | Nagpur |
| 145. | Kalimata's Temple | Ramtek | Nagpur |
| 146. | Remains of a very old shrines upon the western ride at the end of the Remtek hill consisting of a portion of porch of a temple and the mutilated image of Trivikram Avatara of Vishnu | Ramtek | Nagpur |
| 147. | Tank and Mandapa opposite to the Dattatraya's Temple | Ramtek | Nagpur |
| 148. | Stone Circle | Takalghat | Nagpur |
| 149. | Brahmanical caves locally known as a Pandevlena | Mahoor Village | Nanded |
| 150. | Hindu Temple | Ambegaon | Nasik |
| 151. | Old Temple | Anjaneri | Nasik |
| 152. | Caves | Ankai | Nasik |
| 153. | Hindu Temple | Deothan | Nasik |
| 154. | Old Matichi-Gadhi | Nasik | Nasik |
| 155. | Pandev Lena Caves | Pathardi | Nasik |
| 156. | Temple of Aeshwar | Sinnar | Nasik |
| 157. | Temple of Gondeshwar Mahadev | Sinnar | Nasik |
| 158. | Trimbakeshwar Temple | Tringalwadi | Nasik |

| Sl. No. | Name of Monumentes/Sites | Location | District |
|----------------------|--|---------------|-----------------|
| 159. | Jain Temple | Tringalwadi | Nasik |
| 160. | Hemadpanthi Temple of Mahadev | Zodge | Nasik |
| 161. | Fort | Paunar | Wardha |
| 162. | Hemadapanthi Temple of Mahadev | NNeir | Yeotmal |
| 163. | Temple of Goddess pandardevi | Pandhardevi | Yeotmal |
| 164. | Temple of Kamaleshwar | Pathrot | Yeotmal |
| 165. | Mahadev Temple | Rant Swangi | Yeotmal |
| 166. | Mahadev Temple | Rui-Wai | Yeotmal |
| 167. | Hernadpanthi Temple of Shree Mahadev (Taponeshwar) | Tapona | Yeotmal |
| 168. | Mahadev Temple | Yelabara | Yeotmal |
| Mumbai Circle | | | |
| 1. | Ancient site at Brahamapuri | Kolhapur | Kolhapur |
| 2. | Panhala Fort | Panhala | Kolhapur |
| | i. Ambarkhana, ii. Andhra Vav iii. Dharma Kopthi, iv. Naikinicha Sajja v. Teen Darwaja, vi. Wagh Darwaja vii. Tatabani together with bastions | | |
| 3. | Buddhist Caves | Panhala | Kolhapur |
| 4. | Whole hill fort of Sion together with all ancient Protugese remais of buildings situated to the north, east and south-east sides of the hill | Sion | Mumbai |
| 5. | Monolithic bass relief depicting Siva | Parel village | Mumbai |
| 6. | Old Portuguese Churches, tower and caves | Mandapeshwar | Mumbai Suburban |
| 7. | Buddhist Caves | Kanheri | Mumbai Suburban |
| 8. | Jogeshwari Caves | Maias | Mumbai Suburban |
| 9. | Kondivate Caves | Kondivate | Mumbai Suburban |
| 10. | Mandapeshwara Caves | Mandapeshwar | Mumbai Suburban |
| 11. | Portuguese Monastery over the cave and the large watch tower on the adjoining hill | Mandapeshwar | Mumbai Suburban |
| 12. | Songad | Achloli | Raigad |

| Sl. No. | Name of Monumentes/Sites | Location | District |
|---------|--|----------|----------|
| 13. | Cathedral | Agarkot | Raigad |
| 14. | Chouaburji-Castle or Factory of Cheul | Agarkot | Raigad |
| 15. | Church and Convent of the Augustinians | Agarkot | Raigad |
| 16. | One Dominican Church and Covent | Agarkot | Raigad |
| 17. | Jusuit Monastery | Agarkot | Raigad |
| 18. | Kothi | Agarkot | Raigad |
| 19. | Buruj | Agarkot | Raigad |
| 20. | St. Francis Xavier's Chapel | Agarkot | Raigad |
| 21. | Satkhani St. Barbara's Tower | Agarkot | Raigad |
| 22. | Two gates-Petra Da Mar and Pota da Terra | Agarkot | Raigad |
| 23. | Hirakota old Fort | Agarkot | Raigad |
| 24. | Kolaba Fort Containing i) Manik Chawada, ii) Nanisahib's Palace iii) North Causeway, iv) Padmavati Shrine v) Reservoir Apsaras, vi) Sarja Kot vii) Shrine of Bhawani, viii) Shrine of Maruti ix) Shrine of Yashvantadari, xi) Talghar x) South causeway, xii) Temple of Bopdec xiii) Temple of anpati-pen-Chyaten xiv) Temple of Gulabai or Mahtshuri xv) Temple of Kanoba, xvi) Thorle wada, xvii) Temple of Mahadev xviii) Tomb of a Mahammadan saint | Agarkot | Raigad |
| 25. | Cave | Ambivli | Raigad |
| 26. | Birwadi Forf | Birwadi | Raigad |
| 27. | Barber's Mahel | Cheul | Raigad |
| 28. | Dader (Stair Case) | Cheul | Raigad |
| 29. | Kaman (Arch) | Cheul | Raigad |
| 30. | Mosque | Cheul | Raigad |
| 31. | Rajkot | Cheul | Raigad |
| 32. | Tomb of Angre | Cheul | Raigad |

| Sl. No. | Name of Monumentes/Sites | Location | District |
|---------|--|------------------|----------|
| 33. | Wada of Dancing Girls | Cheul | Raigad |
| 34. | Chandragad | Dhavala | Raigad |
| 35. | Elephanta Caves | Gharapuri | Raigad |
| 36. | Ghereagad or Surgad Fort | Ghera Surgad | Raigad |
| 37. | Ghosalgad Fort | Ghosale | Raigad |
| 38. | Old Fort containing a temple of the God Kaugormel and Two tanks | Kadasari Kangori | Raigad |
| 39. | Buddhist Caves | Gomashi | Raigad |
| 40. | A precipitious hill near Raigad Fort Containing one rock-cut cistern of water. It was formerly used as a Jail for prisoners. | Kadasari Lingana | Raigad |
| 41. | Caves | Kol | Raigad |
| 42. | Caves in Survey No. 49 and No. 50 | Kol | Raigad |
| 43. | Caves | Kondhane | Raigad |
| 44. | Old Fort | Korlai | Raigad |
| 45. | Awchitgad | Medhe | Raigad |
| 46. | Caves | Kuda | Raigad |
| 47. | Kasa (Kamsa) Fort | Murud | Raigad |
| 48. | Thanala Caves | Nadsur | Raigad |
| 49. | Nagothana Bridge | Nagothana | Raigad |
| 50. | Khadsamla Caves | Nenawali | Raigad |
| 51. | Jijamata's Samadhi consisting of four towers. | Pachad | Raigad |
| 52. | Jijamata's Wada comprising four dilapidated houses and three wells surrounded by a stone wall | Pachad | Raigad |
| 53. | Caves | Pale | Raigad |
| 54. | Caves Near the Kotali Fort | Peth | Raigad |
| 55. | Kotali Fort with two iron guns and one bronze gun | Peth | Raigad |
| 56. | Janjira Fort | Rajapuri | Raigad |
| 57. | Tombs at Kholkar Najik Ghumaj (Khokeri Ghumaj) | Rajapuri | Raigad |

| Sl. No. | Name of Monumentes/Sites | Location | District |
|---------|---|------------|-----------|
| 58. | Fort of Raigad | Raigad | Raigad |
| 59. | Tala Fort | Tala- | Raigad |
| 60. | Ancient Bricks stupa at Elephanta Island. | Gharapuri | Raigad |
| 61. | Koudane caves | khapoli | Raigad |
| 62. | Aga Khan Palace Building | Pune | Pune |
| 63. | Cave Temple of Bhamburada | Poona | Pune |
| 64. | Old Citadel know as Shaniwar Wada | Poona | Pune |
| 65. | Old European Tombs | Poona | Pune |
| 66. | Fort | Rajmarchi | Pune |
| 67. | Excavations and Inscriptions | Shelarwadi | Pune |
| 68. | Fori | Visapur | Pune |
| 69. | Small Dargah near Habsi Gumaz | Agar | Pune |
| 70. | Cave Temple and Inscription | Bedsa | Pune |
| 71. | Cave temple and Inscription | Bhaja | Pune |
| 72. | Caves and inscription at the Nana Pass (Naneghat) | Ghatghar | Pune |
| 73. | Caves, Temple and Inscription | Junnar | Pune |
| 74. | Fort of Shivneri | Junnar | Pune |
| 75. | Habsi Gumbaz | Junnar | Pune |
| 76. | Caves, Temple and inscription | Karla | Pune |
| 77. | Ancient dam with lock and sluice gates | Khed | Pune |
| 78. | Dilawar Khan's Masjid | Khed | Pune |
| 79. | Dilawar Khan's Tomb | Khed | Pune |
| 80. | Lohagad Fort | Lohagael | Pune |
| 81. | Bhuleshwar Mahadeo Temple | Malsiras | Pune |
| 82. | Mohammed Tughlak's Mosque | Khanapur | Sangli |
| 83. | Mosque | Dabhol | Ratnagiri |
| 84. | Rock cut Caves (Ganesh lena group) | Dapoli | Ratnagiri |
| 85. | Suvarnadurga fort | Harnai | Ratnagiri |

| Sl. No. | Name of Monumentes/Sites | Location | District |
|---------|--|-------------------|-----------|
| 86. | Jaygad fort | Jaydgad | Ratnagiri |
| 87. | Vijaydurg Fait | Vijaydurg | Ratnagiri |
| 88. | Panta's Kot or Got open space | Karad | Satara |
| 89. | Old Temple of the River Krishna | Old Mahabaleshwar | Satara |
| 90. | Jhabreshwar Mahadev Temple | Phaltan | Satara |
| 91. | Buddhist caves | Jakhinwadi | Satara |
| 92. | Tomb or Begami | Ghodeshwar | Sholapur |
| 93. | Aurangazeb's Fort | Machnur | Sholapur |
| 94. | Old Temple of Sri Siddeshwar (enclosed in a paved court) | Machnur | Sholapur |
| 95. | Covered colonnade (to the south of the well) | Mahalung | Sholapur |
| 96. | Hemadpanthi Temple of Mahadev | Mahalung | Sholapur |
| 97. | Hemadpanthi Temple of Vithoba | Mahalung | Sholapur |
| 98. | Hemadpanthi Well | Mahalung | Sholapur |
| 99. | Mahadev Stones | Mahalung | Sholapur |
| 100. | Temple of Devi (Yamai) | Mahalung | Sholapur |
| 101. | Old Fort | Sholapur | Sholapur |
| 102. | Gateway and old Maruti temple with Viragal stones on either side. | Velapur | Sholapur |
| 103. | Old doubled shrined temple | Velapur | Sholapur |
| 104. | Old Temple and Viragals or sculptural memorial stones | Velapur | Sholapur |
| 105. | Old Temple of Sarkarvada locally known as Parasnath temple | Velapur | Sholapur |
| 106. | Temple of Haranarishwar and Ardhanarineshwar, one Hemadpanthi tank (small square kunda) and Vinagal stone kept in the comound. | Velapur | Sholapur |
| 107. | Sindhurg fort | Malvan | Sindhurg |
| 108. | Temple of Ambarnath | Ambarnath | Thane |
| 109. | Fort | Arnala | Thane |

| Sl. No. | Name of Monumentes/Sites | Location | District |
|---------|---|-------------|----------|
| 110. | Fort and portuguese remains | Bassein | Thane |
| 111. | Tank by the west side of ther road from Umarale village to Bolinj | Bolinj | Thane |
| 112. | Mound locally known as "Sonar Bhat" | Gas | Thane |
| 113. | Caves on Burud Hill | Khunwada | Thane |
| 114. | Mahuli Fort | Mahuli | Thane |
| 115. | Mound locally known as "Burud kot" Mardes | Mardes | Thane |
| 116. | Brahmanical Caves | Polu Sonala | Thane |
| 117. | Carved Stones | Vada | Thane |

Statement-II*List of Centrally Protected Monuments/Sites in West Bengal*

| Sl. No. | Name of Monumentes/Sites | Location | District |
|---------|--|-----------|----------|
| 1. | Ancient Temple | Bahulara | Bankura |
| 2. | Dalmodal Gun and the platform on which it is mounted | Bishnupur | Bankura |
| 3. | Gate of Old Fort | Bishnupur | Bankura |
| 4. | Joremandir | Bishnupur | Bankura |
| 5. | Jore Bangla Temple | Bishnupur | Bankura |
| 6. | Kalachand Temple | Bishnupur | Bankura |
| 7. | Lalji Temple | Bishnupur | Bankura |
| 8. | Madan Gopal Temple | Bishnupur | Bankura |
| 9. | Madan Mohan Temple | Bishnupur | Bankura |
| 10. | Malleswar Temple | Bishnupur | Bankura |
| 11. | Murali Mohan Temple | Bishnupur | Bankura |
| 12. | Nanda Lal Temple | Bishnupur | Bankura |
| 13. | Patpur Temple | Bishnupur | Bankura |
| 14. | Radha Vinod Temple | Bishnupur | Bankura |

| Sl. No. | Name of Monumentes/Sites | Location | District |
|---------|---|----------------|----------|
| 15. | Radha Govinda Temple | Bishnupur | Bankura |
| 16. | Radha Madhav Temple | Bishnupur | Bankura |
| 17. | Radha Shyam Temple | Bishnupur | Bankura |
| 18. | Rasmancha | Bishnupur | Bankura |
| 19. | Shyam Rai Temple | Bishnupur | Bankura |
| 20. | Small Gateway of Fort | Bishnupur | Bankura |
| 21. | Stone Chariot | Bishnupur | Bankura |
| 22. | Saileswar Temple | Dihar | Bankura |
| 23. | Sareswar Temple | Dihar | Bankura |
| 24. | Temple of Radha Damodar Jiw | Ghutgeria | Bankura |
| 25. | Gokul Chand Temple | Gokulnagar | Bankura |
| 26. | Temple of Ratneswar | Jagannath pur | Bankura |
| 27. | Temple of Shyam Sunder | Madanpur | Bankura |
| 28. | Temple site now represented only by a Mound and a Statue of Surya. | Pareshnath | Bankura |
| 29. | Temple site of an old Jain Temple now represented only by a Mound with a Jain statue. | Pareshnath | Bankura |
| 30. | Image of Durga slaying Mahisasura under a tree | Sarengarh | Bankura |
| 31. | Temple site now represented only by a Mound | Sarengarh | Bankura |
| 32. | Temple site now represented only by a Mound with statues of Ganesh and Nandi on it. | Sarengarh | Bankura |
| 33. | Temple site now represented only by a Mound with an Image of Nandi on it. | Sareugarh | Bankura |
| 34. | Rock Inscription of Chandra Varman | Susunia | Bankura |
| 35. | Temple of Radha Vinod commonly known as Joydev. | Joydeb-Kenduli | Birbhum |
| 36. | Temple of Dharmaraj | Kubilashpur | Birbhum |
| 37. | Two Mounds | Bhadeswar | Birbhum |
| 38. | Temple of Basuli and the mound together fourteen other temples near them containing the Linga images of Shiva | Nanoor | Birbhum |

| Sl. No. | Name of Monumentes/Sites | Location | District |
|---------|---|---------------------------|---------------------|
| 39. | Temple of Rasmancha (Damodar Temple) | Suri | Birbhum |
| 40. | Two Ancient Temple (Joint together) | Baidyapur | Burdwan |
| 41. | Rudreswar Temple | Bamunara | Burdwan |
| 42. | Group of four Ancient Temples | Begunia | Burdwan |
| 43. | Tomb of Baharam Sakka, Sher Afghan and Nawab Qutabuddin | Burdwan | Burdwan |
| 44. | Stone Temple | Garui | Burdwan |
| 45. | Temple of Ichai Ghosh | Gourangpur | Burdwan |
| 46. | Ancient Site | Nadhia | Burdwan |
| 47. | Jain Brick Temple known as Sat-Deul | Delilia | Burdwan |
| 48. | Group of Temples (12 nos. Temples)- 1 Bijoy Vaidyanath Temple 2 Giri Gobardhan Temple 3 Gopalji Temple, 4 Jaleswar Temple 5 Krishna Chandraji Temple 6 Lalji Temple, 7 Naba-Kailasha Temple 8 Pancharatna Temple 9 Pratapeswar Siva Temple in Rajbari Complex 10 Rameswar Temple, 11 Ratneswar Temple 12 Rupeswar Temple | Kalna | Burdwan |
| 49. | Ancient Site and Remains of Pauduk Rajar Dhipi | Panduk | Burdwan |
| 50. | Ancient Mound | Bharatpur | Burdwan |
| 51. | Metcalfe Hall | Calcutta | Calcutta |
| 52. | Cooch Behar Palace | Cooch Behar | Cooch Behar |
| 53. | Rajpath Site | Khalsa Gasanimari | Cooch Behar |
| 54. | Tomb of Alexander-Csoma de Kores | Darjeeling | Darjeeling |
| 55. | Tomb of General Llyod | Darjeeling | Darjeeling |
| 56. | Mounds | Bangarh (Ganga rampur) | Dinajpur (South) |

| Sl. No. | Name of Monumentes/Sites | Location | District |
|---------|---|-----------------|---------------------|
| 57. | Dargah of Shah Ata | Ganga rampur | Dinajpur (South) |
| 58. | Haneswari and Basudev Temples | Bansberia | Hooghly |
| 59. | Dutch Cemetery together with all tombs and monuments contained therein | Chinsurah | Hooghly |
| 60. | Dutch Memorial monument of Susan Anna Maria | Chinsurah | Hooghly |
| 61. | Group of temples known as Brindaban Chandra's Math | Guptipara | Hooghly |
| 62. | Mounds | Mahanad | Hooghly |
| 63. | Minar | Pandua | Hooghly |
| 64. | Mosque | Pandua | Hooghly |
| 65. | Mosque and Tombs | Satgaon | Hooghly |
| 66. | (i) Danish Cemetery (ii) All ancient structures, all tombs stone monument remains and inscriptions within the area enclosed by the said walls. | Serampore | Hooghly |
| 67. | Shrine and Mosque known as Dargah of Zafar Khan Gazi | Tribeni | Hooghly |
| 68. | Sri Mayer Ghat | Howrah | Howrah |
| 69. | Adina Mosque | Pandua (Adina) | Malda |
| 70. | Baisgazi Wall | Gaur | Malda |
| 71. | Baraduary Masjid or the Great Golden Mosque | Gaur | Malda |
| 72. | Bhita of Chand Sadagar | Gaur | Malda |
| 73. | Chamkatti Masjid | Gaur | Malda |
| 74. | Chika Masjid | Gaur | Malda |
| 75. | Dakhil Masjid | Gaur | Malda |
| 76. | Firoz Minar | Gaur | Malda |
| 77. | Gumti Gateway | Gaur | Malda |
| 78. | Gunamant Mosque | Gaur | Malda |
| 79. | Kotwali Darwaja | Gaur | Malda |

| Sl. No. | Name of Monumentes/Sites | Location | District |
|---------|---|--------------------------|-------------|
| 80. | Lottan Masjid | Gaur | Malda |
| 81. | Lukochori Gateway | Gaur | Malda |
| 82. | Qadam Rasul Mosque | Gaur | Malda |
| 83. | Tomb of Fateh Khan | Gaur | Malda |
| 84. | Tantipara Masjid | Gaur | Malda |
| 85. | Two tombs in front of Tantipura Masjid | Gaur | Maida |
| 86. | Two Stone Pillars | Gaur | Malda |
| 87. | Tower | Nimsarai | Maida |
| 88. | Eklakhi Mausoleum | Pandua | Maida |
| 89. | Qutab Sahi Masjid | Pandua | Maida |
| 90. | Kurumbera Fort | Gaganeswar | Midnapore |
| 91. | John Pierce Tomb | Midnapore | Midnapore |
| 92. | Tomb of Azimunnisha Begum daughter of Murshid Quli Khan | Azimnagar | Murshidabad |
| 93. | Residency Cemetery also known as Station Burial ground | Babulbona Beharampore | Murshidabad |
| 94. | Bhabaniswar Mandir | Baranagar | Murshidabad |
| 95. | Char Bangla Group of Four Siva Temples | Baranagar | Murshidabad |
| 96. | Tomb of Mirmardan | Faridpur | Murshidabad |
| 97. | Dutch Cemetery | Kalikapur | Murshidabad |
| 98. | Old English Cemetary or Old Residence Burial Ground | Kashim Bazar | Murshidabad |
| 99. | Mosque | Kheraul | Murshidabad |
| 100. | Tomb of Alivardi Khan and the tomb of Siraj-ud-daullah | Khosbag | Murshidabad |
| 101. | Mound known as Barkona Deul Mound | Panchthupi | Murshidabad |
| 102. | Mounds known as the Devil's Mound and Raja Karna's Palace | Rangamati | Murshidabad |
| 103. | Tomb of Sujauddin | Roshnibag | Murshidabad |

| Sl. No. | Name of Monumentes/Sites | Location | District |
|---------|---|-------------------------|------------------------|
| 104. | Tomb and Mosque of Murhsid Kuli Khan | Sabjkatra | Murshidabad |
| 105. | Jahan Kosa Gun | Topkhana | Murshidabad |
| 106. | Hazarduari Palace and Imambara (Murshidabad) | Killa Nizarnat | Murshidabad |
| 107. | Mound known as Bahanpukur Mound or Fort | Bamanpukur | Nadia |
| 108. | Ruins of Fort | Bamanpukur | Nadia |
| 109. | Temple | Palpara | Nadia |
| 110. | Old Temple at Banda | Banda | Purulia |
| 111. | Chandraketu's Fort | Berachampa | 24 Parganas (North) |
| 112. | Ancient Mound known as Barah Mihirer Dhipi also known as Khana Mihirer Dhibi | Deulia and Kaukipara | 24 Parganas (North) |
| 113. | Jattar Deul | Jata | 24 Paruanas (South) |
| 114. | Currency Building | Dalhousie Square | Kolkata |
| 115. | Asiatic Society Building | Park Street | Kolkata |
| 116. | Maghen David Synagogue | Ward No. 45 | Kolkata |
| 117. | Beth-el-Synagogue | Pollock Street | Kolkata |
| 118. | St. John's Church | Kolkata | Kolkata |
| 119. | Dupleix Palace(Institute de Chandan Nagar) | Chandan Nagar | Hooghly |
| 120. | South Gate, Kella Nezamat | Lalbag | Murshidabad |
| 121. | Immambara, Kella Nezamat | Lalbag | Murshidabad |
| 122. | White Mosque, Kella Nezamat | Lalbag | Murshidabad |
| 123. | Yellow Mosque, Kella Nezamat | Lalbag | Murshidabad |
| 124. | Tripolia Gate, Kella Nizammat | Lalbag | Murshidabad |
| 125. | Dharmarai Temple, West Bengal | Pathra | Midanapur |
| 126. | Temples of Bandyopadhyay Family, West Bengal | Pathra | Midanapur |
| 127. | Sitala Temples, West Bengal | Pathra | Midanapur |
| 128. | Navratna Temple Complex, West Bengal. | Pathra | Midanapur |

| Sl. No. | Name of Monumentes/Sites | Location | District |
|---------|--|-------------------------------|-----------------------------|
| 129. | Tamluk Rajbati, West Bengal | Padumbasan, Tamluk | Purba Medinipur |
| 130. | Clive's House Dum Dum known as Barakothi | DUM DUM, P.O. Nagar Bazar, | Distt. 24 North Parganas |
| 131. | 26 Siva Temples | Barrakpore - Khardah | Distt. North 24 Parganas |
| 132. | Nil Kuthi Mound | Mouza Chak Chandpara | Distt. Mursidabad |
| 133. | Warren Hastings House | Barasat | Distt. North 24 Parganas |

Forward Contracts Act

5405. SHRI JAGDAMBIKA PAL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government proposes to change/ amend the existing Forward Contracts (Regulation) Act, 1952 to allow options in trading; and

(b) if so, the details thereof and the benefits likely to accrue to the farmers therefrom?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Yes, Madam.

(b) The Forward Contracts (Regulation) Amendment Bill, 2010 has been introduced in the Lok Sabha on 6-12-2010 which is currently being examined by the Parliamentary Standing Committee for the Department of Consumer Affairs. The proposed amendment *inter-alia* seeks to introduce 'Options' in goods. This will provide farmers with a risk management tool which is more suitable for farmers who are not into trading on a daily basis. In 'Options', farmers are not required to monitor the futures prices on a day-to-day basis, nor do they have to keep paying or receiving daily margin differences to/from exchanges, till the contract is settled. If the price falls below the "strike" price (the price at which farmer

wants to sell his goods), he will merely lose the premium amount paid by the farmer at the time of entering into the option agreement, but if the price rises above the strike price, farmer will be able to derive the benefit of higher price. Thus his loss is limited to the premium amount, but the profit can be unlimited, depending on increase in price.

Hike in Prices of Garlic

5406. SHRI C.R. PATIL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is aware that the prices of garlic, a medicinal herb is rising sharply during the last few months;

(b) if so, the details and the reasons therefor; and

(c) the remedial steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) The prices of garlic in domestic market have been generally declining since January, 2011. The prices of garlic during 2011 at major centers are as under:

Wholesale Prices of Garlic (Rs. Per Quintal)
(Average Model Price)

| Centre/States | Jan | Feb. | Mar. | Apl. | May | June. | July. |
|--------------------------|-------|-------|------|------|------|-------|-------|
| Pune (Maharashtra) | 17764 | 11654 | 4418 | 4663 | 4810 | 4757 | 4354 |
| Rajkot (Gujarat) | 11561 | 7492 | 3163 | 2864 | 3063 | 2833 | 2176 |
| Karnal (Haryana) | 15050 | 8700 | 5406 | 3645 | 3093 | 3412 | 3775 |
| Bangalore (Karnataka) | 14954 | 9557 | 4464 | 3965 | 4004 | 3992 | 3468 |
| Kolkata (W.B.) | 15973 | 7819 | 3465 | 4271 | 4694 | 3883 | 3650 |

Source: National Horticultural Research and Development Foundation (NHRDF)

(c) Under National Horticulture Mission (NHM) Government is providing assistance to garlic growers in the country through National Horticultural Research and Development Foundation (NHRDF) and State Governments. The most effective measure for stabilizing retail price of horticulture products is for establishing good Post Harvest Management infrastructure in the country for which Department of Agriculture and Cooperation provides assistance under National Horticulture Mission (NHM) and Horticulture Mission for North-East and Himalayan States (HMNEH). This includes establishment of cold storages, setting up of terminal markets, wholesale markets and rural primary markets/apni mandies to ensure adequate supply of horticulture produce to the consumers at reasonable prices and also to provide remunerative returns to the farmers. Apart from NHRDF different state Governments are also implementing NHM programme for their states, by which a large number of garlic growers are getting assistance under different programmes. These measures will also assist in increasing the production of garlic and thereby stabilizing its prices in the country.

Award of Contracts

5407. SHRI TARACHAND BHAGORA: Will the MINISTER OF URBAN DEVELOPMENT be pleased to state:

(a) whether any autonomous agency has revealed that a serious representation and relaxation in qualification were made on the bid proposal of Emar-MGF resulting in award of contracts to an unqualified bidder and loss to the national exchequer;

(b) if so, the details thereof and the reaction of the Government thereto; and

(c) the corrective action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) to (c) Delhi Development Authority (DDA) has informed that the Comptroller and Auditor General of India (CAG) in its 6th Report of 2011-12 has reported that DDA relaxed the qualification criteria on the bid proposal of M/s Emaar-MGF resulting in award of construction of residential complex of Commonwealth Games Village on Private Public Partnership Mode to the said firm.

DDA has also informed that it adopted due diligence and transparent method for prequalification of developers for the construction of residential complex of Commonwealth Games Village.

Threats to Mine Workers

5408. SHRI PRABODH PANDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware that the Maoists in Kirandul area of Chhattisgarh are terrorising innocent mine workers;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) It is a fact that the CPI (Maoist) have been indulging in violence in Kirandul area of district Dantewada, Chhattisgarh. This is affecting mining in the area including at Bailadila mines of National Minerals Development Corporation (NMDC). The Government of India has increased the strength of Central Industrial Security Force (CISF) at Bailadila Irons Ore Mines (BIOM), Kirandul (Chhattisgarh) and also taken up the matter with the State Government of Chhattisgarh to deploy adequate State Police Force to counter naxal violence effectively in the area.

Bonus on Purchase of Paddy

5409. SHRI P.C. GADDIGOUDAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has been urged to give a bonus on the purchase of paddy by various States;

(b) if so, the details thereof during the last three years, State-wise; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (c) Requests have been received from time to time for bonus on paddy by several State Governments namely, Andhra Pradesh, Chhattisgarh, Haryana, Punjab, Tamilnadu etc.

Incentive bonus over and above the Minimum Support Price (MSP) of paddy is provided from time to time to meet the emerging needs like maximize

procurement for the Central Pool to enable the Government to meet its obligations under Targeted Public Distribution Scheme (TPDS) and other welfare schemes, incentivise the farmers to increase its production etc.

A bonus of Rs. 50 per quintal, over and above the MSP of paddy, was given in 2008-09 and 2009-10.

[Translation]

Heritage Status to Allahabad

5410. SHRI KAPIL MUNI KARWARIYA: Will the Minister of CULTURE be pleased to state:

(a) whether the Government has received any proposal to accord Heritage city status to Allahabad;

(b) if so, the details thereof including the time by which it is likely to be accorded; and

(c) if not, the reasons therefor?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) No, Madam.

(b) and (c) Question does not arise.

[English]

Deployment of CPMFS in Un Peace Force

5411. SHRI MANICKA TAGORE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of Central Para-Military Forces (CPMFS) personnel are being deployed on United Nations (UN) peace keeping forces in various countries;

(b) if so, the details thereof;

(c) whether the UN has paid all dues for deployment of the said personnel;

(d) if so, the details thereof;

(e) the total amount being paid by the UN to such personnel during each of the last three years and the current year; and

(f) the measures taken by the Government to provide salary to the CPMF personnel deployed therein?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Yes Madam, 7 Formed Police Units (FPUs) consisting of 955 personnel drawn from different Central Armed Police Forces (CAPFs) viz., 2 FPUs from CRPF, 2 FPUs from BSF and 1 FPU each from Assam Rifles, Central Industrial Security Force (CISF) and Indo-Tibetan Border Police (ITBP) are deployed with UN Mission in Liberia, Congo and Haiti.

(c) to (e) Payment of dues by UN is a continuous and ongoing process. The details of various payments made by the UN during the last three years and the current year is indicated in the enclosed statement.

(f) The payment of salary is made by the respective Forces from time to time. The same is not linked to the payment received from the UN.

Statement

Details of Payments Received by Central Armed Police Forces (CAPFs) on account of Deployment of formed Police units (FPUs) with various UN Missions.

| Sl.No. | Name of Country | Name of CAPFs | Strength | Deployed w.e.f. | Total reimbursements Received from United Nations Department of Peace Keeping Operations (UNDPKO) |
|--------|-----------------|---------------|----------|-----------------|--|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Congo | ITBP | 125 | 09-11-2005 | Total US \$ 85,90,310.41 from the date of deployment to 31-3-2011. The year wise details are as under:- 2008- US \$ 28,19,815.52 2009-US \$ 20,78,388.18 2010-US \$ 26,17,600.04 2011-US \$ 10,74,506.67 (till date) |
| 2. | Congo | BSF | 125 | 28-11-2005 | Rs. 40,72,60,520/- received from UN from the date of deployment to March' 2011. The year wise details are as under:- 2008-Rs. 13,46,26,984/- 2009-Rs. 13,16,36,732/- 2010-Rs. 12,84,64,952/- 2011-Rs. 1,25,31,8521-(till date) |
| 3. | Liberia | CRPF (Female) | 125 | 29-01-2007 | Total Rs. 38.02.67,651/- for both Formed Police Units from the date of their deployment |
| 4. | Liberia | CRPF (Male) | 120 | 04-08-2009 | to 30-06-2011. The year wise are as under:- 2008-Rs. 6.44.76.769/- 2009-Rs. 10,58,99,055/- |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-------|-------|--------------|-----|------------|--|
| | | | | | 2010-Rs.14,09,28,891/- 2011-Rs. 6,89,62,936/-(till date) |
| 5. | Haiti | CISF | 140 | 16-10-2008 | Rs. 24,66,56,383/- from 16-10-2008 to 31-07-2011. The year wise details are as under:- 2009-Rs. 9,18,78,006/- 2010-Rs. 8,94,05,934/- 2011-Rs. 6,53,72,443/-(till date) |
| 6. | Haiti | Assam Rifles | 160 | 28-06-2010 | US \$ 42,54,759.36 from 28-06-2010 to till date. |
| 7. | Haiti | BSF | 160 | 15-12-2010 | Rs. 3,73,64,630 w.e.f. 15-12-2010 to 30-04-2011. From May' 2011 to till date yet to be reimbursed by UN DPKO. |
| Total | | | 955 | | |

[*Translation*]

Procurement of Wheat and Paddy

5412. SHRI JAGDISH SINGH RANA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the procurement of wheat and paddy in Punjab and Haryana through wholesale middlemen is permissible;

(b) if so, the details thereof;

(c) whether the Government has taken steps to procure the foodgrains of small and medium farmers, who are unable to bring their produce to the procurement centres through wholesale middlemen;

(d) whether the Government has received any request from various States including Uttar Pradesh in this regard;

(e) if so, the details thereof; and

(f) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (f) Procurement of wheat and paddy from the farmers in the State of Punjab and Haryana is made in the mandis of these States through Aarthias who facilitates such procurement.

In all other States, procurement is made directly or through Cooperative Societies.

To encourage Small and Medium farmers, procurement is encouraged through Societies, Self-help Group and Cooperative Societies Who are given commission at the rate of 2% for wheat and 2.5% for paddy procurement.

Funds for Pulse Production

5413. SHRI GHANSHYAM ANURAGI: Will the Minister of AGRICULTURE be pleased to state the details of funds sanctioned, released and utilised for production

of pulses in the country during each of the last three years and the current year, State-wise and scheme-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): Funds for production of pulses are released under the following schemes/programmes implemented by Department of Agriculture and Cooperation:-

1. National Food Security Mission including Accelerated Pulse Production Programme (A-3P);
2. Rashtriya Krishi Vikas Yojana (RKVY); and
3. Integrated Scheme of Oilseed, Pulses, Oil Palm and Maize (ISOPOM).

The details of funds sanctioned, released and utilised for production of pulses under NFSM-Pulses

including A-3P is given in the enclosed statement-I.

So far as RKVY is concerned, a special initiative for Pulses and Oilseeds by organizing 60,000 Pulses and Oilseed Villages in rainfed area was introduced during 2010-11. The programme has been modified during 2011-12 only for Pulses, and has been renamed as Programme of Integrated Development of 60,000 Pulses Villages in Rainfed Areas. While funds sanctioned and released information under these programmes have been given Year/State-wise, the utilization position has been indicated in lump-sum. The information is given in the enclosed statements-II A and II B.

So far as ISOPOM is concerned, till 2009-10 Pulses was one of the components under the scheme for which funds are released to States in lump-sum. Hence information has been given in lump-sum for funds sanctioned released and utilized. The same is given in the enclosed statement-III. From 2010-11 Pulses component of ISOPOM has been merged with NFSM-Pulses.

Statement-I

State-wise Details of funds sanctioned, released and utilised for production of Pulses under NFSM-Pulses and A3P during 2008-09 to 2011-12 as on 31-08-2011

(Rs. In Crore)

| Scheme/States | 2008-09 | | | 2009-10 | | | 2010-11 | | | 2011-12 | | |
|--|------------------|----------------|----------------|------------------|----------------|----------------|------------------|----------------|----------------|------------------|----------------|----------------|
| | Funds sanctioned | Funds released | Funds utilised | Funds sanctioned | Funds released | Funds utilised | Funds sanctioned | Funds released | Funds utilised | Funds sanctioned | Funds released | Funds utilised |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 |
| National Food Security Mission (NFSM) | | | | | | | | | | | | |
| Andhra Pradesh | 68.34 | 59.00 | 56.84 | 95.54 | 84.02 | 91.07 | 52.47 | 47.10 | 48.10 | 36.69 | 11.02 | 0 |
| Assam | 0.00 | 0.00 | 0 | 0 | 0.00 | 0.00 | 6.96 | 5.48 | 5.48 | 5.71 | 0.00 | 0 |
| Bihar | 29.46 | 20.03 | 8.04 | 48.26 | 18.34 | 21.11 | 15.11 | 1.10 | 11.92 | 11.76 | 5.24 | 0 |
| Chhattisgarh | 52.22 | 42.65 | 33.9 | 42.55 | 0.00 | 13.22 | 17.07 | 5.33 | 7.30 | 14.88 | 2.73 | 0 |
| Gujarat | 7.21 | 3.04 | 1.67 | 14.19 | 10.47 | 7.74 | 17.68 | 6.34 | 13.68 | 13.52 | 0.00 | 1.11 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 |
|----------------|--------|--------|--------|--------|--------|--------|--------|--------|--------|--------|--------|------|
| Haryana | 1.68 | 0.75 | 0.74 | 10.74 | 8.30 | 9.95 | 10.82 | 9.30 | 9.67 | 5.48 | 1.28 | 0 |
| Jharkhand | 0.00 | 0.00 | 0 | 0 | 0.00 | 0.00 | 11.59 | 5.79 | 4.63 | 11.45 | 0.00 | 0 |
| Karnataka | 15.92 | 11.92 | 11.18 | 39.2 | 34.67 | 39.26 | 41.82 | 33.92 | 34.36 | 36.47 | 22.61 | 0 |
| Madhya Pradesh | 50.83 | 24.05 | 24.79 | 53.97 | 34.33 | 39.70 | 92.18 | 58.14 | 60.13 | 71.23 | 9.00 | 0 |
| Maharashtra | 42.78 | 37.57 | 39.65 | 68.18 | 65.05 | 64.67 | 61.41 | 50.02 | 51.18 | 66.52 | 23.88 | 0 |
| Odisha | 28.43 | 25.90 | 28.44 | 24.74 | 22.16 | 22.61 | 17.42 | 13.07 | 15.00 | 13.21 | 8.48 | 0.45 |
| Punjab | 4.10 | 1.78 | 1.96 | 11.64 | 10.92 | 8.40 | 6.52 | 3.02 | 5.88 | 8.10 | 4.44 | 0 |
| Rajasthan | 14.63 | 7.12 | 7.48 | 20.25 | 11.68 | 17.14 | 52.60 | 34.25 | 38.89 | 50.23 | 35.60 | 2.2 |
| Tamil Nadu | 6.14 | 2.02 | 2.33 | 14.92 | 12.28 | 9.65 | 15.33 | 5.11 | 9.99 | 10.06 | 2.32 | 0.28 |
| Uttar Pradesh | 38.43 | 20.70 | 18.29 | 71.08 | 49.19 | 42.65 | 58.05 | 34.91 | 40.16 | 65.77 | 13.06 | 4.84 |
| West Bengal | 15.69 | 13.63 | 7.37 | 20.19 | 12.56 | 12.43 | 5.09 | 0.00 | 3.09 | 6.70 | 0.00 | |
| Total | 375.87 | 270.16 | 242.68 | 535.45 | 373.97 | 399.60 | 482.12 | 312.88 | 359.46 | 427.98 | 139.66 | 8.88 |

Accelerated Pulse Production Programme (A3P) under NFSM-Pulsee

A3P taunched from 2010-11

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 |
|----------------|---|---|---|---|---|---|-------|-------|-------|-------|-------|----|
| Andhra Pradesh | | | | | | | 32.80 | 32.80 | 12.54 | 23.97 | 0.00 | 0 |
| Assam | | | | | | | 2.18 | 2.18 | 1.09 | 3.02 | 0.35 | 0 |
| Bihar | | | | | | | 6.01 | 6.01 | 6.01 | 4.72 | 0.00 | 0 |
| Chhattisgarh | | | | | | | 8.75 | 8.75 | 5.12 | 5.13 | 0.00 | 0 |
| Gujarat | | | | | | | 13.12 | 13.11 | 10.40 | 8.70 | 4.43 | 0 |
| Haryana | | | | | | | 4.37 | 4.37 | 3.97 | 3.87 | 0.68 | 0 |
| Jharkhand | | | | | | | 4.92 | 4.92 | 1.61 | 2.81 | 0.00 | 0 |
| Karnataka | | | | | | | 28.97 | 28.97 | 28.58 | 17.58 | 10.00 | 0 |
| Madhya Pradesh | | | | | | | 66.66 | 66.68 | 55.25 | 41.10 | 0.00 | 0 |
| Maharashtra | | | | | | | 56.85 | 56.65 | 56.78 | 34.70 | 22.80 | 0 |
| Odisha | | | | | | | 6.01 | 6.01 | 6.01 | 4.63 | 4.44 | 0 |
| Punjab | | | | | | | 0.55 | 0.55 | 0.55 | 0.50 | 0.00 | 0 |
| Rajasthan | | | | | | | 32.80 | 32.80 | 23.24 | 21.79 | 0.04 | 0 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 |
|---------------|---|---|---|---|---|---|---------------|---------------|---------------|---------------|--------------|----------|
| Tamil Nadu | | | | | | | 7.11 | 7.11 | 6.93 | 3.70 | 1.86 | 0 |
| Uttar Pradesh | | | | | | | 33.89 | 33.89 | 27.25 | 20.97 | 0.00 | 0 |
| West Bengal | | | | | | | 3.28 | 3.28 | 2.72 | 2.06 | 0.40 | 0 |
| Total | | | | | | | 308.29 | 308.28 | 248.05 | 199.26 | 45.00 | 0 |

#Progress Reports from States are awaited since Kharif is in progress.

Statement-II A

State-wise Details of funds sanctioned, released and utilised for normal RKVY and other sub-schemes Including Pulses under RKVY during 2010-11

(Rs. In Crore)

| SI.No. | Name of the State/UT | Funds sanctioned | | | | Funds Released | | | | | |
|--------|----------------------|------------------|---------------------|---------------|---------------------|----------------|-----------|---------------------|---------------|----------------|----------------|
| | | Normal RKVY | Oilseeds and Pulses | Eastern India | Total Utilised | Stream I | Stream II | Oilseeds and Pulses | Eastern India | Total Releases | Funds Utilised |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
| 1. | Andhra Pradesh | 278.19 | 33.00 | | 393.45 [^] | 329.74 | 69.56 | 33.00 | | 432.29 | 388.20 |
| 2. | Arunachal Pradesh | 39.08 | | | 39.08 | 19.18 | 9.77 | | | 28.95 | 11.72 |
| 3. | Assam | 221.87 | | 35.00 | 256.87 [^] | 143.90 | 55.47 | | 17.50 | 216.87 | 85.16 |
| 4. | Bihar | 317.00 | | 63.94 | 380.94 | 271.91 | 79.25 | | 63.94 | 415.10 | 177.63 |
| 5. | Chhatisgarh | 393.85 | | 67.16 | 461.00 | 337.83 | 98.46 | | 67.15 | 503.44 | 398.42 |
| 6. | Goa | 11.31 | | | 11.31 | 4.24 | 2.83 | | | 7.07 | 4.71 |
| 7. | Gujarat | 326.45 | 27.00 | | 353.45 | 280.02 | 81.61 | 27.00 | | 388.63 | 371.43 |
| 8. | Haryana | 204.74 | | | 204.74 | 175.61 | 51.19 | | | 226.80 | 193.24 |
| 9. | Himachal Pradesh | 94.86 | | | 94.85 | 71.14 | 23.71 | | | 94.85 | 39.31 |
| 10. | Jammu and Kashmir | 122.72 | | | 162.16 [^] | 65.74 | 30.68 | | | 96.42 | 51.46 |
| 11. | Jharkhand | 131.36 | | 29.60 | 160.96 | 49.26 | 32.84 | | 14.80 | 96.90 | 96.08 |
| 12. | Karnataka | 251.03 | 33.00 | | 284.03 | 188.27 | 62.76 | 33.00 | | 284.03 | 271.83 |
| 13. | Kerala | 192.35 | | | 192.36 | 101.66 | 48.09 | | | 149.65 | 69.28 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
|-----|---|----------------|---------------|---------------|----------------|----------------|----------------|---------------|---------------|----------------|----------------|
| 14. | Madhya Pradesh | 517.09 | 72.00 | | 589.09 | 393.91 | 129.27 | 36.00 | | 559.18 | 318.08 |
| 15. | Maharashtra* | 602.00 | 51.00 | | 663.00 | 451.50 | 150.50 | 51.00 | | 663.00 | 306.01 |
| 16. | Manipur | 24.81 | | | 24.81 | 9.30 | 6.20 | | | 15.50 | 15.50 |
| 17. | Meghalaya | 46.12 | | | 46.12 | 34.59 | 11.53 | | | 46.12 | 27.38 |
| 18. | Mizoram | 7.49 | | | 74.9 | 2.81 | 0.94 | | | 3.75 | |
| 19. | Nagaland | 13.24 | | | 13.24 | 9.94 | 3.31 | | | 13.25 | 3.31 |
| 20. | Odisha | 194.73 | | 79.67 | 274.40 | 146.05 | 48.68 | | 79.67 | 274.40 | 184.18 |
| 21. | Punjab | 179.12 | | | 179.12 | 134.34 | 44.78 | | | 179.12 | 105.17 |
| 22. | Rajasthan | 515.47 | 57.00 | | 572.47 | 442.14 | 128.87 | 57.00 | | 628.01 | 615.16 |
| 23. | Sikkim | 6.56 | | | 6.56 | 4.92 | 1.64 | | | 6.56 | 3.65 |
| 24. | Tamil Nadu | 225.71 | | | 225.71 | 193.60 | 56.43 | | | 250.03 | 145.39 |
| 25. | Tripura | 116.86 | | | 116.86 | 87.26 | 29.22 | | | 116.48 | 54.05 |
| 26. | Uttar Pradesh | 551.65 | 27.00 | 57.27 | 635.92 | 473.18 | 137.91 | 27.00 | 57.27 | 695.36 | 569.01 |
| 27. | Uttarakhand | 2.61 | | | 2.61 | 0.98 | 0.33 | | | 1.31 | |
| 28. | West Bengal | 373.78 | | 102.37 | 476.15 | 140.16 | 93.45 | | 102.37 | 335.98 | 178.05 |
| | Total | 5962.04 | 300.00 | 400.00 | 6662.00 | 4563.08 | 1489.27 | 264.00 | 402.70 | 6719.05 | 4683.41 |
| 1. | Andaman and Nicobar Islands | 10.15 | | | 10.15 | | | | | 0.00 | |
| 2. | Chandigarh | 0.14 | | | 0.14 | | | | | 0.00 | |
| 3. | Dadra and Nagar Haveli | 0.64 | | | 0.64 | | | | | 0.00 | |
| 4. | Daman and Diu | 1.70 | | | 1.70 | | | | | 0.00 | |
| 5. | Delhi | 0.00 | | | 0.00 | | | | | 0.00 | |
| 6. | Lakshadweep | 1.81 | | | 1.81 | | | | | 0.00 | |
| 7. | Puducherry | 18.56 | | | 18.56 | | | | | 0.00 | |
| | Total UTs | 33.00 | | | 33.00 | | | | | 0.00 | |
| | District Agricultural Plan, NIRD, ISEC, IEG, IIM-CMA, | 60.00 | | | 60.00 | | | | | 1.03 | 1.03 |
| | Grand Total | 6055.04 | 300.00 | 400.00 | 6755.00 | 4563.08 | 1489.27 | 264.00 | 402.70 | 6720.08 | 4684.44 |

*Provisional Allocation

^Allocation of Rs. 35.00 crore for Green Revolution in Eastern India for Assam, Rs. 39.44 crore for Saffron Mission for Jammu and Kashmir.

Statement-II B

State-wise Details of funds sanctioned, released and utilised for normal RKVY and other sub-schemes including Pulses under RKVY during 2011-12

Allocation for RKVY sub-schemes for 2011-12 as on 25-08-2011

| Sl.No. | State | Normal RKVY | | BGREI | | Pulsea Villages | | oill Palm | | Vag Cluster | | Nutri-Cereals | | AFDP | | (Rs. in crore) |
|--------|-------------------|------------------|----------------|------------------|----------------|------------------|----------------|------------------|----------------|------------------|----------------|------------------|----------------|------------------|----------------|----------------|
| | | Funds sanctioned | Funds released | Funds sanctioned | Funds released | Funds sanctioned | Funds released | Funds sanctioned | Funds released | Funds sanctioned | Funds released | Funds sanctioned | Funds released | Funds sanctioned | Funds released | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 | 15 | 16 | |
| 1. | Andhra Pradesh | 425.07 | 159.40 | | | 23.10 | 12.56 | 192.00 | 96.00 | 17.00 | 8.50 | 11.32 | 5.86 | 24.50 | 12.25 | |
| 2. | Arunachal Pradesh | 4.14 | | | | | | | | 3.50 | | 0.62 | | | | |
| 3. | Assam | 179.45 | | 33.32 | | | | | | 13.00 | | | | | | |
| 4. | Bihar | 380.52 | 142.70 | 55.33 | 27.67 | 10.18 | 5.09 | | | 12.00 | 6.00 | | | 24.60 | 12.25 | |
| 5. | Chhattisgarh | 88.99 | 33.37 | 55.21 | 27.60 | 11.22 | 5.81 | 0.48 | 0.24 | 12.00 | 6.00 | 10.29 | 5.12 | 25.00 | 4.69 | |
| 6. | Goa | 46.05 | | | | | | | | 3.50 | | | | | | |
| 7. | Gujarat | 409.68 | 153.63 | | | 14.40 | 7.20 | 4.80 | 2.40 | 12.00 | 6.00 | 15.02 | 7.51 | 15.00 | 7.50 | |
| 8. | Haryana | 126.27 | 47.35 | | | | | | | 12.00 | 6.00 | 3.47 | 1.74 | 15.00 | 7.50 | |
| 9. | Himachal Pradesh | 81.25 | 30.47 | | | | | | | 12.00 | 6.00 | | | | | |
| 10. | Jammu and Kashmir | 41.03 | 15.39 | | | | | | | 12.00 | 6.00 | | | | | |
| 11. | Jharkhand | 108.84 | 40.82 | 31.68 | 15.84 | | | | | 12.00 | 6.00 | 1.16 | 0.58 | | | |

| | | | | | | | | | | | | |
|--------------------|---------|---------|--------|--------|--------|--------|--------|--------|--------|--------|--------|--------|
| 12. Karnataka | 419.37 | 157.26 | 30.88 | 15.43 | 33.60 | 18.80 | 17.00 | 8.50 | 28.57 | 13.29 | 30.00 | 15.00 |
| 13. Kerala | 155.11 | 58.17 | | | | | 12.00 | 6.00 | | | | |
| 14. Madhya Pradesh | 229.41 | 86.03 | 56.48 | 27.74 | | | 12.00 | 6.00 | 21.66 | 10.83 | 30.00 | 15.00 |
| 15. Maharashtra | 477.47 | 179.05 | 50.96 | 25.48 | 0.96 | 0.48 | 17.00 | 8.50 | 91.48 | 45.74 | 30.00 | 15.00 |
| 16. Manipur | 18.75 | 7.04. | | | | | 3.50 | 1.75 | | | | |
| 17. Meghalaya | 8.16 | | | | | | 3.50 | | | | | |
| 18. Mizoram | 11.31 | 4.24 | | | 14.80 | 7.40 | 3.50 | 1.75 | | | | |
| 19. Nagaland | 29.04 | 10.89 | | | | | 3.50 | 1.75 | | | | |
| 20. Odisha | 214.01 | 80.25 | 9.90 | 4.95 | 17.76 | 8.88 | 12.00 | 6.00 | 2.95 | 1.48 | | |
| 21. Punjab | 99.67 | 37.38 | | | | | 12.00 | 6.00 | | | 15.50 | 7.75 |
| 22. Rajasthan | 444.33 | 166.63 | 43.22 | 21.61 | | | 12.00 | 6.00 | 87.68 | 43.84 | 45.00 | 22.50 |
| 23. Sikkim | 13.15 | 4.93 | | | | | 3.50 | 1.78 | 0.43 | 0.22 | | |
| 24. Tamil Nadu | 205.68 | | 7.32 | | 33.50 | | 17.00 | | 10.79 | | 15.50 | |
| 25. Tripura | 14.49 | 5.44 | | | | | 3.50 | 1.78 | | | | |
| 26. Uttar Pradesh | 529.32 | 198.49 | 38.38 | 19.18 | | | 12.00 | 4.00 | 4.40 | 2.20 | 30.00 | 15.00 |
| 27. Uttarakhand | 113.90 | | | | | | 12.00 | | 5.87 | | | |
| 28. West Bengal | 376.41 | 72.20 | | | | | 17.00 | 7.69 | 0.84 | 0.32 | | |
| 29. Total States | 5250.87 | 1618.93 | 297.00 | 144.84 | 298.00 | 132.20 | 293.00 | 119.84 | 294.35 | 138.53 | 300.00 | 134.44 |
| 30. DAPs+NIRD | 60 | | 3.00 | 0.00 | 2.00 | 0.00 | 7.00 | 0.00 | 5.65 | 0.00 | 0.00 | 0.00 |
| 31. Total States | 5310.87 | 1618.93 | 300.00 | 144.84 | 300.00 | 132.20 | 300.00 | 119.94 | 300.00 | 138.63 | 300.00 | 134.44 |

| Sl.No. | State | NIMPS | | | | | | RADP | | | Saffron Mission | | | Total for sub-Scheme allocation | | | Funds released | | Funds Utilized | |
|--------|-------------------|------------------|------|----------------|-------|------------------|----|----------------|----|------------------|-----------------|----------------|--------|---------------------------------|-------|----------------|----------------|--|----------------|--|
| | | Funds sanctioned | | Funds released | | Funds sanctioned | | Funds released | | Funds sanctioned | | Funds released | | Funds sanctioned | | Funds released | | | | |
| | | 17 | 18 | 19 | 20 | 21 | 22 | 23 | 24 | 25 | 26 | 27 | 28 | 29 | 30 | 31 | 32 | | | |
| 1 | 2 | | | | | | | | | | | | | | | | | | | |
| 1. | Andhra Pradesh | 17.75 | 7.13 | 15.00 | 7.50 | | | | | | | 302.67 | 727.74 | 308.99 | 53.13 | 362.12 | 173.30 | | | |
| 2. | Arunachal Pradesh | 0.00 | | | | | | | | | | 4.12 | 8.28 | 0.00 | 0.52 | 0.52 | | | | |
| 3. | Assam | 3.00 | | | | | | | | | | 48.32 | 227.77 | 0.00 | 22.43 | 22.43 | | | | |
| 4. | Bihar | 24.29 | | | | | | | | | | 126.30 | 506.82 | 193.71 | 47.57 | 241.28 | | | | |
| 5. | Chhattisgarh | 12.38 | 8.19 | 15.00 | 7.50 | | | | | | | 141.58 | 230.57 | 96.32 | 11.12 | 107.44 | | | | |
| 6. | Goa | 0.00 | | | | | | | | | | 3.50 | 49.55 | 0.00 | 8.76 | 60.76 | | | | |
| 7. | Gujarat | 14.58 | | 30.00 | 15.00 | | | | | | | 105.80 | 515.48 | 199.24 | 51.21 | 250.45 | 199.66 | | | |
| 8. | Haryana | 12.18 | 6.09 | | | | | | | | | 42.65 | 168.92 | 68.68 | 15.78 | 84.46 | | | | |
| 9. | Himachal Pradesh | 6.68 | | | | | | | | | | 18.68 | 99.83 | 36.47 | 10.16 | 46.63 | | | | |
| 10. | Jammu and Kashmir | 0.00 | | | | | | | | 50.00 | 10.00 | 52.00 | 103.03 | 31.39 | 5.13 | 36.52 | | | | |
| 11. | Jharkhand | 14.88 | 7.44 | | | | | | | | | 59.72 | 188.56 | 70.68 | 13.61 | 84.29 | | | | |
| 12. | Karnataka | 18.50 | | 20.00 | 10.00 | | | | | | | 176.53 | 595.90 | 236.28 | 52.42 | 280.70 | | | | |
| 13. | Kerala | 6.82 | 3.41 | | | | | | | | | 18.82 | 173.93 | 67.58 | 19.39 | 86.97 | 139.50 | | | |
| 14. | Madhya Pradesh | 24.82 | | 25.00 | 12.50 | | | | | | | 168.96 | 398.37 | 158.10 | 28.68 | 186.78 | | | | |

Statement-III

*State-wise Details of funds sanctioned, released and utilised under ISOPOM
including Pulses component during 2008-09 and 2009-10*

(Rs. in Crore)

| Name of the state | 2008-09 | | | 2009-10 | | |
|-------------------|------------------|----------------|----------------|------------------|----------------|----------------|
| | Funds sanctioned | Funds released | Funds utilized | Funds sanctioned | Funds released | Funds utilized |
| Andhra Pradesh | 30.00 | 30.00 | 43.62 | 37.32 | 37.32 | 26.02 |
| Assam | 0.00 | 0.00 | 0.00 | 0 | 0 | 0.00 |
| Bihar | 8.00 | 8.00 | 12.19 | 8.6 | 8.6 | 6.78 |
| Chhattisgarh | 8.84 | 8.84 | 8.84 | 12.62 | 12.62 | 12.56 |
| Gujarat | 16.00 | 16.00 | 21.61 | 23.63 | 23.63 | 13.26 |
| Goa | 0.00 | 0.00 | 0.01 | 0 | 0 | 0.02 |
| Haryana | 7.00 | 7.00 | 7.24 | 6.56 | 6.56 | 4.79 |
| Himachal Pradesh | 0.10 | 0.10 | 0.64 | 0.59 | 0.59 | 0.65 |
| Jammu and Kashmir | 0.00 | 0.00 | 1.11 | 0.83 | 0.83 | 0.57 |
| Karnataka | 27.00 | 27.00 | 24.62 | 17.38 | 17.38 | 23.660 |
| Kerala | 0.60 | 0.60 | 0.32 | 0.35 | 0.35 | 0.31 |
| Madhya Pradesh | 35.00 | 35.00 | 35.98 | 43.29 | 43.29 | 39.08 |
| Maharashtra | 29.00 | 29.00 | 28.22 | 34.28 | 34.28 | 32.66 |
| Mizoram | 3.90 | 3.90 | 4.07 | 5.54 | 5.54 | 6.77 |
| Odisha | 5.75 | 5.75 | 7.19 | 31.64 | 31.64 | 31.66 |
| Punjab | 0.31 | 0.31 | 0.66 | 0.58 | 0.58 | 0.73 |
| Rajasthan | 31.40 | 31.40 | 32.88 | 30.02 | 30.02 | 28.35 |
| Tamil Nadu | 19.00 | 19.00 | 12.49 | 17.54 | 17.54 | 16.33 |
| Tripura | 0.00 | 0.00 | 0.00 | 0 | 0 | 0.00 |
| Uttar Pradesh | 14.50 | 14.50 | 17.44 | 18.22 | 18.22 | 12.92 |
| West Bengal | 4.00 | 4.00 | 5.88 | 7.55 | 7.55 | 7.55 |
| Total | 240.40 | 240.40 | 265.01 | 296.54 | 296.54 | 264.67 |

*[English]***Clemency Petition**

5414. SHRI A. GANESHAMURTHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of clemency petitions received by the Government during the last 10 years; and

(b) the number of cases in which clemency was granted/rejected, during the said period, case-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) 23 mercy petition cases of 39 death convicts have been received under Article 72 of the Constitution since 2001.

(b) 15 mercy petition cases of 29 convicts in death row have been disposed off under Article 72 of the Constitution since 2001. Details of these cases is given in the enclosed statement.

Statement*Disposal of Mercy Petitions*

(Since 2001)

| Sl. No. | Name of the condemned Prisoner (s) and State/UT | Date of decision taken by Hon'ble President | Decision |
|---------|--|---|-------------------------------|
| 1 | 2 | 3 | 4 |
| 1. | Dhananjoy Chatterjee, West Bengal | 03-08-2004 | Rejected |
| 2. | Kheraj Ram, Rajasthan | 03-10-2006 | Commuted to life imprisonment |
| 3. | R. Govindasamy, Tamil Nadu | 18-11-2009 | Commuted to life imprisonment |
| 4. | Shyam Manohar, Sheo Ram, Prakash, Suresh, Ravinder and Harish, Uttar Pradesh | 15-06-2010 | Commuted to life imprisonment |
| 5. | Dharmender Kumar and Narendra Yadav, Uttar Pradesh | 15-06-2010 | Commuted to life imprisonment |
| 6. | Piara Singh, Sarabjit Singh, Gurdev Singh and Satnam Singh, Punjab | 11-08-2010 | Commuted to life imprisonment |
| 7. | Shobhit Chamar, Bihar | 11-08-2010 | Commuted to life imprisonment |
| 8. | Mohan and Gopi, Tamil Nadu | 04-02-2011 | Commuted to life imprisonment |

| 1 | 2 | 3 | 4 |
|-----|--|------------|--------------------------------|
| 9. | Molai Ram and Santosh Yadav, Madhya Pradesh | 04-02-2011 | Committed to life imprisonment |
| 10. | S. B. Pingale, Maharashtra | 16-03-2011 | Committed to life imprisonment |
| 11. | Jaikumar. Madhya Pradesh | 17-03-2011 | Committed to life imprisonment |
| 12. | Mahendra Nath Das, Assam | 08-05-2011 | Rejected |
| 13. | Devender Pal Singh, Delhi | 25-05-2011 | Rejected |
| 14. | Sattan and Guddu, Uttar Pradesh | 13-07-2011 | Committed to life imprisonment |
| 15. | Santhan, Murugan and Arivu, Tamil Nadu | 03-08-2011 | Rejected |

Unauthorised use of Number Plates

5415. SHRI JAGADANAND SINGH:

SHRI MANGANI LAL MANDAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports that criminals are sneaking into Delhi by using imported cars carrying blue diplomatic (CD) number plates;

(b) if so, the details thereof alongwith the number of such cases reported;

(c) whether the Government has maintained the records of the vehicles sold by different Embassies;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the steps being taken by the Government to maintain the records of such vehicles and to stop unauthorised use of such number plates?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHAND-

RAN): (a) and (b) No such case has been registered by the Delhi Police.

(c) to (e) Yes, Madam. The details of the vehicles sold by different Embassies are maintained in the Protocol Division of the Ministry of External Affairs. The steps taken by Delhi Police in this regard are as follows:-

1. Collection of intelligence about any such illegal activity.
2. Deployment of permanent pickets at static locations.
3. Deployment of pickets at vulnerable points with variable timings to keep element of surprise.
4. Joint checking by local police, PCR and traffic police to check the vehicles with defective/suspicious number plates.

[Translation]

Challan by Traffic Police

5416. SHRI BHARAT RAM MEGHWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of vehicles with tinted glasses challaned by the Delhi Traffic Police during the current year;

(b) the rules adopted by the Delhi Traffic Police for putting black film on windowpanes of vehicles/cars for protection from heat;

(c) whether any awareness programme for the public has been launched in this regard by the Delhi Police; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) During the current year (upto 15-08-2011) 37231 vehicles have been prosecuted by the Delhi Traffic Police, for the use of tinted glass/dark film, under the Central Motor Vehicles Rules, 1989.

(b) Delhi Traffic Police has adopted Central Motor Vehicles Rules, 1989, which regulates the use of tinted glass/dark film in motor vehicles.

(c) and (d) Press advertisements regarding use of tinted glass/dark film in motor vehicles are published in news papers by Delhi Police for educating the motorists. Besides, road safety awareness programmes are also organised for different categories of road users wherein guidelines/tips on the use of dark films and tinted glasses are given. The field staff of Traffic Unit also organizes special drives against the use of tinted glasses/dark films wherein motorists/car dealers are also sensitized about the relevant Rules.

Purchase of Furniture

5417. SHRI ZAFAR ALI NAQVI: Will the MINISTER OF URBAN DEVELOPMENT be pleased to state:

(a) the total amount spent on purchase of furniture and other items in all the Central Public Works Department (CPWD) service centres located in Lutyen's Zone of Delhi during each of the last three years;

(b) whether furniture is lying unused and getting spoilt in CPWD godowns for the last few years;

(c) if so, the time since when this furniture is lying unused and the reasons therefor;

(d) whether the Government/CPWD have conducted any auction to dispose of such unused furniture;

(e) if so, the total number of auctions conducted so far; and

(f) if not, the details of the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) The total amount spent on purchase of furniture and other items in CPWD service centres located in Lutyen's Zone of Delhi during each of the last three years are as under;

| Figures in Lac | | | |
|----------------|---------|---------|---------|
| | 2008-09 | 2009-10 | 2010-11 |
| Total | 568.25 | 894.59 | 621.51 |

(b) No, Madam.

(c) Does not arise in view of 'b' above.

(d) No, Madam.

(e) and (f) Does not arise in view of 'd' above.

[English]

Publicity of Government Schemes

5418. SHRI M. SREENIVASULU REDDY:

SHRI N. CHELUVARAYA SWAMY:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government proposes to organise awareness/publicity campaigns on various schemes, Bharat Nirman and flagship programmes of the different Ministries/Departments implemented by them for the benefit of common people in the country including far-flung areas through various sources of the Ministry;

(b) if so, the details thereof during each of the last three years and the current year and the details of methods adopted for the purpose, State-wise and location-wise;

(c) whether the Government has any proposal to disseminate such campaign through SMS;

(d) if so, the details thereof; and

(e) the other steps being taken by the Government to expand the dissemination of the said Government schemes?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) to (e) The information is being collected and will be laid on the Table of the House.

[*Translation*]

Sugar Supply

5419. SHRI SYED SHAHNAWAZ HUSSAIN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the price of sugar is increasing constantly across the country due to the nexus between sugar mill owners and hoarders and lack of proper system of sugar supply;

(b) if so, the details thereof alongwith the system presently in vogue for supply of sugar across the country;

(c) whether the Government has any norms at State level for supply of sugar; and

(d) if so, the details thereof alongwith the steps taken for its compliance?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) No, Madam. The retail prices of sugar in the country are currently stable.

(c) and (d) The Central Government allocates a fixed monthly quota of levy sugar to States/UT Administrations for distribution through Targeted Public Distribution System (TPDS) for ensuring a minimum quantity of 500 gms per capita per month with projected population as on 1st March, 2000. The responsibility for distribution of levy sugar among the targeted beneficiaries lies with the

respective State Governments/UT Administrations concerned. As regards non-levy sugar, the sugar mills are free to sell their monthly quota anywhere in the domestic market throughout India as per their commercial prudence.

Agriculture Survey

5420. DR. KIRODI LAL MEENA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government conducts agriculture survey every five years;

(b) if so, the details thereof and the items and years for which the last survey was conducted; and

(c) the details of the outcome of these surveys and the efforts made by the Government to increase the scope of such surveys?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Agriculture Census in India is conducted at an interval of five years, which covers, *inter-alia*, data on number and area of operational holdings by size-group, social category and gender; agricultural characteristics of holdings; and, finally, input use pattern. The last Agriculture Census was conducted in 2005-06 (July, 2005 to June, 2006).

(c) Tables showing results (number and area of operational holdings for different size-class) of various Agriculture Censuses conducted in the country are enclosed as statement. The number of operational holdings under the marginal, small, and semi-medium size holdings has increased, whereas those of medium and large size groups have decreased over the years.

The scope of Agriculture Census in the country has been enhanced over the years on the basis of inputs received from various stake holders. Further, there is a Steering Committee to guide on various technical and administrative aspects of Agriculture Census Scheme to improve the scope of the scheme.

Statement*Table-1**Number of Operational holdings in the Country as per different Agriculture Censuses*

(Number in '000)

| Sl.No. | Size Groups | 1970-71 | 1976-77 | 1980-81 | 1985-86 | 1990-91 | 1995-96 | 2000-01* | 2005-06* |
|--------|--------------------------------|--------------|--------------|--------------|--------------|---------------|---------------|---------------|---------------|
| 1. | Marginal (Below 1.00 ha.) | 36200 | 44523 | 50122 | 56147 | 63389 | 71179 | 75408 | 83694 |
| 2. | Small (1.00-2.00 ha.) | 13432 | 14728 | 16072 | 17922 | 20092 | 21643 | 22695 | 23930 |
| 3. | Semi-Medium (2.00-4.00 ha.) | 10681 | 11666 | 12455 | 13252 | 13923 | 14261 | 14021 | 14127 |
| 4. | Medium (4.00-10.00 ha.) | 7932 | 8212 | 8068 | 7916 | 7580 | 7092 | 6577 | 6375 |
| 5. | Large (Above 10.00 ha.) | 2766 | 2440 | 2166 | 1918 | 1654 | 1404 | 1230 | 1096 |
| | All Size Classes | 71011 | 81569 | 88883 | 97155 | 106637 | 115580 | 119931 | 129222 |

Note: (1) *excludes Jharkhand

(2) Total may not tally due to rounding off.

*Table-2**Distribution of Operated Area of holdings in the Country as per different Agriculture Censuses.*

(Area in '000 hectare)

| Sl.No. | Size Groups | 1970-71 | 1976-77 | 1980-81 | 1985-86 | 1990-91 | 1995-96 | 2000-01* | 2005-06* |
|--------|--------------------------------|---------|---------|---------|---------|---------|---------|----------|----------|
| 1. | Marginal (Below 1.00 ha.) | 14599 | 17509 | 19735 | 22042 | 24894 | 28121 | 29814 | 32026 |
| 2. | Small (1.00-2.00 ha.) | 19282 | 20905 | 23169 | 25708 | 28827 | 30722 | 32139 | 33101 |
| 3. | Semi-Medium (2.00-4.00 ha.) | 29999 | 32428 | 34645 | 36666 | 38375 | 38953 | 38193 | 37898 |

| Sl.No. | Size Groups | 1970-71 | 1976-77 | 1980-81 | 1985-86 | 1990-91 | 1995-96 | 2000-01* | 2005-06* |
|--------|----------------------------|---------|---------|---------|---------|---------|---------|----------|----------|
| 4. | Medium (4.00-10.00 ha.) | 48234 | 49628 | 48543 | 47144 | 44752 | 41398 | 38217 | 36583 |
| 5. | Large (Above 10.00 ha.) | 50064 | 42873 | 37705 | 33002 | 28659 | 24161 | 21072 | 18715 |
| | All Size Classes | 162318 | 163343 | 163797 | 164562 | 165507 | 163355 | 159436 | 158323 |

Note: (1) *excludes Jharkhand

(2) Total may not tally due to rounding off.

Medical Facilities for CRPF Personnel

5421. SHRIMATI BHAVANA PATIL GAWALI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports of Central Reserve Police Force personnel bleeding to death in attacks due to lack of proper medical care/equipment;

(b) if so, the details thereof during the last three years and the current year; and

(c) the steps being taken by the Government to provide medical equipment to the personnel of CRPF?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) No case of death due to bleeding has been reported during the last three years and current year in Central Reserve Police Force.

(c) Peace Time Equipment Table (PET) of Unit Medical Investigation Room has been revised and a number of life saving equipments have been authorized. The procurement of equipment is a continuous and ongoing process to help update the various composite and Unit Hospitals of the Central Armed Police Forces (CAPFs) for better medical care.

[English]

Provision For Ramps

5422. DR. SUCHARU RANJAN HALDAR: Will the MINISTER OF URBAN DEVELOPMENT be pleased to state:

(a) whether the Government proposes to make it mandatory to provide ramps in all public transport, restaurants and other centres of entertainment in view of the difficulties being faced by the handicapped people; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) (PwD) Act, 1995 requires appropriate Governments and local authorities to provide for barrier free built environment. The States and local authorities are responsible for creating a barrier free built environment in towns and cities.

State Agriculture Plans

5423. SHRI PRABHATSINH. P. CHAUHAN:

SHRIMATI JYOTI DHURVE:

SHRI NARANBHAI KACHHADIA:

Will the Minister of AGRICULTURE be pleased to state:

(a) the number of States that have so far formulated State Agriculture Plans (SAPs) by enhancing allocations to agriculture and allied sectors in order to reverse the declining trend;

(b) the cumulative allocation for agriculture during

2004-05 as compared to cumulative allocation in the last fiscal year; and

(c) the details of agriculture and allied sectors Gross Domestic Product (GDP) in respect of all the States to assess the overall agricultural growth from 2009-10 onwards State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY

AFFAIRS (SHRI HARISH RAWAT): (a) All States except Goa, Kerala and Madhya Pradesh have formulated State Agriculture Plans (SAPs).

(b) Aggregate allocation for agriculture and allied sector during 2004-05 and 2010-10 by all the States was Rs. 5859.29 crore (actual) and Rs. 22158.46 crore (RE) respectively, excluding RKVY.

(c) Gross State Domestic Product (GDP) in respect of agriculture and allied sectors in 2009-10 and 2010-11 State-wise, is at enclosed statement.

Statement

Gross state Domestic Product at Current Prices for Agriculture and Allied Sectors@

(In Lakhs Rupees)

| Sl. No. | State | 2009-10 | 2010-11 |
|---------|-------------------|----------|----------|
| 1. | Andhra Pradesh | 11187545 | 13756000 |
| 2. | Arunachal Pradesh | 180221 | N.A. |
| 3. | Assam | 2670708 | 3016345 |
| 4. | Bihar | 4112676 | 4777770 |
| 5. | Jharkhand | 1510168 | 1596659 |
| 6. | Goa | 174852 | N.A. |
| 7. | Gujarat | 6751804 | N.A. |
| 8. | Haryana | 4235463 | 5077051 |
| 9. | Himachal Pradesh | 881296 | 1180128 |
| 10. | Jammu and Kashmir | 990788 | 1043455 |
| 11. | Karnataka | 5998890 | 6873635 |
| 12. | Kerala | 3263851 | N.A. |
| 13. | Madhya Pradesh | 5851963 | N.A. |
| 14. | Chhattisgarh | 1954172 | 2172418 |
| 15. | Maharashtra | 9180616 | 10755151 |
| 16. | Manipur | 206372 | 227835 |

| Sl. No. | State | 2009-10 | 2010-11 |
|---------|---------------|----------|----------|
| 17. | Meghalaya | 251181 | 279904 |
| 18. | Mizoram | 122602 | N.A. |
| 19. | Nagaland | N.A. | N.A. |
| 20. | Odisha | 3405489 | 3797896 |
| 21. | Punjab | 5970086 | 6681383 |
| 22. | Rajasthan | 5680207 | 7999497 |
| 23. | Sikkim | 53101 | 61282 |
| 24. | Tamil Nadu | 6029808 | 6565831 |
| 25. | Tripura | 293999 | 305236 |
| 26. | Uttar Pradesh | 14626827 | 15843772 |
| 27. | Uttarakhand | 979810 | 1075127 |
| 28. | West Bengal | 9376792 | N.A. |

@Includes agriculture, livestock, forestry and fishing sectors

Source: CSO

Discontinuation of Freedom Fighters Pension

5424. SHRI THANGSO BAITE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal for discontinuation of the Swatantrata Sainik Samman Pension Scheme of freedom fighters of the Indian National Army (INA); and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) No, Madam.

(b) Does not arise.

Activities Under BADP

5425. SHRI CHAUDHARY LAL SINGH:
SHRI ASADUDDIN OWAISI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is implementing the Border Area Development Programme (BADP) under the guidelines of the Planning Commission;

(b) if so, the details of activities being undertaken under the programme;

(c) the target set and achieved so far under the scheme, State-wise;

(d) the number of programmes approved and forwarded by State Level Screening Committees of different Border States;

(e) the allocations made and funds released during the last three years under the plan;

(f) whether the people affected by cross border firing, militancy, and other such activities are covered therein; and

(g) if so, the details and the assistance provided to such people?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHAND-

RAN): (a) and (b) Government of India has been implementing a Border Area Department Programme (BADP) through the State Governments as a part of a comprehensive approach to Border Management. The Guidelines of the Programme has been framed in consultation with the Planning Commission and respective State Governments. The developmental activities under BADP relate to social infrastructure, link roads, employment generation, education, health, agriculture and allied sectors. The funds are provided to the States as a 100% non-lapsable Central grant for supplementing the State efforts. The objective of BADP is to meet the special developmental needs of the people living in remote and inaccessible areas situated near the international land border and to saturate the border areas with basic essential infrastructure through the convergence of Central/State/BADP/Local schemes and participatory approach.

(c) to (e) The financial targets, allocation and release of funds to the States for undertaking the developmental activities in the identified border blocks under BADP is fixed by Government of India. During the last three years the budgetary allocation under BADP was Rs. 635 crore each during the years 2008-09 and 2009-10 and Rs. 691 crore during 2010-11 and the entire amount was released

to the State Governments as detailed in the Statement at annexure-II. State Governments undertake developmental activities under this programme in various sectors namely: (i) Roads (ii) Education (iii) Social infrastructure (iv) Agriculture (v) Health (vi) Power (vii) Security and other allied sectors. The schemes/projects in these sectors are formulated by the State Governments in consultation with the district Planning Authorities and Panchayati Raj Institutions and approved by the State Level Screening Committee (SLSC) headed by the Chief Secretary of the State. The amount utilized by the State Governments in various sectors under the BADP during the years 2008-09 to 2010-11 is given in the statement-I enclosed. State-wise financial allocation, release and utilization of funds by the 17 border States under BADP during each of the last three years is enclosed as statement-II.

(f) and (g) There are no specific guidelines in BADP to grant Individual benefits. However, the schemes/projects implemented under BADP are targeted to meet special developmental needs of communities living in remote and inaccessible areas situated at international borders who might be affected by cross border firing, militancy and other such activities.

Statement-I

The Sector wise utilization of funds by State Government during 2008-09

Position as on 31-3-2009 (Rs. in Lakh)

| Name of States | Road Sector | Education | Social Sector | Agriculture | Health | Power | Security | Specific Area Scheme | Indus Project | Misc. | Total |
|-------------------|-------------|-----------|---------------|-------------|--------|--------|----------|----------------------|---------------|--------|---------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
| Arunachal Pradesh | 4312.60 | 983.90 | 573.60 | 932.02 | 205.30 | - | 577.20 | - | - | 381.00 | 7965.62 |
| Assam | 1371.44 | 200.41 | 150.04 | 65.00 | - | - | 245.28 | - | - | 74.70 | 2106.87 |
| Bihar | 2319.53 | 76.46 | 379.60 | - | 7.00 | 47.00 | 148.05 | - | - | 381.16 | 3358.80 |
| Gujarat | 723.08 | 150.00 | 213.80 | 523.96 | 80.90 | 209.00 | 243.74 | - | - | - | 2144.48 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
|-------------------|----------|---------|---------|---------|---------|--------|---------|---------|---------|---------|----------|
| Himachal Pradesh | 562.33 | 62.00 | 111.00 | 281.67 | 65.00 | 95.00 | 105.00 | - | - | 15.00 | 1297.00 |
| Jammu and Kashmir | 5147.41 | 412.12 | 1363.33 | 622.63 | 443.51 | - | 507.00 | 525.00 | 1000.00 | 373.88 | 10394.88 |
| Manipur | 466.25 | 182.87 | 302.40 | 204.50 | 65.28 | - | 130.00 | - | - | 182.07 | 1533.37 |
| Meghalaya | 627.67 | 264.70 | 92.05 | 218.58 | - | - | 64.00 | - | - | - | 1267.00 |
| Mizoram | 871.70 | 424.60 | 593.70 | 387.00 | 68.50 | - | 111.50 | - | - | 78.00 | 2535.00 |
| Nagaland | 1298.47 | 104.00 | 633.50 | 27.00 | 220.00 | - | - | 200.00 | - | 191.50 | 2674.47 |
| Punjab | 1370.06 | 258.42 | 198.30 | 138.32 | 28.80 | - | 224.10 | - | - | - | 2218.00 |
| Rajasthan | 5301.77 | 738.06 | 810.85 | 598.73 | 594.35 | - | 872.47 | - | - | - | 8916.23 |
| Sikkim | 520.56 | 5.00 | 284.46 | 199.98 | - | - | 140.00 | - | - | - | 1150.00 |
| Tripura | 946.65 | 278.91 | 578.62 | 381.75 | 141.70 | - | - | 276.48 | - | - | 2604.11 |
| Uttar Pradesh | 1857.55 | 43.06 | - | 148.49 | 52.00 | 27.13 | 232.28 | - | - | 25.01 | 2385.52 |
| Uttarakhand | 1166.28 | 158.30 | 108.96 | 167.45 | 36.01 | - | 228.57 | - | - | 50.33 | 1915.90 |
| West Bengal | 3236.18 | 1271.36 | 405.40 | 835.13 | 229.80 | - | 1054.39 | - | - | 2000.49 | 9032.75 |
| Total | 32099.53 | 5614.17 | 6799.61 | 5732.21 | 2238.15 | 378.13 | 4883.58 | 1001.48 | 1000.00 | 3753.14 | 63500.00 |

The Sector wise utilization of funds by State Government during 2009-10

Position as on 31-3-2010 (Rs. in Lakhs)

| Name of States | Road Sector | Education | Social Sector | Agriculture | Health | Power | Security | Specific Area Scheme | Indus Project | Misc. | Total |
|-------------------|-------------|-----------|---------------|-------------|--------|-------|----------|----------------------|---------------|--------|---------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
| Arunachal Pradesh | 2700.50 | 1326.08 | 572.22 | 1192.41 | 154.00 | - | 518.18 | - | - | 184.06 | 6647.45 |
| Assam | 1465.92 | 297.30 | 374.59 | - | 5.27 | - | 221.27 | - | - | 31.27 | 2395.62 |
| Bihar | 2282.85 | 237.70 | 687.96 | 58.27 | 33.00 | - | 360.22 | - | - | - | 3660.00 |
| Gujarat | 1566.22 | 397.64 | 419.67 | 693.53 | 7.50 | - | 184.44 | - | - | - | 3269.00 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
|-------------------|-----------------|----------------|----------------|----------------|----------------|----------------|----------------|---------------|---------------|----------------|-----------------|
| Himachal Pradesh | 308.62 | 83.00 | 95.00 | 179.95 | 50.00 | 60.43 | 128.00 | 371.00 | - | - | 1276.00 |
| Jammu and Kashmir | 3716.15 | 423.79 | 1772.43 | 471.39 | 546.83 | 391.15 | 434.78 | 487.78 | 587.78 | 1045.66 | 9877.74 |
| Manipur | 1320.00 | 152.00 | 249.00 | 202.00 | 42.00 | - | 106.85 | - | - | 14.15 | 2086.00 |
| Meghalaya | 951.03 | 225.12 | 140.52 | 80.06 | 64.30 | - | 149.00 | - | - | 37.16 | 1647.19 |
| Mizoram | 1074.00 | 411.50 | 435.42 | 289.50 | 167.00 | - | 43.00 | - | - | 74.00 | 2494.42 |
| Nagaland | 375.00 | 103.00 | 420.00 | 584.00 | 52.00 | - | - | 100.00 | - | 316.00 | 1950.00 |
| Punjab | 1953.93 | 395.00 | 299.92 | 116.23 | 34.00 | - | 178.92 | - | - | - | 2978.00 |
| Rajasthan | 2601.05 | 1821.05 | 948.05 | 554.75 | 369.35 | 416.75 | 806.15 | - | - | 1778.85 | 9296.00 |
| Sikkim | 920.00 | 207.00 | - | 370.50 | - | - | 10.00 | - | - | 13.00 | 1520.50 |
| Tripura | 880.04 | 750.78 | 614.66 | 178.59 | 61.20 | - | 372.62 | - | - | 148.00 | 3005.89 |
| Uttar Pradesh | 1557.97 | 271.58 | 186.92 | 256.53 | 148.07 | 259.05 | 110.25 | - | - | 204.86 | 2995.23 |
| Uttarakhand | 1317.12 | 296.80 | 269.42 | 165.68 | 40.00 | - | 42.60 | - | - | 47.18 | 2178.80 |
| West Bengal | 4028.83 | 653.65 | 227.27 | 328.26 | 210.05 | 31.14 | 362.90 | - | - | 380.06 | 6222.16 |
| Total | 29019.23 | 8052.99 | 7713.05 | 5721.65 | 1984.57 | 1158.52 | 4029.18 | 958.78 | 587.78 | 4274.25 | 63500.00 |

The Sector wise utilization of funds by State Government during 2010-11

Position as on 31-3-2011 (Rs. in Lakhs)

| Name of States | Road Sector | Education | Social Sector | Agriculture | Health | Power | Security | Specific Area Scheme | Indus Project | Misc. | Total |
|-------------------|-------------|-----------|---------------|-------------|--------|-------|----------|----------------------|---------------|--------|---------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
| Arunachal Pradesh | 2545.70 | 1250.78 | 862.98 | 1101.55 | 267.33 | - | 181.35 | - | - | 480.81 | 6690.50 |
| Assam | 3314.52 | 377.03 | 490.32 | 122.50 | 60.00 | 28.06 | 241.00 | - | - | 166.57 | 4800.00 |
| Bihar | 2464.73 | 167.60 | 177.55 | 50.00 | 9.50 | - | 206.95 | - | - | 119.95 | 3196.28 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
|-------------------|-----------------|----------------|-----------------|----------------|----------------|----------------|----------------|----------------|---------------|----------------|-----------------|
| Gujarat | 927.83 | 341.92 | 282.57 | 690.08 | 47.00 | 117.60 | 253.00 | - | - | 180.00 | 2840.00 |
| Himachal Pradesh | 400.00 | 300.00 | 90.00 | 146.00 | 65.00 | 118.00 | 161.00 | - | - | - | 1280.00 |
| Jammu and Kashmir | 3728.37 | 436.00 | 2484.65 | 483.61 | 558.98 | 403.37 | 447.00 | 500.00 | 600.00 | 1058.02 | 10700.00 |
| Manipur | 1049.00 | 136.00 | 236.00 | 206.00 | 28.00 | 60.00 | 120.00 | - | - | 8.00 | 1843.00 |
| Meghalaya | 1349.00 | 234.74 | 408.00 | 106.84 | 4.82 | - | 80.00 | - | - | 18.60 | 2202.00 |
| Mizoram | 1455.91 | 449.00 | 500.50 | 184.00 | 121.00 | 21.00 | 145.00 | - | - | 53.59 | 2930.00 |
| Nagaland | 1176.00 | 253.00 | 472.00 | 51.00 | 30.00 | - | - | 500.00 | - | 18.00 | 2500.00 |
| Punjab | 1468.16 | 104.55 | 344.85 | 41.95 | 15.50 | - | 217.09 | - | - | 32.90 | 2225.00 |
| Rajasthan | 2144.30 | 829.20 | 2975.37 | 764.00 | 370.90 | 744.18 | 868.05 | - | - | - | 8696.00 |
| Sikkim | 687.08 | 145.00 | 640.54 | 273.37 | 6.00 | 84.00 | 110.57 | - | - | 53.44 | 2000.00 |
| Tripura | 1450.34 | 618.55 | 520.25 | 318.19 | 152.70 | - | 312.62 | - | - | 206.35 | 3579.00 |
| Uttar Pradesh | 2328.04 | - | 451.20 | 163.00 | 25.57 | 185.34 | 172.42 | - | - | 40.00 | 3365.57 |
| Uttarakhand | 1173.92 | 225.63 | 494.89 | 281.41 | 91.90 | - | 161.47 | - | - | 31.78 | 2461.00 |
| West Bengal | 5839.56 | 544.45 | 541.55 | 371.95 | 75.00 | 5.14 | 400.00 | - | - | 14.00 | 7791.65 |
| Total | 33502.46 | 6413.45 | 11973.22 | 5355.45 | 1929.20 | 1766.69 | 4077.52 | 1000.00 | 600.00 | 2482.01 | 69100.00 |

Statement-II

The allocation, release and utilization of funds under BADP during the year 2008-09 to 2010-11

As on 30-8-2011 (Rs. in Lakh)

| States | 2008-09 | | | 2009-10 | | | 2010-11 | | |
|-------------------|------------|---------|-------------|------------|---------|-------------|------------|---------|-------------|
| | Allocation | Release | utilization | Allocation | Release | utilization | Allocation | Release | utilization |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| Arunachal Pradesh | 7965.62 | 7965.62 | 7965.62 | 6647.45 | 6647.45 | 6647.45 | 6690.50 | 6690.50 | 3142.85 |
| Assam | 2106.87 | 2106.87 | 2106.87 | 2395.62 | 2395.62 | 1212.51 | 4800.00 | 4800.00 | 1139.50 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
|-------------------|-----------------|-----------------|-----------------|-----------------|-----------------|-----------------|-----------------|-----------------|-----------------|
| Bihar | 3358.80 | 3358.80 | 3358.80 | 3660.00 | 3660.00 | 3660.00 | 3196.28 | 3196.28 | 1665.55 |
| Gujarat | 2144.48 | 2144.48 | 2144.48 | 3269.00 | 3269.00 | 2461.21 | 2840.00 | 2840.00 | 1512.31 |
| Himachal Pradesh | 1297.00 | 1297.00 | 1297.00 | 1276.00 | 1276.00 | 1276.00 | 1280.00 | 1280.00 | - |
| Jammu and Kashmir | 10394.88 | 10394.88 | 10394.88 | 9877.74 | 9877.74 | 9501.81 | 10700.00 | 10700.00 | 9674.67 |
| Manipur | 1533.37 | 1533.37 | 1533.37 | 2086.00 | 2086.00 | 1347.02 | 1843.00 | 1843.00 | 712.00 |
| Meghalaya | 1267.00 | 1267.00 | 1267.00 | 1647.19 | 1647.19 | 1377.19 | 2202.00 | 2202.00 | 1287.08 |
| Mizoram | 2535.00 | 2535.00 | 2535.00 | 2494.42 | 2494.42 | 2494.42 | 2930.00 | 2930.00 | 2506.00 |
| Nagaland | 2674.47 | 2674.47 | 2674.47 | 1950.00 | 1950.00 | 1950.00 | 2500.00 | 2500.00 | - |
| Punjab | 2218.00 | 2218.00 | 2218.00 | 2978.00 | 2978.00 | 2203.00 | 2225.00 | 2225.00 | 1418.72 |
| Rajasthan | 8916.23 | 8916.23 | 8916.23 | 9296.00 | 9296.00 | 7580.70 | 8696.00 | 8696.00 | - |
| Sikkim | 1150.00 | 1150.00 | 1150.00 | 1520.50 | 1520.50 | 1084.17 | 2000.00 | 2000.00 | 407.52 |
| Tripura | 2604.11 | 2604.11 | 2604.11 | 3005.89 | 3005.89 | 2989.46 | 3579.00 | 3579.00 | 2104.28 |
| Uttar Pradesh | 2385.52 | 2385.52 | 2385.52 | 2995.23 | 2995.23 | 2291.40 | 3365.57 | 3365.57 | 10.00 |
| Uttarakhand | 1915.90 | 1915.90 | 1915.90 | 2178.80 | 2178.80 | 2176.20 | 2461.00 | 2461.00 | 1573.12 |
| West Bengal | 9032.75 | 9032.75 | 8207.34 | 6222.16 | 6222.16 | 5153.45 | 7791.61 | 7791.61 | 3918.82 |
| Total | 63500.00 | 63500.00 | 62674.59 | 63500.00 | 63500.00 | 55405.99 | 69100.00 | 69100.00 | 31072.42 |

[*Translation*]

Illegal Arms

5426. SHRI S.D. SHARIQ:

SHRI ASHOK KUMAR RAWAT:

SHRI VIJAY BAHADUR SINGH:

SHRI NISHIKANT DUBEY:

SHRI C.M. CHANG:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether illegal arms market is thriving in different parts of the country posing serious security threat;

(b) if so, the details of illegal arms seized during the last three years, State-wise;

(c) whether factories manufacturing illegal arms are operating in the country with the connivance of the authorities;

(d) if so, the details thereof, State-wise;

(e) whether there is an urgent need to create a National Data Base of fire arm licenses granted by various States to check the inter-State crimes; and

(f) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Madam. However, a statement showing illegal arms seized/recovered during the last three years, State-wise, is enclosed.

(c) No, Madam.

(d) The question does not arise.

(e) and (f) It has been made mandatory, through an amendment in Rule 4 of the Arms Rules, 1962 for all

licensing authorities in States/UTs to maintain the database of arms Licenses issued by them, under Section 13 of the Arms Act, 1959, in a prescribed proforma and share the same on quarterly basis with the Central Government.

Statement

| Sl. No. | States/UTs | Illegal Arms seized/recovered during: | | |
|---------|-----------------------------|---------------------------------------|------|------|
| | | 2008 | 2009 | 2010 |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andaman and Nicobar Islands | 10 | 0 | 2 |
| 2. | Andhra Pradesh | 96 | 59 | 166 |
| 3. | Arunachal Pradesh | 0 | 0 | 0 |
| 4. | Assam | 279 | 251 | 307 |
| 5. | Bihar | 0 | 2 | 0 |
| 6. | Chandigarh | 37 | 34 | 35 |
| 7. | Chhattisgarh | 0 | 0 | 0 |
| 8. | Dadra and Nagar Haveli | 6 | 0 | 0 |
| 9. | Daman and Diu | 0 | 0 | 0 |
| 10. | Delhi | 390 | 260 | 417 |
| 11. | Goa | 37 | 9 | 13 |
| 12. | Gujarat | 282 | 175 | 261 |
| 13. | Haryana | 528 | 249 | 330 |
| 14. | Himachal Pradesh | 0 | 0 | 3 |
| 15. | Jammu and Kashmir | 1374 | 965 | 2796 |
| 16. | Jharkhand | 0 | 0 | 0 |
| 17. | Karnataka | 84 | 33 | 100 |
| 18. | Kerala | 69 | 42 | 30 |
| 19. | Lakshadweep | 0 | 0 | 0 |
| 20. | Madhya Pradesh | 1856 | 865 | 1066 |

| 1 | 2 | 3 | 4 | 5 |
|-------|---------------|-------|------|------|
| 21. | Maharashtra | 1477 | 388 | 299 |
| 22. | Manipur | 470 | 221 | 378 |
| 23. | Meghalaya | 58 | 0 | 0 |
| 24. | Mizoram | 234 | 128 | 105 |
| 25. | Nagaland | 200 | 92 | 183 |
| 26. | Odisha | 0 | 28 | 23 |
| 27. | Puducherry | 10 | 0 | 1 |
| 28. | Punjab | 19 | 35 | 93 |
| 29. | Rajasthan | 1624 | 473 | 660 |
| 30. | Sikkim | 0 | 2 | 0 |
| 31. | Tamil Nadu | 7 | 9 | 2 |
| 32. | Tripura | 121 | 45 | 30 |
| 33. | Uttar Pradesh | 160 | 117 | 354 |
| 34. | Uttarakhand | 602 | 206 | 326 |
| 35. | West Bengal | 1507 | 90 | 416 |
| Total | | 11537 | 4778 | 8396 |

Krishi vigyan Kendras

5427. SHRI EKNATH MAHADEO GAIKWAD:
 DR. RAGHUVANSH PRASAD SINGH:
 SHRI ANAND PRAKASH PARANJPE:
 SHRI BHASKARRAO BAPURAO PATIL
 KHATGAONKAR:
 SHRI G.M. SIDDESHWARA:
 SHRI HARISH CHOUDHARY:

Will the Minister of AGRICULTURE be pleased to state:

(a) the details of the Krishi Vigyan Kendras (KVKs) functioning in the country, State-wise including Bihar;

(b) the number of farmers imparted training through these kendras so far, State-Wise;

(c) whether a KVK is mandated to impart training to atleast one farmer from each village of the districts under its jurisdiction, as well as associate the farmers with the kendra;

(d) if so, the details thereof and the achievements made in this regard so far, State-wise;

(e) whether the Government proposes to further empower and make it more effective in imparting training to the farmers; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) There are 593 Krishi

Vigyan Kendras (KVKs) functioning in the country. The State/Union Territory-wise details of the districts with KVKs including Bihar are given in enclosed statement-I.

(b) During XI plan, so far, these Kendras have imparted training to 58.02 farmers. The details on State/Union Territory-wise numbers of farmers imparted training by these kendras are given in the enclosed statement-II.

(c) and (d) KVKs are mandated to impart training to farmers as per their training needs, which are identified keeping in view the thrust areas of a district. However, selected trained farmers are associated as co-trainers by the KVKs. The State/Union Territory-wise details of

number of villages covered for selecting farmers for training and number of farmers associated as co-trainers by KVKs, so far, during XI plan are also given in enclosed statement-II.

(e) and (f) In order to strengthen the training and demonstration facilities in KVKs during XI plan the Indian Council of Agricultural Research has made provision for facilities including plant health diagnostic, minimal agro-processing, rain water harvesting structure with micro-irrigation system, portable carp hatchery and integrated farming systems in selected KVKs. The facility-wise list of these KVKs is given in enclosed statement-III.

Statement-I

State/Union Territory-wise details of the districts with KVKs

| Sl. No. | State/Union Territory | Number of KVKs | Name of districts with KVK |
|---------|-----------------------------|----------------|--|
| 1 | 2 | 3 | 4 |
| 1. | Andaman and Nicobar Islands | 2 | Port Blair, Nicobar |
| 2. | Andhra Pradesh | 30 | Ananthpur, West Godavari, Warangal, Shrikakulam, Vizianagaram, Kadapa, Krishna, Nellore, Adilabad, Prakasham, Khammam, Nizamabad, East Godavari, Ranga Reddy, Mahaboobnagar, Nalgonda, Chittoor, Karimnagar, Kurnool, Visakhapatnam, Medak, Guntur, Ananthpur (2), Kurnool (2), Mahboob nagar (2), East Godavari (2), Nalgonda (2), Warangal (2), West Godavari (2), Karim nagar (2) |
| 3. | Arunachal Pradesh | 13 | West Siang, West Kameng, Tirap, Lower Dibang Valley, Lower Subansiri, Papumpare, Upper Siang, East Kameng, Tawang, Lohit, Upper Subansiri, East Siang, Changlang |
| 4. | Assam | 21 | Sonitpur, Cachar, Golaghat, Kokrajhar, Sibsagar, Nalbari, Barpeta, Bongaigaon, Karbi Anglong, Kamrup, North Lakhimpur, Nagaon, Tinsukia, Karimganj, Dhubri, Dhemaji, Dibrugarh, Darrang, Jorhat, Goalpara, Hailakandi |
| 5. | Bihar | 38 | Munger, Darbhanga, Vaishali, Begusarai, Saharsa, Nalanda, Banka, Patna, Sheikhpura, Muzaffarpur, Madhepura, Bhagalpur, |

| 1 | 2 | 3 | 4 |
|-----|-------------------|----|---|
| | | | Rohtas, Araria, Purnea, Katihar, Samastipur, Siwan, West Champaran, Jahanabad, Saran, Supaul, Gaya, Sheohar, Aurangabad, Lakhisarai, East Champaran, Kishanganj, Gopalganj, Buxar, Bhojpur, Nawadah, Kaimur, Jamui, Madhubani, Khagaria, Sitamarhi, Arwal |
| 6. | Chhattisgarh | 16 | Bilaspur, Surguja, Durg, Bastar, Raipur, Janjgir-Champa, Raigarh, Dhamtari, Mahasamund, Dantewada, Korba, Jashpur, Kanker, Kavardha, Korea, Rajnandgaon |
| 7. | Delhi | 1 | Ujwa (New Delhi) |
| 8. | Goa | 2 | North Goa, South Goa |
| 9. | Gujarat | 26 | Banaskantha, Sabarkantha, Dahod, Anand, Ahmedabad, Dang, Surat, Navsari, Narmada, Amreli, Rajkot, Jamnagar, Porbandar, Surendranagar, Gandhinagar, Valsad, Kheda, Panchmahal, Mehsana, Bharuch, Vadodara, Patan, Kuchchh, Kuchchh (2), Bhavnagar, Junagadh |
| 10. | Haryana | 18 | Panipat, Kaithal, Jind, Hisar, Kurukshetra, Faridabad, Yamunanagar, Sonapat, Rohtak, Sirsa, Mahendergarh, Fatehabad, Jhajjar, Bhiwani, Karnal, Gurgaon, Ambala, Rewari |
| 11. | Himachal Pradesh | 12 | Kullu, Una, Mandi, Sirmaur, Hamirpur, Kangra, Lahaul and Spiti, Bilaspur, Kinnaur, Chamba, Shimla, Solan |
| 12. | Jammu and Kashmir | 14 | Jammu, Rajouri, Doda, Udhampur, Poonch, Leh, Pulwama, Srinagar, Budgam, Kargil, Baramulla, Kupwara, Anantnag, Kathua |
| 13. | Jharkhand | 22 | West Singhbhum, Dumka, Palamau, Pakur, Lohardanga, Giridih, Bokaro, East Singhbhum, Sahibganj, Chatra, Garwah, Dhanbad, Simdega, Latehar, Jamtara, Koderma, Deoghar, Ranchi, Hazaribagh, Gumla, Godda, Seraikela |
| 14. | Karnataka | 28 | Raichur, Haveri, Bidar, Dharwad, Koppal, Gulbarga, Bijapur, Uttara Kannada, Bagalkot, Hassan, Mandya, Shimoga, Tumkur, Udupi, Chitradurga, Chikkamagalur, Dakshina Kannada, Chamrajanagar, Kolar, Bangal Rural, Kodagu, Mysore, Belgaum, Gadag, Davanagere, Ramanagram, Tumkur, Dakshin Kannada |
| 15. | Kerala | 14 | Palghat, Kollam, Wynad, Kottayam, Kannur, Malappuram, Thrissur, Kasaragode, Alleppey, Ernakulam, Kozhikode (Calicut), Thiruvananthapuram, Idukki, Pathanamthitta |

| 1 | 2 | 3 | 4 |
|-----|----------------|----|---|
| 16. | Lakshadweep | 1 | Kiltab Island Lakshadweep |
| 17. | Madhya Pradesh | 47 | Chhindwara, Jhabua, Sidhi, Shahdol, Khandwa, Tikamgarh, Seoni, Bhind, Rajgarh, Guna, Balaghat, Betul, Panna, Dhar, Dindori, Gwalior, Rewa, Hoshangabad, Morena, Sagar, Khargone, Shajapur., Ujjain, Mandsaur, Jabalpur, Harda, Damoh, Narsinghpur, Dewas, Padaria, Chatarpur, Shivpuri, Neemuch, Mandla, Badwani, Umaria, Sheopur, Datia, Bhopal, Ratlam, Vidisha, Satna, Indore, Sehore, Raisen, Burhanpur, Ashoknagar |
| 18. | Maharashtra | 41 | Wardha, Bhandara, Chandrapur, Yavatmal, Gondia, Godchiroli, Aurangabad, Osmanabad, Ratnagiri, Raigarh, Dhule, Nagpur, Nashik, Parbhani, Kolhapur, Buldana (1), Amaravathi (1), Amaravathi (2), Nanded, Solapur, Washim, Sindhudurg, Thane, Jalgaon, Beed(1), Satara, Pune, Ahmednagar, Sangli, Jalna, Hingoli, Nandurbar, Latur, Pune (2), Jalgaon, Akola, Satara (2), Beed (2), Buldana (2), Nashik (2), Solapur (2) |
| 19. | Manipur | 9 | Imphal West, Churachandpur, Tamenglong, Chandel, Senapati, Bishnupur, Imphal East, Thoubal, Ukhrul |
| 20. | Meghalaya | 5 | West Garo Hills, Ri-bhoi, Jaintia Hills, East Khasi Hills, West Khasi Hills |
| 21. | Mizoram | 8 | Lunglei, Kolasib, Chhimtuipui, Lawngtlai, Mammit, Champhai, Serchhip, Aizwal |
| 22. | Nagaland | 8 | Dimapur, Medziphema, Wokha, Mokokchung, Kohima, Tuensang, Mon, Zunheboto |
| 23. | Odisha | 30 | Koraput, Kendrapara, Keonjhar, Balasore, Gnajam, Bargarh, Kandhamal (Phulbani), Kalahandi, Jaipur, Dhenkanal, Angul, Bhadrak, Nabarangpur, Sundergarh, Sundergarh, Nayagarh, Sambalpur, Jagatsinghpur, Gajapati, Rayagada, Nuapada, Boudh, Mayurbhanj, Sonapur, Malkangiri, Deogarh, Jharsuguda, Puri, Cuttack, Khurda |
| 24. | Pudducherry | 2 | Karaikal, Pudducherry |
| 25. | Punjab | 17 | Faridkot, Gurdaspur, Ferozepur, Bathinda, Hoshiarpur, Patiala, Kapurthala, Sangrur, Nawanshahar, Roopnagar, Ludhiana, Amritsar, Muktsar, Fatehgargh Sahib, Moga, Jalandhar, Mansa |

| 1 | 2 | 3 | 4 |
|-------|---------------|-----|---|
| 26. | Rajasthan | 32 | Dausa, Jhunjhunu, Bikaner, Sawai Madhopur, Ajmer, Dhoulpur, Sikar, Jalore, Alwar, Bharatpur, Jaisalmer, Nagaur, Sriganganagar, Karauli, Dungarpur, Banswara, Baran, Sirohi, Chittorgarh, Kota, Bundi, Jhalawar, Rajsamand, Bhilwara, Jodhpur, Pali, Tonk, Jaipur, Udaipur, Churu, Barmer, Hanumangarh |
| 27. | Sikkim | 4 | East Sikkim, North Sikkim, West Sikkim, South Sikkim |
| 28. | Tamil Nadu | 30 | Salem, Cuddalore, Virdhachalam, Trichirappali, Perambalur, Pudukottai, Ramanathapuram, Kanyakumari, Madurai, Villupuram, Vellore, Thiruvallur, Tiruvarur, Nagapattinam, Virudhunagar, Dharmapuri, Kancheepuram, Shivagangai, Namakkal, Dindigul, Coimbatore, Theni, Nilgiris, Tiruvannamalai, Tirunelveli, Krishnagiri, Thanjavur, Tuticorin, Karur, Ariyalur |
| 29. | Tripura | 4 | West Tripura, South Tripura, Dhalai, North Tripura |
| 30. | Uttar Pradesh | 68 | Sahajahanpur, Bijnor, Saharanpur, Badaun, Ghaziabad, Rampur, Muzaffarnagar, Meerut, Pilibhit, Baghpat, Moradabad, Gautam Budha Nagar, Bahraich, Ballia, Mau, Varanasi, Basti, Faizabad, Gorakhpur, Maharajganj, Sonbhadra, Siddharth Nagar, Azamgarh, Barabanki, Jaunpur, Chandauli, Balrampur, Sant Kabir Nagar, Mathura, Jhansi, Rai Bareli, Fatehpur, Aligarh, Kanpur (Dehat), Mainpuri, Mahoba, Etawah, Kannauj, Firozabad, Hamirpur, Jalaun, Lakhimpur Kheri, Lalitpur, Farrukhabad, Hardoi, Lucknow, Bareilly, Kushinagar, Etah, Agra, Allahabad, Sant Ravidas Nagar, Mirzapur, Bulandshahar, Sultanpur, Gonda, Chitrakoot, Unnao, Pratapgarh, Gazipur, Sidhauli, Kaushambi, Auraiya, Deoria, Mahamayanagar, Banda, Ambedkar Nagar, Sitapur |
| 31. | Uttarakhand | 13 | Champavat, Tehri Garhwal, Nainital, Chamoli, Haridwar, Almora, Pauri Garhwal, Rudra Prayag, Udham Singh Nagar, Pithoragarh, Dehradun, Uttarakashi, Bageshwar |
| 32. | West Bengal | 17 | Darjeeling, Coochbehar, Malda, Dakshin Dinajpur, Uttar Dinajpur, Howrah, Hoogly, Jalpaiguri, Nadia, North 24 Parganas, Murshidabad, South 24 Parganas, West Midnapur, Purulia, Burdhan, Birbhum, Bankura |
| Total | | 593 | |

Statement-II

State/Union Territory-wise details of number of villages covered for selecting farmers for training and number of trained farmers associated as co-trainers by KVKs during XI plan (2007-08 to July 2011-12)

| Sl.No. | State/Union territory | Numbers of villages covered from districts with KVKs for selecting farmers for training | Numbers of trained farmers associated as co-trainers by the KVKs | Number of farmers trained during XI plan (2007-08 to July 2011-12) |
|--------|-----------------------------|---|--|--|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andaman and Nicobar Islands | 36 | 18 | 3826 |
| 2. | Andhra Pradesh | 634 | 1648 | 203751 |
| 3. | Arunachal Pradesh | 37 | 346 | 39087 |
| 4. | Assam | 73 | 525 | 58537 |
| 5. | Bihar | 721 | 1110 | 601140 |
| 6. | Chhattisgarh | 1492 | 368 | 185197 |
| 7. | Delhi | 47 | 133 | 4460 |
| 8. | Goa | 40 | 17 | 14169 |
| 9. | Gujarat | 1075 | 1175 | 222202 |
| 10. | Haryana | 2374 | 527 | 208511 |
| 11. | Himachal Pradesh | 2421 | 1151 | 95049 |
| 12. | Jammu and Kashmir | 564 | 515 | 59244 |
| 13. | Jharkhand | 1142 | 682 | 178377 |
| 14. | Karnataka | 2181 | 1515 | 479492 |
| 15. | Kerala | 777 | 394 | 190265 |
| 16. | Lakshadweep | 15 | 15 | 25948 |
| 17. | Madhya Pradesh | 5275 | 1349 | 458515 |
| 18. | Maharashtra | 1064 | 845 | 329724 |
| 19. | Manipur | 15 | 273 | 30835 |
| 20. | Meghalaya | 11 | 224 | 25038 |

| 1 | 2 | 3 | 4 | 5 |
|-------|---------------|-------|-------|---------|
| 21. | Mizoram | 19 | 312 | 33691 |
| 22. | Nagaland | 16 | 296 | 33490 |
| 23. | Odisha | 2828 | 782 | 252523 |
| 24. | Pudducherry | 77 | 39 | 29582 |
| 25. | Punjab | 2230 | 990 | 105180 |
| 26. | Rajasthan | 4640 | 4000 | 300435 |
| 27. | Sikkim | 14 | 249 | 27960 |
| 28. | Tamil Nadu | 2253 | 1447 | 772015 |
| 29. | Tripura | 9 | 207 | 23559 |
| 30. | Uttar Pradesh | 6908 | 3330 | 579707 |
| 31. | Uttarakhand | 632 | 244 | 79233 |
| 32. | West Bengal | 705 | 459 | 152002 |
| Total | | 40325 | 25185 | 5802744 |

Statement-III*Facility-wise list of identified KVKs for strengthening*

| Sl. No. | Particulars of strengthening | Number of KVKs | Name of identified KVKs For strengthening |
|---------|--|----------------|--|
| 1 | 2 | 3 | 4 |
| 1. | Basic plant health diagnostic facility | 172 | Nawanshahar, Kapurthala, Hoshiarpur, Gurdaspur, Faridkot, Muktsar, Jalandhar, Yamunanagar, Kurukshetra, Panipat, Faridabad, Sirsa, Mahendergarh, Jhajjar, Rewari, Ambala, Gurgaon, Kullu, Mandi, Kangra, Sirmour, Bilaspur, Shimla, Kinnaur, Solan, Jammu, Rajouri, Leh, Phulwama, Baramula, Anantnag, Delhi, Begusarai, Banka, Jamui, Munger, Patna, Samastipur, Kaimur, Muzaffarpur, Bokaro, Dhanbad, Chatra, Palamau, Dumka, Lohardaga, Garhwa, Pakur, Sahebganj, West Singhbhum, Birbhum, Coochbehar, Malda, Uttar Dinajpur, South 24-Parganas, Dakshin Dinajpur, Darjeeling, Nadia, Behraich, Basti, Barabanki, Chandoli, Raibareilli, Aligarh, Etawah, |

| 1 | 2 | 3 | 4 |
|----|---|----|---|
| | | | Saharanpur, Sahjahanpur, Chitrakoot, Pratapgarh, Unnao, Ghazipur, Tehri Garhwal, Champawat, Chamoli, Pauri Garhwal, Dehradun, Chittoor, Guntur, Kadapa, Karimnagar, Kurnool, Anantapur, Krishna, Mahaboobnagar, Nalgonda, Ahmednagar, Akola, Jalna, Nandurbar, Pune, Beed, Buldhana, Nagpur, Satara, Solapur, Washim, Sikar, Jalore, Bharatpur, Jhunjhunu, Nagaur, Ajmer, Alwar, Jaisalmer, Dausa, Banswara, Sirohi, Kota, Bhilwara, Bundi, Jhalawar, Baran, Rajsamand, Barmer, Udaipur, Churu, Jaipur, Tonk, Hanumangarh, Banaskantha, Sabarkantha, Dangs, Surat, Rajkot, Jamnagar, Porbandar, Amreli, Surendranagar, Valsad, Kutch, Mehsana, Rewa, Ujjan, Dewas, Saguja, Bastar, Bargarh, Keonjhar, Raichur, Bangalore Rural, Belgaum, Chickamagalur, Chitradurga, Dakshin Kannada, Davangere, Gadag, Haveri, Mandya, Mysore, Cuddalore, Dindigul, Erode, Karur, Madurai, Nagapattinam, Perambalur, Salem, Thanjavur, Tiruvarur, Tiruvannamalai, Tiruvallur, Trichy, Vellore, Villupuram, Virudhunagar, Kannur, Kasaragod, Kollam, Palghat, Pathanamthitta, Thrissur, Pudducherry |
| 2. | Minimal agro-processing facility | 24 | Ludhiana, Kurukshetra, Gurgaon (Shikohpur), Phulwama (Malangpura), Palamau, Bankura, Purulia, South 24 Parganas, Aligarh, Udham Singh Nagar, Gadchiroli, Pune, Chittorgarh, Jaipur (Chomu), Anand, Porbandar, Bhopal, Raipur, Sundargarh, Dharwad, Madurai, Kasaragod, Malapuram, Trivandrum |
| 3. | Rain water harvesting structures with micro irrigation system | 51 | Dumka, Hazaribag, Deoghar, Simdega, Latehar, Jamtara, Bishupur, East Sikkim, South Sikkim, West Sikkim, Kohima, Mokochung, Tuensang, Tehri Garhwal, Bageshwar Anantapur, Kurnool, Amaravathi, Solapur, Nagaur, Udaipur, Dangs, Kutch, Bastar, Raigarh, Sagar, Umaria, Badwani, Mandsaur, Neemach, Dewas, Guna, Rajgarh, Jabalpur, Jhabua, Nabarangpur, Bidar, Bangalore Rural, Kodagu, Kolar, Calicut, Koppal, Raichur, Uttara Kannada, Dharmapuri, Dindigul, The Nilgris, Tuticorin, Trivandrum, Wynad, North Goa |
| 4. | Portable carp hatchery | 58 | North Andaman, Darbhanga, Lohardaga, Pakur, Bankura, Birbhum, Burdwan, Daskhin Dinajpur, Malda, West Midnapore, South 24-Paraganas, Uttar Dinajpur, Goalpara, Golaghat, Sonitpur, Tirap. West Kameng, Bishupur, Imphal West, Imphal East, Thoubal |

| 1 | 2 | 3 | 4 |
|----|---|-----|--|
| | | | Basti, Varanasi, Budaun, Rampur, Chitrakoot, Champawat, Nainital, Guntur, Karimnagar, Nalgonda, Nellore, Dhule, Washim, Hanumangarh, Banswara, Kota, Amreli, Jamnagar, Balasore, Bhadrak, Dhenkanal, Ganjam, Jagitsinghpur, Kalahandi, Kendrapara, Bastar, Narsinghpur, Belgaum, Dakshin Kannada, Davangere, Udupi, Kancheepuram. Namakkal, Emakulam, Kottayam, Karaikal, Pudducherry |
| 5. | Demonstration unit on integrated farming system | 184 | Ferozepur, Nawanshahar, Kapurthala, Hoshiarpur, Gurdaspur, Patiala, Faridkot, Sangrur, Bathinda, Faridabad, Rewari, Ambala, Gurgaon, Kullu, Mandi, Kangra, Una, Hamirpur, Bilaspur, Solan, Srinagar, Baramulla, Leh, Delhi, Araria, Darbhanga, Katihar, Kaimur, Madhepura, Buxar, Samastipur, Chatra, Gumla, Godda, East Singhbhum, Palamau, Dhanbad, Burdwan, Coochbehar, Uttara Dinajpur, Dakshin Dinajpur, Nadia, South 24- Parganas, Purulia, Bankura, Malda, Senapati, Aizwal, East Sikkim, West Sikkim, Behraich, Basti, Varanasi, Siddharthnagar, Barabanki, Jhansi, Raibareilli, Aligarh, Hardoi, Badaun, Muradabad, Saharanpur, Rampur, Sultanpur, Gonda, Chitrakoot, Pratapgarh, Unnao, Bareilly, Ghazipur, Champawat, Chamoli, Haridwar, Pauri Garhwal, Rudraprayag, Pithoragarh, Udham Singh Nagar, Uttarkashi East Godavari, Kadapa, Karimnagar, Kurnool, Nalgonda, Ahmednagar, Akola, Nagpur, Nandurbar, Nashik, Pune, Satara, Jalore, Ajmer, Alwar, Jaisalmer, Sarai Madhopur, Banswara, Sirohi, Bhilwara, Dungarpur, Bundi, Jhalawar, Rajsamand, Barmer, Udaipur, Jaipur, Hanumangarh, Banaskantha, Sabarkantha, Ahmedabad, Dangs, Jamnagar, Amreli, Surendranagar, Valsad, Kutch, Mehsana, Harda, Sidhi, Tikamgarh, Narsinghpur, Bastar, Surguja, Bargarh, Dhenkanal, Keonjhar, Koraput, Bagalkot, Bangalore Rural, Belgaum, Bidar, Bijapur, Chamraj Nagar, Chickamagalur, Chitradurga, Dakshin Kannada, Davangere, Dharwad, Gadag, Gulbarga, Hassan, Haveri, Koppal, Mandya, Mysore, Raichur, Shimoga, Tumkur, Uttar Kannada, Coimbatore, Cuddalore, Dharmapuri, Dindigul, Erode, Karur, Madurai, Nagapattinam, Namakkal, Perambalur, Pudukottai, Ramanathapuram, Salem, Thanjavur, Tiruvarur, Tiruvannamalai, Tiruvallur, Trichy, Tuticorin, Vellore, Villupuram, Virudhunagar, Alleppey, Calicut, Kannur, Kasaragod, Kollam, Kottayam, Malapuram, Palghat, Pathanamthitta, Thrissur, Trivandrum, Wynad, North Goa, Pudducherry |

[English]

Cases Against IPS Officers

5428. SHRI MANSUKHBHAI D. VASAVA:
SHRI D.B. CHANDRE GOWDA:
SHRIMATI JAYSHREEBEN PATEL:
SHRI MAHENDRASINH P. CHAUHAN:
SHRI P.C. GADDIGOUDAR:
SHRI C.R. PATIL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Indian Police Service officers who have been placed under suspension or charge sheeted in various cases including corruption during the last three years, State-wise;

(b) whether some requests have been received from CBI/State Governments to accord sanction for prosecution;

(c) if so, the details thereof, State-wise;

(d) whether there has been any delay in according sanction to CBI to prosecute the IPS officers;

(e) if so, the reasons therefor; and

(f) the steps taken to streamline the procedure for such sanction to avoid any delay?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (f) The Information is being collected and will be laid on the table of the House.

[Translation]

Saving-Cum-Relief Scheme for Fishermen

5429. SHRI SHIVRAJ BHAIYA:
SHRI GOVIND PRASAD MISHRA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government has received any proposal from the State Government of Madhya Pradesh for approval regarding revalidation of Rs. 63.07

lakh and Rs. 11.77 lakh in the current financial year for the implementation of Saving-cum-Relief Scheme for fishermen;

(b) if so, the details thereof; and

(c) the time by which the funds are likely to be sanctioned and released?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) to (c) A proposal was received from the State Government of Madhya Pradesh during the current financial year for revalidation of unspent balance of Rs. 11.77 lakh and release of Rs. 63.07 lakh under the Saving-cum-Relief component of Centrally Sponsored 'National Scheme of Welfare of Fishermen. The unspent amount had been revalidated in May, 2011 and grants-in-aid of Rs. 63.07 lakh has also been released to the State Government in July, 2011.

Utilization of Funds under Social Responsibility

5430. SHRI VITTHALBHAI HANSRAJBHAI
RADADIYA:
SHRI ANJANKUMAR M. YADAV:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the undertakings and other agencies under the administrative control of the Ministry earmark funds for social responsibility/obligation;

(b) if so, the details of funds utilized during each of the last three years and the current year, undertaking-wise and agency-wise;

(c) the details of the work for which such funds were utilized during the said period, item-wise;

(d) whether the Government has received any complaints in regard to spending such funds arbitrarily by the officers concerned; and

(e) if so, the details thereof alongwith the steps taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUD-

HURY MOHAN JATUA): (a) to (e) The Ministry of Information and Broadcasting has two Public Sector Undertakings namely, National Film Development Corporation (NFDC) and Broadcast Engineering Consultants India Limited (BECIL). While, NFDC has reported no earmarking of funds for social responsibility/obligation due to poor financial position of the corporation, BECIL has reported certain earmarking of funds for social responsibility/obligation as per the details in enclosed statement.

Statement

In the current financial year 2011-12, Broadcast Engineering Consultant India Limited (BECIL) has earmarked funds amounting to Rs. 30 Lakhs for corporate social responsibility. In the last financial year i.e. 2010-11, BECIL was entrusted responsibility of setting up one Community Radio Station.

The utilization of funds during the last three years is given below:-

Financial Year 2009-10 - Nil

Financial Year 2010-11 - Rs. 16.20 Lakhs

Financial Year 2011-12 - Rs. 30.00 Lakhs

(proposed) One scheme of Rs. 12.5 Lakhs sanctioned

In Financial Year 2010-11 the following are undertaken:

- (1) Filing of online Standing Advisory Committee on Frequency Allocation (SACFA) application - 15
- (2) Funding for setting up of Community Radio Station - One Community Radio was set up in Chanderi for Bunkar Vikas Sansthan, Chanderi.

The following have been proposed during the financial year 2011-12:

- (1) Filing of online SACFA application
- (2) Funding for setting up of two Community Radio Station for Rs. 20 Lakhs
- (3) Imparting Vocational and Specialised Training in the field of Broadcasting. Providing

scholarship to meritorious students belongs to SC, ST, OBC and disabled categories in the field of Broadcasting - Rs. 10 Lakhs.

The Ministry has not received any complaints in regard to spending such funds arbitrarily.

[English]

Encouragement to FPIs

5431. RAJKUMARI RATNA SINGH:

SHRI S. ALAGIRI:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether it is a fact that the data relating to the number of food processing industries set up in the country are not Centrally maintained by the Government;

(b) if so, the details thereof alongwith the reasons therefor;

(c) the manner in which the strategy for encouraging the food industries in the country would be formulated/implemented in the absence of such data; and

(d) the corrective measures taken by the Government in this

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) and (b) Yes, Madam. 'The data relating to the number of food processing industries setup in the country is not centrally maintained in the Ministry of Food Processing Industries.

(c) and (d) Food Processing Industries are set up both in organized and un-organized sector. The National Sample Survey Organization (NSSO) compiles the data on food processing industries in the country. However, there may be some food processing units in unorganized sector for which no data may be available with the Government. Apart from this, National Manufacturing Competitiveness Council (NMCC) also maintains data on registered food processing units in the country. These data relating to the number of food processing industries

is used while planning and formulating the strategy for encouraging the food processing industries in the country.

Funds Under SJSRY

5432. SHRI M.K. RAGHAVAN:

SHRI SURESH ANGADI:

SHRI G.M. SIDDESHWARA:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) the budgetary allocation made under the Swarna Jayanti Shahari Rozgar Yojana (SJSRY) during each of the last three years and the current year, State-wise;

(b) the allocation of funds made to various States for implementing Urban Wage Employment Programme during the above period, State-wise;

(c) the number of beneficiaries under the programmes in various States during the same period;

(d) whether there is any proposal to enhance the allocation for implementing the above programmes in

various States; and

(e) if so, the details thereof and the steps taken thereon?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMAR SELJA): (a) The statement-I showing State-wise budget allocation made under the Swarna Jayanti Shahari Rozgar Yojana (SJSRY) during each of the last three years and the current year is enclosed.

(b) Funds under SJSRY are released to states as a whole, without, segregating into components, thereby giving flexibility to them in utilizing funds.

(c) The Statement-II showing State-wise number of Mandays of work generated under Urban Wage Employment Programme (UWEP) component of SJSRY during each of the last three years and the current year is at enclosed-II.

(d) No, Madam.

(e) Question does not arise.

Statement-I

State-wise Budget Allocation made under the swarna Jayanti Shahari Rozgar Yojana (SJSRY) During Each of the last Three Years and Current Year

(Rs. in Lakhs)

| Sl.No. | Name of the State/UTs | Allocation during 2008-2009 | Allocation during 2009-2010 | Allocation during 2010-2011 | Allocation during 2011-2012 |
|--------|-----------------------|-----------------------------|-----------------------------|-----------------------------|-----------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Andhra Pradesh | 3115.78 | 3390.53 | 3790.43 | 4827.60 |
| 2. | Arunachal Pradesh | 222.53 | 207.85 | 201.79 | 259.97 |
| 3. | Assam | 2956.48 | 2956.05 | 2869.96 | 3274.79 |
| 4. | Bihar | 1855.09 | 1790.24 | 2001.40 | 3158.72 |
| 5. | Chhattisgarh | 1122.37 | 1075.14 | 1201.95 | 1342.71 |
| 6. | Goa | 110.94 | 90.56 | 101.24 | 115.29 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-------|-----------------------------|----------|----------|----------|----------|
| 7. | Gujarat | 1450.38 | 1501.44 | 1678.53 | 3843.37 |
| 8. | Haryana | 547.14 | 585.34 | 654.37 | 1597.70 |
| 9. | Himachal Pradesh | 11.64 | 12.15 | 50.00 | 109.54 |
| 10. | Jammu and Kashmir | 160.24 | 120.93 | 135.21 | 293.30 |
| 11. | Jharkhand | 727.93 | 728.91 | 814.88 | 1627.99 |
| 12. | Karnataka | 3648.54 | 3524.71 | 3940.45 | 4874.28 |
| 13. | Kerala | 953.22 | 948.13 | 1059.96 | 1376.53 |
| 14. | Madhya Pradesh | 4722.97 | 4087.96 | 4570.13 | 5719.08 |
| 15. | Maharashtra | 8998.10 | 8075.96 | 9028.52 | 10304.04 |
| 16. | Manipur | 445.06 | 461.88 | 448.43 | 799.30 |
| 17. | Meghalaya | 381.48 | 369.51 | 358.74 | 469.49 |
| 18. | Mizoram | 349.70 | 369.51 | 358.74 | 358.74 |
| 19. | Nagaland | 286.11 | 277.13 | 269.06 | 269.06 |
| 20. | Odisha | 1664.03 | 1476.59 | 1650.75 | 2083.28 |
| 21. | Punjab | 241.04 | 358.93 | 401.27 | 2275.11 |
| 22. | Rajasthan | 2773.39 | 2623.52 | 2932.96 | 4187.60 |
| 23. | Sikkim | 63.58 | 46.19 | 44.84 | 44.84 |
| 24. | Tamil Nadu | 4012.17 | 3817.38 | 4267.63 | 6346.09 |
| 25. | Tripura | 445.06 | 461.88 | 448.43 | 523.81 |
| 26. | Uttanchal | 530.71 | 488.70 | 546.34 | 583.96 |
| 27. | Uttar Pradesh | 6880.05 | 6462.43 | 7224.67 | 11119.01 |
| 28. | West Bengal | 1824.27 | 1940.44 | 2169.31 | 5764.81 |
| 29. | Andaman and Nicobar Islands | 43.55 | 37.50 | 37.50 | 23.34 |
| 30. | Chandigarh | 58.06 | 78.52 | 78.52 | 147.13 |
| 31. | Dadra and Nagar Haveli | 25.81 | 17.58 | 17.58 | 17.30 |
| 32. | Daman and Diu | 22.58 | 16.41 | 16.41 | 12.23 |
| 33. | Delhi | 92.20 | 93.34 | 200.00 | 350.00 |
| 34. | Puducherry | 7.80 | 6.66 | 50.00 | 150.00 |
| Total | | 50750.00 | 48500.00 | 53620.00 | 78250.00 |

Statement

Number of Mandays of work Generated under urban Wage Employment Programme (UWEP) Component of Swarna Jayanti Shahari Rozgar Yojana During Each of the last Three Years and Current Year

(Figures in Lacs)

| Sl. No. | States/UTs | 2008-09 | 2009-10 | 2010-11 | 2011-12 |
|---------|-------------------|---------|---------|---------|---------|
| 1. | Andhra Pradesh | 8.23 | 0.00 | 1.73 | 0.00 |
| 2. | Arunachal Pradesh | 0.00 | 0.86 | 0.04 | 0.04 |
| 3. | Assam | 3.43 | 16.15 | 0.00 | 0.00 |
| 4. | Bihar | 0.00 | 0.00 | 0.00 | |
| 5. | Chhattisgarh | 0.40 | 0.08 | 0.96 | 0.03 |
| 6. | Goa | 1.96 | 0.00 | 0.00 | |
| 7. | Gujarat | 0.59 | 0.69 | 1.98 | |
| 8. | Haryana | 0.42 | 0.67 | 0.33 | |
| 9. | Himachal Pradesh | 0.00 | 0.00 | 0.00 | |
| 10. | Jammu and Kashmir | 0.24 | 0.88 | 0.00 | |
| 11. | Jharkhand | 0.00 | 0.00 | 0.30 | |
| 12. | Karnataka | 4.70 | 2.70 | 3.10 | |
| 13. | Kerala | 0.00 | 0.13 | 0.16 | 0.96 |
| 14. | Madhya Pradesh | 1.24 | 3.91 | 4.16 | 0.10 |
| 15. | Maharashtra | 5.57 | 5.40 | 5.37 | |
| 16. | Manipur | 0.34 | 1.54 | 0.00 | |
| 17. | Meghalaya | 0.00 | 0.19 | 0.68 | |
| 18. | Mizoram | 1.05 | 0.00 | 0.28 | |
| 19. | Nagaland | 0.19 | 0.38 | 0.99 | |
| 20. | Odisha | 0.46 | 1.04 | 1.72 | |
| 21. | Punjab | 0.00 | 0.01 | 0.11 | |
| 22. | Rajasthan | 1.27 | 1.04 | 1.61 | |
| 23. | Sikkim | 3.71 | 0.00 | 0.13 | 0.04 |
| 24. | Tamil Nadu | 8.23 | 8.20 | 14.45 | |

| Sl. No. | States/UTs | 2008-09 | 2009-10 | 2010-11 | 2011-12 |
|---------|-----------------------------|---------|---------|---------|---------|
| 25. | Tripura | 0.24 | 0.24 | 31.16 | |
| 26. | Uttrakhand | 5.00 | 0.93 | 1.00 | |
| 27. | Uttar Pradesh | 9.13 | 3.81 | 5.91 | |
| 28. | West Bengal | 0.00 | 0.24 | 2.50 | 0.00 |
| 29. | Andaman and Nicobar Islands | 0.01 | 0.00 | 0.00 | |
| 30. | Chandigarh | 0.00 | 0.00 | 0.00 | |
| 31. | Dadra and Nagar Haveli | 0.94 | 1.01 | 0.00 | |
| 32. | Daman and Diu | 0.04 | 0.00 | 0.00 | |
| 33. | Delhi | 0.00 | 0.00 | 0.00 | |
| 34. | Puducherry | 0.05 | 0.05 | 0.13 | |
| Total | | 57.44 | 50.15 | 78.79 | 1.17 |

*For the year 2011-12, QPRs from only 8 States received for the quarter ending 30th June, 2011.

Expansion of Scouting and Guiding Scheme

5433. SHRI NARANBHAI KACHHADIA:

SHRIMATI JYOTI DHURVE:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has expanded the Scouting and Guiding Scheme like National service Scheme in school and colleges for inculcating values of discipline, patriotism, brotherhood, secularism etc. in the minds of young boys and girls;

(b) if so, the details thereof;

(c) the budget earmarked for the purpose during the 11th Five Year Plan;

(d) whether adequate funds have been allocated/ released to the various States for the purpose;

(e) if so, the details thereof during each of the last three years and the current year; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKAN):

(a) and (b) Under the scheme of Scouting and Guiding, financial assistance is provided for various activities such as organization of scouting and guiding camps, training programmes, National integration, preservation of cultural heritage, monitoring and evaluation of Scouting and Guiding activities. At present there.

(c) An amount of Rs. 12.50 crores have been earmarked during the 11th Five Year Plan for selected activities of Scouting and Guiding.

(d) Under the scheme funds are provided only to the National Headquarter of Bharat Scouts and Guides on year to year basis. No financial assistance is being provided for Scouting and Guiding at State level.

(e) and (f) Rs. 1.80 crore, Rs. 1.50 crore and Rs. 2.00 crore were released during the year 2008-09, 2009-10 and 2010-11 respectively to Bharat Scouts and Guides. No funds have so far been released during the current financial year due to non-receipt of utilization certificate, Audited Statement of Accounts, Performance Reports.

**Integrated Cereals Development
Programme**

5434. SHRI PRADEEP MAJHI:

SHRI KISHANBHAI V. PATEL:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has launched the Integrated Cereals Development Programme - wheat in the country;

(b) if so, the details thereof and the salient features of the said programme;

(c) whether the Government provides various incentives under the said scheme;

(d) if so, the details thereof alongwith the criteria fixed for extending incentives thereunder;

(e) whether the Indian Council of Agricultural Research (ICAR) organizes demonstration in the fields under the said scheme;

(f) if so, the number of such demonstrations organised by the ICAR during each of the last three years and the current year, State-wise; and

(g) the number of farmers benefited by such demonstrations during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (d) Yes, Madam. The Government of India is implementing Integrated Cereals Development Programme-wheat, which is part of a centrally sponsored scheme 'Revised Macro Management of Agriculture' under the Department of Agriculture and Cooperation through the State Governments for enhancement of agriculture production and productivity of cereals in the country. The scheme provides sufficient flexibility to the States to develop and pursue the programme on the basis of their regional priorities. The States have been given a free hand to finalize their sector wise allocation as per their requirement of the development priorities. The pattern of assistance provided under ICDP wheat is annexed at enclosed statement-I.

(e) to (g) List of Front Line Demonstration (FLDs) Conducted by Indian Council of Agricultural Research (ICAR) on wheat crops along with the number of farmers benefited is attached as enclosed statement-II.

Statement-I

Pattern of Maximum Permissible Assistance Under ICDP-Wheat

| Sl. No. | Components | Description | Pattern of assistance |
|---------|--|---|---|
| 1. | Demonstration of improved package of practices | Assistance for improved seed, balanced fertilizer, plant protection, weedicide. One demonstration of 0.4 ha at every 50 ha area of wheat. | Assistance @ Rs. 2,000 per demonstration |
| 2. | Seed Replacement (33%, SRR)-Seed Distribution | Desired SRR 33%, Seed required @ 100 kg/ha seed rate | Assistance @ Rs. 5 per kg or 50% of the cost, whichever is less |
| 3. | Distribution of Seed Minikit | One seed minikit of 5 kg. at every 50 ha. | Full cost of the seed |

| Sl. No. | Components | Description | Pattern of assistance |
|---------|---|--|--|
| 4. | Incentive for micro nutrients | Target area about 30% of the deficient area of targeted districts. | Incentive @ Rs. 500/- Per ha or 50% of the cost, whichever is less |
| 5. | Incentives for Gypsum (Salt affected soils) | | Assistance @ Rs. 500 per ha or 50% of the cost, whichever is less |
| 6. | Farmers Training on FFS pattern | One FFS at every 1000 ha area | Assistance @ Rs. 17,000/- per training |
| 7. | Frontline Demonstration | By ICAR/SAUs Systems | Rs. 6250 per ha. |

Statement-II

State-Wise Front Line Demonstrations of Wheat and Farmers Benefited During the Last 3 Years; Conducted by ICAR

| State | Wheat-FLDs Conducted (1 hectare basis) | | | No. of Farmers | | |
|-------------------|---|---------|---------|----------------|---------|---------|
| | Years | | | | | |
| | 2008-09 | 2009-10 | 2010-11 | 2008-09 | 2009-10 | 2010-11 |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| Uttar Pradesh | 64 | 115 | 26 | 121 | 210 | 241 |
| Himachal Pradesh | 20 | 37 | 37 | 73 | 153 | 101 |
| Jammu and Kashmir | 9 | 19 | 20 | 25 | 28 | 30 |
| Bihar | 51 | 79 | 127 | 5 | 136 | 229 |
| Jharkhand | 31 | 50 | 10 | 148 | 306 | 67 |
| Punjab | 38 | 61 | 7 | 49 | 75 | 22 |
| Uttarakhand | 16 | 20 | 79 | 145 | 143 | 151 |
| Haryana | 56 | 92 | 50 | 85 | 136 | 159 |
| Delhi | 11 | 27 | 58 | 20 | 57 | 77 |
| Gujarat | 28 | 48 | 27 | 32 | 51 | 63 |
| Madhya Pradesh | 29 | 42 | 88 | 184 | 90 | 130 |
| Chhattisgarh | 19 | 32 | 60 | 25 | 44 | 112 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|-------------|-----|-----|-----|------|------|------|
| Maharashtra | 29 | 47 | 55 | 37 | 72 | 77 |
| Karnataka | 20 | 27 | 37 | 20 | 27 | 73 |
| West Bengal | - | 6 | 41 | - | 50 | 61 |
| Assam | 10 | 15 | 50 | 27 | 41 | 82 |
| Rajasthan | 36 | 54 | 34 | 90 | 105 | 34 |
| Tamil Nadu | 20 | 34 | 20 | 20 | 29 | 31 |
| | 487 | 805 | 826 | 1196 | 1753 | 1740 |

[Translation]

Food Subsidy

5435. SHRI OM PRAKASH YADAV:

DR. KIRODI LAL MEENA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the details of subsidy provided for distribution of foodgrains under the Public Distribution System (PDS)/ Targeted Public Distribution System (TPDS)/Antyodaya Anna Yojana (AAY) during each of the last three years and the current year;

(b) the economic cost of foodgrains for the Food Corporation of India (FCI) including transit and storage losses and expenditure incurred on transport and storage;

(c) whether the Government has conducted any study to check corruption and improve the operational efficiency of FCI in order to check losses and control food subsidy; and

(d) if so, the details and the outcome thereof alongwith the action taken there on?

THE MINISTRY OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The total food subsidy released for distribution of foodgrains under Targeted Public Distribution System (TPDS) including

Antyodaya Anna Yojana (AAY) during the last three years is as under:-

(Rs. in crore)

| | 2008-09 | 2009-10 | 2010-11 |
|------|---------|---------|---------|
| BPL | 16157 | 19564 | 20385 |
| APL | 7294 | 12595 | 15875 |
| AAY | 12615 | 14224 | 14083 |
| TPDS | 36066 | 46383 | 50343 |

During the current year 2011-12, an amount of Rs. 28657.61 crore has been released as food subsidy as on 1-9-2011. Scheme-wise breakup of subsidy released for the year is worked out after the end of the financial year.

(b) As statement-I showing total economic cost of foodgrains incurred by Food Corporation of India (FCI) including shortages, transportation and storage charges during 2009-10, 2010-11 and 2011-12 is enclosed.

(c) and (d) With a view to enhance the efficiency of the Food Corporation of India, Government had engaged Mckinsey and Co. to undertake a study of FCI.

The salient recommendations given by M/s Mckinsey and Co. are at enclosed statement-II.

A number of these recommendations have been accepted and implemented by FCI.

Statement-I*Element Wise Break-Up of Economic Cost of QTY. Sold*

(Amt. in Rs. Crore)

| 1 | 2 | 2009-10 (Unaudited) | | 2010-11 (RE) | | 2011-12 (BE) | |
|------|---|---------------------|--------|--------------|--------|--------------|--------|
| | | Wheat | Rice | Wheat | Rice | Wheat | Rice |
| | | 3 | 4 | 5 | 6 | 7 | 8 |
| | Sales Quantity (Lakh Tonnes) | 166.77 | 198.39 | 234.50 | 205.50 | 250.00 | 211.00 |
| | | Amt. | Amt. | Ami. | Ami. | Amt. | Amt. |
| 1. | Pooled cost of Grain | 16967 | 26714 | 24928 | 29508 | 27651 | 31298 |
| 2. | Procurement Incidentals | | | | | | |
| A | Statutory/Obligatory cost | | | | | | |
| i) | Mandi charges and VAT/ Purchase Tax | 1974 | 2746 | 3124 | 3726 | 3331 | 3487 |
| ii) | Milling Charges and Driage Allowance | | 630 | | 801 | | 830 |
| iii) | Gunny Cost | 766 | 1276 | 1509 | 1530 | 1606 | 2225 |
| | Total | 2740 | 4652 | 4633 | 6057 | 4937 | 6542 |
| B | Labour and Transport charges | | | | | | |
| i) | Mandi Labour | 174 | 259 | 286 | 215 | 333 | 321 |
| ii) | Forwarding charges | 12 | 27 | | 4 | | 4 |
| iii) | Internal Movt. | 269 | 106 | 486 | 52 | 559 | 58 |
| | Total | 455 | 392 | 772 | 271 | 892 | 383 |
| C | Storage and Interest charges paid to State Agencies | | | | | | |
| i) | Storage Charges | 15 | 57 | 20 | 76 | 22 | 86 |
| ii) | Interest | 89 | 312 | 112 | 378 | 117 | 382 |
| iii) | Previous year Arrears Exp. | 2 | -5 | | | | |
| | Total | 106 | 364 | 132 | 454 | 139 | 468 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
|------|--|-------|-------|-------|-------|-------|-------|
| D | Administrative charges to State/Agencies | 135 | 307 | 239 | 389 | 301 | 412 |
| E | Other | 14 | 11 | 27 | | 30 | |
| | Total Procurement Incidentals | 3450 | 5726 | 5803 | 7171 | 6299 | 7805 |
| 3. | Acquisition cost | 20417 | 32440 | 30731 | 36679 | 33950 | 39103 |
| 4. | Distribution cost | | | | | | |
| i) | Freight | 1445 | 1168 | 1703 | 1096 | 1936 | 1024 |
| ii) | Handling charges | 705 | 838 | 1129 | 989 | 1091 | 921 |
| iii) | Storage Charges | 410 | 488 | 799 | 701 | 797 | 673 |
| iv) | Interest | 365 | 581 | 306 | 365 | 986 | 1136 |
| v) | Shortages | 30 | 133 | 61 | 221 | 69 | 220 |
| vi) | Administrative Overheads | 386 | 460 | 752 | 659 | 685 | 578 |
| | Total Distribution cost | 3341 | 3668 | 4750 | 4031 | 5564 | 4552 |
| 5. | Economic cost | 23758 | 36108 | 35481 | 40710 | 39514 | 43655 |
| 6. | Sales realisation | 9762 | 13126 | 13200 | 13165 | 12702 | 11524 |
| 7. | Subsidy | 13996 | 22982 | 22281 | 27545 | 26812 | 32131 |

RE-Revised Estimates, BE-Budget Estimates.

Statement-II

Major improvement initiatives recommended by M/s Mckinsey and Co. for FCI

- | | |
|---|---|
| <ul style="list-style-type: none"> (i) Financial restructuring through multi-tiered debt structure to reduce the interest burden; (ii) Network optimization through linear programming of Rail Movement (Grain Flow Management); (iii) Consolidation of Handling and Transport Contracts; (iv) Changes in use and sourcing pattern of gunny bags; | <ul style="list-style-type: none"> (v) Cost reduction by direct procurement of foodgrains and exclusion of intermediates; (vi) Exploring avenues for revenue generation by optimum utilization of all existilng assets like godowns; (vii) More cost effective and efficient utilization of human resources through rationalization, automation and better Performance Management System (People Management System); (viii) Smart Trading approach for global trading in foodgrains; (ix) Creation of Price Monitoring Cell; |
|---|---|

- (x) Management of operational costs;
- (xi) Management of idle Assets;
- (x) Vigilanco Administration and;
- (xi) Performance review through defined parameters and fixation of accountability.

Release of Sugar

5436. SHRI HARSH VARDHAN:

DR. MURLI MANOHAR JOSHI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has released 1.7 million tonnes of sugar for open market sale during August, 2011;

(b) if so, the details thereof;

(c) whether the wholesale prices of sugar have declined as a result of the said release;

(d) if so, the details thereof alongwith the extent of decline recorded therein;

(e) whether the benefits of this decline have failed to reach the consumers as the retail prices continue to be very high; and

(f) if so, the details thereof and the reasons therefor alongwith the corrective steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF K.V. THOMAS): (a) and (b) Yes Madam. The Government has released a total quantity of 1.703 million tonnes of sugar for the open market for the month of August, 2011.

(c) to (f) The wholesale prices as well as retail prices of sugar depend on many factors including demand and supply situation, market sentiments, trend of international prices and production, etc. The trend of ex-mill prices of sugar in major sugar producing states during August, 2011 remained as under:-

(Rupees per quintal)

| As on 1st August, 2011 | As on 16th August, 2011 | As on 30th August, 2011 |
|------------------------|-------------------------|-------------------------|
| 2520 - 2850 | 2500 - 2900 | 2535 - 2810 |

The retail Prices of sugar are currently stable in the domestic market.

[English]

Mecca Masjid Blast

5437. SHRI ASADUDDIN OWAISI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether National Human Rights Commission (NHRC) has asked for explanation from the State Government of Andhra Pradesh for wrongly implicating some youths in Mecca Masjid Blast case;

(b) if so, whether these youth have been proved innocent;

(c) if so, whether NHRC has asked the State Government to release these youths and compensate them; and

(d) if so, the details thereof and compensation likely to be paid to them for wrongly implicating them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) No, Madam.

(b) to (d) Do not arise.

Daily Telegrams

5438. SHRI BISHNU PADA RAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Press release given by a Member of Parliament was edited to shadow the main theme when published in the Government newspaper "The Daily Telegrams of Andaman and Nicobar Islands";

(b) if so, whether the Daily Telegrams had a right to edit the said press release;

(c) if so, the details thereof;

(d) whether in a function attended by both LG and M.P. only speech and photographs of LG and Administration Officers were published;

(e) if so, the details of guidelines adopted in this regard alongwith the total expenditure for releasing one copy of Daily Telegrams; and

(f) the reasons for not publishing the development activities and the problem of PRI Members in Daily Telegrams?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) No Madam, Andaman and Nicobar administration has intimated that important events are covered in accordance with their news value and public interest. Editing is part of this process but care is taken to avoid distortions in conveying news.

(d) and (e) Andaman and Nicobar administration has intimated that the newspaper- "The Daily Telegrams of Andaman and Nicobar Islands" basically at disseminating information relating to various programmes and activities of the Government as well as news of public interest in a balanced manner.

It has further been intimated by the Andaman and Nicobar Administration that average expenditure on publication of 12000 copies of "The Daily Telegrams of Andaman and Nicobar Islands" per day works out to Rs. 63,000/- and the revenue earning per day is Rs. 1,06,000/-. Accordingly, the net cost of releasing one copy of "The Daily Telegrams of Andaman and Nicobar Islands" works out to be nil.

(f) Andaman and Nicobar Administration has intimated that all development activities and the problems of Panchayati Raj Institutions (PRI) Members having news value are published in "The Daily Telegrams of Andaman and Nicobar Islands".

Sealing by DDA

5439. SHRI MAHESH JOSHI:

SHRI MITHILESH KUMAR:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government has enacted certain laws for the convenience of the residents of Delhi and to avoid unnecessary sealing of their properties;

(b) if so, whether the Government has done certain sealing/de-sealing in south east district of Delhi in July/August 2011;

(c) if so, whether it is a fact that these properties which were not under Delhi Development Authority (DDA) and have been transferred to Municipal Council of Delhi (MCD)/denotified by the Government of NCT of Delhi;

(d) if so, the action intimated/taken against the guilty officials of DDA by the Government; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) Yes, Madam, The National Capital Territory of Delhi Laws (Special Provision) Act-2011 published in the Gazette of India, Extra-ordinary as No. 6 dated 30th March, 2011 was enacted to make special provisions for the National Capital Territory of Delhi for a further period of one, year upto 31st December, 2011.

(b) Yes Madam, in Sarita Vihar, the unauthorized construction/encroachment on public land/in some flats were sealed on 29-7-2011 as per rules, since the same are not covered, under the National Capital Territory of Delhi Laws (Special Provisions) Act, 2011. After receiving the request from the owner/occupant, as per provisions of Delhi Development Act, 1957, the flats were desealed after completion of the necessary formalities by the occupants.

(c) No Madam, the area of Sarita Vihar was with DDA and formally handed over to MCD on dated 1-8-2011 vide letter No. F-4(05)/AE-Enf(H)/SEZ/DDA/10/171 dated 15-7-2011. The action was taken as per the provisions of Delhi Development Act, 1957.

(d) Question does not arise in view of reply given in para (c) above.

(e) Not applicable in view of reply given in paras (c) and (d) above.

Pune and Mumbai Blasts

5440. SHRI K. SUGUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Pune and Mumbai blasts were the major blasts occurred during the last three years;

(b) whether there is any failure in recognising the growth of SIMI and Indian Mujahideen in these years at the political and Government level; and

(c) if so, the details and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Yes Madam. After the Mumbai terror attack on 26-11-2008, there was no major terrorist incident in the hinterland in the year 2009. Since 2010 as per the assessment of the Central Intelligence and State Police Agencies, terrorist action was responsible for the following two incidents of bomb blast in the hinterland, viz.,

- 13th February, 2010 - bomb blast at "German Bakery" in Pune.
- 13th July, 2011 - serial bomb blasts at Zaveri Bazar, Opera House and Dadar area of Mumbai.

Apart from the above two, in two separate incidents of firing and bomb blast on 9th Sept, 2010 near Jama Masjid, Delhi and on 7th December, 2010 at Sheetalaghat, Varanasi, responsibility has been claimed by some terrorist groups. These incidents as well as the claims are under investigation.

Lastly, incidents of bomb blasts which have been reported and are under investigation, in which no pointer/fact suggesting terrorist involvement is available, are:

- 29th March, 2010 - bomb blast at Mehrauli, New Delhi.
- 17th April, 2010 - bomb blast at Chinnaswamy Stadium, Bangalore.
- 25th May, 2011 - bomb blast near High Court in Delhi.

(b) and (c) No Madam. The Central Intelligence and Security agencies are aware of the threats posed by the

terrorist elements including IM and SIMI and their nefarious designs including to target major Indian cities to cause mass casualties.

Hallmarking Centres

5441. SHRI P. VISWANATHAN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the total number of hallmarking centres located in the country, State-wise;

(b) whether the Union Government proposes to set up more hallmarking centres in the country;

(c) if so, the details thereof;

(d) whether the Union Government proposes to adopt mandatory hallmarking of precious metal articles to protect the interests of the consumers in the country;

(e) if so, the details thereof; and

(f) the time by which the above proposal is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) As on date 160 Assaying and Hallmarking Centres recognized by Bureau of Indian Standards are operational in the country and the State-wise details are as under:-

| Sl. No. | State | Total |
|---------|----------------|-------|
| 1. | Karnataka | 13 |
| 2. | Kerala | 25 |
| 3. | Andhra Pradesh | 9 |
| 4. | Tamil Nadu | 29 |
| 5. | Gujarat | 13 |
| 6. | Maharashtra | 23 |
| 7. | Goa | 1 |
| 8. | West Bengal | 10 |

| Sl. No. | State | Total |
|---------|-------------------|-------|
| 9. | Odisha | 2 |
| 10. | Jharkhand | 1 |
| 11. | Bihar | 1 |
| 12. | New Delhi | 16 |
| 13. | Madhya Pradesh | 3 |
| 14. | Rajasthan | 4 |
| 15. | Uttar Pradesh | 4 |
| 16. | Chattisgarh | 1 |
| 17. | Punjab | 2 |
| 18. | Chandigarh | 1 |
| 19. | Haryana | 1 |
| 20. | Jammu and Kashmir | 1 |
| | | 160 |

(b) and (c) Assaying and Hallmarking centres are set up by entrepreneurs, based on their commercial judgment. With a view to encourage entrepreneurs to set up more such centres in different parts of the country, the Government is operating a scheme under which financial assistance of 15% of the cost of machinery and equipment is extended. The assistance for setting up of such centres in North-Eastern Region, Jammu and Kashmir, Himachal Pradesh, Uttarakhand and rural areas in the country is 30%. The financial assistance has been increased from December, 2010 to as under:-

| Area | To Private entrepreneurs | To Public Sector Undertakings |
|--|--------------------------|-------------------------------|
| NE Region/Jammu and Kashmir/Himachal Pradesh/Uttarakhand/Rural areas | 50% | 75% |
| Other places | 30% | 50% |

(d) to (f) Yes, Madam. The Government proposes to adopt mandatory hallmarking by introducing an enabling provision in the Bureau of Indian Standards Act, 1986 through an amendment to the Act.

Long Term Policy on Sugar Production

5442. SHRI RAJU SHETTI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government proposes to formulate a long-term policy on sugar production;

(b) if so, the details thereof; and

(c) if not, the manner in which the Government proposes to regulate the fluctuations in the production of sugar?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) The Central Government has already taken certain long-term policy measures with a view to reduce fluctuations in production of sugar. The concept of Statutory Minimum Price (SMP) has been replaced by Fair and Remunerative Price (FRP) of sugarcane in December 2009, which provides for upfront payment of margins on account of profit and risk to sugarcane farmers, not available under the SMP. Sugar factories have been permitted in December 2007 to produce ethanol directly from sugarcane juice. Also, liberal funding is made available from Sugar Development Fund (SDF) for setting up ethanol and co-generation plants to improve the economic viability of sugar factories. Further, to deal with the dynamic situation in the sugar sector, appropriate policy interventions are made as and when required.

[Translation]

Expenditure on Security During CWG

5443. SHRI PASHUPATI NATH SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether security gadgets costing Rs. 273 crore were purchased during the Commonwealth Games (CWG), 2010;

(b) if so, the whether these gadgets were used during the said games;

(c) if so, the details thereof indicating the purpose for which these were used; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) Security equipment worth more than Rs. 273 crore were procured for the Commonwealth Games (CWG), 2010.

Ministry of Home Affairs was primarily concerned with the security arrangements for the Commonwealth Games, 2010 for which an Integrated Security System (ISS) was installed at an estimated expenditure of Rs. 345.70 crore.

The expenditure on the ISS was primarily borne by the various venue owners, namely Ministry of Youth Affairs and Sports, Ministry of Urban Development, Ministry of Information and Broadcasting and Government of National Capital Territory of Delhi. Ministry of Home Affairs paid an amount of Rs. 30.00 crores to Mahanagar Telephone Nigam Limited (MTNL) for bandwidth for the ISS.

The ISS comprised various kinds of equipments such as Closed Circuit Television (CCTV) which were installed at the competition and non-competition venues linked to the Command, Control, Communication, Computers and Intelligence (C4i) centre set up at Delhi Police Headquarters.

Various other security-related equipment were also installed at the venues as part of the ISS such as Radio-Frequency Identification (RF-ID) tags and readers, Boom Barriers, Active. and Passive Bollards, Road-Blockers, Tyre-killers etc in order to control vehicular access and to prevent unauthorised entry into the venues.

Advertisements on National Leaders

5444. SHRI BADRI RAM JAKHAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government issues advertisements to commemorate the birth and death anniversaries of

former Prime Ministers and leaders of national stature through its various Ministries/Departments;

(b) if so, the number of such advertisements issued and the total expenditure incurred thereon during each of the last three years and the current year;

(c) whether any guidelines have been issued to govern such advertisements;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) Yes, Madam.

(b) The details are being collected.

(c) to (e) There is no such criteria, Ministries take their own decision in this regard.

BPL Families

5445. SHRI DILIP SINGH JUDEV: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has accepted the figures of Below Poverty Line (BPL) families provided by the N.C. Saxena and Suresh Tendulkar Committee for allocation of subsidised foodgrains to them;

(b) if so, the details thereof indicating the increased number of families, State-wise;

(c) whether the Government has made allocation of foodgrains to the States as per the increased number of families; and

(d) if so, the the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMES): (a) to (d) Planning Commission is the nodal agency of Government of India for estimating poverty at national and state levels. Planning Commission an constituted an Expert Group to review the methodology of estimation of poverty under the Chairmanship of Prof Suresh D. Tendulkar,. The Expert

Group submitted its report in December 2009. As per Planning Commission, the Expert Group has, *inter-alia*, estimated all-India rural poverty headcount ratio for 2004-05 at 41.8%, urban poverty headcount ratio at 25.7% and All India level at 37.2%. The details of poverty estimates of Planning Commission for 1993-94 and the revised poverty headcount ratio recommended by the Tendulkar Committee for 2004-05 are given in the enclosed statement. The poverty ratios for the year 2004-05 recommended by the Tendulkar Committee have been accepted by the Planning Commission.

For formulating guidelines for Below Poverty Line (BPL) census in rural areas, Ministry of Rural Development constituted an Expert Group in August 2008. Expert Group under the chairmanship of Dr. N. C. Saxena submitted its report in August 2009. Based on the report of Expert Group, Ministry of Rural Development has finalized guidelines for Socio-Economic and Caste Census in rural areas. Government has launched the conduct of combined rural-urban Socio-Economic and Caste Census in the country in June 2011. The Census

would be carried, out by the respective State Governments with the financial and technical support of the Central Government. The Census is targeted to be completed by December 2011.

In pursuance of the announcement made by the President of India in her address to the Joint Session of Parliament on 4th June, 2009, to enact a new law - the National Food Security Act - the Government prepared a Concept Note and had consultations with the Central Ministries/Departments, Planning Commission, States/Union Territories, experts and other stakeholders. Based on their comments/suggestions and recommendations of National Advisory Council (NAC) and Expert Committee constituted under the Chairmanship of Chairman, Prime Minister's Economic Advisory Council, the Government have prepared a draft National Food Security Bill, covering various aspects of the proposed legislation. The Draft Bill provides for food and nutritional security in a human life cycle approach. It contains provisions, *inter-alia*, for coverage, identification and entitlement of beneficiaries.

Statement

*Percentage of population Below Poverty Line in the States indicated
by Planning Commission*

| Sl.No. State/UT | | Poverty estimates of Planning Commission 1993-94 | | | Poverty headcount ratio for 2004-05 using Tendulkar Methodology | | |
|-----------------|-------------------|--|-------|----------|---|-------|-------|
| | | Rural | Urban | Combined | Rural | Urban | Total |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1. | Andhra Pradesh | 15.9 | 38.3 | 22.2 | 32.3 | 23.4 | 29.9 |
| 2. | Arunachal Pradesh | 45.0 | 7.7 | 39.4 | 33.6 | 23.5 | 31.1 |
| 3. | Assam | 45.0 | 7.7 | 40.9 | 36.4 | 21.8 | 34.4 |
| 4. | Bihar | 58.2 | 34.5 | 55.0 | 55.7 | 43.7 | 54.4 |
| 5. | Chhattisgarh | n.a. | n.a. | n.a. | 55.1 | 28.4 | 49.4 |
| 6. | Delhi | 1.9 | 16.0 | 14.7 | 15.6 | 12.9 | 13.1 |
| 7. | Goa | 5.3 | 27.0 | 14.9 | 28.1 | 22.2 | 25.0 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
|-----|-------------------|------|------|------|------|------|------|
| 8. | Gujarat | 22.2 | 27.9 | 24.2 | 39.1 | 20.1 | 31.8 |
| 9. | Haryana | 28.0 | 16.4 | 25.1 | 24.8 | 22.4 | 24.1 |
| 10. | Himachal Pradesh | 30.3 | 9.2 | 28.4 | 25.0 | 4.6 | 22.9 |
| 11. | Jammu and Kashmir | 30.3 | 9.2 | 25.2 | 14.1 | 10.4 | 13.2 |
| 12. | Jharkhand | n.a. | n.a. | n.a. | 51.6 | 23.8 | 45.3 |
| 13. | Karnataka | 29.9 | 40.1 | 33.2 | 37.5 | 25.9 | 33.4 |
| 14. | Kerala | 25.8 | 24.6 | 25.4 | 20.2 | 18.4 | 19.7 |
| 15. | Madhya Pradesh | 40.6 | 48.4 | 42.5 | 53.6 | 35.1 | 48.6 |
| 16. | Maharashtra | 37.9 | 35.2 | 36.9 | 47.9 | 25.6 | 38.1 |
| 17. | Manipur | 45.0 | 7.7 | 33.8 | 39.3 | 34.5 | 38.0 |
| 18. | Meghalaya | 45.0 | 7.7 | 37.9 | 14.0 | 24.7 | 16.1 |
| 19. | Mizoram | 45.0 | 7.7 | 25.7 | 23.0 | 7.9 | 15.3 |
| 20. | Nagaland | 45.0 | 7.7 | 37.9 | 10.0 | 4.3 | 9.0 |
| 21. | Odisha | 49.7 | 41.6 | 48.6 | 60.8 | 37.6 | 57.2 |
| 22. | Pondicherry | 32.5 | 39.8 | 37.4 | 22.9 | 9.9 | 14.1 |
| 23. | Punjab | 12.0 | 11.4 | 11.8 | 22.1 | 18.7 | 20.9 |
| 24. | Rajasthan | 26.5 | 30.5 | 27.4 | 35.8 | 29.7 | 34.4 |
| 25. | Sikkim | 45.0 | 7.7 | 41.4 | 31.8 | 25.9 | 31.1 |
| 26. | Tamil Nadu | 32.5 | 39.8 | 35.0 | 37.5 | 19.7 | 28.9 |
| 27. | Tripura | 45.0 | 7.7 | 39.0 | 44.5 | 22.5 | 40.6 |
| 28. | Uttar Pradesh | 42.3 | 35.4 | 40.9 | 42.7 | 34.1 | 40.9 |
| 29. | Uttarakhand | n.a. | n.a. | n.a. | 35.1 | 26.2 | 32.7 |
| 30. | West Bengal | 40.8 | 22.4 | 35.7 | 38.2 | 24.4 | 34.3 |
| | All India | 37.3 | 32.4 | 36.0 | 41.8 | 25.7 | 37.2 |

Funds under NSDF

5446. SHRI BHAUSAHEB RAJARAM WAKCHAURE:
Will the Minister of YOUTH AFFAIRS AND SPORTS be
pleased to state:

(a) the salient features and composition of the
National Sports Development Fund (NSDF) alongwith the
funds provided/contributed by the Government during
each of the last three years and the current year;

(b) the details of funds received from various organisations/individuals and other source during the said period, organisation and individual-wise;

(c) the details of sportspersons assisted/money sanctioned under the NSDF Scheme during the said period, sports discipline-wise;

(d) the details of criteria fixed for sanctioning of funds under the scheme; and

(e) the other steps being taken by the Government to generate more resources/funds for NSDF?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKAN):

(a) National Sports Development Fund (NSDF) was established by the Central Government under Charitable Endowments Act, 1890, in 1998. To begin with, the Government made a contribution of Rs. 2 crore during 1998-99. Further Government contribution is on matching basis to the contributions received from other sources.

Objectives of the Fund include promoting sports in general and specific sports disciplines and individual sportspersons in particular for achieving excellence at the national and international level, imparting special training and coaching to sportspersons, coaches and sports specialists, constructing and maintaining sports infrastructure, supplying equipment to Governmental and Non-Governmental Organizations and individuals with a view to promoting excellence in sports, taking up research

in sports and promoting international cooperation.

The Fund is managed by a Council with Minister for Youth Affairs and Sports as chairperson and eminent sportspersons and eminent persons representing corporate sector etc and officers of the Ministry as its members. The day to day working of the Fund is managed by an Executive Committee of ten members headed by Secretary, Department of Sports. The funds provided by the Government of India to NSDF during the last three years and current year are given in table below:-

| Sl.No. | Year | Amount (Rupees in crores) |
|--------|-----------|---------------------------|
| 01. | 2008-2009 | 10.25 |
| 02. | 2009-2010 | 8.12 |
| 03. | 2010-2011 | 20.00 |
| 04. | 2011-12 | 0.00 |
| Total | | 38.37 |

(b) The statements of funds received from various organizations/individuals and other sources during last three years and the current year are given in the table below:

| Sl. No. | Year | Organizations/Individuals | Amount (Rs. in lakh) |
|---------|---------|--------------------------------------|----------------------|
| 1. | 2008-09 | Board of Contrl for Cricket in India | 3500.00 |
| 2. | 2009-10 | Rai Foundation | 10.00 |
| | | Government of Madhya Pradesh | 100.00 |
| | | Government of Haryana | 100.00 |
| 3. | 2010-11 | - | 0.00 |
| 4. | 2011-12 | - | 0.00 |
| Total | | | 3710.00 |

(c) The details of sportspersons and others given funds from NSDF during each of the last three years and the current year are given in enclosed statement.

(d) There is no specific criteria for sanctioning of funds from NSDF. Proposals received from sportspersons and institutes/organizations seeking financial assistance are cleared by the Executive Committee based on merit, provided they fall within the ambit of objectives of the fund.

(e) Efforts are made on regular basis by the Ministry to mobilize funds from corporate sector and others through business associations such as Federation of Indian Chamber of Commerce and Industry (FICCI), Confederation of Indian Industries (CII), Associated Chamber of Commerce and Industry in India (Assocham) etc. To attract more funds, contributions to NSDF get 100% tax exemption under sub-section 2(iii) of clause (a) of the Section 80G of the Income Tax Act.

Statement

A. Details of sportspersons assisted under NSDF:

| Year | Name of Sportspersons | Discipline | Amount (Rs in lacs) |
|-----------------|-----------------------|-------------------------|---------------------|
| 2008-09 | Abhinav Bindra | Shooting | 9.81 |
| | Anjali Bhagwat | | 10.04 |
| | Anwar Sultan | | 1.43 |
| | Avneet Kaur | | 10.61 |
| | Gagan Narang | | 10.61 |
| | Manavjit Singh Sandhu | | 43.75 |
| | Mansher Singh | | 48.40 |
| | Ronjan Sodhi | | 43.36 |
| | Sanjeev Rajput | | 10.61 |
| | Ms Suma Shirur | | 2.90 |
| | Samresh Jung | | 16.06 |
| | Vikram Bhatnagar | | 1.09 |
| | Zoravar Singh Sandhu | | 6.00 |
| | Naresh Kumar Sharma | Shooting Paralympics | 28.12 |
| Anup Sridhar | Badminton | 5.16 | |
| Parimarjan Negi | Chess | 10.93 | |

| Year | Name of Sportspersons | Discipline | Amount (Rs in lacs) |
|---------|-----------------------|----------------------------|---------------------|
| | Ms Tania Sachdev | | 4.63 |
| | Sandeep Sejwal | Swimming | 3.44 |
| | Virdhawal Khade | | 10.30 |
| | Total | | 277.25 |
| 2009-10 | Abhinav Bindra | Shooting | 90.54 |
| | Anjali Bhagwat | | 0.90 |
| | Avneet Kaur | | 1.26 |
| | Gagan Narang | | 1.16 |
| | Manavjit Singh Sandhu | | 54.19 |
| | Mansher Singh | | 34.50 |
| | Ronjan Sodhi | | 47.20 |
| | Sanjeev Rajput | | 1.17 |
| | Samresh Jung | | 0.64 |
| | Naresh Kumar Sharma | Shooting Paralympics | 16.36 |
| | Anup Sridhar | Badminton | 0.73 |
| | Parimarjan Negi | Chess | 16.85 |
| | Ms Tania Sachdev | | 6.73 |
| | Shiva Keshavan KP | Luge (Winter Games) | 16.24 |
| | Jamyang Namgial | Alpine Skiing | 8.69 |
| | Tashi Lundup | Cross Country Skiing | 7.56 |
| | Total | | 304.72 |
| 2010-11 | Abhinav Bindra | Shooting | 63.79 |
| | Manavjit Singh Sandhu | | 61.48 |
| | Mansher Singh | | 39.73 |

| Year | Name of Sportspersons | Discipline | Amount (Rs in lacs) |
|---------|---|------------|---------------------|
| | Ronjan Sodhi | | 59.78 |
| | Somdev | Tennis | 06.19 |
| | Devvarman | | |
| | Leander Paes | | 22.08 |
| | Total | | 253.05 |
| 2011-12 | Ronjan Sodhi | Shooting | 97.37 |
| | Manavjit Singh Sandhu | | 91.95 |
| | Om Prakash Karhana | Athletics | 48.10 |
| | Krishna Poonia | | 24.20 |
| | Vikas Gowda | | 24.51 |
| | Somdev | Tennis | 36.96 |
| | Devvarman | | |
| | Sania Mirza | | 35.64 |
| | Mahesh Bhupathi | | 36.96 |
| | Rohan Bopanna | | 36.96 |
| | Ashish Kumar, Rakesh Patra, Alok Jain and Iqrar Hasan | Gymnastics | 56.83 |
| | Dipa Karmarkar, B Aruna, Rucha Divakar, Roma Jogalekar and Meenakshi | | 33.08 |
| | Ronjan Sodhi | Shooting | 8.99 |
| | Manavjit Singh Sandhu | | 6.31 |
| | Somdev | Tennis | 10.17 |
| | Devvarman | | |

| Year | Name of Sportspersons | Discipline | Amount (Rs in lacs) |
|--------------|-----------------------|------------|---------------------|
| | Anil Kumar | Athletics | 2.52 |
| | Parimarjan Negi | Chess | 5.34 |
| | Anup Sridhar | Badminton | 0.38 |
| | Total | | 556.27 |
| Grand Total: | | | Rs. 1391.29 |

B. NSDF assistance to others

| Year | Name of Organizations/ Institute | Purpose | Amount (Rs in lakh) |
|---------|---|--------------------------------|------------------------|
| 1 | 2 | 3 | 4 |
| 2008-09 | National Informatics Centre Services Inc. (NICS) | Development of Sports software | 1.50 |
| | All India Tennis Association | Training | 14.92 |
| | Rowing Federation of India | Training | 12.78 |
| | Judo Federation of India | Training | 4.45 |
| | Indian Amateur Boxing Federation | Training | 11.64 |
| | 9 Footballers of Melbourne Olympics 1956-Felicitation | Football | 16.31 |
| | Total | | 61.60 |
| 2009-10 | National Informatics Centre Services Inc. (NICS) | Development of Sports software | 1.93 |
| | Judo Federation of India | Training (balance payment) | 0.12 |
| | Rowing Federation of India | Training (balance payment) | 0.75 |

| 1 | 2 | 3 | 4 |
|---------|--|--|--------|
| | Dibrugarh University | Sports Infrastructure | 136.00 |
| | ABV Institute of Mountaineering and Allied Sports, Manali (HP) | Procurement of Skiing equipments | 75.00 |
| | National Playing Fields Association of India (NPFAl) | Seed money to further the objectives of NPFAl | 50.00 |
| | Districts Sports Council, Kurukshetra | Construction of hostel for women Hockey players | 37.50 |
| | Incentive of r. 2 lakh per player given to 41 Women Hockey Players | Hockey | 90.20 |
| | Total | | 391.50 |
| 2010-11 | NS NIS, Patiala (through SAl) | Development of Hockey arena | 96.82 |
| | Dibrugarh University | Sports Infrastructure (2nd Installment) | 45.40 |
| | National Playing Fields Association of India (NPFAl) | Development of 78 playfields in NDMC area | 192.00 |
| | Wrestling Federation of India | Training | 2.91 |
| | Childlink India Foundation | To organize a conference on sports facilities to children of poor background | 1.16 |
| | Tangkhul Naga Society | To organize a Football tournament | 3.00 |

| 1 | 2 | 3 | 4 |
|--------------|--|---|---------------|
| | District Youth Services and Sports, Lahul and Spiti | Installation of Ski Lift and Ice Skating Rink | 3.11 |
| | Baljeet Singh - Medical Treatment | Hockey | 33.08 |
| | Total | | 377.48 |
| 2011-12 | Usha School of Athletics (through SAI) | 800 M synthetic running track | 492.00 |
| | ABV Institute of Mountaineering and Allied Sports, Manali (HP) | Procurement of Skiing equipments (balance payment) | 24.99 |
| | Tangkhul Naga Society | To organize a Football tournament (balance payment) | 1.00 |
| | Rural Development Foundation | Procurement of Archery equipment (balance payment) | 0.31 |
| | Total | | 518.30 |
| Grand Total: | | | 1348.88 |

Irregularities in Procurement

5447. SHRI JITENDRA SINGH BUNDELA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether complaints of irregularities in the procurement of wheat from farmers through cooperatives have been received by the Government;

(b) if so, the number of such cases reported during each of the last three years and the current year, State-wise;

(c) whether the Government proposes to make changes/improvements in the cooperative chain; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) No, Madam. No complaints of irregularities in the procurement of wheat from farmers through cooperatives have been received.

(b) Does not arise.

- (c) No, Madam.
 (d) Does not arise.

[English]

Committee on Sugarcane Pricing

5448. SHRI PRASANTA KUMAR MAJUMDAR:
 SHRI MANOHAR TIRKEY:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Union Government had appointed Nanda kumar Committee on linkage of sugarcane price to price of sugar and by-products and also realisation and recovery from sugarcane;

(b) if so, the details thereof;

(c) whether the recommendations made therein have been accepted by the Government;

(d) if so, the details thereof; and

(e) if not, the reasons for not accepting the recommendations of the Committee and its present status?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (e) Yes, Madam. The Government had constituted a Committee under the Chairmanship of Sh. T. Nandakumar to determine the percentage of realization of sugar factories from sugar and other by-products, which should go to the cane farmers. Later, a group was constituted under the chairmanship of Dr. C. Rangarajan, Chairman, Economic Advisory Council to Prime Minister, to determine an acceptable price sharing formula for sugarcane that can make the decontrol package more acceptable to the farmers in particular and other stakeholders, in case such a decision is taken.

[Translation]

Training of Police Personnel Abroad

5449. SHRI BHOOPENDRA SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of police officers sent to foreign countries for training during each of the last three years and the current year, State-wise;

(b) whether the Government has sent 39 police officers to Los Angeles for special training;

(c) if so, the details thereof alongwith the criteria adopted by the Government to select police officers for special training abroad;

(d) the total expenditure incurred by the Government on such officers; and

(e) the manner and extent to which such training is likely to benefit the police department?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) 'Police' is a state subject. The trainings of state police personnel are planned and organize by respective Governments. The Government of India supplements their efforts by, *inter alia*, providing opportunities for training in foreign countries. During the last three years and in the current year 829 police officers have been sent abroad for training as detailed in the enclosed statement-I.

(b) and (c) Yes Madam, details according to information available, are enclosed at statement-II. Selection of officers is done by concerned State Governments/Central Armed Police Forces (CAPFs)/ Bureau of Police Research and Development (BPR and D) based on the requirements, criteria and parameters indicated by the host agencies. Shortlisting of such nominated officers is done by the Ministry of Home Affairs.

(d) The expenditure was incurred by the respective organizations/State Governments in accordance with the entitlement of the officers.

(e) Training opportunities, including the one referred to, are likely to strengthen the capabilities of police personnel at various levels in effectively fight crime and terrorism, to promote exchanges regarding modernization of techniques, to enable sharing of best practices regarding effective use of technology and policing in the megacities.

Statement-I*Number of Police Officers State wise sent abroad for training*

| State | 2008 | 2009 | 2010 | 2011 | Total |
|-------------------|------|------|------|------|-------|
| Andhra Pradesh | 3 | 2 | 12 | 14 | 31 |
| Arunachal Pradesh | - | 1 | 4 | 4 | 9 |
| Assam | 6 | 1 | 6 | 6 | 19 |
| Bihar | - | - | 8 | 5 | 13 |
| Chhattisgarh | 3 | 2 | 5 | 3 | 13 |
| Goa | - | 1 | - | 4 | 5 |
| Gujarat | 1 | - | 14 | 11 | 26 |
| Haryana | - | 3 | 13 | 10 | 26 |
| Himachal Pradesh | 3 | 2 | 5 | 5 | 15 |
| Jammu and Kashmir | 4 | 1 | 4 | 10 | 19 |
| Jharkhand | 1 | 1 | 7 | 8 | 17 |
| Karnataka | 2 | 1 | 17 | 7 | 27 |
| Kerala | 1 | 2 | 11 | 6 | 20 |
| Madhya Pradesh | 3 | 3 | 28 | 22 | 56 |
| Maharashtra | 5 | 3 | 25 | 13 | 46 |
| Manipur | 4 | - | 3 | 4 | 11 |
| Meghalaya | 2 | 1 | 8 | 3 | 14 |
| Mizoram | 1 | - | 1 | 3 | 5 |
| Nagaland | - | - | 2 | 2 | 4 |
| Odisha | 1 | 1 | 10 | 6 | 18 |
| Punjab | 2 | 1 | 4 | 7 | 14 |
| Rajasthan | 3 | 3 | 15 | 8 | 29 |
| Sikkim | 1 | 1 | . | 3 | 5 |
| Tamil Nadu | 3 | 2 | 23 | 13 | 41 |
| Tripura | - | - | 3 | 1 | 4 |
| Uttar Pradesh | 2 | 5 | 19 | 15 | 41 |

| State | 2008 | 2009 | 2010 | 2011 | Total |
|---------------------------------|------------|-----------|------------|------------|------------|
| Uttarakhand | - | 2 | 2 | 5 | 9 |
| West Bengal | 4 | 1 | 28 | 2 | 35 |
| Andaman and Nicobar Islands | - | - | 2 | 1 | 3 |
| Chandigarh | 1 | - | - | - | 1 |
| Dadar and Nagar Haveli | - | - | - | - | - |
| Daman and Diu | - | - | - | 1 | 1 |
| Lakshadweep | - | - | 1 | - | 1 |
| Pondicherry | - | - | 1 | 1 | 2 |
| Delhi | 1 | 4 | 3 | 9 | 17 |
| BSF | 14 | 3 | 3 | 6 | 26 |
| CISF | 3 | 2 | 3 | 7 | 15 |
| SVPNPA | 1 | 1 | 4 | 4 | 10 |
| ITBP | 5 | 4 | 2 | 6 | 17 |
| NSG | 2 | 1 | - | 5 | 8 |
| NIA | - | 1 | - | 7 | 8 |
| SPG | 1 | - | 1 | 2 | 4 |
| MHA | 1 | 4 | 14 | 23 | 42 |
| RPF | 2 | - | 9 | - | 11 |
| CBI | - | 1 | 10 | 11 | 22 |
| SSB | 7 | 1 | 1 | 4 | 13 |
| Assam Rifle | 2 | 1 | - | 1 | 4 |
| CRPF | 11 | 4 | 3 | 5 | 23 |
| BPR and D | - | 2 | 2 | 4 | 8 |
| NCRB | - | - | - | 3 | 3 |
| NICFS | - | - | - | 1 | 1 |
| Cab. Sectt | - | - | 5 | - | 5 |
| Central Government Organization | - | 1 | 6 | 5 | 12 |
| Total | 106 | 70 | 347 | 306 | 829 |

Statement-II

Names of Police Officers participated in US–India Law Enforcement Executive Development Seminar (LEEDS) at Los Angeles (LA), California from 18-22nd April 2011 (excluding travel time).

| Sl.No. | Organizations (States/UTs/CPOs) | Name and Designation (S/Shri) |
|--------|------------------------------------|---|
| 1 | 2 | 3 |
| 1. | Arunachal Pradesh | Kanwaljit Deol, IPS, DG (AGMU:77) |
| 2. | Delhi | Dharmendra Kumar, IPS, Joint CP (AGMU : 84) |
| 3. | Goa | Ravindra Singh Yadav, IPS, Offg IG (AGMU : 95) |
| 4. | Haryana | Ranjiv Singh Dalal, IPS, (HY:74) DGP |
| 5. | | Mohinder Lal, IPS, (HY : 83) ADG |
| 6. | Jammu and Kashmir | S Owais Ahmad, IPS, (Jammu and Kashmir : 87) IG |
| 7. | Karnataka | N S Megharikh, IPS, (KTK:87) IGP |
| 8. | Nagaland | L T Lotha, IPS, (NL:86) ADG |
| 9. | Odisha | Manmohan Praharaj, IPS (OR:76) DGP |
| 10. | Rajasthan | H C Meena, IPS, (RJ:76) DGP |
| 11. | Tamil Nadu | Sanjay Arora, IPS, (TN:88) IG |
| 12. | Uttarakhand | Surender Kumar Bhagat, IPS, (UK:82) DGP |
| 13. | Daman and Diu | Muktesh Chander, IPS,(AGMU:88), IGP |
| 14. | Assam Rifles | Brigadier Anuj Mathur, |
| 15. | BSF | Arvind Ranjan, IPS, ADG (HR) |
| 16. | | Ashok Kumar Jain, IPS, IG (MP:87) |
| 17. | CBI | Suman Bala Sahoo, IPS (WB:87), JD |
| 18. | CISF | H V Chaturvedi, IG |
| 19. | | Sanjay Chander, IPS, (WB:87) IGP |
| 20. | CRPF | P M Nair, IPS, (BH:78) ADG |
| 21. | | Mehboob Alam, IPS, IG |
| 22. | | N R K Reddy, IPS, IG, |

| 1 | 2 | 3 |
|-----|-------|--|
| 23. | IB | Binay Kumar Singh, IPS, IG |
| 24. | ITBP | Dilip Trivedi, IPS (UP-78) ADG |
| 25. | | K B Singh, IPS, IG |
| 26. | | Sanjay Singhal, IPS, DIG |
| 27. | NSG | R K Medhekar, IPS (KL:75) DG |
| 28. | | Dr. R P Sharma, (OR:86), IG |
| 29. | NIA | Sanjeev Kumar Singh, IPS (MP:87) |
| 30. | SSB | Ratnakar Baral, IPS (MT:82), IG |
| 31. | | Anil Agarwal, IPS, IG |
| 32. | SPG | Surendra Kumar Pandey, IPS (MP:88), IG |
| 33. | BPR&D | Vikram Srivastava, IPS: (UP:73), DG |
| 34. | | S P Vaid, IPS (JK:86), IG |
| 35. | NCRB | Narendra Kumar Tripathi, IPS (MP:74), DG |
| 36. | | Pagoti Rama Krishna Naidu, IPS (JH:87), IG |
| 37. | CBI | Ashok Kumar, IPS, (TN:82) JD, HOZ, South |
| 38. | CBI | Anil Palta, DIG, CBI HQrs |
| 39. | CBI | P Kandaswami, IPS, (TN: 89), JD, HOZ, Mumbai |

Shortage of Government Accommodation

5450. SHRI ASHOK KUMAR RAWAT:

SHRI S.S. RAMASUBBU:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the total number of Government flats located in Delhi and other parts of the country, State-wise and category-wise;

(b) the actual requirement and shortage of Government accommodation, type-wise;

(c) whether the Union Government has any fresh

proposal to construct more Government flats for its employees;

(d) if so, the details thereof; and

(e) the time by which the new flats are likely to be constructed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) Information is as per enclosed statement-I.

(c) to (e) Addition of housing stock is an on going process subject to availability of resources. List of on going projects to augment the housing stock is given the enclosed statement-II.

Statement-I

| Sl.No. | Name of City | Availability and requirement of Accommodation Type-wise and State-wise. | | | |
|--------|---------------------------|---|--------------------|-------------|----------|
| | | Type | Total Availability | Requirement | Shortage |
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Delhi | I | 17735 | 9890 | Nil |
| | | II | 25090 | 25479 | 389 |
| | | III | 12743 | 15665 | 2922 |
| | | IV | 5773 | 6873 | 1100 |
| | | IV-S. | 810 | 2084 | 1274 |
| | | V-A | 1805 | 1632 | Nil |
| | | V-B | 929 | 1648 | 719 |
| | | VI-A | 589 | 814 | 225 |
| | | VI-B | 315 | 344 | 29 |
| 2. | Faridabad (Haryana) | VII | 330 | 431 | 101 |
| | | VIII | 203 | 294 | 91 |
| | | I | 482 | 261 | Nil |
| | | II | 832 | 791 | Nil |
| | | III | 328 | 385 | 57 |
| | | IV | 140 | 140 | Nil |
| | | V | 52 | 47 | Nil |
| | | VI | 16 | 10 | Nil |
| 3. | Ghaziabad (Uttar Pradesh) | I | 176 | 162 | Nil |
| | | II | 480 | 471 | Nil |
| | | III | 132 | 129 | Nil |
| | | IV | 24 | 21 | Nil |
| | | V | 08 | 06 | Nil |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----|---------------------------------|------|------|------|------|
| 4. | Kolkata (West Bengal) | I | 692 | 614 | Nil |
| | | II | 2679 | 2359 | Nil |
| | | III | 1558 | 1343 | Nil |
| | | IV | 212 | 191 | Nil |
| | | V | 189 | 173 | Nil |
| | | VI | 103 | 90 | Nil |
| 5. | Chandigarh | I | 672 | Nil | Nil |
| | | II | 1070 | Nil | Nil |
| | | III | 542 | Nil | Nil |
| | | IV | 109 | 42 | Nil |
| | | V | 32 | 33 | I |
| | | VI | 02 | 14 | 12 |
| 6. | Shimla (Himachal Pradesh) | I | 354 | 276 | Nil |
| | | II | 389 | 509 | 120 |
| | | III | 373 | 381 | 8 |
| | | IV | 96 | 96 | Nil |
| | | V | 25 | 24 | Nil |
| 7. | Mumbai (Maharashtra) | I | 2545 | 2725 | 180 |
| | | II | 3154 | 4454 | 1300 |
| | | III | 1503 | 2667 | 1164 |
| | | IV | 430 | 537 | 107 |
| | | VI S | 64 | 198 | 134 |
| | | V | 247 | 436 | 189 |
| 8. | Chennai (Tamil Nadu) | I | 450 | 527 | 77 |
| | | II | 944 | 1304 | 360 |
| | | III | 660 | 1060 | 400 |
| | | IV | 379 | 544 | 165 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|----------------------------|-----|-----|-----|-----|
| | | V | 138 | 219 | 81 |
| | | VI | 20 | 42 | 22 |
| 9. | Nagpur (Maharashtra) | I | 247 | Nil | Nil |
| | | II | 930 | Nil | Nil |
| | | III | 447 | Nil | Nil |
| | | IV | 173 | Nil | Nil |
| | | V | 93 | Nil | Nil |
| | | VI | 11 | Nil | Nil |
| 10. | Indore (Madhya Pradesh) | I | 111 | 42 | Nil |
| | | II | 138 | 114 | Nil |
| | | III | 119 | 110 | Nil |
| | | IV | 26 | 24 | Nil |
| | | V | 8 | 8 | Nil |
| 11. | Bhopal (Madhya Pradesh) | I | 32 | 31 | Nil |
| | | II | 52 | 69 | 17 |
| | | III | 60 | 60 | Nil |
| | | IV | 14 | 21 | 7 |
| | | V | 8 | 10 | 2 |
| 12. | Shillong (Meghalaya) | I | 247 | Nil | Nil |
| | | II | 930 | Nil | Nil |
| | | III | 447 | Nil | Nil |
| | | IV | 173 | Nil | Nil |
| | | V | 93 | Nil | Nil |
| | | VI | 11 | Nil | Nil |
| | | II | 52 | 69 | 17 |
| | | III | 60 | 60 | Nil |
| | | IV | 14 | 21 | 7 |
| | | V | 8 | 10 | 2 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|------------------|-----|-----|-----|-----|
| | | II | 34 | 15 | Nil |
| | | III | 24 | 6 | Nil |
| | | IV | 8 | 6 | Nil |
| | | V | 2 | 3 | 1 |
| 13. | Kanpur | I | 354 | Nil | Nil |
| | (Uttar Pradesh) | II | 407 | Nil | Nil |
| | | III | 174 | Nil | Nil |
| | | IV | 64 | Nil | Nil |
| | | V | 27 | Nil | Nil |
| 14. | Bangalore | I | 380 | 165 | Nil |
| | (Karnataka) | II | 384 | 530 | 146 |
| | | III | 374 | 520 | 146 |
| | | IV | 214 | 217 | 3 |
| | | V | 46 | 47 | 1 |
| | | VI | 3 | 11 | 8 |
| 15. | Lucknow | I | 272 | 276 | 4 |
| | (Uttar Pradesh) | II | 474 | 533 | 59 |
| | | III | 225 | 229 | 4 |
| | | IV | 90 | 95 | 5 |
| | | V | 32 | 41 | 9 |
| | | VI | 0 | 06 | 6 |
| 16. | Hyderabad | I | 184 | 75 | Nil |
| | (Andhra Pradesh) | II | 416 | 420 | 4 |
| | | III | 224 | 226 | 2 |
| | | IV | 32 | 31 | Nil |
| | | V | 36 | 33 | Nil |
| 17. | Cochin | I | 32 | 25 | Nil |
| | (Kerala) | II | 116 | 104 | Nil |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|-----------------|-----|-----|-----|-----|
| | | III | 68 | 67 | Nil |
| | | IV | 24 | 24 | Nil |
| | | V | 4 | 4 | Nil |
| 18. | Rajkot | I | 48 | 35 | Nil |
| | (Gujrat) | II | 48 | 48 | Nil |
| | | III | 36 | 33 | Nil |
| | | IV | 8 | 7 | Nil |
| 19. | Allahabad | I | 114 | 97 | Nil |
| | (Uttar Pradesh) | II | 437 | 352 | Nil |
| | | III | 282 | 196 | Nil |
| | | IV | 44 | 39 | Nil |
| | | V | 11 | 7 | Nil |
| | | VI | 2 | 2 | Nil |
| 20. | Agartala | II | 36 | 52 | 16 |
| | (Tripura) | III | 54 | 70 | 16 |
| | | IV | 12 | 18 | 6 |
| | | V | 4 | 4 | Nil |
| | | T-A | 22 | 22 | Nil |
| | | T-B | 08 | 08 | Nil |
| | | T-I | 18 | 18 | Nil |
| 21. | Kohima | I | 8 | 08 | Nil |
| | (Nagaland) | II | 16 | 20 | 4 |
| | | III | 40 | 47 | 7 |
| 22. | Imphal | I | 20 | 20 | Nil |
| | (Manipur) | II | 32 | 34 | 2 |
| | | III | 24 | 26 | 2 |
| | | IV | 4 | 3 | Nil |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|--------------------------------|-----|-----|-----|-----|
| 23. | Jaipur (Rajasthan) | I | 89 | 53 | Nil |
| | | II | 128 | 135 | 7 |
| | | III | 228 | 225 | Nil |
| | | IV | 72 | 69 | Nil |
| | | V | 24 | 24 | Nil |
| | | VI | 6 | 6 | Nil |
| 24. | Mysore (Karnataka) | I | 32 | 21 | Nil |
| | | II | 40 | 45 | 5 |
| | | III | 40 | 47 | 7 |
| | | IV | 16 | 18 | 2 |
| | | V | 8 | 8 | Nil |
| 25. | Dehradun (Uttarakhand) | I | 34 | 7 | Nil |
| | | II | 22 | 217 | 195 |
| | | III | 26 | 98 | 72 |
| | | IV | 4 | 26 | 22 |
| | | V | 3 | 12 | 9 |
| | | VI | 0 | 1 | 1 |
| 26. | Thiruvananthapuram (Kerala) | I | 16 | 18 | 2 |
| | | II | 24 | 17 | Nil |
| | | III | 134 | 130 | Nil |
| | | IV | 52 | 49 | Nil |
| | | V | 12 | 8 | Nil |
| 27. | Gangtok (Sikkim) | I | 24 | 24 | Nil |
| | | II | 24 | 24 | Nil |
| | | III | 40 | 60 | 20 |
| | | IV | 12 | 25 | 13 |
| | | V | 6 | 10 | 4 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|-------------------------------------|-----|-----|-----|-----|
| 28. | Varanasi (Uttar Pradesh) | I | 24 | 9 | Nil |
| | | II | 60 | 19 | Nil |
| | | III | 102 | 56 | Nil |
| 29. | Guwahati (Assam) | I | 12 | 12 | Nil |
| | | II | 1 | — | Nil |
| | | III | 1 | 20 | 19 |
| | | IV | 9 | 5 | Nil |
| 30. | Agra (Uttar Pradesh) | I | 1 | 2 | 1 |
| | | II | 15 | 4 | Nil |
| | | III | 30 | 29 | Nil |
| | | IV | 60 | 32 | Nil |
| | | V | 14 | 10 | Nil |
| 31. | Port Blair (Andaman and Nicobar) | I | 5 | 5 | Nil |
| | | II | 36 | 45 | 9 |
| | | III | 63 | 63 | Nil |
| | | IV | 88 | 116 | 28 |
| | | V | 22 | 22 | Nil |
| 32. | Bikaner (Rajasthan) | I | 10 | 15 | 5 |
| | | II | 06 | 06 | Nil |
| | | III | 06 | 06 | Nil |
| | | IV | 08 | 08 | Nil |
| 33. | Srinagar (Jammu and Kashmir) | I | 01 | 01 | Nil |
| | | II | 30* | — | Nil |
| | | III | 114 | 63 | Nil |
| | | IV | 84 | 21 | Nil |
| | | V | 16 | 8 | Nil |
| | | V | 06 | 01 | Nil |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|------------------------|-----|-----|----|-----|
| 34. | Pune (Maharashtra) | I | 15 | 14 | Nil |
| | | II | 75 | 81 | 06 |
| | | III | 120 | 46 | Nil |
| | | IV | 60 | 24 | Nil |
| | | V | 10 | 11 | 1 |
| 35. | Jodhpur (Rajasthan) | I | 104 | 0 | Nil |
| | | II | 103 | 15 | Nil |
| | | III | 92 | 5 | Nil |
| | | IV | 22 | 9 | Nil |
| | | V | 4 | 1 | Nil |
| | | VI | 3 | 2 | Nil |
| 36. | Goa | II | 5 | 4 | Nil |
| | | III | 17 | 15 | Nil |
| | | IV | 8 | 06 | Nil |
| | | V | 3 | 01 | Nil |

Statement-II*Unstarred question No. 5450 for 6-9-2011*

| Sl. No. | Name of the Project | Type of Accommodation | Time by which likely to be completed |
|---------|---|-----------------------|---|
| 1 | 2 | 3 | 4 |
| 1. | Construction of Bungalows at Sunheri Bagh, New Delhi | 4 Nos. Type VIII | May 2012, (one bungalow completed on 25-3-2011) |
| 2. | Construction of Bungalows at 30, GRGC Road, New Delhi | 1 No. Type VII | 31-10-2011 |
| 3. | Construction of Bungalows at 2, Janpath, New Delhi | 1 No. Type VIII | February, 2012 |

| 1 | 2 | 3 | 4 |
|-----|--|---|--|
| 4. | Construction of Flats at DDU Marg, New Delhi | 104 No. Type VI and 140 Nos. Type V | 30-9-2012 |
| 5. | Construction of Flats at Aliganj, New Delhi | 300 No. Type II | Work completed but yet to be handed over for allotment |
| 6. | Construction of Flats at Dev Nagar, New Delhi | 400 No. Type III | March, 2012 |
| 7. | Construction of Flats at Kallai, Calicut, Kerela | 14 No. each in Type II, III, IV and V and 2 No. Type VI | January, 2012 |
| 8. | Construction of Flats at Barelley | 12 No. Type II 18 Nos. Type III 18 Nos. Type IV 5 Nos. Type V | March 2012 |
| 9. | Construction of Flats at Chandigarh | 41 Nos. Type V 3 Nos. Type VI | September, 2011 |
| 10. | New Moti Bagh, New Delhi | 35 Nos. Type VI 80 No. Type VI 146 Nos. Type VI 12 Nos. Type VII | 30-9-2011 31-10-2011 31-11-2011 31-10-2011 |

[English]

Completion of CGEWHO Projects

5451. SHRI E.G. SUGAVANAM: Will the MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) The rules/norms laid down regarding the time limit fixed for completion of the Central Government Employees Welfare Housing Organization projects including the Chennai Phase-11 project;

(b) Whether the District Consumer Forum of Thiruvallur has observed and indicted the CGEWHO for

delay of the project which was due to be completed in July 2009;

(c) If so, the details thereof indicating the compensation proposed to be paid by the CGEWHO to the Government servants for the delay; and

(d) The steps taken against those responsible for the delay?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) As per information given by CGEWHO, rule provides that the time limit fixed for completion of dwelling units (DUs) is 30 months from

the date of commencement of construction including Chennai Phase-II project.

(b) and (c) Yes, Madam. CGEWHO has informed that District Consumer Forum Thiruvallur has observed on the delay in Chennai Phase-II project. Appeal is being filed by them in State Consumer Forum against the Order of the District Consumer Forum, Thiruvallur and also for injunction Order against compensation.

(d) CGEWHO has informed that the project has been delayed due to unforeseen reasons; heavy rainfall and subsequent flooding as well as requirement of additional works towards pile foundation, delay in supply of steel, non-release of timely payment to the contractor, scarcity of sand and non-availability of water proofing material at site. CGEWHO has deployed additional manpower and materials and has also constituted Project Monitoring Committee (PMC) to monitor the completion of housing projects.

Production of Films by CFS

5452. SHRIMATI J. SHANTHA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of films produced/distributed and screened by the Children's Film Society (CFS) during each of the last three years and the current year, language wise;

(b) the number of film proposals received from private film directors/producers and the number of said proposals approved by the CFS alongwith the details of financial assistance provided to them during the said period;

(c) the number of children film shows organized by the CFS in the schools and colleges during the said period, State-wise;

(d) the details of various activities undertaken by the CFS for propagation of culture and education amongst children through films during the said period; and

(e) the total number of children films under production as on date, language wise?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) Number of films produced and screened by Children's Film Society, India (CFSI) during the last three years and the current year is enclosed as statement-I. Distribution of CFSI films has been stopped since 2007 due to introduction of free film shows.

(b) No financial assistance is provided to directors/producers for production of films. The number of film proposals received from private film directors/producers for production by CFSI and the number of said proposals approved by CFSI during the last three years and the current year is enclosed as statement-II.

(c) Number of children film shows organised by CFSI in the schools and colleges state wise during the last three years and current year is enclosed as statement-III.

(d) Details of various activities undertaken by CFSI for propagation of culture and education amongst children through films during the last three year and current year is enclosed as statement-IV.

(e) the total number of children films under production as on date are three (2 in Hindi and 1 in Assamese).

Statement-I

Number of films produced by CFSI during the last three years and current year language wise:

| Year | Language | No. of films |
|---------|----------|--------------|
| 2008-09 | Hindi | 3 |
| | Marathi | 1 |
| | English | 1 |

| Year | Language | No. of films |
|---------|-----------|--------------|
| 2009-10 | Kannada | 1 |
| | Guajarati | 1 |
| | Malayalam | 1 |
| | Hindi | 2 |
| 2010-11 | Nil | |
| 2011-12 | Hindi | 1 |

CFSI Films Screened language wise:

| Language | 2008-09 | 2009-10 | 2010-11 | 2011-12 |
|--------------|------------|------------|------------|------------|
| Hindi | 104 | 96 | 108 | 94 |
| Oriya | 5 | | 2 | 3 |
| Bengali | 6 | 7 | 3 | 1 |
| Marathi | 5 | 4 | 8 | 19 |
| English | 1 | 2 | 1 | 20 |
| Assamese | 1 | 1 | 2 | - |
| Kannada | 11 | 11 | 8 | 6 |
| Malayalam | 10 | 7 | 3 | 4 |
| Tamil | 15 | 17 | 14 | 13 |
| Telugu | 15 | 18 | 17 | 18 |
| Manipuri | - | 2 | - | 1 |
| Gujarati | - | - | - | 2 |
| Total | 173 | 165 | 166 | 181 |

Statement-II

The number of film proposals received from private film directors/producers and the number of said proposals approved by CFSI during the last three years and the current year:

| Year | No. of proposals received | No. of films approved for production |
|---------|---------------------------|--------------------------------------|
| 1 | 2 | 3 |
| 2008-09 | 27 | 0 |
| 2009-10 | 30 | 3 |

| 1 | 2 | 3 |
|---------|----|---|
| 2010-11 | 51 | 2 |
| 2011-12 | 17 | 1 |

Statement-III

Number of children film shows organised by CFSI in the schools and colleges state wise during the last three years and current year:

| State | 2008-09 | 2009-10 | 2010-11 | 2011-12 |
|------------------|---------|---------|---------|---------|
| Maharashtra | 524 | 404 | 992 | 539 |
| Chhattisgarh | 4400 | 00 | 239 | 1162 |
| Assam | 286 | 266 | 253 | 00 |
| Madhya Pradesh | 907 | 785 | 1157 | 06 |
| Gujarat | 271 | 185 | 257 | 00 |
| Bihar | 321 | 104 | 100 | 160 |
| West Bengal | 969 | 193 | 50 | 10 |
| Odisha | 100 | 250 | 800 | 00 |
| Rajasthan | 1050 | 162 | 338 | 05 |
| New Delhi | 17 | 05 | 13 | 12 |
| Punjab | 135 | 135 | 104 | 14 |
| Haryana | 260 | 08 | 361 | 00 |
| Uttar Pradesh | 720 | 00 | 128 | 00 |
| Uttarakhand | 00 | 25 | 30 | 180 |
| Andhra Pradesh | 256 | 347 | 410 | 301 |
| Tamilnadu | 00 | 00 | 595 | 217 |
| Karnataka | 513 | 412 | 395 | 115 |
| Kerala | 323 | 433 | 121 | 44 |
| Nagaland Manipur | 153 | 10 | 00 | 00 |
| Jharkhand | 108 | 00 | 00 | 00 |
| Tripura | 06 | 00 | 00 | 00 |

| State | 2008-09 | 2009-10 | 2010-11 | 2011-12 |
|-------------------|---------------|--------------|--------------|--------------|
| Tamilnadu | 1572 | 566 | 00 | 00 |
| Uttaranchal | 162 | 00 | 00 | 00 |
| Himanchal Pradesh | 00 | 18 | 00 | 218 |
| Kashmir | 00 | 00 | 00 | 10 |
| Total | 13,053 | 4,308 | 6,343 | 2,993 |

Statement-IV

Details of various activities undertaken by CFSI for propagation of culture and education amongst children through films during the last three years and current year:

- (i) Production and procurement films.
- (ii) Exhibition of Films and Serials.
- (iii) Telecast of CFSI films.
- (iv) Screening of CFSI films as Individual Shows and at Schools.
- (v) Organisation of International Competitive Children's Film Festival named as "The Golden Elephant" once in every two years.
- (vi) Participation in International Children's Film Festivals.
- (vii) Organisation of various workshops.
- (viii) Organisation of shows on Children's Day.

Development of Horticulture Crops

5453. SHRI RAVNEET SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government intends to develop potential horticulture crops by adopting crop cluster approach;

(b) if so, the details thereof;

(c) whether the Government intends to set up a Horticulture Crops Planting Material Authority for ensuring quality of planting material;

(d) if so, the details thereof;

(e) whether the Government proposes to set up separate missions for the development of fruits, vegetables, flowers, medicinal and aromatic plants; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Yes, Madam. The Department of Agriculture and Cooperation is implementing two Centrally Sponsored Schemes, viz (i) Horticulture Mission for North East and Himalayan States (HMNEH) and (ii) National Horticulture Mission (NHM) in remaining States and Union Territories for the holistic development of horticulture sector in the country by adopting an area based regionally differentiated cluster approach by ensuring an end-to-end approach covering production, post harvest management and marketing.

Development of horticulture clusters are aimed at developing production base for providing raw material not only for fresh consumption but also for setting up of infrastructure for post harvest management, processing and marketing.

(c) and (d) There is no proposal to set up a Horticulture Crops Planting Material Authority. Under the NHM and HMNEH, assistance is provided for setting up of Nurseries in public and private sector. State Governments ensure supply of quality planting materials for fruit crops by enactment of Fruit Plant Nursery (Regulation)

Act and enforcement of its provisions through licensing of Horticulture Nurseries. Further, in order to put in place a system of recognition of Horticulture Nurseries, National Horticulture Board under the Ministry of Agriculture is implementing the programme of voluntary system of recognition of Horticulture Nurseries which is a system of graded certification of production system and procedure in respect of a candidate Horticulture Nursery.

(e) and (f) Under the NHM and HMNEH, all the horticulture crops such as fruits, vegetables, spices, flowers, aromatic plants, plantation. crops of cashew and cocoa are covered. Therefore, there is no proposal to set up separate Missions for the development of individual horticulture crops. For medicinal plants, there is a separate mission in the Department of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homeopathy (AYUSH).

Less Water Consuming Food Crops

5454. SHRIMATI HARSIMRAT KAUR BADAL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is promoting the use of high yielding varieties of wheat, rice and other food crops which consumes less water;

(b) if so, the details of varieties evolved so far and promoted by the Government in the country;

(c) whether research on these varieties are also going on in the Indian Council of Agricultural Research and other institutions in the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Yes, Madam.

(b) During 2001-2010, 39 rice varieties for upland direct seeded and 2 for aerobic conditions have been developed which require less water. Most important among them are Abhishek, Anjali, CR Dhan 40, Pant Dhan 16, Shabhagi Dhan, Shusk Samrat and Virender. In wheat, 22 varieties have been developed either for

zero or 1-2 irrigations in the same period. In Pearl millet, 12 hybrids/varieties including improved HHB 67, GHB-757 and GHB-538 hybrids have been released during the last 20 years (1991-2011) for drier areas of Rajasthan, Gujarat and Haryana where annual rainfall is <400 mm.

(c) Yes, Madam.

(d) Indian Council of Agricultural Research through its All India Coordinated Research Projects (AICRPs), based at various State Agricultural Universities, develop varieties in different crops for different agro-climatic conditions of the country. One component of such programmes is to develop varieties for rain fed/limited irrigation. There are 168 AICRP Centres across the country working on food crops viz. Rice: 47; Wheat: 31; Maize: 32; Sorghum: 18; Pearl Millet : 14; Small Millets: 13 and Under Utilized Crops: 13. State Agricultural Universities also carry out the research and release state level varieties.

[Translation]

Sugar Mills

5455. SHRI NATHUBHAI GOMANBHAI PATEL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the details of new sugar mills set up and older sugar mills revived/rehabilitated during each of the last three years and the current year alongwith the expenditure incurred thereon, State-wise;

(b) whether some of the said mills have now become sick or closed down;

(c) if so, the details thereof indicating the number of viable and sick sugar mills out of the above;

(d) whether the Government has ascertained the reasons for the closure of the said mills;

(e) if so, the details thereof;

(f) whether the Government has taken any action against the officials and employees of such mills for negligence and inefficiency; and

(g) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) As per the information available with the central Government, the details new sugar mills set up during the as three sugar seasons and current sugar season, State-wise is enclosed as statement-I. Government of Karnataka and Tamil Naidu have reported that three sugar mills have been revived/rehabilitated during each of the last three years and the current year and an expenditure of Rs. 62.5 crores have been incurred. Similarly, Government of Bihar has reported that two sugar mills have been revived with a project cost of Rs. 713.52 crores.

(b) No such reports have been received by the Central Government.

(c) does not arise.

(d) and (e) The reasons for closure/sickness of the sugar mills, generally, are non-availability of adequate raw material, poor recovery from sugarcane, uneconomic size of the plant, lack of modernization/up gradation and diversification, high cost of working capital, declaration of high State Advised Price (SAP) of sugarcane by some States, lack of professional management, overstaffing, etc.

(f) and (g) The Central Government does not hold any equity in any of the sugar mills in the country. Therefore, it is the responsibility of the concerned managements, which could be State Government/UTs in case of cooperative sector sugar mills, to take action against the officials and employees of such mills for negligence and inefficiency.

Statement

Statement Showing, Statewise and Sector wise, No. of Sugar mills set up During the Last three Sugar Seasons and Current Sugar Season (Sugar Season October-September)

| State | Sugar Season 2007-08 | | Sugar Season 2008-09 | | Sugar Season 2009-10 | | Current Sugar Season 2010-11 | |
|--------------------|-------------------------|------|-------------------------|------|-------------------------|----------|---------------------------------|----------|
| | Pvt. | Coop | Pvt. | Coop | Pvt. | Coop | Pvt. | Coop |
| Maharashtra | 4 | | 3 | | 4 | 1 | 5 | 1 |
| Karnataka | 1 | | 6 | | 2 | 1 | 2 | |
| Uttar Pradesh | 7 | | 1 | | 1 | | | |
| Tamil Nadu | 1 | | 1 | | 4 | | | |
| Madhya Pradesh | 1 | | 2 | | 4 | | | |
| West Bengal | | | 1 | | | | | |
| Haryana | | | 1 | | | | | |
| Chattisgarh | | | | | | | | 2 |
| Gujarat | | | | | | | 2 | |
| Andhra Pradesh | | | | | | | 1 | |
| Punjab | | | | | | | 1 | |
| Dadra Nagar Haveli | | | | | | 1 | | |
| Total | 14 | | 15 | | 15 | 3 | 11 | 3 |

*[English]***Objectives of National Culture Fund**

5456. SHRI N. CHELUVARAYA SWAMY: Will the Minister of CULTURE be pleased to state;

(a) the main objectives for setting up of a National Culture Fund (NCF);

(b) the details of expenditure incurred out of the NCF on each project undertaken since the inception of the said fund;

(c) the details of the extent to which the said objectives of the NCF has been achieved; and

(d) the steps taken by the Government to encourage more contributions to the fund?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) The main objectives for setting up of a Natronal Culture Fund (NCF) was to mobilize resources from government, non-government agencies,

private institutions and individuals for the restoration, conservation, protection and development of the rich cultural and natural heritage of India and to encourage Public Private Partnership.

(b) Details of project/work undertaken with contribution from funds of NCF is at enclosed statement.

(c) Thirty six projects, both tangible and intangible, have been undertaken by NCF through funding from PSUs/Corporate Sector etc out of which ten projects have been completed.

(d) It is a continuous process through which Government has been making efforts to enthuse the different Ministries/Departments to encourage the PSUs/ Corporates under their control to contribute to NCF's cause through their Corporate Social Responsibility (CSR) Mandate.

Recently a publicity drive Show was organized in Bengaluru with, the corporate sector (especially Confederation of Indian Industries) for the purpose of encouraging corporate sector to contribute to NCF.

Statement

The details of expenditure indurred out of the NCF on each project undertaken since inception of NCF are as under:-

| Sl. No. | Name and Address of the NGO | Year of Release of the grant | Amount released from NCF Account (Rs. in lakhs) | Nature of Project and Details thereof |
|---------|--|------------------------------|---|---|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Ramana Maharshi Centre for Learning (Ramana Maharshi Heritage Centre) Post Office Road Sanjaynagar, Bangalore. | 2003-04 | 13.10 | Preservation of Karnatik Classical Music and purchase of additional books on Indian Culture and Heritage for free research and reference library. |
| 2. | Ramakrishna Mission Institute of Culture, Gol Park, Kolkata. | 2003-04 | 35.00 | Financial assistance for air-conditioning of the library of the Rama Krishna Mission, Gol Park. |

| 1 | 2 | 3 | 4 | 5 |
|-----|---|---------|--|--|
| 3. | Devahuti Damodar Savaraj Trust, S-527, Greater Kailash, New Delhi. | 2006-07 | 5.00 | Research and documentation on the project Music of the Mirs, Rajasthan. |
| 4. | M/s. Marg Publications, Army and Navy Building, 3rd floor, 148, Mahatma Gandhi Road, Mumbai. | 2006-07 | 16.00 | Bring out the compendium of Modern and Contemporary Art of India, 1850-2005. |
| 5. | Ramana Maharshi Centre for Learning (Ramana Maharishi Heritage Centre) Post Office Road Sanjaynagar, Bangalore. | 2007-08 | 35.00 | Construction of a Cultural Research Building for the Centre., |
| 6. | Jnana Pravaha Trust B-32, Greater Kailash-I New Delhi. | 2008-09 | 4.00 | Staging/Playing Sanskrit Dramas. |
| 7. | M/s. Manpower Management and Planning Consultants, K-107-B, Sheikh Sarai, Phase II, New Delhi. | 2008-09 | 3.00 | For study the staff requirement for NGMA and its branches. |
| 8. | M/s. Manpower Management and Planning Consultants, K-107-B, Sheikh Sarai, Phase II, New Delhi. | 2009-10 | 3.00 | For study the staff requirement for National Museum., New Delhi. |
| 9. | Sree Ramakrishna Satyananda Alambazar Math, 60/1, Ramachandra Bagchi Lane, kolkata. | 2008-09 | 60.00 (out of sanctioned amount of 107.00) | For renovation, restoration and preservation of Alambazar Math, Kolkata. |
| 10. | Member Secretary, INTACH, 71, Lodhi Estate, New Delhi. | 2009-10 | 0.50 | For preparation of initial report for renovation of some University buildings of Mangalore University which are of heritage value. |
| 11. | SAARTH, 2 Cozy Nook, 866 Bhandarkar Road, Pune. | 2010-11 | 25.00 | For making a documentary film on Kishori Amonkar, Classical Singer. |
| 12. | M/s. Darpana Academy Usmanpura, Ahmedabad-380 013. | 2010-11 | 10.00 (out of sanctioned amount of 15.00) | For making a film on Mrinalini Sarabhai, Classical Dancer. |

| 1 | 2 | 3 | 4 | 5 |
|-----|---|---------|---|--|
| 13. | India Photo Archive Foundation, T-23/5, DLF Phase 3, Gurgaon, Haryana-122001. | 2010-11 | 10.00 (out of sanctioned amount of 21.45) | Conservation of archives/photo collection of post independence period especially of Shri Jawaharlal Nehru. |

[Translation]

Immortalisation of Martyrs and Freedom Fighters

5457. DR. RAGHUVANSH PRASAD SINGH: Will the Minister of CULTURE be pleased to state:

(a) whether Baikunth Shukla and Yuva Sahani of Bihar had attained martyrdom in freedom struggle and Yogender Shukla was imprisoned in Cellular jail (Kalapani);

(b) whether the names of these martyrs do not figure in the Governments list;

(c) if so, the action taken by the Government to immortalise both the martyrs and the freedom fighters as well who were imprisoned in Cellular jail (Kalapani); and

(d) the further action proposed to be taken?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) to (d) No list of freedom fighters has been prepared by the Ministry of Culture or by the Ministry of Home Affairs. Therefore, as part of the National Commemoration of 150th Anniversary of the First War of Independence, 1857 and other related events, Ministry of Culture has sanctioned a project for compilation and publication of "Dictionary of Martyrs: India's freedom Struggle, 1857-1947" and entrusted it to the Indian Council of Historical Research (an autonomous organization under the Ministry of Human Resource Development).

[English]

Purchase of Medical Equipments

5458. SHRI PURNMASI RAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in accordance with C and AG recent report, the Delhi Health Department, Government of NCT of Delhi purchased medical equipments worth crores of rupees for the Commonwealth Games, 2010 by flouting norms and at rates much higher than the market prices;

(b) if so, the details thereof; and

(c) the reaction of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) As per the Directorate of Health Services, Government of NCT of Delhi, the CAG report has pointed out that medical equipments have been purchased by flouting the norms and at rates higher than the market price.

(c) The Directorate of Health Services, Government of NCT of Delhi has informed that the medical equipments were procured following tendering process or available rate contracts/open tender rates. In certain cases, open market purchase through spot quotations as per GFR was resorted due to paucity of time. For this purpose, a committee was constituted to select the products of international quality and the rates were finalized after due comparison and negotiations on the rate contracts approved at various Government Hospitals, where procurements were done as per GFR "requirements. The Directorate of Health Services, Government of NCT of Delhi has also informed that comparison of the rates of the items is not justified because of varying specifications of the equipments.

Exemption from Security Check

5459. SHRI ANANTHA VENKATARAMI REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the categories of people exempted from security checks at civilian airports of the country as per the guidelines laid down by the Governments;

(b) whether there is any proposal to exempt more categories of people; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The Ministry of Civil Aviation, which is the nodal Ministry for civil aviation matters, has informed that Bureau of Civil Aviation Security (BCAS) has issued Order No. 06/2009, dated 04-11-2009, wherein categories of people exempted from pre-embarkation security checks at civil airports in the country have been covered. The list of people exempted as per the above mentioned order is enclosed as statement.

(b) and (c) Ministry of Civil Aviation has further informed that there is no proposal to exempt more categories of people from such security checks.

Statement-I

List of persons and their accompanying spouses exempted from pre-embarkation security checks at civil airports in the country.

1. President
2. Vice President
3. Prime Minister
4. Governors of States
5. Former Presidents
6. Former Vice-Presidents
7. Chief Justice of India
8. Speaker of Lok Sabha
9. Union Ministers of Cabinet rank
10. Chief Ministers of States
11. Deputy Chief Ministers of States
12. Deputy Chairman, Planning Commission
13. Leader of Opposition in Lok Sabha and Rajya Sabha
14. Holders of Bharat Ratna Decoration
15. Ambassadors of foreign countries, Charge D'Affairs and High Commissioners and their spouses
16. Judges of Supreme Court
17. Chief Election Commissioner
18. Comptroller and Auditor-General of India
19. Deputy Chairman Rajya Sabha and Deputy Speaker of Lok Sabha
20. Minister of State of the Union Council of Ministers
21. Attorney General of India
22. Cabinet Secretary
23. Lt. Governors of Union Territories
24. Chiefs of Staffs holding the rank of full General or equivalent rank
25. Chief Justices of the High Courts
26. Chief Ministers of the Union Territories
27. Deputy Chief Ministers of the Union Territories
28. Visiting Foreign dignitaries of the same status as at Sl.Nos. 1 to 4,7,8,9 above.
29. His Holiness the Dalai Lama
30. SPG Protectees
31. Shri Robert Vadra, while travelling with SPG Protectees

In addition to the above, (i) the spouse of the President of India, even when not accompanying the President and (ii) former Prime Ministers of India, are exempted from pre-embarkation security checks at all civilian airports in the country.

Illegal Fishing

5460. SHRI D.B. CHANDRE GOWDA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether illegal fishing is going on in a large scale in the Indian seas;

(b) if so, the details thereof;

(c) the number of boats and crews intercepted and detained by Indian authorities during each of the last three years and the current year;

(d) whether it is a fact that Sri Lankan fishing boats have been entering in the Indian Waters for fishing;

(e) if so, the number of Sri Lankan fishermen arrested and released during the said period;

(f) the number of Indian fishermen arrested and released by the Sri Lankan Government during the same period; and

(g) the number of Indian fishermen killed by the Sri Lankan Navy during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) to (c) There are Instances of Indian Coast Guard apprehending foreign vessels that have been found to fish illegally in Indian waters. During 2008-2011, Coast Guard has apprehended 375 foreign fishing boats and 2132 fishermen for illegal fishing.

(d) and (e) Yes, Madam. The details of Sri Lankan fishermen arrested and released during 2008-11 are as follows:

| Year | Arrested | | Released | |
|------|----------|------|----------|------|
| | Boat | Crew | Boat | Crew |
| 2008 | 73 | 362 | 37 | 190 |
| 2009 | 125 | 661 | 114 | 567 |
| 2010 | 67 | 352 | 87 | 445 |
| 2011 | 26 | 131 | 41 | 190 |

(f) The details of Indian fishermen arrested and released by the Sri Lankan Government are as follows:

| Sl. | Year | Arrested | | Released | |
|-------|------|----------|------|----------|------|
| | | Boat | Crew | Boat | Crew |
| (i) | 2008 | 41 | 248 | 40 | 252 |
| (ii) | 2009 | 32 | 127 | 32 | 128 |
| (iii) | 2010 | 01 | 04 | 10 | 40 |
| (iv) | 2011 | 30 | 159 | 31 | 167 |

(g) As reported by the Indian Coast Guard, nine Indian fishermen have been killed during 2008-11.

Building Plan

5461. SHRI SAMEER BHUJBAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the various Institutions/Societies/Trusts running in Delhi have built their buildings as per the Building Plan submitted to DDA/L and DO and have they obtained requisite completion certificate;

(b) if not, the details and name of those who have grossly violated the sanctioned building plan;

(c) the details of buildings run by various trusts which are not in conformity with earthquake zone specification;

(d) the details of such public institutions/trusts which have let out their premises for commercial usage; and

(e) the action taken alongwith policies contemplated by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) The Delhi Development Authority (DDA) has reported that buildings constructed in Development Areas under the jurisdiction of DDA are to be built as per approved building plans. The building plans are not submitted to Land and Development Office (LandDO) for approval. As per the building bye-laws, it is the local body which is competent to approve the building plans and also to issue completion certificates.

(b) DDA has reported that during sanctioning of building plans, the violation if any from the sanctioned plan, if compoundable, is compounded and regularized as per Building Byelaws Provisions 1983. Any violation beyond permissible limit is liable to be demolished. No building permits are issued to buildings violating the sanctioned plan. However, 346 cases have been found in violation of sanctioned building plan since January, 2006 for which action as per the provisions of DD Act, 1957 has been taken. Details of societies/institutions/trusts where violation has been noticed against sanctioned building plan as reported by the Municipal Corporation of Delhi (MCD), are given in the statement.

(c) It is mandatory on the part of Institutions or applicants applying for sanctioning of building plans to submit it certificate from a registered Structural Engineer to the effect that all constructions and designs are in conformity with National Building Code provisions. DDA has reported that show cause notices and sealing-cum-demolition orders have been issued to various institutions/trusts/societies for violating these provisions w.e.f. January 2006 till date as under:-

| Period | Total number |
|--------------------|--------------|
| January 2006 | 100 |
| January 2007 | 76 |
| January 2008 | 52 |
| January 2009 | 30 |
| January 2010 | 69 |
| Up to August, 2011 | 21 |
| Total | 348 |

The Municipal Corporation of Delhi (MCD) has reported that no such separate detail is available with it. However, at the time of sanction of building plan as well as completion certificate, structural safety certificate is taken from the Owner/Architect/Structural Engineer in terms of provisions of Building Bye Laws, 1983 and other existing instructions.

(d) As per the sub-letting policy of the Government, the institutions allotted land under Socio Cultural category can sub-let their premises upto 25% of the built-up area with the prior permission of the Lessor for the following:-

- (i) State and parastatal organisations with low public interface.
- (ii) UN-based or multilateral/bilateral agency/ organizations
- (iii) Bank
- (iv) Financial Institutions
- (v) Organizations having activities similar to the allottee institution.

(e) Whenever violation of the terms and conditions of allotment/lease are noticed, the concerned agency takes appropriate action as per rules. Since there are well laid down mechanisms to implement the policies formulated by the Government, no new policy is contemplated in this regard.

Statement

Details of societies/institutions/trusts where violation has been noticed against sanctioned building plans as reported by the Municipal Corporation of Delhi (MCD).

South Zone

| Sl.No. | Name of the Societies/Trusts/Institutions |
|--------|--|
| 1. | Shri Ashok Kumar, C-3, Qutub Institutional Area |
| 2. | The Principal, Mother International School, Aurobindo Marg, Hauz Khas. |
| 3. | The Principal, Gyan Bharti School, Saket |
| 4. | N-28, Mother Pride School, Hargovind Enclave |
| 5. | Hope Hall School, R.K. Puram |

Shahdara (South) Zone

- 23/X, Institutional Area, Karkardooma.

Civil Line Zone

- Old USIC Building, Delhi University, Dr. B.R. Ambedkar Centre of Bio-medical Research.
- S.S. Jain Sabha, B-15, Vir Jain Colony.

[Translation]

Death of Netaji Subhas Chandra Bose

5462. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has admitted the fact about the death of Netaji Subhas Chandra Bose and no investigation as such going on in this regard at present;

(b) if so, the details thereof and the reports of the commission on the basis of which this has been admitted;

(c) whether the mortal remains of Netaji have been kept safely in the Renkaji Temple in Tokyo (Japan);

(d) if so, whether the Government has made any efforts to bring back the mortal remains of Netaji to India;

(e) if so, the details thereof and the time by which the mortal remains are likely to be brought back to India; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (f) 1. The fact of Netaji's death has been admitted on the basis of the conclusion of the following Committee/Commissions:

- The Shah Nawaz Committee in 1956 (3 member Committee) concluded that 'Netaji Subhas Chandra Bose met his death in an air crash, and that the ashes now at Renkoji Temple, Tokyo are his ashes.'
- The one-man Khosla Commission of Inquiry also concluded in 1974 that "...Bose's body was cremated and his ashes were carried to Tokyo in the beginning of September 1945 where they were deposited in the Renkoji Temple."
- Justice Mukherjee Commission of Inquiry (JMCI) in 2005 concluded that Netaji Subhas Chandra Bose is dead, he did not die in the plane crash as alleged and the ashes are not of Netaji, but could not conclude the cause of his death in absence of any clinching evidence.
- The Report of the JMCI was placed before both the Houses of Parliament along with the following Action Taken Report (ATR) on 17th May, 2006.

"The Government have examined the Report submitted by the Justice Mukherjee Commission of Enquiry on 8th November, 2005 in detail and have not agreed with the findings that:-

Netaji did not die in the plane crash; and

The ashes in the Renkoji Temple were not of Netaji."

- There is no proposal to bring back to India the ashes of Netaji Subhash Chandra Bose kept at Renkoji Temple in Tokyo, Japan.

*[English]***Phone Tapping**

5463. DR. SANJEEV GANESH NAIK:

SHRI SANJAY DINA PATIL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there have been cases of illegal tapping of Phones of Ministers and top officials;

(b) if so, the details thereof alongwith the total number of such cases reported and the action taken against the accused; and

(c) the effective steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) In 2010, 'Outlook' magazine published allegations about phone tapping. Union Home Minister in his statement in the Lok Sabha on 26th April, 2010 had *inter alia* informed the Hon'ble House that "I wish to state categorically that no telephone tapping or eavesdropping on political leaders was authorized by the previous UPA Government. Nor has the present UPA Government authorized any such activity."

(c) Section 5(2) of the Indian Telegraph Act, 1885 and Rule 419A of the Indian Telegraph (Amendment) Rules 2007 clearly prescribe the process of interception, grounds for interception and the designated competent authority. Any interception undertaken in contravention of these Act/Rules is illegal. Rule 419-A, also provides a detailed oversight mechanism at the Union and at the State level. Further, the Central Government keeps updating the internal Standard Operating Procedure (SOPs)/instructions for processing, executing and conducting oversight of such interceptions to deal both 'with changing technology and ensuring a strict compliance of Rule 419-A.

*[Translation]***Schemes for Tribals**

5464. SHRI MADHUSUDAN YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to bring the schemes being implemented for economic and social empowerment of tribal under the schemes for development of naxal affected areas;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) The Government of India has taken up a number of schemes for development of naxal affected areas. It includes the Integrated Action Plan for 60 selected tribal and backward districts, Road Requirement Plan for LWE areas, various flagship programmes such as Supplementary Nutrition (ICDS), Sarva Shiksha Abhiyan, Road Connectivity (PMGSY), Mahatma Gandhi National Rural Employment Guarantee Act, Housing (Indira Awas Yojna), Health (NRHM), Electrification (RGGVY), Drinking Water Supply, Ashram Schools and Forest Rights Act. In addition, a list of major schemes/programmes of the Government for the welfare and development of Scheduled Tribes is enclosed as statement.

Statement

Major Schemes/Programmes of the Government for the Welfare and Development of Scheduled Tribes

Central Sector Schemes

1. Grant in Aid to NGOs for Scheduled Tribes including Coaching and Allied and award for exemplary service.
2. Vocational Training in Tribal Areas
3. Educational Complex in Low Literacy Pockets
4. Grant-in-Aid to State Tribal Development Corporative Corporation for Minor Forest Produce
5. Development Primitive Tribal Groups
6. Rajiv Gandhi National Fellowship for Scheduled Tribe Students
7. Scheme of Institute of Excellence/Top Class Institute

8. National Overseas Scholarships for Scheduled Tribes
9. Investment in TRIFED

Centrally Sponsored Schemes

10. Schemes of Post Matric, Book Bank and Upgradation of Merit of Scheduled Tribe Students
11. Girls Hostel and BOYS Hostel for Scheduled Tribes
12. Ashram Schools in Tribal Sub Plan Areas
13. Research Information and Mass Education, Tribal Festival and Others
14. Information and Technology

Special Area Programme

15. Special Central Assistance to Tribal Sub Plan
16. Grant-in-Aid under Article 275(1) of the Constitution.

Cases of Narcotics Trafficker

5465. SHRI IJYARAJ SINGH:

RAJKUMARI RATNA SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the cases against narcotics traffickers have been pending for more than ten years in courts and guilty persons have not been punished so far;

(b) if so, the reasons therefor;

(c) whether narcotics traffickers are punished stringently and timely in several countries of the world; and

(d) if so, the reaction of the Government thereto and the corrective steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Some cases against drug traffickers are pending trial in different courts in the country for more than ten years. The main reasons are stay granted by higher courts, absconding of accused and in two cases burning of records due to fire in the court.

(c) Each country follows its own judicial process according to its own domestic laws. In India offences pertaining to narcotic drugs and psychotropic substances are dealt with under the Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985 which provides stringent punishment for various kinds of offences.

(d) The Government has taken some proactive steps to properly fight the cases, such as:-

- (i) Adequate number of Law Officers have been appointed, so that cases are expedited in trial Courts and higher Courts.
- (ii) Designated Courts have been setup to try NDPS Act cases.

[English]

Delhi Rent Act

5466. SHRI INDER SINGH NAMDHARI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Rent Act was enacted in 1995 to replace the Delhi Rent Control Act of 1958 to give relief to the house owners of Delhi;

(b) if so, whether this Act could not come into force due to the representations against some of the provisions of the said Act;

(c) if so, the present status thereof along with the reasons/hindrance being faced in bringing the Act; and

(d) the action taken by the Government to implement the said Act so far?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) The Delhi Rent Act, 1995 was enacted to provide for the regulation of rents, repairs and maintenance and eviction of premises etc in the National Capital Territory of Delhi.

(b) Yes, Madam.

(c) and (d) It was decided to bring the Act into force after effecting amendments. The steps taken in this direction in the past include introduction of Amendment Bill in the Rajya Sabha, consideration by Parliamentary Standing Committee, submission of report by the Committee, acceptance of the recommendations of the

Committee by the Government. Due to time lag, it has been decided to invite comments from public in the matter and the public notice has been published in leading newspapers on 3-8-2011.

[*Translation*]

CAG Reports on DMRC

5467. SHRI JAI PRAKASH AGARWAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the dates on which the C and AG reports in respect of Delhi Metro Rail Corporation have been received by the Government during the last three years and the current year;

(b) the details of the facts highlighted in the C and AG reports; and

(c) the action taken or proposed to be taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) to (c) Delhi Metro Rail Corporation Ltd. (DMRC) has reported that the comptroller and Auditor General (C and AG) conducts annual audit of the accounts of the company and has not issued any comments in its statement for the last three financial years, viz. 2008-09, 2009-2010 and 2010-11. The statement of C and AG is contained in the Annual Report and audited Statement of Accounts of DMRC laid annually in the Lok Sabha and Rajya Sabha.

Besides this, the C and AG submitted its report No. PA 17 of 2008 on "Performance Audit of Implementation of Phase I of Delhi Mass Rapid Transit System by Delhi Metro Rail Corporation Limited" containing detailed observations and recommendations to the Ministry of Urban Development on 22-10-2008 for laying in both the Sabhas of Parliament. This report of C and AG has been laid in the Rajya Sabha and Lok Sabha on 16-07-2009 and 17-07-2009 respectively.

[*English*]

Light and Sound Show in Historical Caves

5468. SHRI SANJAY BHOI: Will the Minister of CULTURE be pleased to state:

(a) whether the damage caused to the Khandagiri-Udayagiri Caves at Bhubaneshwar while hosting a light and sound show has been rectified;

(b) if so, the details thereof and if not; the reasons therefor;

(c) whether the Government proposes to use a technology that will not cause any damage to the monuments; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) The damage caused to the Khandagiri-Udayagiri caves at Bhubaneshwar while hosting a light and sound show has been assessed by a technical committee and work for the removal of fitting and fixtures including rectification of damage has been assigned to the Science Branch of Archaeological Survey of India.

(c) and (d) At this stage, no such specific proposal is under consideration, however, all precautions are being taken to rectify the damages.

Restoration of World Heritage Site Status

5469. SHRI BADRUDDIN AJMAL: Will the Minister of CULTURE be pleased to state:

(a) whether the World Heritage Site status has been restored to Manas National Park in Assam;

(b) if so, the details thereof and the reasons therefor; and

(c) the extent to which the removal of the said National Park from the list of 'World Heritage Sites in Danger' is likely to benefit it?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) There is no question of restoring the World Heritage Site status to Manas National Park in Assam as it was never removed from the World Heritage List.

(b) Question does not arise.

(c) The Manas National Park in Assam was placed on the endangered list by the UNESCO due to some

management problems of the site which has been addressed by the state. It is a prestige issue for a country that a site is placed on endangered list and hence, the removal of the site from endangered list restores the prestige of the state party.

Poultry Farms

5470. SHRI VARUN GANDHI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is aware that most of the poultry farms in the country are unhygienic and unsanitary;

(b) if so, whether the Government is taking any action against such poultry farms;

(c) if so, the details thereof, State-wise;

(d) the steps being taken by the Government in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) to (d) Preservation, protection and improvement of the stock and prevention of the animal diseases are listed in the Constitution as State subject and these also cover poultry. Therefore, State governments take appropriate action on status of hygiene and sanitation at poultry farms. However, none of the State Governments has brought to the notice of the Union Government information to the effect that most of the poultry farms are unhygienic and unsanitary.

The Union Government has no direct mechanism to assess the status of hygiene and sanitation of poultry farms in the country. However, Government of India issued general guidelines to the State Governments on biosecurity measures to be taken in case of Highly-Pathogenic Avian Influenza in February, 2006, which have further been revised and incorporated in the Action Plan of Animal Husbandry for Preparedness, Control and Containment of Avian Influenza (November, 2006).

Cotton Development Programme

5471. SHRI PONNAM PRABHAKAR:

SHRI SANJAY BHOI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has launched an Intensive Cotton Development Programme in the country;

(b) if so, the details thereof and the States where it is in operation;

(c) the financial assistance provided for the said programme during each of the last three years and the current year; and

(d) the targets fixed and the achievements made under the programme during the said period, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Yes, Madam. A Centrally Sponsored Scheme of Mini Mission-II of Technology Mission of Cotton (TMC), previously known as Intensive Cotton Development Programme, is implemented in the country.

Under Mini Mission-II, assistance is provided on various inputs like seeds, agriculture implements, water-saving devices, bio-agents/bio-pesticides, integrated pest management, transfer of crop production and plant protection technologies through demonstrations, farmers field schools, training of farmers etc. to promote cultivation and production of cotton in major cotton growing States viz; Andhra Pradesh, Gujarat, Haryana, Karnataka, Madhya Pradesh, Maharashtra, Punjab, Orissa, Rajasthan, Tamil Nadu, Uttar Pradesh, West Bengal and Tripura.

(c) The financial assistance provided under the scheme, year-wise are given below:-

| Year | Funds Provided (Rs. in lakhs) |
|----------|-------------------------------|
| 2008-09 | 5811.50 |
| 2009-10 | 5412.13 |
| 2010-11 | 1823.02 |
| 2011-12* | 757.43 |

*Till 28-8-2011

(d) The production targets and achievements under the programme in major cotton growing States during the year 2008-09 to 2010-11 and target for 2011-12 is enclosed as statement.

Statement

Production targets and achievements under the programme in major cotton growing States during the year 2008-09 to 2010-11 and target for 2011-12

(Production in lakh bales of 170 kg each)

| State | 2008-09 | | 2009-10 | | 2010-11 | | 2011-12 |
|----------------|---------|-------------|---------|-------------|---------|--------------|---------|
| | Target | Achievement | Target | Achievement | Target | Achievement* | Target |
| Andhra Pradesh | 32.00 | 35.69 | 35.00 | 32.27 | 32.00 | 53.00 | 50.00 |
| Gujarat | 90.00 | 70.14 | 94.00 | 79.86 | 80.00 | 105.00 | 105.00 |
| Haryana | 20.00 | 18.58 | 20.50 | 19.26 | 20.00 | 17.50 | 20.00 |
| Karnataka | 5.00 | 8.66 | 9.00 | 8.68 | 8.00 | 12.50 | 10.63 |
| Madhya Pradesh | 9.25 | 8.56 | 9.00 | 8.55 | 9.00 | 20.00 | 20.00 |
| Maharashtra | 62.00 | 47.52 | 55.60 | 58.59 | 75.00 | 88.00 | 100.00 |
| Odisha | 1.50 | 1.47 | 1.50 | 1.47 | 2.00 | 2.50 | 0.00 |
| Punjab | 27.00 | 22.85 | 24.50 | 20.06 | 22.50 | 21.00 | 20.00 |
| Rajasthan | 9.00 | 7.26 | 8.00 | 9.03 | 8.00 | 9.00 | 7.00 |
| Tamil Nadu | 3.00 | 1.88 | 2.00 | 2.25 | 3.00 | 5.00 | 3.00 |

*4th Advance Estimates.

[Translation]

Growth of FPI

5472. SHRI DINESH CHANDRA YADAV:

SHRI HARSH VARDHAN:

SHRI NARANBHAI KACHHADIA:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the turnover of the food processing industry has been continuously growing for the past few years both at domestic and international levels;

(b) if so, the details thereof;

(c) the turnover of the industry in terms of rupees during the years 2004-05 and 2010-11 and the break-up of turnover registered under the domestic and foreign market for the above period;

(d) whether the quantity of export could be increased through speeding up research and experiments in the industry;

(e) if so, the details thereof; and

(f) the annual average percentage of fruits and vegetables, out of the total production in the country, that has been brought under the food processing industry for utilisation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) and (b) The food processing sector is presently growing at an average rate of 13.5% per annum. The level of processing has gone up by about 4% from existing 6% in 2005 to 10% in 2009 and value addition by 6% from 20% to 26% in the same period

both at domestic and international level. The Vision Document 2015 envisages increasing the value addition from 20% to 35% by 2015.

(c) The details of the gross domestic product of manufacturing in terms of organized and unorganized sector for the years to 2009-10 is enclosed as Statement. The data for the year 2010-11 is not yet available.

(d) and (e) Yes, Madam. The Ministry is implementing Scheme of Research and Development, HACCP and Quality Control to enable adherence to stringent quality and hygiene norms to face global competition and export. The Ministry is providing financial

assistance to support Research and Experiment and adoption of Food Safety and Quality Assurance Mechanism to keep the Indian Food Processing Industry, technologically abreast of international best practices which will definitely help in increasing the quantity of exports:-

(f) As per the competitiveness report of the National Manufacturing Competitiveness Council, the annual average growth rate of food processing sector was 7% in 2004 which has gone up to over 14% in 2010, which clearly indicated an increasing trend in the processing of food products including fruits and vegetables.

Statement

Domestic Product from Manufacturing Registered and Unregistered at 2004-05 Prices

(Rs. in crores)

| NIC Code | NIC Code Description | 2004-05 | 2005-06 | 2006-07 | 2007-08 | 2008-09 | 2009-10 |
|---|---|---------|----------|---------|---------|---------|----------|
| 151 | Meat, Fish, Fruits, Vegetables and Oils | 9236 | 8682 | 9548 | 10349 | 12043 | 12224 |
| 152 | Dairy products | 3509 | 4342 | 4319 | 4608 | 5419 | 4762 |
| 153 | Grain mill Products | 13467 | 12347 | 11903 | 12846 | 15947 | 17741 |
| 154 | Other Food Products | 14722 | 17794 | 20895 | 22522 | 25775 | 23664 |
| 155 | Beverages | 3421 | 4525 | 5499 | 6995 | 7938 | 7687 |
| (A) | Total | 44355 | 47690 | 52164 | 57320 | 67122 | 66078 |
| Gross Domestic product manufacturing registered and unregistered. | | 453225 | 49901.41 | 570436 | 629052 | 655775 | 713428 |
| % share of Food Products and Beverages | | 9.79 | 9.56 | 9.14 | 9.11 | 10.24 | 9.26 |
| Growth Rate in % | | - | 7.52 | 9.38 | 9.88 | 17.10 | (-) 1.56 |

| | | | | | | |
|--|--------|--------|--------|--------|--------|--------|
| (B) Gross Domestic Product by Economic Activites at factor cost- Agri+ Fishing | 503786 | 531745 | 554395 | 589383 | 587015 | 588225 |
| (A)/(B) % of Agriculture and Fishing GDP | 8.80 | 8.97 | 9.41 | 9.73 | 11.43 | 11.23 |

Corruption in FCI

5473. SHRI HARISH CHOUDHARY:

SHRI GORAKH PRASAD JAISWAL:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Central Bureau of Investigation (CBI) has raided the residence and offices of the senior officers of the Food Corporation of India (FCI) in some States and found assets disproportionate to their known source of income;

(b) if so, the details thereof;

(c) whether any investigation has been carried out to ascertain the source of this money;

(d) if so, the details and the outcome thereof; and

(e) the corrective steps taken to check corruption in FCI?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) During last three years, there have been two cases of raids conducted by the CBI at the residences and offices of senior officers of FCI. Shri R. Dorai Raj, DGM (Region), Tamil Nadu and Shri S. M. Rahman, Manager (Quality Control), FCI, Vizianagaram were found in possession of assets disproportionate to their known sources of income.

(c) and (d) The investigations have been carried out by CBI and cases have been registered under RC MA 61(A)/2009 dated 30-11-2009 and RC 16(A)/2008 dated 20-11-2008 respectively. The case against Shri R. Dorai Raj is pending trial/Regular Departmental Action. The sanction for prosecution has been received by CBI in the case of Shri S.M. Rahman.

(e) The FCI undertakes both punitive as well as preventive vigilance activities to check corruption.

PUNITIVE VIGILANCE MEASURES

The disciplinary inquiries are instituted based on complaints of malpractices and irregularities etc. received from various sources. Complaints so received from the public, through the Press, or from various Ministries of Government, or from CBI/CVC, are investigated, and disciplinary proceedings initiated against the delinquent officers/officials.

PREVENTIVE VIGILANCE MEASURES

A number of measures of preventive nature which are aimed at modifying and improving the existing system so as to reduce the scope for any illegal activity have also been taken up. These cover the following:-

1. Acceptance of poor quality stocks is a major source of corruption; consequently, changes have been made in the Quality Super check system to improve effectiveness.
2. Regular and surprise checks of field activities are undertaken by staff from Regional, Zonal and Headquarters offices.
3. Cases of damages to foodgrains above a certain minimum quantity are scrutinised by Headquarters Vigilance Division to ensure that good stock is not passed off as damaged stock, and to fix responsibility for the damage.
4. Officials in Doubtful Integrity List are not posted in sensitive seats.
5. Rotation of officials in sensitive seats is made and maximum tenures in sensitive districts has been prescribed.

6. Negotiations are prohibited in all tenders except in very special cases.
7. Modifications have been made in Model Tender Forms so as to simplify pre-qualification conditions, increase competition, and to provide security for performance in the form of Bank Guarantees.
8. All tenders are published in website with provision for down loading tender forms.
9. Tender results are published in web-site of FCI,
10. Stringent penalty of recovery from contractor to deter manipulation/losses has been introduced.
11. E-procurement has been successfully implemented in one Region and is now being extended across FCI in a phased manner.
12. System of e-payment has been introduced.
13. An Audit committee of the Board of Directors has been set up with the responsibility, *inter alia*, of monitoring Internal Audit.
14. The System of Internal Audit has been reviewed and modified in order to increase its effectiveness.
15. Chartered Accountant firms are being engaged to conduct detailed internal audit in one Region in each Zone, as a measure of overcoming the shortage of staff within the FCI.
16. The annual statement on immovable property returns are being scrutinized periodically.
17. Agreed list is being prepared in consultation with CBI to keep surveillance on activities of officers/officials.

Inclusion of Languages in Eighth Schedule

5474. SHRI ANURAG SINGH THAKUR:

SHRI SANJAY BHOI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of languages which are under consideration of the Government for inclusion in the Eighth Schedule of the Constitution, language-wise including Himachali, Bhoti and Kosali; and

(b) the time by which any decision in this regard is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) At present there are demands for inclusion of 38 more languages including Pahari (Himachali), Bhoti and Sambalpuri (Kosali) in the Eighth Schedule to the Constitution of India. These are: (1) Angika, (2) Banjara, (3) Bazika, (4) Bhojpuri, (5) Bhoti, (6) Bhotia, (7) Bundelkhandi (8) Chhattisgarhi, (9) Dhatki, (10) English, (11) Garhwali (Pahari), (12) Gondi, (13) Gujjar/Gujari (14) Ho, (15) Kachachhi, (16) Kamtapuri, (17) Karbi, (18) Khasi, (19) Kodava (Coorg), (20) Kok Barak, (21) Kumaoni (Pahari), (22) Kurak, (23) Kurmali, (24) Lepcha, (25) Limbu, (26) Mizo (Lushai), (27) Magahi, (28) Mundari, (29) Nagpuri, (30) Nicobarese, (31) Pahari (Himachali), (32) Pali, (33) Rajasthani, (34) Sambalpuri/Kosali, (35) Shaurseni (Prakrit), (36) Siraiki, (37) Tenyidi and (38) Tulu.

(b) A Clommittee was set up in 2003 under the Chairmanship of Shri Sitakant Mohapatra to evolve a set of objective criteria for inclusion of more languages in the Eighth Schedule to the Constitution of India. The Committee submitted its report in 2004. The report of the Committee is under consideration in consultation with the concerned Departmenbi/Ministries of the Central Government. No time frame can be fixed for consideration of the demands for inclusion of more languages in the Eighth Scdedule.

Nexus with Terrorist outfits

5475. SHRI HUKMADEO NARAYAN YADAV: Will the Minister of HOME AFFAIRS be pleased to refer to reply given to the Unstarred Question No. 2335 on 21-07-2009 and state:

(a) whether any probe has been conducted to find out link between terrorist outfits and certain individuals in Bihar;

(b) if so, the details and the findings thereof; and

(c) the action taken by the Government against them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) In the reply given in the Unstarred question No. 2335 on 21-7-2009, it was stated that available inputs indicate link between terrorist elements and individuals from parts of Bihar. Central Intelligence Agencies are maintaining a vigil on activities of such outfits and individuals.

Recommendation of Vaidyanathan Committee

5476. SHRI GOVIND PRASAD MISHRA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Vaidyanathan Committee has recommended for Central assistance to the various State Governments;

(b) if so, the details thereof;

(c) whether the proposal to release the said assistance to the States including Madhya Pradesh is pending with the Government;

(d) if so, the details thereof, State-wise; and

(e) the time by which the said proposals are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) To strengthen the Rural Cooperative Credit Institutions, the Government of India had constituted a Task Force in 2004 under the Chairmanship of Prof. A. Yaidyanathan. The Task Force on Short Term Co-operative Credit Structure (STCCS) broadly recommended for (i) a financial package for STCCS covering accumulated losses and assistance to bring all Short Term Co-operative Credit institutions including PACS (Primary Agriculture Cooperative Societies) to minimum Capital to Risk-Weighted Assets Ratio (CRAR) of 7%, (ii) Technical assistance to cover the cost of training and capacity building to improve the financial management skills, (iii) computerization and (iv) legal and Institutional reforms.

(c) to (e) National Bank for Agriculture and Rural Development (NABARD) has informed that under the revival package for STCCS, proposals for release of Government of India share from States of Assam, Bihar, Chattisgarh, Haryana, Madhya Pradesh, Maharashtra, Tripura, Uttar Pradesh and West Bengal are pending due to non-fulfillment of one or more of the benchmark activities specified in the revival package (i.e. amendment of the cooperative societies act, release of committed liabilities, appointment of Chief Executive Officer and co-option of professional directors in Cooperative Banks as per by the Fit and Proper criteria, holding elections in STCCS wherever due, release of State Government share of recapitalization assistance etc.) by the concerned State Governments.

Grants for Fodder farming

5477. SHRI ARJUN RAM MEGHWAL: Will the Minister of AGRICULTURE be please to state:

(a) whether Government is implementing a scheme for grant of aid for fodder farming;

(b) if so, the details thereof;

(c) the number of cattle rearers and farmers who benefited from this scheme during the last three years, State-wise; and

(d) the number of cases pending under the said scheme and the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) and (b) The Department of Animal Husbandry, Dairying and Fisheries is implementing a modified 'Centrally Sponsored Fodder and Feed Development Scheme' (CSF and FDS) from the financial year 2010-11; and the Department of Agriculture and Cooperation is implementing the 'Accelerated Fodder Development Programme' (AFDP) from 2011-12. The details of the schemes are enclosed as statement-I and statement-II.

(c) The Number of cattle rearers and farmers benefited from the schemes is not maintained by the departments.

(d) As per the available documents, under the CSF and FDS, 13 proposals have been received during 2011-12. The department has requested the States for

clarifications and for sending utilisation certificates for the amount released during previous years.

Statement-I

Details of components under Centrally Sponsored Feed and Fodder Development Scheme:

| Sl.No. | Name of Components | Pattern of Assistance (% share Centre: State) |
|--------|--|--|
| 1. | Establishment of Fodder Block Making Unit/ | 50:50 |
| 2. | Grassland Development including Grass Reserves | 100:00 |
| 3. | Fodder Seed Procurement and Distribution | 75:25 |
| 4. | Strengthening of Feed Testing Laboratories | 50:50 |
| 5a. | Introduction of hand driven chaff-cutter | 75:25 |
| 5b. | Introduction of power driven chaff-cutter | 75:25 |
| 6. | Establishment of silage making Units | 100:00 |
| 7. | Demonstration of Azolla cultivation and production units | 50:50 |
| 8. | Establishment of by-pass protein production units | 25:75 |
| 9. | Establishment of Area Specific Mineral Mixture/Feed Pelleting/ Feed manufacturing Unit: | 25:75 |

Statement-II

Details of components under Accelerated Fodder Development Programme (AFDP):

| Sl.No. | Name of the Component | Pattern of Assistance |
|--------|--|---|
| 1. | Production of Quality Seeds and organizing demonstration of appropriate forage equipment through State Agricultural Universities | 100% Central grant under the umbrella of the Rashtriya Krishi Vikas Yojana (RKVY) |
| 2. | Fodder Production | 100% Central grant under the umbrella of RKVY |
| 3. | Adoption of Appropriate technology for Post Harvest Management | 100% Central grant under the umbrella of RKVY |

[English]

Official Status of PDS Workers

5478. SHRI J.M. AARON RASHID: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government proposes to treat the owners of the Fair Price Shops (FPSs) being run under the Public Distribution System (PDS) as Government servants and give them salary and commission on sale of products;

(b) if so, the details thereof indicating the number of FPS owners likely to be benefited, State-wise;

(c) whether the Government is also mulling to hand over the responsibility of running FPSs to village panchayats, Non-Governmental Organisations and co-operative societies; and

(d) if so, the details in this regard, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) Targeted Public Distribution System (TPDS) is operated under the joint responsibility of Central Government and State/Union Territory (UT) Governments. The Central Government is responsible for procurement, allocation and transportation of foodgrains upto the designated depots of the Food Corporation of India. The operational responsibilities for lifting and distributing the allocated foodgrains within the States/UTs, identification of eligible Below Poverty Line

(BPL) families, issuance of ration cards to them and supervision over distribution of allocated foodgrains to eligible card holders through the Fair Price Shops (FPSs) are of the State/UT Governments.

In order to maintain supplies and securing availability and distribution of essential commodities under TPDS, Public Distribution System (Control) Order, 2001, has been notified by the Government of India on 31st August, 2001. This order, *inter-alia*, provides that State Governments shall issue an order under Section 3 of the Essential Commodities Act, 1955 for regulating the sale and distribution of essential commodities. The licenses to the fair price shop owners shall be issued under the said order and shall lay down the duties and responsibilities of the fair price shop owner.

There is no proposal at present to treat FPS owners as Government servants. Further, since 2001, State/UT Governments have been given the flexibility in the matter of fixing the margin for the Fair Price Shops (FPSs). The rates of commission to FPS owners are, therefore, determined by the respective States/UTs.

The total number of Fair Price Shops in the country as reported by States/UTs upto 30-6-2011 are 5,05,879. States/UTs have been requested to give priority in allotment of Fair Price Shops to women's self help groups, cooperatives, village panchayats and urban local bodies. As reported by State/UT Governments upto 30-6-2011, 1,40,299 Fair Price Shops are being run by such community based organizations. State-wise details are given at enclosed Statement.

Statement

Statement: Number of FPS under TPDS run by various groups

(Updated upto 30-06-2011)

| Sl. No. | Name of the States | Women's Self Help Groups | Village Panchayats | Urban Local bodies | Self Help Groups | Co-operatives | Total |
|---------|--------------------|--------------------------|--------------------|--------------------|------------------|---------------|-------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1. | Andhra Pradesh | 1542 | 1242 | 3285 | 4 | 953 | 7026 |
| 2. | Arunachal Pradesh | 0 | 0 | 0 | 0 | 231 | 231 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
|-----|-----------------------------|------|------|------|------|-------|-------|
| 3. | Assam | 0 | 0 | 0 | 0 | 37 | 37 |
| 4. | Bihar | 6 | 0 | 0 | 0 | 690 | 696 |
| 5. | Chhattisgarh | 2298 | 4013 | 17 | 0 | 4106 | 10434 |
| 6. | Delhi | 0 | 0 | 0 | 0 | 47 | 47 |
| 7. | Goa | 0 | 0 | 0 | 0 | 174 | 174 |
| 8. | Gujarat | 394 | 4 | 2 | 805 | 3395 | 4600 |
| 9. | Haryana | 0 | 0 | 0 | 0 | 140 | 140 |
| 10. | Himachal Pradesh | 0 | 38 | 0 | 0 | 3016 | 3054 |
| 11. | Jammu and Kashmir | 0 | 0 | 0 | 0 | 0 | 0 |
| 12. | Jharkand | 6534 | 0 | 0 | 0 | 184 | 6718 |
| 13. | Karnataka | 32 | 0 | 0 | 0 | 9038 | 9070 |
| 14. | Kerala | 687 | 0 | 0 | 2 | 373 | 1062 |
| 15. | Madhya Pradesh | 0 | 0 | 0 | 0 | 20302 | 20302 |
| 16. | Maharashtra | 1404 | 234 | 339 | 590 | 8171 | 10738 |
| 17. | Manipur* | 0 | 0 | 0 | 0 | 0 | 0 |
| 18. | Meghalaya | 0 | 0 | 0 | 0 | 24 | 24 |
| 19. | Mizoram | 0 | 0 | 0 | 0 | 0 | 0 |
| 20. | Nagaland | 0 | 1089 | 238 | 0 | 0 | 1327 |
| 21. | Odisha | 7447 | 3694 | 13 | 0 | 726 | 11880 |
| 22. | Punjab | 37 | 7672 | 4380 | 1247 | 1105 | 14441 |
| 23. | Rajasthan | 33 | 0 | 105 | 1 | 3213 | 3352 |
| 24. | Sikkim | 340 | 2 | 0 | 0 | 118 | 460 |
| 25. | Tamilnadu | 580 | 0 | 0 | 0 | 30614 | 31194 |
| 26. | Tripura | 4 | 0 | 0 | 45 | 232 | 281 |
| 27. | Uttar Pradesh | 0 | 0 | 0 | 0 | 2326 | 2326 |
| 28. | Uttaranchal* | 0 | 0 | 0 | 0 | 0 | 0 |
| 29. | West Bengal* | 0 | 0 | 0 | 0 | 0 | 0 |
| 30. | Andaman and Nicobar Islands | 56 | 0 | 0 | 0 | 46 | 102 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
|-------|------------------------|-------|-------|------|------|-------|--------|
| 31. | Chandigarh | 0 | 9 | 0 | 0 | 0 | 9 |
| 32. | Dadra and Nagar Haveli | 0 | 0 | 0 | 0 | 30 | 30 |
| 33. | Daman and Diu | 3 | 0 | 0 | 0 | 31 | 34 |
| 34. | Lakshdweep | 0 | 0 | 0 | 0 | 36 | 36 |
| 35. | Puducherry | 4 | 0 | 0 | 0 | 470 | 474 |
| Total | | 21401 | 17997 | 8379 | 2694 | 89828 | 140299 |

*-Not Reported.

[*Translation*]

Implementation of Schemes by NGOs

5479. SHRI ANJAN KUMAR M. YADAV:

SHRI IJYARAJ SINGH:

Will the MINISTER OF URBAN DEVELOPMENT be pleased to state:

(a) the details of Non-Governmental Organisations (NGOs) involved in implementing various schemes/projects under the Ministry, State wise;

(b) the funds allocated to each NGO under various schemes during the last three years and the current year and the achievements made thereunder, State-wise;

(c) the number of cases of misutilisation of grants that have come to the notice of the Government during the said period; State-wise;

(d) the action taken by the Government thereon so far; and

(e) the details of the monitoring system set up by the Government to check the functioning of such NGOs?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) Under the Capacity Building Scheme for Urban Local Bodies (CBULB), funds are released to NGOs under Research component and Centres of Excellence (CoE) component. The details of NGOs and the funds released during the last three financial years, alongwith their achievements are as under:

| Name of the Institution | Focus area of the CoE | Total amount Sanctioned | Funds Released (Rs. in lakhs) | | | | Achievements |
|-------------------------|-----------------------|-------------------------|--------------------------------|---------|---------|---------|--------------|
| | | | 2008-09 | 2009-10 | 2010-11 | 2011-12 | |
| 1 | 2 | 3 | 4 | 5 | 7 | 8 | 9 |

Centres of Excellence in Urban Development

| | | | | | | | |
|---|--|-------|------|------|------|---|---|
| Centre for Environment and Development (CED), Thiruvananthapuram Kerala | <ul style="list-style-type: none"> Waste Water Management Solid Waste management | 36.65 | 9.16 | 9.16 | 9.16 | - | Created a Solid Waste Management technical manual |
|---|--|-------|------|------|------|---|---|

| 1 | 2 | 3 | 4 | 5 | 7 | 8 | 9 |
|---|---|-------|-------|-------|-------|------|---|
| Centre for Science and Environment (CSE), New Delhi | • Sustainable Water Management | 83 | 20.75 | 20.75 | 20.75 | - | Conducted a various training programmes |
| Integrated Research and Action for Development (IRADe), New Delhi | Climate Change Vulnerability and Adaptation | 15.54 | 3.89 | 3.89 | 3.89 | 3.89 | Has completed study and submitted report on climate change vulnerability |
| The Energy and Resource Institute (TERI), New Delhi | • Area Sabhas • Green building Course | 54 | 13.5 | 13.5 | 13.5 | - | Has created a green building curriculum and submitted reports on Areas Sabhas |
| Research proposals | | | | | | | |
| The Institute of Town Planner India (ITPI), New Delhi | Conducting a conference | - | 2.00 | - | 2.00 | - | - |
| Institute of Social Sciences (ISS), New Delhi | 13th finance commission recommendations | - | - | - | 3.00 | - | - |
| All India Institute of Local Self Government (AIIILSG), (Ahmedabad) | Research Study on concern and challenges of ULBs- | - | 7.48 | - | - | - | - |
| Centre for Policy Research (CPR) | Conducting study on "Urban Governance in Indian Megacities towards the needed transformation" | 0.99 | - | - | - | 39.6 | - |

(c) No case of misutilisation of grants has come to the notice of the Government during the said period.

(d) Does not arise in view of (c) above.

(e) The functioning of Centres of Excellence (CoE) set up under the NGOs and the Research Proposals undertaken by NGO's are monitored through Utilization Certificates and appraisal of deliverables by the technical wing of the Ministry, i.e. the Central Public Health and Environmental Engineering Organisation (CPHEEO), the Town and Country Planning Organisation (TCPO), etc. The total sanctioned amount is divided into periodical instalments and release of further instalments is subject to fulfillment of targets.

[English]

Deep Sea Fishing

5480. SHRI BHAKTA CHARAN DAS:
SHRI SYED SHAHNAWAZ HUSSAIN:
SHRI S.R. JEYADURAI:

Will the Minister of AGRICULTURE be pleased to state:

| | 2007-08 | 2008-09 | 2009-10 (P) | 2010-11 (P) |
|--|---------|---------|-------------|-------------|
| Marine Fish Production (in lakh tonnes) | 29.29 | 29.78 | 31.00 | 32.20 |

P: Provisional

(c) and (d) The policy on deep sea fisheries is an evolving process and is regularly monitored through the Inter-Ministerial Empowered Committee on Marine Fisheries.

(e) and (f) The Letter of Permits (LOPs) are issued only to Indian Deep Sea Fishing Vessels (DSFVs) for fishing in Indian Exclusive Economic Zone (EEZ). Indian Coast Guard apprehends any illegal fishing vessel, if found fishing in Indian waters and appropriate action is taken in accordance with the existing law/guidelines.

(g) The Inter-Ministerial Empowered Committee on Marine Fisheries regularly meets to deliberate on issues relating to fisheries in Exclusive Economic Zone (EEZ).

(a) whether the deep sea fishing industry in the country is facing problem due to drastic fall in marine catch and other factors;

(b) if so, the details thereof and the reasons therefor;

(c) whether progressive policies and constant monitoring have not been carried out on the deep-sea fishing sector;

(d) if so, the reasons therefor;

(e) whether it is a fact that foreign trawlers/fishing vessels have been over-exploiting the marine wealth of the country in violation of the letters of permission;

(f) if so, the details thereof; and

(g) the remedial steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) and (b) No, Madam. The Marine fish production has been stable during the last few years as is evident from the following table.

The Government has also constituted an Expert Group to revalidate potential fisheries resources and to recommend an appropriate fleet plan. Besides an Expert Group was also constituted to review the existing deep sea fishing guidelines.

[Translation]

Autonomous District Council

5481. SHRI GANESHRAO NAGORAO
DUDHGAONKAR:
SHRIMATI BHAVANA PATIL GAWALI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any action plan for strengthening the Autonomous District Council in the North Eastern Region; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) an initiative for deepening the process of Decentralized Governance in North East where Panchayati Raj Institutions (PRIs) do not exist is being taken up by an Inter-Ministerial Team (IMT) from Ministries of Panchayati Raj, Home Affairs, Development of North Eastern Region, Urban Development and Tribal Affairs. In respect of District Councils, the following amendments to the existing arrangements have been proposed:-

- (a) Conduct of elections through the State election Commission.
- (b) Making the process of supersession of Deputy Commissioner by the State Government transparent.
- (c) Reservation for women.
- (d) Devolution of funds through the State Finance Commission.
- (e) Constitution of Village Councils where they do not exist.
- (f) Identification of functions and responsibilities between District Councils and Village Councils.

[English]

White Paper of Fake Currency

5482. SHRI ANAND PRAKASH PARANJPE:
SHRI BHASKARRAO BAPURAO PATIL
KHATGAONKAR
SHRI EKNATH MAHADEO GAIKWAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a white paper on the status of fake Indian currency notes has been prepared jointly by the Intelligence Agencies and submitted to the Government recently;

(b) if so, the details thereof; and

(c) the precautionary measures taken by the Government to prevent the circulation of fake Indian currency notes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) No, Madam. However the assessment and recommending remedial measures to the threat posed by smuggling and printing of high quality FICN into India is an assigned task of FICN Coordination Cell (FCORD). Apart from the Central Intelligence Agencies, Directorate of Revenue Intelligence (DRI), Central Bureau of Investigation (CBI), National Investigation Agency (NIA) and Reserve Bank of India (RBI) are associated with this task along with State Police Organizations. These agencies in coordination with each other periodically prepare reports and assessments and share the same for operational and policy responses.

(c) To address the multi-dimensional aspects of the FICN menace, several agencies such as the RBI, the Ministry of Finance, Ministry of Home Affairs, Security and Intelligence Agencies of the Centre and States, Central Bureau of Investigation (CBI) etc., are working in tandem, to thwart the illegal activities related to FICNs. The work of these agencies is periodically reviewed by a nodal group (FCORD) set up for this purpose. FCORD (FICN Coordination Cell) coordinates/shares all available information/intelligence and analysis on circulation/smuggling of FICN in the work. At the functional level, the CBI has been declared as the nodal agency for coordination with the States and the Directorate General of Revenue Intelligence has been nominated as the Lead Intelligence Agency for smuggling/circulation FICNs. National Investigation Agency (NIA) has been empowered by National Investigation Agency Act to investigate and prosecute such offences to deal with this menace. The Government has also constituted a Terror Funding and Fake Currency Cell (TFFC) in NIA in 2010 to focus on investigation of Terror Funding and Fake Currency Cases.

The security features in the High Value currency notes are being constantly upgraded. Reserve Bank of India (RBI) has also strengthened the mechanism for detection of Counterfeit notes by the Banks.

The Government has constantly raised the issue in international bilateral fora.

Monitoring of Procurement

5483. SHRI RADHE MOHAN SINGH:

SHRI ABDUL RAHMAN:

SHRI R. DHRUVANARAYANA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the response of the States to the lifting of foodgrains including wheat offered under the Open Market Sales Scheme (OMSS) has been poor;

(b) if so, the details thereof and the reasons therefor alongwith the steps taken to mobilize the States for speedy off-take of the said foodgrains;

(c) whether the price of foodgrains particularly wheat, offered by the Government under OMSS is higher than the open market;

(d) if so, the details thereof and the reasons therefor;

(e) whether the Government proposes to constitute a high powered task force to monitor procurement, storage and management of foodgrains; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Government of India has allocated 10 Lakh tonnes of wheat and 10 Lakh tonnes of rice to States/Union Territories (UTs) for distribution to retail consumers under Open Market Sale Scheme (Domestic)[OMSS(D)] during the year 2011 (from 1st January 2011 to 30th September, 2011). Against this allocation 0.31 lakh tonnes of wheat and 0.09 lakh tonnes of rice have been lifted by State/UT Governments upto 16-8-2011. Poor lifting of foodgrains under OMSS (D) is due to additional allocation of 50 lakh tonnes of foodgrains for Below Poverty Line (BPL) families at BPL rates and 50 lakh tonnes of foodgrains for Above Poverty Line (APL) families at APL rates, over and above normal Public Distribution System. (PDS) allocation, during the year 2011-12. Chief Ministers of States and Administrators of UTs have been requested to maximize the lifting of foodgrains under OMSS (D).

(c) and (d) The comparison chart of open market wholesale price and OMSS(D) price of wheat and rice for selected centers is as under—

As on 16-8-2011

(in Rs./Quintal)

| | Whole sale price | | OMSS(D) price | |
|---------|------------------|------|---------------|---------------|
| | Wheat | Rice | Wheat | Rice |
| Delhi | 1200 | 1950 | 1111.54 | Raw |
| Mumbai | 1675 | 1725 | 1208.33 | Rice |
| Chennai | 2000 | 1900 | 1249.17 | Grade |
| Ranchi | 1550 | 2367 | 1203.26 | A- 1585.84 |

(Source-Consumer Affairs web-site)

It may be seen that OMSS (D) price of wheat and rice is not higher than the open market prices.

(e) and (f) Yes Madam, a committee consisting of Officers of Department of Food and Public Distribution and

Food Corporation of India, has been constituted for carrying out inspection of Food Storage Depots, CAP Complexes, Procurement Centers of FCI and State Agencies during the period September, 2011 to November, 2011

Procurement of Foodgrains

5484. SHRI M.B. RAJESH:

SHRI C. RAJENDRAN:

SHRI P.K. BIJU:

SHRI G.M. SIDDESHWARA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether there has been a decline in procurement of foodgrains including paddy and rice during the last three years and the current year;

(b) if so, the details thereof indicating the quantum of foodgrains procured during the said period, State-wise, year-wise and grain-wise;

(c) whether the foodgrains were imported/exported during the said period; and

(d) if so, the details thereof indicating the quantum and price of such foodgrains, year-wise and grain-wise?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) There has been no decline in procurement during the current crop year as compared to previous year. The procurement of wheat and rice during last three years and current year is as under:

| Marketing Season (Rabi/Kharif) | Wheat | Rice |
|-----------------------------------|--------|---------|
| 2008-09 | 226.89 | 341.02 |
| 2009-10 | 253.82 | 320.34 |
| 2010-11 | 225.13 | 332.58* |
| 2011-12 | 281.43 | - |

position as on 01-09-2011.

(b) Statements-I and II showing the State-wise details of wheat and rice procured during the last three years and the current year are enclosed statement-I and II.

(c) and (c) There is a ban on export of wheat and non-basmati rice from Central Pool w.e.f. 9-2-2007 and 1-4-2008 respectively. However, based on the requests from various forums, Government of India has allowed export of 1.5 lakh tonnes of certain premium varieties of non-basmati rice such as 'Sona Masuri' 'Ponni Samba' and 'Matta' and export of another 10 lakh tonnes of non-basmati rice on private account with MEP of US\$ 400 per M.T.

There has been no import of rice and wheat for Central Pool during the last three years and the current year.

Statement-I

Wheat Procurement for Central Pool for Last three Years and Current Year (Marketing Season wise)

[Figures in lakh tonnes]

| Sl. No | States/Uts | 2008-09 | 2009-10 | 2010-11 | 2011-12 |
|--------|------------------|---------|---------|------------|---------|
| 1. | Bihar | 5.00 | 4.97 | 1.83 | 4.77 |
| 2. | Chandigarh | 0.10 | 0.12 | 0.09 | 0.07 |
| 3. | Delhi | 0.06 | - | 0.10 | 0.08 |
| 4. | Gujarat | 4.14 | 0.75 | 0.01 | 1.05 |
| 5. | Himachal Pradesh | | 0.01 | Negligible | - |

| Sl.No. | States/Uts | 2008-09 | 2009-10 | 2010-11 | 2011-12 |
|--------------|-------------------|---------------|---------------|---------------|---------------|
| 6. | Haryana | 52.37 | 69.24 | 63.47 | 68.91 |
| 7. | Jammu and Kashmir | 0.01 | 0.01 | 0 | - |
| 8. | Jharkhand | 0.02 | Negligible | Negligible | - |
| 9. | Madhya Pradesh | 24.10 | 19.68 | 35.38 | 48.94 |
| 10. | Maharashtra | 0.10 | - | - | - |
| 11. | Punjab | 99.41 | 107.25 | 102.09 | 109.57 |
| 12. | Rajasthan | 9.35 | 11.52 | 4.76 | 13.02 |
| 13. | Uttar Pradesh | 31.38 | 38.82 | 16.45 | 34.60 |
| 14. | Uttrakhand | 0.85 | 1.45 | 0.86 | 0.42 |
| 15. | West Bengal | | | 0.09 | - |
| Total | | 226.89 | 253.82 | 225.13 | 281.43 |

Negligible - *Less than 500 tonnes*

Statement-II

Rice Procurement for Central Pool for Last Three Years and Current Year (Marketing Season Wise)

(In Lakh Tonnes)

| Sl.No. | States/Uts | 2007-08 | 2008-09 | 2009-10 | 2010-11# |
|--------|------------------|---------|---------|---------|----------|
| 1. | Andhra Pradesh | 75.97 | 90.58 | 75.55 | 93.03 |
| 2. | Assam | - | 0.03 | 0.08 | 0.16 |
| 3. | Bihar | 5.55 | 10.83 | 8.90 | 8.55 |
| 4. | Chandigarh | 0.10 | 0.10 | 0.14 | 0.10 |
| 5. | Chattisgarh | 27.43 | 28.48 | 33.57 | 36.81 |
| 6. | Delhi | - | - | - | 0.00 |
| 7. | Gujarat | 0.23 | - | - | 0.00 |
| 8. | Haryana | 15.74 | 14.25 | 18.19 | 16.87 |
| 9. | Himachal Pradesh | - | - | - | 0.01 |
| 10. | Jharkhand | 0.19 | 1.43 | 0.23 | 0.00 |

| Sl.No. | States/Uts | 2007-08 | 2008-09 | 2009-10 | 2010-11# |
|--------|-------------------|---------|---------|---------|----------|
| 11. | Jammu and Kashmir | - | 0.07 | - | 0.10 |
| 12. | Karnataka | 0.19 | 1.07 | 0.86 | 1.76 |
| 13. | Kerala | 1.68 | 2.37 | 2.61 | 2.63 |
| 14. | Madhya Pradesh | 0.69 | 2.47 | 2.55 | 4.35 |
| 15. | Maharashtra | 1.60 | 2.61 | 2.29 | 2.85 |
| 16. | Nagaland | - | - | - | 0.00 |
| 17. | Odisha | 23.57 | 28.01 | 24.96 | 24.61 |
| 18. | Puducherry | 0.06 | 0.07 | 0.08 | 0.00 |
| 19. | Punjab | 79.81 | 85.54 | 92.75 | 86.35 |
| 20. | Rajasthan | 0.19 | 0.11 | - | 0.00 |
| 21. | Tamilnadu | 9.69 | 12.01 | 12.41 | 14.69 |
| 22. | Uttar Pradesh | 28.91 | 40.07 | 29.01 | 24.27 |
| 23. | Uttranchal | 1.47 | 3.49 | 3.75 | 4.17 |
| 24. | West Bengal | 14.29 | 17.43 | 12.40 | 11.28 |
| Total | | 287.36 | 341.02 | 320.34 | 332.58 |

#Position as on 30-08-11

Non-Free Zone for Employment

5485. SHRI RAYAPATI SAMBASIVA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has urged the Government of Andhra Pradesh to pass fresh resolution in the Assembly to delete Clause (f) of para 14 of the 1975 Presidential Order to make Hyderabad a non-free-zone for purposes of employment;

(b) if so, the details thereof; and

(c) the follow-up action taken by the Government of Andhra Pradesh in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) A

resolution was passed by the Government of Andhra Pradesh on 18-3-2010 for deletion of clause (f) para 14 of the Andhra Pradesh Public employment (Organisation of Local Cadres and Regulation of Direct Recruitment) Order, 1975. Later, the Government of Andhra Pradesh was advised to reiterate the resolution earlier passed by the Legislative Assembly of Andhra Pradesh. However, on being informed by the government of Andhra Pradesh that the same legislative Assembly is continuing now and the said resolution is still effective, the Government of India processed the matter and obtained the approval of the President of India deleting clause (f) of para 14 of the Presidential Order, 1975. A notification to this effect was issued on 12-8-2011.

Additional Allocation Under Jnnurm

5486. SHRI K. SUDHAKARAN:

SHRI VIKRAMBHAI ARJANBHAI MADAM:

SHRI ANANTHA VENKATARAMI REDDY:

SHRI IYARAJ SINGH:

SHRI KUNVARJIBHAI MOHANBHAI BAVALIA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government proposes to provide additional allocation to the States under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) for the year (2011-12);

(b) if so, the details thereof and the funds sanctioned and released so far, State-wise;

(c) whether the Government has received reports relating to diversion and misappropriation of funds by the various State Governments during each of the last three years and the current year; and

(d) if so, the details thereof alongwith the reasons for diversion of funds and the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) The budget estimate for the year 2011-12 for Urban Infrastructure and Governance sub-mission of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) is Rs. 6443.89 Crore. Under UIG, the second and subsequent instalment of Additional Central Assistance (ACA) is released for projects subject to utilisation of 70% of grants and achievement of reforms according to the timelines agreed to as per Memorandum of Agreement (MoA) by the States and Urban Local Bodies. The details of ACA committed and released for the projects approved under UIG sub-mission during the year 2011-12, State-wise is given enclosed statement.

(c) and (d) The progress of the Projects is periodically reviewed by Government of India. However, the execution and monitoring of projects is done by the States/Union Territories (UTs) in accordance with rules and procedures. Funds are to be spent as per, approved Detailed Project Reports (DPRs) and no diversion is admissible. If scope of work is changed, revised DPR is to be submitted by the concerned State Government. States/UTs report on the proper utilization of funds through Quarterly Progress Reports (QPRs).

Statement

As on 31-07-2011

(Rs. In Lakhs)

| Name of State/Union Territories | No. of projects approved during the year 2011-12 | Approved cost for the projects approved during the year 2011-12 | Additional Central Assistance (ACA) Committed for the projects approved during the year 2011-12 | ACA released in 2011-12 for Utilisation for the projects approved during for Mission Period |
|---------------------------------|--|---|---|---|
| 1 | 2 | 3 | 4 | 5 |
| Andhra Pradesh | 0 | 0.00 | 0.00 | 156.50 |
| Arunachal Pradesh | 0 | 0.00 | 0.00 | 2436.51 |
| Assam | 0 | 0.00 | 0.00 | 0.00 |
| Bihar | 0 | 0.00 | 0.00 | 0.00 |

| 1 | 2 | 3 | 4 | 5 |
|-------------------|---|--------|--------|----------|
| Chandigarh | 0 | 0.00 | 0.00 | 0.00 |
| Chattisgarh | 0 | 0.00 | 0.00 | 0.00 |
| Delhi | 0 | 0.00 | 0.00 | 0.00 |
| Goa | 1 | 362.25 | 289.80 | 72.45 |
| Gujarat | 0 | 0.00 | 0.00 | 8117.90 |
| Haryana | 0 | 0.00 | 0.00 | 0.00 |
| Himachal Pradesh | 0 | 0.00 | 0.00 | 0.00 |
| Jammu and Kashmir | 0 | 0.00 | 0.00 | 0.00 |
| Jharkhand | 0 | 0.00 | 0.00 | 0.00 |
| Karnataka | 0 | 0.00 | 0.00 | 6752.60 |
| Kerala | 0 | 0.00 | 0.00 | 3510.32 |
| Madhya Pradesh | 0 | 0.00 | 0.00 | 7203.29 |
| Maharashtra | 0 | 0.00 | 0.00 | 34748.10 |
| Manipur | 0 | 0.00 | 0.00 | 1732.17 |
| Meghalaya | 0 | 0.00 | 0.00 | 2612.21 |
| Mizoram | 0 | 0.00 | 0.00 | 0.00 |
| Nagaland | 0 | 0.00 | 0.00 | 0.00 |
| Odisha | 0 | 0.00 | 0.00 | 6059.12 |
| Punjab | 0 | 0.00 | 0.00 | 0.00 |
| Puducherry | 0 | 0.00 | 0.00 | 0.00 |
| Rajasthan | 0 | 0.00 | 0.00 | 0.00 |
| Sikkim | 0 | 0.00 | 0.00 | 0.00 |
| Tamil Nadu | 0 | 0.00 | 0.00 | 3289.37 |
| Tripura | 0 | 0.00 | 0.00 | 0.00 |
| Uttar Pradesh | 0 | 0.00 | 0.00 | 8572.21 |
| Uttarakhand | 0 | 0.00 | 0.00 | 0.00 |
| West Bengal | 0 | 0.00 | 0.00 | 7348.12 |
| Total | 1 | 362.25 | 289.80 | 92610.87 |

Seeds Production

5487. SHRI P.T. THOMAS:

SHRI PONNAM PRABHAKAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) the annual production of seeds in the country during the last three years and the share of the Government and the private sector therein;

(b) the details of import of seeds in the country during the said period;

(c) whether the Government has given permission

for two year import of paddy and wheat seeds;

(d) if so, the details thereof; and

(e) the details of the measures taken by the Government to increase the production of seeds in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Seed Production in the country during last three years and the share of Government and the private sector is as under:

| Year | Sector | Quantity in lakh quintals | Share% |
|---------|----------|---------------------------|--------|
| 2008-09 | Public | 150.73 | 60.21 |
| | Private | 99.62 | 39.79 |
| Total | | 250.35 | 100.00 |
| 2009-10 | Public | 172.86 | 61.80 |
| | Private. | 106.88 | 38.20 |
| Total | | 279.72 | 100.00 |
| 2010-11 | Public | 165.44 | 51.48 |
| | Private | 155.92 | 48.52 |
| Total | | 321.36 | 100.00 |

(b) The details of import of seeds in the country during the last three years is at enclosed statement-I.

(c) and (d) Under the revised New Policy on Seed Development (NPSD), 1988 made effective from 27-06-2011 following provision has been made as regards import of paddy and wheat seeds "in order to provide to the Indian farmer the best planting material available in the world to increase productivity, the import of seeds of wheat and paddy may also be allowed as per provisions of the Plant Quarantine Order, 2003 as amended from time to time for a period not exceeding two years by

companies, which have technical/financial collaboration agreement for production of seeds with companies abroad, provided the foreign supplier agrees to supply parent line seeds/nucleus or breeder seeds/technology to the Indian company within a period of two years from the date of import of the first commercial consignment after its import has been recommended by Department of Agriculture and Cooperation (DAC)". EXIM Committee constituted by DAC for considering applications for import and export of seeds and planting material has so far not approved any proposal under the revised NPSD, 1988 for import of paddy and wheat seeds.

(e) To increase the production of seeds in the country the Government is providing assistance for seeds under the schemes mentioned below:

- i. National Food Security Mission (NFSM).
- ii. Macro Management of Agriculture (MMA).
- iii. Integrated Scheme of Oilseeds, Pulses, Oilpalm and Maize (ISOPOM).
- iv. Technology Mission on Cotton.
- v. Technology Mission on Jute and Mesta.
- vi. Development and Strengthening of Infrastructural Facilities for production and distribution of quality seeds.
- vii. Rashtriya Krishi Vikas Yojana (RKVY).
- viii. National Horticulture Mission (NHM).
- ix. Technology Mission for the North East (TMNE).
- x. Mega Seed Project (Indian Council for Agricultural Research).

The details of the schemes are at given as enclosed statement-II.

Statement-I

The details of import of seed in the country during the last three year.

| Sl.No. | Name of Directorate of Plant Protection Quarantine and Storage Station | 2008-09 (Kg/Nos.) | 2009-10 (Kg/Nos.) | 2010-11 (Kg/Nos.) | Grand Total (Kg/Nos.) |
|--------|--|-----------------------------------|-----------------------------------|----------------------------------|-------------------------------------|
| 1. | National Plant Quarantine Station, New Delhi | 78449.235 | 120754.512 | 106657.008 | 305860.855 |
| 2. | Regional Plant Quarantine Station, Amritsar | 79.000 | NIL | NIL | 79.000 |
| 3. | Regional Plant Quarantine Station, Mumbai | | | | 121006286 |
| 4. | Regional Plant Quarantine Station, Chennai | 8248.558 and 2720000 Nos. | 42562.550 and 2235000 Nos. | 94178.75 and 110000 Nos. | 144989.858 and 5065000 Nos. |
| 5. | Regional Plant Quarantine Station, Kolkata | 114756.946 and 340000 Nos. | 114336.732 | 167771.644 and 5000 Nos. | 396865.322 and 345000 Nos. |
| | Grand Total | 201533.739 and 3060000 Nos. | 277653.794 and 2235000 Nos. | 368607.402 and 115000 Nos. | 121854130.935 and 541000 Nos. |

The import of germplasm and trial material for research purposes during the last three years.

| Year | 2008 | 2009 | 2010 |
|----------------------|--------|--------|--------|
| Germplasm Accessions | 18,030 | 25,450 | 30,589 |
| Trial material | 29,487 | 7,680 | 5,487 |

Statement-II

Seed related components for which assistance is available under existing Schemes/Programmes of GOI

| No. | Scheme/Component | Crop | Scale of Assistance |
|-----|--|--|---|
| 1. | Macro Management Mode of Agriculture-State Work Plan (MMA) | Rice and Wheat Bajra, Jowar, Ragi and Barley | (i) Rs. 500/- per quintal or 50% of the cost, whichever is less for certified seed distribution for rice and wheat. (ii) Rs. 800/- per quintal or 50% of the cost, whichever is less for certified seed distribution of varieties for Bajra, Jowar and Barley (iii) Rs. 1000/- per quintal for certified seed distribution of hybrid of Bajra and Jowar. (iv) Rs. 1000/- quintal or 50% of the cost, whichever is less for assistance for production of hybrid rice seed. (v) Rs. 2000/- per quintal or 50% of the cost, whichever is less as assistance for certified hybrid rice seed distribution. |
| 2. | Integrated Scheme on Oilseeds, Pulses, Oil Palm and Maize (ISOPOM) | All Oilseeds, Pulses and Maize Oil Palm Sprouts | Oilseeds (i) Full cost for purchase of Breeder seed. (ii) Rs. 1000/- quintal for foundation and certified seed production. (iii) Rs.1200/- per quintal or 25% of Seeds cost whichever is less for certified seed distribution. (iv) Full cost of Seed Minikits of high yielding varieties (implementing agency NSC/SFCI/NAFED/ KRIBHCO etc). Oilpalm (v) 75% of the cost with a ceiling of Rs. 7500/ha. for entire land holding of farmers. |

| No. | Scheme/Component | Crop | Scale of Assistance |
|-----|---------------------------------------|----------------|---|
| 3. | Technology Mission on Cotton | Cotton Seed | <p>(i) 50% of the cost or Rs. 50/- per kg. whichever is less for foundation seed production.</p> <p>(ii) 25% of the cost or Rs. 15/- per kg. whichever is less for certified seed production.</p> <p>(iii) Rs. 20/- per kg for certified seed distribution.</p> <p>(iv) 50% of the cost limited to Rs.40/- per kg for seed treatment</p> |
| 4. | Technology Mission on Jute and Mesta | Jute and Mesta | <p>(i) 50% of the cost limited to Rs. 3000/- per quintal for foundation seed production.</p> <p>(ii) 25% of the cost limited to Rs. 700/- per quintal for certified seed production</p> <p>(iii) 50% of the cost limited to Rs. 2000/- per quintal for certified seed distribution.</p> |
| 5. | National Food Security Mission (NFSM) | Rice | <p>(i) Rs. 1000/- per quintal or 50% of the cost whichever is less for certified hybrid rice seed production.</p> <p>(ii) Rs. 2000/- per quintal or 50% of Seeds cost whichever is less for certified hybrid rice seed distribution.</p> <p>(iii) Rs. 5/- per kg. or 50% of the cost, whichever is less for certified high yielding varieties seed distribution.</p> <p>(iv) Full cost of Seed Minikits of high yielding varieties.</p> |
| | | Wheat | <p>(i) Rs. 5/- per kg. or 50% of the cost whichever is less for distribution of certified seed of high yielding varieties</p> <p>(i) Full cost of Seed Minikits of higy yielding varieties.</p> |
| | | Pulses | <p>(i) Rs. 1000/- per quintal for foundation and certified seeds production</p> <p>(ii) Rs.1200/- per quintal or 50% of the cost whichever is less for certified seed distribution.</p> <p>(iii) Full cost of Seed Minikits of high yielding varieties</p> |

| No. | Scheme/Component | Crop | Scale of Assistance |
|-----|---|---------------------|---|
| 6. | Rashtriya Krishi Vikas Yojana | All Crops | All activities including Seed Infrastructure |
| 7. | National Horticulture Mission (NHM) | Horticultural crops | <p>Vegetable: Assistance for seed @ Rs 50,000 per hectare; 25% of cost of Breeder seed allowed to indenting agency</p> <p>Fruits: Assistance for nursery @ Rs 6.25 lakhs for minimum 50,000 plants subject to maximum of 4 hectares</p> <p>Seed Infrastructure: Rs 200 lakh per project.</p> <p>Pattern of assistance varies for public and private sector</p> |
| 8. | Technology Mission on North East (TMNE) | Horticultural crops | Same as NHM for fruit nursery and seed infrastructure. However, no assistance is available for seed production |
| 9. | Mega Seed Project | | <p>Indian Council of Agricultural Research launched a seed project "Seed Production in Agricultural Crops and Fisheries" in the Xth Plan, in 2005-06, with a total outlay of Rs. 198.89 crores. This project aimed at strengthening the infrastructural facilities in the ICAR institutes and State Agricultural Universities for producing quality seed and thereby increasing the availability of quality seed to the farmers. It is operated nationwide in 86 centres (38 SAU's and 47 ICAR institutes and one non ICAR institute). The project has been continued in XI plan period with an outlay of Rs. 63.33 crores.</p> <p>Other measures concerning seeds include the following:</p> <ol style="list-style-type: none"> 1. The All India Coordinated Research Project (AICRP) on Seed under ICAR coordinates the breeder seed availability as required for the production of certified seed in several crops. 2. To bring awareness among the farmers about benefits of quality seed and as an effort to increase the SRR, participatory seed production programmes are being carried out by ICAR/SAUs in different crops. |

| No. | Scheme/Component | Crop | Scale of Assistance |
|-----|------------------|------|--|
| | | | <p>3. Under AICRP-NSP (Crops) research on problems related to five major disciplines viz. Seed Production and Certification, Seed Physiology, Testing and Storage, Seed Pathology, Seed Entomology and Seed Processing is being carried out nationwide in 23 Seed Technology Research Centre (ICAR and SAU's).</p> <p>4. Consultation group of Ministry of Agriculture with representatives of all Divisions of DoAC dealing with seeds, ICAR, NSC and SFCI has been constituted to review the seed related policy issues.</p> |

Production of Jatropha

5488. SHRI S. ALAGIRI:

SHRI IJYARAJ SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has any plan to motivate the people to take up Jatropha cultivation with a view to promote bio-diesel;

(b) if so, the outcome thereof, so far;

(c) the details of production of Jatropha during the last three years, State-wise;

(d) whether any target has been fixed for production of Jatropha during the above period; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) No, Madam. However, Ministry of New and Renewable Energy, which has been designated as the nodal Ministry for research, development and demonstration on bio-fuels in the country, has taken up four demonstration projects for

promising genotypes of Jatropha on 20 ha. area in each of the four States, namely, Chhattisgarh, Karnataka, Rajasthan and Tamil Nadu during 2009-10 to assess the suitability, productivity and multiplication of promising genotypes of Jatropha. Also, Defence Research and Development Organization (DRDO) under Ministry of Defence has undertaken a programme on Bio-diesel entitled "DRDO-Army bio-diesel programme during 2007 to develop technologies on bio-diesel production with major thrust on Jatropha. Under the Central Sector Scheme, "Integrated Development of Tree Borne Oilseeds" the National Oil seeds and Vegetable Oils Development Board under the Department of Agriculture and Cooperation, is promoting model plantation of various tree borne oil seeds (TBOs) including Jatropha on waste lands belonging to State Government Departments/Agriculture Universities/ICAR institutes etc. to ensure the availability of quality planting material for undertaking mass plantation.

(c) to (e) The State-wise/year-wise plantation of Jatropha undertaken by National Oilseeds and Vegetable Oils Development (NOVOD) Board, a statutory body under Ministry of Agriculture, is enclosed as statement. The gestation period of Jatropha is about three years and the yield stabilizes in 6-7 years of plantation. No targets for production of Jatropha have been fixed.

Statement*The State-wise Jatropha Plantation (ha) Undertaken by Novod Board*

| Sl. No. | State | 2003-04 | 2004-05 | 2005-06 | 2006-07 | 2007-08 | 2008-09 | 2009-10 | Total |
|-------------|-------------------|---------|---------|---------|---------|---------|---------|---------|----------|
| 1. | Andhra Pradesh | 40.48 | 300 | 0 | 100 | 0 | 0 | 0 | 440.48 |
| 2. | Arunachal Pradesh | 0 | 185 | 0 | 0 | 0 | 0 | 0 | 185 |
| 3. | Bihar | 10 | 0 | 0 | 0 | 0 | 0 | 0 | 10 |
| 4. | Chhattisgarh | 164 | 440 | 0 | 0 | 0 | 200 | 0 | 804 |
| 5. | Gujarat | 107 | 800 | 234 | 256 | 325 | 100 | 0 | 1822 |
| 6. | Haryana | 12 | 308 | 0 | 159 | 100 | 0 | 0 | 579 |
| 7. | Jharkhand | 0 | 200 | 300 | 200 | 80 | 0 | 0 | 780 |
| 8. | Karnataka | 4 | 310 | 0 | 90 | 0 | 0 | 10 | 414 |
| 9. | Kerala | 0 | 50 | 0 | 0 | 0 | 0 | 0 | 50 |
| 10. | Madhya Pradesh | 205 | 537 | 0 | 100 | 0 | 308 | 0 | 1150 |
| 11. | Maharashtra | 4 | 1130 | 300 | 200 | 360 | 0 | 0 | 1994 |
| 12. | Manipur | 0 | 200 | 0 | 100 | 50 | 50 | 50 | 450 |
| 13. | Meghalaya | 0 | 200 | 0 | 0 | 0 | 0 | 0 | 200 |
| 14. | Mizoram | 20 | 280 | 0 | 200 | 150 | 250 | 500 | 1400 |
| 15. | Nagaland | 0 | 240 | 0 | 200 | 50 | 50 | 100 | 640 |
| 16. | Rajasthan | 26.8 | 150 | 0 | 0 | 0 | 0 | 0 | 176.8 |
| 17. | Sikkim | 0 | 0 | 0 | 100 | 50 | 0 | 0 | 150 |
| 18. | Tamil Nadu | 40 | 517 | 0 | 0 | 0 | 0 | 0 | 557 |
| 19. | Tripura | 0 | 0 | 0 | 0 | 150 | 0 | 0 | 150 |
| 20. | Uttar Pradesh | 107 | 437 | 290 | 190 | 8 | 5 | 0 | 1037 |
| 21. | Uttanchal | 40 | 578 | 0 | 100 | 0 | 0 | 0 | 718 |
| 22. | West Bengal | 0 | 100 | 0 | 0 | 0 | 0 | 0 | 100 |
| Grand Total | | 780.28 | 6962 | 1124 | 1995 | 1323 | 963 | 660 | 13807.28 |

Development of Dairy Sector

5489. SHRI K.J.S.P. REDDY:

SHRI RAKESH SINGH:

SHRI K.P. DHANAPALAN:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has formulated any scheme to improve the condition of the Dairy Sector including co-operative milk federations;

(b) if so, the details thereof;

(c) the funds earmarked, released and utilized under such schemes during the 11th Five Year Plan, year-wise and State-wise; and

(d) the achievement made under these schemes during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) Government of India is

implementing following Dairy Development Schemes under which assistance is provided to improve the condition of Dairy sector including co-operative Milk Federations:

1. Intensive Dairy Development Programme (IDDP)
2. Strengthening Infrastructure for Quality and Clean Milk Production (SIQ and CMP)
3. Assistance to Cooperatives (A to C)
4. Dairy Entrepreneurship Development Scheme (DEDS).

(b) The details of the schemes are enclosed as statement-I.

(c) and (d) There is no provision for state-wise earmarking of funds under the Dairy Development Schemes; the funds earmarked yearwise and schemewise during 11th Five Year Plan are given at Statement-II. Statement indicating Statewise, yearwise funds released and utilized during the Eleventh Five Year Plan under the Dairy Development schemes upto 31-07-2011 are given as under:

| Sl.No. | Name of the scheme | Statements |
|--------|--|------------------|
| 1. | Intensive Dairy Development Programme (IDDP) | Statement-II (B) |
| 2. | Strengthening Infrastructure for Quality and Clean Milk Production (SIQ and CMP) | Statement-II (C) |
| 3. | Assistance to Cooperatives (A to C) | Statement-II (D) |
| 4. | Dairy Venture Capital Fund/Dairy Entrepreneurship Development Scheme | Statement-II (E) |

Statement-I

The details of the Dairy Development schemes implemented by Dairy Division are as under:

1. Intensive Dairy Development Programme

| | |
|--------------------|--|
| Name of the Scheme | Intensive Dairy Development Programme |
| Type | Centrally Sponsored Scheme |
| Objectives | (a) Development of milch cattle (b) Increase milk production by providing Technical Inputs services |

| | |
|--------------------|---|
| Name of the Scheme | Intensive Dairy Development Programme |
| | <p>(c) Procurement, Processing and Marketing of milk in a cost effective manner</p> <p>(d) Ensure remunerative prices to milk producers</p> <p>(e) Generate additional employment opportunities</p> <p>(f) Improve social, nutritional and economic status of residents of comparatively more disadvantaged areas.</p> |
| Funding Pattern | The pattern of funding is 100% grant-in-aid from Central Government for the districts where investment (central grant) under Operation Flood (OF) programme was less than Rs. 50 lakh. Maximum grant per district under the programme will be Rs 300 lakh. 100% grant-in-aid will be provided for establishment of dairy processing capacity up to 20,000 litres/day. Above this capacity, OF pattern will be followed, namely, 70% loan and 30% grant. |
| Eligibility | Assistance under the scheme is provided to the State Milk Federations/District Milk Unions through the State Governments |

2. Strengthening Infrastructure for Quality and Clean milk production (SIQ and CMP)

| | |
|--------------------|--|
| Name of the Scheme | Strengthening Infrastructure for Quality and Clean milk production |
| Type | Centrally Sponsored Scheme |
| Objectives | <p>(a) Creation of infrastructure for production, testing and marketing of quality milk and milk products at the farmers level up to the points of consumption.</p> <p>(b) Training and strengthening of infrastructure to create mass awareness about clean milk production</p> <p>(c) To improve the quality of raw milk produced by providing training and creating mass awareness among milk producers and also by installation of Bulk Milk Cooling facilities at milk collection centres for immediate chilling of raw milk.</p> |
| Funding Pattern | Pattern of funding under the Scheme: 75% Grant-in-aid for all components by GOI to profit making Milk Unions (accumulated profit above Rs.1.00 crore as on 31st March of previous financial year). 100% Grant-in-aid for all other Milk Unions. |
| Eligibility | Assistance under the scheme is provided to the State Milk Federations/District Milk Unions through the State Governments |

3. Assistance to Cooperatives

| | |
|--------------------|----------------------------|
| Name of the Scheme | Assistance to Cooperatives |
| Type | Central Sector Scheme |

| Name of the Scheme | Assistance to Cooperatives |
|--------------------|---|
| Objectives | To revitalize and rehabilitate the sick dairy cooperative unions at the district level and cooperative federations at the State level. The scheme proposes to offset the losses of the sick and potentially viable milk unions/federations and make them viable through suitable rehabilitation plans. |
| Funding Pattern | The funds are released on 50:50 sharing basis between Union of India and, the concerned State Government. Assistance of grant to dairy cooperative will be limited to minimum amount required, to make present net worth positive, within seven years; after allowing for appropriate concessions by existing creditors, including National Dairy Development Board (NDDS). Total grant should not exceed accumulated cash losses. |
| Eligibility | Only those Unions/Federations are considered where the concerned State Government agrees to the following: <ul style="list-style-type: none"> (a) Provide matching contribution of rehabilitation assistance. (b) Grant autonomy to dairy cooperatives in commercial and personnel policy matter. (c) Ensure statutory audit of milk union/state milk federation, annually. (d) Appoint/transfer of Chief Executive Officer of milk union/state milk federation, with concurrence of NDDB only. (e) Conduct regular elections of milk unions/State milk federations in normal circumstances; if for any reason the elections cannot be held, reasons for same should be recorded in writing. |

4. Dairy Entrepreneurship Development Scheme

| Name of the Scheme | Dairy Entrepreneurship Development Scheme |
|--------------------|--|
| Type | Central Sector Scheme |
| Objectives | <ul style="list-style-type: none"> (a) Setting up modern dairy farms for production of clean milk (b) Encourage heifer calf rearing for conservation and development of good breeding stock Bring structural changes in unorganized sector so that initial processing of milk can be taken up at village level. (d) Up gradation of traditional technology to handle milk on commercial scale (e) Generate self employment and provide infrastructure mainly for unorganized dairy sector. |
| Funding Pattern | <ul style="list-style-type: none"> (a) Entrepreneur's contribution 10% (b) Bank loan at interest applicable for agricultural activities (not less than 40%) (c) Back end subsidy provided by GOI - 25% for General Category and 33.33% for SC/ST. <p>The Subsidy provided by Gol is released to NABARD, as advance payment to meet their committed/anticipated liabilities of the claims, which will be recouped after balance comes</p> |

| | |
|--------------------|---|
| Name of the Scheme | Dairy Entrepreneurship Development Scheme |
| Eligibility | below certain level and will be utilized by NABARD for providing back ended capital subsidy, and these funds will be transferred to lead banks, as per their demand after the project is approved. Agricultural farmers. Individual entrepreneurs, groups of all sections of unorganized as well as organized sector including Self Help Groups, dairy cooperative societies, Milk Unions, Milk federations etc. |

Statement-II A

Year wise fund earmarked (Budget Estimate) during XIth Five Year
Plan for Dairy Development Schemes

(Rs. in Lakh)

| Sl.No. | Name of scheme | 2007-08 | 2008-09 | 2009-10 | 2010-11 | 2011-12 |
|--------|--|---------|---------|----------|---------|----------|
| 1. | Intensive Dairy Development Programme | 2300.00 | 2999.00 | 3249.00 | 2480.00 | 3000.00 |
| 2. | Strengthening Infrastructure for Quality and Clean Milk Production | 1600.00 | 2000.00 | 2060.00 | 2125.00 | 2125.00 |
| 3. | Assistance to Cooperatives | 350.00 | 700.00 | 900.00 | 830.00 | 1000.00 |
| 4. | Dairy Venture Capital Fund/Dairy Entrepreneurship Development Scheme | 4500.00 | 4000.00 | 3800.00 | 3240.00 | 8800.00 |
| Total | | 8750.00 | 9699.00 | 10009.00 | 8675.00 | 14925.00 |

Statement-II B

Year-wise releases of funds/expenditure from 2007-08 to 2011-12 under 'Intensive Dairy Development Programme (IDDP)' as on 31-07-2011

| Sl.No. | Name of the State/Uts | Funds release during the year (Rs. in Lakh) | | | | | | | | | |
|--------|-----------------------|---|----------|----------|----------|----------|----------|----------|----------|----------|----------|
| | | 2007-08 | | 2008-09 | | 2009-10 | | 2010-11 | | 2011-12 | |
| | | Released | Utilised | Released | Utilised | Released | Utilised | Released | Utilised | Released | Utilised |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
| 1. | Andaman and Nicobar | 11.34 | 11.34 | | 0.00 | | 0.00 | | 0.00 | | 0.00 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
|-----|-------------------|--------|--------|--------|--------|--------|--------|--------|--------|--------|------|
| 2. | Andhra Pradesh | 298.33 | 298.33 | 334.53 | 334.53 | 100.00 | 100.00 | 171.64 | 0.00 | | 0.00 |
| 3. | Arunachal Pradesh | 0.00 | 0.00 | | 0.00 | 148.30 | 0.00 | | 0.00 | | 0.00 |
| 4. | Assam | 0.00 | 0.00 | | 0.00 | | 0.00 | | 0.00 | | 0.00 |
| 5. | Bihar | 0.00 | 0.00 | 119.39 | 25.03 | | 0.00 | | 0.00 | | 0.00 |
| 6. | Jharkhand | 107.64 | 107.64 | | 0.00 | 19.76 | 4.92 | 25.00 | 0.00 | | 0.00 |
| 7. | Goa | | 0.00 | | 0.00 | 90.51 | 90.51 | 80.27 | 0.00 | | 0.00 |
| 8. | Gujarat | 0.00 | 0.00 | | 0.00 | | 0.00 | | 0.00 | | 0.00 |
| 9. | Haryana | 200.00 | 200.00 | 400.00 | 400.00 | 516.66 | 390.73 | | 0.00 | 100.00 | 0.00 |
| 10. | Himachal Pradesh | 340.05 | 340.05 | | 0.00 | 250.00 | 250.00 | 149.89 | 144.89 | 227.89 | 0.00 |
| 11. | Jammu and Kashmir | 0.00 | 0.00 | | 0.00 | | 0.00 | | 0.00 | | 0.00 |
| 12. | Kerala | 465.25 | 465.25 | 524.76 | 524.76 | 238.24 | 215.35 | 150.38 | 141.32 | | 0.00 |
| 13. | Karnataka | 0.00 | 0.00 | | 0.00 | | 0.00 | | 0.00 | | 0.00 |
| 14. | Madhya Pradesh | 285.00 | 264.07 | 132.00 | 132.00 | | 0.00 | 410.68 | 269.77 | | 0.00 |
| 15. | Chattisgarh | 100.00 | 100.00 | 40.00 | 40.00 | | 0.00 | | 0.00 | | 0.00 |
| 16. | Maharashtra | 200.00 | 199.72 | | 0.00 | | 0.00 | | 0.00 | 350.00 | 0.00 |
| 17. | Manipur | 200.00 | 200.00 | 24.61 | 24.61 | 175.00 | 175.00 | 200.00 | 200.00 | 100.00 | 0.00 |
| 18. | Meghalaya | 0.00 | 0.00 | | 0.00 | | 0.00 | | 0.00 | | 0.00 |
| 19. | Mizoram | 139.70 | 139.70 | 50.00 | 50.00 | 50.00 | 50.00 | | 0.00 | | 0.00 |
| 20. | Nagaland | 35.00 | 35.00 | | 0.00 | 70.80 | 70.80 | 120.00 | 0.00 | | 0.00 |
| 21. | Odisha | 302.56 | 302.56 | 345.17 | 345.17 | 180.57 | 70.00 | 399.16 | 0.00 | | 0.00 |
| 22. | Rajasthan | 310.00 | 310.00 | 284.52 | 284.52 | 762.40 | 680.93 | 200.00 | 137.19 | | 0.00 |
| 23. | Sikkim | 75.30 | 75.30 | 274.89 | 215.48 | 129.76 | 129.49 | | 0.00 | 34.24 | 0.00 |
| 24. | Tamil Nadu | 125.00 | 125.00 | 273.59 | 273.59 | 275.00 | 272.52 | 404.36 | 50.10 | | 0.00 |
| 25. | Tripura | 90.00 | 90.00 | 120.44 | 120.44 | 26.14 | 26.14 | | 0.00 | | 0.00 |
| 26. | Uttar Pradesh | 100.00 | 100.00 | 95.00 | 95.00 | 24.59 | 9.55 | 77.80 | 0.00 | | 0.00 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
|-------|-------------|---------|---------|---------|---------|---------|---------|---------|--------|--------|------|
| 27. | Uttanchal | 0.00 | 0.00 | 128.96 | 128.96 | 50.00 | 50.00 | 50.26 | 0.00 | | 0.00 |
| 28. | West Bengal | 70.83 | 70.83 | | 0.00 | 55.86 | 55.86 | | 0.00 | | 0.00 |
| Total | | 3456.00 | 3434.79 | 3147.86 | 2994.09 | 3163.59 | 2641.80 | 2439.44 | 943.27 | 812.13 | 0.00 |

Statement-II C*Releases/expenditure during 2007-08 to 2011-12 upto 31-07-2011**Name of the scheme: Strengthening Infrastructure for Quality and Clean Milk Production*

(Rs. in Lakh)

| SI.No. | Name of the States | 2007-08 | | 2008-09 | | 2009-10 | | 2010-11 | | 2011-12 | |
|--------|--------------------|----------|----------|----------|----------|----------|----------|----------|----------|----------|----------|
| | | Released | Utilised | Released | Utilised | Released | Utilised | Released | Utilised | Released | Utilised |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
| 1. | Assam | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | | 0.00 | | 0.00 |
| 2. | Andhra Pradesh* | 99.63 | 99.63 | 50.00 | 50.00 | 0.00 | 0.00 | | 0.00 | | 0.00 |
| 3. | Bihar | 0.00 | 0.00 | 148.52 | 108.62 | 0.00 | 0.00 | | 0.00 | | 0.00 |
| 4. | Haryana | 125.33 | 125.33 | 31.56 | 31.56 | 20.49 | 20.49 | | 0.00 | | 0.00 |
| 5. | Himachal Pradesh | 2.40 | 2.40 | 0.00 | 0.00 | 26.00 | 26.00 | 68.60 | 68.60 | 50.39 | 0.00 |
| 6. | Jammu and Kashmir | | 0.00 | | 0.00 | | 0.00 | 135.36 | 0.00 | | 0.00 |
| 7. | Karnataka | 69.89 | 69.89 | 243.06 | 243.06 | 216.00 | 145.76 | 30.00 | 30.00 | | 0.00 |
| 8. | Kerala | 309.44 | 309.44 | 538.78 | 538.78 | 340.06 | 317.26 | 99.15 | 97.85 | 100.74 | 0.00 |
| 9. | Madhya Pradesh | 161.77 | 161.77 | 43.51 | 42.82 | 0.00 | 0.00 | | 0.00 | | 0.00 |
| 10. | Maharashtra | 200.60 | 161.99 | 17.43 | 17.43 | 171.80 | 63.24 | 249.75 | 50.00 | 90.00 | 0.00 |
| 11. | Mizoram | 22.47 | 22.47 | 0.00 | 0.00 | 0.00 | 0.00 | 109.40 | 90.00 | | 0.00 |
| 12. | Nagaland | 0.00 | 0.00 | 0.00 | 0.00 | 15.00 | 15.00 | 10.00 | 0.00 | | 0.00 |
| 13. | Odisha | 0.00 | 0.00 | 0.00 | 0.00 | 67.00 | 0.00 | | 0.00 | | 0.00 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
|--------|----------|-----|-----|-----|--------|------|---------|-----|-----|--------|----|
| 10. | Assam | 0 | 0 | 45 | 45 | 320 | 314.55 | 88 | 0 | 0 | 0 |
| 11. | Nagaland | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| Totals | | 505 | 505 | 900 | 827.45 | 1120 | 1109.55 | 810 | 575 | 467.24 | 0 |

Statement-II E

(a) Funds released by Government of India under Dairy Venture Capital Fund (DVCF)/Dairy Entrepreneurship during 11th Five year Plan Development Scheme (DEDS) are not released statewise.

The scheme DVCF was implemented from 2007-08 to 31st August, 2010.

The scheme DVCF was modified and renamed as DEDS. The scheme DVCF came to close on 31 st August, 2010 and the modified DEDS scheme is being implemented from 1 st September, 2010.

The year wise fund released by Government of India under DVCF/DEDS scheme are as under:

(Rs. in Lakh)

| Name of the scheme | 2007-08 | 2008-09 | 2009-10 | 2010-11 | 2011-12 |
|--|---------|---------|---------|---------|---------|
| Dairy Venture Capital Fund (DVCF) | 4999 | 3500 | 2000 | 1200 | - |
| Dairy Entrepreneurship Development Scheme (DEDS) | - | - | - | 2040 | 8800 |
| Total | 4999 | 3500 | 2000 | 3240 | 8800 |

Funds utilized during the Eleventh Five Year Plan, year wise and State wise

under Dairy Venture capital fund (DVCF)/Dairy Entrepreneurship Development Scheme upto 31-07-2011

(Rs. in Lakh)

| Sl. No. | State | DVCF | | | | DEDS | |
|---------|----------------|---------------------|---------------------|---------------------|--|--|--|
| | | 2007-08 Utilised | 2008-09 Utilised | 2009-10 Utilised | 2010-11 (upto 31-08-2011) Utilised | 2010-11 from 01-09-2011 to 31-03-2011) Utilised | 2011-12 (Upto 31-07-2011) Utilised |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1. | Andhra Pradesh | 22.50 | 12.00 | 6.00 | 14.83 | 120.89 | 195.86 |
| 2. | Bihar | 5.97 | 54.81 | 25.10 | 2.90 | 0.00 | 11.66 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
|-----|---------------------|----------------|----------------|----------------|----------------|---------------|----------------|
| 3. | Chhatisgarh | 5.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| 4. | Goa | 15.95 | 0.00 | 10.93 | 0.00 | 0.00 | 0.00 |
| 5. | Gujarat | 0.00 | 0.00 | 0.00 | 0.00 | 78.12 | 97.06 |
| 6. | Haryana | 5.00 | 0.00 | 1.25 | 5.98 | 0.00 | 0.00 |
| 7. | Himachal Pradesh | 31.35 | 9.00 | 1148.11 | 661.78 | 205.62 | 384.10 |
| 8. | Jammu and Kashmir | 65.74 | 33.25 | 62.35 | 115.76 | 196.81 | 294.88 |
| 9. | Jharkhand | 23.60 | 10.50 | 0.95 | 0.00 | 0.00 | 5.75 |
| 10. | Karnataka | 204.95 | 0.00 | 4.90 | 0.00 | 2.45 | 29.68 |
| 11. | Kerala | 93.79 | 29.86 | 152.15 | 35.90 | 0.00 | 26.05 |
| 12. | Madhya Pradesh | 118.00 | 87.16 | 31.50 | 1.50 | 34.52 | 168.54 |
| 13. | Maharashtra | 1226.73 | 2903.92 | 1874.80 | 1482.26 | 23.78 | 74.18 |
| 14. | Odisha | 82.39 | 9.71 | 15.82 | 0.00 | 0.00 | 0.00 |
| 15. | Punjab | 10.92 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| 16. | Rajasthan | 160.59 | 103.50 | 71.63 | 13.50 | 50.21 | 801.68 |
| 17. | Tamil Nadu | 128.25 | 95.02 | 72.10 | 37.52 | 46.07 | 113.10 |
| 18. | Uttar Pradesh | 41.49 | 118.74 | 101.50 | 31.45 | 12.93 | 209.08 |
| 19. | Uttaranchal | 152.34 | 65.00 | 664.02 | 78.90 | 71.67 | 209.68 |
| 20. | West Bengal | 86.19 | 51.71 | 25.92 | 0.00 | 0.00 | 10.00 |
| | Total | 2480.74 | 3584.17 | 4269.02 | 2482.27 | 843.06 | 2632.66 |
| | NE States | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| 1. | Arunachal Pradesh | 0.00 | 19.50 | 6.00 | 0.00 | 0.00 | 3.00 |
| 2. | Assam | 415.80 | 243.33 | 334.76 | 203.23 | 104.70 | 97.12 |
| 3. | Manipur | 96.27 | 60.50 | 55.50 | 7.50 | 0.00 | 0.00 |
| 4. | Meghalaya | 2.42 | 1.41 | 3.00 | 6.52 | 0.83 | 0.00 |
| 5. | Mizoram | 107.00 | 19.50 | 99.00 | 32.00 | 1.00 | 0.00 |
| 6. | Nagaland | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| 7. | Sikkim | 0.00 | 0.00 | 0.00 | 0.00 | 19.58 | 0.00 |
| 8. | Tripura | 233.39 | 42.33 | 48.50 | 16.17 | 0.00 | 0.00 |
| | Total | 864.88 | 386.57 | 546.75 | 265.41 | 126.12 | 100.12 |
| | G.Total (Total A+B) | 3335.62 | 3970.73 | 4815.77 | 2747.68 | 969.18 | 2732.67 |

Global Technology for Food Processing Sector

5490. SHRI SURESH ANGADI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government provides any support to private enterprises to adopt global state-of-the-art technological and managerial practices on their projects for the development of the food processing sector in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) and (b) Yes, Madam. For the development of the food Processing Sector the Government has taken various initiatives to strengthen the Food Processing Infrastructure. Ministry of Food Processing Industries is implementing various schemes to provide financial support to private entrepreneurs to adopt state of the art, technological and managerial practices.

Under the Scheme for infrastructure development with the component of Mega Food Parks, Cold Chain, Value Added Centres and Modernization of Abattoirs, financial assistance is provided in the form of grants-in-aid upto Rs. 50 crores for Mega Food Park, Rs 10 crore for integrated Cold Chain and Rs. 15 crore for Modernization of Abattoir per project to adopt global state of the art technological and managerial practices on these projects. The Infrastructure scheme envisages a well-defined agri/horticultural-processing zone containing state of the art processing facilities with support infrastructure and well established supply chain. It aims to provide a mechanism to bring together farmers, processors and retailers and link agricultural production to the market so as to ensure maximization of value addition, minimization of wastages and improving farmers' income. The primary objective of the scheme is to facilitate establishment of an integrated value chain, with processing at the core and supported by requisite forward and backward linkages.

Under plan scheme for Technology Upgradation/ Establishment/Modernization of Food Processing Industries. The Ministry extends financial assistance to

food processing units in the form of grant-in-aid @ 25% of the cost of plant and machinery and technical civil works subject to maximum of Rs. 50.00 lakhs in general areas and @33.33% subject to a maximum of Rs. 75.00 lakhs in difficult areas such as Jammu and Kashmir, Himachal Pradesh, Uttarakhand, Sikkim and North Eastern States, Andaman and Nicobar Islands, Lakshadweep and ITDP areas with a view to provide support to the entrepreneurs for upgradation and adoption of state of the art technologies.

Apart from this, Government is also implementing several other Plan Schemes to provide financial assistance for support of RandD, Food Testing Labs, Implementation of Quality Systems such as Hazard Analysis Critical Control Points (HACCP), Human Resource Development to encourage private entrepreneurs not only to adopt global state of the art technologies but also the managerial practices on their projects for the development of food processing sector.

[Translation]

Beggars in Delhi

5491. SHRI VISHWA MOHAN KUMAR:

SHRIMATI DEEPA DASMUNSI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports of increase in the number of beggars in the National Capital Territory of Delhi during the last three years;

(b) if so, the total number of beggars in the NCT of Delhi during the said period;

(c) whether the Government has taken any measures to check this growing trend;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Government of NCT of Delhi has informed that there is no statistical data available to

indicate the rise in the number of beggars in Delhi during the last three years.

(c) to (e) Steps are taken under the Bombay Prevention of Begging Act, 1959 for production and trial of beggars before designated Beggar courts. Those remanded to Beggars Homes are provided basic facilities i.e. lodging, boarding, health care, clothing, etc. during the period of their detention. Vocational training is imparted to the able-bodied beggars during their stay in the certified homes and they are paid stipend for the vocational training so that after their release, they are able to earn their livelihood and do not indulge in begging or other avoidable activities.

Deployment of CPMFS

5492. SHRI MAKAN SINGH SOLANKI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of Central Para-military Forces (CPMFs) are deployed in the North Eastern States due to defunct police and intelligence machinery;

(b) if so, the details thereof and the total number of such personnel deployed during each of the last three years and the current year;

(c) whether a large number of such personnel died due to their ignorance of the local language and topography;

(d) if so, the details thereof;

(e) whether the Government is formulating any special scheme to strengthen local police and intelligence machinery in the North Eastern States; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Police and intelligence machinery in North Eastern States are not defunct. However, CAPFs are made available to the State Governments in North Eastern States on their request depending upon the prevailing security situation in the State/area and overall availability of CAPFs to assist them to maintain public order and fight against the extremism/anti national elements. CAPFs are also deployed on the International Borders and to guard the

vital installations in the North eastern States. The details of such deployment of CAPFs are not disclosed in public interest.

(c) No, Madam.

(d) Does not arise.

(e) and (f) The Central Government have taken several steps to strengthen the State Police Forces in the country including the North Eastern States. This includes Modernization of the State Police Forces, Reimbursement of Security Related Expenditure (SRE) Schemes, India Reserve (IR) battalions, sanction of commando coys in IR Battalions etc.

Steps have also been taken to strengthen the intelligence apparatus in the country including North Eastern States. These measures include strengthening and re-organizing of Multi-Agency Centers (MAC) in the intelligence Bureau, setting up of Regional/Subsidiary Multi Agency Centers (SMAC), Strengthening of intelligence Machinery in CAPFs etc. Schemes for strengthening of State Special Braches (SSBs) by way of support for monitoring, security, surveillance and other related equipments have also been approved.

[English]

Corruption in CWC

5493. SHRI ABDUL RAHMAN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Central Warehousing Corporation (CWC) has suffered losses due to rampant corruption and irregularities during the last three years and the current year;

(b) if so, the details thereof, year-wise;

(c) whether responsibilities have been fixed for these irregularities;

(d) if so, the action taken against those held responsible; and

(e) the steps taken by the Government to check recurrence of such incidents?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) No, Madam. The Central Warehousing Corporation (CWC) has made profit during each of the last three years.

(c) and (d) Punitive vigilance action taken by imposing penalties on the officials found responsible for

irregularities during the last three years is given as statement.

(e) All prescribed vigilance checks are strictly undertaken by the organisation in addition to extensive internal audit control measures to prevent corruption and irregularities.

Statement

Penalties imposed on the officials responsible for irregularities

| Sl.No. | Particulars | 2008 | | 2009 | | 2010 | | 2011 (upto July, 2011) | |
|--------------|---------------------------|--------------|-----------------|--------------|-----------------|--------------|-----------------|---------------------------|-----------------|
| | | No. of Cases | No. of Official | No. of Cases | No. of Official | No. of Cases | No. of Official | No. of Cases | No. of Official |
| 1. | Major penalty Proceedings | 06 | 13 | 06 | 31 | 07 | 09 | 01 | 01 |
| 2. | Minor penalty Proceedings | 14 | 30 | 08 | 15 | 11 | 20 | 05 | 13 |
| Total | | 20 | 43 | 14 | 46 | 18 | 29 | 06 | 14 |

NCRMP IN Gujarat

5494. SHRI MAHENDRASINH P. CHAUHAN:

SHRI MANSUKHBHAI D. VASAVA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the National Cyclone Risk Mitigation Project (NCRMP) is proposed to be implemented in cyclone prone coastal area of Gujarat;

(b) if so, the details and the status thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Madam.

(b) National Cyclone Risk Mitigation Project (NCRMP) is proposed to be executed in all the 13 cyclone prone coastal States/Union Territories including Gujarat. The project is proposed to be implemented in three phases keeping in view the vulnerability of the States and their readiness with Investment Proposals. No such proposal has since been received from the State Government of Gujarat.

(c) Question does not arise.

Migration of Farmers

5495. SHRI YASHVIR SINGH:

SHRI NEERAJ SHEKHAR:

SHRIMATI JAYAPRADA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether there are reports of migration of farmers from rural areas to cities in the country including Bundelkhand region;

(b) if so, the details thereof alongwith the reasons therefor;

(c) the reaction of the Government thereto; and

(d) the remedial steps taken by the Government to curb such migration?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Migration of people, including farmers from rural areas to urban areas is a phenomenon in the development process. This applies to Bundelkhand region also.

As per the latest NSS Survey Report No. 533 on Migration (2007-08) migration is multidirectional happening from rural to urban and rural to rural and urban to rural areas for different socioeconomic reasons. As per this report nearly 57 per cent of urban migrant households migrated from rural areas whereas 29 per cent of rural migrant households migrated from urban areas during the survey period. Main reasons for migration are in search of better livelihood opportunities, for reasons of marriage in case of females, in search education and employment in general.

(c) and (d) Government has taken several measures for welfare of Farmers/agricultural labourers to improve their living conditions to check distress migration. Legislations like Minimum Wages Act, 1948 Plantation Labour Act, 1951 address the issues of agriculture labour. In addition other legislations like, the Unorganized Workers' Social Security Act, 2008, The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979, The Child Labour (Prohibition and Regulation) Act, 1986 are also implemented for the welfare of rural unorganised workers. Further the problems of farmers/agricultural labourers have been sought to be tackled through multi-dimensional measures like improvement of infrastructural facilities, diversification to non-farm activities, skill improvement programmes,

assistance to promote self-employment, optimizing the use of land resources and through a variety of rural development, employment generation and poverty alleviation programmes etc. Implementation of MGNREGA is an important initiative by the Government to provide employment to rural poor for minimum of 100 days in a year to check distress migration and promote opportunities for alternative employment by strengthening infrastructure and agriculture development.

Awareness Campaigns by Agricultural Universities

5496. SHRI SURESH KUMAR SHETKAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Agricultural Universities in Andhra Pradesh are conducting any campaigns to create awareness among the farmers about the use of fertilisers;

(b) if so, the details thereof and the response received so far;

(c) whether Agricultural Universities in other States have also conducted/are conducting such awareness campaigns; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Agricultural Education is a state subject. The agricultural universities in Andhra Pradesh have been set up by the state government, and are under the administrative control of the state Government.

(b) According to the information provided by them, the Acharya NG Ranga Agricultural University (ANGRAU) is conducting awareness on the use of N, P, K and Micronutrient fertilizers to the farmers during Zonal Research and Extension Advisory Council (ZREAC) meetings which are conducted twice a year (Kharif and Rabi) in all the 9 Agro climatic zones. Rythu Chaitanya Yatras are conducted every year in each district by Government of Andhra Pradesh. The Scientists of ANGRAU working in research stations, District Agricultural Advisory and Technology Transfer Centre (DAATTC) and

Krishi Vigyan Kendras (KVKs) are participating and creating awareness on the use of N, P, K and micronutrient fertilizers. During the year 2011, Rythu Chaitanya Yatras were conducted in 50,083 habitations in the state and also Rhthy Sadassullu were conducted in 79 Revenue Divisions. In these meetings along with the fertilizers usage scientists are creating awareness on soil testing, organic farming and Integrated Nutrient Management.

(c) and (d) As mentioned in 'a' above, agricultural education is a state subject and State Agncultural Universities (SAUs) are working under the administrative control of concerned State governments. As per available information, most of them too are involved in awareness effort through various programmes, such as those of Krishi Vigyan Kendras, which include conducting trainings, frontline demonstrations, field days, exhibitions, farmers fairs/Kisan Melas, Kisan Goshties, soil testing services, soil health campaigns, radio talks, and various publications in local languages such as Package of Practices, bulletins, leaflets, etc.

Tribal Museums in Jharkhand

5497. SHRI NISHIKANT DUBEY: Will the Minister of CULTURE be pleased to state:

(a) whether the Union Government has received any proposal from the State Government of Jharkhand for setting up of Tribal Museums in the State under the Scheme for Setting up, Promotion and Strengthening of regional and local museums; and

(b) If so, the details thereof indicating the time by which the said museums are likely to be set up?

THE MINISTER OF HOUSING AND URBAN

POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) No, Madam.

(b) Does not arise.

Assistance to Fishermen

5498. DR. KRUPARANI KILLI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government proposes to restrict/ban the entry of large marine companies/MNCs into the fishery sector and give small fishermen the first right to utilize the marine wealth of the country;

(b) if so, the details thereof; and

(c) the details of the schemes for assisting fishermen in the country and the allocation made therein during each of the last three years and the current year, State wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) and (b) No, Madam. The small fishermen primarily fish in the coastal waters i.e upto 12 nautical miles from the shore line of the coastal states. The State Governments have jurisdiction over the coastal waters. Central Government has jurisdiction over Exclusive Economic Zone (EEZ) beyond 12 nautical miles. Letter of Permission (LOPs) is issued to Indian Deep Sea Fishing Vessels (DSFVs) to fish in EEZ.

(c) Details of the Centrally Sponsored and Central Sector schemes for assisting fishermen in the country and the allocation made therein during each of the last three Fiscal Years and the current Fiscal Year is given below. The said schemes are demand driven and no specific allocations for the States is made.

Funds Allocated (BE) (Rs. Crore)

| Name of Schemes | 2008-09 | 2009-10 | 2010-11 | 2011-12 |
|--|---------|---------|---------|---------|
| Development of Inland Fisheries and Aquaculture | 12.00 | 17.9 | 18.5 | 24 |
| Development of Marine Fisheries, Infrastructure and Post Harvest Operations. | 45 | 60 | 62.8 | 71 |

| Name of Schemes | 2008-09 | 2009-10 | 2010-11 | 2011-12 |
|--|---------|---------|---------|---------|
| National Scheme of Welfare of Fishermen. | 25 | 33 | 34.2 | 39 |
| Strengthening of Database and Geographic Information System of Fisheries Sector. | 3 | 5 | 10.15 | 10 |
| National Fisheries Development Board (NFDB) | 75 | 135 | 92.3 | 108 |

BE: Budget Estimate

Crime During Night Hours

5499. SHRI NITYANANDA PRADHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Delhi Police has worked out any specific action plan to control traffic violations and other related crimes during night hours;

(b) if so, the details thereof;

(c) whether the action plan would also includes control over crimes relating to children and women during the night; and

(d) if so, the details thereof alongwith the feedback of the progress made in controlling such crimes/ violations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Delhi Police has strengthened night deployment and carries out special night checking-cum-patrolling in various parts of Delhi with an objective to curb crime and enforce traffic discipline on stretches of roads prone to over-speeding, drunken driving, red light jumping and other traffic violations. There is also increased presence of senior officers and traffic supervisory personnel in the field to oversee traffic regulation and enforcement duties.

(c) and (d) Delhi Police has also taken various steps for safety and security of women and children to control crime against them. These measures include identifying the vulnerable areas requiring presence of women police staff like University area, Bus stops etc. and to cover such areas prone to crime against women, lady police staff has been deployed in beats and in PCR Vans. Two

police stations predominantly staffed by women have been opened in the North and South Campus. Women Help Desks have been formed in all police stations and special measures have been taken for safety and security of women employees by issuing directions u/s 144 Cr.P.C. to BPOs, Corporate and media houses for taking necessary safety steps. Gender sensitization programmes have been organized for police Personnel. PCR Vans have been directed to help stranded women. Delhi Police is maintaining several helpline round the clock viz the Women's helpline and the Anti-Obscene Call/Anti-stalking helpline, which have received a good response. Delhi Police has also established Anti-Human Trafficking Units (AHTUs) in all Districts and has formulated SOP in respect of missing children which mandates prompt registration of FIRs in respect of missing children and proper follow up of investigation of these cases. 35 Self-defence training programme have been conducted by the Delhi Police during the year 2011 wherein 4855 persons were imparted training in self defence. Anti Obscene Cell has received 12335 calls during the year 2011 (upto 31-7-2011).

[Translation]

Investment in Agriculture Sector

5500. KUMARI SAROJ PANDEY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the investment in the agriculture sector has declined continuously during the last five years;

(b) if so, whether it has adversely affected the agriculture sector;

(c) if so, the details thereof; and

(d) the steps taken/being taken by the Government to address this problem?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (d) Allocation of the Department of Agriculture and Cooperation has increased considerably from Rs. 5560.00 crore in 2007-08 to Rs 17,122.87 crore in 2011-12 facilitating more investment in agriculture sector. Eleventh Five Year Plan emphasised 4% growth in the agriculture and allied sector. Despite severe drought witnessed during 2009 and also in four States during 2010, the growth rate in agriculture and allied sector for first four years of the Eleventh Plan was placed at 3.2% which is higher as compared to 2.5% for both Ninth and Tenth Plan periods. As per revised estimates of GDP (at 2004-05 prices) released by the Central Statistics Office, the growth in Agriculture and Allied sector is estimated at 6.6% for 2010-11 which is highest achieved growth rate during the last six years.

Strength of Terrorist Organisations

5501. DR. MURLI MANOHAR JOSHI:

SHRI ANANTKUMAR HEGDE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the strength of terrorist organisations has constantly risen in the country during the last two years;

(b) if so, the details thereof and the reasons therefor; and

(c) the reaction of the Government thereto and the measure taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (b) No Madam. As regards Sikh terrorism there is no noticeable change in the strength of their organizations during the last two years. With regard to terrorist organizations in Jammu and Kashmir, presently, about 350-370 militants

are assessed to be operating in Jammu and Kashmir, out of which approximately 38% are foreign militants, primarily Pakistani.

With regard to LWE organizations, it is a fact that LWE groups, particularly the CPI (Maoist) in the recent past have been indulging in recruitment of cadre in their strongholds. As per available inputs, the CPI (Maoist) has recruited 1505 cadre during 2010 and 1458 during the current year.

There are number of UG outfits operating in NE States. A number of these outfits are having ceasefire/ SoO agreements with the Government. However, there are number of UG outfits which are indulging in violent activities, including intimidatory tactics and extortion.

(c) There is a security grid comprising of the army, the Central para-military forces and the State Police which act in coordination to counter any threat of terrorism/infiltration from across into the state. Besides, in addition to the conventional methods of border management including border patrols, various technical up-gradations like border fencing with concertina wires, infrared sensors, thermal imaging devices (including night vision devices), underground sensors, trip wire mechanism to activate fence lights and battle field surveillance radars, have been adopted all along the fenced portion to curb infiltration/smuggling of arms etc.

Further, in order to deal with the terrorism, Government has taken various measures which *inter-alia*, include establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control; augmenting the strength of Central Armed Para Military Forces; effective border management through round the clock surveillance and patrolling on the borders; establishment of observation posts, border fencing, flood lighting, deployment of modern and hi-tech surveillance equipment; up-gradation of Intelligence setup; and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and

notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. As a part of steps to counter terrorists threats, the National Intelligence Grid (NATGRID) has been created.

The Prevention of Money Laundering Act has been amended in 2009 to *inter alia*, include certain offences under the Unlawful Activities (Prevention) Act, as predicate offence.

The issue of terrorism has been raised at various multilateral and bilateral fora including in the HS Level bilateral talks and in the Interior/Home Ministers meeting of SAARC. India is a signatory to all the 13 United Nations conventions and protocols dealing with international terrorism. In July 2010 India has also signed MOU with USA to Counter Terrorism. Further, in October 2010, India has acquired membership of Financial Action Task Force (FATF) which is an Inter-governmental body and whose purpose is the development and promotion of national and international policies to combat money laundering and terrorist financing.

[English]

Professionals in Cultural Bodies

5502. SHRI P.C. GADDIGOUDAR: Will the Minister of CULTURE be pleased to state:

(a) whether the Government proposes to appoint professionals in the organisational structures of cultural institutions in the country, including those in the State of Karnataka;

(b) if so, the details thereof and the progress made in this regard, institution-wise; and

(c) the details of funds allocated and utilised for the said purpose during each of the last three years and the current year?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) Yes, Madam. It had been decided that the posts of heads of 8 attached/subordinate

cultural organisations under the Ministry of Culture may be filled by professionals through Search-cum-Selection method. The posts and the organisations are as under:-

- (1) Director General, Archaeological Survey of India
- (2) Director General, National Museum
- (3) Director, National Library
- (4) Director General, National Archives of India
- (5) Director, Anthropological Survey of India
- (6) Director, National Research laboratory for Conservation of Cultural Property
- (7) Director, National Gallery of Modern Art
- (8) Librarian, Central Reference Library.

Accordingly, the Recruitment Rules for the posts of Director General, Archaeological Survey of India, Director General, National Archives of India, Director General, National Museum and Director, National Library have been modified and notified. Of these, the following 3 posts have been filled:-

- (1) Director General, Archaeological Survey of India
- (2) Director General, National Archives of India
- (3) Director, National Library

(c) No specific allocation of funds has been made for the purpose as the professionals have been appointed against sanctioned posts.

Functioning of TV/Radio Transmitters

5503. SHRI S. PAKKIRAPPA:

SHRI JAGDISH SINGH RANA:

SHRI DILIP SINGH JUDEV:

Will the MINISTER OF INFORMATION AND BROADCASTING be pleased to state:

(a) the number of complaints received by the Government with regard to poor/faulty functioning of TV/ Radio Transmitters in the country alongwith the action

taken/being taken thereon during each of the last three years and the current year State-wise and TV/Radio Transmitter-wise;

(b) the number of TV and Radio transmitters set up and functioning at present in the country including rural areas, State-wise;

(c) whether several projects are pending for a long period for want of financial and technical approval;

(d) if so the details thereof and the time by which approval and construction work of the said pending projects are likely to be cleared/started; and

(e) the number of Radio and Doordarshan Broadcasting Centres that have not been set up even after their approval alongwith the reasons therefor and the steps being taken in this regard, State-wise and centre-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) and (b) Prasar Bharati has informed that at present there are 1415 Doordarshan Transmitters functioning in the country (including rural areas). State-wise number of transmitters are given in enclosed statement-I. Performance of TV transmitters in Doordarshan network is generally satisfactory, though complaints of malfunctioning of some of the transmitters are received from time to time. All out efforts are being made by Doordarshan to attend to the complaints promptly. However, in the case of Very Low Power Transmitters, which are unmanned installations, it takes some time to attend to the complaints as maintenance staff has to be sent from the designated Maintenance Centres.

As regards AIR 31 Nos. of complaints have been received regarding poor/faulty functioning of Radio Transmitter in the country in the last three years. The details and action taken/being taken thereon State-wise and Transmitter-wise are given in the enclosed statement-II.

At present 396 AIR Transmitters (149 MW +193 FM + 54 SW) are functional in the country at 252 Stations including rural areas as per details given in the enclosed statement-III.

(c) No, Madam.

(d) Does not arise.

(e) As part of approved 10th Plan continuing scheme in the 11th Plan, the following Doordarshan projects are under implementation:-

- (i) Studio Centre at Tirupati (Andhra Pradesh): Studio building has been constructed and major equipment procured. The project is expected to be completed during 2011-12.
- (ii) High Power Transmitter at Mehboobnagar (Andhra Pradesh). Building has been constructed and orders for transmitter equipment and tower placed. Project is expected to be completed by 2012-13.
- (iii) VLPT at Jogindernagar (A and N Islands). The project is expected to be completed by 2012.

As regards AIR, as part of approved 10th Plan continuing scheme in the 11th Plan, scheme of setting up of new AIR Stations at 149 places was approved in November, 2007 and out of these Stations at 102 places have already been completed and work is in progress at the remaining 47 places. State-wise details of 47 Stations is given in the enclosed statement-IV. In addition; under the 11th Plan, new FM Transmitters at 138 places have been approved (130 places under "Digitalization Scheme and 8 places under Jammu and Kashmir Special Scheme). Out of these, set up at one place has already been completed and work is in progress at the remaining 137 places. The State-wise details are given in the enclosed statement-V. Major reasons for delay in completion of new Stations/Transmitters are (i) delay in offering of suitable site by the concerned State Govt., (ii) delay in completion of building works at few places due to local problems and other local conditions.(iii) delay in procurement of 10 kW FM Transmitter due to litigation.

Prasar Bharati has taken the following steps to complete the projects within the stipulated time:-

- (i) A High level Committee has been constituted under the chairmanship of CEO, PB for Project monitoring and implementation.
- (ii) An Empowered committee of finance has been constituted to resolve all issues related to finance.

- (iii) A Project monitoring committee has been constituted under the chairmanship of Director General to strengthen the monitoring mechanism for their projects.
- (iv) Nodal Officers have been nominated for the schemes included in Result Framework Document.
- (v) The sanctioning power of DG has been restored to Rs. 20.00 crore.
- (vi) Time Schedule for procurement and all other major activities of a project has been drawn and the progress is being monitored.

Statement-I*Existing Doordarshan Transmitters*

| SI. No. | State/UT | HPTs | LPTs | VLPTs | Total |
|---------|-------------------|------|------|-------|-------|
| 1. | Andhra Pradesh | 13 | 81 | 11 | 105 |
| 2. | Arunachal Pradesh | 2 | 3 | 40 | 45 |
| 3. | Assam | 6 | 21 | 2 | 29 |
| 4. | Bihar | 6 | 34 | 2 | 42 |
| 5. | Chhatisgarh | 5 | 15 | 8 | 28 |
| 6. | Goa | 2 | 0 | 0 | 2 |
| 7. | Gujarat | 11 | 54 | 3 | 68 |
| 8. | Haryana | 3 | 20 | 0 | 23 |
| 9. | Himachal Pradesh | 5 | 8 | 41 | 54 |
| 10. | Jammu and Kashmir | 19 | 18 | 88 | 125 |
| 11. | Jharkhand | 5 | 19 | 3 | 27 |
| 12. | Karnataka | 12 | 49 | 7 | 68 |
| 13. | Kerala | 7 | 22 | 4 | 33 |
| 14. | Madhya Pradesh | 12 | 60 | 6 | 78 |
| 15. | Maharashtra | 14 | 88 | 20 | 123 |
| 16. | Manipur | 3 | 1 | 4 | 8 |
| 17. | Meghalya | 4 | 3 | 3 | 10 |
| 18. | Mizoram | 3 | 2 | 3 | 8 |
| 19. | Nagaland | 3 | 3 | 8 | 14 |
| 20. | Odisha | 7 | 69 | 19 | 95 |
| 21. | Punjab | 7 | 5 | 1 | 13 |

| Sl. No. | State/UT | HPTs | LPTs | VLPTs | Total |
|---------|-----------------------------|------|------|-------|-------|
| 22. | Rajasthan | 11 | 69 | 19 | 99 |
| 23. | Sikkim | 2 | 0 | 6 | 8 |
| 24. | Tamil Nadu | 10 | 53 | 8 | 71 |
| 25. | Tripura | 2 | 6 | 2 | 10 |
| 26. | Uttar Pradesh | 18 | 62 | 4 | 84 |
| 27. | Uttarakhand | 2 | 17 | 35 | 54 |
| 28. | West Bengal | 14 | 21 | 1 | 36 |
| 29. | Andaman and Nicobar Islands | 2 | 2 | 24 | 28 |
| 30. | Chandigarh | 0 | 1 | 0 | 1 |
| 31. | Dadra and Nagar Haveli | 0 | 1 | 0 | 1 |
| 32. | Daman and Diu | 0 | 2 | 0 | 2 |
| 33. | Delhi | 3 | 0 | 0 | 3 |
| 34. | Lakshadweep | 0 | 1 | 15 | 16 |
| 35. | Puducherry | 1 | 2 | 2 | 5 |
| Total | | 214 | 812 | 389 | 1415 |

Statement-II*Details of complaints received for Poor/Faulty functioning of AIR Transmitter*

| Sl.No. | State/UT | Name of AIR Station | Transmitter Power | Date of Complaint | Subject matter of the complain Received | Action on the complaint |
|--------|----------|---------------------|-------------------|-------------------|---|--|
| 1 | 2 | 3 | 4 | 5 | 7 | 8 |
| 1. | Bihar | Sasaram | 6 kW FM | 12-11-09 | Regarding poor reception | The existing Tr. is old and being replaced by new transmitter. |
| 2. | | Patna | 100 kW MW | 23-11-10 | Regarding poor reception | The existing Tr. is old and being replaced by new transmitter. |

| 1 | 2 | 3 | 4 | 5 | 7 | 8 |
|----|----------------------|-----------------|--------------------------------|----------|---|---|
| 3. | | Patna | 100 kW MW | 30-05-11 | Regarding poor reception at Shibhar, Motihari and Sitamarhi | The existing Tr. is old and being replaced by new transmitter. Further a 100 W FM tr. was been installed at Sitamarhi. |
| 4. | Chhattisgarh | Ambikapur | 20 kW MW | 23-06-09 | VIP reference regarding setting up of high power FM transmitter for coverage of more areas of Chhattisgarh | At present Transmitter of 20 KW along with 60 Meter Mast is installed, covering an area of 60 KM. There is a proposal under 11th Plan for conversion of existing 20KW MW transmitter into 20 KW DRM mode transmitter. |
| 5. | | Raipur | 1 kW FM (Interim set-up) | 24-05-10 | Regarding non functioning of 10 kW FM transmitter | New 10kW FM transmitter is still under installation. |
| 6. | Delhi | HPT Kingsway | 20 kW FM | 25-01-11 | Transmission breakdown on FM 106.4 | The breakdown occurred due to extensive fire at AIR FM Transmitter complex, TV Tower, Pitampura, Delhi which badly damaged the trans- mitters. For the time being, low power standby trans- mitters were put in service. As on date the, one of the transmitters is working on full power and other at half power. |
| 7. | Jammu and Kashmir | Bhadrawah | 6 KW FM | 23-02-10 | Regarding Transmitter not operating on full power. | The transmitter was faulty and was set right. |

| 1 | 2 | 3 | 4 | 5 | 7 | 8 |
|-----|-----------|----------------------|--------------------------|----------|---|--|
| 8. | Jharkhand | Ranchi | | 16-8-11 | Non-functioning of two transmitters which are 40 years old. | The transmitter is being replaced with 100KW MW DRM transmitter during 11th plan. |
| 9. | Karnataka | Bellary | 1 kW FM (Interim set-up) | 31-03-08 | Regarding non functioning of 10 kW FM transmitter. | New 10 kW FM transmitter is under installation. |
| 10. | | Bangalore | 500 kW SW | 25-05-11 | Regarding poor reception at Kollam. | Kollam is not in the coverage zone of this transmitter. Further the existing Tr. is old and being replaced by new transmitter. |
| 11. | | Karwar | 3 KW FM | 05-10-09 | No transmission due to flood water | There was breakdown in service on 02-10-2009 due to unprecedented rains in the area leading to flooding of studio and staff quarters. This was attended. |
| 12. | | Udipi/ Brahamavar | 20 KW MW | 11-9-09 | Poor transmission from the station | There was some intermittent technical problem in transmitter. To avoid service breakdown, 10 KW Xtr. was put in service. The intermittent problem has been solved and transmitter is working OK. |
| 13. | Kerala | Alleppy | 200 KW MW | 15-02-08 | Regarding the stoppage of transmission from HPT, Alleppy | During day time transmitter was switched-off for under taking the Painting of 175 meter MW Mast which was pending for a long time. |
| 14. | | Kochi | 6 kW FM 10 kW FM | 05-06-10 | Regarding Transmitter not operating on full power. | Both the existing Tr. are being replaced by new transmitter. |

| 1 | 2 | 3 | 4 | 5 | 7 | 8 |
|-----|-------------|-----------|--------------|----------|---|--|
| 15. | Maharashtra | Mumbai | 100 KW MW | 01-02-10 | Regarding poor reception | The existing Tr. is old and being replaced by new transmitter. |
| 16. | | Mumbai | 100 KW MW | 31-12-09 | Transmission breakdown on Mumbai "B" transmitter | During the month of November, 2009 there were 4 minor interruptions due to gear trouble. During Decem- ber, 2009 there were 3 major interruptions due to failure of major components and 6 number minor interrup- tions due to gear trouble and 2 major interruptions due to power supply failure. |
| 17. | Mizoram | Aizwal | | 29-03-09 | Break down on shortwave transmitter | Some of the essential spares were not available; hence the transmitter was running on reduced power. The Xtr. came on full power on 18-04-2009 after replacing components. |
| 18. | Odisha | Jeypore | 50 KW SW | 26-05-11 | Regarding poor reception quality of SW transmitter | The Transmitter was set right and now operating on full power since, 24-06-2011. The reception quality of this transmitter at Sambalpur and adjoining areas is reported to be satisfactory. |
| 19. | | Jalandhar | 300 kW MW | 01-08-08 | Urdu Service not audible clearly around jammu | The complainant was cont- acted personally. The quality of Urdu service was found satisfactory. |
| 20. | | Cuttack | 300 KW MW | 15-04-10 | Regarding frequent interruptions in programmes transmitted | The frequent interruptions were due to failure in state power supply. Letter written to State Electricity Board for improving the Power Supply. |

| 1 | 2 | 3 | 4 | 5 | 7 | 8 |
|-----|---------------|----------------|----------|------------|---|--|
| 21. | | Cuttack | 1 KW FM | 17-11-09 | Regarding poor quality reception of Vividh Bharati Programmes | The existing Tr. is old and being replaced by new FM transmitter, |
| 22. | Rajasthan | Sawai Madhopur | 6 KW FM | 03-03-2011 | VIP reference regarding increase of power and improvement in transmission quality of transmitters | The reception in target area is good except the areas surrounded by very high hills where the signal is obstructed due to line of sight. |
| 23. | Tamil Nadu | Dharmapuri | 10 kW FM | 07-03-11 | To start transmission from 100 meter tower in sted of 30 meter tower. | The FM transmission has started from 150 meter TV Tower since, 15-05-2009. |
| 24. | | Tuticorin | 200 kW | 22-6-2008 | Press report regarding fire accident at transmitter | Fire broke out in the aerial field of transmitter complex at about 10.00 hrs. and was extinguished by 1800 hrs. The Power supply was cut as a precautionary measure. The transmitter could come on air at 2100 hrs which resulted in black out of IInd transmission. There was no damage to transmitter. |
| 25. | Uttar Pradesh | Faizabad | 6 kW FM | 12-11-09 | Request to replace the old transmitter | The existing Tr. is old and being replaced by new transmitter |
| 26. | | Gorakhpur | 50 KW SW | 12-03-2011 | Poor listening of 3rd transmissions of Urdu Service | The station reported that there was normal transmission from Transmitter. |

| 1 | 2 | 3 | 4 | 5 | 7 | 8 |
|-----|--------------------|------------|---------------------------------|------------|--|---|
| 27. | | Obra | 6 kW FM | 04-03-11 | Regarding poor reception | The existing Tr. is old and being replaced by new transmitter |
| 28. | West Bengal | Kurseong | 1 kW MW, 5 kW FM 50 kW SW | 14-03-11 | Regarding transmitters remains repeatedly off the air. | 1 kW MW and 5 kW FM transmitter installed at AIR, Kurseong are working satisfactory. However, 50 kW SW transmitter was off air from 27-12-09 to 12-06-2010 due to multiple faults. It is also stated that the existing 1 kW MW transmitter is being upgraded to 10 kW FM transmitter in 11th Plan. |
| 29. | | Kurseong | 50 kW SW | 17-05-2010 | Bhartiya Gorkha Parisangh reported breakdown on shortwave transmitter. | There were multiple problems and component failures in the shortwave transmitter. A team was sent from DG: AIR Delhi to the station to look into the problem. The transmitter became operational on 12th June, 2010 |
| 30. | | Siliguri | | 24-08-2009 | Intelligence report regarding breakdown in transmission during the month of July, 2009 | Transmitter is old. It is being replaced with Digital (DRM) transmitter. |
| 31. | Andman and Nicobar | Port Blair | 100 kW MW | 09-06-11 | Regarding Failure in Transmission due to mast repair. | The action is being taken for the erection of the fallen mast at AIR, Port Blair and it is likely to be completed within 6 months, Transmission on 100 kW MW power would be resumed after this. Provision |

| | | | | | | |
|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 7 | 8 |
|---|---|---|---|---|---|---|

of additional funds amounting Rs. 2.00 cr. has also been made for the current year i.e 2011-12 for erection of second mast.

Statement-III

List of Existing A.I.R. Stations along with details of AM/FM/SW Transmitters

| Sl. No. | Stations | States | Transmitter Power/Type | | |
|---------|-------------|----------------|------------------------|-----------------------|---------|
| | | | MW (AM) | FM | SW (AM) |
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Adilabad | Andhra Pradesh | 1 kW | | |
| 2. | Anantpur | Andhra Pradesh | | 6 KW | |
| 3. | Karim Nagar | Andhra Pradesh | | 1 KW (Int. set up) | |
| 4. | Cuddapah | Andhra Pradesh | 100 KW | | |
| 5. | Hyderabad | Andhra Pradesh | 200 KW 20 KW | 6 KW 5 KW | 50 KW |
| 6. | Kothagudam | Andhra Pradesh | | 6 KW | |
| 7. | Kurnool | Andhra Pradesh | | 6 KW | |
| 8. | Machrela | Andhra Pradesh | | 3 KW | |
| 9. | Merkapuram | Andhra Pradesh | | 6 KW | |
| 10. | Nellore | Andhra Pradesh | | 100 Watt | |
| 11. | Nizamabad | Andhra Pradesh | | 6 KW | |
| 12. | Ongole | Andhra Pradesh | | 100 Watt | |
| 13. | Tirupathi | Andhra Pradesh | | 10 KW 3 KW | |
| 14. | Vijaywada | Andhra Pradesh | 100 KW 1 kW | 1 KW (int. set up) | |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|----------------|-------------------|-----------------|----------|----------------|
| 15. | Vishakhapatnam | Andhra Pradesh | 100 KW | 10 KW | |
| 16. | Warangal | Andhra Pradesh | | 10 KW | |
| 17. | Itanagar | Arunachal Pradesh | 100 KW | 10 KW | 50 KW |
| 18. | Passighat | Arunachal Pradesh | 10 KW | | |
| 19. | Tawang | Arunachal Pradesh | 10 KW | | |
| 20. | Tezu | Arunachal Pradesh | 10 KW | | |
| 21. | Ziro | Arunachal Pradesh | 1 KW | | |
| 22. | Dhubri | Assam | | 6 KW | |
| 23. | Dibrugarh | Assam | 300 KW | | |
| 24. | Diphu | Assam | 1 kW | | |
| 25. | Guwahati | Assam | 100 KW 10 KW | 10 KW | 50 KW 50 KW |
| 26. | Haflong | Assam | | 6 KW | |
| 27. | Jorhat | Assam | | 10 KW | |
| 28. | Kokrajhar | Assam | 20 kW | | |
| 29. | Nowgong | Assam | | 6 KW | |
| 30. | Silchar | Assam | 20 KW | | |
| 31. | Tezpur | Assam | 20 KW | | |
| 32. | Aurangabad | Bihar | 100 Watt | | |
| 33. | Bhagalpur | Bihar | 20 KW | | |
| 34. | Darbhanga | Bihar | 20 KW | | |
| 35. | Gaya | Bihar | | 100 Watt | |
| 36. | Patna | Bihar | 100 KW | 6 KW | |
| 37. | Purnea | Bihar | | 6 KW | |
| 38. | Sasaram | Bihar | | 6 KW | |
| 39. | Sitamarhi | Bihar | | 100 Watt | |
| 40. | Ambikapur | Chattisgarh | 20 KW | | |
| 41. | Bilaspur | Chattisgarh | | 6 KW | |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|--------------|-------------------|--|-----------------------|------------------|
| 42. | Jagdalpur | Chattisgarh | 100 KW | | |
| 43. | Raigarh | Chattisgarh | | 6 KW | |
| 44. | Raipur | Chattisgarh | 100 KW | 1 kW (Int. set up) | |
| 45. | Saraipalli | Chattisgarh | | 1 KW | |
| 46. | Delhi | Delhi | 200 KW 'A' | 20 KW | 50 KW (6 nos.) |
| | | | 100 KW 'B' | 20 KW | 100 KW (2 nos.) |
| | | | 20 kW 'C' | | 250 KW (7 nos.) |
| | | | 10 kW 'D' | | |
| | | | 20 kW NC | | |
| 47. | Panaji | Goa | 100 KW 20 KW | 6 KW | 250 KW 250 KW |
| 48. | Ahmedabad | Gujarat | 200 KW | 10 KW | |
| 49. | Ahwa | Gujarat | 1 KW | | |
| 50. | Bhuj | Gujarat | 20 KW | | |
| 51. | Godhra | Gujarat | | 6 KW | |
| 52. | Himmat Nagar | Gujarat | 1 KW | | |
| 53. | Rajkot | Gujarat | 300 KW 1000 kW (temporarily shutdown) | 10 KW | |
| 54. | Surat | Gujarat | | 6 KW | |
| 55. | Vadodra | Gujarat | | 10 KW | |
| 56. | Hissar | Haryana | | 6 KW | |
| 57. | Kurukshetra | Haryana | | 6 KW | |
| 58. | Rohtak | Haryana | 20 kW | 1 kW (Int. set up) | |
| 59. | Barmour | Himanchal Pradesh | | 100 Watt | |
| 60. | Dharmshala | Himanchal Pradesh | | 10 KW | |
| 61. | Hamirpur | Himanchal Pradesh | | 6 KW | |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|-----------------|-------------------|-----------------|-----------------------|-------|
| 62. | Kasauli | Himanchal Pradesh | | 10 KW | |
| 63. | Keylong | Himanchal Pradesh | | 100 Watt | |
| 64. | Kinnaur (Kalpa) | Himanchal Pradesh | 1 kW | | |
| 65. | Kullu | Himanchal Pradesh | | 6 KW | |
| 66. | Rampur | Himanchal Pradesh | | 100 Watt | |
| 67. | Shimla | Himanchal Pradesh | 100 KW | 1 kW (Int. set up) | 50 KW |
| 68. | Bhadarwah | Jammu and Kashmir | | 6 KW | |
| 69. | Diskit | Jammu and Kashmir | 1 KW | | |
| 70. | Drass | Jammu and Kashmir | 1 KW | | |
| 71. | Gurej | Jammu and Kashmir | | 100 watt | |
| 72. | Jammu | Jammu and Kashmir | 300 KW | 3 KW 10 KW | 50 KW |
| 73. | Kargil | Jammu and Kashmir | 1 kW 200 kW | | |
| 74. | Kathua | Jammu and Kashmir | | 10 KW | |
| 75. | Khalsi | Jammu and Kashmir | 1 kW | | |
| 76. | Kupwara | Jammu and Kashmir | 20 KW | | |
| 77. | Leh | Jammu and Kashmir | 20 KW | 100 W | 10 KW |
| 78. | Naushera | Jammu and Kashmir | 20 KW | | |
| 79. | Nyoma | Jammu and Kashmir | 1 KW | | |
| 80. | Padam | Jammu and Kashmir | 1 KW | | |
| 81. | Poonch | Jammu and Kashmir | | 6 KW | |
| 82. | Rajouri | Jammu and Kashmir | | 10 KW | |
| 83. | Srinagar | Jammu and Kashmir | 300 KW 10 KW | 10 KW | 50 KW |
| 84. | Tiesuru | Jammu and Kashmir | 1 KW | | |
| 85. | Tithwal | Jammu and Kashmir | | 100 Watt | |
| 86. | Udhampur | Jammu and Kashmir | | 100 watt | |

| 1 | 2 | 3 | 4 | 5 | 6 |
|------|------------------------|-----------|--------|--------------------------|----------------|
| 87. | Chaibasa | Jharkhand | | 6 KW | |
| 88. | Daltonganj | Jharkhand | | 10 KW | |
| 89. | Hazaribagh | Jharkhand | | 6 KW | |
| 90. | Jamshedpur | Jharkhand | 1 kW | 6 KW | |
| 91. | Ranchi | Jharkhand | 100 KW | 6 KW | 50 KW |
| 92. | Bangalore | Karnataka | 200 KW | 10 KW | 500 kW (6 nos) |
| 93. | Bellary | Karnataka | | 10 KW (Interim setup) | |
| 94. | Bhadrawati | Karnataka | 20 kW | | |
| 95. | Bijapur | Karnataka | | 6 KW | |
| 96. | Chitradurga | Karnataka | | 6 KW | |
| 97. | Dharwad | Karnataka | 200 KW | 10 kW | |
| 98. | Gulbarga | Karnataka | 20 kW | 1 KW (interim setup) | |
| 99. | Hassan | Karnataka | | 6 KW | |
| 100. | Hospet | Karnataka | | 10 KW | |
| 101. | Karwar | Karnataka | | 3 KW | |
| 102. | Madikeri (Mercara) | Karnataka | | 6 KW | |
| 103. | Mangalore/UDIPI | Karnataka | 20 kW | 10 KW | |
| 104. | Mysore | Karnataka | | 10 KW | |
| 105. | Raichur | Karnataka | | 6 KW | |
| 106. | Sringeri | Karnataka | | 100 Watt | |
| 107. | Alappuzha (Alleppy) | Kerala | 200 KW | | |
| 108. | Devikulam (Idduki) | Kerala | | 6 KW | |
| 109. | Kannur | Kerala | | 6 KW | |
| 110. | Kochi | Kerala | | 6 KW 10 KW | |

| 1 | 2 | 3 | 4 | 5 | 6 |
|------|------------------------|----------------|--------|----------------------|-------|
| 111. | Kozhikode (Calicut) | Kerala | 100 KW | 10 KW | |
| 112. | Manjeri | Kerala | | 3 KW | |
| 113. | Trissure | Kerala | 100 KW | | |
| 114. | Thruvananthapuram | Kerala | 20 KW | 10 KW | 50 KW |
| 115. | Balaghat | Madhya Pradesh | | 6 KW | |
| 116. | Betul | Madhya Pradesh | | 6 KW | |
| 117. | Bhopal | Madhya Pradesh | 10 KW | 6 KW | 50 KW |
| 118. | Chhatarpur | Madhya Pradesh | 20 kW | | |
| 119. | Chhindwara | Madhya Pradesh | | 6 KW | |
| 120. | Guna | Madhya Pradesh | | 6 KW | |
| 121. | Gwalior | Madhya Pradesh | 20 KW | | |
| 122. | Indore | Madhya Pradesh | 200 KW | 6 KW | |
| 123. | Jabalpur | Madhya Pradesh | 200 KW | 10 KW | |
| 124. | Khandwa | Madhya Pradesh | | 6 KW | |
| 125. | Mandla | Madhya Pradesh | | 1 KW | |
| 126. | Neemach | Madhya Pradesh | | 100 KW | |
| 127. | Panchmadi | Madhya Pradesh | | 100 KW | |
| 128. | Rajgarh | Madhya Pradesh | | 3 KW | |
| 129. | Rewa | Madhya Pradesh | 20 kW | | |
| 130. | Sagar | Madhya Pradesh | | 6 KW | |
| 131. | Shahdol | Madhya Pradesh | | 6 KW | |
| 132. | Shivpuri | Madhya Pradesh | | 6 KW | |
| 133. | Ahmednagar | Maharashtra | | 6 KW | |
| 134. | Akola | Maharashtra | | 6 KW | |
| 135. | Aurangabad | Maharashtra | 1 kW | 1 kW (Int.set up) | |
| 136. | Beed | Maharashtra | | 6 KW | |
| 137. | Chandrapur | Maharashtra | | 6 KW | |

| 1 | 2 | 3 | 4 | 5 | 6 |
|------|---------------|-------------|-----------------------------------|----------------|-----------------|
| 138. | Dhule | Maharashtra | | 6 KW | |
| 139. | Gadhchiroli | Maharashtra | | 100 Watt | |
| 140. | Jalgaon | Maharashtra | 20 KW | | |
| 141. | Kolhapur | Maharashtra | | 6 KW | |
| 142. | Mumbai | Maharashtra | 100 KW 'A' 100 KW 'B' 50 KW | 10 KW 10 KW | 100 KW 50 KW |
| 143. | Nagpur | Maharashtra | 300 KW 1000 kW | 6 KW | |
| 144. | Nanded | Maharashtra | | 6 KW | |
| 145. | Nasik | Maharashtra | | 6 KW | |
| 146. | Oras | Maharashtra | | 5 KW | |
| 147. | Osmanabad | Maharashtra | | 6 KW | |
| 148. | Parbhani | Maharashtra | 20 kW | | |
| 149. | Pune | Maharashtra | 100 KW | 6 KW | |
| 150. | Ratnagiri | Maharashtra | 20 kW | | |
| 151. | Sangli | Maharashtra | 20 kW | | |
| 152. | Satara | Maharashtra | | 6 KW | |
| 153. | Sholapur | Maharashtra | 1 kW | | |
| 154. | Yevatmal | Maharashtra | | 6 KW | |
| 155. | Imphal | Manipur | 300 KW | 10 kW | 50 KW |
| 156. | Churachandpur | Manipur | | 6 KW | |
| 157. | Jowai | Meghalaya | | 6 KW | |
| 158. | Nongstoin | Meghalaya | 1 kW | | |
| 159. | Shillong | Meghalaya | 100 KW | 10 KW | 50 KW |
| 160. | Tura | Meghalaya | 20 kW | | |
| 161. | Williamnagar | Meghalaya | 1 kW | | |
| 162. | Aizawal | Mizoram | 20 kW | 6 KW | 10 KW |
| 163. | Lunglei | Mizoram | | 6 KW | |

| 1 | 2 | 3 | 4 | 5 | 6 |
|------|--------------|-----------|--------------------------|----------------------|-------|
| 164. | Saiha | Mizoram | 1 kW | | |
| 165. | Kohima | Nagaland | 100 KW | 1 KW (int. setup) | 50 KW |
| 166. | Mokokchung | Nagaland | | 6 KW | |
| 167. | Mon | Nagaland | 1 kW | | |
| 168. | Tuensang | Nagaland | 1 kW | | |
| 169. | Baripada | Odisha | | 5 KW | |
| 170. | Berhampur | Odisha | | 6 KW | |
| 171. | Bhawanipatna | Odisha | 200 KW | | |
| 172. | Bolangir | Odisha | | 6 KW | |
| 173. | Cuttack | Odisha | 300 KW 1 kW | 6 KW | |
| 174. | Deogarh | Odisha | | 100 W | |
| 175. | Jeypore | Odisha | 100 KW | | 50 KW |
| 176. | Joranda | Odisha | 1 kW | | |
| 177. | Keonjhar | Odisha | 1 kW | | |
| 178. | Puri | Odisha | | 3 KW | |
| 179. | Rourkela | Odisha | | 6 KW | |
| 180. | Sambalpur | Odisha | 100 KW | | |
| 181. | Soro | Odisha | 1 kW | | |
| 182. | Bhatinda | Punjab | | 6 KW | |
| 183. | Jalandhar | Punjab | 300 KW 200 KW 1 kW | 10 KW | |
| 184. | Patiala | Punjab | | 6 KW | |
| 185. | Ajmer | Rajasthan | 200 KW | | |
| 186. | Alwar | Rajasthan | | 6 KW | |
| 187. | Banswara | Rajasthan | | 6 KW | |
| 188. | Barmer | Rajasthan | 20 kW | | |

| 1 | 2 | 3 | 4 | 5 | 6 |
|------|-----------------|-----------|----------------------------------|-----------------------|-----------------|
| 189. | Bikaner | Rajasthan | 20 kW | | |
| 190. | Chittorgarh | Rajasthan | | 6 KW | |
| 191. | Churu | Rajasthan | | 6 KW | |
| 192. | Jaipur | Rajasthan | 1 kW | 6 KW | 50 KW |
| 193. | Jaisalmer | Rajasthan | | 10 KW | |
| 194. | Jhalawar | Rajasthan | | 6 KW | |
| 195. | Jodhpur | Rajasthan | 300 KW | 6 KW | |
| 196. | Kota | Rajasthan | 20 kW | | |
| 197. | Mount ABU | Rajasthan | | 6 KW | |
| 198. | Nagaur | Rajasthan | | 6 KW | |
| 199. | Sawai Madhopur | Rajasthan | | 6 KW | |
| 200. | Suratgarh | Rajasthan | 300 KW | | |
| 201. | Udaipur | Rajasthan | 20 kW | 1 kW (Int. set up) | |
| 202. | Gangtok | Sikkim | 20 kW | | 10 KW |
| 203. | Chennai | Tamilnadu | 200 KW 'A' 20 KW 'B' 20 kW | 20 KW 20 KW | 50 KW 100 KW |
| 204. | Coimbatore | Tamilnadu | 20 KW | 10 KW | |
| 205. | Dharmapuri | Tamilnadu | | 10 KW | |
| 206. | Kodaikanal | Tamilnadu | | 10 KW | |
| 207. | Madurai | Tamilnadu | 20 kW | 1 kW | |
| 208. | Nagarcoil | Tamilnadu | | 10 KW | |
| 209. | Oottacamund | Tamilnadu | 1 kW | 100 Watt | |
| 210. | Salem (Yercaud) | Tamilnadu | | 100 Watt | |
| 211. | Tiruchirapalli | Tamilnadu | 100 KW | 10 KW | |
| 212. | Tirunelveli | Tamilnadu | 20 KW | | |
| 213. | Thanjavur | Tamilnadu | | 100 Watt | |
| 214. | Tuticorin | Tamilnadu | 200 KW | | |

| 1 | 2 | 3 | 4 | 5 | 6 |
|------|-------------|--|-----------------|-------------------------|--------------------|
| 215. | Agartala | Tripura | 20 kW | 10 kW | |
| 216. | Belonia | Tripura | | 6 kW | |
| 217. | Kailashahar | Tripura | | 6 kW | |
| 218. | Chandigarh | Union Territories | | 6 kW | |
| 219. | Daman | Union Territories (Daman and Diu) | | 3 kW | |
| 220. | Karaikal | Union Territories (Puducherry) | | 6 kW | |
| 221. | Puducherry | Union Territories (Puducherry) | 20 kW | 5 kW (interim setup) | |
| 222. | Kavaratti | Union Territories (L and M Island) | 1 kW | | |
| 223. | Port Blair | Union Territories (Andaman and Nicobar Island) | 100 kW | 10 kW | 10 kW |
| 224. | Agra | Uttar Pradesh | 20 kW | | |
| 225. | Aligarh | Uttar Pradesh | | 6 kW | 250 kW (4 nos.) |
| 226. | Allahabad | Uttar Pradesh | 20 kW | 10 kW | |
| 227. | Bareilly | Uttar Pradesh | | 6 kW | |
| 228. | Faizabad | Uttar Pradesh | | 6 kW | |
| 229. | Gorakhpur | Uttar Pradesh | 100 kW | 1 kW (int. set (up) | 50 kW |
| 230. | Jhansi | Uttar Pradesh | | 6 kW | |
| 231. | Kanpur | Uttar Pradesh | 1 kW | 1 kW (Int. set up) | |
| 232. | Lucknow | Uttar Pradesh | 300 kW 10 kW | 10 kW | 50 kW |
| 233. | Mathura | Uttar Pradesh | 1 kW | | |
| 234. | Najibabad | Uttar Pradesh | 200 kW | | |
| 235. | Obra | Uttar Pradesh | | 6 kW | |

| 1 | 2 | 3 | 4 | 5 | 6 |
|--------------|---------------------------|---------------|--|----------------------|----------------|
| 236. | Rampur | Uttar Pradesh | 20 kW | | |
| 237. | Varanasi | Uttar Pradesh | 100 KW 1 kW | 1 KW (int. setup) | |
| 238. | Almora | Uttarakhand | 1 kW | | |
| 239. | Bhatwari | Uttarakhand | | 100 KW | |
| 240. | Gopeshwar (Chamoli) | Uttarakhand | 1 kW | 100 W | |
| 241. | Mussoorie | Uttarakhand | | 10 KW | |
| 242. | Nainital | Uttarakhand | | 100 Watt | |
| 243. | Pauri | Uttarakhand | 1 kW | | |
| 244. | Pithoragarh | Uttarakhand | 1 kW | | |
| 245. | Uttarkashi | Uttarakhand | 1 kW | | |
| 246. | Asansole | West Bengal | | 6 KW | |
| 247. | Darjeeling | West Bengal | | 100 Watt | |
| 248. | Kolkata | West Bengal | 200 KW 'A' 100 KW 'B' 20 kW 1000 kW | 20 KW 10 KW | 50 KW |
| 249. | Kurseong | West Bengal | 1 kW | 5 KW | 50 KW |
| 250. | Murshidabad | West Bengal | | 6 KW | |
| 251. | Shantiniketan | West Bengal | | 3 KW | |
| 252. | Siliguri | West Bengal | 200 KW | 10 KW | |
| Total | (396 Transmitters) | | 149 (MW) | 193 (FM) | 54 (SW) |

Statement-IV*New Stations being implemented*

(Approved under Continuing Scheme of 11th Plan)

| Sl. No. | Location | State | Scheme |
|---------|--------------|----------------|--------------|
| 1. | Mehboobnagar | Andhra Pradesh | 10 kW FM Tr. |
| 2. | Srikakulam | Andhra Pradesh | 1 kW FM Tr. |

| Sl. No. | Location | State | Scheme |
|---------|--------------------------|-------------------|-----------------|
| 3. | Anini | Arunachal Pradesh | 1 kW FM Tr. |
| 4. | Bomdila | Arunachal Pradesh | 1 kW FM Tr. |
| 5. | Changlang | Arunachal Pradesh | 1 kW FM Tr. |
| 6. | Daporijo | Arunachal Pradesh | 1 kW FM Tr. |
| 7. | Kanubari | Arunachal Pradesh | 100 Watt FM Tr. |
| 8. | Khonsa | Arunachal Pradesh | 1 kW FM Tr. |
| 9. | Nacho | Arunachal Pradesh | 100 Watt FM Tr. |
| 10. | Sarli | Arunachal Pradesh | 100 Watt FM Tr. |
| 11. | Tongchao | Arunachal Pradesh | 100 Watt FM Tr. |
| 12. | Walong | Arunachal Pradesh | 100 Watt FM Tr. |
| 13. | Karim Ganj | Assam | 1 kW FM Tr. |
| 14. | Junagarh | Gujarat | 10 kW FM Tr. |
| 15. | Dhanbad | Jharkhand | 10 kW FM Tr. |
| 16. | Ujjain | Madhya Pradesh | 5 kW FM Tr. |
| 17. | Amravati | Maharashtra | 10 kW FM Tr. |
| 18. | Chingai | Manipur | 100 Watt FM Tr. |
| 19. | Maosongsang | Manipur | 100 Watt FM Tr. |
| 20. | Parbung | Manipur | 100 Watt FM Tr. |
| 21. | Tamei | Manipur | 100 Watt FM Tr. |
| 22. | Tamenglang | Manipur | 1 kW FM Tr. |
| 23. | Ukhrul (Cherrapunjee) | Manipur | 1 kW FM Tr. |
| 24. | Dawki | Meghalaya | 1 kW FM Tr. |
| 25. | Champhai | Mizoram | 1 kW FM Tr. |
| 26. | Tuipang | Mizoram | 1 kW FM Tr. |
| 27. | Phek | Nagaland | 1 kW FM Tr. |
| 28. | Wokha | Nagaland | 1 kW FM Tr. |
| 29. | Zunheboto | Nagaland | 1 kW FM Tr. |
| 30. | Amritsar | Punjab | 20 kW FM Tr. |

| Sl. No. | Location | State | Scheme |
|---------|-----------------|---------------|-----------------|
| 31. | Fazilka | Punjab | 20 kW FM Tr. |
| 32. | Chautan hill | Rajasthan | 20 kW FM Tr. |
| 33. | Kanchanpur | Tripura | 100 Watt FM Tr. |
| 34. | Khedachhara | Tripura | 100 Watt FM Tr. |
| 35. | Banda | Uttar Pradesh | 10 kW FM Tr. |
| 36. | Lakhimpur khiri | Uttar Pradesh | 10 kW FM Tr. |
| 37. | Maunathbhanjan | Uttar Pradesh | 10 kW FM Tr. |
| 38. | Rae Bareli | Uttar Pradesh | 20 kW FM Tr. |
| 39. | Bageshwar | Uttarakhand | 5 kW FM Tr. |
| 40. | Champawat | Uttarakhand | 1 kW FM Tr. |
| 41. | Dehradun | Uttarakhand | 10 kW FM Tr. |
| 42. | Gairsain | Uttarakhand | 1 kW FM Tr. |
| 43. | Haldwani | Uttarakhand | 10 kW FM Tr. |
| 44. | New Tehri | Uttarakhand | 1 kW FM Tr. |
| 45. | Balurghat | West Bengal | 10 kW FM Tr. |
| 46. | Bardhaman | West Bengal | 10 kW FM Tr. |
| 47. | Koochbihar | West Bengal | 10 kW FM Tr. |

Statement-V*New Transmitters being set up under 11th Plan*

| Sl. No. | Place | State | Proposed power |
|---------|------------|----------------|----------------|
| 1. | Adilabad | Andhra Pradesh | 10 kW* FM |
| 2. | Cuddapah | | 1 kW FM |
| 3. | Dibrugarh | Assam | 1 kW FM |
| 4. | Tezpur | | 1 kW FM |
| 5. | Ambikapur | Chattisgarh | 5 kW FM |
| 6. | Bhuj | Gujarat | 5 kW FM |
| 7. | Jamshedpur | Jharkhand | 10 kW* FM |

| Sl. No. | Place | State | Proposed power |
|---------|--------------------------|-------------------|----------------|
| 8. | Drass | Jammu and Kashmir | 100 Watt FM |
| 9. | Green Ridge (Uri Sector) | | 10 kW FM |
| 10. | Himbotingla (Kargil) | | 10 kW FM |
| 11. | Kargil | | 100 Watt FM |
| 12. | Nathatop (Udhampur) | | 10 kW FM |
| 13. | Naushera | | 10 kW FM |
| 14. | Padum | | 100 Watt FM |
| 15. | Tiesuru (Ladakh) | | 100 Watt FM |
| 16. | Bhadravati | Karnataka | 1 kW FM |
| 17. | Trichur | Kerala | 1 kW FM |
| 18. | Chhatarpur | Madhya Pradesh | 5 kW FM |
| 19. | Gwalior | | 5 kW FM |
| 20. | Jalgaon | Maharashtra | 5 kW FM |
| 21. | Parbhani | | 1 kW FM |
| 22. | Ratnagiri | | 1 kW FM |
| 23. | Sangli | | 1 kW FM |
| 24. | Tura | Meghalaya | 5 kW FM |
| 25. | Bhawanipatna | | 5 kW FM |
| 26. | Cuttack | | 10 kW* FM |
| 27. | Keonjhar | | 10 kW* FM |
| 28. | Sambalpur | | 5 kW FM |
| 29. | Jeypore | Odisha | 1 kW FM |
| 30. | Jaipur | Rajasthan | 10 kW* FM |
| 31. | Kota | | 1 kW FM |
| 32. | Ajmer | | 5 kW FM |
| 33. | Tuticorin | Tamilnadu | 1 kW FM |
| 34. | Agra | Uttar Pradesh | 5 kW FM |
| 35. | Rampur | | 1 kW FM |

| Sl. No. | Place | State | Proposed power |
|---------|-----------|------------------|----------------|
| 36. | Almora | Uttarakhand | 5 kW FM |
| 37. | Kurseong | | 5 kW FM |
| 38. | Kurseong | West Bengal | 10 kW FM |
| 39-137 | 99 Places | All over country | 100 Watt FM |

*These 10 kW FM transmitters are replacement of existing 1 kW MW Transmitters.

Awards by ICAR

5504. SHRI MANICKA TAGORE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Indian Council of Agricultural Research (ICAR) gives seasonal awards annually to the scientists, innovative farmers, women scientists and journalists;

(b) if so, the details thereof alongwith the criteria for selection for the award;

(c) the fund allocated for the purpose during each of the last three years and the current year; and

(d) the names of the awardees for the above period, category-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY

OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Yes Madam. The list of Indian Council of Agricultural Research (ICAR) Awards, showing which categories is eligible to receive each of these awards is given in enclosed statement-I.

(b) The latest awards wise eligibility and evaluation criteria are enclosed in enclosed statement-I.

(c) For the ICAR Awards 2007, 2008, 2009 and 2010 the expenditure has been Rs. 40,60,000/-, Rs. 53,25,500/-, Rs. 43,48,000/- and Rs. 2,20,94000/- during the financial year 2008-09, 2009-10, 2010-11, 2011-12 respectively.

(d) The information is enclosed as in enclosed statement-II.

Statement-I

| Name of the Award | Eligibility and Evaluation criteria |
|----------------------------------|---|
| ICAR Norman Borlaug Award | Eligibility Criteria The award is open to all scientists, and not restricted to NARS alone. There is no maximum or minimum age limit. The research work should be defined by its originality in thinking and path breaking in nature, and its high potential value to the future. |
| | Evaluation criteria Will be decided by the judging committee on it own. |
| ICAR Challenge award | Eligibility Criteria All agricultural scientists of any age are eligible |

| Name of the Award | Eligibility and Evaluation criteria |
|--|--|
| <p>Jawaharlal Nehru Award for P.G. Outstanding Doctoral Thesis Research in Agricultural and Allied Sciences</p> | <p>Evaluation Criteria</p> <p>ICAR's satisfaction whether or not the challenge has been solved.</p> <p>Eligibility Criteria</p> <p>(i) Any Indian who has completed his Ph.D degree in agricultural and allied sciences</p> <p>(ii) The certificate of the degree/provisional degree must have been obtained during the year preceding the year of the award. A thesis will be considered only once.</p> <p>(iii) The research work must be original and must have a direct bearing on some relevant aspects of agricultural production/ management system.</p> <p>(iv) The result must have the potential of enhancing the production/productivity/sustainability of the relevant agricultural production/ management system advance our knowledge.</p> <p>(v) Must have published/accepted at least one good research paper in a journal having NAAS rating 6 and above</p> <p>Evaluation Criteria</p> <ul style="list-style-type: none"> ● Conceptual clarity and coherence of the research problem ● Scientific, technological and socio-economic relevance and priority of the research problem ● Compilation, analysis and interpretation of existing literature, quality of illustrations and photographs ● Organization of research work. Complementarity of the various experiments and investigations and their integration into a logical plan of work ● Conduct of the research programmes: Scientific soundness and technological modernity of the experimental methods and logical planning ● Scientific validity and accuracy of the analysis of experimental data ● Principal findings: To what extent do they meet the objectives of the research programme ● In what way the findings constitute a significant advance in our knowledge and understanding or help improve productivity and sustainability |

| Name of the Award | Eligibility and Evaluation criteria |
|---|--|
| <p>Sardar Patel Outstanding ICAR Institution Award</p> | <ul style="list-style-type: none"> ● Research papers published and their quality as judged by the NAAS rating ● Patents copyrights applied and accepted <p>Eligibility Criteria All the ICAR/DUs/Research Institutes/Project Directorates/National Research Centre/National Bureaus/CAUs and the SAUs are eligible. The institution applying for the award must be in existence for at least ten years. The award winning institutions will not be eligible to apply for this award for the next ten years.</p> <p>Evaluation Criteria</p> <ul style="list-style-type: none"> ● The Organizational profile of the institution, its mandate and its translation into programmes/Activities. ● The relevance and priority of each programme (Research, Teaching for university and extension education) allocation of manpower, infrastructure and operational funds ● The principal output of each programme relative to the allocation of resources and the scientific/technological/socio-economic potential of the outputs in meeting the specified objectives of the programme ● The overall impact of the institution's programmes ● For DUs and SAUs student performance at JRF, SRF, GATE, ARS and other National tests/Examination during the last five years ● Placement of students ● Student Awards/Recognition at National level ● Resource mobilization and utilization efficiency indices VIZ: External funding through Projects, resource generated through sale of produce/products/expertise; Staff position, and other indices that may more accurately reflect the performance of the institution ● Extent and quality of functional interaction with other relevant institutions, organizations and line departments as reflected through MoUs, collaborative publications, etc. ● Faculty Awards and Recognitions at National and International level. Please do not include Society and Poster Awards |

| Name of the Award | Eligibility and Evaluation criteria |
|---|--|
| <p>Rafi Ahmed Kidwai Award for Outstanding Research in Agricultural Sciences</p> | <ul style="list-style-type: none"> ● National/International Leadership status achieved in specific fields of scientific/technological/educational/training endeavor ● Significant publications. Research publications in journals having NAAS rating of 6.0 and above. <p>Any other significant contribution</p> <p>Eligibility Criteria</p> <p>All Indian scientists engaged in Agril. Research in the areas of Crop and Hort. Science, NRM and Agil. Engg., Animal and Fishery Sciences and Social Sciences and Overseas Indian Scientist working in the areas relevant to Indian Agriculture are eligible for these awards. The research work must be original and must have been conducted under an integrated well focused research programme research in India and abroad. The award is meant for individual scientist for their extra ordinary, original creative contribution ill advancement of basic sciences concepts, development of new technology and enhancement of productivity, profitability and sustainability of agriculture, not restricted to NARS.</p> <p>Evaluation Criteria</p> <ul style="list-style-type: none"> ● Conceptual clarity and originality of the research work ● Scientific, technological and socio-economic relevance ● Significant Advancement m Science/Technology generated/ varieties developed/ Patents obtained, etc. ● Quality of research publication, Research papers published in journals with NAAS Rating of ≥ 6 ● Citation as seen in ISI Citation Index best research publications ● Impact of Research work done ● Potential of research findings for increasing agricultural production, productivity, profitability, and sustainability in the relevant agricultural system |
| <p>Hari Om Ashram Trust Award</p> | <p>Eligibility Criteria</p> <p>All Indian scientists engaged in Agril. Research in the areas of Crop and Hort. Science, NRM and Agil. Engg., Animal and Fishery Sciences and Social Sciences are eligible. The research work submitted for the award must have been conducted under an</p> |

| Name of the Award | Eligibility and Evaluation criteria |
|--|--|
| <p>Swami Sahajanand Saraswati Outstanding Extension Scientist Award</p> | <p>integrated long term research project with clearly define goals and mile stones. The final phase of the research work and field validation of the findings must have been completed during the five years preceding the year of the award. The research work must have a significant scientific/technological contribution in the subject area. The number of associates limited to 3 only.</p> <p>Evaluation Criteria</p> <ul style="list-style-type: none"> ● Inherent long-term nature of the research problem and work. ● Socio-economic, scientific and technological relevance. ● Formulation and implementation of the research project with clearly defined objectives and milestones ● Quality of the research work and its impact. in quantifiable terms ● Concrete recommendations arising out of the research results, their acceptability and adaptability by the intended users. ● Quality of publications as judged by NAAS rating (≥ 6) <p>Eligibility Criteria</p> <p>All Agril. Scientist/teacher engaged in extension and education work in the ICAR - SAU system are eligible. Scientists an another functionaries working at equivalent levels of responsibility in the ICAR SAU programme outside the ICAR SAU system are also eligible. The terminal stages of extension education were submitted for the award, including its impact assessment must have been completed during the five years preceding the year of the award.</p> <p>Evaluation Criteria</p> <ol style="list-style-type: none"> (i) The concept and organisation of the extension education/ project under which the work submitted for the award has been undertaken. (ii) The specific objectives or me project work of changes in knowledge, skills, attitudes; adoption of recommended technology, etc. (iii) The technological and socio-economic relevance. (iv) Any innovation made in the available methodology. |

| Name of the Award | Eligibility and Evaluation criteria |
|---|--|
| <p>Lal Bahadur Shastri Outstanding Young Scientist Award</p> | <p>(v) The impact on the knowledge/ skills/attitudes/adoption of the direct contactees and the methodology used for impact evaluation.</p> <p>(vi) Impact on the production/productivity/profitability/sustainability of the relevant enterprises of direct contactees.</p> <p>(vii) The diffusion of the impact to neighbours of the direct contactees.</p> <p>(viii) Problems encountered and solutions found.</p> <p>(ix) Refinement of the messages/technologies and the methodologies used if any</p> <p>(x) Suggestions for policy decisions for the improvement in the technology transfer environment in the relevant agricultural production system.</p> <p>(xi) Publications based on the project work.</p> <p>Eligibility Criteria All young scientist who possess a doctoral degree are below 40 years of age, hold a regular teaching, research, extension education job in the ICAR-SAU system of institutions and engaged in research in the designating subject area for at least 5 years continuously are eligible for consideration. A wardees will be required to work on the project for a minimum period of three years and would not eligible to apply for post outside of ICAR during the duration.</p> <p>Evaluation Criteria The Young Scientist Award is exclusively meant for individual scientist. The candidates will be judged on the basis of previous research work done in any discipline of agriculture and allied sciences.</p> <p>Previous Research Work Done Excluding Master/Doctoral Degree</p> <ul style="list-style-type: none"> ● Research projects/programmes in which participated ● Level of participation in each project/programmes as leader/ associate ● Specific objectives and originality of the research projects |

| Name of the Award | Eligibility and Evaluation criteria |
|--|---|
| <p>Chaudhary Charan Singh Award for excellence in Journalism in Agricultural Research and Development</p> | <ul style="list-style-type: none"> ● Socio-economic, scientific, technological, relevance and priority of research project ● Principal findings and their socio-economic, technological, scientific significance ● Impact of the research work done ● Research Publications in Journals with NAAS Rating of 6.0 and above <p>Eligibility Criteria An individual who have made significant contribution by way of writing/analyzing/reporting for the enhancement/promotion of Indian Agriculture is eligible for this award</p> <p>Evaluation criteria Area coverage In extent, content, relevance and quality improvement in agricultural Research and Development to create awareness among the farmers/policy makers during the preceding three years.</p> |
| <p>Jagjivan Ram Abhinav Kisan Puraskar</p> | <p>Eligibility Criteria Any farmer who has been involved himself/herself for at least 10 years in agriculture and livestock operation and other allied activities.</p> <p>Criteria of Selection The farmer's innovation/creativity/approaches should result:</p> <ol style="list-style-type: none"> i. New knowledge/package of practices/management strategies/ additional information to the existing one ii. Additional income to the individual farmer/farming community iii. Saving of resources/inputs iv. Breaking technology transfer barriers v. Prevention of outbreak of diseases and pests vi. Bringing out radical changes In management packages in resulting in productivity enhancement from land or animals and processing, value addition, and marketing. |
| <p>N.G. Ranga Farmer Award for Diversified Agriculture</p> | <p>Eligibility Criteria Any farmer self involved in diversified rural activities/enterprises such as horticulture, animal husbandry, fisheries, rural artisans/ handicraft activities for at least ten years.</p> |

| Name of the Award | Eligibility and Evaluation criteria |
|---|---|
| <p>Bharat Ratna Dr. C. Subramaniam Award for Outstanding Teachers</p> | <p>Criteria of Selection</p> <p>The farmer's diversified agricultural activities should result in:</p> <ul style="list-style-type: none"> (i) New knowledge/package of practices/ management strategies (ii) Additional income to the individual farmer/farming community (iii) Saving of resource/inputs (iv) Breaking technology transfer barriers (v) New strategy for prevention of outbreak of diseases and pests (vi) Bringing about radical change In management packages resulting in production and income from land or animals <p>Eligibility Criteria</p> <p>All teachers who have been given best teacher award at the university/DUs level as per ICAR guidelines are eligible provided they take on an annual average of atleast 96 lectures in SAUs/ CAUs at under graduate/post graduate teaching while in ICAR DUs in minimum 32 lecture and have an independent teaching experience for a minimum of five academic years in particular subject area. The award are primarily meant for individual teachers independently teaching a course or a part of a integrated course. The teaching work submitted for the award must have been done during the five years proceeding the year of the award.</p> <p>Evaluation Criteria</p> <p>The focus will be on ability to teach, integrity, efforts made in using new education technology tools, support and guidance provided to students, and over all efforts made in institutional education improvement and the following efforts</p> <ul style="list-style-type: none"> ● Design and development of instructional programme. ● Design and development of individual courses to meet specified learning objectives and to impart specific competencies ● Design, development and use of quality instructional materials required for effective teaching ● Length of teaching and lectures taken annually(For the last 5 years) |

| Name of the Award | Eligibility and Evaluation criteria |
|--|---|
| Panjabrao Deshmukh Outstanding Woman Scientist Award | <ul style="list-style-type: none"> ● Development and use of appropriate and efficient teaching techniques ● Rating by students who have completed the UG/PG Degree programmes. ● Mentoring of students. <p>Eligibility Criteria All women scientist engaged in research in agricultural and allied subject/extension in a recognized institutions are eligible. The award are exclusively meant for individual women scientist.</p> <p>Evaluation Criteria</p> <ul style="list-style-type: none"> (i) The significance of the research and extension work. Its scientific, technological and socio-economic relevance and priority (ii) The specific objective of the work and the preparation of an appropriate plan of work to achieve those objectives (iii) The organization and conduct of the work (iv) The principal findings (v) The concrete recommendations emanating from the research/extension work (vi) The acceptability and adoptability of the recommendations by the intended users Impact of the work in quantifiable terms |
| Fakhruddin Ali Ahmed Award for Outstanding Research in Tribal Farming Systems | <p>Eligibility Criteria Any person or a team working in tribal areas of the country and engaged team applied research/extension work aimed at improving the biological resources/livelihood and nutritional security are eligible. The work must have been carried out in the tribal dominated area for a minimum period of three years.</p> <p>Evaluation Criteria</p> <ul style="list-style-type: none"> ● Scientific validity; and technological and socio-economic relevance; ● Value of research outcome/system evolved In improving the production, productivity, profitability and sustainability of specific tribal farming systems. |

| Name of the Award | Eligibility and Evaluation criteria |
|---|--|
| <p>Dr. Rajendra Prasad Puruskar for technical books in Hindi in Agricultural and Allied Sciences</p> | <ul style="list-style-type: none"> ● Acceptability and adoption by the tribal farmers, and others concerned of the recommendation made. ● Actual impact of the recommendations on enhancing tribal biological resources. ● Quality of publications arising out of the research work. <p>Eligibility Criteria All original Hindi technical books in designated subject areas of agriculture and allied sciences written by Indian authors, including editors of multi author books in which the editor also has himself contributed substantially are eligible. The publication must be free from any infringement of copy rights. The publications must have been written and published preceding the year of the award</p> <p>Evaluation Criteria The entries will be evaluated according to the following criteria:</p> <ul style="list-style-type: none"> ● The publication must be original ● It must fill an obvious gap in the spectrum of Hindi literature already available in the relevant subject area ● It must represent a substantial advance over the existing literature in the relevant subject area <p>It must display high quality in terms of content, organization, style and production</p> |
| <p>Chaudhary Devi Lal Outstanding All India Coordinated Research Project Award</p> | <p>Eligibility Criteria All the All India Coordinated Research Projects which have been operation for the last 10 years.</p> <p>Evaluation Criteria</p> <p>Organization The functional profile of the AICRP: The mandate and its translation into programmes and activities.</p> <p>Linkage</p> <ul style="list-style-type: none"> ● Extent and quality of interaction and linkages with other relevant institutions, organizations, line departments. ● National/International Leadership status achieved in specific fields of scientific/technological/educational/training endeavour of relevance to the mandate of the project. |

| Name of the Award | Eligibility and Evaluation criteria |
|---|--|
| <p>Vasantrao Naik Award for Research Applications in dry land Farming System</p> | <p>The weightage of the 60, 25 and 15 per cent would be given for output, organization and management and linkages, respectively.</p> <p>Eligibility Criteria</p> <p>All agricultural and allied scientists engaged in research/technology application work in dry land farming in India are eligible for the award. The research technology application work submitted for the award must have been undertaken under a well-designed research/application project which well defined goals and milestones. The final phase of work including its held validation and impact assessment must have been completed during the five years preceding the year of the award. The research application work must have made a significant scientific, technological, developmental contribution to the improvement of dry land farming system. The award is open to individuals as well as small interdisciplinary teams of the scientists comprising upto six.</p> <p>Evaluation Criteria</p> <ul style="list-style-type: none"> ● A critical analysis of the socio-economic, scientific, technological and political aspects of the selected dry land farming system to identify relevant issues for research/application ● Formulation of the research/application project with well defined objectives and plan of work ● Significant results obtained and their potential value in meeting the specified objectives of the project ● Concrete recommendations arising out of the research/application work ● The acceptability and adoptability of the recommendations on a wide scale by various categories of farmers ● Actual impact of the recommendations on enhancing the use-efficiency of rain water as well as the production, productivity, profitability and sustainability of the relevant dry land farming system ● Quality of publications arising out of the research/development project. |

| Name of the Award | Eligibility and Evaluation criteria |
|--|--|
| Best Krishi Vigyan Kendra Award | <p data-bbox="776 327 980 356">Eligibility Criteria</p> <p data-bbox="776 389 1503 493">National- All KVKs in the country who have been selected for Zonal level awards for the current and two preceding years are eligible.</p> <p data-bbox="776 526 1503 629">Zonal- A KVK existing atleast for five years and the KVK winning the award will be eligible to apply again after the lapse of 10 years for Zonal awards.</p> <p data-bbox="776 663 997 692">Evaluation Criteria</p> <p data-bbox="776 725 1503 828">The KVK will be judged on the basis of work done during the five years preceding the year of the award according to the following criteria:</p> <ol data-bbox="776 861 1503 1922" style="list-style-type: none"> <li data-bbox="776 861 1370 890">i. The organizational and functional development. <li data-bbox="776 924 1386 953">ii. Out put and out come of each mandated activity. <li data-bbox="776 986 1503 1048">iii. The nature and quality of interaction with different stake holders <li data-bbox="776 1081 1503 1185">iv. The nature and quality of interaction with the relevant line departments of the State Government in the implementation of its programmes of activities. <li data-bbox="776 1218 1503 1280">v. The socio-economic impact of the various programmes of activities of the KVK <li data-bbox="776 1313 1503 1417">vi. long term trainings (one month and long duration) organized indicating number of farmers (Gender/SC/ST/OBC etc) benefitted. <li data-bbox="776 1446 964 1475">vii. Publications <li data-bbox="776 1508 1503 1570">viii. Productivity and profitability enhancement of FLD farmers (with documentary evidence) <li data-bbox="776 1603 1208 1632">ix. Livelihood security of the farmers <li data-bbox="776 1665 1159 1694">x. Creation of job opportunities. <li data-bbox="776 1728 1159 1757">xi. Skill development of farmers. <li data-bbox="776 1790 1175 1819">xii. Entrepreneurship development <li data-bbox="776 1852 1159 1881">xiii. Success Stories documented <li data-bbox="776 1914 1127 1943">xiv. Revolving fund generated |

| Name of the Award | Eligibility and Evaluation criteria |
|--|---|
| <p>Team Research Award for Outstanding Inter-disciplinary Team Research in Agricultural and Allied Sciences</p> | <p>xv. External funding raised.</p> <p>xvi. Innovation introduced in Programme execution.</p> <p>Eligibility Criteria</p> <p>All agricultural scientists engaged in interdisciplinary team research in India in the specified subject areas are eligible. The team must have scientists level representation from a minimum of three well recognized disciplines and may also have technical officers (T -6 and above.) They must have been working on an integrated research project dealing with an inherently interdisciplinary problem in a system based, problem solving mode. The final phase of the research work including its field validation must have been completed during the five years preceding the year of the award. Each member of the team must have remained its active member continuously for at least three years preceding the year of the award. Documentary evidence should be provided that the project has been running/has run continuously for atleast five years at the time of submission of the application .The award is not limited to NARS i.e. Agricultural Scientists outside NARS are also eligible if they meet the eligibility criteria as mentioned above</p> <p>Evaluation Criteria</p> <p>(a) Inherently interdisciplinary nature of the research problem</p> <p>(b) Technological, socio-economic relevance and priority of the research project</p> <p>(c) Integrated organization and complementary quality of the tasks taken up by individual members of the team.</p> <p>(d) Principal outcome of the research work and their potential in meeting the core objectives of the research project</p> <p>(e) Acceptability of the recommendation by the users.</p> <p>(f) Actual impact of the recommendations on the production, productivity, profitability and sustainability of the target system</p> <p>(g) Quality of the publications arising out of the research work done.</p> <p>(h) Proof that the project was conceived and sanctioned as an inter-disciplinary project.</p> |

Statement-II*ICAR Awards-2007*

| Sl. No. | Awardees Name |
|---------|--|
| I | JAWAHARLAL NEHRU AWARD FOR POST-GRADUATE AGRICULTURAL RESEARCH, 2007 |
| 1. | Dr. Sanjay B. Patil |
| 2. | Dr. R. Narasimman |
| 3. | Dr. P. Azhahianambi |
| 4. | Dr. Veeanki Girija Shankar |
| 5. | Dr. P.N. Sivalingam |
| 6. | Dr. Shankarappa K.S. |
| 7. | Dr. C. Sudhalakshmi |
| 8. | Dr. Sangeeta Mohanty |
| 9. | Dr. Eguru Sreenivasa Rao |
| 10. | Dr. Resmi Paul |
| 11. | Dr. Kundan Kumar Jain |
| 12. | Dr. Narendra Kumar Gontia |
| 13. | Dr. Samit Kumar Nandi |
| 14. | Dr. Richard Churchil |
| 15. | Dr. S. Sureshkumar |
| 16. | Dr. Asha P.S. |
| 17. | Dr. Malay Naskar |
| 18. | Dr. S. Gurunathan |
| II | PUNJAB RAO DESHMUKH WOMAN AGRICULTURAL SCIENTIST AWARD |
| 19. | Dr. C. Vijayalakshmi |
| 20. | Dr. S. Vennila |
| III | CHAUDHRY CHARAN SINGH AWARD FOR THE YEAR 2007 |
| 21. | Dr. Mahendra Madhup |

| Sl. No. | Awardees Name |
|---------|---|
| IV | JAGJIVAN RAM KISAN PURUSKAR-2007 |
| 22. | Shri Mekalal Lakshmi Narayana |
| 23. | Shri Dada Sadhu Boadke |
| V | N.G. RANGA Farmer AWARD-2007 |
| 24. | Shri Gangaraju Vankata Rama Raju |
| VI | CHAUDHARY DEVI LAL OUTSTANDING All India Coordinated research Project (AICRP) AWARD- 2007 |
| 25. | AICRP ON Tuber Crops Thiruvananthapuram, Kerala |
| VII | VASANT RAO NAIK AWARD/For Dryland Agriculture-2007 |
| 26. | Dr. N. Sahoo |
| 27. | Dr. S.K. Jena |
| 28. | Dr. Pi. Nanda |
| 29. | Dr. Madhumita Das |
| 30. | Dr. P.S. Brahmanand |
| 31. | Dr. R.K. Mohanty |
| VIII | SARDAR PATEL OUTSTANDING ICAR INSTITUTES AWARD-2007 |
| 32. | Acharya N.G. Ranga Agricultural University, Rajendranagar, Hyderabad |
| 33. | Central Marine Fisheries Reserarch Institute, Kochi |
| 34. | Vivekananda Parvatiya Krishi Anusandhan Sansthan, Almora |
| IX | FAKHRUDDIN ALI AHMED AWARD FOR AGRICULTURAL RESEARCH IN TRIBAL AREAS FOR THE BIENNIUM |
| 38. | Dr. Chandra Bhushan Pandey |
| 39. | Dr. S. Ghoshal Chaudhari |
| 40. | Dr. Maharani Din |

| Sl. No. | Awardees Name |
|---------|---|
| X. | BHARAT RATNA DR. C. SUBRAMANIAM AWARD FOR OUTSTANDING TEACHERS FOR THE BIENNIUM |
| 41. | Dr. K. Vanagamudi |
| 42. | Dr.(Ms.) Prem Dureja |
| 43. | Dr. B.R. Yadav |
| 44. | Dr. Satish Kulkarni |
| 45. | Dr. V.H. Rao |
| 46. | Dr. Veer Singh |
| 47. | Dr. S.K. Tewari |
| XI. | ICAR AWARD FOR OUTSTANDING INTERDISCIPLINARY TEAM RESEARCH IN AGRICULTURE AND ALLIED SCIENCES FOR THE BIENNIUM |
| 48. | Dr. D.K. Garg and Team |
| 49. | Dr. H.S. Gupta and Tam |
| 50. | Dr. Tapas Bhattacharyya and Team |
| 51. | Dr. Sanjeev Kumar Tyagi and Team |
| 52. | Dr. George V. Thomas and Team |
| 53. | Dr. J.K. Jena and Team |
| 54. | Dr. R.K. Singh and Team |
| 55. | Dr. Raj Narayan and Team |
| 56. | Dr. Abraham K. Joseph and Team |
| XII. | DR. RAJENDRA PRASAD PURUSKAR FOR TECHNICAL BOOKS IN HINDI IN THE FIELD OF AGRICULTURE AND ALLIED SCIENCES FOR THE BIENNIUM |
| 57. | Dr. Prem Kishore |
| 58. | Dr. B.N. Sharda |
| 59. | Dr. J.P. Jual |
| 60. | Dr. Alok Kumar Sikka |

| Sl. No. | Awardees Name |
|-------------------------|---|
| 61. | Dr. Ramesh Chander Maheshwari |
| 62. | Dr. Ramesh Somvanshi |
| 63. | Dr. Shiv Chander Dubey |
| 64. | Dr. Ajay Kumar Shinde |
| 65. | Dr. Brij Narayan Singh |
| ICAR AWARDS-2008 | |
| I. | JAWAHARLAL NEHRU AWARD for POST- GRADUATE AGRICULTURAL RESEARCH, 2008 |
| 1. | Dr. Rakesh Singh |
| 2. | Dr. G. Velu |
| 3. | Dr. Dipnarayan Saha |
| 4. | Dr. Rekha Devi K |
| 5. | Dr. Vidya Mulimani |
| 6. | Dr. C. Lakshminarayana.Reddy |
| 7. | Dr. C. Narayanaswamy |
| 8. | Dr. Partha Pratim Adhikary |
| 9. | Dr. Amjad Masood Husaini |
| 10. | Dr. Shyamamma, S |
| 11. | Dr. S.Balasubramanian |
| 12. | Dr. Anil Bhardwaj |
| 13. | Dr. Rajendran Thomas |
| 14. | Dr. R.Laha |
| 15. | Dr. Aruna Kumari Gangineni |
| 16. | Dr. Leema Jose |
| 17. | Dr. S. Nedumaran |
| 18. | Dr. Seema Bathla |
| II. | PUNJAB RAO DESHMUKH WOMAN AGRICULTURAL SCIENTIST AWARD |
| 19. | Dr. Sandhya Kranthi |

| Sl. No. | Awardees Name | Sl. No. | Awardees Name |
|---------|---|---------|--|
| 20. | Dr. S. Uma | 39. | Dr. R.S. Marwaha |
| III. | SWAMI SAHAJANAND SARASWAT EXTENSION SCIENTISTS/WORKER AWARD for BIENNUM 2007-08 | 40. | Dr. S.K. Pandey |
| 21. | Dr. P. Jeyakumar | 41. | Dr. Dinesh kumar |
| 22. | Dr. Shalander Kumar | 42. | Dr. Gouranga Kar, |
| 23. | Dr. K. Narayana Gowda | 43. | Dr. Ashwani Kumar |
| IV . | LAL BAHADUR SHASTRI YOUNG SCIENTIST AWARD | 44. | Dr. Ravender Singh |
| 24. | Dr. Pradeep Sharma | 45. | Prof. W.S. Lakra |
| 25. | Dr. Anirban Roy | VIII. | CHAUDHARY DEVI LAL OUTSTANDING All India Coordinated research Project (AICRP) AWARD-2008 |
| 26. | Dr. Sanjay Mothkur Thimma Reddy | 46. | AICRP ON ARID LEGUMES |
| 27. | Dr. Gopinath K.A | IX. | VASANT RAO NAIK AWARD for Dryland Agriculture-2008 |
| 28. | Dr. V.B. Patel | 47. | Dr. Manivannan Sandrasekaran |
| 29. | Dr. Mohammed Shafiq Alam | 48. | Dr. Veeratayya Sidweerayya Korikanthimath |
| 30. | Dr. Amlan Kumar Patra | X. | SARDAR PATEL OUTSTANDING ICAR INSTITUTES AWARD-2008 |
| 31. | Dr. Sameer Shrivastava | 49. | Central Rice Research Institute |
| 32. | Dr. Suresh A. Kurup | 50. | Directorate of Oil seeds Research |
| V. | CHAUDAHRY CHARAN SINGH AWARD for the year 2008, jointly | XI. | RAFI AHMED KIDWAI AWARD-2008 |
| 33. | Shri Dilip Kumar Yadav | 51. | Dr. K.C.Bansal |
| 34. | Shri Som Dutt | 52. | Dr. S.K.Rao |
| VI. | JAGJIVAN RAM KISAN PURUSKAR-2008 | 53. | Dr. P.S. Minhas |
| 35. | Shri G. Nagarathnam Naidu | 54. | Dr. Sushil Kumar Kamra |
| 36. | Shri. Veera Kempanna | 55. | Dr. Gaya Prasad |
| VII. | N.G. RANGA Farmer AWARD-2008 | XII. | NATIONAL KRISHI VIGYAN KENDRA AWARD, 2008 |
| 37. | Shri Shashi Kumar | 56. | Krishi Vigyan Kendra, Satna |
| VII. | HARI OM ASHRAM TRUST AWARD for the BIENNIUM (2007-08) | 57. | Krishi Vigyan Kendra, (North Goa) |
| 38. | Dr. Shailaja Hittalmani | 58. | M yrada Krishi Vigyan Kendra |

| Sl. No. | Awardees Name | Sl. No. | Awardees Name |
|-------------------------|--|---------|--|
| ICAR AWARDS-2009 | | III. | N.G. RANGA Farmer AWARD-2009 |
| I. | JAWAHARLAL NEHRU AWARD for POST-GRADUATE AGRICULTURAL RESEARCH, 2009 | 23. | Shri Bandaru Srinivasa Rao |
| 1. | Dr. Balram Marathi | M. | ICAR AWARD FOR OUTSTANDING INTERDISCIPLINARY TEAM RESEARCH IN AGRICULTURE AND ALLIED SCIENCES FOR THE BIENNIUM 2007-2008 |
| 2. | Dr. Nemappa Gangappa Hanamaratti | 24. | Dr. AMAR NATH SRIVASTAVA |
| 3. | Dr. Riaz Ahmad Shah | 25. | Dr. S.K. Rao |
| 4. | Dr. Ashutosh | 26. | Dr. (Mrs.) S. Rao |
| 5. | Dr. Mala Mukherjee | 27. | Dr. Rajesh K. Varma |
| 6. | Dr. Satendra Kumar Mangrauthia | 28. | Dr. Mohan S. Bhale |
| 7. | Dr. Sharmistha Pal | 29. | Dr. Dharendra Khare |
| 8. | Dr. J. Kusuma Grace | 30. | Dr. M.K. Shrivastava |
| 9. | Dr. Sukhen Chandra Das | 31. | Dr. B.D. Ghode |
| 10. | Dr. Mohinder Kaur | 32. | Dr. A.K. Roy |
| 11. | Dr. Jatindra Kumar Sahu | 33. | Dr. D.R. Malaviya |
| 12. | Dr. Indavarapu Srinivas | 34. | Dr. P. Kaushal |
| 13. | Dr. Mhan N.H. | 35. | Dr. A. Chandra |
| 14. | Dr. Konadaka Sri Rajaravindra | 36. | Dr. R.N. Choubey |
| 15. | Dr. Thakur Uttam Singh | 37. | Dr. Ranjan Bhattacharyya |
| 16. | Dr. Mohan Chitradurga Obaiah | 38. | Dr. S. Kundu |
| 17. | Dr. N. Ravi Kumar | 39. | Mr. Ved Prakash |
| 18. | Dr. Kale Narayan Murlidhar | 40. | Dr. B.L. Mina |
| II. | PUNJAB RAO DESHMUKH WOMAN AGRICULTURAL SCIENTIST AWARD | 41. | Dr. Supradip Saha |
| 19. | Dr. V.G. Malathi | 42. | Dr. S.C. Pandey |
| 20. | Dr. D. Nagalakshmi | 43. | Dr. A.K. Srivastva |
| III. | JAGJIVAN RAM KISAN PURUSKAR-2009 | 44. | Dr. H.S. Gupta |
| 21. | Shri Sudhanshu Kumar | 45. | Dr. G.R. Patil |
| 22. | Shri Manindra Mistry | 46. | Dr. R.R.B. Singh |

| Sl. No. | Awardees Name | Sl. No. | Awardees Name |
|---------|---------------------------|---------|---|
| 47. | Dr. A.A. Patel | 74. | Dr. Subrata Dasgupta |
| 48. | Dr. M.J. Solanky | 75. | Dr. Dhananjay Kumar Verma |
| 49. | Dr. S.M. Patel | 76. | Dr. C. Devraj |
| 50. | Dr. Satish Kulkarni | 77. | Dr. Abhijit Mitra |
| 51. | Dr. Surendra Nath B. | 78. | Dr. S.K. Agarwal |
| 52. | Dr. Satish Kulkarni | 79. | Dr. Paritosh Joshi |
| 53. | Dr. B. Surendra Nath | 80. | Dr. Ajay Kumar Sharma |
| 54. | Dr. B.V. Balasubramanyam | 81. | Dr. K.T. Sampath |
| 55. | Dr. Bikash C. Ghosh | 82. | Dr. N.K.S. Gowda |
| 56. | Dr. (Mrs.) Rekha R. Menon | 83. | Dr. D.T. Pal |
| 57. | Dr. J.S. Minhas | 84. | Dr. C.S. Prasad |
| 58. | Dr. Devendra Kumar | 85. | Dr. S. Selvaraju |
| 59. | Dr. T.A. Joseph | 86. | Dr. I.J. Reddy |
| 60. | Dr. S.M. Paul LKhurana | 87. | Mr. T. Chandrappa |
| 61. | Dr. S.K. Pandey | 88. | Dr. P. Krishnamoorthy |
| 62. | Dr. B.P. Singh | 89. | Dr. B. Gansh Kumar |
| 62. | Dr. P.S. Naik | 90. | Dr. K.K. Datta |
| 63. | Dr. Satya Vir Singh | 91. | Dr. P.K. Katiha |
| 64. | Dr. (Mrs.) Madhavi Reddy | 92. | Dr. T. Ravisankar |
| 65. | Dr. M. Krishna Reddy | 93. | Mr. M.K. Barik |
| 66. | Dr. N. Ramachandran | 94. | Dr. P.S. Ananthan |
| 67. | Dr. C. Gopalakrishnan | 95. | Dr. R. Suresh |
| 68. | Dr. S.S. Hebbar | 96. | Dr. G. Vidya Sagar Reddy |
| 69. | Dr. Sampad Kumar Sarkar | V. | FAKHRUDDIN ALI AHMED AWARD FOR AGRICULTURAL RESEARCH IN TRIBAL AREAS FOR THE BIENNIUM 2007-2008 |
| 70. | Dr. Samiran Nandi | 97. | Dr. A.K. Tripathi |
| 71. | Dr. Padmanav Routray | 98. | Dr. Arunava Pattanayak |
| 72. | Dr. Ashis Saha | 99. | Dr. S.V. Ngachan |
| 73. | Dr. Jyotirmaya Mohanty | | |

| Sl. No. | Awardees Name | Sl. No. | Awardees Name |
|---------|---|---------|--|
| 3. | (Indian Council of Agricultural Research) New Delhi-110012 | 17. | Mrs. Alemla Theriah |
| 4. | Indian Institute of Horticultural Research, Hessaraghatta, Bangalore-560089 Karnataka | 18. | Chandra Shekhar Singh |
| 5. | Central Institute for Research on Goats, Makhdoom, Farah-281122, Distt. Mathura (UP) India Jointly With | 19. | Shri Kata Sambasiva Rao |
| 6. | National Research Centre on Plant Biotech- nology, Pusa Campus, New Delhi-110012 | 20. | Shri. Devesh Rameshbhai Patel |
| (iii) | National Krishi Vigyan Kendra Awards 2010 | 21. | Sh. Rosanlal vishwkarma |
| 7. | KVK Bastar; Jagdalpur, Chattisgarh | 22. | Shri. P.N. Surulivel |
| (iv) | Paniabrao Deshmukh Outstanding Woman Scientist Award 2010 | (ix) | Chaudhary Devi Lal Outstanding All India Coordinated Research Project Award 2010 |
| 8. | Dr. (Mrs.) Suri Audilakshmi | 23. | All India Coordinated Project on soil Test Crop Response Correlation Studies Indian Institute of Soil Science, Nabibagh, Berasia Road, Bhopal-462038. |
| 9. | Dr. (Mrs.) Sarla Neelamraju | (x) | Jawaharlal Nehru Award for P.G. Outstanding Doctoral Thesis Research in Agricultural and Allied Sciences 2010 |
| (v) | Jagjivan Ram Abhinav Kisan Puruskar (National) 2010 | 24. | Dr. Chikkappa G. Kariagi |
| 10. | Mr. Ishak Ali (National) | 25. | Dr. Girigowda Manjunath |
| (vi) | N.G. Ranga Farmer Award for Diversified Agriculture 2010 | 26. | Dr. Amolkumar U. Solanke |
| 11. | Shri Kanwal Singh Chauhan | 27. | Dr. Someshwar Bhagat |
| vii | Chaudhary Charan Singh Award for excellence in Journalism in Agricultural Research and Development 2010 | 28. | Dr. B. Parameswari |
| 12. | Shri Hans Raj Nayak | 29. | Dr. Santosh Krishnatrao Deshmukh |
| 13. | Shri M.J. Prabu Jointly With | 30. | Dr. Sunil Kumar Jha |
| 14. | Shri Devendra Upadhyay | 31. | Dr. Vishwanath Sakharam Khandare |
| (viii) | Jagjivan Ram Abhinav Kisan Puraskar (Zonal) 2010 | 32. | Dr. M.R. Manikantan |
| 15. | Shri Ishwar Singh Kundu | 33. | Dr. Ms. Rekha Ravindra Menon |
| 16. | Shri Partho Sarathi Ghosh | 34. | Dr. Ramya Iyer |
| | | 35. | Dr. B.H. Manjunatha Patel |
| | | 36. | Dr. George Ninan |
| | | 37. | Dr. Akila Natarajan |
| | | (xi) | Lal Bahadur Shastri Outstanding Young Scientist Award 2010 |

| Sl. No. | Awardees Name | Sl. No. | Awardees Name |
|---------|--|---------|--|
| 38. | Dr. Raman Meenakshi Sundram | xvi. | Bharat Ratna Dr. C. Subramaniam Award for Outstanding Teachers 2010 |
| 39. | Dr. Anup Das | 50. | Dr. Suresh Walia |
| 40. | Dr. Girish Patil Shivangowda | 51. | Dr. Devki Nandan Kamra |
| xii. | Vasantryao Naik Award for Research Applications in dry land Farming System 2010 | 52. | Dr. Mahesh Chander |
| 41. | Dr. S.K. Dhyani Dr. R.K. Tewari Dr. Ramesh Singh Dr. R.P. Dwivedi Dr. R.S. Yadav, Dr. A. Venkatesh Dr. D. R. Palsaniya | xvii. | Hari Om Ashram Trust Award for the biennium in 2008-09 |
| xiii. | Rafi Ahmed Kidwai Award for Outstanding Research in Agricultural Sciences 2010 | 53. | Dr. Ramasamy Selvarajan |
| 42. | Dr. Jagadish Sanmallappa Bentur | 54. | Dr. Priyabrat Swain Jointly With |
| 43. | Dr. Narpinder Singh | 55. | Dr. Kusumakar Sharma Dr. Narayan Dutta Dr. Ashok Kumar Pattanaik |
| 44. | Dr. Rai Kumar Singh | 56. | Dr. A. Subba Rao Dr. K. Sammi Reddy |
| 45. | Ramesh Chand | 57. | Dr. Alka Goel |
| xiv. | Swami Sahajanand Saraswati Outstanding Extension Scientist Award 2010 | xviii. | Dr Rajendra Prasad Puruskar for technical books in Hindi in Agricultural and Allied Sciences 2010 |
| 46. | Dr. S. Mohan | 58. | Dr. S. Dam Roy Dr. P. Krishnan, Mr. Grinson George, Dr. R.C. Srivastava, Dr. S.K. Verma, |
| 47. | Dr. (Mrs.) Rupasi Tiwari | 59. | Dr. Ram Newaj S.K. Dhyani K.R. Solanki |
| xv. | Fakhruddin Ali Ahmed Award for Outstanding Research in Tribal Farming Systems 2010 | 60. | Dr. Ram Roshan Sharma |
| 48. | Dr. Krishna Kumar Dr. Ajanta Birah Dr. P.K. Singh | | |
| 49. | Dr. S.C. Mukherjee Dr. U.S. Gautam Ratna Nashine | | |

[Translation]

Consumption of Meat and Meat Products

5505. SHRIMATI JYOTI DHURVE: Will the Minister of AGRICULTURE be pleased to state:

(a) the per capita consumption rate of meat and meat products in the country;

(b) whether the total number of animals slaughtered for meat has increased to more than 11 crore in the country;

(c) if so, the details thereof;

(d) whether the export of meat products to foreign countries has substantially increased in the recent years;

(e) if so, the details thereof;

(f) whether the Government proposes to review the Animal Protection Act and suggests amendment to it after

consultation with the State Governments in view of changing scenario of animal production and use causing adverse effect on domestic prices of meat products; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) As per the report on key indicators of 66th round NSS Survey on household consumer expenditure in India (July 2009-June 2010), monthly per capita quantity of consumption of meat (goat meat/mutton, beef/buffalo meat, pork and chicken) is 0.215 kg. in rural areas and 0.327 kg. in urban areas.

(b) and (c) All India estimates of number of animals slaughtered (including poultry birds) for meat production during the year 2009-10 are given below:

In million numbers

| Cattle | Buffaloes | Sheep | Goats | Pigs | Poultry |
|--------|-----------|-------|-------|------|---------|
| 2.48 | 5.88 | 23.27 | 50.71 | 6.75 | 1568.31 |

Source: Basic Animal

Husbandry Statistics, 2010, Department of Animal Husbandry, Dairying and Fisheries. Government of India

(d) and (e) India's export of meat and meat products during 2007-08 to 2009-10 are given below:

| Year | Quantity million tonnes | Value Rs. crore |
|---------|----------------------------|--------------------|
| 2007-08 | 0.498 | 3742.64 |
| 2008-09 | 0.503 | 5362.55 |
| 2009-10 | 0.546 | 6254.56 |

Source: DGCI and S, M/o of Commerce and Industry, Government of India

(f) and (g) Ministry of Environment and Forests is considering to replace the Prevention of Cruelty to

Animals Act, 1960 by a comprehensive Animal Welfare Bill in consultation with other Union Ministries.

[English]

Production of Cashew

5506. SHRI ANTO ANTONY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has any scheme for cashew farmers in the country;

(b) if so, the details thereof; and

(c) the details of production of raw cashew in the country during the last three years, year-wise and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) The Department of Agriculture and Cooperation is implementing two Centrally Sponsored Schemes, viz., (i) Horticulture Mission for North-East and Himalayan States (HMNEH) and (ii) National Horticulture Mission (NHM) in

remaining States and Union Territories of the country for holistic development of horticulture crops including cashew. The cost norms, pattern of assistance for cashew cultivation under these Missions are given at enclosed statement-I.

(c) The details of production of raw cashew in the country during the last three years, year-wise and State-wise are given at enclosed statement-II.

Statement-I

| Production of planting material | | Assistance Provided | |
|---|---|---|---|
| | | HMNEH | NHM |
| 1 | 2 | 3 | 4 |
| Model nursery/Big Nursery (2-4 ha) | Rs. 6.25 lakh/ha | 100% to Public sector limited to Rs. 25 lakh/unit and in case of private sector, credit linked back-ended subsidy @50% of cost, subject to a maximum of Rs. 12.50 lakh/unit for a maximum of 4 ha as project based activity. | |
| Small nursery (1 ha) | Rs. 6.25 lakh | 100% to Public sector in case of private sector, credit linked back-ended subsidy @50% of cost, subject to a maximum of Rs. 3.125 lakh/unit, as project based activity. | |
| Setting up of New Tissue Culture (TC) Units | Rs. 100 lakh/unit | 100% of total cost to Public sector in case of private sector, credit linked back-ended subsidy @50% of cost. Each TC unit will produce a minimum of 15 lakh plants of mandates crops for which protocols are available for commercial use. | |
| Rehabilitation of existing Tissue Culture (TC) units. | Rs. 15 lakh per unit- as Project based activity | 100% to Public sector in case of private sector, credit linked back-ended subsidy @50% of cost. | |
| Import of planting material for trial and demonstration purpose (By State Government, Growers' Associations recognized by NHB/MOA, PSU) | Rs. 10 lakh | 100% of the cost for state Govt. and 75% of cost for Growers' Associations | No provision |
| Area expansion under Hort. Crops | | | |
| Fruits (for a maximum area of 4 ha per beneficiary) | | | |
| High density planting (apple, pear, peach, | Rs. 80,000/ha | 75% of cost i.e. Rs. 60000/ha including the expenditure on | Maximum of Rs. 40,000/ha (50% of cost for meeting |

| 1 | 2 | 3 | 4 |
|--|---------------|---|---|
| mango, guava, litchi, ber, cashew etc.) | | planting material and cost of material and cost of material for INM/IPM, in 3 installments of 60:20:20 subject to survival rate of 75% in 2nd year and 90% in 3rd year. | the expenditure on planting material and cost of material for INM/IPM etc, in 3 installment of 60:20:20 subject to survival rate of 75% in 2nd year and 90% in 3rd Year). |
| Fruit crops other than cost intensive crops using normal spacing | Rs. 40,000/ha | 75% of cost i.e. Rs. 30000/ha including the expenditure on planting material and cost of material for INM/IPM, in 3 installments of 60:20:20 subject to survival rate of 75% in 2nd year and 90% in 3rd year. | Maximum of Rs. 30,000/ha (50% of cost for meeting the expenditure on planting material and cost of material for INM/IPM etc, in 3 installment of 60:20:20 subject to survival rate of 75% in 2nd year and 90% in 3rd Year for perennial crops and for non perennial crops in 2 installments of 75:25 subject to survival rate of 90% in second year). |
| Cashew and Cocoa including replanting | Rs. 40,000/ha | - | Maximum of Rs. 20,000/ha (50% of cost for meeting the expenditure on planting material and cost of material for INM/IPM etc) in 3 installment of 60:20:20 subject to survival rate of 75% in 2nd year and 90% in 3rd Year for a maximum area for a maximum area of 4 ha/beneficiary. |
| Rejuvenation/ Replacement of senile plantations | Rs. 30000/ha | 50% of cost subject to a maximum of Rs. 15000/ha limited to 2 ha per beneficiary. | 50% of the total cost subject a maximum of Rs. 15,000/ha limited to 2 ha/beneficiary. Actual cost to be claimed based on the nature and requirement of the crop to be rejuvenated. |
| Promotion of INM/IPM | Rs. 2000/ha | 50% of the limited to 4 ha/ beneficiary. | |

Statement-II*Production of Raw Cashew in India*

(000 MT)

| State | 2008-09 | 2009-10 | 2010-11 |
|----------------|------------|------------|------------|
| KERALA | 75 | 66 | 71 |
| KARNATAKA | 60 | 53 | 57 |
| GOA | 30 | 26 | 24 |
| MAHARASHTRA | 225 | 198 | 208 |
| TAMIL NADU | 68 | 60 | 65 |
| ANDHRA PRADESH | 112 | 99 | 107 |
| ORISSA | 95 | 84 | 91 |
| WEST BENGAL | 11 | 10 | 11 |
| OTHERS | 19 | 17 | 19 |
| TOTAL | 695 | 613 | 653 |

Source: Directorate of Cashew and Cocoa Development, Department of Agriculture and Cooperation.

National Integration Among Youth

5507. SHRI VIJAY BAHADUR SINGH: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has any schemes to encourage the youth in promoting National Integration;

(b) if so, the details of activities being undertaken under such schemes and the names of the implementing agencies;

(c) the details of funds sanctioned/released during each of the last three years and current year, scheme-wise and State-wise; and

(d) the further steps being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN):

(a) Yes, Madam. The Government is implementing a youth

programme called Promotion of National Integration under the National Programme for Youth and Adolescent Development (NPYAD) Scheme.

(b) The different activities carried out under the programme are holding of National Integration Camps, Inter-State Youth Exchange Programme, Multi-Cultural Activities, National Youth Festival, State youth Festival and National Youth Award. The implementing agencies for holding the National Youth Festival, State Youth Festival and National Youth Awards are the Ministry of Youth Affairs and Sports and the concerned State Governments, whereas, for holding the National Integration Camps, Inter-State Youth Exchange Programme and Multi-Cultural Activities, the implementing agencies are the Recognized/Empanelled All India Level Organizations including the Ministry's own organizations such as Nehru Yuva Kendra Sangthan (NYKS) and National Service Scheme (NSS).

(c) The State-wise details of funds sanctioned/ released to carry out the National Integration Programme during the last three years and current year, are given in enclosed statement.

(d) The Government is in the process of reviewing the scheme and modification, if requires, will be made and implemented in the 12th Five Year Plan.

Statement

State-wise statement showing funds provided under the National Integration Programme during the last three years from 2008-09 to 2010-11 and the current year 2011-12.

| Name of the State | 2008-09 | | 2009-10 | | 2010-11 | | 2011-12 | |
|-------------------|-------------|-------------|-------------|-------------|--------------|-------------|-------------|----------|
| | Sanctioned | Released | Sanctioned | Released | Sanctioned | Released | Sanctioned | Released |
| Andhra Pradesh | 6,46,250 | 3,23,125 | — | — | — | — | — | — |
| Bihar | — | — | 3,53,750 | 1,76,875 | 3,00,000 | 1,50,000 | — | — |
| Delhi * | 4,62,74,000 | 3,3,227,075 | 5,94,07,400 | 3,83,95,575 | 11,19,04,700 | 9,25,54,110 | 8,83,65,000 | — |
| Gujarat | 9,06,000 | 4,53,000 | — | — | — | — | — | — |
| Haryana | 17,68,750 | 8,84,375 | — | — | — | — | — | — |
| Karnataka | — | — | 10,00,000 | 7,50,000 | — | — | — | — |
| Madhya Pradesh | — | — | 3,53,750 | 1,76,875 | — | — | — | — |
| Odisha | 17,10,000 | 8,55,000 | 2,28,00,000 | 1,75,50,000 | — | — | — | — |
| Punjab | 2,15,00,000 | 1,57,50,000 | — | — | — | — | — | — |
| Rajasthan | 38,27,750 | 19,13,875 | 3,53,750 | 1,76,875 | 2,19,53,750 | 2,00,18,069 | — | — |
| Tamil Nadu | — | — | 2,92,500 | 1,46,250 | — | — | — | — |
| West Bengal | 25,91,250 | 12,95,625 | 11,37,500 | 5,68,750 | — | — | — | — |
| Arunachal Pradesh | 3,54,375 | 1,77,188 | — | — | — | — | — | — |
| Assam | 33,72,000 | 16,86,000 | 10,00,000 | 5,00,000 | — | — | — | — |
| Manipur | 21,71,250 | 10,85,625 | 5,85,000 | 2,92,500 | — | — | — | — |
| Meghalaya | — | — | — | — | 1,00,00,000 | 90,00,000 | — | — |
| Nagaland | 7,08,750 | 3,54,375 | 97,20,000 | 87,48,000 | — | — | — | — |
| Uttar Pradesh | 12,34,000 | 6,17,000 | — | — | — | — | — | — |
| Uttarakhand | — | — | 10,00,000 | 7,50,000 | — | — | — | — |

*It may be noted that the allocation shown against Delhi appears to be larger as most of the organizations like NYKS have their Head Quarter in Delhi but the area of their programme implementation is spread all over the country.

Restoration of Monuments/Sites

5508. SHRI MANISH TEWARI: Will the MINISTER OF CULTURE be pleased to state:

(a) the details of archaeological monuments/sites in the country which have been taken up for restoration works by the Government/Archaeological Survey of India (ASI) during each of the last three years and the current year, monument/site-wise and State-wise;

(b) the details of expenditure incurred in this regard during the said period;

(c) whether there has been any delay in the restoration works of these monuments/sites including the Sonar Kella in Jaisalmer and the Bhadra Fort in Ahmedabad;

(d) if so, the details thereof and the reasons therefor;

(e) whether the Government /ASI has any proposal to collaborate with the various State Development Authorities and Municipal Corporations to expedite restoration works of archaeological monuments/sites;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): (a) The details of number of conservation works, taken up at different protected monuments/sites in the country by the Archaeological Survey of India (ASI), State-wise, during the last three years and proposed for the current year are given in enclosed statement-I.

(b) The details of expenditure incurred during the last three years and provision the current financial year are given in enclosed statement-II.

(c) and (d) Conservation work of the monuments is a continuous process which is attended and regularly depending upon the availability of resources and need of repairs. There are no such delays.

(e) to (g) There is no such proposal. However ASI responds to the requests of various to State Governments by execution of conservation works of State protected monuments on deposit works basis.

Statement-I

The number of works taken up for conservation of monuments for last three years and current financial year State wise

| Sl.No. | Name of State | Circle | Number of works executed/proposed | | | |
|--------|-----------------------|-------------|-----------------------------------|---------|---------|-----------------------|
| | | | 2008-09 | 2009-10 | 2010-11 | 2011-12 (Proposed) |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 1. | Uttar Pardesh | Agra | 91 | 87 | 90 | 80 |
| 2. | Maharashtra | Aurangabad | 114 | 26 | 26 | 68 |
| 3. | Karnatak | Bangalore | 201 | 85 | 69 | 78 |
| 4. | Madhya Pradesh | Bhopal | 85 | 103 | 102 | 67 |
| 5. | Odisha | Bhubaneswar | 61 | 48 | 48 | 54 |
| 6. | West Bengal Sikkim | Kolkata | 22 | 40 | 39 | 33 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|-------|---|------------------------|------|------|------|------|
| 7. | Tamil Nadu, Pondicheri | Chennai | 24 | 24 | 24 | 252 |
| 8. | Punjab, Chandigarh and Haryana | Chandigarh | 47 | 57 | 41 | 66 |
| 9. | Uttarakhand | Dehradun | 18 | 16 | 14 | 13 |
| 10. | Delhi | Delhi | 36 | 38 | 38 | 67 |
| 11. | Karnataka | Dharwad | 36 | 50 | 93 | 302 |
| 12. | Goa | Goa | 20 | 18 | 12 | 12 |
| 13. | Assam, Arunachal Pradesh, Manipur, Meghalay Nagaland and Tripura. | Guwahati | 22 | 35 | 87 | 78 |
| 14. | Andhra Pradesh | Hyderabad | 82 | 87 | 101 | 211 |
| 15. | Rajasthan | Jaipur | 42 | 64 | 50 | 62 |
| 16. | Uttar Pradesh | Lucknow | 96 | 101 | 102 | 220 |
| 17. | Bihar and Uttar Pradesh (part) | Patna | 70 | 65 | 69 | 78 |
| 18. | Jharkhand | Ranchi | 7 | 12 | 9 | 9 |
| 19. | Chhattisgarh | Raipur | 67 | 68 | 60 | 91 |
| 20. | Himachal Pradesh | Shimla | 21 | 2 | 10 | 18 |
| 21. | Jammu and Kashmir | Srinagar | 34 | 36 | 26 | 37 |
| 22. | Kerala | Thrissure | 18 | 16 | 16 | |
| 23. | Gujarat | Vadodara | 32 | 37 | 48 | 272 |
| 24. | Maharashtra | Mumbai | 47 | 37 | 46 | 25 |
| 25. | All India | Science Branch | 68 | 65 | 65 | 218 |
| 26. | All India | Horticulture Branch | 221 | 372 | 307 | 325 |
| Total | | | 1582 | 1589 | 1592 | 2787 |

Statement-II

Year-wise expenditure for conservation of monuments under ASI for the last three years and allocation for the current financial year 2011-12.

(Rs. in lakhs)

| Sl.No. | Name of State | Circle/Branch | Expenditure 2008-2009 | Expenditure 2009-2010 | Expenditure 2010-2011 | Allocation 2011-2012 |
|--------|-----------------------------------|------------------------|--------------------------|--------------------------|--------------------------|-------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 1. | Uttar Pradesh | Agra Circle | 774.00 | 738.00 | 828.00 | 575.00 |
| 2. | Uttar Pradesh | Lucknow Circle | 1201.39 | 1371.00 | 1820.99 | 1140.00 |
| 3. | Maharashtra | Aurangabad Circle | 285.00 | 590.00 | 374.47 | 345.00 |
| 4. | Maharashtra | Mumbai Circle | 465.15 | 500.00 | 431.18 | 390.00 |
| 5. | Karnataka | Bangalore Circle | 1088.94 | 1200.00 | 1380.56 | 1075.00 |
| 6. | Karnataka | Dharwad Circle | 423.64 | 619.46 | 1076.86 | 974.00 |
| 7. | Madhya Pradesh | Bhopal Circle | 997.96 | 674.33 | 700.99 | 680.00 |
| 8. | Odisha | Bhubaneshwar Circle | 234.16 | 276.49 | 300.06 | 310.00 |
| 9. | West Bengal, Sikkim | Kolkata Circle | 419.34 | 435.23 | 544.00 | 550.00 |
| 10. | Tamil Nadu, Puducheri | Chennai Circle | 505.00 | 460.50 | 580.00 | 575.00 |
| 11. | Punjabi Haryana | Chandigarh Circle | 512.48 | 694.46 | 753.25 | 585.00 |
| 12. | Himachal Pradesh | Shimla Circle | 118.00 | 70.87 | 87.08 | 90.00 |
| 13. | Delhi | Delhi Circle | 728.64 | 1747.00 | 1220.94 | 1035.00 |
| 14. | Goa | Goa Circle | 118.00 | 120.61 | 131.00 | 136.00 |
| 15. | N.E. States, except Sikkim | Guwahati Circle | 175.25 | 135.08 | 189.94 | 185.00 |
| 16. | Rajasthan | Jaipur Circle | 280.00 | 275.55 | 400.93 | 515.00 |
| 17. | Andhra Pradesh | Hyderabad Circle | 865.00 | 610.00 | 695.77 | 580.00 |
| 18. | Bihar and Uttar Pradesh (Part) | Patna Circle | 377.72 | 314.99 | 414.99 | 420.00 |
| 19. | Jammu and Kashmir | Srinagar Circle | 405.30 | 338.44 | 315.12 | 290.00 |
| 20. | Kerala | Thrissur Circle | 286.17 | 300.01 | 367.05 | 320.00 |
| 21. | Gujarat | Vadodara Circle | 405.62 | 459.98 | 549.93 | 625.00 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|-------|-----------------|------------------------------------|----------|----------|----------|----------|
| 22. | Uttaranchal | Dehradun Circle | 169.40 | 130.52 | 172.03 | 165.00 |
| 23. | Chhattisgarh | Raipur Circle | 285.00 | 332.00 | 383.55 | 330.00 |
| 24. | Jharkhand | Ranchi Circle | 78.45 | 64.75 | 73.84 | 70.00 |
| 25. | Mini Circle Leh | | | | 56.63 | 92.00 |
| | | Chemical Preservation (All India) | 555.36 | 655.45 | 507.46 | 535.00 |
| | | Horticultural Activity (All India) | 1743.63 | 2185.71 | 1796.07 | 1550.00 |
| Total | | | 13498.60 | 15300.43 | 16152.69 | 14137.00 |

Mumbai-Delhi Food Corridor

5509. SHRI RUDRA MADHAB RAY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government proposes to introduce Mumbai-Delhi food corridor to meet the shortage of fruits and vegetables in Delhi;

(b) if so, the details thereof;

(c) whether the Government proposes to open such a corridor between Odisha-Delhi since Odisha is major producer of ginger, garlic and turmeric which are sold at high prices in Delhi; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) and (b) Madam, no such proposal for establishing a food corridor is under consideration. However, Government initiated steps to introduce insulated and ventilated railway rakes between Mumbai – Bhusawal – Azadpur/New Delhi for transportation of fruits and vegetables.

(c) and (d) No such programme is under consideration at the moment.

[Translation]

Construction of CWG Flats

5510. SHRI JAGDISH SHARMA: Will the MINISTER OF URBAN DEVELOPMENT be pleased to state:

(a) whether the Government has received any report from the Central Building Research Institute (CBRI) wherein irregularities in the construction of CWG flats have been pointed out;

(b) if so, the details thereof alongwith the main issues raised in the said report;

(c) the reaction of the Government thereto;

(d) whether it has been reported that plasters are coming out of the walls and seepage is taking place at the basement of the flats constructed in the CWG Village; and

(e) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) to (c) Delhi Development Authority (DDA) has informed that the construction of CWG flats was undertaken by it under Public Private Partnership (PPP) mode. M/s Emaar MGF Construction Pvt. Ltd. was appointed as the private

partner to construct these flats. DDA had appointed CBRI for quality assurance during the construction. During the period of construction CBRI had submitted 13 reports containing its observations and recommendations. The defects mainly pointed out by the CBRI during the construction were lack of cover with the reinforcement, improper beam column joints at few places, improper alignments of few columns and the waterproofing treatment of the basement. All reports of CBRI were forwarded by DDA to the Developer for rectification and majority of these defects were rectified by the agency except seepage of the basement. The compliance reports of all the reports of the CBRI after correction were given by the Developer to CBRI which noted down the same in its subsequent reports. Except for the waterproofing of the basement, most of other defects were rectified by the Project Developer but due to paucity of time, the waterproofing could not be attended to before the Games. After the Games, DDA appointed a Committee for Technical and Quality Audit with Dr. P.S. Rana (former Chairman Hudco) as Chairman and Engineer Member, DDA and Prof. A.K. Gupta of Delhi Technical University as Members. The defects pointed out by this Committee along with the waterproofing of the Basement are being rectified by the Project Developer.

(d) DDA has also informed that no plaster was coming out from the walls during the Games. However, it is true that due to seepage, water was coming in the basement. Neither CBRI nor the technical and quality audit report has pointed out any defect in the plaster.

(e) DDA has further informed that it has directed the Developer to rectify all the defects including seepage in the basement. A methodology for rectification of the seepage of the basement has been got approved from the IIT Delhi and the same is being implemented by the Project Developer at the site. All other small defects along with seepage are also being rectified by the Project Developer and will be completed by 31-12-2011.

[English]

SICK FPIs

5511. SHRI A. VIKRAMBHAI ARJANBHAI MADAM:
Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether many Food Processing Industries (FPIs) running in various States are becoming sick due to the burden of Government taxes;

(b) if so, the details thereof, State-wise;

(c) the percentage of such industries which have become sick during the last three years; and

(d) the steps taken/being taken by the Government to revive the sick industries?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) to (d) The Ministry of Food Processing Industries neither maintains the data on sick industries due to burden of Government taxes in the country nor takes any steps for revival of sick Food Processing Industries. However, in order to assist the Small entrepreneurs and domestic agro-processing industries, the Scheme for Technology Upgradation/Establishment/Modernisation of Food Processing Industries is specifically aimed at creation of new processing capacity and up-gradation of existing processing capabilities, including Milk, Fruit and Vegetables, Meat, Poultry, fishery, wine, consumer items, oil seeds, rice milling, flour milling, pulse etc. Ministry of Food Processing Industries extends financial assistance in the form of grant-in-aid to entrepreneurs @ 25% of the cost of Plant and machinery and Technical Civil Works subject to a maximum of Rs. 50 lakhs in general areas (33.33% subject to a maximum of Rs. 75 lakhs in North Eastern and difficult areas). During 2007-08 to 2011-12 total 2532 Food Processing Industries have been assisted with an amount of approx. Rs. 41463.414 lakhs (as on 03-08-2011).

[Translation]

CWG Reports

5512. SHRI BHUDEO CHOUDHARY:

SHRI RADHA MOHAN SINGH:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the details of the reports submitted in connection with alleged irregularities and corruption in the conduct of XIX Commonwealth Games;

(b) the details of response of the agencies authorities, State Government etc. thereof; and

(c) the follow-up action being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN):

(a) The High Level Committee (HLC) headed by Shri V.K. Shunglu has submitted 6 Reports. These relate to (1) Host Broadcasting (2) Commonwealth Games Village (3) City Infrastructure. (4) Games Venues (5) Organizing Committee (6) Organizing and Conduct of CWG D-2010. The HLC in its various Reports has cited instances of irregularities, procedural lapses, delay in execution of the works, financial loss to the Government, favouring of Contractors, not following the proper procedure in awarding contracts, use of sub standard material and purchase of material at higher cost, irregular appointment of various staff/consultants, lack of supervision/control over the contractors/staff etc. The High Level Committee has in some cases also recommended investigations by various agencies.

(b) In the matter related to award of contract by Prasar Bharati to a private company, a case has been registered against CEO of Prasar Bharati and one private individual. A GoM has considered the observations made by the HLC regarding the relationship between the Government and Prasar Bharati and the CEO and the Prasar Bharati Board and the Ministry of Information and Broadcasting has done a comprehensive review of the provisions of the Prasar Bharti Act and has recommended certain amendments to the Act. Other matters relating to alleged forgery, falsification, record creation have been referred to the Central Bureau of Investigation (CBI) and Directorate of Enforcement for taking necessary action. The CBI has already registered 5 cases related to Overlays, Queens Baton Relay, Timing, Scoring and Result System and Merchandizing and Licencing, against 14 officials of the Organizing Committee including its erstwhile Chairman and 13 others. 3 cases have also been registered by CBI in matters related to Shivaji and

Talkatora Stadiums against 11 officials of NDMC, 2 officials of CPWD and some private entities. Similarly 1 case, pertaining to the Lawn Bowls venue at Jawaharlal Nehru Stadium has been registered against 7 officials of DDA and CPWD and a private company. In the case of Barapullah Project of Government of Delhi, a case has been registered by CBI against 8 officials of PWD of Government of Delhi and 2 private companies/ individuals and in the matter of Street Lighting project of MCD, a case has been registered against 6 officials of MCD and one private entity. Apart from the Central Bureau of Investigation, the Enforcement Directorate and the Income Tax authorities are also investigating alleged irregularities. The Central Vigilance Commission (CVC) is also examining various complaints regarding the Games. The other recommendations of the HLC including those related to corrective action are also being examined carefully by the Government in consultation with the Ministries concerned.

(c) A new Group of Ministers have been constituted to examine the replies/comments of the various Ministries/ Departments/Government and other executing agencies furnished by them on the observations/recommendations of the High Level Committee.

[English]

CAG Report on CWG

5513. SHRI NEERAJ SHEKHAR:

SHRI YASHVIR SINGH:

DR. PRASANNA KUMAR PATASANI:

SHRIMATI JAYAPRADA:

SHRI VIJAY BAHADUR SINGH:

SHRI RUDRA MADHAB RAY:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Comptroller and Auditor General of India (CAG) has submitted its report on Commonwealth Games (CWG), 2010 to the Government;

(b) If so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN):

(a) Yes, Madam. The report has been presented to the Parliament on 5-8-2011.

(b) and (c) The report will be examined and action taken in due course as per laid down procedure.

Civilian Counselors

5514. SHRI GAJANAN D. BABAR:

SHRI ANANDRAO ADSUL:

SHRI ADHALRAO PATIL SHIVAJI:

SHRI DUSHYANT SINGH:

SHRI DHARMENDRA YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to nominate civilian counselors for redressal of grievances of citizens without going into the drill of filing FIRs;

(b) if so, the details thereof and the time by which the final decision is likely to be taken in this regard;

(c) whether there is any proposal to set up Community Counseling Center in each police station in the country as a first stop for interface with aggrieved citizens; and

(d) if so, the time by which this scheme is likely to be implemented in country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) As per the Seventh Schedule to the Constitution of India "Police" and "Public Order" are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/ Union Territory Administrations. The Union Government, however, attaches the highest importance to prevention of crime and therefore, has been advising the State Governments/UT Administrations from time to time to give more attention to the administration of the criminal justice

system with emphasis on prevention and control of crime. Ministry of Home Affairs has sent a detailed advisory dated 16th July, 2010 to all State Governments/UT Administrations wherein States/UTs. Have been advised, *inter alia*, to encourage the community policing initiatives in the area of every Police Station. States/UTs may consider setting up Community Counseling Centers (CCC) at the Police Stations for resolution of conflicts especially affecting women, children and other vulnerable sections of the society. It was *inter alia* suggested that assistance of eminent personalities of the area, NGO and other Government agencies may be taken to sustain the CCCs, and that personal counseling must be provided to resolve family disputes.

Temple Entry

5515. SHRI MOHAN JENA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the incidents of restriction on the entry of the scheduled caste people in temples have been reported;

(b) if so, the details thereof, State-wise including Odisha;

(c) whether the Government is contemplating to bring in a comprehensive legislation in view of the non-implementation of temple entry authorisation Act in various States; and

(d) the steps being taken by the Union Government to prevent the practice of untouchability in temples and punish the perpetrators of this inhuman practices?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Instances have been reported in the media regarding alleged restriction of entry of the Scheduled caste people in temples.

(b) Data on incidents on restriction of entry of Schedule Caste people in temples is not maintained centrally. As per information provided by Odisha Government, two incidents have been reported in the

last five years, one at Jagannath temple at Keredagada under Rajnagar P.S., Dist. Kendrapara and another at Kali Temple at Nuapada Village under Brahmagiri P.S., Dis. Puri, where persons belonging to Scheduled Castes were barred entry into temple by General Castes people. In both the cases, State Government has registered cases against the accused.

(c) As per the Seventh Schedule to the Constitution of India "Police" and "Public Order" are State subjects and, as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, including crime against SCs and STs, lies with the State Governments/Union Territory Administrations. However, Government of India is committed to prevent and combat crimes against vulnerable sections of the society, including Dalits, Scheduled Castes and Scheduled Tribes (SCs and STs). The current provisions under Protection of Civil Rights 1955 are adequate deterrent to prevent any such crime.

(d) Under section 3 (a) of Protection of Civil Rights 1955, preventing any person to enter into any place of worship which is frequented by persons professing same religion is punishable with imprisonment and pecuniary fine. The act is stringently followed by all the State Governments and Union territory administrations.

[Translation]

Allocation for Agriculture and Allied Sector

5516. SHRI RAM SINGH KASWAN:

SHRI HEMANAND BISWAL:

SHRI JAYANT CHAUDHARY:

Will the Minister of AGRICULTURE be pleased to state:

(a) the total spent on agriculture in the country during each of the last three years and the percentage of Gross Domestic Product (GDP);

(b) the amount spent on dairy development in the country out of them during the said period and the percentage of GDP, State-wise;

(c) the amount allocated or proposed to be allocated for the year 2011-12 for agriculture and dairy development and the extent to which it is less or more in comparison to the last two years;

(d) the amount allocated to States for agriculture and dairy development during the Tenth and Eleventh Five Year Plans, year-wise;

(e) the contribution of dairy sector to the GDP of the country, State-wise including Odisha; and

(f) the road map for dairy development during the Twelfth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) to (e) The total spent on agriculture including dairy development in the country and the corresponding percentages of Gross Domestic Product (GDP) in the Agriculture and Allied Sectors at current prices during each of the last three years (i.e. 2008-09, 2009-10 and 2010-11), is given in the enclosed statement.

While, estimating GDP in the Agriculture and allied Sectors, CSO works out subsectoral GDP estimates only for Agriculture subsector which includes livestock, forestry & logging subsector and fishing subsector. No separate estimate is available for dairy development.

Agriculture is a State subject. Government of India supplements state efforts through fund allocations under Central Sector and Centrally Sponsored Schemes. The amount allocated for agriculture including dairy development during the Tenth and Eleventh Five Year Plans, year-wise is also given in the above mentioned enclosed statement.

(f) During the Twelfth Plan, the dairy sector will be strengthened under the proposed National Dairy Plan.

Statement*Outlay and Expenditure Ministry of Agriculture*

(Rs. in crore at current prices)

| Sl. No. | D/o Agri. and Coop. | D/o Animal Husbandry Dairying and Fisheries | D/o Agricultural Research and Education | Total | GDP Agriculture and Allied Sector at current prices | Total Spent on Agriculture as percentage of GDP of Agriculture and allied Sector |
|--------------------------------|------------------------|--|---|--------------|--|--|
| A. Tenth Plan Outlay | 13200 | 2500 | 5368 | 21068 | | |
| I. 2002-03 (BE) | 2167 | 300 | 775 | 3242 | | |
| 2002-03 (Expenditure) | 1655.94 | 230.26 | 680.56 | 2566.76 | | |
| II. 2003-04(BE) | 2167 | 300 | 775 | 3242 | | |
| 2003-04 (Expenditure) | 2050.34 | 269.35 | 748.98 | 3068.67 | | |
| III. 2004-05(BE) | 2670 | 500 | 1000 | 4170 | | |
| 2004-05 (Expenditure) | 2675.61 | 563.45 | 816.01 | 4055.07 | | |
| IV. 2005-06 (BE) | 4209.32 | 669.08 | 1150 | 6028.4 | | |
| 2005-06 (Expenditure) | 3847.46 | 589.16 | 1046.75 | 5483.37 | | |
| V. 2006-07 (BE) | 4840 | 777 | 1350 | 6967 | | |
| 2006-07 (Expenditure) | 4677.7 | 677.2 | 1283.21 | 6638.11 | | |
| B. Eleventh Plan Outlay | 66577 | 8174 | 12588 | 87339 | | |
| I. 2007-08 (BE) | 5560 | 910 | 1620 | 8090 | | |
| 2007-08 (Expenditure) | 7055.76 | 782.21 | 1280.34 | 9118.31 | 836518 | 1.1 |
| II. 2008-09 (BE) | 10105.67 | 1000 | 1760 | 12865.67 | | |
| 2008-09 (Expenditure) | 9464.14 | 865.05 | 1629.97 | 11959.16 | 928943 | 1.3 |
| III. 2009-10(BE) | 11340 | 1100 | 1760 | 14200 | | |
| 2009-10 (Expenditure) | 10625.02 | 870.7 | 1707.01 | 13202.73 | 1089297 | 1.2 |
| IV. 2010-11 (BE) | 15075 | 1300 | 2300 | 18675 | | |
| 2010-11 (RE) | 17287 | 1257 | 2300 | 20844 | 1386882 | 1.5 |
| V. 2011-12 (BE) | 17172.1 | 1600 | 2800 | 21572.1 | | |

Source: Outlays, BE, RE and Expenditures from Planning Commission and GDP from CSO, Ministry of Statistics and Programme implementation.

Infiltration of Bangladeshis

5517. SHRI GOPINATH MUNDE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether infiltration of Bangladeshis is constantly increasing in the country;

(b) if so, the details thereof during the last three years including the current year;

(c) whether there are reports that the 'labour mafia' of the corporate world is helping in the infiltration of Bangladeshis into the country;

(d) if so, the details thereof; and

(e) the steps taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) Infiltration on Indo-Bangladesh border takes place clandestinely taking advantage of the porous border and through riverine segments and unfenced patches. Such Bangladeshi nationals mingle with the local population on the border due to linguistic, ethnic and cultural similarities and work for relatively lower wages, thus preferred by the contractors. The quantum of infiltrators cannot be determined. However, BSF has apprehended the following nos. of infiltrators during the last three years and the current year.

| Year | Apprehension of infiltrators |
|-----------------------|------------------------------|
| 2008 | 3175 |
| 2009 | 2460 |
| 2010 | 1600 |
| 2011 (Upto 31st July) | |

(e) Government has adopted a multi pronged approach to check illegal cross border activities at Indo-Bangladesh Border which *inter-alia* includes:-

- (i) Construction of fence and patrol roads.
- (ii) Saction of additional BOPs to reduce inter-se distance for effective domination of the border.

(iii) Provision of Hi-Tech equipments like LORROS (Long Reconnaissance and Observation System), BFSR (Battle Field Surveillance Radar), HHTI (Hand Held Thermal Imager), Night Vision Devices/Goggles/NVDs/NVGs) etc.

(iv) Round-the-clock surveillance and patrolling by the Border Guarding Force.

(v) Up-gradation of Intelligence (Int) network and coordination with sister agencies.

(vi) Conduct of special Operations, along the borders and in depth areas.

(vii) Frequent visits to border by Unit Commandant and other senior Officers to supervise effective domination of the border.

Besides above measures, Government has sanctioned additional 16 Battalion of BSF for augmentation of the Security requirements.

[English]

Local Seeds

5518. PROF. RANJAN PRASAD YADAV: Will the Minister of AGRICULTURE be pleased to state:-

(a) the number of seed banks operating in the country and their role in general and particularly the preservation of local seeds, State-wise;

(b) whether local seeds are disappearing from these banks and farmers are discouraged to use them;

(c) if so, the reasons therefor; and

(d) the steps taken by the Government to encourage farmers to use local seeds for agricultural purpose?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): (a) Seed banks are in operation in the States of Andhra Pradesh, Assam, Bihar, Gujarat, Haryana, Karnataka, Maharashtra, Madhya Pradesh, Odisha, Punjab, Rajasthan, Uttarkhand, Uttar Pradesh, West Bengal and Kerala through the State Seed

Corporations/Seeds Development Authority (SSCs) and in Tamil Nadu through State Department of Agriculture. National Seeds Corporation and State Farms Corporation of India also operate Seed Banks at National Level. The objectives of the Seed Bank are to meet requirement of Seed arising due to natural calamities and other unforeseen conditions like drought, floods etc. The certified and foundation seeds of location specific varieties including local varieties which are suitable for such situations are generally kept in the Seed Bank.

(b) to (d) Seed Bank works with a specific mandate to provide alternative seeds in the event of unforeseen calamities, drought etc. For this purpose the concerned State Seed Corporations in consultation with State Agricultural Universities and State Departments of Agriculture identify suitable varieties that can thrive in such areas where drought/floods have been experienced. Such area appropriate varieties are kept in the Seed Bank. However, the National Bureau of Plant Genetic Resources (NBPGR) and national active germplasm sites which are operating as Gene Banks in different states have objectives to collect, characterize, evaluate, conserve and to make available germ plasm including land races, wild species and traditional varieties of different crops for agricultural research purposes. Also, these gene banks conserve local varieties. To encourage farmers/farming communities to conserve and use the local strains for development of new varieties of seeds, the Protection of Plant Varieties and Farmers' Rights Authority under Ministry of Agriculture has instituted Plant Genome Savior Community Awards.

[Translation]

Goat Rearing

5519. SHRIMATI KAISER JAHAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has made some special arrangements for imparting training for improved and commercial goat rearing;

(b) if so, the details thereof,

(c) Whether training centers have been set up/proposed to be set up in the country including Uttar Pradesh; and

(d) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) Yes, Madam.

(b) Central Institute for Research on Goats (CIRG), Makhdoom, District Mathura, an institute of Indian Council of Agricultural Research (ICAR) in Uttar Pradesh provides training on goat rearing for commercial entrepreneurs as well as for rural farmers. Government of India is implementing a credit linked scheme for Integrated Development of Small Ruminants and Rabbits (IDSRR) through NABARD. Under the scheme provision has been made to provide training to selected beneficiaries on goat rearing activity. Existing training/extension infrastructure of the State are made use of for such training.

(c) and (d) Central Institute for Research on Goats, which provides training on goat is located in Uttar Pradesh, State Animal Husbandry Departments and Agriculture/Veterinary Universities also have facilities and programmes for training/orientation of farmers. Establishment of new training centres are not envisaged under IDSRR.

[English]

Terror and Communal Attacks

5520. SHRI P.K. BIJU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports of increasing incidents of terror and communal attacks in the country;

(b) if so, the details thereof and the total number of men, women, children and security personnel killed/injured in such attacks and the estimated financial loss on this account during each of the last three years and the current year, State-wise;

(c) the total number of persons arrested and the action taken against them alongwith the cases solved/unsolved and action taken to solve all the cases during the said period, State-wise; and

(d) the steps taken by the Government to stop such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) No Madam. As per the available inputs, terrorist and communal attacks have decreased in the last three years.

Details of incidents and number of casualties are given below:-

(i) Jammu and Kashmir

| Year | No. of Incidents | No. of SFs Killed | No. of Civilians killed |
|---------------------------|------------------|-------------------|-------------------------|
| 2008 | 708 | 85 | 147 |
| 2009 | 499 | 64 | 78 |
| 2010 | 488 | 69 | 47 |
| 2011 (up to 31-07-2011) | 202 | 19 | 25 |
| (ii) North-Eastern States | | | |
| 2008 | 1561 | 46 | 466 |
| 2009 | 1297 | 42 | 264 |
| 2010 | 773 | 20 | 94 |
| 2011 (up to 31-07-2011) | 338 | 25 | 39 |
| (iii) LWE effected States | | | |
| 2008 | 1591 | 231 | 490 |
| 2009 | 2258 | 317 | 591 |
| 2010 | 2212 | 285 | 718 |
| 2011 (up to 15-08-2011) | 1123 | 93 | 275 |

(iv) After the Mumbai terror attack on 26-11-2008, there was no major terrorist incident in the hinterland in the year 2009. Since 2010 as per the assessment of the Central Intelligence and State Police Agencies, terrorist action was responsible for the following two incidents of bomb blast in the hinterland, viz.,

- 13th February, 2010 – bomb blast at “German Bakery” in Pune.
- 13th July, 2011 – serial bomb blasts at Zaveri Bazar, Opera House and Dadar area of Mumbai.

Apart from the above two, in two separate incidents

of firing and bomb blast on 9th Sept, 2010 near Jama Masjid, Delhi and on 7th December, 2010 at Sheetalaghat, Varanasi, responsibility has been claimed by some terrorist groups. These incidents as well as the claims are under investigation.

Lastly, incidents of bomb blasts which have been reported and are under investigation, in which no pointer/fact suggesting terrorist involvement is available, are:

- 29th March, 2010 – bomb blast at Mehrauli, New Delhi.
- 17th April, 2010 – bomb blast at Chinnaswamy Stadium, Bangalore.

- 25th May, 2011 - bomb blast near High Court in Delhi.

In these terrorist incidents/bomb blasts, as per available information, in all, 45 persons were killed and

236 persons were injured.

(v) Incidents of Communal Attacks during the last three years:-

| Year | No. of Incidents | No. of persons killed | No. of persons Killed |
|-------------------------|------------------|-----------------------|-----------------------|
| 2008 | 656 | 123 | 2272 |
| 2009 | 773 | 123 | 2417 |
| 2010 | 651 | 114 | 2115 |
| 2011 (up to 31-08-2011) | 338 | 53 | 1059 |

(c) The data regarding financial losses, number of persons arrested and number of cases solved/unsolved are not centrally maintained as Law and Order is the State subject as per the VII Schedule of the Constitution.

(d) In order to deal with the terrorism, Government has taken various measures which *inter-alia*, include establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control; augmenting the strength of Central Armed Para Military Forces; effective border management through round the clock surveillance and patrolling on the borders; establishment of observation posts, border fencing, flood lighting, deployment of modem and hi-tech surveillance equipment; up-gradation of Intelligence setup; and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. As a part of steps to counter terrorists threats, the National Intelligence Grid (NATGRID) has been created.

The Prevention of Money Laundering Act has been amended in 2009 to *inter alia*, include certain offences under the Unlawful Activities (Prevention) Act, as predicate offence.

The issue of terrorism has been raised at various multilateral and bilateral fora including in the HS Level bilateral talks and in the Interior/Home Ministers meeting of SAARC. India is a signatory to all the 13 United Nations conventions and protocols dealing with international terrorism. In July 2010 India has also signed MOU with USA to Counter Terrorism. Further, in October 2010, India has acquired membership of Financial Action Task Force (FATF) which is an Inter-governmental body and whose purpose is the development and promotion of national and international policies to combat money laundering and terrorist financing.

MADAM SPEAKER: The House stands adjourned to meet again at 12.00 hours.

11.11 hrs.

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

[MADAM SPEAKER *in the Chair*]

[English]

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Papers to be laid on the Table.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam, I beg to lay on the Table:-

A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003:-

- (1) Statement on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of the Financial Year 2010-2011.

[Placed in Library, See No. LT 5111/15/11]

- (2) Statement on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of the first Quarter of the Financial Year 2011-2012.

[Placed in Library, See No. LT 5112/15/11]

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the South Central Zone Cultural Centre, Nagpur, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Central Zone Cultural Centre, Nagpur, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 5113/15/11]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and

Museology, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2009-2010.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 5114/15/11]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum, Allahabad, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Allahabad Museum, Allahabad, for the year 2009-2010.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 5115/15/11]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): Madam, I beg to lay on the Table:-

- (1) A copy of the Notification No. S.O. 2689(E) (Hindi and English versions) published in Gazette of India dated the 1st November, 2010, appointing the 2nd day of November, 2010, as the dated on which the provisions of the Code of Criminal Procedure (Amendment) Act, 2010 shall come into force issued under sub-section (2) of Section a of the said Act.

[Placed in Library, See No. LT 5116/15/11]

- (2) A copy of the 41st Annual Assessment Report (Hindi and English versions) regarding the programme for accelerating the spread and

[Shri Mullappally Ramachandran]

development of Hindi and its progressive use for the various official purposes of the Union and its implementation, for the year 2009-2010.

[Placed in Library, See No. LT 5117/15/11]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Madam, on behalf of Shri Namu Narain Meena, I beg to lay on the Table:-

A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (1) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 13 of 2011-12)-Performance Audit of the National Institutes of Technology (NIT)-Department of Higher Education, Ministry of Human Resource Development for the year ended March, 2010.

[Placed in Library, See No. LT 5118/15/11]

- (2) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 16 of 2011-12)-Compliance Audit Observations for the year ended March, 2010.

[Placed in Library, See No. LT 5119/15/11]

- (3) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 17 of 2011-12)-Autonomous Bodies (Performance Audit) for the year ended March, 2010.

[Placed in Library, See No. LT 5120/15/11]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): Madam, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Himachal Pradesh Agro Industries

Corporation Limited, Shimla, for the year 2009-2010.

- (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 5121/15/11]

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- (i) S.O. 1732(E) in Gazette of India dated the 26th July, 2011, notifying the specifications valid a period of three years in respect of the customized fertilizers to be manufactured by the manufacturers of such fertilizers, mentioned therein.

- (ii) S.O. 1733(E) in Gazette of India dated the 26th July, 2011, making certain amendments in the Notification No. S.O. 977(E) dated 9th November, 1987.

- (iii) S.O. 1893(E) published in Gazette of India dated the 12th August, 2011, fixing the specifications in respect of three new fertilizers imported in India for a period of two years from the date of publication of this order in the Official Gazette for the purpose of sale of the same in India for the use of agriculture.

[Placed in Library, See No. LT 5122/15/11]

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOU-DHURY MOHAN JATUA): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of

Mass Communication, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 2009-2010.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 5123/15/11]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): Madam, I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949:-

- (i) The Central Reserve Police Force Group Sub-Inspector (Stenographer), Inspector (Stenographer) and Subedar Major (Stenographer) Amendment Rules, 2011 published in Notification No. G.S.R. 478(E) in Gazette of India dated the 24th June, 2011.

- (ii) The Central Reserve Police Force Inspector (Hindi Translator), and 576 Subedar Major (Hindi Translator) Amendment Recruitment Rules, 2011 published in Notification No. G.S.R. 479(E) in Gazette of India dated the 24th June, 2011.

- (iii) The Central Reserve Police Force Sub-Inspector (Ministerial), Inspector (Ministerial) and Subedar Major (Ministerial) Amendment Recruitment Rules, 2011 published in Notification No. G.S.R. 480(E) in Gazette of India dated the 24th June, 2011.

[Placed in Library, See No. LT 5124/15/11]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of the Border Security Force Act, 1968:-

- (i) The Border Security Force, Headquarters Head Constable (Draftsman), Group 'C' Post, Recruitment Rules, 2011 published in Notification No. G.S.R. 175 in Gazette of India dated the 11th June, 2011.

- (ii) The Border Security Force, Constable (Tradesman), Group 'C' Posts, Recruitment (Amendment) Rules, 2011 published in Notification No. G.S.R. 169 in Gazette of India dated the 4th June, 2011.

[Placed in Library, See No. LT 5125/15/11]

12.02 hrs.

- (3) A copy of the Official Languages (Use for Official purposes of the Union) Amendment Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 145 in Gazette of India dated the 14th May, 2011 under sub-section (3) of Section 4 of the Official Languages Act, 1963.

[Placed in Library, See No. LT 5126/15/11]

12.02 hrs.

COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

12th and 13th Reports

[English]

SHRI BIREN SINGH ENGTI (AUTONOMOUS DISTT. ASSAM): I beg to present the following Reports * (Hindi and English versions) of the Committee on the Welfare of scheduled Castes and Scheduled Tribes (2010-11 and 2011-12):-

- (1) Twelfth Report on Examination of Programmes for the Development of Particularly Vulnerable Tribal Groups (PTGs).

[Shri Biren Singh Engti]

- (2) Thirteenth Report on Termination of 10 SC ex-teachers appointed by Navyug School Educational Society of New Delhi Municipal Council on contract basis during Special Recruitment Drives 2005 and 2007.

12.02½ hrs.

COMMITTEE ON SUBORDINATE LEGISLATION

19th and 20th Reports

[English]

SHRI MADHU GOUD YASKHI (Nizamabad): I beg to present the Nineteenth and Twentieth Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

12.03 hrs.

COMMITTEE ON ABSENCE OF MEMBERS
FROM THE SITTINGS OF THE HOUSE

4th Report

[English]

SHRI PRALHAD JOSHI (Dharwad): I beg to present the Fourth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

12.04 hrs.

STATEMENTS BY MINISTERS

- (i) (a) **Status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Information Technology on Demands for Grants**

*Twelfth Report of the Committee was presented to Hon'ble Speaker on 30th April, 2011 and Thirteenth Report of the Committee was presented to Hon'ble Speaker on 1st June, 2011 under Direction 71A when the House was not in Session.

(2010-11), pertaining to the Department of Information Technology, Ministry of Communications and Information Technology.*

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): Madam Speaker, in pursuance of the Direction 73A of the Hon'ble Speaker, Lok Sabha issued vide Lok Sabha Bulletin-Part II dated 1st September 2004, I am making this statement on the status of implementation of recommendations contained in the 7th Report (15th Lok Sabha) of Standing Committee on Information Technology (2009-10) in respect of Department of Information Technology, Ministry of Communications and Information Technology.

- (i) Standing Committee on Information Technology examined the Demands for Grants for the year 2010-11 of the Department of Information Technology and report was presented in the Lok Sabha on 21st April, 2010. The report contained 32 recommendations/observations.
- (ii) Department of Information Technology has taken all possible steps towards implementation of all 32 recommendations/observations of Parliamentary Standing Committee on Information Technology as per Action Taken Report (Annexure-I).
- (iii) I would like to lay the detailed Action Taken Report on the table of the House without taking valuable time of the House.

- (i) (b) Status of implementation of the recommendations contained in the 62nd Report of the Standing Committee on Information Technology on Management of funds by the Department of Posts through Banking and Insurance activities,

*Laid on the Table and also placed in Library, See No. LT 5127/15/11

pertaining to the Department of Posts, Ministry of Communications and Information Technology*

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): Madam Speaker, I beg to lay on the Table status of implementation of the recommendations contained in the 62nd Report of the standing Committee on Information Technology on management of funds by the Department of posts through banking and Insurance activities pertaining to the Department of posts, Ministry of Communications and Information Technology.

12.04½ hrs.

(ii) (a) Status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Agriculture on Demands for Grants (2009 -10), pertaining to the Ministry of Food Processing Industries.*

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): Madam Speaker, I am making this statement on the updated status of implementation of recommendations contained in the 5th Report of the Standing Committee on Agriculture in pursuance of the direction of Hon'ble Speaker, Lok Sabha.

The 5th Report of the Standing Committee on Agriculture was presented to the Parliament on 03-03-2010. The Report relates to examination of Demands for Grants of the Ministry of Food Processing Industries for the year 2009-10.

There were 21 recommendations/observations made by the Committee in the said 5th Report where action is called for on the part of the Government. These

*Laid on the Table and also placed in Library, See No. LT 5128/15/11

recommendation pertains to promotion of food processing industries by way of development of food processing sector, Budgetary Planning, Budgetary allocation, Excessive Q-4 and March Spending, Annual Plan 2009-10, Mid Term Appraisal, Scheme for Infrastructure development for Food Parks, Modernization of Abattoirs, Cold Chain, Value Addition and Preservation Infrastructure, Technology Up gradation for Food Processing Industries, National Institute of Food Technology Entrepreneurship and Management (NIFTEM), Food Processing Policy, Strengthening Organizational Setup, Vision 2015, Manpower intensive nature of FPI sector and issue of pending Utilization certificates.

Present updated status of implementation of various recommendations made by the Committee and reported to the Committee is indicated in the Annexure to my statement and the same is laid on the Table of the House. I would not like to take the valuable time of the House to read out all the contents given in the Annexure. I would request that this may be considered as having been read.

(ii) (b) Status of implementation of the recommendations contained in the 9th Report of the Standing Committee on Agriculture on Demands for Grants (2010-11), pertaining to the Ministry of Food Processing Industries.*

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): I am making this statement on the updated status of implementation of recommendations contained in the 9th Report of the Standing Committee on Agriculture (15th Lok Sabha) in pursuance of the direction of Hon'ble Chairman, Rajya Sabha.

The 9th Report of the Standing Committee on Agriculture was presented to the Parliament on

*Laid on the Table and also placed in Library, See No. LT 5129/15/11

[Dr. Charan Das Mahant]

03-03-2010. The Report relates to examination of Demands for Grants of the Ministry of Food Processing Industries for the year 2010-11.

There were 13 recommendations/observations made by the Committee in the said 9th Report where action is called for on the part of the Government. These recommendation pertains to promotion of food processing sector by way of Food Processing policyr, Over View of Demand, Plan Outlay and Annual Plan Allocation, Allocation to North East Region, Mid Term Appraisal, Internal Evaluation and Perspective Planning, Mega Food Parks, Scheme for Technology Upgradation/Establishrment and Modernization of Food Processing Industries, National Institute of Food Technology Entrepreneurship and Management (NIFTEM), Food Processing Training Centres, Food Testing Laboratories, Out come Budget and pendency of Utilization certificates.

Present status of implementation of various recommendations made by the Committee and reported

to the Committee is indicated in the Annexure to my statement and the same is laid on the Table of the House. I would not like to take the valuable time of the House to read out all the contents given in the Annexure. I would request that this may be considered as having been read.

12.05 hrs.

STATEMENT CORRECTING REPLY TO UNSTARRED
QUESTION NO. 1606 DATED 09-08-2011
REGARDING 'STORAGE OF FOODGRAINS'
ALONGWITH REASONS FOR DELAY*

[English]

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to correct the reply of Part (a) and (b) to the Lok Sabha Unstarred Question No. 1606 answered on 09-08-2011 regarding "Storage of Food grains" as follows:

| Part of the Question answered | For | Read |
|-------------------------------|--|--|
| (a) and (b) | No Madam, a large quantum of foodgrains has not been damaged due to poor management and shortage of storage space. Total stocks of foodgrains in Central Pool held by FCI as on 1-04-2011 was 234.02 lakh tons and with State agencies 238.55 lakh tons as on 1-4-2011. During last one year (2010-11), 0.63 lakh tons of foodgrains with FCI and 0.82 tons with State agencies accrued as damaged/non-issuable. | No Madam, a large quantum of foodgrains has not been damaged due to poor management and shortage of storage space. Total stocks of foodgrains in Central Pool held by FCI as on 1-04-2011 was 234.02 lakh tons and with State agencies 238.55 lakh tons as on 1-4-2011. During last one year (2010-11), 0.063 lakh tons of foodgrains were accrued as damaged/non-issuable with FCI. A quantity of 0.82 lakh tons damaged/non-issuable foodgrains were lying with the State agencies as on 1-4-2011. |

*Laid on the Table and also placed in Library, See No. LT 5130/15/11

The reason for delay:

The corrected reply could not be laid on the Table of the House within the prescribed period due to delay in coming of the mistake to the notice of the Department.

The inconvenience caused is regretted.

12.06 hrs.

MOTION RE : JOINT COMMITTEE TO EXAMINE
MATTERS RELATING TO ALLOCATION AND
PRICING OF TELECOM LICENCES AND
SPECTRUM—EXTENSION OF TIME

[English]

SHRI P.C. CHACKO (Thrissur): I beg to move:

“That this House do extend upto the last day of the Budget Session 2012, the time for presentation of the report of the Joint Committee to examine matters relating to allocation and pricing of telecom licences and spectrum.”

MADAM SPEAKER: The question is:

“That this House do extend up to the last day of the Budget Session 2012, the time for presentation of the report of the Joint Committee to examine matters relating to allocation and pricing of telecom licences and spectrum.”

The motion was adopted.

12.07 hrs.

MATTERS UNDER RULE 377*

[English]

MADAM SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise Matters under Rule 377 today and are desirous of laying them may personally hand over slips at the Table of the House within 20 minutes. Only those Matters shall be treated as

*Treated as laid on the Table.

laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

(i) Need to increase green cover in cities in the country

SHRI CHARLES DIAS (NOMINATED): Cities in our country are becoming polluted day by day and they lack even the primary need of Oxygen. Studies in many cities in our country show that atmospheric pollution is increasing and it is becoming unworthy for human life. Diseases are spreading because of atmospheric pollution and reckless construction of buildings is making human life difficult.

The only way to give more oxygen to our cities is to grow more trees. But, the footpaths are covered with concrete and as such this has made it difficult for trees to grow in cities. The avenues have become a rare view in Indian cities now. Trees which were planted in our cities have been perished by shop-owners and no action can be taken against them in the present set-up as they damage the trees with chemicals. In the above circumstances, to give lungs to our cities, ‘city forests’ are the only way. Henceforth, cities have to be planned with enough space to form city forests and there should be a ratio of land to be earmarked in proportion with other areas for housing public buildings and commercial areas. This will not only provide Oxygen to our cities, but give a green shelter to birds and space to spend leisurely hours to the inhabitants.

(ii) Need to open a Sports Training Centre in Rohtak, Haryana under Special Promotion Scheme of Sport Authority of India.

[Translation]

SHRI DEEPENDER SINGH HOODA (Rohtak): Today, Sports have become an integral part for the holistic development of human beings. Excellence in sports brings glory to the nation and boosts the morale of sportsperson. I think it is the responsibility of the Government to make every possible efforts to bring excellence in the field of sports in order to meet the increasing demand of talent in this ever changing national and international scenario.

[Shri Deepender Singh Hooda]

In this regard I would like to submit that the Government of Haryana has put all possible efforts in order to encourage sports during the past years and has implemented policies concerning the welfare and development of sports persons. We have seen the results of the said policies in the Commonwealth and Asian Games.

The sportspersons from Haryana have played an unprecedented role and as a result of which today India is giving a tough competition to countries like China, Korea etc. These sportspersons won 55 gold medals and 35 percent medals of the total medals bagged by our country during the Commonwealth Games 2010. Whereas, 36 percent medals of the total medals won by our country were bagged by the sportspersons from Haryana. It is natural talent in our state and I have observed this spirit in children too.

Despite a total population of 121 crore our country is at the lowest rung in terms of per capita Olympic medal and it is a matter of serious concern. I would like to appeal to the hon. Minister of Youth Affairs and Sports to approve special training centre for Boxing, Wrestling and Basketball in Meham, Rohtak under the Sports Promoting Scheme of National Sports Authority for which the work of survey and inspection has been completed by the officers of the Sports Authority.

(iii) Need to provide funds for construction of level crossings to facilitate movement of people on roads constructed under Pradhan Mantri Gram Sadak Yojana in Barmer Parliamentary Constituency, Rajasthan.

SHRI HARISH CHOUDHARY (Barmer): The roads constructed by Ministry of Rural Development under Pradhan Mantri Gram Sadak Yojana in my Parliamentary Constituency Barmer are not being properly utilized at some places. In the absence of railway crossing on roads being constructed for providing connectivity with various villages the rural people are facing inconvenience in commuting from one place to another in these areas.

There are twelve such important roads constructed under Pradhan Mantri Gram Sadak Yojana in Barmer

whereon manned or unmanned railway crossing could not be constructed due to lack of such provision with the department of rural development and railways as a result of which people are facing inconvenience in commuting there. Railways have estimated that to set up an unmanned crossing the cost incurred for thirty years would be Rs. 1.42 crore.

I would like to request the department of rural development to ensure the provision of budget allocation for the construction of railway crossing falling on roads similar to the provision made for the construction of bridge culvert, ramp etc on roads under Pradhan Mantri Gram Sadak Yojana so that rural people may get benefit of this scheme.

(iv) Need to undertake repair work of Sharda Sahayak Canal and release sufficient quantity of water in the canal during sowing period of crops in Sultanpur Parliamentary Constituency, Uttar Pradesh

[Translation]

DR. SANJAY SINGH (Sultanpur): The farmers are not getting water for irrigating their crops on time in my parliamentary constituency, Sultanpur. The crops get dried due to lack of water. It happens every year. At the time of sowing of Kharif and Rabi crops, adequate quantity of water is not supplied through block 16 of Sharda Sahayak Canal in most of areas in my parliamentary constituency, Sultanpur and when water is released, it is released at such a high flow that the fields of farmers get inundated due to breaking of canals at many place, it ruins the standing crops. There is a provision for cleaning and repair of canals in a stipulated time period, but callous attitude is being adopted in cleaning job etc and insufficient quantum of work is undertaken. The people are suffering losses in the absence of undertaking repair work of the said canal in proper manner.

I would like to request the Government to undertake the cleanliness and repair work of block 16 of Sharda Sahayak canal in my parliamentary constituency at regular intervals and supply water through this canal at the time of sowing of Rabi and Kharif crop.

(v) Need to provide houses under Sukhi Griha Scheme of Railways to people living in Jhuggis along railway lines in Mumbai South Central Parliamentary Constituency, Maharashtra.

SHRI EKNATH MAHADEO GAIKWAD (Mumbai South-Central): I would like to draw the Government's attention towards the Railway Budget 2011-12 of the Ministry of Railways under which 'Sukhi Grih Yojana' was launched. Its main objective was to provide small houses to the people living in Jhuggis along railway line who are poor and face adverse circumstances in Mumbai and other cities.

More than five months have elapsed since the announcement of the said scheme in the budget, but no work has been undertaken on this project in Mumbai. Madam, Bulldozer ran over the 40 to 50 year old Jhuggis along the railway in Matunga, Dadar in my parliamentary constituency, recently I apprised the Railway Administration about this many a times but no action has been taken in this regard so far.

Therefore, I would like to request the Government to immediately implement 'Sukhi Grih Yojana' in my parliamentary constituency and houses should be immediately made available to those poor people whose Jhuggis have been destroyed.

(vi) Need to set up a model degree college in Srikakulam district, Andhra Pradesh

[English]

DR. KRUPARANI KILLI (Srikakulam): The Government of India approved a proposal to set up one model degree college each in 374 educationally backward districts where gross enrolment ratio (GER) for higher education is less than the national GER. The Ministry of Human Resource Development has recognized 13 districts of Andhra Pradesh as educationally backward districts and Srikakulam district is one of them. Srikakulam district is one of the most backward districts of Andhra Pradesh as well as in the country. Most of the population of this district is tribal and economically and socially backward communities. The people are mainly farmers

and fishermen. Educationally this district is very backward with insufficient schools and colleges and also due to the poor living standards, the GER is very low when compared to the national average in primary and higher education levels. Opening of a Model Degree College in the Srikakulam District will help to improve the educational standards and the enrolment ratio in the higher education in the district.

Hence, I request the Hon'ble Minister for Human Resource Development to consider the proposal for setting up a model degree college in Srikakulam district, Andhra Pradesh at the earliest.

(vii) Need to construct roads in Pohari in Gwalior Parliamentary Constituency, Madhya Pradesh under Central Road Fund

[Translation]

SHRIMATI YASHODHRA RAJE SCINDIA (Gwalior): Pohari Legislative Assembly area of Gwalior Lok Sabha constituency is very backward from connectivity point of view. A large number of people belonging to tribal community reside here. The department of Surface Transport and Highways, the Government of India has been repeatedly requested to undertake construction of following four roads under CRF head for progress and development of Pohari area. These roads construction projects are as follows:

1. Doubling of 64 kilometre long Pohari Mohna road
2. Construction of 10 kilometre long metalled road route from Jhalwasa Maraura to Gram Unchi Barod
3. Construction of metalled road from AB road Gram Dhaulagarh to Magrauni via Bunhari
4. Construction of 15 kilometre metalled road route from Gram Chhrch to Shahbad

The Department of Surface Transport, Government of India is requested to undertake the construction of the above said roads in very backward Pohari Legislative Assembly of Gwalior Parliamentary constituency.

(viii) Need to reschedule the timing of Indore-Nizamuddin (Delhi) Train Nos. 12415/12416 and improve the passenger facilities in the trains besides running a Duronto passenger train between Indore and Delhi

SHRIMATI SUMITRA MAHAJAN (Indore): The Indore-Nizamuddin passenger train no. 12415/16 is being run for the last 20 years. Ceding to the passengers demand, 24 coaches have been added to this train but the operating time of this passenger train is extremely inconvenient. This passenger train is run at a very inconvenient time, while plying from Nizamuddin to Indore, for passengers. Due to unavailability of any other train, the passengers rely on this passenger train. They not only commute to Delhi from places like Indore, Ujjain etc. but also travel to other places beyond Delhi by this train. Alongwith the other passengers more than half a dozen Members of Parliament travel in this train. The Members of Parliament had requested the Ministry of Railways to change the timings of this passenger train but no heed has been paid after assurance. The operating time of this passenger train is also comparatively more. I urge the government to reschedule the timings of this passenger train from both sides to run it at a convenient time. The departure time from both places should be 7 p.m. and arrival time should be 6 a.m. Efforts should be made to ensure this.

The condition of coaches in Indore-Nizamuddin train is pitiable and there are no standard facilities of any kind are available in these coaches. Alongwith passengers, the Members of Parliament who commute on this route have complained to the Northern Railways multiple times in this regard but after a few days things go back to square one. I demand that the railway employees should behave reasonably in sleeper and A.C. coaches. It is the need of the time to seriously consider rescheduling the timing of this passenger train alongwith providing facilities in the coaches. The coaches should be made comfortable and I would like to inform the government that despite the running of this train in full capacity, the passengers are put in waiting list. Therefore, a Duronto train should be run between Indore to Nizamuddin (Delhi).

(ix) Need to expedite construction of Lalitpur-Singrauli Railway line project

SHRI GANESH SINGH (Satna): The 514 kilometres long Lalitpur-Singrauli railway line, which connects Bundelkhand to Vindhya, was approved in 1997-98. The cost of the project at that time was Rs. 925 crores. I have received information that 577 crore rupees have already been spent and 97 kms. of rail line has been constructed. The target of 22 kms. rail line construction has been set for the current year 2011-12.

I urge the hon. Minister of Railways to complete the said project as soon as possible because not even 25 per cent of the work for the said project has been completed. The project work should be started from Singrauli to Sidhi, Rewa to Sidhi and Satna to Khajuraho from different places.

The said project would connect Bundelkhand to districts of Vindhya which will lead to all round development of that area.

I urge the Ministry of Railways to commence the work of the said project from many places and complete it within the set timeframe and the said project should be given special preference by Railways in its accelerated projects.

(x) Need to take urgent measures to correct sex ratio imbalance in the country

SHRIMATI USHA VERMA (Hardoi): Many important facts have emerged out of the fifteenth census. The difference in sex ratio that came to light in the census of 2001, is still widening. As per census 2001, there were 53.22 males and 49.65 crore females in the country. It means females were less in number by 3.75 crore. As per the census 2011, the number of males is 62.37 crore and females is 58.65 crore, it means the population of women is less by 3.72 crore in comparison to men and the difference in sex ratio is continuously rising.

Kerala, Puducherry and Tamilnadu are three such states where population of women is satisfactory. The situation in rest of states is a matter of concern. Sex ratio indicates that female feoticide and female infanticide is taking place.

These figures are putting question mark on propriety of Pre-conception and Pre-Natal Diagnostic Techniques Act and various programmes being run for improving the sex ratio.

I would like to request that the Government should take urgent measures to correct sex ratio imbalance in the country without any delay so that sex ratio of women may improve in the country.

(xi) Need to take steps to control the annual flood in eastern Uttar Pradesh and undertake adequate relief and rehabilitation measures for people affected due to floods.

SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI (SANT KABIR NAGAR): Every year, the Poorvanchal area of Uttar Pradesh is hit by floods. The Kharif crop planted on lakhs of acres get ruined and flood also causes massive loss of life and property. Floods wash away houses. The problem of fodder arises for the animals. Many cattle are washed away by the floods. Madam, flood also causes drinking water problem and many diseases. In total, nobody in this area whether he is farmer or trader is left untouched by havoc of floods. The rural area of this region is totally affected by floods in the rainy season.

Today more than six decades have elapsed since the independence of the country, but no concrete measures have been taken to save this area from the havoc of floods.

Therefore, I would like to request the Union Government that the people of Poorvanchal should be saved from annual havoc of floods and the Government should make the arrangement for undertaking insurance of crops in the affected area, providing lump sum financial assistance to the farmers, bearing medical expenses, and providing employment to the affected people, and undertaking construction of houses devastated by floods without any delay.

(xii) Need to undertake gauge conversion of railway line from Saharsa to Forbisganj in Bihar

SHRI VISHWA MOHAN KUMAR (Supaul): I would like to draw the attention of the hon'ble Minister of

Railways towards the long standing demand of the people of Mithilanchal towards gauge conversion of railway line from Saharsa to Forbisganj. The work of gauge conversion of this line has not started despite having budgetary provisions. Once this line gets operational, the lakhs of passengers will commute on this line every day. Metre gauge exists on this track at present, due to which lots of problems arise in plying of train on this route. After gauge conversion, this line will be linked with main line and passengers traveling on Kolkata-Delhi-Mumbai route will get big relief.

Therefore, the Government should take initiative by directing Departmental officers to undertake gauge conversion of this line immediately.

(xiii) Need to take effective steps to regulate the functioning of toll plazas in the country particularly on NH-7 and NH-47 in Krishnagiri district, Tamil Nadu

[English]

SHRI E.G. SUGAVANAM (Krishnagiri): People in the country are facing lot of difficulties at toll plazas on various National Highways. At many places, toll plazas are located near the cities and due to urbanization, people quite often have to cross the toll plazas and forced to pay the toll tax. The toll plazas run by private parties are mismanaged. They often over-charge of the prescribed rate causing much inconvenience to the public like the situation prevailing at NH-7 and NH-47 in my Krishnagiri District. Apart from steep hike in toll charges, they have also reduced number of trips on monthly passes. There is large queue at many toll plazas and one has to wait for longer time for passing out of the toll gates. Moreover, the toll charges are not uniform in the country.

The mismanagement of toll plazas has resulted in huge revenue loss to the Government. In order to provide relief to the people from harassment of private contractors at toll plazas and to curb the revenue loss, NHAI should take over the management of toll plazas in its hands. Apart from that, Electronic Toll Collection (ETC) System should be introduced country-wide. Further, Government may consider introduction of pre-paid system of toll

[Shri E.G. Sugavanam]

collection likewise the pre-paid telephone cards which will greatly help the commuters.

I shall, therefore, urge upon the Union Government to take effective steps to streamline the functioning of toll plazas particularly at NH-7 and NH-47 and to relieve the people from harassment at the hands of private toll contractors in the country.

(xiv) Need to provide stoppage of Kerala Express (New Delhi–Trivandrum) and Chennai-Trivandrum Express at Ottapalam Railway Station, Palakkad, Kerala

SHRI M.B. RAJESH (Palakkad): I would like to draw the attention of the Government to the long pending demand of stoppage of two important trains at Ottapalam railway Station. The New Delhi-Trivandrum Kerala Express and Chennai-Trivandrum Mail are not having stoppage at Ottapalam. Both these trains, after leaving Palakkad have stoppage only at Thrissur. In the entire Palakkad district there is no other stoppage except the one at Palakkad junction. This has been causing difficulties to thousands of passengers who belong to the Western part of Palakkad district. These Passengers will have to get down either at Palakkad or at Thrissur and have to travel all the way by road. If a stoppage is allowed at Ottapalam to these trains, it will be of great help to thousands of passengers. This demand is being made for a long time, but Railway authorities are turning a blind eye to this genuine demand. Ottapalam is destination having a great historical importance and deserves a better consideration. Unfortunately railway authorities failed to acknowledge the importance of Ottapalam station.

Hence, I urge upon the Government to allow stoppage to the Kerala Express (New Delhi-Trivandrum) and Chennai-Trivandrum Mail at Ottapalam. I further demand that more funds should allotted to the development of Ottapalam Railway Station.

(xv) Need to convert Kalimati-Kankadahad route (via Baspal-Bamebari- Telboi) in Keonjhar Parliamentary Constituency, Odisha into a National Highway

[Translation]

SHRI YASHBANT LAGURI (Keonjhar): The Government of Odissa made a request to convert Kalimati-Kankadahad route in Dekanal district via Baspal-Bamebari-Telboi under Joda Block of my parliamentary constituency, Keonjhar into a National Highway, which is pending till date with the Union Government. There is a dire need to declare it as national highway because this area is rich in mineral resources like coal, iron and bauxite etc. There is no railway line in this area till now. The number of tribals is more in this area. They are socially and economically backward in comparison to other areas. In absence of industrial development and basic facilities, the influence of Maoists is increasing in the country and in absence of employment opportunities, youth area falling in the grip of Maoists. While giving emphasis on setting up of the raw material based industry in view of industrial development and abundance of raw material in the area, the said route should be declared as national highway.

I would like to request the Government that Kalimati to Kandakahad of Dekanal district via Baspal Bamebari-Telboi under Joda block of my parliamentary constituency, Keonjhar should be declared as National Highway.

(xvi) Need to review the Information Technology Rules, 2011

[English]

SHRI JAYANT CHAUDHARY (Mathura): Google's transparency report for July-Dec 2010 reports an increase of 123% in demands for content removal by Indian Government and law enforcement. Google removed internet content on 22% of the requests as opposed to 87%- USA, 100%-Turkey.

The 2011 Information Technology Rules also discriminate against the medium of dispersion of information, the intermediary guidelines Rules prohibit sharing of blasphemous libelous and disparaging information. These conditions are subjective and differ from the press Councils norms of journalistic conduct. A newspaper article considered blasphemous is legal, but the same cannot be reproduced online. The Reasonable Security Practices Rules allow Government agencies access to personal information from service providers

through written complaints whereas where crimes requires warrants signed by magistrates.

The rules curb freedom of speech and violate the IT Act which removed intermediary liability for content. Such expansive changes should come through the Act rather than subordinate legislation.

(xvii) Need to expedite the construction of Road Over Bridge at Puri Gate near IIT at Kharagpur, West Bengal

SHRI PRABODH PANDA (Midnapore): The South-Eastern Railway has undertaken the construction of a Road Over Bridge at Puri Gate near IIT at Kharagpur long back to facilitate the smooth traffic flow on the road being used not only by the local residents but also by the interstate traffic.

The construction work was started with right earnest but in the midway the whole construction work came to standstill. It has been learnt that the contractor who was awarded the project left the work for the reasons best known to him. But this is causing tremendous hardship to the road users as the debris and materials are scattered on the road making this stretch of the road very hard to negotiate.

I, therefore, urge upon the Hon'ble Railway Minister to look into this matter and take positive step so that the construction of Road Over Bridge at Puri gate is completed without further delay. I also urge that if the need arise, the Railway either should change the contractor or complete the work by its own organization and internal resources.

(xviii) Need to extend financial facilities to new cooperative sugar factories at par with old sugar factories in Maharashtra

SHRI SADASHIVRAO DADOBA MANDLIK (Kolhapur): There are 582 installed Sugar Factories in the country including 317 factories in co-operative sector. The co-operative sugar sector enables the small and marginal farmers to set up an industry for production of an essential item of mass consumption. The share of co-operatives in National Sugar production works out to be more than 46%. In this connection, it may be pointed out

that sugar factories established and functioning before 1999, were able to avail financial facilities given as per the Sampat Committee and the Mahajan Committee Reports. However, the sugar factories established after 1999, could not avail these facilities. As a result, the new sugar factories are under severe financial burden and some of them could not start even crushing. This is more true in case of co-operative Sugar Factories in Maharashtra where 139 co-operative sugar factories, out of total 204 sugar factories, are functioning.

The new sugar factories in the State are working under severe handicap and it has become difficult to compete with old established sugar factories. In this connection, it would not be out of place to mention that the government instead of helping ailing sugar factories issued income tax notices w.e.f. 1988, on the main assumption that the rate paid to the farmers above the statutory Minimum Price is the income of the factories. Keeping in view the fact that the member farmers are the real owners of these factories and it did not constitute their income, I would request to consider the plight of new factories and compensate them to make them competitive with the old well established sugar factories.

In this connection, I strongly suggest that a new committee be constituted by the Ministry of Consumer Affairs, Food and Public Distribution on the lines of earlier Committees which may be empowered to suggest tax and excise concessions for new sugar factories established after 1999 in particular. Further, the Ministry of Finance may consider to amend the present Income Tax Rules and the sugar factories in cooperative sector may be excluded from the present ambit of Income Tax.

12.08 hrs.

ORISSA (ALTERATION OF NAME) BILL, 2010

Amendments made by Rajya Sabha

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): On behalf of Shri P. Chidambaram, I beg to move:

[Shri Jitendra Singh]

"That the following amendments made by Rajya Sabha in the Bill to alter the name of State of Orissa, as passed by Lok Sabha, be taken into consideration.

ENACTING FORMULA

1. That at page 1, line 1,—
for "Sixty-first",
substitute "Sixty-second"

CLAUSE 1

2. That at page 1, line 3,—
for "2010",
substitute "2011". "

Short Title and Commencement

MADAM SPEAKER: The question is:

"That the following amendments made by Rajya Sabha in the Bill to alter the name of State of Orissa, as passed by Lok Sabha, be taken into consideration.

ENACTING FORMULA

1. That at page 1, line 1, —
for "Sixty-first",
substitute "Sixty-second"

CLAUSE 1

2. That at page 1, line 3,—
for "2010",
substitute "2011". "

The motion was adopted.

MADAM SPEAKER: We shall now take up the amendments made by Rajya Sabha.

The question is:

ENACTING FORMULA

1. That at page 1, line 1, —

for "Sixty-first",

substitute "Sixty-second"

The motion was adopted.

MADAM SPEAKER: The question is:

CLAUSE 1

2. That at page 1, line 3,—
for "2010",
substitute "2011"

The motion was adopted.

SHRI JITENDRA SINGH: I beg to move:

"That the amendments made by Rajya Sabha in the Bill be agreed to."

MADAM SPEAKER: The question is:

"That the amendments made by Rajya Sabha in the Bill be agreed to."

The motion was adopted.

12.09 hrs.

CONSTITUTION (ONE HUNDRED AND THIRTEENTH AMENDMENT) BILL, 2010

Amendments made by Rajya Sabha

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): On behalf of Shri P. Chidambaram, I beg to move:

"That the following amendments made by Rajya Sabha in the Bill further to amend the Constitution, as passed by Lok Sabha, be taken into consideration.

ENACTING FORMULA

1. That at page 1, line 1,—
for "Sixty-first",
substitute "Sixty-second"

CLAUSE 1

2. That at page 1, line 3, —
for “2010”,
substitute “2011”. ”

Short Title

MADAM SPEAKER: Before I put the motion that the amendments made by Rajya Sabha in the Bill further to amend the Constitution of India, as passed by Lok Sabha, be taken into consideration, I may inform the House that this being a Constitution Amendment Bill, voting has to be by Division.

Let the Lobbies be cleared—

MADAM SPEAKER: The Lobbies have been cleared.

Now, Secretary-General to inform the hon. Members about the voting procedure for division.

SECRETARY-GENERAL: Kind attention of the hon. Members is invited to the following points in the operation of the Automatic Vote Recording System:

1. Before a division starts, every hon. Member should occupy his or her own seat and operate the system from that seat only.
2. As may kindly be seen, the “red bulbs above display boards” on either side of hon. Speaker’s chair are already glowing. This means the voting system has been activated.
3. For voting please press the following two buttons simultaneously immediately after sounding of first gong. viz.,

One “red” button in front of the hon. Member on the headphone plate and

also any one of the following buttons fixed on the top of desk of seats:

| | | |
|---------|---|---------------|
| Ayes | - | Green Colour |
| Noes | - | Red colour |
| Abstain | - | Yellow colour |

4. It is essential to keep both the buttons pressed till the second gong sound is heard and the red bulbs are “Off”.

Important: The hon. Members may please note that the vote will not be registered if both buttons are not kept pressed simultaneously till the sounding of the second gong.

5. Please do not press the amber button (P) during division.
6. Hon. Members can actually “see” their vote on display boards and on their desk unit.
7. In case vote is not registered, they may call for voting through slips.

MADAM SPEAKER: The question is:

“That the following amendments made by Rajya Sabha in the Bill further to amend the Constitution, as passed by Lok Sabha, be taken into consideration:

ENACTING FORMULA

1. That at page 1, line 1,—
for “Sixty-first”,
substitute “Sixty-second”

CLAUSE 1

2. That at page 1, line 3,—
for “2010”,
substitute “2011”. ”

The Lok Sabha divided:

DIVISION NO. 1

12.15 hrs.

Ayes

Abdullah, Dr. Farooq
Acharia, Shri Basu Deb
Adhi Sankar, Shri
Advani, Shri L.K.
Agarwal, Shri Jai Prakash

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|------------------------------|-------------------------------------|
| Agrawal, Shri Rajendra | Chacko, Shri P.C. |
| Ahamed, Shri E. | Chakravarty, Shrimati Bijoya |
| Amlabe, Shri Narayan Singh | Chaudhary, Shri Jayant |
| Anandan, Shri M. | Chauhan, Shri Mahendrasinh P. |
| Ananth Kumar, Shri | Chauhan, Shri Sanjay Singh |
| Antony, Shri Anto | Chavan, Shri Harishchandra |
| Anuragi, Shri Ghanshyam | Chidambaram, Shri P. |
| Argal, Shri Ashok | Chitthan, Shri N.S.V. |
| Aron, Shri Praveen Singh | Choudhary, Shri Harish |
| Awale, Shri Jaywant Gangaram | Choudhary, Shrimati Shruti |
| Azad, Shri Kirti | Choudhary, Shri Abu Hasem Khan |
| Azharuddin, Mohammed | Chowdhary, Shrimati Santosh |
| Baalu, Shri T.R. | Chowdhary, Shri Adhir |
| Babar, Shri Gajanan D. | Chowdhury, Shri Bansa Gopal |
| Bahuguna, Shri Vijay | 'Commando', Shri Kamal Kishor |
| Bais, Shri Ramesh | Das, Shri Bhakta Charan |
| Baite, Shri Thangso | Dastidar, Dr. Kakoli Ghosh |
| Bansal, Shri Pawan Kumar | Davidson, Shrimati J. Helen |
| Barq, Dr. Shafiqur Rahman | De, Dr. Ratna |
| Basavaraj, Shri G.S. | Deka, Shri Ramen |
| Basheer, Shri Mohammed E.T. | Deshmukh, Shri K.D. |
| Baske, Shri Pulin Bihari | Devi, Shrimati Ashwamedh |
| Besra, Shri Devidhan | Devi, Shrimati Rama |
| Bhagat, Shri Sudarshan | Dhanapalan, Shri K.P. |
| Bhagora, Shri Tara Chand | Dhruvanarayana, Shri R. |
| Bhaiya, Shri Shivraj | Dhurve, Shrimati Jyoti |
| Bhoi, Shri Sanjay | Dias, Shri Charles |
| Bhujbal, Shri Sameer | Dikshit, Shri Sandeep |
| Bhuria, Shri Kanti Lal | Dome, Dr. Ram Chandra |
| Biswal, Shri Hemanand | Dudhgaonkar, Shri Ganeshrao Nagorao |
| Bundela, Shri Jitendra Singh | |

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| Dutt, Shrimati Priya | *Jena, Shri Mohan |
| Elangovan, Shri T.K.S. | Jena, Shri Srikant |
| Engti, Shri Biren Singh | Jeyadurai, Shri S.R. |
| Ering, Shri Ninong | Jhansi Lakshmi, Shrimati Botcha |
| Gaddigoudar, Shri P.C. | Joshi, Dr. Murli Manohar |
| Gaikwad, Shri Eknath Mahadeo | Joshi, Shri Kailash |
| Gandhiselvan, Shri S. | Joshi, Shri Pralhad |
| Gawali, Shrimati Bhavana Patil | Judev, Shri Dilip Singh |
| Geete, Shri Anant Gangaram | Kachhadia, Shri Naranbhai |
| Gogoi, Shri Dip | Kashyap, Shri Virender |
| Gohain, Shri Rajen | Kaswan, Shri Ram Singh |
| Gouda, Shri Shivarama | Kataria, Shri Lalchand |
| Guddu, Shri Premchand | Khan, Shri Hassan |
| Halдар, Dr. Sucharu Ranjan | Khandela, Shri Mahadeo Singh |
| Handique, Shri B.K. | Kharge, Shri Mallikarjun |
| Haque, Shri Mohd. Asrarul | Khatgoankar, Shri Bhaskarrao Bapurao Patil |
| Hasan, Shrimati Tabassum | Khatri, Dr. Nirmal |
| Hassan, Dr. Monazir | Killi, Dr. Kruparani |
| Hegde, Shri Anant Kumar | Koda, Shri Madhu |
| Hooda, Shri Deepender Singh | Kowase, Shri Marotrao Sainuji |
| Hossain, Shri Abdul Mannan | Krishnasswamy, Shri M. |
| Hussain, Shri Ismail | Kristappa, Shri N. |
| Hussain, Shri Syed Shahnawaz | Kumar, Shri Ajay |
| Jadhav, Shri Baliram | Kumar, Shri Kaushalendra |
| Jain, Shri Pradeep | Kumar, Shri Mithilesh |
| Jaiswal, Dr. Sanjay | Kumar, Shri P. |
| Jaiswal, Shri Gorakh Prasad | Kumar, Shri Ramesh |
| Jakhar, Shri Badri Ram | Kumar, Shri Shailendra |
| Jatua, Shri Choudhury Mohan | Kumar, Shri Virendra |
| Jawale, Shri Haribhau | Kumar, Shri Vishwa Mohan |

*Voted through slip

| | |
|----------------------------------|----------------------------------|
| Kumar, Shrimati Putul | Mukherjee, Shri Pranab |
| Kurup, Shri N. Peethambara | Munda, Shri Karia |
| Laguri, Shri Yashbant | Munde, Shri Gopinath |
| Lakshmi, Shrimati Panabaka | Muniyappa, Shri K.H. |
| Lal, Shri Pakauri | Naik, Dr. Sanjeev Ganesh |
| Lingam, Shri P. | Naik, Shri Shripad Yesso |
| Mahajan, Shrimati Sumitra | Narah, Shrimati Ranee |
| Mahant, Dr. Charan Das | Narayanrao, Shri Sonawane Pratap |
| Maharaj, Shri Satpal | Narayanasamy, Shri V. |
| Mahato, Shri Baidyanath Prasad | Natarajan, Shri P.R. |
| Majhi, Shri Pradeep | Natrajan, Kumari Meenakshi |
| Malik, Shri Sakti Mohan | Nirupam, Shri Sanjay |
| Mandai, Dr. Tarun | Noor, Kumari Mausam |
| Mandlik, Shri Sadashivrao Dadoba | Ola, Shri Sis Ram |
| *Mani, Shri Jose K. | Pakirappa, Shri S. |
| Manian, Shri O.S. | Pal, Shri Rajaram |
| Manjhi, Shri Hari | Palanimanickam, Shri S.S. |
| Maran, Shri Dayanidhi | Panda, Shri Prabodh |
| Mcleod, Shrimati Ingrid | Pandey, Dr. Vinay Kumar |
| Meena, Shri Raghuvir Singh | Pandey, Kumari Saroj |
| Meena, Dr. Kirodi Lal | Pandey, Shri Ravindra Kumar |
| Meghe, Shri Datta | Pangi, Shri Jayaram |
| Meghwal, Shri Arjun Ram | Paswan, Shri Kamlesh |
| Meghwal, Shri Bharat Ram | Patasani, Dr. Prasanna Kumar |
| Meinya, Dr. Thokchom | Patel, Shri Bal Kumar |
| Mirdha, Dr. Jyoti | Patel, Shri Devji M. |
| Mishra, Shri Mahabal | Pathak, Shri Harin |
| Mohan, Shri P.C. | Patil, Shri C.R. |
| Mohapatra, Shri Sidhant | Patil, Shri Pratik |
| Moily, Shri M. Veerappa | Patle, Shrimati Kamla Devi |
| | Paul, Shri Tapas |

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|---------------------------------|---|
| Pawar, Shri Sharad | Sahu, Shri Chandu Lal |
| Pilot, Shri Sachin | Sai Prathap, Shri A. |
| Potai, Shri Sohan | Sardinha, Shri Francisco Cosme |
| Pradhan, Shri Amarnath | Saroj, Shrimati Sushila |
| Premdas, Shri | Sayeed, Shri Hamdullah |
| Punia, Shri P.L. | Selja, Kumari |
| Purkayastha, Shri Kabindra | Semmalai, Shri S. |
| Rahman, Shri Abdul | Shanavas, Shri M.I. |
| Rai, Shri Prem Das | Shantha, Shrimati J. |
| Rajukhedi, Shri Gajendra Singh | Sharma, Shri Jagdish |
| Ramachandran, Shri Mullappally | Sharma, Shri Madan Lal |
| Ramkishun, Shri | Shekhar, Shri Neeraj |
| Rana, Shri Rajendrasinh | Shekhawat, Shri Gopal Singh |
| Rao, Dr. K.S. | Shivaji, Shri Adhalrao Patil |
| Rao, Shri Nama Nageswara | Shivkumar, Shri K. <i>alias</i> J.K. Ritheesh |
| Rao, Shri Rayapati Sambasiva | Shukla, Shri Balkrishna Khanderao |
| Rathwa, Shri Rarnsinh | Siddeshwara, Shri G.M. |
| Rawat, Shri Harish | Singh, Chaudhary Lal |
| Reddy, Shri Anantha Venkatarami | Singh, Dr. Sanjay |
| Reddy, Shri M. Venugopala | Singh, Rao Inderjit |
| Reddy, Shri M. Sreenivasulu | Singh, Shri Bhoopendra |
| Reddy, Shri S. Jaipal | Singh, Shri Dushyant |
| Riyan, Shri Baju Ban | Singh, Shri Ganesh |
| Roy, Prof. Saugata | Singh, Shri Ijyaraj |
| Roy, Shri Arjun | Singh, Shri Jaswant |
| Roy, Shri Mahendra Kumar | Singh, Shri Jitendra |
| Roy, Shrimati Shatabdi | Singh, Shri Mahabali |
| Ruala, Shri C.L. | *Singh, Shri N. Dharam |
| Sachan, Shri Rakesh | Singh, Shri Pashupati Nath |
| Saha, Dr. Anup Kumar | Singh, Shri Pradeep Kumar |
| Sahay, Shri Subodh Kant | |

*Voted through slip

| | |
|---|--------------------------------|
| Singh, Shri Radha Mohan | Thamaraiselvan, Shri R. |
| Singh, Shri Radhe Mohan | Thambidurai, Dr. M. |
| Singh, Shri Rajiv Ranjan Singh <i>alias</i> Lalan | Thomas, Prof. K.V. |
| Singh, Shri Rajnath | Thomas, Shri P.T. |
| Singh, Shri Rakesh | *Tirath, Shrimati Krishna |
| Singh, Shri Rewati Raman | Tudu, Shri Laxman |
| Singh, Shri Sukhdev | Udasi, Shri Shivkumar |
| Singh, Shri Uday | Vardhan, Shri Harsh |
| Singh, Shri Uday Pratap | Vasava, Shri Mansukhbhai D. |
| Singh, Shri Umashankar | Venugopal, Dr. P. |
| Singh, Shri Vijay Bahadur | Venugopal, Shri D. |
| Singh, Shri Yashvir | Venugopal, Shri K.C. |
| Singh, Rajkumari Ratna | Verma, Shri Sajjan |
| Singh, Shrimati Meena | Verma, Shrimati Usha |
| Singh, Shrimati Rajesh Nandini | Vijayan, Shri A.K.S. |
| Sinha, Shri Yashwant | Vishwanath, Shri Adagooru H. |
| Sivaprasad, Dr. N. | *Vishwanath Katti, Shri Ramesh |
| Sivasami, Shri C. | Viswanathan, Shri P. |
| Solanki, Dr. Kirit Premjibhai | Vundavalli, Shri Aruna Kumar |
| Solanki, Shri Makansingh | Vyas, Dr. Girija |
| Sugavanam, Shri E.G. | Yadav, Prof. Ranjan Prasad |
| Suklabaidya, Shri Lalit Mohan | Yadav, Shri Akhilesh |
| Sushant, Dr. Rajan | Yadav, Shri Arun |
| Swamy, Shri Janardhana | Yadav, Shri Dharmendra |
| Swaraj, Shrimati Sushma | Yadav, Shri Dinesh Chandra |
| Tagore, Shri Manicka | Yadav, Shri Hukmadeo Narayan |
| Tamta, Shri Pradeep | *Yadav, Shri Mulayam Singh |
| Tandon, Shri Lalji | Yadav, Shri Sharad |
| Tandon, Shrimati Annu | Yaskhi, Shri Madhu Goud |
| Taware, Shri Suresh Kashinath | |

*Voted through slip

MADAM SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 302

Noes: Nil

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The motion was adopted

MADAM SPEAKER: We shall now take up the amendments made by the Rajya Sabha in the Bill, as passed by Lok Sabha.

The Lobbies are already clear. If the House agrees, I shall put amendment Nos. 1 and 2 made by Rajya Sabha in the Bill, as passed by Lok Sabha, together to the vote of the House, in which case the result of the division shall be taken as applicable to each amendment, separately.

The question is:

Enacting Formula

1. That at page 1, line 1,—
for "Sixty-first",
substitute "Sixty-second"

CLAUSE 1

2. That at page 1, line 3,—
for "2010",
substitute "2011".

The Lok Sabha divided

DIVISION NO. 2

12.16 hrs.

Ayes

Abdullah, Dr. Farooq

Acharia, Shri Basu Deb

Adhi Sankar, Shri

Adsul, Shri Anandrao

Advani, Shri L.K.

Agarwal, Shri Jai Prakash

Agrawal, Shri Rajendra

Ahamed, Shri E.

Amlabe, Shri Narayan Singh

Anandan, Shri M.

Ananth Kumar, Shri

Antony, Shri Anto

Anuragi, Shri Ghanshyam

Argal, Shri Ashok

Aron, Shri Praveen Singh

Awale, Shri Jaywant Gangaram

Azad, Shri Kirti

Azharuddin, Mohammed

Baalu, Shri T.R.

Babar, Shri Gajanan D.

Bahuguna, Shri Vijay

Bais, Shri Ramesh

Baite, Shri Thangso

Bansal, Shri Pawan Kumar

Barq, Dr. Shafiqur Rahman

Basavaraj, Shri G.S.

Basheer, Shri Mohammed E.T.

Baske, Shri Pulin Bihari

Bhagat, Shri Sudarshan

Bhagora, Shri Tara Chand

Bhaiya, Shri Shivraj

Bhoi, Shri Sanjay

*The following Members also recorded their votes through slips;
Ayes 302 + Shrimaf Krishna Tirath, S/S N. Dharam Singh, Jose K. Mani, Mulayam Singh Yadav, Mohan Jena and Ramesh Vishwanath Kathi = 308.

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| Bhujbal, Shri Sameer | Dias, Shri Charles |
| Bhuria, Shri Kanti Lal | Dikshit, Shri Sandeep |
| Biswal, Shri Hemanand | Dome, Dr. Ram Chandra |
| Bundela, Shri Jitendra Singh | Dudhgaonkar, Shri Ganeshrao Nagorao |
| Chacko, Shri P.C. | Dutt, Shrimati Priya |
| Chakravarty, Shrimati Bijoya | Elangovan, Shri T.K.S. |
| Chaudhary, Shri Jayant | Engti, Shri Biren Singh |
| Chauhan, Shri Mahendrasinh P. | Ering, Shri Ninong |
| Chauhan, Shri Prabhatsinh P. | Gaddigoudar, Shri P.C. |
| Chavan, Shri Harishchandra | Gaikwad, Shri Eknath Mahadeo |
| Chidambaram, Shri P. | Gandhi, Shri Varun |
| Chitthan, Shri N.S.V. | Gandhiselvan, Shri S. |
| Choudhary, Shri Harish | Gawali, Shrimati Bhavana Patil |
| Choudhary, Shrimati Shruti | Geete, Shri Anant Gangaram |
| Choudhury, Shri Abu Hasem Khan | Gogoi, Shri Dip |
| Chowdhary, Shrimati Santosh | Gohain, Shri Rajen |
| Chowdhury, Shri Adhir | Gouda, Shri Shivarama |
| Chowdhury, Shri Bansa Gopal | Guddu, Shri Premchand |
| 'Commando', Shri Kamal Kishor | Haldar, Dr. Sucharu Ranjan |
| Das, Shri Bhakta Charan | Handique, Shri B.K. |
| Dastidar, Dr. Kakoli Ghosh | Haque, Shri Mohd. Asrarul |
| Davidson, Shrimati J. Helen | Hasan, Shrimati Tabassum |
| De, Dr. Ratna | Hassan, Dr. Monazir |
| Deka, Shri Ramen | Hegde, Shri Anant Kumar |
| Deshmukh, Shri K.D. | Hooda, Shri Deepender Singh |
| Devi, Shrimati Ashwamedh | Hossain, Shri Abdul Mannan |
| Devi, Shrimati Rama | Hussain, Shri Ismail |
| Dhanapalan, Shri K.P. | Hussain, Shri Syed Shahnawaz |
| Dhruvanarayana, Shri R. | Jain, Shri Pradeep |
| Dhurve, Shrimati Jyoti | Jaiswal, Dr. Sanjay |
| | Jaiswal, Shri Gorakh Prasad |

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| Jakhar, Shri Badri Ram | Kumar, Shri Virendra |
| Jatua, Shri Choudhury Mohan | Kumar, Shri Vishwa Mohan |
| Jawale, Shri Haribhau | Kurup, Shri N. Peethambara |
| Jena, Shri Mohan | Laguri, Shri Yashbant |
| Jena, Shri Srikant | Lakshmi, Shrimati Panabaka |
| Jeyadurai, Shri S.R. | Lal, Shri Pakauri |
| Jhansi Lakshmi, Shrimati Botcha | Lingam, Shri P. |
| Joshi, Dr. Murli Manohar | Mahajan, Shrimati Sumitra |
| Joshi, Shri Kailash | Mahant, Dr. Charan Das |
| Joshi, Shri Pralhad | Maharaj, Shri Satpal |
| Judev, Shri Dilip Singh | Mahato, Shri Baidyanath Prasad |
| Kashyap, Shri Virender | Majhi, Shri Pradeep |
| Kaswan, Shri Ram Singh | Mandal, Dr. Tarun |
| Kataria, Shri Lalchand | Mandlik, Shri Sadashivrao Dadoba |
| Khan, Shri Hassan | Mani, Shri Jose K. |
| Khandela, Shri Mahadeo Singh | Manian, Shri O.S. |
| Kharge, Shri Mallikarjun | Manjhi, Shri Hari |
| Khatgoankar, Shri Bhaskarrao Bapurao Patil | Maran, Shri Dayanidhi |
| Khatri, Dr. Nirmal | Mcleod, Shrimati Ingrid |
| Killi, Dr. Kruparani | Meena, Shri Raghuvir Singh |
| *Koda, Shri Madhu | Meena, Dr. Kirodi Lal |
| Kowase, Shri Marotrao Sainuji | Meghe, Shri Datta |
| Krishnasswamy, Shri M. | Meghwal, Shri Arjun Ram |
| Kristappa, Shri N. | Meghwal, Shri Bharat Ram |
| Kumar, Shri Ajay | Meinya, Dr. Thokchom |
| Kumar, Shri Kaushalendra | Mirdha, Dr. Jyoti |
| Kumar, Shri Mithilesh | *Mishra, Shri Govind Prasad |
| Kumar, Shri P. | Mishra, Shri Mahabal |
| Kumar, Shri Ramesh | Mohan, Shri P.C. |
| Kumar, Shri Shailendra | Mohapatra, Shri Sidhant |

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| Moily, Shri M. Veerappa | Patle, Shrimati Kamla Devi |
| Mukherjee, Shri Pranab | Paul, Shri Tapas |
| Munda, Shri Karia | Pawar, Shri Sharad |
| Munde, Shri Gopinath | Pilot, Shri Sachin |
| Muniyappa, Shri K.H. | Potai, Shri Sohan |
| Naik, Dr. Sanjeev Ganesh | Pradhan, Shri Amarnath |
| Naik, Shri Shripad Yesso | Punia, Shri P.L. |
| Narah, Shrimati Ranee | Purkayastha, Shri Kabindra |
| Narayanasamy, Shri V. | Rahman, Shri Abdul |
| Natarajan, Shri P.R. | Rajukhedi, Shri Gajendra Singh |
| Natrajan, Kumari Meenakshi | Ramachandran, Shri Mullappally |
| Nirupam, Shri Sanjay | Ramasubbu, Shri S.S. |
| Noor, Kumari Mausam | Ramkishun, Shri |
| Ola, Shri Sis Ram | Rana, Shri Rajendrasinh |
| Pakkirappa, Shri S. | Rao, Dr. K.S. |
| Pal, Shri Rajaram | Rao, Shri Nama Nageswara |
| Palanimanickam, Shri S.S. | Rao, Shri Rayapati Sambasiva |
| Panda, Shri Prabodh | Rathwa, Shri Rarnsinh |
| Pandey, Dr. Vinay Kumar | Rawat, Shri Harish |
| Pandey, Kumari Saroj | Reddy, Shri Anantha Venkatarami |
| Pandey, Shri Ravindra Kumar | Reddy, Shri M. Venugopala |
| Pangi, Shri Jayaram | Reddy, Shri M. Sreenivasulu |
| Paswan, Shri Kamlesh | Reddy, Shri S. Jaipal |
| "Patasani, Dr. Prasanna Kumar | Riyan, Shri Baju Ban |
| Patel, Shri Bal Kumar | Roy, Prof. Saugata |
| Patel, Shri Devji M. | Roy, Shri Arjun |
| Pathak, Shri Harin | Roy, Shri Mahendra Kumar |
| Patil, Shri C.R. | Roy, Shrimati Shatabdi |
| Patil, Shri Pratik | Ruala, Shri C.L. |

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| Sachan, Shri Rakesh | Singh, Shri Radha Mohan |
| Saha, Dr. Anup Kumar | Singh, Shri Radhe Mohan |
| Sahay, Shri Subodh Kant | Singh, Shri Rajiv Ranjan Singh <i>alias</i> Lalan |
| Sahu, Shri Chandu Lal | Singh, Shri Rajnath |
| Sai Prathap, Shri A. | Singh, Shri Rakesh |
| Sardinha, Shri Francisco Cosme | Singh, Shri Ratan |
| Sayeed, Shri Hamdullah | Singh, Shri Rewati Raman |
| Selja, Kumari | Singh, Shri Sukhdev |
| Semmalai, Shri S. | Singh, Shri Uday |
| Shanavas, Shri M.I. | Singh, Shri Uday Pratap |
| Shantha, Shrimati J. | Singh, Shri Umashankar |
| Sharma, Shri Jagdish | Singh, Shri Vijay Bahadur |
| Sharma, Shri Madan Lal | Singh, Shri Yashvir |
| Shekhar, Shri Neeraj | Singh, Rajkumari Ratna |
| Shekhawat, Shri Gopal Singh | Singh, Shrimati Meena |
| Shivaji, Shri Adhalrao Patil | Singh, Shrimati Rajesh Nandini |
| Shivkumar, Shri K. <i>alias</i> J.K. Ritheesh | Sinha, Shri Yashwant |
| Shukla, Shri Balkrishna Khanderao | Sivasami, Shri C. |
| Siddeshwara, Shri G.M. | Solanki, Dr. Kirit Premjibhai |
| Singh, Chaudhary Lal | Solanki, Shri Makansingh |
| Singh, Dr. Sanjay | *Sugavanam, Shri E.G. |
| Singh, Rao Inderjit | *Suklabaidya, Shri Lalit Mohan |
| Singh, Shri Bhoopendra | Sushant, Dr. Rajan |
| Singh, Shri Dushyant | Swamy, Shri Janardhana |
| Singh, Shri Ganesh | Swaraj, Shrimati Sushma |
| Singh, Shri Ijyaraj | Tagore, Shri Manicka |
| Singh, Shri Jaswant | Tamta, Shri Pradeep |
| Singh, Shri Jitendra | Tandon, Shrimati Annu |
| Singh, Shri Mahabali | Taware, Shri Suresh Kashinath |
| | Thamaraiselvan, Shri R. |

*Voted through slip

Thambidurai, Dr. M.
 Thomas, Prof. K.V.
 Thomas, Shri P.T.
 Tirath, Shrimati Krishna
 Tudu, Shri Laxman
 Udasi, Shri Shivkumar
 Vardhan, Shri Harsh
 Vasava, Shri Mansukhbhai D.
 Venugopal, Dr. P.
 Venugopal, Shri D.
 Venugopal, Shri K.C.
 Verma, Shri Sajjan
 Verma, Shrimati Usha
 Vijayan, Shri A.K.S.
 Vishwanath, Shri Adagooru H.
 Vishwanath Katti, Shri Ramesh
 Viswanathan, Shri P.
 Vundavalli, Shri Aruna Kumar
 Vyas, Dr. Girija
 Yadav, Prof. Ranjan Prasad
 Yadav, Shri Akhilesh
 Yadav, Shri Arun
 Yadav, Shri Dharmendra
 Yadav, Shri Dinesh Chandra
 Yadav, Shri Hukmadeo Narayan
 Yadav, Shri Mulayam Singh
 Yadav, Shri Sharad
 Yaskhi, Shri Madhu Goud

MADAM SPEAKER: Subject to correction*, the result** of the Division is:

Ayes: 294

Noes: 1

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The motion. was adopted.

MADAM SPEAKER: The Minister may now move that the Bill, as amended by the amendments agreed to, be passed.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): I beg to move:

“That the Bill, as amended by the amendments agreed to, be passed.”

MADAM SPEAKER: The lobbies are already clear.

The question is:

“That the Bill, as amended by the amendments agreed to, be passed.”

The Lok Sabha divided:

DIVISION NO. 3

12.18 hrs.

Ayes

Abdullah, Dr. Farooq
 Acharia, Shri Basu Deb
 Adhi Sankar, Shri
 Adsul, Shri Anandrao
 Advani, Shri L.K.

*The following Members also recorded/corrected their votes through slips.

Ayes 294+S/S Lalit Mohan Suklabaidya, E.G. Sugavanam, Madhu Koda and Govind Prasad Mishra = 298

Noes 1—Shri Madhu Koda wrongly voted for Noes. Later on he corrected through slip for Ayes=0

**The result of this Division applies to each of the amendments separately.

| | |
|------------------------------|-------------------------------------|
| Agarwal, Shri Jai Prakash | Bundela, Shri Jitendra Singh |
| Agrawal, Shri Rajendra | Chacko, Shri P.C. |
| Ahamed, Shri E. | Chakravarty, Shrimati Bijoya |
| Amlabe, Shri Narayan Singh | Chaudhary, Shri Jayant |
| Anandan, Shri M. | Chauhan, Shri Mahendrasinh P. |
| Ananth Kumar, Shri | Chauhan, Shri Prabhatsinh P. |
| Antony, Shri Anto | Chauhan, Shri Sanjay Singh |
| Anuragi, Shri Ghanshyam | Chavan, Shri Harishchandra |
| Argal, Shri Ashok | Chitthan, Shri N.S.V. |
| Aron, Shri Praveen Singh | Choudhary, Shri Harish |
| Awale, Shri Jaywant Gangaram | Choudhry, Shrimati Shruti |
| Azad, Shri Kirti | Choudhury, Shri Abu Hasem Khan |
| Azharuddin, Mohammed | Chowdhary, Shrimati Santosh |
| Baalu, Shri T.R. | Chowdhury, Shri Adhir |
| Babar, Shri Gajanan D. | Chowdhury, Shri Bansa Gopal |
| Bahuguna, Shri Vijay | 'Commando', Shri Kamal Kishor |
| Bais, Shri Ramesh | Das, Shri Bhakta Charan |
| Baite, Shri Thangso | Dastidar, Dr. Kakoli Ghosh |
| Bansal, Shri Pawan Kumar | Davidson, Shrimati J. Helen |
| Barq, Dr. Shafiqur Rahman | De, Dr. Ratna |
| Basavaraj, Shri G.S. | Deka, Shri Ramen |
| Basheer, Shri Mohammed E.T. | Deshmukh, Shri K.D. |
| Baske, Shri Pulin Bihari | Devi, Shrimati Ashwamedh |
| Besra, Shri Devidhan | Devi, Shrimati Rama |
| Bhagat, Shri Sudarshan | Dhanapalan, Shri K.P. |
| Bhagora, Shri Tara Chand | Dhruvanarayana, Shri R. |
| Bhaiya, Shri Shivraj | Dhurve, Shrimati Jyoti |
| Bhoi, Shri Sanjay | Dias, Shri Charles |
| Bhujbal, Shri Sameer | Dikshit, Shri Sandeep |
| Bhuria, Shri Kanti Lal | Dome, Dr. Ram Chandra |
| Biswal, Shri Hemanand | Dudhgaonkar, Shri Ganeshrao Nagorao |

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| Dutt, Shrimati Priya | Jena, Shri Mohan |
| Elangovan, Shri T.K.S. | Jena, Shri Srikant |
| Engti, Shri Biren Singh | Jeyadurai, Shri S.R. |
| Ering, Shri Ninong | Jhansi Lakshmi, Shrimati Botcha |
| Gaddigoudar, Shri P.C. | Joshi, Dr. Murli Manohar |
| Gaikwad, Shri Eknath Mahadeo | Joshi, Shri Pralhad |
| Gandhi, Shri Varun | Judev, Shri Dilip Singh |
| Gandhiselvan, Shri S. | Kashyap, Shri Virender |
| Gawali, Shrimati Bhavana Patil | Kaswan, Shri Ram Singh |
| Geete, Shri Anant Gangaram | Kataria, Shri Lalchand |
| Gogoi, Shri Dip | Khan, Shri Hassan |
| Gohain, Shri Rajen | Khandela, Shri Mahadeo Singh |
| Gouda, Shri Shivarama | Kharge, Shri Mallikarjun |
| Guddu, Shri Premchand | Khatri, Dr. Nirmal |
| Halдар, Dr. Sucharu Ranjan | Killi, Dr. Kruparani |
| Handique, Shri B.K. | Koda, Shri Madhu |
| Haque, Shri Mohd. Asrarul | Kowase, Shri Marotrao Sainuji |
| Hasan, Shrimati Tabassum | Krishnasswamy, Shri M. |
| Hassan, Dr. Monazir | Kristappa, Shri N. |
| Hegde, Shri Anant Kumar | Kumar, Shri Ajay |
| Hooda, Shri Deepender Singh | Kumar, Shri Kaushalendra |
| Hossain, Shri Abdul Mannan | Kumar, Shri Mithilesh |
| Hussain, Shri Ismail | Kumar, Shri P. |
| Hussain, Shri Syed Shahnawaz | Kumar, Shri Ramesh |
| Jadhav, Shri Baliram | Kumar, Shri Shailendra |
| Jain, Shri Pradeep | Kumar, Shri Virendra |
| Jaiswal, Dr. Sanjay | Kumar, Shri Vishwa Mohan |
| Jaiswal, Shri Gorakh Prasad | Kurup, Shri N. Peethambara |
| Jakhar, Shri Badri Ram | Laguri, Shri Yashbant |
| Jatua, Shri Choudhury Mohan | Lakshmi, Shrimati Panabaka |
| Jawale, Shri Haribhau | |

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| Lal, Shri Pakauri | Muniyappa, Shri K.H. |
| Lingam, Shri P. | Naik, Dr. Sanjeev Ganesh |
| Mahajan, Shrimati Sumitra | Naik, Shri Shripad Yesso |
| Mahant, Dr. Charan Das | Narah, Shrimati Ranee |
| Maharaj, Shri Satpal | Narayanrao, Shri Sonawane Pratap |
| Mahato, Shri Baidyanath Prasad | Narayanasamy, Shri V. |
| Majhi, Shri Pradeep | Natarajan, Shri P.R. |
| Malik, Shri Sakti Mohan | Natrajan, Kumari Meenakshi |
| Mandal, Dr. Tarun | Nirupam, Shri Sanjay |
| Mandlik, Shri Sadashivrao Dadoba | Noor, Kumari Mausam |
| *Mani, Shri Jose K. | Ola, Shri Sis Ram |
| Manian, Shri O.S. | Pakkirappa, Shri S. |
| Manjhi, Shri Hari | Pal, Shri Rajaram |
| Maran, Shri Dayanidhi | Palanimanickam, Shri S.S. |
| Mcleod, Shrimati Ingrid | Panda, Shri Prabodh |
| Meena, Shri Raghuvir Singh | Pandey, Dr. Vinay Kumar |
| Meena, Dr. Kirodi Lal | Pandey, Kumari Saroj |
| Meghe, Shri Datta | Pandey, Shri Ravindra Kumar |
| Meghwal, Shri Arjun Ram | Pangi, Shri Jayaram |
| Meghwal, Shri Bharat Ram | Paswan, Shri Kamlesh |
| Meinya, Dr. Thokchom | *Patasani, Dr. Prasanna Kumar |
| Mirdha, Dr. Jyoti | Patel, Shri Bal Kumar |
| Mishra, Shri Govind Prasad | Patel, Shri Devji M. |
| Mishra, Shri Mahabal | Petel, Shri R.K. Singh |
| Mohan, Shri P.C. | Pathak, Shri Harin |
| Mohapatra, Shri Sidhant | Patil, Shri C.R. |
| Moily, Shri M. Veerappa | Patil, Shri Pratik |
| Mukherjee, Shri Pranab | Patle, Shrimati Kamla Devi |
| Munda, Shri Karia | Paul, Shri Tapas |
| Munde, Shri Gopinath | |

*Voted through slip

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| Pilot, Shri Sachin | Sahu, Shri Chandu Lal |
| Potai, Shri Sohan | Sai Prathap, Shri A. |
| Pradhan, Shri Amarnath | Sardinha, Shri Francisco Cosme |
| Premdas, Shri | Saroj, Shrimati Sushila |
| Punia, Shri P.L. | Sayeed, Shri Hamdullah |
| Purkayastha, Shri Kabindra | Selja, Kumari |
| Rahman, Shri Abdul | Semmalai, Shri S. |
| Rai, Shri Prem Das | Shanavas, Shri M.I. |
| Rajukhedi, Shri Gajendra Singh | Shantha, Shrimati J. |
| Ramachandran, Shri Mullappally | Sharma, Shri Jagdish |
| Ramkishun, Shri | Sharma, Shri Madan Lal |
| Rana, Shri Rajendrasinh | Shekhar, Shri Neeraj |
| Rao, Dr. K.S. | Shekhawat, Shri Gopal Singh |
| Rao, Shri Nama Nageswara | Shivaji, Shri Adhalrao Patil |
| Rao, Shri Rayapati Sambasiva | Shivkumar, Shri K. <i>alias</i> J.K. Ritheesh |
| Rathwa, Shri Rarnsinh | Shukla, Shri Balkrishna Khanderao |
| Rawat, Shri Harish | Siddeshwara, Shri G.M. |
| Reddy, Shri Anantha Venkatarami | Singh, Chaudhary Lal |
| Reddy, Shri M. Venugopala | Singh, Dr. Sanjay |
| Reddy, Shri M. Sreenivasulu | Singh, Rao Inderjit |
| Reddy, Shri S. Jaipal | Singh, Shri Bhoopendra |
| Riyan, Shri Bajju Ban | Singh, Shri Dushyant |
| Roy, Prof. Saugata | Singh, Shri Ganesh |
| Roy, Shri Arjun | Singh, Shri Ijyaraj |
| Roy, Shri Mahendra Kumar | Singh, Shri Jaswant |
| Roy, Shrimati Shatabdi | Singh, Shri Jitendra |
| Ruala, Shri C.L. | Singh, Shri Mahabali |
| Sachan, Shri Rakesh | Singh, Shri Pradeep Kumar |
| Saha, Dr. Anup Kumar | Singh, Shri Radha Mohan |
| Sahay, Shri Subodh Kant | Singh, Shri Radhe Mohan |

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| Singh, Shri Rajiv Ranjan Singh <i>alias</i> Lalan | Thambidurai, Dr. M. |
| Singh, Shri Rajnath | Thomas, Prof. K.V. |
| Singh, Shri Rakesh | Thomas, Shri P.T. |
| Singh, Shri Ratan | Tirath, Shrimati Krishna |
| Singh, Shri Rewati Raman | Tudu, Shri Laxman |
| Singh, Shri Sukhdev | Udasi, Shri Shivkumar |
| Singh, Shri Uday | Vardhan, Shri Harsh |
| Singh, Shri Uday Pratap | Vasava, Shri Mansukhbhai D. |
| Singh, Shri Umashankar | Venugopal, Dr. P. |
| Singh, Shri Vijay Bahadur | Venugopal, Shri D. |
| Singh, Shri Yashvir | Venugopal, Shri K.C. |
| Singh, Rajkumari Ratna | Verma, Shri Sajjan |
| Singh, Shrimati Meena | Verma, Shrimati Usha |
| Singh, Shrimati Rajesh Nandini | Vijayan, Shri A.K.S. |
| Sinha, Shri Yashwant | Vishwanath, Shri Adagooru H. |
| Sivaprasad, Dr. N. | Vishwanath Katti, Shri Ramesh |
| Sivasami, Shri C. | Viswanathan, Shri P. |
| Solanki, Dr. Kirit Premjibhai | Vundavalli, Shri Aruna Kumar |
| Solanki, Shri Makansingh | Vyas, Dr. Girija |
| Sugavanam, Shri E.G. | Yadav, Prof. Ranjan Prasad |
| Suklabaidya, Shri Lalit Mohan | Yadav, Shri Akhilesh |
| Sushant, Dr. Rajan | Yadav, Shri Arun |
| Swamy, Shri Janardhana | Yadav, Shri Dharmendra |
| Swaraj, Shrimati Sushma | Yadav, Shri Dinesh Chandra |
| Tagore, Shri Manicka | Yadav, Shri Hukmadeo Narayan |
| Tamta, Shri Pradeep | *Yadav, Shri Mulayam Singh |
| Tandon, Shrimati Annu | Yadav, Shri Sharad |
| Taware, Shri Suresh Kashinath | Yaskhi, Shri Madhu Goud |
| Thamaraiselvari, Shri R. | |

MADAM SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 301

Noes: Nil

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill, as amended by the amendments agreed to, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

The motion was adopted

MADAM SPEAKER: The lobbies may be opened.

The House stands adjourned to meet tomorrow, the 7th September, 2011 at 11 a.m.

12.21 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, September 07, 2011/Bhadra 16, 1933 (Saka).

*The following Members also recorded/corrected their votes through slips.

Ayes 301+Shri Mulayam Singh Yadav and Dr. Prasanna Kumar Patasani = 303

Abstain 1—Shri Mulayam Singh Yadav wrongly voted for abstain. Later on he corrected through slip for Ayes=0

Annexure-I*Member-wise Index to Starred Questions*

| Sl.€ No. | Member's Name | Question Number |
|----------|-------------------------------|-----------------|
| 1 | 2 | 3 |
| 1. | Shri Adhalrao Patil Shivaji | 462 |
| 2. | Shri Babar Gajanan D. | 462 |
| 3. | Shri Choudhary Harish | 476 |
| 4. | Shri Gowda Chandre D.B. | 471 |
| 5. | Dr. Jyoti Mirdha | 464 |
| 6. | Dr. Killi Kruparani | 479 |
| 7. | Shri Mahato, Narahari | 475 |
| 8. | Shri Majumdar, Prasanta Kumar | 469 |
| 9. | Shri Mishra, Prasad Govind | 479 |
| 10. | Shri Owaisi Asaduddin | 473 |
| 11. | Smt. Patel, Jayshreeben | 473 |
| 12. | Shri Prabhakar, Ponnarn | 463 |
| 13. | Shri Premdas | 464 |
| 14. | Shri Purkayastha Kabindra | 465 |
| 15. | Shri Rawat, Ashok Kumar | 463 |
| 16. | Shri Roy Nripendra Nath | 475 |
| 17. | Shri S., Pakkirappa | 472 |
| 18. | Shri Shanavas M.I. | 470 |
| 19. | Dr. Singh Raghuvansh Prasad | 467 |
| 20. | Shri Singh Ravneet | 468 |
| 21. | Shri Singh, Vijay Bahadur | 476 |
| 22. | Shri Sugumar, K. | 461 |
| 23. | Shri Taware, Suresh Kashinath | 472 |
| 24. | Shri Thakur Anurag Singh | 477 |
| 25. | Shri Tirkey, Manohar | 469 |
| 26. | Smt. Verma, Usha | 466 |

| 1 | 2 | 3 |
|-----|-----------------------------------|----------|
| 27. | Shri Wakchaure, Bhausaheb Rajaram | 467, 480 |
| 28. | Shri Yadav Dinesh Chandra | 474 |
| 29. | Shri Yadav, Hukmadeo Narayan | 478 |

Member-wise Index to Unstarred Questions

| Sl.€ No. | Member's Name | Question Number |
|----------|-------------------------------------|------------------|
| 1 | 2 | 3 |
| 1. | Shri Yadav, Arun | 5368 |
| 2. | Shri Adhalrao Patil Shivaji | 5514 |
| 3. | Shri Adul Anandrao | 5514 |
| 4. | Shri Agarwal Jai Prakash | 5331, 5467 |
| 5. | Shri Ahir Hansraj G. | 5335 |
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